

LOK SABHA DEBATES
(English Version)

Eleventh Session
(Fifteenth Lok Sabha)



सत्यमेव जयते

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Shrimati Meira Kumar

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LOK SABHA DEBATES

LOK SABHA

Tuesday, August 21, 2012/Sravana 30, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

...(Interruptions)...

All this stage, Shri Ganesh Singh, Shri Anandrao Adsul, Shri O.S. Manian, Shri A.K.S. Vijayan and some other hon. Members came and stood on the floor near the Table.

ORAL ANSWER TO QUESTION

[English]

MADAM SPEAKER: Q.No. 125, Shrimati Annu Tandon.

Cold Storages

+

*125. SHRIMATI ANNU TANDON:

SHRIMATI J. HELEN DAVIDSON:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the value of the current wastage of fresh fruits and vegetables in each State/UT;
- (b) whether the Government proposes to modernise the cold storages with external assistance;
- (c) if so, the external assistance sought and provided so far by these countries;
- (d) whether the Government proposes to provide additional incentives to the cold storage entrepreneurs to set up more cold storages in the country;
- (e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Government to set up cold storage facilities of village level in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) As per the report of Central Institute of Post Harvest Engineering and Technology (CIPHET) (ICAR Ludhiana), published in April, 2010, based on nationwide sample survey conducted in 106 districts of India during 2005 to 2007, the value of annual wastage of fruits and vegetables was estimated at Rs. 13,309 crores of 2009 wholesale prices. CIPHET in its report has not indicated State-wise details of wastages of fruits and vegetables. However crop-wise wastages of fruits and vegetables are given in the enclosed Annexure-I.

(b) and (c) There is no such proposal to modernise the cold storages with external assistance.

(d) and (e) "Creation and Management of cold chain infrastructure" for agriculture has been identified as a thrust area by the Hon'ble Prime Minister recently. The various incentives provided by the Government to this sector is given in the enclosed Annexure-II.

(f) Ministry of Food Processing Industries implements the Scheme of Integrated Cold Chain, Value Addition and Preservation Infrastructure (part of scheme of Infrastructure Development) and under which it provides financial assistance in the form of grant-in-aid @50% of the total cost of plant and machinery and technical civil works in general areas, and @ 75% of the total cost of plant and machinery and technical civil works in difficult areas including North-Eastern States subject to a maximum of Rs. 10.00 crore for strengthening and value addition of cold chain infrastructure. The scheme also provides for backward linkages in shape of collection centers at farm level with facilities for pre-cooling/storages/minimal processing.

In addition, other Government of India organizations like National Horticulture Mission (NHM), National Horticulture Board (NHB), Agricultural and Processed Food Products Export Development Authority (APEDA), National Co-operative Development Corporation (NCDC) and State Governments also All these schemes are available in rural areas also.

Annexure-I

Details of wastages of various Fruits and Vegetables

Crop/commodity	Losses estimated (%)	Estimate of economic value of the losses of 2009 wholesale prices (Rs. in crore)
----------------	----------------------	--

1	2	3
(i) Fruits		
1. Apple	12.3	953
2. Banana	6.6	1275
3. Citrus	6.3	839
4. Grapes	8.3	434
5. Guava	18	407
6. Mango	12.7	3298
7. Papaya	7.4	157
8. Sapota	5.8	74
Total		7437

(ii) Vegetables

1. Cabbage	6.9	217
2. Cauliflower	6.8	308

	1	2	3
3. Green Pea		10.3	562
4. Mushroom		12.5	15
5. Onion		7.5	587
6. Potato		9	2630
7. Tomato		12.4	997
8. Tapioca		9.8	556
Total			5872
Grand Total (fruits + vegetables)			13,309

Annexure-II

Details of various incentives provided by the Government to the Cold Chain Sector

- Capital investment in the creation of modern storage capacity has been made eligible for viability gap funding scheme of the Finance Ministry. It was also proposed to recognize cold chains and post-harvest storage as an infrastructure sub-sector. Necessary notification has been issued by Ministry of Finance.
- As a part of the farm of market initiative, External Commercial Borrowings was made available for cold storage or cold room facility, including for farm level pre-cooling, for preservation or storage of agricultural and allied produce, marine products and meat.
- Project import status with a concessional import duty of 5 per cent for the setting up of mechanised handling systems and pallet racking systems in 'mandis' or warehouses for foodgrains and sugar as well as full exemption from service tax for the installation and commissioning of such equipment.
- Project import status at a concessional customs duty

of 5 per cent with full exemption from service tax to the initial setting up and expansion of Cold storage, cold room including farm pre-coolers for preservation or storage of agriculture and related sectors produce; and Processing units for such produce.

- Full exemption from customs duty to refrigeration units required for the manufacture of refrigerated vans or trucks.
- Central excise exemption to specified equipment for preservation, storage and processing of agriculture and related sectors and exemption from service tax to the storage and warehousing of their produce.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Agricultural co-operatives

*126. SHRI JAYWANT GANGARAM AWALE
DR. SANJAY JAISWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken note of the problems being faced by the agricultural co-operative societies in the country;

(b) if so, the details thereof along with the corrective measures taken/proposed to be taken by the Government;

(c) the norms for registering multi-state societies along with the number of these societies registered so far;

(d) the funds released to the States during the current year including Uttar Pradesh for accelerating the co-operative movement;

(e) whether there is any proposal for a uniform

agriculture co-operative policy and dovetailing it with the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) scheme; and

(f) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) Agriculture co-operative societies generally face problems such as lack of democratic control, excessive dependence on Government assistance, poor deposit mobilization, lack of professional management, lack of active member participation, uneconomic level of business, etc. Government of India has taken various measures to address the aforesaid problems including, inter-alia, framing of national policy on co-operatives, enactment of Multi-State Co-operative Societies (MSCS) Act, 2002, assistance for co-operative education and training, assistance through NCDC for development of co-operatives, implementation of recommendations of the Vaidyanathan Committee, enactment of the Constitution (97th Amendment) Act, 2011, etc.

(c) The main provisions relating to registration of a multi-state co-operative society, as provided in the MSCS Act, 2002, are that its main object should be to serve the interest of members in more than one State and its bye-laws should provided for social and economic betterment of its members through self-help and mutual aid in accordance with co-operative principles. As on 13.08.2012, 764 Multi-State Co-operative Societies have been registered under the provisions of the MSCS Act, 2002.

(d) Government of India does not operate any scheme under which funds are released directly to the States for development of co-operative. However, grants-in-aid are provided to National Co-operative Union of India (NCUI)/National Council for Co-operative Training (NCCT) and NCDC under two Scheme viz. Central Sector Scheme for Co-operative Education and Training and Central Sector Scheme for National Co-operative Development Corporation (NCDC) Programmes for develop-

ment of co-operatives. NCUI has informed that no funds have been released by them to any State for Co-operative Education and Training during 2012-13. The amount of funds released by NCDC under the Central Sector Scheme for NCDC Programmes for development of co-operatives etc. in various States during 2012-13 (upto 15.08.2012) is given in the enclosed Statement.

(e) and (f) No such proposal is under consideration of the Government at present.

Statement

From 01.04.2012 to 15.08.2012

(Rs. in crore)

Sl. No.	Name of State	Loan	Subsidy	Total
1	2	3	4	5
1.	Andhra Pradesh	4.37	6.32	10.69
2.	Arunachal Pradesh	1.92	1.34	3.27
3.	Bihar	300.00	0.14	300.14
4.	Gujarat	35.78	3.86	39.64
5.	Haryana	32.66	1.03	33.69
6.	Himachal Pradesh	0.20	0.08	0.28
7.	Jammu and Kashmir	6.75	2.41	9.16
8.	Karnataka	6.19	0.61	6.80
9.	Kerala	46.00	0.07	46.07
10.	Madhya Pradesh	25.23	6.38	31.60
11.	Maharashtra	226.96	2.48	229.44
12.	Nagaland	5.09	1.03	6.13
13.	Odisha	3.18	1.05	4.23

1	2	3	4	5
14.	Tamil Nadu	8.00	0.00	8.00
15.	Uttar Pradesh	0.01	0.00	0.02
16.	West Bengal	1.04	0.02	1.05
Total		703.39	26.82	730.21

[English]

Theft of Foodgrains

*127. PROF. RANJAN PRASAD YADAV : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether cases of theft/loss of a large quantity of wheat and rice have been reported from the Food Corporation of India (FCI) depots recently in the country including Naini in Uttar Pradesh;

(b) if so, the details thereof;

(c) whether any inquiry has been initiated in this regard;

(d) if so, the details and the outcome thereof; and

(e) the action taken against the persons responsible therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. However, during the year 2011-12 and 2012-13 (upto 31.07.2012), theft/loss of following quantity of wheat and rice has been reported from FCI godowns:—

(Figures in MTs)

Sl.No.	State	Wheat	Rice	Total
1	2	3	4	5
1.	Uttar Pradesh*	596.60	1505.75	2102.35

1	2	3	4	5
2.	Bihar	4340.40	10630.90	14971.30
3.	Assam	238.43	1315.50	1553.93
Total		5175.43	13452.15	18627.58

*Out of this quantity, theft/loss of 1457.60 tonnes of foodgrains comprising of 69.60 tonnes of wheat and 1388 tonnes of rice was in FCI godown in Naini, Uttar Pradesh.

(c) Yes, Madam.

(d) and (e) The details of inquiries conducted in these cases, outcomes thereof and action taken against persons responsible are enclosed as Statement.

Statement

The details of inquiries conducted in these cases, outcomes thereof and action taken against persons responsible therefor

1. Uttar Pradesh:

A Departmental investigation was conducted by Regional Office of FCI, Lucknow for theft/loss at Naini which concluded that there was abnormal storage loss due to misappropriation and disciplinary action was recommended against officials involved therein.

At Varanasi during joint surprise check of CBI with FCI Vigilance team from FCI, misappropriation was also reported. CBI is conducting investigation in the matter.

Following is the action taken against officials held responsible during these enquiries/investigations:—

1. Major chargesheets have been issued against 1 Category-I Officer, 6 Category-II Officers and 16 Category-III Officers.
2. Minor chargesheets have been issued to 6 Category-II Officers.

3. Penalty of recovery of Rs. 3.73 lakhs has been imposed on 1 Category-II Officer.
4. Major chargesheet is under process against 4 Category-II Officers and 15 Category-III Officers.
5. Show Cause Notices have been issued to 5 Category-I Officers and 1 Category-II Officer.
6. For Naini, Area Manager, FCI, Allahabad has lodged FIR on 1.6.2012 against 12 Officers responsible for theft/loss.
7. FIR has been lodged against 3 Category-III Officers for shortages at FCI, Dhamora Depot in Moradabad.
8. CBI has registered Regular Cases against 6 Officers for shortages at Varanasi.

2. Bihar:

Departmental investigation was conducted by special teams deputed from FCI, Hqrs. Zonal Office (East) as well as Regional Office, Bihar and Officers responsible for the shortages were identified and disciplinary action was initiated as follows:

1. Major chargesheets have been issued against 4 Category-I Officers, 24 Category-II Officers, 53 Category-III Officers and 2 Category-IV Officers.
2. Penalties of compulsory retirement and recovery from Gratuity and Terminal dues have been imposed on 1 Category-I Officer and 5 Category-III Officers.
3. Major chargesheet is under process against 5 Category-I Officers, 1 Category-II Officer and 2 Category-III Officers.
4. The cases of misappropriation of foodgrains has been referred to CBI for undertaking further investigation. CBI has registered 5 Regular Cases in this regard.

3. Assam:

In course of departmental investigation by the Regional Office of FCI, misappropriation of stocks was reported. Departmental action has been initiated against delinquent Officers as follows:—

1. Penalty of recovery of Rs. 2 lakhs imposed on 1 Category-I Officer.
2. Major chargesheets have been issued against 4 Category-II Officers and 31 Category-III Officers.
3. Penalty of recovery and withholding of one increment imposed on 17 Category-III Officers.
4. 2 Category-III Officers were removed from services along with forfeiture of gratuity.
5. Minor penalty proceedings are contemplated against 2 Category-III Officers.

Bomb Blasts at Pune

*128. SHRI KODIKUNNIL SURESH:

SHRI ARVIND KUMAR CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the incidents of bomb blasts that took place during each of the last three years and the current year, State-wise including the recent Pune blasts;

(b) the number of persons killed and injured during each of the blast cases;

(c) the status of investigations and conviction made in each of the cases;

(d) whether security arrangements in all the vulnerable urban areas have been reviewed thereon; and

(e) if so, the details thereof and the measures taken by the Government to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per the available information, the details of Bomb Blasts that took place in the hinterland during the last three years and the current year, the number of persons killed and injured and the status of investigation is enclosed as Statement.

(d) The monitoring of security arrangements in the country is an ongoing process and there exists a very close and effective coordination amongst intelligence agencies at the centre and State level. Intelligence inputs about possible designs of the terrorist groups and threats are shared with the State Governments concerned on a regular basis.

(e) Although as Law and Order and Police is a State subject, the primary responsibility remains with the State Governments, combating terrorism is a shared responsibility considering its internal security implications. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. At the National level, in order to deal with the menace of extremism and terrorism the Government has taken various measures which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and reorganizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance and patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute

offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter-alia, include certain offences

under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora.

Statement

Details of Status of Investigation/Prosecution/Investigating Agency, as well as persons killed/injured in the Bomb Blasts during the last three years and the current year

Sl. No.	Incidents	Persons killed	Persons injured	Investigating Agency	Status of Investigation/ Prosecution
1	2	3	4	5	6
1.	16.10.2009: Bomb blast in Margao, Goa	2	Nil	NIA	Case against 6 persons is presently under trial at the District and Sessions Court at Goa. Four persons are absconding.
2.	13.02.2010: Bomb blasts at German Bakery, Pune	17	64	ATS, Mumbai	Chargesheet was filed on December 4, 2010 vide Court Case No. 5183/10 against 1 accused out of a total of 7 accused. Remaining 6 accused are absconding.
3.	29.3.2010 Bomb blast at, Mehrauli, New Delhi	Nil	Nil	Special Cell, Delhi Police	The case is under investigation.
4.	17.04.2010: Bomb blasts at, M.C./Chinnaswamy Cricket Stadium, Bengaluru	Nil	20	Crime Branch, Bengaluru Police	A chargesheet has been filed on 16th July, 2012.
5.	19.09.2010: Firing and bomb blast near Jama Masjid, Delhi	Nil	2 in firing incident	Special Cell, Delhi Police	Six accused persons were arrested by the Delhi Police and a chargesheet has been filed on 22 May, 2012.

1	2	3	4	5	6
6.	07.12.2010: Bomb blast at Sheetla Ghat, Varanasi, Uttar Pradesh	2	20	ATS, Uttar Pradesh	The case is under investigation.
7.	25.05.2011: Bomb blast in parking place outside High Court, New Delhi	Nil	Nil	NIA	The case is under investigation.
8.	13.07.2011: Serial bomb blasts in Mumbai	27	127	ATS Mumbai	ATS Mumbai has arrested five persons. Chargesheet has been filed on 25 May, 2012. 6 persons are absconding.
9.	7.9.2011: Bomb blast at Delhi High Court	15	67	NIA	3 persons have been arrested in the case. Chargesheet has been filed on 13 March, 2012 3 persons are absconding.
10.	17.9.2011: Blast in Agra	Nil	4	The District Police with the help of ATS (Uttar Pradesh)	The case is under investigation.
11.	13.02.2012: Blast in a Car of Embassy of Israel	Nil	4	Special Cell, Delhi Police	One person has been arrested and four persons are absconding. Interpol notices have been issued. A chargesheet has been filed on 31st July, 2012.
12.	01.08.2012: Serial Bomb blast in Pune	Nil	1	ATS Maharashtra	The case is under investigation.

[Translation]

pleased to state:

Housing loan to Urban Poor

*129. SHRI RAJENDRA AGRAWAL: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be

(a) whether the Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) envisages interest subsidy to the economically weaker sections and other urban poor for construction of houses;

(b) if so, the details including the amount released and the number of beneficiaries benefited under the scheme during each of the last two years, State-wise;

(c) whether the Government has decided to extend the coverage of the scheme by enhancing the amount of loan and liberalising the eligibility criteria;

(d) if so, the details thereof; and

(e) whether the Government is planning to enhance the corpus of funds allocated for the scheme this year and if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam. The scheme of Interest Subsidy Scheme for Housing the Urban Poor

(ISHUP) implemented during the 11th Plan period envisaged interest subsidy to the economically weaker sections and other urban poor for construction of houses.

(b) During financial year 2010-11 and 2011-12, 5859 and 3825 beneficiaries have benefited. Net Present Value (NPV) of interest subsidy released during these two years was Rs. 4.76 crore and Rs. 4.05 crore respectively. State-wise details are enclosed as Statement.

(c) to (e) The Ministry is proposing to revise the Scheme with enhanced admissible loans and other features which are meant to facilitate larger coverage and outreach along with larger corpus of funds allocated for the scheme during the 12th Plan period. However, necessary approvals of the Competent Authorities have not yet been obtained.

Statement

Interest Subsidy Scheme for Housing the Urban Poor (ISHUP)

Year-wise Progress under ISHUP during last three financial years

(in lakh)

Year	States covered	No. of beneficiaries	Amount of NPV of interest subsidy (Rs. in lakh)	Total No. of beneficiaries covered in financial year	Total NPV of interest subsidy released in financial year (Rs. in lakh) (approximately)
1	2	3	4	5	6
2008-09	Nil	Nil	Nil	Nil	Nil
2009-10	Andhra Pradesh	531	36.82	531	36.83
2010-11	Andhra Pradesh	5233	378.01	5859	476.64
	Karnataka	53	14.50		
	Rajasthan	27	7.84		

1	2	3	4	5	6
	Chhattisgarh	542	75.12		
	Tamil Nadu	4	1.17		
2011-12	Andhra Pradesh	2684	203.66	3825	405.74
	Karnataka	597	101.85		
	Maharashtra	161	17.75		
	Tamil Nadu	227	58.33		
	Assam	1	0.30		
	Madhya Pradesh	9	1.55		
	Rajasthan	18	4.10		
	Kerala	39	11.51		
	Chhattisgarh	88	6.40		
	Uttar Pradesh	1	0.29		
			Total	10,215	919.21 lakh (About 9.2 crore)

[English]

National Horticulture Mission

*130. SHRI AMBICA BANERJEE:

SHRI HARISHCHANDRA CHAVAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the aims and objectives of the National Horticulture Mission (NHM);

(b) whether the Government has recently reviewed the functioning of the National Horticulture Mission in the country;

(c) if so, the outcome thereof;

(d) the deficiencies identified during the review;

(e) the corrective measures taken by the Government in this regard and to boost horticultural production in the country; and

(f) the funds sanctioned and released to various States/UTs during the last year under the Mission?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) National Horticulture Mission (NHM) has the following major objectives:

(i) Provide holistic growth of horticulture sector through area based regionally differentiated strategies, which include research, technology

promotion, extension, post harvest management, processing and marketing, in consonance with comparative advantage of each State/region and its diverse agro-climatic features;

- (ii) Enhance horticulture production, improve nutritional security and income support to farm households;
- (iii) Establish convergence and synergy among on-going and plan programmes, for horticulture development;
- (iv) Promote, develop and disseminate technologies for horticulture development, through seamless blending of traditional wisdom and modern scientific knowledge;
- (v) Create employment generation opportunities for skilled and unskilled persons, especially unemployed youth.

(b) to (e) As provided in the NHM guidelines, regular review and monitoring of the scheme is carried out by the General Council (GC) and Executive Committee (EC) of NHM. A Quick Analytical Study of NHM has been conducted by Agricultural Finance Corporation Limited during July, 2012. The report has found that there has been a substantial increase in the area, production and productivity of horticultural crops on account of the implementation of NHM. The report has also highlighted areas of concern related to adequacy of quality planting material, productivity, post harvest management practices and marketing infrastructure.

In the Annual Action Plan (2012-13) of States and UTs, thrust has been provided to accreditation of existing nurseries, strengthening of public nurseries, development of new nurseries in private sector, rejuvenation of existing orchards, protected cultivation, creation of post harvest management infrastructure and markets.

(f) State-wise details of funds sanctioned and released under NHM during 2011-12 are given as the Statement.

Statement

Funds sanctioned and released (2011-12)

(Rs. in crore)

Sl. No.	State	Sanction	Release
1	2	3	4
1.	Andhra Pradesh	105.40	92.70
2.	Bihar	34.00	20.00
3.	Chhattisgarh	93.50	85.00
4.	Goa	2.98	2.00
5.	Gujarat	95.95	92.78
6.	Haryana	80.75	76.23
7.	Jharkhand	51.00	42.16
8.	Karnataka	111.00	99.71
9.	Kerala	65.45	53.45
10.	Madhya Pradesh	72.25	55.00
11.	Maharashtra	127.50	93.75
12.	Odisha	53.55	46.73
13.	Punjab	46.75	46.74
14.	Rajasthan	59.50	40.00
15.	Tamil Nadu	123.25	62.00
16.	Uttar Pradesh	102.00	51.00
17.	West Bengal	42.50	25.50
18.	Delhi	*0.00	0.00
19.	Lakshadweep	*0.00	0.00

1	2	3	4
20.	Andaman and Nicobar Islands	4.00	3.00
21.	Puducherry	1.28	0.64

*Annual Action Plan not received.

Functioning of Natgrid

*131. SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Intelligence Grid (NATGRID) has become functional;

(b) if so, the details thereof;

(c) whether there is a proposal to set up centres of NATGRID in different parts of the country; and

(d) if so, the details of the places identified for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No, Madam. NATGRID was set up as an attached Office of the Ministry of Home Affairs with effect from 1.12.2009. Further, Cabinet Committee on Security (CCS) has "in-principle" approved the Detailed Project Report (DPR) of NATGRID on 06.06.2011. Planning Commission has also accorded its 'In-Principle' approval to the project on 8th July, 2011, as a 'Central Plan Scheme' under MHA from 2011-12. CCS approved the DPR on 14.6.2012 for an amount of Rs. 1002.97 crores for implementation of Foundation, Horizon-I and some elements of Horizon-II of the NATGRID Project. Work on the foundation and the first horizon of NATGRID is in progress.

(c) and (d) No, Madam. NATGRID is headquartered at New Delhi and no branch/operational centre outside Delhi

is envisaged. However, the Disaster Recovery Centre of NATGRID is proposed to be located outside Delhi.

Farm Mechanisation

*132. SHRI MOHAMMED E.T. BASHEER.
DR. P. VENUGOPAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a greater need for technological intervention including mechanisation of the farm sector to meet the challenges posed by rising population in the country by 2020;

(b) if so, the details thereof along with the estimated foodgrains requirement for the said period;

(c) whether the Government has undertaken research missions to work on integrated farming for increasing the production and productivity of foodgrains in the country; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) With the steady decline in per capita arable land and water, there is need for location-specific, cost-effective technological interventions suiting soil and climate like High Yield Varieties (HYV), Resource Conservation Technologies (zero tillage, bed planting, laser leveling, System for Rice Intensification (SRI)), integrated soil-water-nutrient management, integrated pest management, integrated watershed management, integrated farming system including agro-forestry, abiotic stress management, climate resilient agriculture, conservation agriculture and farm mechanization to ensure food security of the growing population (1.44b in 2020) that is projected around 280 million tonnes of foodgrain.

(c) and (d) The council has initiated an AICRP on Development of Integrated Farming System (IFS) models for different agro-ecological zones during XIth Plan, which

is being further strengthened during the current Plan to fulfill the production and productivity of foodgrain in the country. Guidelines for development of IFS models have been prepared and various IFS models have been set up on research farms as well as farmers' fields.

Modernisation of State Police Forces

*133. SHRI BHARTRUHARI MAHTAB:
SHRI VISHWA MOHAN KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has reviewed the working of Modernisation of State Police Forces (MPF) Scheme in the recent past;

(b) if so, the details thereof and the deficiencies noticed along with the corrective steps taken to remove these deficiencies and to make the scheme more effective;

(c) whether the Union Government has received any request from the State Governments to sanction additional funds for modernisation of police forces; and

(d) if so, the details thereof and the action taken thereon during each of the last three years and the current year, State-wise including Jharkhand and Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) Yes, Madam. The Bureau of Police Research and Development (BPR&D) was entrusted with the task of conducting a holistic study on the impact of Modernisation of State Police Force (MPF) Scheme on State police forces and also to make an assessment of requirement of State Police Forces for the next 5-10 years beyond 2009-10. The BPR&D had outsourced the study to M/s Ernst and Young Pvt. Ltd. The key findings of the assessment study conducted by M/s Ernst and Young are given in the Statement-I. The findings of M/s Ernst and Young have been taken into account while formulating proposal for extension of the scheme for next five years from 2012-13 to 2016-17.

(c) and (d) Yes, Madam. During the years 2009-10, 2010-11 and 2011-12, requests were received from the State Governments of Andhra Pradesh, Haryana, Jammu and Kashmir, Manipur, Mizoram, Meghalaya and Punjab for provision of additional funds under the MPF Scheme over and above the normal allocation for meeting the needs of State police forces. Based on the availability of funds and on assessment of the needs, additional funds have been released to the State Governments out of the Contingency Reserve Fund of MPF Scheme during the years 2009-10, 2010-11 and 2011-12, details of which are given in the Statement-II.

The Scheme for Modernization of State Police Forces (MPF Scheme), implemented by MHA ended in the year, 2009-10. The Scheme was further extended for two years i.e. the financial years 2010-11 and 2011-12, with the approval of Cabinet Committee on Security (CCS). The extended MPF Scheme has also ended on 31st March, 2012.

Separate proposals for extension and funding of the MPF Scheme for five years from 2012-13 onwards, partly under Plan and partly under Non-Plan are under process in the Ministry of Home Affairs in consultation with the Ministry of Finance and the Planning Commission. Funds in the current financial year 2012-13 under the MPF Scheme shall be released to the State Governments only after the extension of the scheme is approved by the Committee on Non-Plan Expenditure (CNE)/Expenditure Finance Committee (EFC) and finally by the Cabinet.

Statement-I

The key findings of the assessment study conducted by M/s Ernst and Young are as under

- (i) The report has observed that in naxal affected districts, the availability of number of administrative buildings have improved. Weapons available in police stations are adequate for handling crime situation. But there is scope for improvement in availability of police outposts, watch towers, fencing of police buildings. There is special requirement of mine proof vehicles,

BP vehicles and ambulances in these areas. The report States that district Police HQ have fair availability of equipment, but quality needs to be increased. Specialized equipments like GPS, night vision devices, search lights and traffic barriers etc. are required.

- (ii) In respect of coastal districts, the report observed that while the availability of police buildings have improved, adequate weapons are available in police stations, some police buildings are in Government office premises where basic facilities are inadequate. Some police buildings are on rental basis. The number of vehicles are inadequate because of limited funds. The report observed that coastal police stations require equipments for surveillance, monitoring, xerox/photocopying machine, fax machine etc.
- (iii) In border States, the satisfaction level of police buildings is average. The report says that construction/upgradation of buildings is required and old

buildings need to be renovated. Weapons requirement of almost 100% is being met through MPF. Most of the border districts have fair availability of equipments. In the report, it has been recommended to provide photocopy machines, mobile phones to police stations in border States.

- (iv) The report observes that in mega cities, there is need for additional police stations, firing range, simulators, convention hall, command Centre. More police stations, administrative buildings, firing range and simulators are required in mega cities. Also police stations need to be moved out of private buildings. The mega cities need more mobility equipment for rescue, evacuation and confidence building. All major cities require more AK47, carbines. GPS, CCTV, Radio trunking systems is required for national highways. The report says that more training infrastructure like classrooms, hostels, computer labs, FSLs, firing simulators are required for mega cities.

Statement-II

Details of additional funds released to State Governments from out of Contingency Reserve under the MPF Scheme during the last 3 years 2009-10, 2010-11 and 2011-12 based on requests received in MHA

(Rs. in lakh)

Year of release	Name of the State	Funds released	Purpose
1	2	3	4
2009-10	Haryana	2323.00	For procuring security equipment for security arrangement for the Commonwealth Games, 2010.
2010-11	Andhra Pradesh	749.99	Released to OFB & CENWOSTO, BSF for supply of Non-lethal weapons/ammunition of Andhra Pradesh.
-do-	Jammu and Kashmir	100.72	Released to OFB for supply of anti-riot guns and plastic bullets to Jammu and Kashmir.
-do-	-do-	999.25	Funds released for procurement of non-lethal weapons to Jammu and Kashmir.

1	2	3	4
2010-11	Jammu and Kashmir	2001.00	Funds released for purchase of non-lethal weapons and body protectors.
-do-	-do-	162.00	Funds released for procurement of body protectors.
-do-	Manipur	625.00	Funds released for procurement of MP-5 Rifles.
-do-	Mizoram	670.90	For purchase of riot-control equipment, construction of residential/non-residential buildings and making old vehicles road worthy.
-do-	Punjab	120.00	Purchase of Jammers.
2011-12	Haryana	500.00	Upgradation of Sports infrastructure at Madhuban Police Sports Complex.
-do-	Punjab	450.00	Funds released for procuring Switch based Lawful Interception System/Mobile Tracking and Locator System (MTLS).
-do-	Manipur	1217.54	Funds released for procurement of vehicles for police stations in Manipur.
-do-	Meghalaya	89.00	Funds released for procurement of Dual Band GSM Locator.

[Translation]

**Irregularities in Broadcasting of
CWG, 2010**

*134. SHRI KAUSHALENDRA KUMAR:

DR. MANDA JAGANNATH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a high level Committee constituted to examine the alleged corruption and irregularities in the broadcast of the XIX Commonwealth Games held in 2010 has submitted its report to the Government;

(b) if so, the details of the main conclusions contained therein; and

(c) the follow up action taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) Yes. The High Level Committee constituted under the Chairmanship of Shri V.K. Shunglu to look into issues relating to organizing and conduct of Commonwealth Games Delhi, 2010 submitted its First Report on Host Broadcasting to the Government on 29.01.2011.

(b) and (c) In its findings the High Level Committee has concluded that "action/inaction are strongly suggestive of collusion between CEO, Prasar Bharati and DG: Doordarshan and the service provider(s) SIS Live/Zoom Communications". The recommendations of the committee as mentioned in its first Report and action taken by the Government in this regard are as under:—

Recommendations Made	Action Taken
1	2
<p>6.1 The Value of services provided in Production and Coverage contract are estimated at below ₹ 100 crore. Certain other expenditures have been incurred contrary to the contract. These are to be viewed in the context of ₹ 147.60 crore (60% of contract price) paid by Prasar Bharati upto October, 2010 and the need to recover the 'excess' amount from M/s SIS Live.</p>	<p>Ministry of Information and Broadcasting was directed by Prime Minister's Office (PMO) to review the claims made by M/s SIS Live Jointly with Prasar Bharati and in consultation with their financial advisers to ensure that there is no over-payment. In the event of any over-payment having been made, the Ministry of Information and Broadcasting was directed to take appropriate action for recovery, after seeking due legal advice. In this regard Prasar Bharati has withheld a sum of ₹ 98.4 crores (i.e. 40% of the contract value of the contract awarded to SIS Live for ₹ 246 crores) on account of various disputes.</p> <p>Due to breach of the contractual provision by SIS Live with respect to the contract for Production and Coverage of CWG, 2010, bank guarantee amounting to ₹ 24.6 crores was also encashed by Prasar Bharati. Further a sum of ₹ 7,08,04,879/- has also been withheld by Prasar Bharati against services provided for RHBs.</p> <p>In the matter, SIS Live has invoked arbitration under clause 8.2 of the contract vide their letter dated 13.06.2011. The arbitral proceedings are still going on.</p>
<p>6.2 The relationship between Government and Prasar Bharati, in matters where Government has a role to play, and that between the Executive and the Board of Prasar Bharati need to be redefined.</p>	<p>The Government constituted a Group of Ministers (GoM) on Prasar Bharati to examine various issues pertaining to the functioning of Prasar Bharati. The GoM has also undertaken a comprehensive review of various provisions of the Act in the light of the experience and developments since the creation of Prasar Bharati and recommended certain amendments to the Act. While making these recommendations, the GoM also kept in mind its additional mandate given to them for examining governance structure of Prasar Bharati and the relationship between the Government and Prasar Bharati subsequent to HLC Report on Host Broadcasting. These amendments are aimed at improving governance in Prasar Bharati, making the Chairperson and Members more accountable and enabling the Government to make timely interventions and effectively supervise the functioning of Prasar Bharati.</p>

1

2

6.3 Government may decide on action against the then CEO, Prasar Bharati (Shri B.S. Lalli) and Director General (Doordarshan) (Ms. Aruna Sharma, IAS) and others who acted in concert with them for providing undue gain to SIS Live/ZOOM Communications Ltd.

6.4 Certain action seem to attract penal provision under the Indian Penal Code and Prevention to Corruption Act. This aspect also needs to be separately investigated.

Ministry has initiated the process of getting Cabinet approval following due procedure.

A copy of the report of the High Level Committee (HLC) was referred to the Central Bureau of Investigation through the Department of Personnel and Training for further action as deemed appropriate.

With reference to the references against the then Director General, Doordarshan, Dr. Aruna Sharma in the HLC Report, she reverted to her parent cadre following the expiry of her tenure on 19.2.2011. This Ministry had requested the Chief Vigilance Officer, Prasar Bharati (CVO, PB) to investigate into 17 issues, and the rôle played by her on these issues to pinpoint the irregularities and lapses, if any, and fixation of responsibilities.

In the meanwhile, the CBI intimated CVO, Prasar Bharati that the issues under their scope of inquiry, except one issue, No. 14 on customization of venues, were also being investigated by them (CBI) and that the in house enquiry being conducted by CVO, Prasar Bharati was likely to interfere with the investigations being conducted by CBI. The CBI advised CVO, Prasar Bharati to keep in abeyance her inquiry on the 16 issues. On a reference, this Ministry advised CVO, Prasar Bharati to keep her inquiry in abeyance in respect of all the identified issues, except the issue No. 14 on customization of venues. On the issue of customization of venues, the CVO, Prasar Bharati has submitted the report. The Ministry has sought comments of the CEO of Prasar Bharati on the report of CVO, Prasar Bharati.

With reference to the references against the then Chief Executive Officer (CEO) of the Prasar Bharati, Shri B.S. Lalli, in the HLC Report, the CBI was permitted by the Ministry under Section 6(A) of Delhi Special Police Establishment (DSPE) Act, 1946 for registration of a regular case and initiation of criminal investigation against Shri B.S. Lalli under section 120-B r/w 420 IPC r/w 13(2) r/w 13(1)(d) of Prevention of Corruption Act, 1988.

Sports Infrastructure of SAI

*135. SHRI JAI PRAKASH AGARWAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Sports Authority of India (SAI) has established adequate sports infrastructure to promote sports and provide proper training facilities to the sportspersons in the country;

(b) if so, the details of the said infrastructure along with the present activities and the long-term activities being undertaken by the Government/SAI for promotion of sports, centre-wise and sports discipline-wise; and

(c) the achievement made by the SAI in this direction during each of the last three years and the current year, centre-wise and sports discipline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) and (b) Yes, Madam. Sports Authority of India (SAI) has 61 SAI Training Centres (STCs) and 21 Special Area Games (SAG) which have basic training facilities and sports infrastructure. There are 12 Centres of Excellence (CoE), which are mainly located in Regional Centres. These centres are equipped with advanced sports infrastructure and training facilities like synthetic surface, outdoor field of plays, multipurpose halls, fitness centres, hostels, sports medicine facilities and modern equipments. The details of ongoing activities centre-wise, sports-wise is given in the enclosed Statement-I.

(c) A total of 5,451 medals have been won in national events and 519 in International events by SAI trainees in the last three years. India won a record of 101 medals in 2010 Commonwealth Games securing 2nd position and 64 medals in 2010 Asian Games securing 6th position in the overall ranking.

Details of achievements are given in the enclosed Statement-II.

Statement-I

State-wise details of Sports Infrastructure and other facilities under SAI Regional Centres/ Sub-Centres and SAI Sports Centres on going Schemes

Sl. No.	Regional/Sub-Centres/SAI Centres State-wise	Region	Sports Infrastructure	Other Facilities
1	2	3	4	5
Andaman and Nicobar Islands				
1.	Special Area Games, Port Blair	East	Boat House, Velodrome, Football Field	Hostel Building, Office Room, Dining Hall
Andhra Pradesh				
1.	SAI Training Centre, Secundrabad	South	Archery Field, Athletic Track, 6 Badminton Courts, Boxing Ring and Hall, Gymnastics Hall,	86 Bedded Boys Hostel, 20 Bedded Girls Hostel, Dining Hall, Kitchen, Toilets, Bath

1	2	3	4	5
			Hockey Field, Handball Court, Judo Hall, 3 Kabaddi Courts (Outdoor)	Rooms, 16 Stations Multigym
2.	SAI Training Centre, Eluru	South	Athletic Track 400m (Clay), Basketball Court (Cemented), Football Field, 2 Handball Courts, Hockey Field, Swimming Pool (13x25m) 2 Volleyball Courts	40 Bedded Boys Hostel, Dining Hall for 30 persons, 10 Toilets, 10 Bathrooms, 12 Station Multigym
3.	SAI Training Centre, Visakhapatnam	South	Boxing Ring, 4 Volleyball Courts provided by Port Trust authority, Training at Indoor hall of Port Trust, 16 Station Multigym	30 Bedded Boys Hostel, 20 Bedded Girls Hostel, Dining Hall, Recreation Hall, Toilet, Bath Rooms, 12 Station Multigym
4.	SAI Training Centre, Kurnool	South	2 Basketball Courts (Cemented), Football Field (Clay), Handball Court, Hockey Field, Taekwando Small Room	96 Bedded Boys Hostel, Dining Hall, Recreation Hall, Toilets, Bath Rooms, Gymnasium Hall
5.	SAI Training Centre, Medak	South	400m Athletic Track, Hockey Field	Hostel, Dining Hall, Recreation Hall, Toilets, Bath Room, Gymnasium

Assam

	North East Regional Sub-Centre, New Field Sports Complex, Md. Shah Road, Paltan Bazar, Guwahati-781008	SC-Guwahati	8 Lane Synthetic Athletic Track, Football Ground, Boxing Shed, Small Hall for Multigym and Weightlifting Hall, Multipurpose Indoor Hall, 2 Synthetic Tennis Court, Sports Sciences Unit	55 Bedded Boys Hostel, 80 Bedded Girls Hostel, Dining Hall, Recreational Hall, 2 Office Room
1.	SAI Training Centre, Guwahati	SC-Guwahati	Athletic Track, Football Field, Boxing Shed, Conditioning Hall for Multigym and Weight Training, Facilities for Weightlifting and Boxing, Swimming Pool, Hall for Badminton and Handball Field	137 Bedded Hostel (67 for Boys and 70 for Girls), Office, Kitchen and Dining Hall, Recreational Hall

1	2	3	4	5
2.	SAI Training Centre, Golaghat	SC-Guwahati	Football Field belongs to DSA, Indoor Hall belongs to DSO, Weightlifting Hall, Indoor Hall for Table Tennis or Jorhat	55 Bedded Hostel (25 for Boys and 30 for Girls), Dining Hall, Office Room, Accom. of Staff Group-IV Quarters
3.	Special Area Games Centre, Tinsukia	SC-Guwahati	400m Athletic Track (Grassy), Football Ground	50 Bedded Hostel (15 for Boys and 35 for Girls), Dining Hall, Administrative Building
4.	Special Area Games Centre, Kokrajhar	SC-Guwahati	400m Athletic Track Murrom, Football Field, Multipurpose Indoor Hall (Boxing, Karate, Kabaddi Judo, Wushu), Hockey Field with Synthetic Surface (to be constructed)	150 Bedded Hostel (100 for Boys and 50 for Girls), Dining Hall, Recreation Hall, 2 Office Room, Medical/Observation Room, Medical Centre, Accom. for Coaches 5 Quarters and Staff 3 Quarters, Officer 1 Quarter, Grade-IV 6 Quarters, Library Room, Fitness Room, Conference Hall, VIP Lounge
Arunachal Pradesh				
1.	Special Area Games Centre, Naharlagun	SC-Guwahati	Hall for Boxing and Weightlifting, Hall for Taekwando and Karate	85 Bedded Hostel (45 for Boys and 40 for Girls), Office Room, Dining Hall
Bihar				
1.	Special Area Games, Gidhaur	East	Gymnasium Hall, Volleyball Court, Football Ground	Hostel Building, Dining Hall, Kitchen, Guest Room, Office and Store Rooms
2.	Special Area Games, Kishanganj	East	Football Field, 2 Volleyball Courts, Gymnasium Hall	Hostel, Building by the State Government
3.	Special Area Games, Muzaffarpur	East	Football Field, Gymnasium Hall, Kabaddi Court	Dormitory Accommodation
4.	SAI Training Centre, Patna	East	Football Field, Basketball Field, Volleyball Court, Kabaddi Court by the State Government	Hostel Building, Dining Hall, Kitchen Room by the State Government

1	2	3	4	5
Chhattisgarh				
1.	SAI Training Centre, Rajnandgaon	Central	3 Basketball Courts, Hockey Grassy Field	
2.	SAI Training Centre, Raipur	Central	400m Athletic Track, Football Ground, Indoor Hall for Badmin- ton, Judo, Volleyball, Weightlifting, Water Sports at Budhha Talab, Volleyball also for Outdoor	
Delhi				
1.	SAI Training Centre, Bawana (Delhi)	NRC	2 Basketball Court (Cemented), 2 Kabaddi Court (Mud), Hand- ball Court (Mud), 2 Volleyball Court (Mud), Indoor Hall (AC) for Judo, Boxing, Wrestling	
Goa				
1.	SAI Training Centre, Ponda/Peddem	West	2 Athletics Track (Clay and Grassy), 2 Football Grassy Field, Boxing Ring, Swimming Pool (50m), 2 Volleyball Courts, Multipurpose Indoor Hall, Indoor Hall for Judo Fitness Centre	75 Bedded Hostel for Boys at STC Ponda and 50 Bedded Hostel for Girls in Peddem by the State Government
Gujarat				
1.	Netaji Subhash Western Centre, Sports Complex, Sector-15, Gandhinagar- 382016, Gujarat	West	Athletic Synthetic Track, 3 Bas- ketball Court, Football Field, 2 Hockey Fields (Grassy and Super Turf), 3 Handball Courts, 5 Lawn Tennis Courts [3 Clay and 2 Synthetic (UC)], 4 Kabaddi Courts (Clay), 2 Volleyball Courts, 4 Cricket Practice Pitches, Rifle Shooting Range-25m, Indoor Hall for Squash Courts, 3 Gym- nasium, Multipurpose Hall (UC) Swimming and Diving Pool (UC)	200 Bedded Hostel for Boys, 100 Bedded Hostel for National Campers and 80 Bedded Hostel for Girls at NSWC, and 300 Bedded Hostel for Boys, 50 Bedded Hostel for Girls by the State Government, Steam, Sauna, Chill and Bath, Medical Centre and Lab, Physiology and Phys- iotherapy Lab

1	2	3	4	5
2.	Centre of Excellence, Gandhinagar	West	Synthetic Athletic Track, Synthetic Hockey Turf, Football Field, 3 Basketball Courts, 3 Handball Courts, 4 Kabaddi Clay Courts, 3 Synthetic Tennis Courts, 3 Volleyball Courts, Indoor Wrestling Hall, Multipurpose Hall, 3 Gymnasium, 2 Kabaddi Courts, Lawn Tennis Court	Boys and Girls Hostel Facility
Haryana				
1.	Northern Regional Centre, Sonipat	NRC	Multipurpose Hall (AC) having facilities for six Wrestling), Athletic Track 400m Grassy and Synthetic Track (yet to be taken over), Football Field, Hockey Synthetic Surface and Grassy Field, Volleyball Court (Mud), 2 Kabaddi Courts, 2 Basketball Courts (Cemented, Boxing Hall (2 Rings)	Technogym, Souna Bath, Administrative Office, Conference Hall, Multigym 16 Station, Staff Quarters Type I-V, 90 Bedded Boys Hostel, 90 Bedded Girls Hostel, Sports Science Centre, Modern Fitness Centre-cum-Recovery Unit, (200 Bedded Hostel, Swimming Pool is under Construction
2.	SAI Training Centre, Bhiwani	NRC	Track in Bhim Stadium, Boxing Shed with 2 Rings, 2 Wrestling Shed, Volleyball Court and Kabaddi Court (Mud)	
3.	SAI Training Centre, Hissar	NRC	8 Lane Synthetic Track (State Government), Boxing Hall with Rubber Flooring, Separate Punching Area and 2 Boxing Rings, Full and Half Judo Mat for Practice, Space for 2 TT Tables, Space for 1 Wrestling Mat, Hockey and Handball Grassy Ground (1 Each), Basketball Court (State Government)	
4.	SAI Training Centre, Kurukshetra	NRC	Athletic Track Grassy, 2 Basketball Cemented Courts, Hockey	

1	2	3	4	5
			Grassy Ground, 3 Volleyball Clay Courts, Highway Road for Cycling, Indoor Hall for Judo	
5.	SAI Training Centre, Sonipat	NRC	Athletic Track Grassy, Synthetic Track (UC), 2 Basketball Cemented Courts, Boxing Ring, Football Field, Hockey (Grassy and Synthetic Surface), Judo Mat, 2 Kabaddi Courts, Volleyball Court, 1 Wrestling Hall	
6.	Centre for Excellence, Hissar	NRC	Boxing Hall with Rubber Flooring Separate Punching Area and 2 Boxing Rings	
7.	Centre of Excellence, Sonipat	NRC	2 Kabaddi Courts, Boxing Ring, Judo Hall	
Himachal Pradesh				
1.	SAI Training Centre, Dharamshala	North	Athletic Track Grassy, Basketball Court, Hockey Grassy Field, Volleyball Court, Kabaddi Court	40 Rooms (12 Single Bed attach Toilet and 28 Three Bed), 16 Toilet, Kitchen with Store, Dining Hall for 85 trainees.
2.	SAI Training Centre, Bilaspur	North	400m Athletic Track (Mud), Boxing Ring, Gym, Kabaddi Court, Football Field, Hockey Field, 2 Basketball Court, Indoor Hall for Badminton	14 Rooms for 50 Trainees, 2 Dormitory, Dining Hall, Kitchen
3.	HATC, Shillaroo	North	2 Indoor Hall (1 Wooden Flooring 50×30×12.5m and 1 40×20×8m), Astro Turf Hockey Field 125×70m	100 Bedded Boys Hostel, 50 Bedded Girls Hostel, Medical Centre
Jammu and Kashmir				
1.	SAI Training Centre, Udhampur	North	Athletic Track Grassy, Kabaddi Court, Volleyball Court	32 Rooms floor-wise (4 Bed each), Dining Hall, Recreational Hall for 50 trainees

1	2	3	4	5
Jharkhand				
1.	Special Area Games, Ranchi	East	Archery Field, 3 Football Fields, Volleyball Court, Gymnasium Hall, Hockey Astro Turf Field	3 Storey Hostel Building, 2 Dormitory
2.	SAI Training Centre, Hazaribagh	East	Athletics, Boxing, Football, Hockey, Weightlifting and Wrestling	
Karnataka				
1.	Netaji Subhash Southern Centre, Bengaluru	South	2 Athletics Track (Synthetic Cinder), 2 Basketball Court (Mosaic), Football Field, Hockey (Polygrass) Hockey (Grass), Handball Court (Clay), 2 Kho-Kho, Kabaddi, 5 Lawn Tennis Court (Clay), Lawn Tennis Court (Cement), 3 Volleyball Court (Cinder), Volleyball Court (Sand), Swimming Pool (21x51m and 21x25m), Golf Course, Shooting Range 25m, 50m and (Trap and Skeet), Multipurpose Hall (40x15x12.5m) for Badminton, Multipurpose Hall (45x35x20m) for Volleyball, Basketball, Handball, 3 Weightlifting Hall (15x15x7.5m), Conditioning Hall (15x15x5m), Judo Hall (30x20x5m), Shooting Range 10m	
2.	SAI Training Centre, Bengaluru	South	Athletic Track, Archery Field, Badminton Court, Kabaddi Court, Softball Field, Shooting Range, Taekwando Field, Volleyball Court, Weightlifting Hall	85 Bedded Hostel (12 in each Dormitory), Dining Hall, Recreation Hall, 16 Toilets, 4 Bathrooms
3.	Centre of Excellence, Bengaluru	South	Synthetic Athletics Track, Indoor Hall for Badminton and	

1	2	3	4	5
			Weightlifting, Hockey Astro Turf, 4 Volleyball Court Outdoor and Indoor Hall	
4.	SAI Training Centre, Dharwad	South	400m Athletic Track 8 Lane (Mud), Basketball Court (Cemented), Gymnastic (Outdoor), Hockey Field (Mud), 3 Kabaddi Courts, Taekwando Mats	50 Bedded Boys Hostel, 50 Bedded Girls Hostel, Dining Hall, Recreation Hall, Toilet, Bath Room
Kerala				
1.	Laxmibai National Council of Physical Education, Trivandrum	LNCPE	Athletic Track (Synthetic), Cricket Field, Football Field, Hockey Field, Kabaddi and Kho-Kho Field, 3 Basketball Courts, 4 Volleyball Courts, 3 Lawn Tennis Courts, Handball Courts, Wrestling and Yoga Hall, Swimming Pool	600 Bedded Hostel (300 Bedded for Girls, 300 Bedded for Boys)
2.	Centre of Excellence, Trivandrum	LNCPE	As above	As above
3.	SAI Training Centre, Trivandrum	LNCPE	As above	As above
4.	SAI Training Centre, Thrissur	LNCPE	Athletic Track (Clay), Badminton Court (Wooden), Basketball Court (Cemented), Hockey Field, Judo Hall, Kabaddi Court (Clay), Swimming Pool, Weightlifting Hall (Cemented)	40 Bedded Boys Hostel, 40 Bedded Girls Hostel, Dining Hall, Recreation Hall, Toilets, Bath Rooms, Gymnasium
5.	SAI Training Centre, Kollam	LNCPE	400m Athletic Track (Cinder), Basketball Court with Wooden Board, Boxing Ring for Practice purpose, Hockey Field, Kabaddi Court (Mud), Taekwando Court, Volleyball Courts (Mud)	40 Bedded Boys Hostel, 40 Bedded Girls Hostel, 3 Storied Girls Hostel for 30 Trainees, Dining Hall, 2 Recreation Hall (Boys and Girls), Toilet, Bath Room, Gymnasium Hall

1	2	3	4	5
6.	SAI Training Centre, Calicut	LNCPE	400m Athletic Track, Basketball Wooden Court (Indoor), Football Grassy Field, Volleyball Wooden Court (Indoor), Weightlifting Hall	68 Bedded Boys Hostel, Dining Hall, Toilet, Bathroom, 16 Station Multigym, Kitchen, Ration Store, Office Room, Guest Room
7.	Centre of Excellence, Kollam	LNCPE	400m Athletic Cinder Track, Vol- leyball Court	16 Station Multigym, 35 Bedded Hostel
8.	Special Area Games Centre, Thalassery	LNCPE	Athletic 400m Track (Red Soil), Basketball Court (Cement 35×20m), Fencing Court (Indoor 14.5×10.3m), Gymnastic Hall (36×18m), Volleyball Court (Out- door 24×13m), Conditioning Hall (9.7×5.8m)	6 Bedded Rooms, 30 Bedded Dormitory, Bathroom, Toilet, Kitchen, Dining Hall, Recreation Room, Study Room, Rest Room, Office Room, Guest Room, Store Room
9.	Special Area Games Centre, Alleppey	LNCPE	Boat House with platform	16 Station Multigym, 75 Bedded Hostel
Madhya Pradesh				
1.	Udhav Das Mehta Central Centre, Bhopal	Central	Multipurpose Hall — (2 Big and 2 Small) with Maple Wooden Flooring and Flood Light, 3 Hockey Fields (2 Astro Turf — 1 with Flood Light and Players Pavilion Building) 1 Grassy Field, 3 Basketball Courts (Cemented), 3 Volleyball Courts (Clay) with Fencing, Football Field, Athletic Cinder Track 400m, Jogging Track 2.1 km	144 Bedded Dormitory Hostel No. 1, 2 Hostels, 52 Bedded for Men and Women (with AC), 48 Bedded Hostel with AC, Admin- istrative Block, Changing Rooms, Convenient Shopping Centre, Sports Science Centre, Modern Fitness Centre (State of Art of Conditioning Hall-cum-Recovery Unit), 37 Residential Quarters.
2.	SAI Training Centre, Bhopal	Central	400m Athletic Synthetic Track at TT Nagar, 3 Basketball Ce- mented Court (1 Floodlight), 2 Boxing Ring (Indoor), 3 Hockey Astroturf (1 Floodlight and 2 Grassy), Indoor Hall, 3 Volleyball	

1	2	3	4	5
			Court (Outdoor with 1 Floodlight Court), Training Centre at Lower Lake, Prakash Tarun Puskar Pool	
3.	SAI Training Centre, Jabalpur	Central	400m Athletic Cinder Track, Basketball Court at Yuva Bhawan, Boxing Ring, Indoor Hall, Hall at MLB School Campus	
4.	SAI Training Centre, Dhar	Central	Hockey Clay Field, Football Field, Hall for Karate, Taekwando and Multigym	
5.	SAI Training Centre, Tikamgarh	Central	Hockey Clay Field, Softball Field	
6.	SAI Training Centre, Indore	Central	400m Athletic Cinder Track, Gymnastic Hall and Open Field, Kho-Kho Field, Indoor Hall	
7.	Special Area Games, Dhar	Central	Archery Field, 400m Athletic Cinder Track, Multipurpose Hall with Badminton Courts and Wrestling, Handball Court, Hockey Grassy Field	
8.	Centre of Excellence, Bhopal	Central	400m Athletic Cinder Track, 2 Hockey Astro turf, Indoor Hall for Judo, Lower Lake for Kayaking and Canoeing	
Maharashtra				
1.	SAI Training Centre, Kandivali	West	Athletic Track, Hockey Grassy Field, 2 Kabaddi Courts, Wrestling Hall, Cricket Ground	100 Bedded Hostel for Boys, 24 Bedded Hostel for Girls by the State Government
2.	SAI Training Centre, Aurangabad	West	Basketball Court (Cemented), 2 Kabaddi Courts, 2 Tennis Courts	75 Bedded Hostel for Boys, 50 Bedded Hostel for National

1	2	3	4	5
			(Cemented and Clay), 2 Volleyball Courts, Handball Court (Clay), Hockey Field, Cricket Pitch (Cemented), Multipurpose Hall, Gymnasium Hall, Changing Room	Campers (UC), 75 Bedded Hostel for Girls and 2 Hostels at Marathwada University, Aurangabad
Manipur				
1. North East Regional Centre, Takyel, Imphal-795001, Manipur	North East	Archery Field, Athletic Track (Grassy), 2 Basketball Courts, 2 Football Fields, Handball Court (Grassy), 2 Hockey Field (Grassy), 2 Tennis Courts (Concrete), Rowing Channel (550m), Sepaktakraw Court (Grassy), 2 Volleyball Courts, Multipurpose hall (60×40×12.5) and under construction of Multipurpose Hall, Modern Fitness Centre, Synthetic Hockey Field, Synthetic Athletic Track, Synthetic Tennis Court and Synthetic Hockey Field at Women Hockey Centre, Thenzawl (Mizoram)		100 Bedded Boys Hostel 100 Bedded and 50 Bedded Hostel — under construction
2. SAI Training Centre, Imphal	North East	Archery Field, Sepaktakraw Field, Handball Grassy Court		100 Bedded Hostel
3. Special Area Games Centre, Imphal	North East	Athletics Track, Shooting, Swimming Pool, Multipurpose Hall, for Wrestling, Weightlifting, Boxing, Judo, Fencing, Wushu, Taekwando, Gymnastics, Karate		100 Bedded Hostel 1 Hostel-cum-Hall — under construction
4. Special Area Games Centre, Utlou	North East	Football Field, Mini Indoor Hall and Multipurpose Hall — under construction		50 Bedded Hostel 100 Bedded Hostel — under construction

1	2	3	4	5
Meghalaya				
1.	SAI Training Centre, Shillong	SC-Guwahati	400m Athletic Track Clay, Football Ground, Small Halls for Boxing, Judo Karate, Taekwando and Weight Training	75 Bedded Hostels (60 for Boys and 15 for Girls), Office Room, Accom. for Coaches and Staff 3 each Quarters, Dining Hall
Mizoram				
1.	Special Area Games Centre, Aizawl	North East	Multipurpose Hall	100 Bedded Hostel 100 Bedded Hostel — under construction
Nagaland				
1.	SAI Training Centre, Dimapur	North East	Football Ground, Athletic Track, Indoor Hall	60 Bedded Hostel
Odisha				
1.	Special Area Games, Jagatpur	East	Boat House	Hostel Building, Girls Hostel-cum-Office Room, Dining Hall by the State Government
2.	Special Area Games, Sundergarh	East	Athletic Field, Archery Field, Hockey Astro Turf	Hostel Building for Boys and Girls, Dining Hall, Office Room
3.	SAI Training Centre, Cuttack	East	Athletic Field, Football Field, Basketball Field, Conditioning Hall by the State Government	Hostel Building for Boys and Girls, Dining Hall, Kitchen Room by the State Government
4.	SAI Training Centre, Dhenkanal	East	Football Field, Athletic Track, Indoor Hall-cum-Gymnasium Hall by the State Government	Hostel Building, Dining Hall, Kitchen Room by the State Government
Puducherry				
1.	SAI Training Centre, Puducherry	South	400m Athletic Cinder Track, Hockey Astro Turf, Kabaddi Court (Mud), 6 Tables for Table Tennis, Volleyball Court, Weightlifting Hall with Wooden Plat Form	55 Bedded Boys Hostel, Dining Hall, Recreation Hall, Toilet, Bath Rooms, 12 Station Multigym

1	2	3	4	5
Punjab				
1.	NIS Patiala	NSNIS	(Outdoor Facilities) 3 Athletic Track (2 Synthetic, 1 Endurance), 4 Basketball Courts, 4 Cricket Pitches (Half), 2 Football Fields, 3 Handball Courts (Cement, Grassy and Sand), 4 Hockey Field (2 Synthetic and 2 Grassy), Swimming Pool, 6 Tennis Courts (3 Synthetic and 3 Cinder), Cycle Velodrome, 4 Volleyball Courts (3 Cinder and 1 Sand), Sand Running Circuit, Cross Country Circuit, Golf Course-9 Holes, (Indoor Facilities) Training Hall Wushu and Fencing, Billiards Room/ Table, 4 Boxing Ring, 3 Conditioning Hall, 2 Table Tennis Hall, 2 Judo Hall, Gymnasium Hall, 2 Sauna, 2 Steam, 2 Squash Court, Wrestling Hall, Weightlifting Hall	112 Bedded Dhyana Chand Hostel, 114 Bedded Silver Jubilee Hostel, 64 Bedded Old Hostel, 240 Bedded Yadavindra Hostel for Boys only, 100 Bedded PT Usha Hostel, 110 Bedded Silver Jubilee Hostel, 50 Bedded Old Hostel for Girls
2.	SAI Training Centre, Patiala	NSNIS	Archery Field, Synthetic Athletic Track, Boxing Hall, Velodrome, Gymnastics Hall, Fencing Hall, Hockey Synthetic Surface and Grassy Field, Judo Hall, Shooting Range	50 Bedded Hostel with Dormitory for Boys at Polo Ground, 50 Bedded Hostel for Girls at Ayurvedic College
3.	Centre of Excellence, Patiala	NSNIS	Indoor Hall for Judo and Wrestling, 400m Synthetic and Cinder Athletic Track, 4 Hockey Field (1 Synthetic and 3 Grassy)	
4.	SAI Training Centre, Mastuana Sahib	North	400m Athletic Track Grassy with 6 Lane, Boxing Ring with Shed, 2 Volleyball Courts (Mud) with Iron Enclosure, Wrestling Akhara	48 Bedded Hostel (2 bed 12 Rooms and 4 Bed 6 Rooms), 8 Bathrooms, Dining Hall for 40-50 persons

1	2	3	4	5
5.	SAI Training Centre, Badal	North	400m Athletic Track Grassy with Gallery, 4 Basketball Cemented Courts, Hockey Field (Astro Turf), 10m Shooting Range, 3 Volleyball Courts (Mud), Handball Court Grassy, Wrestling Akhara	Hostel Building of Dashmesh Girls School and College, 2 Halls in School and 1 Hall in College
6.	SAI Training Centre, Ludhiana	North	Athletic Synthetic Track, Basketball Court and Outdoor Courts with Taraflex and Light, Handball Field, Indoor Hall for Judo with Light, Volleyball Court, Weightlifting Wooden Platform (Covered)	15 Rooms (4 Bed each A & B Block), 12 Toilet, 12 Bathroom, Dining Hall for 50-60 Trainees, Kitchen and Store, Servant Quarters, Recreational Hall
Rajasthan				
1.	SAI Training Centre, Alwar	West	Athletic Track, Basketball Court, Hockey Grassy Field, 2 Volleyball Courts, 2 Kabaddi Court, Indoor Hall	60 Bedded Hostel for Boys at STC and 55 Bedded Hostel for Boys at UIT
2.	SAI Training Centre, Jodhpur	West	Athletic Track, 2 Basketball Courts (Cemented), 2 Volleyball Courts	60 Bedded Hostel for Boys at STC and 60 Bedded Hostel for Boys at UIT
Sikkim				
1.	Special Area Games Centre, Namchi	SC-Guwahati	Football Field	50 Bedded Hostel (Boys)
Tamil Nadu				
1.	SAI Training Centre, Salem	South	400m Athletic Track (Mud), Basketball Court (Cemented), 2 Kabaddi Courts, Taekwando Court, 2 Volleyball Courts	70 Bedded Boys Hostel, Dining Hall, Recreation Hall, Toilets, Bathroom, Gymnasium Multigym free Weight facilities
2.	SAI Training Centre, Chennai	South	Football Grassy Field, Boxing in Tennis Stadium (Corridor), 2 Kabaddi Courts, Hockey Astro Turf	Boys and Girls Hostel, Kitchen, Dining Hall, Conditioning Hall, Common Hall

1	2	3	4	5
3.	Special Area Games Centre, Anna Stadium, Nagercoil-I, Tamil Nadu-629001	South	400m 8 Lane Athletic Track, Kabaddi Court, Courts for Volleyball, Basketball and Football Ground	
4.	Special Area Games Centre, Mayiladuthurai	South	Athletic Track (Mud), 2 Basketball Court (Cemented), Hockey Training in Football Field, 2 Volleyball Courts (Cemented) Weightlifting	Hostel (UC), Dining 40 persons, 13 Toilet, 6 Bathroom, Gymnasium for 2500 persons
Tripura				
1.	Special Area Games, Agartala	East	Football Field with Track, Judo Hall, Gymnasium (by State Government)	Hostel Building for Boys and Girls
Uttar Pradesh				
1.	Netaji Subhash Sub-Centre, Sarojini Nagar, Kanpur Road, Lucknow-226008 STC Lucknow	SC-Lucknow	400m Athletic Grassy Track, 2 Basketball Courts (Cemented), Football Field, 2 Handball Courts (Grassy), 2 Hockey (Astro Turf & Grassy Field), Judo Hall, Kabaddi Field, 2 Volleyball Grassy Courts, Table Tennis Hall, Wrestling Hall with Mats	120 Bedded Hostel
2.	SAI Training Centre, Raibareilly	SC-Lucknow	Volleyball Court, Taekwando Hall	55 Bedded Hostel, Hall for Mess, 2 Rooms for Office
3.	SAI Training Centre, Etawah	SC-Lucknow	400m Athletic Synthetic Track, Handball Court Grassy, Hockey Synthetic Field, Wrestling Hall	80 Bedded Hostel, Hall for Mess, 2 Rooms for Office
4.	SAI Training Centre, Allahabad	SC-Lucknow	Athletic Track at MMM Stadium, Badminton Hall and Table Tennis in Mayo Hall, Hockey Field at Allahabad University	1 Room for Office
5.	SAI Training Centre, Jhansi	SC-Lucknow	Hockey Field at Dhyan Chand Stadium	

1	2	3	4	5
6.	SAI Training Centre, Barielly	SC-Lucknow	400m Athletic Track, Basketball Court (Cemented), Hockey Field, Play Field for Sepaktakraw, Volleyball Court	8 Quarters 5 Bedded each
7.	SAI Training Centre, Lucknow at GGS Sports College	SC-Lucknow	400m Athletic Synthetic Track, Basketball Taraflex Court, Badminton Court, Hockey Astro Turf Field, Weightlifting Hall	40 Bedded Hostels, Hall for Mess, 1 Room for Office
8.	Centre of Excellence, Lucknow	SC-Lucknow	Athletic Track, Synthetic Hockey Field, Indoor Hall for Weightlifting	
Uttarakhand				
1.	SAI Training Centre, Kashipur	SC-Lucknow	400m Athletic Track, Boxing Ring, Football Field, Indoor Hall for Table Tennis Hall, Taekwando, Wrestling, Weightlifting	65 Bedded Hostel, Hall for Mess, 2 Rooms for Office
West Bengal				
1.	Netaji Subhash Eastern Centre, Salt Lake City, Kolkata	East	400m Synthetic Athletic Track, Archery Field, 4 Basketball Courts (Concrete), 2 Hockey Field (Grassy and Astro Turf), 3 Football Field, 2 Kabaddi, Swimming Pool, 4 Volleyball Courts (Cinder), 5 Lawn Tennis Courts (2 Hard and 3 Clay), 5 Cricket Practice Pitch, Cycling, Indoor Hall for Basketball, Badminton, Gymnastics, Handball, Table Tennis, Volleyball, Indoor Training for Billiards and Snooker-cum-Judo hall	100 Bedded Hostel for Boys, 50 Bedded for Boys and 50 Bedded for Girls for National Campers, Guest House, Staff Quarters [Type-3 (18) Type-1 (12)], RD Bungalow, Sports Science Centre, Administrative Block with Conference Hall and Central Stores, Academic Block
2.	SAI Training Centre, Kolkata	East	Archery Field, Athletic Track, Synthetic Hockey Surface, Indoor Hall for Badminton, Basket-	Hostel Building, Dormitory is provided by the State Government

1	2	3	4	5
			ball, Handball, Volleyball and Gymnastics, Judo Hall, Swimming Pool, Table Tennis Hall	
3.	SAI Training Centre, Siliguri	East	Athletic Track, Football Field, Kabaddi Court, Gymnasium Room by the State Government	
4.	SAI Training Centre, Lebong	East	Football Field, Archery Field by the DGHC	Hostel Dormitory under the Gallery of Stadium
5.	SAI Training Centre, Burdwan	East	Football Field, Basketball Field, Volleyball Court by the State Government	Hostel Building, Dormitory by the State Government
6.	Centre for Excellence, Kolkata	East	Indoor Hall for Badminton, Table Tennis and Gymnastics, Kabaddi Court, 400m Cinder Athletics Track	
7.	Special Area Games, Bolpur	East	Indoor Hall for Table Tennis and Basketball, Outdoor Archery Field, Athletic Field, Basketball Court, Conditioning Hall	Hostel Building, Dining Hall by the Shantiniketan and Sriniketan Development Authority, Bolpur.

Statement-II

Achievements of SAI Scheme's Trainees for the year 2009-2010, 2010-11 and 2011-12

National Level

Sl.No.	Scheme Name	2009-2010			2010-2011			2011-2012		
		G	S	B	G	S	B	G	S	B
1	2	3	4	5	6	7	8	9	10	11
1.	NSTC Schools	10	10	19	46	36	23	22	13	10
2.	Army Boys Sports Companies (ABSC)	60	32	24	98	83	72	69	51	52

1	2	3	4	5	6	7	8	9	10	11
3.	SAI Training Centre (STC)	131	121	139	357	175	235	641	544	599
4.	Special Area Games (SAG)	69	67	51	303	205	207	202	137	136
5.	Ext. Centre of STC/SAG	0	0	02	27	01	12	14	19	15
6.	Centre of Excellence (CoE)	74	56	43	38	19	24	26	15	17
Total		344	286	278	869	519	573	974	779	829

International Level

Sl.No.	Scheme Name	2009-2010			2010-2011			2011-2012		
		G	S	B	G	S	B	G	S	B
1.	NSTC Schools	0	01	0	0	0	0	04	0	0
2.	Army Boys Sports Companies (ABSC)	09	03	03	14	10	4	11	17	07
3.	SAI Training Centre (STC)	05	13	06	53	21	43	29	30	38
4.	Special Area Games (SAG)	04	04	07	17	11	21	10	21	08
5.	Ext. Centre of STC/SAG	0	0	0	0	0	02	0	0	0
6.	Centre of Excellence (CoE)	22	09	17	11	07	19	03	04	01
Total		40	30	33	95	49	89	57	72	54

[English]

London Olympics

*136. SHRI D.B. CHANDRE GOWDA:
SHRI N.S.V. CHITTHAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS
be pleased to state:

(a) Whether the Sports Authority of India (SAI) had proposed an employment-cum-coaching scheme for all

the sportspersons/athletes who participated in the London Olympic, 2012;

(b) if so, the salient features of the scheme;

(c) the number of sportspersons/athletes/coaches likely to be benefitted under the scheme;

(d) whether SAI proposes to take up the matter of reward and appreciation, including providing out of turn promotions to the Olympic medal winners within the respective Ministry/Department; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF
YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Yes, Madam.

(b) The Sports Authority of India has given special preference to sportspersons who qualified for and participated in the Olympics by offering direct appointment in the Coaching Cadre. On receipt of applications from the Olympians, they would be offered direct appointment as a Coach in Grade-III which is in Group 'B' Entry level post in the Sports Authority of India. The process of appointment of candidates under Olympian category would be taken up separately on a case to case basis. The persons appointed under this category are allowed to participate in sports so long as they are active sportspersons and maintain desired performance at

international level. Thereafter, these sports persons appointed as Coaches will have to undergo the Diploma in Sports Coaching conducted by Netaji Subhash National Institute of Sports, Patiala before they take up Coaching assignment. Advertisement for recruitment in this regard is provided at SAI Website i.e. www.sportsauthorityofindia.nic.in.

(c) The number of sportspersons likely to be benefitted under this scheme depends upon the response of applications received from the Olympians.

(d) and (e) A scheme for giving cash awards to Olympic medal winners is already under implementation. Details are given in the enclosed Statement-I. The Government has recently announced a scheme for providing out of turn promotion to sportspersons. Details are given in the enclosed Statement-II.

Statement-I

Amount of award money for medal winners in international sports events under the scheme of Special Awards for winners of medals in international sports events and their coaches

Name of event	Gold Medal/First Position	Silver Medal/Second Position	Bronze Medal/Third Position
1	2	3	4
(a) Seniors			
(i) Olympic Games	Rs. 50 lakhs	Rs. 30 lakh	Rs. 20 lakhs
(ii) World Championships*/Asian Games/ Commonwealth Games	Rs. 10 lakhs	Rs. 5 lakh	Rs. 3 lakhs
Asian Championships/Commonwealth Championships	Rs. 3 lakhs	Rs. 2 lakh	Rs. 1 lakhs
(b) World Championships (Juniors and Sub-Juniors)			
(i) Juniors	Rs. 2 lakhs	Rs. 1.5 lakhs	Rs. 1 lakhs
(ii) Sub-Juniors	Rs. 1 lakhs	Rs. 80,000	Rs. 60,000

1	2	3	4
(c) Asian and Commonwealth Championships (Juniors and Sub-Juniors)			
(i) Juniors	Rs. 1 lakhs	Rs. 80,000	Rs. 60,000
(ii) Sub-Juniors	Rs. 50,000	Rs. 40,000	Rs. 30,000

*All England Championship of Badminton is included in the category of world championship.

For team events, the amount of Special Cash Award is determined as under

Strength of 'Team' on the ground	Number of times the award amount for the corresponding event and medal
(i) A team of two persons	: 1½ times
(ii) A team of 3 or 4 persons	: 2 times
(iii) A team of 5 to 10 persons	: 3 times
(iv) A team of more than 10 persons	: 5 times

The actual prize money determined as above is shared equally among the team members. However, no member of team gets less than 50% of the award amount for the corresponding individual event and medal.

Statement-II

F.No. 14034/1/2012-Estt. (D)

Government of India

Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)

North Block,
New Delhi

Dated the 26th July, 2012

OFFICE MEMORANDUM

Subject: Out of turn promotion for sportspersons.

The undersigned is directed to say that the scheme for appointment of meritorious sports persons under Government is contained in this Department O.M. No. 14015/1/78-Estt. (D) dated the 4th August, 1980 as amended from time to time. This Department has been receiving requests for grant of out of turn promotion to sportspersons employed under various Ministries/Departments. The demand for grant of out of turn promotion for excellence in sports events has been considered by the Government and it has been decided to allow a maximum of three out of turn promotions to a sportsperson/Coach for excellence in sports events as per provisions of the enclosed scheme.

2. This may be brought to the notice of all concerned for information and necessary action. A copy of the order allowing out of turn promotion to sportspersons may be endorsed to this Department.

-sd-

(Mukta Goel)

Director

Tel. No. 2309 2479

To

All Ministries/Departments of Government of India.

Copy to:

1. President's Secretariat, New Delhi.
2. Vice-President's Secretariat, New Delhi.
3. The Prime Minister's Office, New Delhi.

4. Cabinet Secretariat, New Delhi.
5. Rajya Sabha Secretariat/Lok Sabha Secretariat, New Delhi.
6. The Registrar General, the Supreme Court of India, New Delhi.
7. The Registrar, Central Administrative Tribunal, Principal Bench, New Delhi.
8. The Comptroller and Auditor General of India, New Delhi-with the request that they may consider desirability of issuing similar instructions to offices under their control.
9. The Secretary, Union Public Service Commission, New Delhi.
10. The Secretary Staff Selection Commission, New Delhi.
11. The Secretary, Department of Sports, New Delhi.
12. The Secretary, Department of Disability Affairs, New Delhi.
13. All attached offices under the Ministry of Personnel, Public Grievances and Pensions.
14. National Commission for Scheduled Castes, New Delhi.
15. National Commission for Scheduled Tribes, New Delhi.
16. National Commission for OBCs, New Delhi.
17. Secretary, National Council (JCM), 13, Ferozshah Road, New Delhi.
18. Establishment Officer and A.S.
19. All Officers and Sections in the Department of Personnel and Training.
20. Facilitation Centre, DOP&T (20 copies).

NIC (DOP&T) for placing this Office Memorandum on the Website of DOP&T.

21. Establishment Section (200 copies).

-sd-

(Virender Singh)

Under Secretary to the Government of India
Tel. No. 2309 3804

*Department of Personnel and Training
Establishment D*

Subject: Scheme for out of Turn Promotion for Sportspersons

1. Object:

To promote a sportsperson for excellence in sports events by upgradation of the post personal to the sportsperson. Such a post will continue to be upgraded in higher grade till it is vacated by the sportsperson either by his/her subsequent promotion, resignation or on retirement.

2. To whom Applicable

The scheme is applicable to all Central Government Civilian Employees and Central Services except Railways Services and services under the control of the Department of Atomic Energy, the erstwhile Department of Electronics, the Department of Space and the Scientific and Technical Services under the Department of Defence Research and Development.

3. Performance to be Rewarded by Out of Turn Promotion

The medal winning performance in sports events to be eligible for out of turn promotion will be restricted to regular disciplines of:-

- (i) Olympic Games;
- (ii) Commonwealth Games;
- (iii) Asian Games;
- (iv) World Championships; and

- (v) Record breaking medal winning performance in National Games conducted by Indian Olympic Association in the regular disciplines of Olympics, Commonwealth Games, Asian Games and World Championships.

The Scheme will also cover differently abled sportspersons for equivalent events/games organized for them.

4. Number of Out of Turn Promotion to be allowed

A maximum of three out of turn promotion in the entire service career, subject to following conditions can be allowed to sportspersons for excellence in International/National Sports events:

A. Excellence in International Sports Events

- (i) A sportsperson winning Gold, Silver or Bronze or more than one medal in Olympic Games, Commonwealth Games, Asian Games and World Championships in a particular year will be eligible only for one out of turn promotion in that year.
- (ii) Only the medal winning performance in aforesaid sports events will be considered for out of turn promotion. If a sportsperson or more than one sportspersons while competing in a discipline in Olympic Games, Commonwealth Games, Asian Games and World Championship, does not win a medal but gives better performance than the previous national record in the discipline then no out of turn promotion will be allowed.
- (iii) In case of a team event, a sportsperson will qualify for out of turn promotion only if he has played at least 50% of the matches in the same event. Reserve player, if any, shall not be entitled for any out of turn promotion.

- (iv) An out of turn promotion be considered for performance as a Coach if he/she has trained a sportsperson or a team which goes on to win a medal in any of the International Games/Championships mentioned in para (i) above. A Coach who is a Government employee will be considered for out of turn promotion even if the sportsperson(s) he/she has trained is not a Government Servant provided he has already intimated his/her office the name of sportsperson(s) or team which have been receiving training from him. In case more than one Coach has trained a sportsperson or a team which eventually wins a medal then only the main Coach, subject to other conditions will be considered for out of turn promotion.

- (v) The number of out of turn promotions allowed to a Coach will be capped at two with a gap of four years. However, the total number of out of turn promotions allowed to a Coach will not exceed three in the entire career including those given to him/her in the past for performance as a sportsperson.

B. Excellence in National Sports Events

In case of National Games conducted by Indian Olympic Association record breaking medal winning performance in an individual discipline would be considered for one out of turn promotion during the entire service career. In case more than one sportsperson gives better performance than the existing national record in the discipline in the same National Games, then all sportspersons winning medals shall be considered for one out of turn promotion.

5. Vacancy

As out of turn promotion to sportsperson is to be

allowed by upgradation of post personal to the sportsperson, no separate post will be created for grant of out of turn promotion to a Sportsperson/Coach. Such a post will continue to be upgraded in higher grade till it is vacated by the sportsperson either by his/her subsequent promotion, resignation or on retirement. No out-of-turn promotion shall be granted during the probation period. The out of turn promotion will be granted only in the hierarchy of the post and no level jumping will be allowed.

6. Composition of the DPC

Out of turn promotion would be allowed on regular basis only. The procedure for regular promotion including vigilance clearance should be followed while considering the cases for out of turn promotion. The composition of DPC for grant of out of turn promotion to the sportsperson will be same as that prescribed in the statutory recruitment rules applicable to the post to which promotion is being made.

7. Relaxation in Qualifying/Eligibility Service Required for Promotion

The appointing authority for the post prescribed in the relevant recruitment rules shall be competent authority for grant of relaxation from requirement of completing the qualifying service (residency period in the feeder grade), educational qualification, completion of pre-promotion training or any other condition that may be prescribed in the statutory recruitment rules applicable to the promotional post. This shall have prior approval of the Secretary concerned in case of the Ministry/Department and the Head of the organisation in the case of attached and subordinate offices.

8. Time Limit for Out of Turn Promotion

The entitlement of a sportsperson for out of turn promotion may be processed within a period of three months from the date of occurrence of event which entitles him/her for out of turn promotion. It will be responsibility of the concerned administrative Ministry/

Department to consider a sportsperson for out of turn promotion within the prescribed time limit.

9. Date from which Promotion will be effective

The out of turn promotion will be effective from the date of conclusion of event.

10. Fixation of Seniority

A sportsperson/Coach appointed to a post/Grade by grant of out of turn promotion in relaxation of provisions of statutory recruitment rules applicable to the post/Grade, will be assigned seniority below all the regular personnel appointed (recruited/promoted) in that particular year.

11. Pay Fixation

The pay on out of turn promotion of sportsperson will be fixed as in the case of regular promotion.

12. Utilisation of Services of Sportsperson

As far as possible the services of the sportspersons, should be utilised for sports related activities after their active sports career is over, whether it is coaching or other technical areas.

13. Power to Relax

Prior approval of DoP&T is required to be obtained to relax any of the provisions of this scheme.

[Translation]

Food Processing Units

*137. SHRIMATI BHAVANA PATIL GAWALI:
SHRIMATI PARAMJIT KAUR GULSHAN:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the norms for establishment of food processing units in the country;

(b) the number of food processing units provided financial assistance by the Government during the last three years and the current year along with the amount of the said assistance, State-wise;

(c) whether the Government is considering to set up more food processing units and training centres in various States including rural areas of the country;

(d) if so, the details thereof, State-wise; and

(e) the details of the steps/initiatives taken including formulation of schemes to encourage and give impetus to food processing industries in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Ministry of Food Processing Industries implements the scheme for Technology Upgradation/Establishment/Modernisation of Food Processing Industries (FPIs), which is meant for setting up/expansion of food processing units. The Scheme provides for financial assistance for setting up of new food processing units as well as Technological Upgradation and Expansion of existing units in the country. Ministry extends financial assistance in the form of grants-in-aid to entrepreneurs @ 25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakh per project in general areas and @ 33.33% subject to maximum of Rs. 75 lakhs per project in difficult areas.

(b) The details of financial assistance provided by the Ministry of Food Processing Industries under the Scheme for Technology Upgradation/Establishment/Modernization of Food Processing Industries (FPIs) during the last three years and current year, State-wise is enclosed Statement.

(c) and (d) Ministry of Food Processing Industries does not set up any food processing units and training centres in various States including rural areas of the country. However, Ministry provides financial assistance for benefit of food processing sector both to the Food Processing Units as well as to the Food Processing

Training Centres under Schemes for Technology Upgradation/Establishment/Modernisation of FPIs and Human Resource Development (HRD) Scheme of the Ministry, respectively. The assistance for single line Food Processing Training Centre (FPTC) is Rs. 4 lakhs and for multi-line FPTC is Rs. 11 lakhs towards Plant and Machinery. Rs. 2 lakhs and Rs. 4 lakhs is also given for seed capital to single line and multi-lines FPTCs, respectively.

(e) Government has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food Processing Units, Creation of Infrastructure, Support to R&D, Human Resources Development, Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), besides other promotional measures to encourage development of food processing industries. Moreover, the Government has taken several steps like tax reduction, waiver/reduction of excise duty, reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive. In addition, other Government of India organizations like National Horticulture Mission (NHM), National Horticulture Board (NHB), Agricultural and Processed Food Products Export Development Authority (APEDA), National Co-operative Development Corporation (NCDC) and State Governments also provide assistance of Food Processing Units under their respective schemes.

Apart from the above, The Working Group constituted on Food Processing Sector for Ministry of Food Processing Industries for 12th Five Year Plan has recommended the launch of a new centrally sponsored scheme — **National Mission on Food Processing (NMFP) w.e.f. 2012-13** to realize the next leap forward in terms of ensuing requisite growth impetus and value addition to the sector; decentralized approach; greater role of State/UTs; better outreach and effective supervision and monitoring. The NMFP would also provide flexibility to States/UTs in the selection of beneficiaries, location of projects etc. for the development of food processing sector. This initiative would give an impetus to food processing industries in the country.

Statement

Number of units assisted and financial assistance provided during the years 2009-10, 2010-11, 2011-12 and current year State-wise under the scheme for Technology Upgradation/Establishment/Modernization of FPIs*

(Rs. in lakhs)

Sl. No.	Name of the State	2009-10		2010-11		2011-12		2012-13 (as on 01.08.12)	
		Approved	Amount released	Approved	Amount released	Approved	Amount released	No.	Amount
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	41	677.05	30	562.096	105	1904.726	79	1661.751
2.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0
3.	Arunachal Pradesh	3	376.14	2	66.42	0	0	0	0
4.	Assam	22	418.74	26	875.701	12	242.7782	5	77.59
5.	Bihar	2	35.59	6	136.681	5	89.65674	2	36.435
6.	Chandigarh	0	0	1	25	0	0	0	0
7.	Chhattisgarh	4	45.46	27	297.574	75	841.8276	67	751.3186
8.	Delhi	2	50	3	82.6	16	410.68	5	118.25
9.	Goa	1	24.26	1	25	2	50	1	19.42
10.	Gujarat	42	665.18	52	1419.72	106	1975.034	34	623.2074
11.	Haryana	11	134.96	14	325.28	62	828.2817	61	778.855
12.	Himachal Pradesh	10	269.58	7	204.53	14	377.51	4	95.95
13.	Jammu and Kashmir	7	59.73	5	89.095	6	98.42	2	16.4269
14.	Jharkhand	3	44.09	4	85.425	1	16.57	0	0
15.	Karnataka	24	269.55	14	377.79	61	896.2926	39	598.9534
16.	Kerala	33	567.53	19	411.72	52	901.285	14	227.435

1	2	3	4	5	6	7	8	9	10
17.	Madhya Pradesh	18	273.03	14	211.294	23	376.5413	16	217.1205
18.	Maharashtra	113	1717.3	56	1006.524	202	2824.152	81	1104.978
19.	Manipur	6	163.75	1	23.975	11	189.7182	2	28.58817
20.	Meghalaya	2	123.02	2	100.045	0	0	0	0
21.	Mizoram	1	11	0	0	0	0	0	0
22.	Nagaland	1	64.99	1	6.205	0	0	0	0
23.	Odisha	6	84.4	8	200.875	9	113.5908	6	97.22077
24.	Puducherry	0	0	0	0	1	25	2	50
25.	Punjab	13	172.37	9	149.495	147	1692.902	105	1135.278
26.	Rajasthan	27	325.46	48	691.123	95	1236.563	31	457.2913
27.	Sikkim	0	0	0	0	0	0	0	0
28.	Tamil Nadu	41	672.11	24	493.582	75	1389.79	23	408.405
29.	Tripura	0	0	0	0	0	0	0	0
30.	Uttar Pradesh	32	560.63	47	1078.638	53	907.0513	27	461.2316
31.	Uttarakhand	12	307.57	6	168.523	5	138.047	3	67.505
32.	West Bengal	10	136.48	10	317.945	19	319.87	5	120.045
Total		487	8249.97	437	9432.862	1157	17846.29	614	9153.256

*Data is under reconciliation with co-ordinating bank i.e. HDFC Bank.

Diversion of Agricultural Land

*138. RAJKUMARI RATNA SINGH:
KUMARI SAROJ PANDEY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made any as-

essment of the adverse impact on agricultural production due to large scale acquisition and diversion of agricultural/cultivable land for non-agricultural purposes;

(b) if so, the details thereof;

(c) whether there is any proposal to check indiscriminate acquisition/diversion of cultivable land for

non-agricultural purposes such as industrialisation and housing projects etc.;

(d) if so, the details thereof; and

(e) the measures taken/being taken by the Government to increase the foodgrains production to meet the requirement of the increasing population in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (e) Available data reveals that agricultural/cultivable land has marginally decreased from 182.68 million hectare (2005-06) to 182.47 million hectare (2009-10) across the country. However, during the same period, production of foodgrains has increased from 208.60 million tonnes to 218.11 million tonnes and has further enhanced to 257.44 million tonnes in 2011-12 (4th advance estimates).

As per the Seventh Schedule of the Constitution of India, land including transfer and alienation of agricultural land, falls under the purview of the State Governments and, therefore, it is for the State Governments to frame suitable policy/enact Legislation to prevent diversion of agricultural land for non-agricultural purposes. Government of India has formulated National Policy for Farmers, 2007 and National Rehabilitation and Resettlement Policy, 2007 which envisage minimization in acquisition of agricultural land for non-agricultural purposes.

Government is implementing various schemes/programmes/missions, namely, Macro Management of Agriculture, National Food Security Mission, National Horticulture Mission, National Mission on Micro Irrigation, Rashtriya Krishi Vikas Yojana etc. with a view to increase the productivity of agricultural land and sustaining foodgrain production in the country.

Export of Wheat

*139. SHRI DHARMENDRA YADAV:
SHRI GAJANAN D. BABAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the proposal of the Ministry of export wheat at a subsidised rate to deal with the storage crisis has been approved;

(b) if so, the details thereof indicating the buffer norms, current stocks, stocks stored in open, quantum and price of the proposed exports along with the objection raised thereon and the response of the Ministry thereto;

(c) whether the said exports at a subsidised rate is violative of WTO norms;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the amount of the subsidy involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam, in view of the comfortable stock of foodgrains in the Central Pool stocks, export of 2 million tonnes of wheat in the financial year 2012-13 through State Trading Corporation (STC), Minerals and Metals Trading Corporation (MMTC) and Projects and Equipments Corporation (PEC), at the cost determined by individual tenders subject to floor price of US\$ 228 per metric tonne, was approved by Cabinet Committee on Economic Affairs (CCEA) on 3.7.2012.

There has been record production of wheat during the crop years 2010-11 and 2011-12. It was 86.87 million tonnes and 93.90 million tonnes in these two years respectively leading to record procurement of wheat during Rabi Marketing Season (RMS) 2012-13. As on 1.7.2012, the wheat stock was 49.8 million tonnes against the buffer norms and strategic reserve of 17.1 million tonnes and 3 million tonnes respectively. Further, the estimated opening balance as on 1.4.2013 is 27.66 million tonnes against the buffer norms of 4 million tonnes and strategic reserve of 3 million tonnes totaling to 7 million tonnes. As on 1.8.2012, a quantity of 23.87 million tonnes of wheat is stored in Cover And Plinth (CAP).

(c) and (d) The Agreement on agriculture of the WTO and ongoing trade negotiations aim to reduce and eventually eliminate export subsidies. Article 9.4 of the WTO Agreement on Agriculture provides exemption to developing country Members from undertaking any reduction commitments in respect of the export subsidies listed in subparagraphs (d) and (e) of Article 9.1 during the implementation period, namely, the provision of subsidies to reduce the costs of marketing exports of agricultural products (other than widely available export promotion and advisory services) including handling, upgrading and other processing costs, and the costs of international transport and freight; and internal transport and freight charges on export shipments, provided or mandated by Governments, on terms more favourable than for domestic shipments.

(e) The cost incurred by FCI at the time of procurement at Minimum Support Price (MSP) is a sunk cost and the price being realised by exports at the current rates is way above MSP.

JNNURM Projects

*140. SHRI KIRTI AZAD:

SHRI SHIVKUMAR UDASI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has received project proposals from the various State Governments for inclusion of cities and towns and provided funds for the development of cities/towns in the country under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during each of the last three years and the current year;

(b) if so, the details and the present status thereof, State-wise and project-wise;

(c) the percentage of funds shared by the Union and the State Governments in these projects and the time by which these projects are likely to be completed;

(d) the details of cities/towns identified and selected or inclusion under the JNNURM during each of

the last three years and the current year including the JNNURM Phase-II; and

(e) the details of the physical targets set and achieved and the funds sanctioned/released/utilised during the said period, State-wise and city/town-wise?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) and (b) Jawaharlal Nehru National Urban Renewal Mission (JNNURM) launched on 3.12.2005 is a reform linked scheme for provisioning of urban infrastructure and services in urban centres for the identified cities and towns. It has two components, namely, the Urban Infrastructure and Governance (UIG) and the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT).

Requests for inclusion under UIG of JNNURM have been received during the Mission period in respect of Amravati, Aurangabad, Ayodhya, Belgaum, Bellary, Biharshariff, Calicut, Darjeeling, Deoghar, Dhule, Faizabad, Gandhinagar, Gaya, Gorakhpur, Gulbarga, Guntur, Gurgaon, Gwalior, Haldia, Hubli-Dharward, Jhansi, Jodhpur, Kaithal, Kalimpong and Kurseong, Karamsad, Kolhapur, Kurnool, Kurukshetra-Pehowa, Malegaon, Nalanda, Panipat, Pawapuri, Port Blair, Rajgir, Sambalpur, Siliguri, Solapur, Sultanpur-Lodhi, Vrindavan, Warangal etc.

As per guidelines of UIG, the number of cities under the Mission shall remain around 60. At present there are 65 cities covered under UIG of JNNURM and no more cities have been added and no projects approved and assistance provided to the cities mentioned above under UIG Sub-Mission of JNNURM. However, cities that are not covered under UIG are eligible for assistance under UIDSSMT subject to availability of funds.

(c) As mentioned above, no projects approved and assistance provided to the cities mentioned above under UIG Sub-Mission of JNNURM. However, the financing pattern of sharing of funds under JNNURM are as under:—

(i) Financing of projects under the UIG Sub-Mission is as under:—

Category of Cities/Towns/Urban Agglomerations (UAs)	Grant		Local Bodies or Parastatal Share/ Loan from Financial Institutions
	Centre	State	
Cities/UAs with 4 million plus population as per 2001 census	35%	15%	50%
Cities/UAs with million plus but less than 4 million population as per 2001 census	50%	20%	30%
Cities/Towns/UAs in North Eastern States and Jammu and Kashmir	90%	10%	—
Cities/UAs other than those mentioned above	80%	10%	10%
For setting up de-salination plants within 20 kms. from sea-shore and other urban areas predominately facing water scarcity due to brackish water and non-availability of surface source	80%	10%	10%

- (ii) Under UIDSSMT, the sharing of funds would be in the ratio 80:10 between Central Government and State Government and the balance 10% could be raised by the nodal/implementing agencies from the Financial Institutions (FIs). Implementing agencies may substitute internal resources for funds to be raised from the FIs. However, in case of cities/towns in North Eastern States and Jammu and Kashmir, sharing of funds would be in the ratio 90:10 between Central and State Government.

The Government has set a timeframe upto 31.3.2014 for completion of ongoing projects.

- (d) As stated above, as per guidelines of UIG, the number of cities under the Mission shall remain around 60. At present there are 65 cities covered under UIG of JNNURM and no more cities have been added. Final decision on the strategy and initiatives for the JNNURM Phase-II has not been taken.

- (e) Under the UIG Sub-Mission of JNNURM, 552 projects have been approved during the mission period with approved cost of Rs. 6204179.50 lakhs and ACA commitment of Rs. 2869829.38 lakhs. So far 146 projects have been reported physically completed. Under UIDSSMT, 807 projects for 672 towns/cities have been approved during the mission period with approved cost of Rs. 1402095.73 lakhs and ACA commitment of Rs. 1124001.74 lakhs. So far 215 projects have been reported physically completed. Details of projects approved for the various mission cities during the last 3 years under UIG is enclosed as Statement-I and under UIDSSMT is enclosed as Statement-II.

The mission has completed its normal tenure of 7 years on 31.03.2012 and the Government has extended the period for 2 years i.e. upto 31.03.2014 for completion of on going projects and reforms only. It has no mandate to sanction fresh projects during the extended period.

Statement-I

Amount Rs. in lakhs

Sl. No.	Name of State	Number of Sanctioned Projects			Cost of Sanctioned Projects			Additional Central Assistance Commitment (ACA)			ACA Released for Utilisation			
		2009-10	2010-11	2011-12	2009-10	2010-11	2011-12	2009-10	2010-11	2011-12	2009-10	2010-11	2011-12	2012-13
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Andhra Pradesh	3	0	2	37,595.00	-	10,678.00	13,935.00	-	6,037.70	27,385.07	15,569.86	32,500.10	8,227.52
2.	Arunachal Pradesh	0	0	0	-	-	-	-	-	-	2,006.94	-	4,759.16	1,738.20
3.	Assam	0	0	0	-	-	-	-	-	-	7,112.41	3,792.54	6,795.91	-
4.	Bihar	0	0	0	-	-	-	-	-	-	7,441.39	-	-	-
5.	Chandigarh	1	0	0	13,421.00	-	-	10,738.80	-	-	-	734.52	-	-
6.	Chhattisgarh	0	0	0	-	-	-	-	-	-	12,145.60	3,643.68	-	-
7.	Delhi	20	1	0	5,03,763.00	1,35,771.00	-	1,76,316.60	47,520.00	-	17,248.00	43,509.00	6,938.27	18,829.88
8.	Goa	0	0	2	-	-	7,484.08	-	-	5,987.26	-	-	72.45	1,424.37
9.	Gujarat	4	1	1	45,483.26	2,631.04	11,180.65	20,604.09	2,104.84	8,944.52	47,788.21	7,297.21	39,612.00	3,068.10
10.	Haryana	0	0	0	-	-	-	-	-	-	-	5,283.80	6,888.13	1,333.31
11.	Himachal Pradesh	1	0	1	5,474.00	-	1,050.62	3,880.00	-	840.50	2,619.01	-	121.09	210.13
12.	Jammu and Kashmir	0	0	1	-	-	2,032.03	-	-	1,828.83	-	-	10,032.72	457.20
13.	Jharkhand	0	1	0	-	3,336.24	-	-	1,668.12	-	5,384.66	417.03	6,204.58	-
14.	Karnataka	2	0	1	6,215.00	-	330.00	4,332.00	-	264.00	21,578.53	7,659.85	24,234.18	287.07

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
15.	Kerala	1	0	0	2,210.00	-	-	1,105.00	-	-	2,439.45	-	6,516.15	-
16.	Madhya Pradesh	2	1	0	37,388.00	18,000.00	-	20,115.70	9,000.00	-	12,343.27	4,828.66	14,280.93	8,309.92
17.	Maharashtra	2	0	1	22,169.78	-	10,941.57	10,336.86	-	3,829.55	88,649.86	42,004.49	76,471.17	15,440.23
18.	Manipur	1	0	0	10,250.13	-	-	9,225.12	-	-	2,883.37	-	2,078.42	-
19.	Meghalaya	0	0	0	-	-	-	-	-	-	-	-	7,296.11	550.35
20.	Mizoram	0	0	3	-	-	11,090.36	-	-	9,981.32	756.82	-	-	2,495.34
21.	Nagaland	1	0	1	5,042.43	-	4,026.10	4,538.19	-	3,623.49	1,702.81	-	1,246.83	-
22.	Odisha	1	0	0	7,182.00	-	-	4,500.00	-	-	2,491.60	-	6,999.34	-
23.	Punjab	1	0	0	4,578.00	-	-	2,289.00	-	-	3,346.62	-	-	1,810.43
24.	Puducherry	0	0	0	-	-	-	-	-	-	-	-	2,189.00	252.00
25.	Rajasthan	0	0	0	-	-	-	-	-	-	2,826.10	-	4,584.94	768.36
26.	Sikkim	1	0	0	7,261.66	-	-	6,535.49	-	-	1,663.87	-	1,273.24	2,172.07
27.	Tamil Nadu	1	1	0	22,675.00	11,610.00	-	9,000.00	4,063.50	-	37,723.44	2,635.84	47,132.47	-
28.	Tripura	1	0	0	10,221.00	-	-	9,000.00	-	-	2,250.00	-	2,406.51	-
29.	Uttar Pradesh	4	0	0	65,132.77	-	-	31,500.00	-	-	47,632.21	25,479.16	65,351.90	-
30.	Uttarakhand	1	3	1	6,283.00	4,377.33	1,182.27	4,628.00	3,501.86	945.82	7,546.69	981.06	6,741.55	1,549.00
31.	West Bengal	12	8	13	1,11,113.68	1,20,718.53	1,46,952.24	44,822.75	42,251.49	53,248.03	27,717.88	17,412.81	27,043.89	5,421.31
Total		60	16	27	9,23,458.71	2,96,444.14	2,06,947.92	3,87,402.60	1,10,109.81	95,531.02	3,92,683.81	1,81,249.51	4,09,771.04	74,344.79

Statement-II

*Status of State-wise release of funds under UIDSSMT during last three years and current year
(as on 31.07.2012)*

(Rs. in lakh)

Sl. No.	Name of States	Allocation of funds for Complete Mission Period	No. of Towns/Cities	No. of Projects	Approved Cost	Eligible Central Share (80%/90% of approved cost) (ACA committed)	Release of ACA during 2009-10	Release of ACA during 2010-11	Release of ACA during 2011-12	Release of ACA during 2012-13	Total ACA released by M/o Finance/ MHA so far (including incentives)	Total Commitment made so far (Col. 7+11)
1	2	3	4	5	6	7	8	9	10.	11	12	13
1.	Andhra Pradesh	49031.00	69	84	245995.50	196796.40	476.88	43079.00	22017.66	2897.54	198091.21	199157.32
2.	Arunachal Pradesh	746.00	9	9	3935.98	3542.38			1771.19		3542.38	3542.38
3.	Assam	10129.00	28	30	20783.28	18704.95			2408.73		12364.67	18953.14
4.	Bihar	25478.00	11	11	26113.91	20891.13					10674.38	21119.94
5.	Chhattisgarh	13478.00	3	4	25143.65	13472.92		2447.46	4289.00		13472.92	13472.92
6.	Goa	2211.00	3	3	2875.00	2211.00		337.20	768.30	337.20	1442.70	2211.00
7.	Gujarat	35182.00	52	52	43814.36	35051.49		4651.09	4919.97		32866.52	35195.58
8.	Haryana	19559.00	7	9	20135.81	16108.65			2913.22	1491.20	11119.00	16260.09
9.	Himachal Pradesh	1744.00	4	8	12653.68	10122.94		345.82	2098.37	2594.08	5873.30	10150.03
10.	Jammu and Kashmir	3545.00	13	47	42441.50	38197.35		4020.85		7119.16	25473.20	38611.03

1	2	3	4	5	6	7	8	9	10	11	12	13
11.	Jharkhand	11452.00	5	6	12864.35	10291.48				1287.12	5290.44	10436.18
12.	Karnataka	44314.00	30	38	68248.57	54598.86		17662.95	2069.43	3917.28	52848.70	55116.01
13.	Kerala	23282.00	22	25	42778.55	34222.84					17340.72	34532.14
14.	Madhya Pradesh	43843.00	49	68	123099.43	98479.54		3871.53	13330.16	14878.14	63472.59	98705.50
15.	Maharashtra	66476.00	84	95	282677.57	226142.06	14072.30	22781.21	35455.01	12415.06	194935.08	226997.01
16.	Manipur	1260.00	5	5	6277.00	5649.30					2845.44	5670.09
17.	Meghalaya	719.00	2	2	1433.26	1289.93					644.97	1289.93
18.	Mizoram	824.00	2	2	1555.04	1399.54				699.77	1399.54	1399.54
19.	Nagaland	1028.00	2	2	2325.82	2093.24	190.75			855.87	1046.62	2093.24
20.	Odisha	18179.00	14	18	25699.59	20559.67		90.37		1278.44	10448.66	20728.44
21.	Punjab	22660.00	14	17	39577.45	31661.96		1982.00			17936.24	31785.23
22.	Rajasthan	40143.00	35	37	60988.52	48790.82					28421.99	49063.07
23.	Sikkim	120.00	5	5	3992.82	3593.54			1796.77		3617.25	3617.25
24.	Tamil Nadu	70597.00	115	122	88272.98	70618.38	1935.35	2135.61	724.88		56689.52	70618.38
25.	Tripura	1376.00	4	4	7816.81	7035.13			2759.76	577.54	6919.68	7100.13
26.	Uttar Pradesh	94792.00	46	64	115805.15	92644.12	10918.80	16933.84	8789.60	231.38	84613.59	93521.12
27.	Uttarakhand	4670.00	1	1	6173.25	4938.60					2469.30	4938.60
28.	West Bengal	31525.00	34	35	61333.67	49066.94		2005.51	7346.82	5851.23	35981.33	49414.20

1	2	3	4	5	6	7	8	9	10	11	12	13
29.	Delhi	112.00	0	0	0.00	0.00					0.00	0.00
30.	Puducherry	557.00	1	1	3918.00	3134.40	1567.20		1567.20		3134.40	3134.40
31.	Andaman and Nicobar Islands	448.00	1	1	558.13	446.50				223.25	223.25	446.50
32.	Chandigarh	0.00	0	0	0.00	0.00					0.00	0.00
33.	Dadra and Nagar Haveli	193.00	1	1	1864.73	1491.78	719.89				745.89	1491.78
34.	Lakshadweep	104.00	0	0	0.00	0.00					0.00	0.00
35.	Daman and Diu	220.00	1	1	942.37	753.90					31.00	753.90
Total		639997.00	672	807	1402095.73	1124001.74	29881.17	122344.44	115026.07	56654.26	905976.48	1131526.08

Note: In addition to above Central Commitment of Rs. 43.00 crore for incentive has to be taken in to account. Thus, the total commitment under UIDSSMT would be Rs. 11358.26 crore.

**Production and Productivity
of Cotton**

*141. SHRI SURESH KASHINATH TAWARE:
SHRI HARSH VARDHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the production and productivity of cotton per hectare registered in the country during each of the last three years and the current year;

(b) whether the cost of production of cotton has significantly increased in the country during the above period.

(c) if so, the rate of increase in the prices of seeds, fertilizers, pesticides etc. during the said period and its impact on the profitability of the farmers; and

(d) the measures taken/being taken by the Government to promote cotton cultivation and to improve the condition of cotton growers in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Details of production and productivity per

hectare of cotton in the country during 2009-10, 2010-11 and 2011-12 are as under:—

Year	Production (Lakh bales of 170 Kgs. each)	Yield (Kg./Hect.)
2009-10	240.22	403
2010-11	330.00	499
2011-12*	352.00	491

*4th advance estimates.

First Advance Estimates of Production of cotton for 2012-13 are scheduled for release in the month of September, 2012.

(b) and (c) The estimated cost of production of cotton in the country has increased from Rs. 2111/- per quintal in 2009-10 to Rs. 2772/- per quintal in 2012-13 i.e. an increase of 31.31%. In terms of the average annual Wholesale Price Indices (Base: 2004-05 = 100), the percentage increase in the prices of major inputs for cotton production viz. seeds, fertilizers, pesticides, diesel, electricity and agricultural machinery and implements during the calendar years 2009-12 is given in the table below:—

Input	Wholesale Price Indices (Base: 2004-05=100)				Percentage increase in 2012 over 2009
	2009	2010	2011	2012 (Jan.-July)	
1	2	3	4	5	6
Cotton seed	129.2	132.8	141.7	145.5	12.6
Fertilizers	107.7	114.2	127.4	142.2	32.0
Pesticides	111.1	113.0	114.2	118.0	6.2
High Speed Diesel	130.3	147.9	161.0	167.8	28.8

1	2	3	4	5	6
Electricity (Agriculture)	113.8	123.3	130.5	135.7	19.2
Agricultural Machinery and Implements	121.2	132.7	133.3	135.9	12.1

Government announces the Minimum Support Prices (MSPs) of various crops on the basis of recommendations of Commission for Agricultural Costs and Prices (CACP) which considers a number of important factors such as cost of production, changes in input prices, trends in market prices, demand and supply situation, effect on general price level, etc. The MSP for cotton has been increased over the years. For 2009-10 season, MSPs for Medium Staple and Long Staple varieties of cotton were fixed at Rs. 2500/- per quintal and Rs. 3000/- per quintal respectively against their all-India weighted average cost of production of Rs. 2111/- per quintal. For 2012-13 season, the MSPs for Medium Staple and Long Staple varieties of cotton have been fixed at Rs. 3600/- and Rs. 3900/- per quintal respectively which provide adequate margins over and above their all-India weighted average cost of production of Rs. 2772/- per quintal.

(d) To improve production, productivity and quality of cotton, Ministry of Agriculture is implementing Mini Mission-II of Technology Mission on Cotton (TMC) in 13 cotton growing States in the country under which assistance is provided to farmers for seeds, agriculture, implements, water-saving devices, bio-agents/bio-pesticides, integrated pest management, demonstrations, training, etc. Further, Indian Council of Agricultural Research (ICAR) implements All India Coordinated Research Project (AICRP) on Cotton with specific mandate to develop high yielding varieties and hybrids of cotton and related cotton production and protection technologies. Central Institute for Cotton Research at Nagpur is conducting basic and strategic research on cotton.

[English]

Intensive Dairy Development Programme

*142. SHRI KHILADI LAL BAIRWA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there exists a mismatch between the approved outlay and the amount released for various projects under the Intensive Dairy Development Programme (IDDP);

(b) if so, the details thereof during each of the last three years and the current year, State-wise;

(c) the reasons therefor; and

(d) the corrective action taken in the matter?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) Projects under Intensive Dairy Development Programme (IDDP) cover activities like setting up of village level dairy co-operative societies, milk production and procurement, milk processing and marketing etc. and are sanctioned for implementation over a period of three to five years. The approved outlay for each project is spread over the duration of the project implementation period and funds are released in instalments based on approved outlay, utilization of funds previously released to the implementing agencies and the physical, financial progress achieved with reference to the approved targets. Reasons for mismatch between approved outlay and actual amount released for some

projects include slow pace of implementation of projects by the implementing agencies, deviation from sanctioned project plan and inadequate budget provision. Implementation of the projects is monitored in the Department of Animal Husbandry, Dairying and Fisheries and necessary

corrective action to expedite the implementation of project is initiated. The details of project-wise approved outlays and funds released during each of the last three years and the current year, State-wise is enclosed as a Statement.

Statement

Project-wise approved outlay, year of sanction, amount released during last 3 years and current year and total amount released under 'Intensive Dairy Development Programme' scheme (as on 16.08.2012)

(Rs. in lakh)

Sl. No.	Name of State/Projects	Year of sanction	Approved outlays	Fund released during last three years and current year (2012-13)				Total amount released (Cumulative)
				2009-10 Fund Released	2010-11 Fund Released	2011-12 Fund Released	2012-13 Fund Released	
1	2	3	4	5	6	7	8	9
1.	Andaman and Nicobar Islands (C)	1995-96	239.41					221.91
2.	Andhra Pradesh-I (C)	1995-96	447.32					447.32
	Andhra Pradesh-II (C)	2000-01	934.28	0.00	121.64			934.28
	Andhra Pradesh-III	2006-07	557.96	100.00	50.00			519.16
	Andhra Pradesh (Suicide Prone)	2006-07						216.00
Total			1939.56					2116.76
3.	Arunachal Pradesh-I (C)	1993-94	472.70					472.70
	Arunachal Pradesh-II	2009-10	749.03	148.30				148.30
Total			1221.73					621.00

1	2	3	4	5	6	7	8	9
4.	Assam-I	1994-95	1260.76					909.51
	Assam-II	2004-05	588.35					185.87
	Assam-III	2011-12	598.69			160.00		160.00
	Total		2447.80					1255.38
5.	Bihar-I (C)	1994-95	158.61	0.00				158.60
	Bihar-II (C)	1995-96	344.50	0.00				344.50
	Bihar-III (Kaimur)	1997-98	67.25	0.00				67.25
	Bihar-IV (C)	1997-98	66.30					66.30
	Bihar-V (C)	2000-01	333.33	0.00				333.33
	Bihar-VI	2001-02	279.78					228.67
	Total		1249.77					1198.65
6.	Jharkhand-I (C)	1995-96	364.50					364.50
	Jharkhand-II	2005-06	294.29	19.76				294.29
	Jharkhand-III	2010-11	279.91		25.00			25.00
	Total		938.70					683.79
7.	Gujarat (C)	1993-94	600.00	0.00				600.00
8.	Goa	2009-10	259.46	90.51	80.27		78.02	248.80
9.	Haryana (C)	1995-96	203.75					203.75
	Haryana-II	2005-06	1453.83	300.00				1257.67
	Haryana-III	2006-07	823.22	200.00		275.08		823.22
	Haryana-IV	2006-07	287.38	16.66		100.00		222.03
	Total		2768.18					2506.67

1	2	3	4	5	6	7	8	9
10.	Himachal Pradesh-I (C)	1997-98	805.95					805.95
	Himachal Pradesh-II (C)	2004-05	899.12	250.00	109.90			899.12
	Himachal Pradesh-III	2010-11	867.72			39.99	227.89	599.84
	Himachal Pradesh-IV	2011-12	295.14				90.94	90.94
	Total		2867.93					2663.73
11.	Jammu and Kashmir – Jammu	1995-96	664.69				250.00	664.69
	Jammu and Kashmir – Kashmir	1995-96	575.57				220.00	575.57
	Total		1240.26					1240.26
12.	Kerala-I (C)	2004-05	288.15					288.15
	Kerala-II (C)	2005-06	287.07	38.24				287.07
	Kerala-III (C)	2005-06	1390.48	200.00	150.38			1390.48
	Kerala-IV	2011-12	1550.93				477.53	477.53
	Kerala (Suicide Prone)	2006-07						40.00
	Total		3516.63					2483.23
13.	Karnataka-I	2011-12	236.50				124.30	124.30
	Karnataka (Suicide Prone)	2006-07						72.00
	Total		236.50					196.30
14.	Madhya Pradesh-I & II (C)	1993-94	494.06					494.06
	Madhya Pradesh-IV (C)	1995-96	475.28					475.28
	Madhya Pradesh-V	2005-06	228.89					192.44
	Madhya Pradesh-VI	2005-06	420.58					361.77

1	2	3	4	5	6	7	8	9
	Madhya Pradesh-VII	2006-07	1422.09		410.68			743.27
	Madhya Pradesh-VIII	2011-12	765.72			356.34		356.34
	Total		3806.62					2623.16
15.	Chhattisgarh-I (C)	1993-94	287.00					287.00
	Chhattisgarh-II	2001-02	700.63					264.20
	Chhattisgarh-III	2001-02	849.16					305.00
	Chhattisgarh-IV	2011-12	1031.61			267.25		267.25
	Total		2868.40					1123.45
16.	Maharashtra-I (C)	1995-96	1985.24					1985.23
	Maharashtra-II (C)	1997-98	1941.55					1941.55
	Maharashtra-III	2005-06	1000.30			350.00		929.30
	Maharashtra (Suicide Prone)	2006-07						72.00
	Total		4927.09					4928.08
17.	Manipur-I (C)	1993-94	224.10					224.10
	Manipur-II (C)	2006-07	1023.23	175.00	200.00	263.62		1023.23
	Manipur-III	2011-12	553.36			109.44		109.44
	Total		1800.69					1356.77
18.	Meghalaya-I (C)	1994-95	141.29	0.00				141.29
	Meghalaya-II	2000-01	472.52					438.92
	Total		613.81					580.21
19.	Mizoram-I (C)	1993-94	367.99					367.99
	Mizoram-II (C)	1995-96	349.19					349.19
	Mizoram-III (C)	2001-02	199.41					199.41

1	2	3	4	5	6	7	8	9
	Mizoram-IV (C)	2004-05	254.98					254.98
	Mizoram-V (C)	2006-07	264.34	50.00		54.34		264.34
	Total		1435.91					1435.91
20.	Nagaland-I (C)	1993-94	668.22	0.00				668.22
	Nagaland-II (C)	1998-99	347.49					347.49
	Nagaland-III (C)	2004-05	597.30	70.80				597.30
	Nagaland-IV	2010-11	479.10		120.00	149.80		269.80
	Total		2092.11					1882.81
21.	Odisha-I (C)	1993-94	631.00	0.00				631.00
	Odisha-II (C)	1994-95	443.21	0.00				443.21
	Odisha-III (C)	1998-99	621.84					621.84
	Odisha-IV (C)	2000-01	784.53	0.00				784.53
	Odisha-V (C)	2005-06	556.16	30.00	32.22			556.16
	Odisha-VI	2005-06	563.97	40.00	87.44			563.97
	Odisha-VII	2008-09	702.13		159.50			364.33
	Odisha-VIII	2009-10	730.00	110.57		270.01		380.58
	Odisha-IX	2010-11	599.71		120.00			120.00
	Odisha-X	2011-12	1056.24			332.74		332.74
	Total		6688.79					4798.36
22.	Rajasthan	2004-05	590.50	162.40				590.50
	Rajasthan-II	2005-06	290.00					112.02

1	2	3	4	5	6	7	8	9
	Rajasthan-III	2005-06	864.10	400.00	200.00			794.41
	Rajasthan-IV	2007-08	862.74	200.00				500.64
	Total		2607.34					1997.57
23	Sikkim-I & II (C)	1993-94	678.47					678.47
	Sikkim-III (C)	2000-01	368.16					368.16
	Sikkim-IV	2003-04	1007.43					1007.43
	Sikkim-V	2008-09	274.45	129.76		34.24	42.89	274.45
	Total		2328.51					2328.51
24.	Tamil Nadu-I (C)	1995-96	336.63					336.63
	Tamil Nadu-II	2004-05	312.15		56.41			287.59
	Tamil Nadu-III	2006-07	554.06		82.95	66.61		554.06
	Tamil Nadu-IV	2006-07	291.77	75.00	65.00	101.94		291.77
	Tamil Nadu-V	2007-08	867.62	200.00	200.00	200.00		725.00
	Tamil Nadu-VI	2011-12	599.65			189.88		189.88
	Total		2961.88					2384.93
25.	Tripura-I (C)	1993-94	304.90					304.90
	Tripura-II (C)	1994-95	319.51					319.51
	Tripura-III (C)	2006-07	295.14	26.14		18.56		295.14
	Total		919.55					919.55
26.	Uttar Pradesh-I, II & III (C)	1993-94	1242.89					1242.89
	Uttar Pradesh-IV (Revised Outlay)	2000-01	703.61		77.80			679.46

1	2	3	4	5	6	7	8	9
	Uttar Pradesh-V	2001-02	1231.32					665.35
	Uttar Pradesh-VI	2003-04	290.54	24.59				231.69
	Total		3468.36					2819.39
27.	Uttarakhand-I (C)	2002-03	1911.18					1911.18
	Uttarakhand-II	2004-05	532.75	50.00	50.26			532.75
	Uttarakhand-III	2011-12	1502.69			223.82		223.82
	Total		3946.62					2667.75
28.	West Bengal-I (C)	1994-95	498.88					498.88
	West Bengal-II (C)	1998-99	140.83					140.83
	West Bengal-III	2004-05	126.04	55.86			28.17	126.04
	West Bengal-IV	2011-12	879.02			145.66		145.66
	Total		1644.77					911.41
	Grand Total		61636.38	3163.59	2439.44	5059.99	748.92	48794.34

(C) = Completed.

[Translation]

Availability of Sugar

*143. SHRI RAM SUNDAR DAS:

SHRI KAPIL MUNI KARWARIA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether rise in price, shortage and scarcity of sugar has been reported in the country during the last one year;

(b) if so, the details thereof and the reasons

therefor indicating the production, demand and price of sugar during the said period;

(c) whether sugar was imported/exported during each of the last three years and the current year;

(d) if so, the details thereof including the quantum and price of unprocessed sugar imported; and

(e) the remedial measures taken to ensure the availability of sugar at cheaper rates?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION-

TION (PROF. K.V. THOMAS): (a) and (b) Adequate quantity of sugar has been made available through regulated release mechanism under which the Central Government releases non-levy sugar quota for sale in the open market on monthly/quarterly basis and there has been no shortage or scarcity of sugar in the market during the last one year. Besides, the Government also releases levy sugar for distribution under Public Distribution System for the entire country. The market prices of sugar also remained stable upto June, 2012 but started showing an upward trend from July, 2012 onwards. This recent increase in sugar prices is possibly on account of deficient monsoon leading to market's expectation of lower production in the ensuing 2012-13 sugar season, fluctuation in International sugar prices, etc. The details of production, demand and the range of all India average retail price of sugar during last sugar season and current sugar season are given below:—

Sugar Season (October-September)	Sugar Production (in Lac Tonnes)	Demand (Levy and Non-Levy Releases made for Domestic Consumption) (in Lac Tonnes)	Range of All India Average Retail Price of Sugar (Rs. per Kg.)#
2010-11	243.50	208	30.24–33.40
2011-12 (Current)	260 (Estimated)	220 (Estimated)	32.08–38.43 (upto 14th August, 2012)

#Source: Price Monitoring Cell of Ministry of Consumer Affairs, Food and Public Distribution.

(c) and (d) There has been no import/export of sugar on Government account during the last three sugar seasons and current sugar season. The exports/imports of sugar are carried out by sugar mills/merchant importers — exporters as per their commercial prudence. The price of sugar in International market varies from time to time. As

such, it is not possible to indicate the price at which unprocessed sugar was imported. However, the quantum of sugar imported/exported during the last three sugar seasons and current sugar season is tabulated below:—

Sugar Season (October-September)	Total Sugar Exports (in Lac Tonnes)	Total Sugar Imports (in Lac Tonnes)	Quantum of Unprocessed Sugar Import (in Lac Tonnes)
2008-09	2.17	13.47	11.98
2009-10	2.15	23.83	17.00
2010-11	29.17	4.55	4.52
2011-12 (upto March, 2012)	13.51	0.49	0.49

Source: Directorate General of Commercial Intelligence and Statistics (DGCIS), Kolkata.

(e) It is the endeavour of the Government to keep sugar prices stable through the policy of regulated release mechanism. To control rise in sugar prices, the Government has recently released extra quotas for the open market as under:—

- (i) The unsold non-levy quota of about 2 lac tonnes from April to June quarter was allowed on 13.07.2012 for sale in the open market upto 14.08.2012;
- (ii) Sugar mills have been directed on 24.07.2012 to sell at least 70% of July-September quota by August, 2012;
- (iii) Additional quota of 2.66 lac tonnes has been released on 27th July, 2012 to be sold by August, 2012; and
- (v) Another additional quota of 4 lac tons has been released on 7th August, 2012 to be sold off by 31st August, 2012.

[English]

Preservation of Monuments

*144. SHRI ADHALRAO PATIL SHIVAJI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to implement a host of schemes for preservation and conservation of historical monuments by the Archaeological Survey of India (ASI);

(b) if so, the details thereof;

(c) whether the Government/ASI have failed to implement these schemes due to shortage of funds;

(d) if so, the reasons thereof; and

(e) the steps taken/proposed to be taken by the Union Government to ensure sufficient funds to implement its important projects?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Conservation, preservation, maintenance and development of environs around centrally protected monuments and sites are the prime tasks of Archaeological Survey of India (ASI). Such conservation work is funded by Government of India through a scheme for "Conservation of Ancient Monuments".

(c) to (e) No, Madam. Conservation work of protected monuments is a continuous process. Funds are provided for essential conservation and preservation works subject to prioritization. Besides allocation from the Government of India, some works are taken up by ASI through funding under National Culture Fund, World Monument Fund and contributions available under Japan International Co-operation Agency (JICA) funds. The protected monuments are in a good State of preservation.

Multi-State Co-operative Societies Act

1381. SHRI PURNMAJI RAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Multi-State Co-operative Societies

Act, 1984 has been enacted under Entry 44 in List-I (Union List) in the Seventh Schedule to the Constitution;

(b) if so, the details of the executive powers of the Union Government extended to the Multi-State Co-operative Societies established under this Act;

(c) the executive powers still remaining with the Union;

(d) whether the DoP&T OM No. 11012/7/91-Estt.(A) dated 19.05.1993 is applicable to the Multi-State Co-operative Societies established under the Act; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The Multi-State Co-operative Societies Act, 1984 was enacted under Entry 44 of the Union List of the Constitution. Subsequently, the Multi-State Co-operative Societies Act, 2002 was enacted replacing the Multi-State Co-operative Societies Act, 1984. The Multi-State Co-operative Societies Act, 2002 came in force with effect from 18.8.2002. The executive powers of the Union have been enumerated in the Constitution of India and it extends to the Multi-State Co-operative Societies to the extent as provided in the Multi-State Co-operative Societies Act, 2002.

(d) and (e) The employees of Multi-State Co-operative Societies established under the provisions of the Multi-State Co-operative Societies Act, 2002 are not governed by the provisions of Department of Personnel and Training Office Memorandum No. 11012/7/91-Estt.(A) dated 19.05.1993 unless they adopt these provisions in their own rules/bye laws. Section 49(2)(e) of the Multi-State Co-operative Societies Act, 2002 empowers the Board of a Multi-State Co-operative Society to make provisions for regulating the appointment of employees of the Multi-State Co-operative Society and the scales of pay, allowances and other conditions of service of, including disciplinary action against such employees.

Co-operative Education

1382. SHRI N. CHELUVARAYA SWAMY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the co-operative education is necessary for the success of co-operatives;

(b) if so, the details thereof;

(c) whether the various agencies entrusted with the co-operative education programme at the primary level are fully equipped with adequate number of education instructors in proportion to the number of individual members of primary societies;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the co-operative education provided to its members has been able to prevent the malpractices prevalent in primary, central and apex levels of the co-operative movement; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Co-operative Education plays an important role in successful working of the co-operatives. However, 'Co-operative Societies' is a State subject under entry 32 of the Second List of the Seventh Schedule of the Constitution and therefore co-operative societies except the multi-state co-operative societies are governed by the State Co-operative Societies Acts enacted by the respective States. The State Co-operative Unions have the responsibility to take care of the co-operative education in the States/UTs.

(c) and (d) As the State Co-operative Unions are not fully equipped to provide co-operative education as per the requirements, the Government of India under the Central Sector Scheme for Co-operative Education and Training, provides assistance to the National Co-operative Union of India (NCUI) to implement the co-operative education and training programmes in the country. Government of India

also provides assistance under the aforesaid scheme to Junior Co-operative Training Centers (JCTCs) in the States/UTs, through NCUI, to train the personal working in the co-operatives at the grass-root level.

(e) and (f) The co-operative education and training provided by NCUI, State Co-operative Unions and JCTCs strengthen the co-operatives in the country and assist to professionalise the working of co-operatives. It also creates awareness amongst the members about their duties, rights and responsibilities which in turn help in prevention of malpractices in the co-operative societies.

Crime against SCs/STs

1383. SHRI SARVEY SATYANARAYANA:
SHRI NARAHARI MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any survey has been conducted by the Union Government with regard to atrocities committed against Scheduled Castes and Scheduled Tribes in various States during the last three years;

(b) if so, the number of such cases reported during each of the last three years and the current year, crime-wise and State-wise including Andhra Pradesh; and

(c) the number of persons arrested and punished alongwith the number of cases filed in the courts during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) No survey has been conducted by the Union Government with regard to atrocities committed against Scheduled Castes and Scheduled Tribes in various States during the last three years.

As per data provided by the National Crime Records Bureau (NCRB) crime-wise, State/UT-wise details of atrocities on the Scheduled Castes and the Scheduled Tribes and cases registered, cases chargesheeted, cases convicted, persons arrested, person chargesheeted and persons convicted for the years 2009, 2010 and 2011 are given in the enclosed Statements-I and II respectively. The data regarding the current year is not available with NCRB.

Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Murder against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	35	28	3	58	55	9	43	47	1	180	189	3	64	42	14	142	102	30
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	3	0	0	6	0	0	0	0	0	0	0	0	1	0	0	3	0
4.	Bihar	22	15	8	36	34	8	24	29	12	62	68	26	29	20	16	75	74	36
5.	Chhattisgarh	6	9	2	7	15	20	6	6	1	10	10	4	2	2	2	13	13	4
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	20	13	2	45	40	2	15	13	6	69	77	12	12	11	1	18	16	3
8.	Haryana	7	5	3	19	18	5	13	12	4	132	130	15	14	11	2	32	32	21
9.	Himachal Pradesh	1	1	0	1	1	0	0	0	0	0	0	0	1	1	0	5	5	0
10.	Jammu and Kashmir	0	0	1	0	0	4	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	5	6	4	12	9	4	4	2	1	17	17	8	4	5	2	7	6	11
12.	Karnataka	38	37	2	81	85	3	16	18	2	70	74	2	31	27	4	87	75	4
13.	Kerala	3	2	0	16	11	0	4	2	1	16	17	1	3	5	1	3	17	1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
14.	Madhya Pradesh	101	99	39	325	323	108	102	101	49	354	356	136	99	100	49	300	296	144
15.	Maharashtra	27	26	1	161	166	1	24	20	5	63	47	24	26	24	4	139	122	15
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	25	18	2	34	33	2	9	13	2	25	27	2	13	14	2	63	55	1
21.	Punjab	3	2	0	10	6	0	4	5	0	11	15	0	5	4	1	18	11	3
22.	Rajasthan	65	41	15	109	111	27	56	38	15	83	83	25	51	35	11	97	97	41
23.	Sikkim	2	2	1	2	2	1	0	0	0	0	0	0	0	0	1	0	0	2
24.	Tamil Nadu	27	19	7	142	105	14	20	15	4	37	41	7	29	19	3	95	74	9
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	2	2	0
26.	Uttar Pradesh	235	210	170	736	628	564	229	201	197	732	573	589	286	244	177	888	753	554
27.	Uttarakhand	2	1	0	6	2	0	0	1	3	0	4	7	3	2	7	15	15	15
28.	West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	2	0
Total State		624	537	260	1800	1650	772	569	523	303	1861	1728	861	673	569	297	1999	1770	894
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
Total All India		624	537	260	1800	1650	772	570	524	303	1862	1729	861	673	569	297	1999	1770	894

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Rape against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	99	71	6	100	83	20	100	88	9	156	123	15	131	105	6	159	155	9
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	2	1	0	1	1	0	1	0	0	1	0	0	1	0	0	2	0
4.	Bihar	19	17	6	22	26	7	16	15	5	23	24	5	29	20	8	41	25	10
5.	Chhattisgarh	51	53	10	50	51	9	43	39	14	61	62	15	40	40	14	54	54	21
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	28	33	2	46	53	3	34	32	4	60	57	7	45	32	2	50	52	2
8.	Haryana	32	28	10	45	46	14	37	34	10	46	42	16	56	45	6	72	74	10
9.	Himachal Pradesh	7	10	2	5	9	1	5	2	2	2	2	2	5	5	0	6	4	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	8	10	3	10	11	3	10	4	2	11	10	2	15	8	3	12	10	5
12.	Karnataka	39	36	0	50	65	0	27	28	4	49	49	4	32	26	2	52	49	2
13.	Kerala	62	64	8	89	82	8	77	66	5	92	99	5	106	86	9	111	104	9
14.	Madhya Pradesh	321	301	68	417	418	93	316	299	78	427	419	104	327	311	80	470	482	103

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		1346	1162	306	1804	1702	494	1349	1149	358	1852	1709	529	1557	1289	380	2165	1946	584

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Kidnapping and Abduction against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	19	12	1	31	23	1	18	17	6	23	17	1	19	17	0	35	41	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	2	0	0	7	0	0	3	0	0	1	0	0	2	0	0	1	0
4.	Bihar	13	6	1	18	17	3	20	13	2	36	32	2	29	20	1	58	51	1
5.	Chhattisgarh	1	2	1	1	1	1	1	1	0	1	1	0	1	1	2	4	4	1
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	34	19	0	37	30	0	28	16	1	27	32	2	35	30	0	54	51	0
8.	Haryana	32	12	4	25	23	5	23	18	2	43	43	7	18	12	1	15	15	1
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	4	3	0	7	6	0	5	3	1	11	11	2	11	5	1	15	8	2
12.	Karnataka	6	6	0	17	17	0	16	10	0	21	12	0	11	8	1	15	18	1
13.	Kerala	2	3	0	4	3	0	2	3	0	4	6	0	6	2	0	12	6	0
14.	Madhya Pradesh	52	42	6	81	82	16	69	57	7	93	89	13	62	51	7	86	89	11

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15. Maharashtra		10	15	0	17	29	0	25	13	0	63	37	0	12	17	0	31	46	0
16. Manipur		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20. Odisha		33	21	0	68	41	0	2	18	1	21	22	1	5	6	0	30	26	0
21. Punjab		2	0	0	10	0	0	0	2	1	0	11	6	2	1	0	2	1	0
22. Rajasthan		36	20	1	39	39	6	51	23	3	37	37	7	30	15	3	23	23	8
23. Sikkim		1	0	2	0	0	1	0	1	0	0	0	0	1	1	0	1	1	0
24. Tamil Nadu		8	1	0	13	5	0	0	2	1	0	6	2	7	5	0	7	5	0
25. Tripura		1	1	0	1	1	0	0	0	0	0	0	0	3	0	0	2	0	0
26. Uttar Pradesh		254	182	75	594	389	187	248	154	113	636	350	275	363	254	109	908	536	248
27. Uttarakhand		2	2	2	6	6	2	2	1	3	6	5	3	1	2	4	0	1	4
28. West Bengal		1	0	0	4	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total State		511	349	93	973	719	222	510	355	141	1022	712	321	616	449	129	1298	923	277
29. Andaman and Nicobar Islands		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Chandigarh		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31. Dadra and Nagar Haveli		1	1	0	3	3	0	0	0	0	0	0	0	0	0	0	0	0	0
32. Daman and Diu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
Total UT		1	1	0	3	3	0	1	1	0	1	1	0	0	0	0	0	0	0
Total All India		512	350	93	976	722	222	511	356	141	1023	713	321	616	449	129	1298	923	277

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Dacoity against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1	1	0	1	1	0	0	0	0	0	0	0	1	0	0	8	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	1	0	0	3	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	3	1	0	12	12	0
5.	Chhattisgarh	2	2	0	5	5	0	1	2	1	0	1	3	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	8	6	0	29	29	0	6	5	0	37	32	0	9	8	0	35	40	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	4	4	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	3	1	0	3	2	0	7	2	1	12	11	5	1	1	1	8	6	7
12.	Karnataka	0	0	0	0	0	0	3	1	0	8	8	0	0	0	0	0	0	0
13.	Kerala	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	3	3	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		44	29	1	276	253	5	42	25	4	236	128	12	36	28	2	214	259	13

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Robbery against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	4	1	0	4	2	0	1	1	1	2	3	4	0	1	1	0	1	1
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	2	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	8	5	1	14	13	4	6	7	1	16	16	1	3	5	1	9	12	1
5.	Chhattisgarh	3	5	0	3	3	0	0	0	1	0	0	2	1	1	0	1	1	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	11	12	1	31	31	1	20	13	0	35	25	0	19	23	0	45	52	0
8.	Haryana	0	0	0	0	0	0	3	2	0	6	6	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	1	1	0	3	3	0	1	1	0	4	4	0	0	0	0	0	0	0
12.	Karnataka	3	2	0	6	6	0	4	3	0	24	24	0	3	2	0	12	12	0
13.	Kerala	3	2	0	4	4	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	1	1	1	2	4	0	3	2	2	5	5	4	5	5	1	14	14	2

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15. Maharashtra		8	6	1	10	19	4	20	11	0	46	30	0	12	12	0	37	34	0
16. Manipur		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20. Odisha		14	9	0	31	31	0	7	8	0	15	15	0	1	2	0	3	5	0
21. Punjab		0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
22. Rajasthan		1	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
23. Sikkim		1	1	1	4	4	4	0	0	0	0	0	0	0	0	0	0	0	0
24. Tamil Nadu		1	1	0	0	4	0	3	3	1	3	3	4	4	4	1	4	4	1
25. Tripura		0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	2	1	0
26. Uttar Pradesh		11	5	5	10	9	21	6	0	10	16	0	21	3	2	5	9	8	18
27. Uttarakhand		0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
28. West Bengal		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total State		70	53	10	122	135	34	75	51	16	172	131	36	54	58	9	136	144	23
29. Andaman and Nicobar Islands		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Chandigarh		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		70	53	10	122	135	34	75	51	16	172	131	36	54	58	9	136	144	23

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under ARSON against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	12	2	0	13	3	0	17	11	1	17	28	3	14	6	0	8	8	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	40	24	5	76	61	8	15	36	4	43	57	5	13	14	2	42	32	4
5.	Chhattisgarh	0	0	1	0	0	1	2	2	1	0	0	1	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	3	4	0	13	16	0	4	1	0	16	4	0	10	11	0	21	29	0
8.	Haryana	1	0	0	0	0	0	2	2	1	18	3	1	6	5	1	4	19	2
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12.	Karnataka	0	0	0	0	0	0	1	1	0	4	4	0	1	1	0	1	1	0
13.	Kerala	1	0	0	3	0	0	2	1	0	0	1	0	2	2	0	1	2	0
14.	Madhya Pradesh	31	30	6	75	75	13	24	24	8	87	87	20	28	25	4	67	67	4

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	8	9	1	46	45	3	12	7	0	22	14	0	7	6	1	47	18	2
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	16	10	0	16	15	0	6	18	0	20	23	0	17	16	0	103	98	0
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	39	19	4	42	42	9	31	16	3	34	34	12	28	15	8	39	37	16
23.	Sikkim	2	2	2	4	4	4	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	4	4	2	10	14	3	4	1	1	4	1	3	4	6	0	11	9	0
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26.	Uttar Pradesh	38	30	18	130	90	54	29	19	29	120	75	94	39	29	29	148	111	91
27.	Uttarakhand	0	0	0	0	0	0	0	0	1	0	0	2	0	0	0	0	0	0
28.	West Bengal	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
Total State		195	134	39	428	365	95	150	139	49	385	331	141	169	136	45	492	431	119
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		195	134	39	428	365	95	150	139	49	385	331	141	169	136	45	492	431	119

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Hurt against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	722	372	71	704	606	92	709	432	69	829	702	68	708	383	112	830	776	118
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	3	0	0	9	0	0	5	2	0	8	2	0	3	1	0	4	1
4.	Bihar	539	305	45	755	545	86	351	294	36	764	710	49	355	280	34	823	840	81
5.	Chhattisgarh	101	97	8	208	220	18	43	40	10	81	81	21	82	84	21	241	236	33
6.	Goa	1	0	0	3	0	0	0	1	0	0	3	0	0	0	0	0	0	0
7.	Gujarat	241	239	9	719	721	44	291	276	13	622	638	22	279	270	2	715	692	4
8.	Haryana	48	41	4	99	101	7	39	30	4	117	112	10	28	21	1	67	76	1
9.	Himachal Pradesh	1	0	0	1	0	0	2	2	0	8	8	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	86	76	29	101	126	29	135	121	36	229	225	53	123	44	12	205	188	36
12.	Karnataka	262	193	1	636	680	1	214	192	11	751	738	18	182	140	7	508	504	27
13.	Kerala	148	76	7	128	122	8	205	101	8	181	165	12	293	123	4	157	148	7
14.	Madhya Pradesh	714	704	204	1552	1568	491	877	873	238	1930	1933	494	900	886	211	1777	1762	491

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15. Maharashtra		56	60	2	181	215	6	77	59	5	174	159	10	84	67	4	267	231	21
16. Manipur		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20. Odisha		390	185	11	372	387	23	376	364	19	702	698	32	127	379	11	276	390	22
21. Punjab		12	5	0	29	25	0	13	10	0	33	35	0	27	12	1	53	30	2
22. Rajasthan		557	323	59	781	781	129	564	287	52	518	518	129	510	283	73	544	544	133
23. Sikkim		8	3	3	5	5	3	1	1	0	2	1	0	2	2	2	4	4	3
24. Tamil Nadu		105	100	27	278	316	93	149	96	33	225	185	88	206	83	43	399	259	56
25. Tripura		0	0	1	0	0	1	2	2	0	3	3	0	10	7	1	20	9	1
26. Uttar Pradesh		403	328	201	1265	992	638	323	257	240	1131	797	739	320	260	206	1035	718	589
27. Uttarakhand		12	9	9	10	10	14	4	3	7	5	5	14	4	4	3	6	6	10
28. West Bengal		4	0	0	7	0	0	0	0	0	0	0	0	7	5	0	5	4	0
Total State		4410	3119	691	7834	7429	1683	4375	3446	783	8305	7724	1761	4247	3336	749	7932	7421	1636
29. Andaman and Nicobar Islands		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Chandigarh		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
Total All India		4410	3119	691	7834	7429	1683	4376	3447	783	8306	7725	1761	4247	3336	749	7932	7421	1636

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under other Crimes against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1836	778	89	1493	1178	190	1874	900	107	1740	1470	121	1630	772	71	1696	1486	125
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	7	0	0	5	0	6	1	0	7	11	0	0	1	0	5	9	0
4.	Bihar	661	254	47	881	663	63	536	370	22	863	808	84	138	454	27	543	748	46
5.	Chhattisgarh	195	208	45	342	357	67	149	133	69	277	282	156	127	91	52	276	256	145
6.	Goa	2	2	0	3	4	0	0	0	0	0	0	0	2	0	0	5	0	0
7.	Gujarat	435	380	22	1141	1128	74	390	388	32	1136	1134	53	460	412	5	1226	1242	12
8.	Haryana	92	67	15	129	120	25	132	90	18	222	213	42	135	87	13	218	215	31
9.	Himachal Pradesh	18	7	9	35	32	1	21	17	1	77	58	4	3	10	0	79	65	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	254	147	34	338	440	54	170	160	31	337	328	77	200	92	23	157	122	89
12.	Karnataka	719	555	6	1448	1250	16	899	583	14	1606	1618	51	882	751	22	1312	1255	43
13.	Kerala	205	126	10	237	228	16	258	146	4	216	228	13	291	115	3	167	191	6
14.	Madhya Pradesh	1820	1732	589	3988	3986	1164	1969	1955	564	4278	4297	1059	1819	1765	477	4239	4205	940

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	547	507	31	2044	2040	81	519	432	16	1988	1965	55	577	473	23	2455	2196	38
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	511	427	22	755	762	48	32	319	21	781	790	27	0	0	22	0	0	27
21.	Punjab	9	16	2	18	47	4	30	15	5	68	46	17	22	17	3	50	43	21
22.	Rajasthan	4014	1702	490	3261	3293	923	3974	1579	403	3055	2988	775	4239	1728	531	3426	3391	988
23.	Sikkim	1	1	0	4	2	0	1	0	0	3	0	0	4	2	2	2	2	2
24.	Tamil Nadu	107	81	13	116	108	62	186	120	26	262	223	45	107	78	22	193	160	32
25.	Tripura	3	0	2	0	0	2	8	5	1	7	5	1	4	3	0	7	4	0
26.	Uttar Pradesh	3645	2637	1350	10016	7416	3618	3795	2397	1503	12253	6913	4520	4296	3212	1561	12985	8795	3986
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	6	1	0	7	1	0	34	10	0	24	12	0	14	10	0	9	7	0
Total State		15080	9635	2776	26256	23060	6408	14983	9620	2837	29200	23389	7100	14950	10073	2857	29050	24392	6531
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
32.	Daman and Diu	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	4	3	0	9	9	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	2	2	0	2	2	0
Total UT		2	0	0	0	0	0	0	0	0	0	0	0	8	5	0	11	11	0
Total All India		15082	9635	2776	26256	23060	6408	14983	9620	2837	29200	23389	7100	14958	10078	2857	29061	24403	6531

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) Under SC/ST (Prevention of Atrocities) Act only against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1737	599	62	1621	1440	86	1509	650	69	1209	1215	67	10	11	0	12	15	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	1	1	0	9	5	0	0	0	0	0	0	0
4.	Bihar	2534	1276	103	3375	2922	246	2548	1557	76	3345	3014	194	0	0	0	0	0	0
5.	Chhattisgarh	107	125	27	139	139	64	95	81	27	138	143	102	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	400	369	7	767	765	11	220	221	16	546	558	30	2	2	0	6	6	0
8.	Haryana	91	56	14	139	126	21	131	94	31	177	178	30	0	0	0	0	0	0
9.	Himachal Pradesh	60	36	1	119	111	1	72	34	2	89	85	3	3	3	0	33	33	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
11.	Jharkhand	270	181	25	335	308	44	245	152	23	304	327	52	0	0	0	0	0	0
12.	Karnataka	1097	771	23	2168	2151	83	1292	962	49	3089	2904	120	8	10	0	39	40	0
13.	Kerala	42	16	3	18	15	6	35	11	0	12	12	0	1	0	0	0	0	0
14.	Madhya Pradesh	0	0	101	0	0	148	13	13	124	22	22	238	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31. Dadra and Nagar Haveli		0	0	0	0	0	0	0	0	1	0	0	1	0	0	0	0	0	0
32. Daman and Diu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		31	16	0	17	16	0	16	3	7	12	4	7	0	0	0	0	0	0
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		3	1	0	7	2	0	2	4	0	4	10	0	15	13	0	19	22	0
Total UT		34	17	0	26	18	0	18	7	8	16	14	8	15	13	0	19	22	0
Total All India		11143	6746	1711	19332	16656	4910	10513	6711	3225	16801	15157	7982	67	48	27	337	356	97

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under PCR Act against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	39	5	6	78	60	8	50	41	3	58	79	11	1439	647	52	1483	1184	128
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	3024	3043	107	5180	4687	239
5.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	18	0	0	22
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	2	1	0	2	0	0
7.	Gujarat	2	2	0	4	4	0	0	0	3	0	0	7	192	180	4	407	401	8
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	150	93	10	192	192	41
9.	Himachal Pradesh	1	1	0	0	5	0	1	1	1	3	3	2	82	46	2	151	118	2
10.	Jammu and Kashmir	1	1	0	2	2	0	1	1	0	4	4	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	282	149	24	349	347	80
12.	Karnataka	10	7	0	22	22	0	33	25	0	153	102	0	1331	1003	69	3180	3008	131
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	59	13	0	27	14	0
14.	Madhya Pradesh	0	0	0	0	0	0	1	1	0	7	7	0	4	3	62	5	5	101

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	24	21	2	42	44	2	25	19	1	57	48	1	304	219	5	562	544	10
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	0	0	0	0	0	0	3	0	0	0	0	0	1256	945	64	1558	1584	86
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	24	9	3	32	39	5
22.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	102	22	116	42	41	69
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	2	0	8	1	0	8	3	2	0	5	2	0	1011	684	224	2691	1926	321
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
26.	Uttar Pradesh	61	52	31	174	141	87	0	0	44	0	0	105	1995	1479	1563	6015	4095	3872
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	21	11	6	30	41	9
28.	West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	37	20	0	51	24	0
Total State		140	89	47	323	278	105	117	90	52	287	245	126	11316	8568	2329	21958	18251	5124
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31. Dadra and Nagar Haveli		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32. Daman and Diu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		2	1	0	1	1	0	0	0	0	0	0	0	24	9	3	21	20	4
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		26	14	0	34	28	0	26	27	1	55	54	1	1	1	1	2	2	4
Total UT		28	15	0	35	29	0	26	27	1	55	54	1	26	10	4	23	22	8
Total All India		168	104	47	358	307	105	143	117	53	342	299	127	11342	8578	2333	21981	18273	5132

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under total Crimes against SCs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	4504	1869	238	4103	3451	406	4321	2187	266	4214	3826	293	4016	1984	256	4373	3768	411
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	20	1	0	33	1	7	11	2	16	26	2	0	8	1	5	19	1
4.	Bihar	3836	1902	216	5177	4281	425	3516	2321	158	5152	4729	366	3623	3857	196	6783	6481	418
5.	Chhattisgarh	466	501	94	755	791	180	340	304	124	568	580	304	253	219	109	589	564	226
6.	Goa	3	2	0	6	4	0	1	1	0	0	3	0	4	1	0	7	0	0
7.	Gujarat	1182	1077	43	2832	2817	135	1008	965	75	2548	2557	133	1063	979	14	2577	2581	29
8.	Haryana	303	209	50	456	434	77	380	282	70	761	727	121	408	275	34	604	627	107
9.	Himachal Pradesh	88	55	12	161	158	3	101	56	6	179	156	11	94	65	2	274	225	2
10.	Jammu and Kashmir	1	1	1	2	2	4	1	1	0	4	4	0	1	0	0	0	0	0
11.	Jharkhand	631	425	95	809	905	134	577	445	95	925	933	199	636	304	66	753	687	230
12.	Karnataka	2174	1607	32	4428	4276	103	2505	1823	80	5775	5533	195	2481	1968	105	5206	4962	208
13.	Kerala	467	289	28	499	465	38	583	330	18	521	528	31	761	346	17	478	482	23
14.	Madhya Pradesh	3040	2909	1014	6440	6456	2033	3374	3325	1070	7203	7215	2068	3245	3147	891	6961	6923	1796

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	1096	1028	53	3387	3423	136	1132	908	37	3301	3027	101	1143	925	45	3951	3679	100
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	1709	1125	52	2094	2078	109	1710	1731	116	2955	3012	142	1455	1396	105	2098	2221	140
21.	Punjab	108	80	8	251	276	15	115	71	12	223	203	36	90	50	9	170	142	32
22.	Rajasthan	4985	2230	638	4427	4462	1262	4979	2083	534	3887	3819	1095	5182	2235	777	4425	4385	1378
23.	Sikkim	16	11	10	20	19	14	3	4	0	5	3	0	9	7	7	9	9	9
24.	Tamil Nadu	1312	816	102	2346	2219	310	1631	1020	187	2983	2630	364	1391	885	293	3429	2455	419
25.	Tripura	7	3	4	4	5	4	11	7	1	10	8	1	22	14	1	37	18	1
26.	Uttar Pradesh	7522	5629	3217	20819	15593	9291	6272	4191	4871	18774	11655	13332	7702	5818	3870	22711	15537	9716
27.	Uttarakhand	58	44	26	78	74	48	35	23	38	64	44	67	32	21	26	56	68	52
28.	West Bengal	21	4	0	28	7	0	63	13	0	37	22	0	59	37	0	66	38	0
Total State		33529	21836	5934	59122	52229	14728	32665	22102	7760	60105	51240	18861	33670	24541	6824	65562	55871	15298
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	2	0	0	0	0	0	0	0	0	2	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	1	1	0	3	3	0	0	0	1	0	0	1	1	0	0	0	0	0
32.	Daman and Diu	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	33	17	0	18	17	0	16	3	7	12	4	7	28	12	3	30	29	4
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	29	15	0	41	30	0	31	34	1	62	67	1	18	16	1	23	26	4
Total UT		65	33	0	64	50	0	47	37	9	74	71	9	49	28	4	53	55	8
Total All India		33594	21869	5934	59186	52279	14728	32712	22139	7769	60179	51311	18870	33719	24569	6828	65615	55926	15306

Note: Total Crimes against SCs includes crime heads: Murder, Rape, Kidnapping and Abduction, Dacoity, Robbery, Arson, Hurt, other Crimes against SCs and SC/ST (Prevention of Atrocities) Act.

Statement-II

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Murder against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	4	6	0	6	6	0	7	6	0	13	15	0	9	6	1	11	8	3
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	2	1	1	2	1	1
3.	Assam	3	3	1	4	1	4	1	3	1	3	7	2	0	1	0	0	4	0
4.	Bihar	1	1	0	1	1	0	1	1	0	1	1	0	1	1	1	2	1	2
5.	Chhattisgarh	17	17	5	40	40	7	24	25	5	40	40	7	22	22	8	101	101	17
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	8	7	1	12	12	1	8	8	1	11	9	1	9	7	0	14	14	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	6	4	7	17	13	8	10	4	3	21	21	4	4	4	2	6	6	6
12.	Karnataka	2	2	0	12	12	0	5	3	0	16	11	0	3	3	0	3	6	0
13.	Kerala	0	1	0	0	3	0	1	1	0	1	1	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
14. Madhya Pradesh		41	43	11	143	143	26	47	43	14	102	99	26	49	53	17	139	142	43
15. Maharashtra		8	7	0	35	19	0	9	11	0	36	55	0	16	11	0	38	34	0
16. Manipur		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20. Odisha		14	9	0	23	23	0	6	11	4	14	14	4	6	4	2	13	11	1
21. Punjab		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22. Rajasthan		12	10	3	26	26	11	21	17	3	34	34	3	19	6	3	16	16	4
23. Sikkim		1	1	1	1	1	1	0	0	0	0	0	0	0	0	2	0	0	1
24. Tamil Nadu		0	0	0	0	0	0	2	1	0	9	1	0	0	0	0	0	0	0
25. Tripura		0	1	1	1	1	1	0	0	0	0	0	0	1	1	0	1	1	0
26. Uttar Pradesh		1	1	0	3	3	0	0	0	2	0	0	4	2	2	1	6	6	3
27. Uttarakhand		0	0	0	0	0	0	0	0	2	0	0	3	0	0	0	0	0	0
28. West Bengal		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total State		118	113	30	324	304	59	142	134	35	301	308	54	143	122	38	352	351	81
29. Andaman and Nicobar Islands		0	1	0	0	7	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	1	0	0	7	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		118	114	30	324	311	59	142	134	35	301	308	54	143	122	38	352	351	81

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Rape against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	37	28	1	38	32	4	41	37	3	57	62	7	46	37	3	66	60	3
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	3	2	2	3	2	2
3.	Assam	1	3	1	2	2	1	0	1	0	0	3	0	0	1	0	0	3	0
4.	Bihar	1	1	0	1	2	0	1	1	0	1	1	0	1	2	1	2	2	4
5.	Chhattisgarh	88	86	13	103	103	9	112	101	14	136	136	13	90	90	20	123	122	30
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	19	18	4	30	32	6	19	21	1	35	36	1	20	15	2	31	29	2
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	13	8	3	8	13	3	18	7	3	9	7	4	27	19	6	28	22	3
12.	Karnataka	5	5	0	19	7	0	4	3	0	4	14	0	2	3	0	2	3	0
13.	Kerala	28	16	1	27	13	1	18	27	1	21	31	1	109	42	3	50	43	1
14.	Madhya Pradesh	263	264	65	395	399	88	308	284	67	414	411	130	306	297	62	460	450	82

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	50	57	4	89	87	5	46	48	3	68	77	3	57	55	2	82	84	2
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	33	31	3	43	42	3	42	47	4	60	59	6	45	38	4	39	41	9
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	39	31	5	34	34	16	42	28	5	46	46	8	50	34	7	51	51	8
23.	Sikkim	1	2	2	2	2	2	0	1	0	0	1	0	0	0	1	0	0	1
24.	Tamil Nadu	0	0	1	0	0	1	0	0	1	0	0	2	3	0	0	3	0	0
25.	Tripura	4	3	5	4	4	5	2	2	1	0	2	1	7	8	1	9	8	1
26.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	1	1	0	0	3	0	1	1	0	1	1	0	4	2	0	3	2	0
Total State		583	554	108	795	775	144	654	609	103	852	887	176	770	645	114	952	922	148
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	2	2	1	2	2	1
Total All India		583	554	108	795	775	144	654	609	103	852	887	176	772	647	115	954	924	149

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Kidnapping and Abduction against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1	2	1	1	2	1	1	1	0	1	1	0	5	2	0	10	5	0
2.	Arunachal Pradesh	0	0	0	0	0	0	2	1	0	2	2	0	6	2	1	6	2	2
3.	Assam	0	1	0	0	4	0	0	4	0	0	1	0	0	3	0	0	2	0
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5.	Chhattisgarh	16	13	0	15	15	1	15	15	1	10	10	1	6	9	3	17	17	1
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	9	7	0	15	15	0	13	9	1	15	15	1	16	12	0	22	21	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	5	7	2	12	9	2	3	3	1	4	4	1	30	24	2	38	27	2
12.	Karnataka	1	1	0	4	4	0	0	0	0	0	0	0	0	0	0	0	0	0
13.	Kerala	1	1	0	2	2	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	27	28	2	44	44	3	30	23	4	51	51	6	39	30	1	56	56	4

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	1	5	0	2	8	0	8	1	0	4	1	0	11	9	0	33	26	0
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	13	11	1	16	16	1	4	11	0	20	21	0	4	4	0	10	10	0
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	6	2	0	2	2	0	4	3	0	4	4	0	18	4	1	9	9	1
23.	Sikkim	1	1	1	3	3	2	0	1	0	0	0	0	1	1	0	1	1	0
24.	Tamil Nadu	0	0	0	0	0	0	1	1	0	4	4	0	0	0	0	0	0	0
25.	Tripura	1	0	0	1	0	0	1	1	0	1	1	0	0	0	0	0	0	0
26.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	0	0	0	0	0	0	1	1	0	1	1	0	1	0	0	1	0	0
Total State		82	79	7	117	124	10	83	75	7	117	116	9	137	100	8	203	176	10
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	1	1	0	2	2	1	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	1	1	0	2	2	1	0	0	0	0	0	0	0	0	0	0	0
Total All India		82	80	8	117	126	12	84	75	7	117	116	9	137	100	8	203	176	10

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Dacoity against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	1	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	1	1	0	1	1	0	1	0	0	14	0	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	1	1	3	2	2	3	5	0	0	0	0	0	1	1	0	3	2	0
12.	Karnataka	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0	0	0	1	0	0	7	2	0	0	5	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		3	5	3	19	21	3	7	2	1	2	2	7	7	2	0	33	10	0

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Robbery against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0	0	0	0	0	0	0	0	1	0	0	3	0	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
3.	Assam	3	2	0	5	4	0	0	3	0	0	5	0	0	1	0	0	1	0
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5.	Chhattisgarh	2	2	2	1	1	1	0	0	1	0	0	1	2	1	0	1	1	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	3	2	0	4	4	0	1	1	0	4	4	0	1	1	1	3	3	4
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	1	1	0	1	1	0	2	0	0	0	0	0	0	0	0	0	0	0
12.	Karnataka	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	1	1	0	3	3	5	0	0	0	0	0	0	1	1	0	3	3	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15. Maharashtra		1	1	0	0	1	0	1	0	0	3	0	0	2	3	0	4	7	0
16. Manipur		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20. Odisha		12	11	2	19	20	2	0	4	0	7	7	0	0	0	0	0	0	0
21. Punjab		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22. Rajasthan		0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
23. Sikkim		0	0	0	0	0	0	0	0	0	0	0	0	1	1	1	2	2	2
24. Tamil Nadu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25. Tripura		0	0	0	0	0	0	1	1	0	2	2	0	0	0	0	0	0	0
26. Uttar Pradesh		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27. Uttarakhand		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28. West Bengal		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total State		24	21	4	34	35	8	5	9	2	16	18	4	9	9	2	14	18	6
29. Andaman and Nicobar Islands		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Chandigarh		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total All India		24	21	4	34	35	8	5	9	2	16	18	4	9	9	2	14	18	6

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under ARSON against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0	0	0	0	0	0	2	2	0	1	1	0	0	0	0	0	0	0
2.	Arunachal Pradesh	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	2	0	0	4	0	0	1	2	0	3	3	0	1	1	0	1	2	0
5.	Chhattisgarh	3	1	0	4	4	0	6	3	1	5	5	1	0	3	0	0	4	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	2	1	0	1	1	0	1	1	0	1	1	0	3	3	0	10	10	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	1	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
12.	Karnataka	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
13.	Kerala	1	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
14.	Madhya Pradesh	6	5	0	13	13	0	13	13	2	55	55	18	5	4	1	12	11	7

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total All India	29	19	1	57	47	1	39	29	4	121	125	20	24	18	2	34	44	10

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Hurt against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	130	76	13	113	104	27	102	75	8	126	121	19	112	70	7	177	143	15
2.	Arunachal Pradesh	14	9	0	11	9	0	17	16	1	17	16	1	7	5	4	7	5	4
3.	Assam	0	3	0	0	4	0	0	2	0	0	4	0	0	2	1	0	3	1
4.	Bihar	5	5	1	12	17	1	15	9	0	43	40	0	19	9	2	34	26	7
5.	Chhattisgarh	88	88	11	169	169	14	42	46	10	70	70	16	67	68	21	205	201	41
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	26	26	2	78	81	5	41	37	3	82	77	3	42	43	0	93	93	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	50	55	10	67	70	14	75	46	20	106	98	21	63	17	6	26	21	39
12.	Karnataka	12	11	0	43	43	0	14	11	1	21	19	1	17	12	0	32	27	0
13.	Kerala	28	24	3	62	50	3	25	26	2	47	51	2	42	15	2	22	19	2
14.	Madhya Pradesh	216	209	71	432	436	114	329	308	69	722	714	172	263	261	43	490	494	90

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	6	7	0	21	20	0	11	9	0	34	34	0	18	14	0	57	51	0
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	77	67	3	143	141	9	118	104	6	180	186	9	20	53	2	48	60	3
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	120	67	18	194	194	59	143	79	17	151	151	41	108	49	11	96	96	30
23.	Sikkim	7	2	2	4	6	2	1	0	0	2	0	0	4	3	2	6	6	5
24.	Tamil Nadu	5	7	4	25	33	17	0	0	1	0	0	2	15	2	0	41	15	0
25.	Tripura	3	3	0	3	1	0	5	5	2	7	7	2	6	0	0	7	0	0
26.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27.	Uttarakhand	0	0	2	0	0	7	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	0	0	0	0	0	0	2	0	0	3	0	0	0	2	0	0	3	0
	Total State	787	659	140	1377	1378	272	940	773	140	1611	1588	289	803	625	101	1341	1263	237
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
Total All India		787	659	140	1377	1378	272	941	774	140	1612	1589	289	803	625	101	1341	1263	237

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under other Crimes against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	330	211	32	274	285	57	425	184	8	631	329	32	397	224	19	475	400	69
2.	Arunachal Pradesh	6	3	0	3	3	0	35	21	0	30	20	0	15	9	8	10	10	8
3.	Assam	2	11	1	11	25	4	1	1	0	3	19	0	1	3	0	0	4	0
4.	Bihar	27	14	4	56	34	4	20	13	3	31	35	8	4	7	2	21	26	19
5.	Chhattisgarh	213	208	58	324	312	97	176	175	79	219	234	79	148	146	60	339	330	84
6.	Goa	0	1	0	0	8	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	51	50	4	149	151	24	37	35	1	105	105	1	38	36	1	117	113	2
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	43	43	21	192	174	43	45	26	6	114	119	15	80	32	11	66	48	20
12.	Karnataka	104	94	2	250	224	1	103	62	3	320	295	1	97	77	1	241	197	8
13.	Kerala	38	36	0	56	53	0	30	21	2	38	46	2	58	18	1	47	25	1
14.	Madhya Pradesh	581	562	182	1061	1069	376	652	626	169	1084	1083	320	618	598	141	1176	1165	276

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	12	4	0	13	13	0	1	3	0	4	4	0	1	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		13	4	0	13	13	0	1	3	0	4	4	0	5	4	0	15	15	0
Total All India		2853	1934	510	3936	3923	888	2839	1916	415	4379	4042	699	2700	1774	349	3915	3637	674

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under SC/ST (Prevention of Atrocities) Act only against STs during 2009-2011.

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	326	139	12	347	261	20	225	102	11	251	252	30	3	3	0	7	7	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	1	0	0	5	0	0	0	0	0	0	0	0
4.	Bihar	31	22	4	49	60	12	33	16	2	53	34	3	0	0	0	0	0	0
5.	Chhattisgarh	124	120	14	144	144	16	132	129	28	192	190	46	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7.	Gujarat	77	70	0	142	146	0	34	34	1	71	71	1	0	0	0	0	0	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	1	1	0	2	2	0	2	1	1	2	1	1	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	62	83	24	136	131	35	75	45	18	55	93	27	0	0	0	0	0	0
12.	Karnataka	147	101	3	448	426	16	168	118	6	717	578	12	4	0	0	0	0	0
13.	Kerala	6	1	0	1	1	0	13	10	0	9	9	0	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	78	0	0	109	4	4	58	6	6	265	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31.	Dadra and Nagar Haveli	4	3	0	4	4	0	0	1	0	1	1	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		5	3	0	4	4	0	0	1	0	1	1	0	0	0	0	0	0	0
Total All India		944	690	158	1570	1459	249	1169	789	205	1880	1722	517	7	3	0	7	7	0

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under PCR Act against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	2	1	0	2	8	0	4	3	0	4	4	0	233	172	11	210	221	28
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	5	0	0
4.	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	71	68	6	156	138	15
5.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	1	1	25	1	1	23
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	23	24	0	50	49	0
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	4	1	0	2	1	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	104	45	11	63	62	19
12.	Karnataka	0	0	0	0	0	0	0	0	0	0	0	0	162	139	6	576	500	18
13.	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	22	3	0	5	2	0
14.	Madhya Pradesh	0	0	0	0	0	0	1	1	0	7	7	0	1	1	36	4	4	39

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maháráshtra	0	0	0	0	0	0	0	0	0	0	0	0	61	52	1	118	119	1
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	406	291	26	490	468	28
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	20	4	15	9	9	37
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	4	2	0	5	5	0
25.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
26.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	18	17	3	38	34	7
27.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28.	West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	19	10	0	9	8	0
Total State		2	1	0	2	8	0	5	4	0	11	11	0	1152	830	140	1741	1621	215
29.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	2	2	0	10	10	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31. Dadra and Nagar Haveli		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32. Daman and Diu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		0	0	0	0	0	0	0	0	0	0	0	0	2	2	0	10	10	0
Total All India		2	1	0	2	8	0	5	4	0	11	11	0	1154	832	140	1751	1631	215

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under total Crimes against STs during 2009-2011

Sl. No.	State/UTs	2009						2010						2011					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	830	463	59	781	698	109	807	410	31	1084	785	91	805	514	41	956	844	118
2.	Arunachal Pradesh	21	13	0	15	13	0	54	38	1	49	38	1	34	20	16	29	21	17
3.	Assam	9	25	3	22	43	9	3	14	1	11	39	2	2	11	1	5	17	1
4.	Bihar	67	43	9	123	114	17	71	42	5	132	114	11	97	88	12	216	195	47
5.	Chhattisgarh	551	535	103	800	788	145	507	494	139	672	685	164	336	340	137	787	777	196
6.	Goa	0	1	0	0	8	0	0	0	0	0	0	0	1	0	0	0	0	0
7.	Gujarat	195	181	11	431	442	36	155	147	8	325	319	8	153	141	4	354	332	8
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9.	Himachal Pradesh	1	1	0	2	2	0	2	1	1	2	1	1	4	1	0	2	1	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	182	202	70	435	413	108	234	131	51	309	342	72	309	142	38	230	188	89
12.	Karnataka	272	215	5	777	717	17	294	197	10	1078	917	14	285	234	7	854	733	26
13.	Kerala	102	79	4	148	122	4	88	85	5	116	138	5	231	78	6	124	89	4
14.	Madhya Pradesh	1135	1112	409	2091	2107	721	1384	1302	384	2441	2426	944	1284	1245	301	2345	2325	541

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
15.	Maharashtra	224	230	10	528	543	15	292	238	8	815	786	18	321	286	8	844	750	10
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	3	0	0
17.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	552	402	23	899	898	77	556	592	64	951	967	71	484	427	43	622	630	52
21.	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22.	Rajasthan	1183	506	217	1012	1011	308	1319	569	168	1156	1153	319	1263	511	126	989	992	243
23.	Sikkim	14	10	8	21	21	9	1	2	0	2	1	0	8	6	7	11	11	11
24.	Tamil Nadu	22	21	10	76	84	26	33	27	2	66	52	4	23	4	0	50	20	0
25.	Tripura	27	21	9	27	21	9	35	33	7	38	37	7	30	21	1	49	24	1
26.	Uttar Pradesh	4	2	7	10	6	13	0	0	25	0	0	40	35	30	6	84	64	17
27.	Uttarakhand	0	0	4	0	0	11	0	0	2	0	0	3	0	0	0	0	0	0
28.	West Bengal	16	6	0	16	6	0	47	14	0	38	14	0	41	25	0	23	21	0
Total State		5407	4068	961	8214	8057	1634	5882	4336	912	9285	8814	1775	5747	4124	754	8577	8034	1381
29.	Andaman and Nicobar Islands	2	1	0	0	7	0	1	1	0	1	1	0	7	7	0	26	26	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
31. Dadra and Nagar Haveli		16	8	1	17	19	2	2	4	0	5	5	0	2	1	0	1	1	0
32. Daman and Diu		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34. Lakshadweep		0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1
35. Puducherry		0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total UT		18	9	1	17	26	2	3	5	0	6	6	0	9	8	1	27	27	1
Total All India		5425	4077	962	8231	8083	1636	5885	4341	912	9291	8820	1775	5756	4132	755	8604	8061	1382

Note: Total Crimes against STs includes crime heads: Murder, Rape, Kidnapping and Abduction, Dacoity, Robbery, Arson, Hurt, other Crimes against STs and SC/ST (Prevention of Atrocities) Act.

(Source: Crime in India)

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Shortage of Drinking Water

1384. SHRI SUSHIL KUMAR SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is an acute shortage of drinking water in the Government quarters situated in Delhi including R.K. Puram, New Delhi;

(b) if so, the number of complaints received by the Central Public Works Department from the allottees during the current year in this regard; and

(c) the steps taken to remove the shortage of drinking water in the Government quarters?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam.

(b) Does not arise.

(c) Augmentation of water supply is ensured by replacing the old water lines from time to time and increasing the underground storage capacity. The NDMC and Delhi Jal Board are also requested from time to time to ensure adequate supply of water.

Pedestrian Paths under JNNURM

1385. SHRI NAVEEN JINDAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the assistance is provided under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for construction of pedestrian paths;

(b) if so, the details thereof along with the total number of proposals received, sanctioned and approved for the construction of pedestrian paths during each of the last three years and the current year, State-wise; and

(c) the total funds allocated, released and utilised under the Mission for each of the above mentioned proposals along with the current status of each of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Yes, Madam. No project for construction of pedestrian paths have been approved during the last three years under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). No project has been approved in the current year also as the normal period of Mission is completed on 31.03.2012 and the Government has extended the period for two years i.e. upto 31.03.2014 for completion of ongoing projects and reforms only.

Free Houses to SC Slum Dwellers

1386. SHRI SURESH KUMAR SHETKAR: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government is constructing free houses for Scheduled Caste slum dwellers by paying their share of cost under Rajiv Awas Yojana (RAY);

(b) if so, the details thereof during the current year, State-wise and the funds spend so far for the period; and

(c) the action plan of the Government for construction of such houses in future and the demands still pending with the Ministry from each State including Andhra Pradesh?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No, Madam, under the scheme of 'Rajiv Awas Yojana' (RAY) which has been launched on 02.06.2011 a minimum beneficiary share of 12% has been stipulated, which in the case of SC/ST/BC/OBC/PH and other weaker sections shall be 10%.

(b) Under the Phase-I of Rajiv Awas Yojana which is for a period of two years from the date of approval of the scheme, 8 pilot projects with total project cost of Rs. 446.22 crores involving Central Assistance of

Rs. 197.09 crores have been approved for construction of 8400 dwelling units. The First installment of Rs. 65.69 crores has been released to the concerned States as per enclosed Statement.

(c) Rajiv Awas Yojana is both a demand and reform driven scheme. Under this scheme assistance is

being provided to States for slum redevelopment and creation of affordable housing. Progress would depend on the commitment of the State to mobilize the technical and financial resources. No demand for construction of free houses to Scheduled Caste slum dwellers is pending with the Ministry from any State including Andhra Pradesh.

Statement

State-wise details of approved Pilot Projects under RAY

Sl. No.	State	City	Total Dwelling Units	Total Project Cost (in Rs./Lakh)	1st instalment released (in Rs./Lakh)
1.	Andhra Pradesh	Hyderabad	1198	5874.59	741.59
2.	Odisha	Bhubaneshwar	1149	4476.61	606.86
3.	Madhya Pradesh	Gwalior	934	5715.52	842.03
4.		Sagar	780	3511.32	500.89
5.		Jabalpur	740	3694.58	557.65
6.		Indore	1463	8433.55	1242.85
7.	Rajasthan	Jaipur	1104	5729.2	919.9
8.	Kerala	Thiruvananthapuram	1032	7186.94	1157.39
Total			8400	44622.31	6569.16

[Translation]

Promotion of Pisciculture

1387. SHRI DEVJI M. PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any scheme to give incentive to promote pisciculture in the reservoirs in the country including Rajasthan;

(b) if so, the details thereof, State-wise; and

(c) the number of reservoirs selected under this scheme including Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) The Centrally Sponsored Scheme — "Development of Inland Fisheries and Aquaculture" provides assistance for development of reservoir fisheries. The Scheme of National Fisheries Development Board (NFDB) also has a component on

Reservoir Fisheries Development. All States including Rajasthan are eligible for assistance under these Schemes. Besides, under National Mission for Protein Supplements (NMPS), dedicated funds for development of reservoir in States have been earmarked. During 2012-13, a sum of Rs. 334 lakh has been allocated to Rajasthan for development of reservoir fisheries under NMPS.

Justice Delivery System

1388. SHRIMATI KAMLA DEVI PATLE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the number of prisoners in jails is increasing due to delay in the justice delivery system;
- (b) if so, the details thereof;
- (c) whether the Government is taking any steps for faster disposal of cases in respect of prisoners languishing in jails without being convicted; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per data compiled by NCRB, a total of 2,57,928, 2,50,204, and 2,40,098 undertrials were kept in various jails of the country at the end of 2008, 2009 and 2010 respectively thereby showing a decreasing trend. Even overall occupancy rate in prisons has been decreasing over the years from 129.2% in the year 2008 to 115.1% in the year ending 2010.

(c) and (d) Although 'Prison' is a State subject under Entry 4 of List-II of the Seventh Schedule to the Constitution and Prison Administration is primarily the responsibility of the State Governments, active efforts are made by the State Governments to minimize detention period of undertrials and facilitate their release. With a view to provide relief to undertrial prisoners, a new section viz. 436A of the Code of Criminal Procedure, 1973 has been inserted in the Code to provide that

where an undertrial prisoner other than the one accused of an offence for which death has been prescribed as one of the punishments, has been under detention for a period extending to one-half of the maximum period of imprisonment, provided for the alleged offence, he should be released on his personal bond, with or without sureties. It also provides that in no case will an undertrial prisoner be detained beyond the maximum period of imprisonment for which he can be convicted for the alleged offence.

Section 436 (1) of the Code of Criminal Procedure, 1973 has also been amended to make a mandatory provision that if the arrested person is accused for a bailable offence and he is an indigent and cannot furnish surety, the Court shall release him on his execution of a bond without sureties.

In addition, regular Lok Adalats, special courts for disposal of petty offences, Plea Bargaining courts are being held in various prisons. Legal aid to poor prisoners is provided while cases of seriously sick prisoners are taken up actively for release on bail.

[English]

Security Lapse at Airport

1389. SHRIMATI KAMLA DEVI PATLE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that many people have entered into India through air without passport or travel documents;
- (b) if so, the details thereof during the last three years; and
- (c) the details of the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam. As per information available, it is not true that many persons have entered into India through air without passport or travel documents.

(b) and (c) On 25.7.2012, one foreign national was brought by one airline without any passport or travel documents at IGI Airport. The foreigner was refused entry by Immigration and not granted entry into India. The foreigner was refused entry and was kept in refusal room at the airport. Subsequently, a travel document dated 31.7.2012 was issued to the foreigner by the Embassy of Saudi Arabia, New Delhi. Finally, the foreigner was sent back to his country on 01.08.2012 by flight No. SV-763. On 31.07.2012, the legal process for imposing penalty on Air India for contravention of Passport (Entry into India), Act, 1920 has been initiated by FRRO, Delhi.

Funds to Gujarat

1390. SHRIMATI DARSHANA JARDOSH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has released the remaining funds under the Centrally Sponsored Schemes for Animal Husbandry and Feed and Fodder Development to Gujarat during each of the last two years; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Union Government has released funds under Centrally Sponsored Schemes for Animal Husbandry, including the Feed and Fodder Development Scheme, to Gujarat during each of the last two years. The information is given in the enclosed Statement.

Statement

Releases to the State of Gujarat in last two years under the Centrally Sponsored Schemes for Animal Husbandry including the Feed and Fodder Development Scheme

(Rs. in lakhs)

Sl. No.	Name of the Schemes	2010-11	2011-12
1	2	3	4
1.	Livestock Health and Disease Control		
(i)	Assistance to States for Control of Animal Diseases	563.70	-
(ii)	Food and Mouth Disease Control Programme	215.00	417.50
(iii)	Professional Efficiency Development	15.00	-
(iv)	National Project on Rinderpest Eradication	16.00	30.00
(v)	National Animal Disease Reporting System (NADRS)	5.00	-
(vi)	National Control Programme of Peste des Petits Ruminants (PPR)	-	-
(vii)	Establishment of Veterinary Hospitals and Dispensaries	85.40	-

1	2	3	4
(viii) National Control Programme on Brucellosis		137.70	—
2. National Project for Cattle and Buffalo Breeding		1000.00	700.00
3. Poultry Development		—	—
4. Conservation of Threatened Livestock Breeds		32.25	40.00
5. Centrally Sponsored Fodder and Feed Development Scheme		550.00	1368.43
6. Livestock Insurance		200.00	—
7. Preparedness, Control and Containment of Avian Influenza (PCCAI)		—	—
8. Integrated Development of Small Ruminants and Rabbit		43.31	—
Total.		2863.36	2555.93

[Translation]

Opening of Satellite TV/Radio Channels

1391. SHRI BADRI RAM JAKHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has received proposals from various States for opening of satellite TV and Radio channels in the country;

(b) if so, the details thereof during each of the last three years and current year;

(c) the status of the said proposals, State-wise;

(d) whether there is any shortage in the availability of spectrum and transponder for new satellite and radio channels; and

(e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) and (b) Ministry of Information and Broadcasting has not received any proposal from State Governments for opening of satellite TV and Radio channels during each of the last three years and the current year.

(c) In view of (a) and (b) question does not arise.

(d) and (e) WPC wing of Ministry of Communication and IT has informed that there is no shortage of spectrum of terrestrial FM Radio channels.

The Satellite Communication and Navigation Programme Office, ISRO HQ, Department of Space (DOS) has informed that there is a shortage of transponders in INSAT/GSAT satellites. Currently, there are 168 transponders in INSAT/GSAT satellites and 94 transponders from leased satellites. In order to meet the requirements, transponders are leased from foreign satellites and offered to the customers. In the case of requirements in C-band capacity for Television uplink, the users are permitted to lease the required capacity directly when foreign satellite operators for a three year period.

Whenever there is a shortfall in transponder capacity, DOS/ISRO initiates a process of leasing transponders from foreign satellite operators for a period of three years to meet the immediate demand and concurrently plans for building indigenous satellite/transponders capacities.

[English]

DG Level Talks with Pakistan

1392. SHRI P. KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Director-General level talk was held between the Border Security Force and Pakistan Rangers recently; and

(b) if so, the details of the issues discussed and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Director General Level Talks (DGLT) were held between the Border Security Force (BSF) and Pakistan Rangers from 01-05 July, 2012 in New Delhi.

Both sides discussed various issues as under:—

- Construction of bundh in Indian territory;
- Establishing telephonic contacts between both the border guarding forces at Sector Level;
- Hostile firing and cease-fire violation, unprovoked firing on unarmed innocent civilians;
- Unauthorized defence construction works;
- Working boundary as called by Pakistan and international boundary as termed by India;
- Installation of white poles by BSF;
- Preventive measures to be taken to stop smugglers/miscreants in order not to succeed in their designs; and

- Support to newly constructed boundary pillars.

Both sides expressed their satisfaction on the successful completion of Talks which was held in very cordial and purposeful environment and various issues, laid for discussion, were amicably resolved, making the meeting very meaningful and progressive.

Setting up of Film Commission of India

1393. SHRI R. DHROVANARAYANA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is working on setting up of a Film Commission of India to provide a one-stop window for clearances and permissions for global film makers to facilitate shooting their films in India;

(b) if so, the details thereof; and

(c) the time by which the said Commission is likely to be set-up?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) The Film Commission of India is proposed to be set-up with a view of serve as a single-window clearance system to the foreign and Indian filmmakers for providing permissions required from the different agencies in the Government of India for filming of feature films, short films, documentaries, TV programmes, commercials and music videos. The Film Commission of India will also provide support to these filmmakers in obtaining requisite permissions from the State Governments and other local authorities. A proposal in this regard is to be submitted for approval of the Cabinet in due course.

Cold Storage for Mangoes

1394. SHRI PONNAM PRABHAKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is adequate availability of cold

storages to store mangoes in the country including Andhra Pradesh;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the remedial steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The information on availability of cold storages to store mangoes is not available. However, according to a study done of National Spot Exchange (NSE) in 2010, on the basis of peak season production and highest arrival/harvesting of storable fruits and vegetables in a month, there is a gap of 33.29 million MT cold storage capacity to store perishables including mangoes. In Andhra Pradesh this is 1.02 million MT.

(c) Ministry of Agriculture is implementing National Horticulture Mission (NHM), National Horticulture Board (NHB) and Horticulture Mission in North East and Himalayan States (HMNEH) Schemes, which provides assistance for a number of components related to horticulture development including private sector investment through creation of post harvest infrastructure like cold storages, controlled atmosphere/modified atmosphere (CA/MA) storages and refrigerated transport in the country including Andhra Pradesh. In order to attract more private sector investment and to bridge the gap of demand in supply in cold storage sector, assistance under these schemes has been enhanced to 40% of capital cost in general areas and 55% in hilly and scheduled areas w.e.f. 01.04.2010. Besides, Ministry of Food Processing Industries, Agricultural and Processed Food Products Export Development Authority (APEDA) and National Cooperative Development Corporation (NCDC) are also implementing schemes for establishment of cold storages/cold chain in the country.

Other initiatives include (i) External Commercial Borrowings (ECB) for investment in new projects, modernization/expansion of existing production units in real sector – industrial sector including infrastructure sector for creating cold storages or cold room facility, including farm level pre-cooling, for preservation or storage of agricultural/horticultural and allied produce. (ii) 100% Foreign Direct Investment (FDI) under automatic route in storage and warehousing including warehousing of agriculture products with refrigeration i.e. cold storages (iii) full exemption from excise duty on air conditioning equipment and refrigeration panels for cold chain infrastructure, including conveyor belts and (iv) earmarking of funds for creation of warehousing facilities including cold storage under Rural Infrastructure Development Fund (RIDF) has also been introduced.

Shortage of Senior Police Officers

1395. SHRI OM PRAKASH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is shortage of Senior Police Officers in the country;

(b) if so, the details thereof along with the reasons therefor, State-wise;

(c) whether the Government is considering any proposal to fill up the posts of senior police officers from amongst subordinate police staff keeping in view the huge shortfall vis-a-vis the requirement;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the other measures taken by the Government to fill up the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) The details of shortage are given in the enclosed Statement. The main reasons behind the

shortage are increase of 815 posts in the Total Authorized Strength due to Cadre Reviews in the years 2010 and 2011 and low average intake through Civil Services Examination in IPS between 1998 to 2002 wherein the average batch size was 40 only.

(c) and (d) A third mode of recruitment into the IPS from officers of the State Police Services, Officers of certain ranks of Armed Forces and Paramilitary Forces through a Limited Competitive Examination has been introduced from the year 2012.

(e) The annual batch size of IPS officers to be inducted through Civil Services Examination has been increased to 150.

Statement

State-wise strength of IPS Officers as on 01.01.2012

Sl. No.	State	Sanctioned strength	In position	Posts vacant
1	2	3	4	5
1.	Andhra Pradesh	258	211	47
2.	AGMUT	295	200	95
3.	Assam-Meghalaya	188	127	61
4.	Bihar	231	164	67
5.	Chhattisgarh	103	77	26
6.	Gujarat	195	143	52
7.	Haryana	137	100	37
8.	Himachal Pradesh	89	69	20
9.	Jammu and Kashmir	147	120	27
10.	Jharkhand	135	95	40
11.	Karnataka	205	136	69

1	2	3	4	5
12.	Kerala	163	112	51
13.	Madhya Pradesh	291	235	56
14.	Maharashtra	302	200	102
15.	Manipur-Tripura	156	99	57
16.	Nagaland	70	31	39
17.	Odisha	188	107	81
18.	Punjab	172	109	63
19.	Rajasthan	205	162	43
20.	Sikkim	32	30	02
21.	Tamil Nadu	263	198	65
22.	Uttar Pradesh	489	317	172
23.	Uttarakhand	69	56	13
24.	West Bengal	347	227	120
	2011 batch of IPS probationers		150	-150
Total		4730	3475	1255

Kits to Detect Adulteration in Milk

1396. SHRI KULDEEP BISHNOI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Dairy Research Institute (NDRI) has developed certain kits to detect various kinds of adulteration in milk and other dairy products;

(b) if so, the details thereof;

(c) whether the Food Safety and Standard Authority of India has validated all such kits; and

(d) the steps taken by the Government for early

availability of these kits in the market for the use of common man?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) Kit has been developed for detection of starch, sugar, glucose, urea, ammonium compounds, pond water, common salt, neutralizers, hydrogen peroxide, formalin in milk. The kit also contains reagents for detection of 'Vanaspati in ghee'.

In addition to this, a test for detection of detergent in milk has also been developed. The test is sensitive to detect 20 mg detergent per 100 ml of milk and is simple and rapid and does not require laboratory equipments.

(c) No, Madam.

(d) Presently the kit is being used by several units in the Dairy industry. NDRI has also offered the kit for commercialization to the public/private sector companies.

Procurement of Coconut

1397. SHRI MANICKA TAGORE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any request from the Coconut Grower's Associations and reiterated that it should procure coconuts and copra from coconut growers directly;

(b) if so, the details thereof; and

(c) the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER

OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. Thanjavur District Coconut Producer's Association has raised the problems faced by the coconut growers and requested for raising Minimum Support Price (MSP) of copra.

(c) Government of India announces Minimum Support Price (MSP) for milling and edible grade ball copra and for de-husked coconut sufficiently in advance to the procurement season every year. For the year 2012, Government of India has raised MSP of Fair Average Quality (FAQ) milling copra from Rs. 4525/- Qtl. of Rs. 5100/- Qtl. and Rs. 47755/- Qtl. to Rs. 5350/- Qtl. for ball copra. For de-husked coconut, MSP has been raised from Rs. 1200/- Qtl. to Rs. 1400/- Qtl. for this period.

[Translation]

Folk Dances of Bundelkhand

1398. SHRI BHOOPENDRA SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has taken any steps to promote the folk dances in the country including Bundelkhand in Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. The Government of India has set up seven Zonal Cultural Centres (ZCCs) having their headquarters at Patiala, Udaipur, Allahabad, Kolkata, Dimapur, Nagpur and Thanjavur.

The main objectives of the ZCCs are preservation, promotion and dissemination of the traditional folk arts and culture of the various States/UTs. Bundelkhand in Uttar Pradesh is in the ambit of North Central Zone Cultural Centre, Allahabad. The ZCCs have been carrying out various activities and organizing programmes at the

national, zonal and local levels in accordance with their aims and objectives, implemented through the following schemes:—

- (i) National Cultural Exchange Programme.
- (ii) Guru Shishya Parampara Scheme.
- (iii) Young Talented Artistes Scheme.
- (iv) Documentation of Vanishing Art Forms.
- (v) Theatre Rejuvenation Scheme.
- (vi) Shilpagram Activities.
- (vii) Loktarang - National Folk Dance Festival and OCTAVE – the Festival of the North East.
- (c) Does not arise.

[English]

Festivals for Carnatic Vocalists

1399. SHRI K.J.S.P. REDDY: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is organizing festivals for carnatic vocalists in different parts/States in the country;
- (b) if so, the details thereof including Andhra Pradesh during the last three years, State-wise; and
- (c) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam.

(b) The following festivals have been organized by the Sangeet Natak Akademi, an autonomous organization under this Ministry, during the last three years in which Carnatic vocalists participated:—

- (i) Akademi Award Festival 2008, 2009 and 2010.

- (ii) Sangeet Sangam, Indore (MP) from 14th to 18th February, 2008.
- (iii) Swaranjali, Delhi from 4th to 6th May, 2009.
- (iv) Sangeet Sangam, Bengaluru (Karnataka) from 9th to 13th June, 2009.
- (v) Sangeet Pratibha, Udaipur (Rajasthan) from 12th to 15th March, 2011.

In addition, funds are provided to Not-for-Profit organizations from all over India under the Cultural Functions Grant Scheme (CFGs) for organizing various festivals on different aspects of Indian culture including Carnatic vocal music.

- (c) Does not arise.

Implementations of Swaminathan Commission Report

1400. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has any proposal to implement the Swaminathan Commission Report to link the Minimum Support Price (MSP) with the Wholesale Price Index (WPI);
- (b) if so, the details thereof; and
- (c) the time by which the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The National Commission on Farmers recommended that the Minimum Support Price (MSP) should be at least 50% more than the weighted average cost of production. This recommendation, however, has not been accepted by the Government. MSP is recommended by the Commission for

Agricultural Cost and Prices (CACP) based on objective criteria and considering variety of relevant factor.

Micro-Irrigation System

1401. SHRI RAVNEET SINGH:

SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the micro-irrigation systems are highly water saving as also enhancing farm productivity and income;

(b) if so, whether the Government is considering wide spread use of this system through extension services, cost reduction of equipment involved through sponsored R&D and spread of technologies through institutional support system;

(c) whether the country has potential to bring 70 million hectare land under micro-irrigation;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government in this direction during the XIIth Plan period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) The Centrally Sponsored Scheme to Micro Irrigation (MI) was launched by the Government in 2005-06. It was upgraded to Mission Mode in June, 2010. The three major components of this Scheme are — (i) Area Coverage under Micro Irrigation; (ii) Transfer of Technology through Demonstration; and (iii) Human Resource Development through training, awareness programmes, exhibitions, publications and quality control.

(c) and (d) The Task Force on Micro Irrigation, set up under the chairmanship of the Chief Minister of Andhra Pradesh, in its report submitted in January, 2004,

has estimated 69 million hectare potential area in the country under micro irrigation.

(e) National Mission on Micro Irrigation Scheme is being continued in the XIIth Five Year Plan with an outlay of Rs. 1500.00 crore for 2012-13. State-wise allocation of funds for 2012-13 is enclosed as a Statement.

Statement

State-wise allocation under National Mission on Micro Irrigation (NMMI) during 2012-13

(Rs. in crore)

Sl. No.	State	Allocation
1	2	3
1.	Andhra Pradesh	295.00
2.	Bihar	70.00
3.	Chhattisgarh	40.00
4.	Goa	0.39
5.	Gujarat	190.00
6.	Haryana	32.00
7.	Jharkhand	25.00
8.	Jammu and Kashmir	4.00
9.	Karnataka	150.00
10.	Kerala	3.00
11.	Madhya Pradesh	100.00
12.	Maharashtra	250.00
13.	Odisha	12.00
14.	Punjab	20.00

1	2	3
15.	Rajasthan	150.00
16.	Tamil Nadu	90.00
17.	Uttar Pradesh	15.61
18.	Uttarakhand	6.00
19.	West Bengal	1.00
20.	Arunachal Pradesh	4.00
21.	Assam	4.00
22.	Manipur	5.00
23.	Meghalaya	4.00
24.	Mizoram	6.00
25.	Nagaland	4.00
26.	Sikkim	8.00
27.	Tripura	5.00

FDI in Food Processing

1402. SHRI JAYANT CHAUDHARY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to increase the Foreign Direct Investment in Food Processing Industries; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) With a view to increase Foreign Direct Investment (FDI) in Food Processing Industries, Government has already permitted 100% FDI for the sector through automatic route subject

to applicable laws/sectoral rules/regulations/security conditions.

Honour Killings

1403. SHRI A.K.S. VIJAYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a rise in the cases of honour killings in the country;

(b) if so, the details thereof along with the number of persons killed and the action taken against the accused during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Union Government to stop such cases including the details of the advisories issued to the State Governments and the reaction of the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per information provided by National Crime records Bureau (NCRB), data regarding honour killings is not maintained centrally by NCRB.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the constitution, and as such the Primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children.

Ministry of Home Affairs has sent a detailed advisory on Crime against Women dated 4th September, 2009 to all State Governments/UTs, wherein through Para XXX it has specifically advised the States/UTs to take Special steps to curb the 'Violation of Women's Rights by so called Honour Killings and to prevent forced marriage in some northern States, and other forms of Violence'.

Supreme Court has delivered several judgments condemning Khap Panchayats and Honour Killings. Ministry of Home Affairs MHA has also circulated the Judgments of Hon'ble Supreme Court to all the State Governments/UT Administrations for necessary and appropriate action the judgments are:—

- (i) **Arumugam Servai versus State of Tamil Nadu (Criminal Appeal No. 958 of 2011) dated 19th April, 2011.**
- (ii) **Criminal Appeal No. 1117 of 2011 @ SLP (Criminal) No. 1208 of 2011 dated 9th May 2011 in the case of Bhagwan Dass Vs State (NCT) of Delhi.**
- (iii) **Hon'ble Supreme Court in Writ Petition (Criminal) No. 208 of 2004 in Lata Singh's case (supra).**

[Translation]

Coverage of DD/AIR Services

1404. SHRI RAJU SHETTI:
SHRI RAMSINH RATHWA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is aware that the services of Doordarshan (DD) and All India Radio (AIR) are not reaching various parts of the country including Maharashtra and far flung rural areas;

(b) if so, the details thereof and the reasons therefor, State-wise and location-wise;

(c) whether the Government proposes to ensure that DD and AIR programmes reach to all parts of the country; and

(d) if so, the details thereof and the time by which such proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF

INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Prasar Bharati has informed that the broadcast service of AIR provided through 436 AM/FM transmitters installed all over the country has got terrestrial coverage of 91.87% area and 99.19% population of the country. Apart from this 21 satellite radio channels (Programmes) of AIR available through DD Direct plus DTH platform (Ku band) are available all over the country except Andaman and Nicobar Islands.

The State-wise terrestrial coverage by AIR AM/FM transmitters is given in the enclosed Statement.

As regards Doordarshan, 1415 TV Transmitters of varying power are presently functioning in their network and provide coverage to about 92% population of the country including a large segment of rural population. Out of the above 1415 TV Transmitters, 121 transmitters are located in Maharashtra. All the areas uncovered by terrestrial transmission, along with rest of the country, have been provided with multi-channel TV coverage through Doordarshan's free-to-air DTH service "DD Direct Plus", signals of which can be received any where in the country with the help of small sized dish receive units.

(c) and (d) All India Radio Plans to provide coverage to 100% population of the country. In order to further augment the terrestrial coverage in the country, the power of 12 transmitters of AIR is being upgraded and 271 additional MW/FM Transmitters of various capacities are being installed throughout the country which is likely to be completed by 2013 subject to allocation of adequate fund by the Planning Commission in the 12th Five Year Plan.

Proposal for setting up of additional FM Transmitters of various capacities all over the country especially in the far flung rural and border areas has also been made in the 12th Plan.

As regards Doordarshan, new Transmitters for expansion of terrestrial coverage are now, not envisaged except some in border areas. As part of continuing

schemes from 11th Plan, seven new TV Transmitter projects (HPTs-6, VLPT-1) are presently under implementation in the country. Besides projects of 40 digital HPTs are under implementation, out of which 4 transmitters (one each at Mumbai, Nagpur, Pune and Aurangabad) are to be set up in Maharashtra. The above transmitter projects are expected to be completed in phases, in about three years time.

Statement

State-wise coverage details of All India Radio during day time (MW+FM)

Sl. No.	States	Area %	Population % (2001 Census)
1	2	3	4
1.	Andhra Pradesh	99	99.5
2.	Arunachal Pradesh	57	76
3.	Assam	96.7	98.87
4.	Bihar	99	99
5.	Chhattisgarh	93.8	97.35
6.	Goa	99	99
7.	Gujarat	99	99
8.	Haryana	99	99
9.	Himachal Pradesh	54.1	90.1
10.	Jammu and Kashmir	48.05	99.5
11.	Jharkhand	99	99
12.	Karnataka	96.53	97.37
13.	Kerala	99.6	99.8
14.	Madhya Pradesh	99.3	99.4
15.	Maharashtra	99.03	99.1

1	2	3	4
16.	Manipur	94.96	98.46
17.	Meghalaya	97.5	98.45
18.	Mizoram	59.56	73.27
19.	Nagaland	81.5	87.67
20.	Odisha	98.27	99
21.	Punjab	99	99
22.	Rajasthan	94	99
23.	Sikkim	72	95.6
24.	Tamil Nadu	99	99
25.	Tripura	84.31	89
26.	Uttar Pradesh	99.9	99.9
27.	Uttarakhand	54.87	80.13
28.	West Bengal	99	99
Union Territories			
1.	Andaman and Nicobar Islands	99	99
2.	Chandigarh	99	99
3.	Dadra and Nagar Haveli	99	99
4.	Delhi	99	99
5.	Daman and Diu	99	99
6.	Lakshadweep	99	99
7.	Puducherry	99	99
National Coverage		91.87	99.19

[English]

**Improvement in Milch Cattle
Health and Breed**

1405. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of AGRICULTURE be pleased to state:

- (a) the total number of milch and hybrid cattles in the country, State-wise;
- (b) the details of the schemes which the Government has implemented for improvement in their health and breed;
- (c) the details of the diseases that affect overall health of these cattles; and
- (d) the steps taken by the Government to improve health of cattles and increase their population?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) State-wise number of crossbred milch cattle and indigenous milch cattle as per 18th Livestock Census (2007) is given in the enclosed Statement.

(b) In order to effectively tackle the issue of livestock health, the Department is supplementing the activities of the State Governments by way of providing assistance through Centrally Sponsored Scheme 'Livestock Health and Disease Control' having the following components:—

- (i) Assistance of States for Control of Animal Diseases (75:25).
- (ii) National Project on Rinderpest Eradication (100%).
- (iii) Professional Efficiency Development (50:50 to States and 100% to VCI).
- (iv) Foot and Mouth Disease Control Programme (100%).

- (v) National Animal Disease Reporting System (100%).
- (vi) National Control Programme on Peste des Petits Ruminants (100%).
- (vii) Strengthening of existing hospitals/dispensaries (75:25 to Central: States except NE States, where the grants are 90:10).
- (viii) National Control Programme on Brucellosis (100%).

For Genetic Upgradation of bovine population Department is implementing National Project for Cattle and Buffalo Breeding (NPCBB). The project also has focus on development and conservation of indigenous breeds.

(c) and (d) The prevalence of animal diseases such as Foot and Mouth Disease, Brucellosis, Haemorrhagic Septicemia, Anthrax, etc. adversely affects the animal health and productivity. In order to reduce morbidity and mortality in animals due to animal diseases, the Department is supplementing the activities of the State Governments for prevention and control of animal diseases by way of providing assistance through Centrally Sponsored Scheme "Livestock Health and Disease Control" which is aimed at improving the health of animals and thus increase the productivity.

Under NPCBB assistance is provided to States for strengthening Artificial Insemination (AI) network, extension of AI coverage and procurement and distribution of bulls for natural service. This has led to improvement in genetic make-up of bovine population in the country.

Statement

State-wise number of crossbred milch cattle and indigenous milch cattle

(In thousand)

Sl.No.	State/UT	Crossbred	Indigenous
1	2	3	4
1.	Andhra Pradesh	828	2233

1	2	3	4
2.	Arunachal Pradesh	6	90
3.	Assam	153	2553
4.	Bihar	836	2990
5.	Chhattisgarh	59	2360
6.	Goa	8	16
7.	Gujarat	525	2004
8.	Haryana	268	340
9.	Himachal Pradesh	409	460
10.	Jammu and Kashmir	678	592
11.	Jharkhand	67	2147
12.	Karnataka	1259	2656
13.	Kerala	745	48
14.	Madhya Pradesh	205	5995
15.	Maharashtra	1623	3284
16.	Manipur	24	74
17.	Meghalaya	17	276
18.	Mizoram	4	8
19.	Nagaland	79	60
20.	Odisha	332	2377
21.	Punjab	683	166
22.	Rajasthan	397	4630
23.	Sikkim	23	19
24.	Tamil Nadu	3071	1240
25.	Tripura	30	246

1	2	3	4
26.	Uttar Pradesh	791	5537
27.	Uttarakhand	157	605
28.	West Bengal	1055	5004
29.	Andaman and Nicobar Islands	5	10
30.	Chandigarh	3	1
31.	Dadra and Nagar Haveli	1	11
32.	Daman and Diu	0	1
33.	Delhi	25	28
34.	Lakshadweep	1	1
35.	Puducherry	39	2
Total		14407	48042

Note: Totals may not tally due to rounding up of figures.

0 is less than thousand figure.

Source: Basic Animal Husbandry Statistics, 2012 Department of Animal Husbandry, Dairy and Fisheries. M/O Agriculture.

Indian Reserve Battalion for Gujarat

1406. SHRI RAMSINH RATHWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Gujarat with regard to sanctioning of three Indian Reserve Battalions; and

(b) if so, the details thereof and the time by which such battalions are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government of Gujarat vide letter dated 27.1.2010 has requested for sanction of three India Reserve Battalions at Viramgam of District Ahmedabad, Kaneri of District Junagadh and Kalgam of District Valsad. At present Government of India have no plan to sanction more IR Battalions.

Digital Addressable Cable TV Services

1407. SHRI A. SAI PRATHAP: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has extended the deadline for digitisation of Cable TV services by four months in four metropolitan cities;

(b) if so, the details thereof and the reasons therefor;

(c) whether the stakeholders have not been able to fulfil the conditions laid down by the Telecom Regulatory Authority of India (TRAI);

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government for early implementation of digitisation of Cable TV services?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) and (b) The date of implementation of Digital Addressable System (DAS) in the first Phase in the four Metros of Delhi, Mumbai, Chennai and Kolkata has been extended keeping in view the ground realities and also the public interest from the earlier notified date of 30.6.2012 to 31.10.2012.

(c) and (d) TRAI has issued regulations for interconnection, quality of service, consumer complaint redressal and tariff order Broadcasting and cable TV services. The list of these Regulations/tariff orders is as under:—

1. The Telecommunication (Broadcasting and Cable) Services (Second) Tariff Order, 2004 dated 1.10.2004 as amended from time to time.
2. The Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010 (No. 1 of 2010) dated 21.7.2010 as amended from time to time.
3. The Telecommunication (Broadcasting and Cable Services) Interconnection Regulation 2004 (13 of 2004) dated 10.12.2004 as amended from time to time.
4. The Register of Interconnect Agreements (Broadcasting and Cable Services) Regulation, 2004 (15 of 2004) dated 31.12.2004 as amended from time to time.
5. The Direct of Home Broadcasting Services (Standards of Quality of Service of Redressal of Grievances) Regulations, 2007 (8 of 2007) dated 31.8.2007 as amended from time to time.
6. The Standards of Quality of Service (Broadcasting and Cable Services) (Cable Television — Non-CAS Areas) Regulations, 2009 dated 24.2.2009.
7. The Standards to Quality of Service (Broadcasting and Cable Services) (Cable Television — CAS Areas) Regulation, 2006 (8 of 2006) dated 23.8.2006.
8. The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) Regulations, 2012 dated 30.4.2012 as amended on 14.5.2012.
9. Standards of Quality of Service (Digital Addressable Cable TV Systems) Regulations, 2012 (12 of 2012) dated 14.5.2012.

10. Consumers Complaint Redressal (Digital Addressable Cable TV Systems) Regulations, 2012 (13 of 2012) dated 14.5.2012.
11. Standards of Quality of Service (Duration of Advertisements in Television Channels) Regulations, 2012 (15 of 2012) dated 14.5.2012.

These regulations/tariff orders are to be complied by all the stakeholders and any violations of the regulations and tariff orders are dealt with the provisions of TRAI Act, 1997. In line with these provisions, TRAI issues directions from time to time for ensuring compliance of its Regulations/Orders. Cases for prosecution have also been filed in the Court of Chief Metropolitan Magistrate in three case of violation of TRAI's Regulations/Orders/Directions.

(e) The Government has set up a Task Force for implementation of Digital Addressable System (DAS) where so far 14 meetings have taken place. The Task Force has been monitoring the progress of implementation of DAS and the pace of seeding of STBs in the four Metros and has been interacting with all concerned stakeholders to ensure implementation of DAS in the first phase in the four metros of 31.10.2012. In addition to this, regular reviews are being held with all stakeholders and field visits have been undertaken to assess the ground situation. Interaction with the State Government has also been made to seek their cooperation.

**Research and Development
Projects in FPI**

1408. SHRI HAMDULLAH SAYEED:
DR. KRUPARANI KILLI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government has implemented the Research and Development projects for addressing the problems of adulterated fast food items being produced by the Food Processing Industries;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of steps taken by the Government to promote research and development activities in the food processing sector during the last three years;

(d) whether the Government is providing any investment linked incentives for in-house research and development by the companies in the sector; and

(e) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) Ministry of Food Processing Industries does not commission R&D projects on its own. However, it considers and sanctions grant-in-aid for R&D projects for Food Processing Sector through various Institutions/Universities, Public funded organizations and recognized R&D laboratories both in public and private sectors. So far none of the organizations as mentioned above have approached this Ministry for funding R&D projects for addressing the problems of adulterated fast food items being produced by the Food Processing Industries.

The following number of projects were assisted during the last three years:—

Sl. No.	Year	No. of New Projects	Grant-in-Aid for New Projects (Rs. lakhs)	Total Grant-in-Aid released under R&D scheme (Rs. lakh)
1.	2009-2010	9	196.883	414.378(*)
2.	2010-2011	10	222.510	559.895(*)
3.	2011-2012	14	445.269	638.057(*)
Total		33	864.662	1612.33(*)

(*) Amount indicated is total assistance provided to all projects including on-going projects.

(d) and (e) To further encourage R&D across all sectors of the economy, in the Union Budget 2011-12, weighted deduction on expenditure incurred on in-house R&D has been enhanced from 150% to 200%. Further, weighted deduction on payments made to National Laboratories, Research Associations, Colleges, Universities and other institutions for scientific research has been enhanced from 125% to 175%. This incentive would give boost to R&D activities of all sectors.

IVFRT Project

1409. SHRI KISHANBHAI V. PATEL:

DR. SHASHI THAROOR:

SHRI P.T. THOMAS:

SHRI PRADEEP MAJHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a project titled 'Immigration, Visa and Foreigners' Registration and Tracking (IVFRT) is under implementation;

(b) if so, the details thereof, the funds earmarked therein and the funds utilised so far;

(c) the present status of the said project along with the date of its completion; and

(d) the extent to which the travelers would be facilitated and the security system strengthened after the full operation of the said project?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (d) Yes, Madam. The Ministry of Home Affairs is implementing Mission Mode Project (MMP) on Immigration, Visa and Foreigners' Registration and Tracking (IVFRT). This project aims to develop a secure and integrated service delivery framework to enhance security and facilitation in the visa issuance process, strengthen the immigration function besides streamlining the For-

eigners Registration Process for effective tracking of the foreigners. It is being implemented in a planned manner and is spread over a period of 4½ years, i.e. w.e.f. April, 2010 to September, 2014. With the implementation of this project, all the Indian Mission across the globe, Immigration Check Posts (ICPs), and the Foreigners Regional Registration Offices (FRROs)/Foreigners Registration Office (FROs) in the country would be linked with the Central Foreigners Bureau (CFB).

The project is being implemented in consonance with infrastructure/connectivity readiness of locations supported by effective communication, training and capacity building. The Project envisages facilitation services to the travellers including online application forms, e-mail and phone support for grievance redressal and dissemination of information, online availability of application status and feedback. The Project seeks to achieve service delivery within specified time limits for each category of travellers.

The total estimated cost of the project is Rs. 1011 crore. Till 31.07.2012, Rs. 32.97 crore has been spent. The envisaged outcomes from this MMP *inter-alia* include:—

- (i) Authentication of traveller's identity at the Missions, Immigration Check Posts (ICPs) and Foreigners Registration Offices (FROs) through use of intelligent document scanners and biometrics;
- (ii) Online registration of foreigners at the time of grant of visa and automated updation of the particulars of the foreigners at entry and exit points;
- (iii) Availability of a centralized system for sharing of information across the concerned Agencies about foreign travellers;
- (iv) Improved tracking of foreigners by integrating and sharing information captured during visa

issuance at Missions, during immigration check at ICPs, and during registration at FRRO/FROs.

The following major activities have been completed under the Project:—

- (i) Visa application forms have been standardized. Integrated online visa application system for visa applicants has been implemented in 81 Indian Missions abroad so far.
- (ii) More secure visa stickers have been introduced in IVFRT compliant Indian Missions. The new visa sticker has additional security features.
- (iii) Visa Support Centre has been established to assist Missions in resolving day-to-day operational issues. Support centre has been operationalized in Bureau of Immigration for providing operational, managerial and technical (including software related matters) support to all Immigration check posts ICPs/FRROs/FROs.
- (iv) Software development for online FRRO registration is complete. The front end and backend software has been, introduced in the 7 FRROs, viz. Delhi, Mumbai, Kolkata, Bengaluru, Amritsar, Chennai and Hyderabad. The software has also been introduced in FRO Gurgaon, FRO Shimla and in FRO Chandigarh. The system is currently under stabilization.
- (v) Installation of computer hardware and ICS software has been completed in the 77 ICPs. 73 ICPs are now connected with the Central Foreigners Bureau (CFB).

The following major benefits from security and facilitation angle are envisaged under the MMP:—

- Uniform visa issuance process across all the missions.
- Prior appointment scheduling for the visa applicants and multiple payment options.
- Defined service levels for Visa issuance and Immigration clearance.
- Ease in sharing the visa application/visa issuance details with the security agencies and the ICPs.
- Accurate persons identification and document verification.

[Translation]

Inclusion in UNESCO's World Heritage List

1410. SHRI RATAN SINGH :
SHRI E.G. SUGAVANAM :
SHRI R. THAMARASELVAN:

Will the Minister of CULTURE be pleased to state:

(a) the details of norms for inclusion of any historical site/monument in the UNESCO's World Heritage List;

(b) the details of the proposals submitted by the Government to the UNESCO for inclusion in the World Heritage List, State/UT-wise, as on date;

(c) the status of such proposals at present; and

(d) the steps taken/proposed to be taken by the Government for expeditious inclusion of these sites/monuments in the World Heritage List?

THE MINISTER OF HOUSING AND URBAN DEV-

ERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Establishing Outstanding Universal Values (OUV) based on one or more than one criteria, as enumerated in the UNESCO's Operational Guidelines 2011, is the basis of inclusion of any historical site/monument on the UNESCO's World Heritage List. List of criteria is given in the enclosed Statement-I.

(b) and (c) Details and status of proposals submitted in last four years are given in the enclosed Statement-II.

(d) Ministry of Culture has set up an Advisory Committee on World Heritage Matters (ACWHM) with a mandate to consider and recommend heritage sites for nomination for inscription on World Heritage List, taking into account both the Outstanding Universal Value (OUV) of the site and quality of nomination dossier.

Statement-I

Criteria for selection of site to be sent for the tentative list of the World Heritage Sites

- (i) Represent a masterpiece of human creative genius;
- (ii) Exhibit an important interchange of human values, over a span of time or within a cultural area of the world, on developments in architecture or technology, monumental arts, town-planning or landscape design;
- (iii) Bear a unique or at least exceptional testimony to a cultural tradition or to a civilization which is living or which has disappeared;
- (iv) Be an outstanding example of a type of building, architectural or technological ensemble or landscape which illustrates (a) significant stage(s) in human history;
- (v) Be an outstanding example of a traditional human settlement, land-use or sea-use which is representative of culture or cultures, or human interaction with the environment especially when it has become vulnerable under the impact of irreversible change;
- (vi) Be directly or tangibly associated with events or living traditions, with ideas, or with beliefs, with artistic and literary works of outstanding universal significance. (The Committee considers that this criterion should preferably be used in conjunction with other criteria);
- (vii) Contain superlative natural phenomena or areas of exceptional natural beauty and aesthetic importance;
- (viii) Be outstanding examples representing major stages of earth's history, including the record of life, significant on-going geological processes in the development of landforms, or significant geomorphic or physiographic features;
- (ix) Be outstanding examples representing significant ongoing ecological and biological processes in the evolution and development of terrestrial, fresh water, coastal and marine ecosystems and communities of plants and animals;
- (x) Contain the most important and significant natural habitats for in-situ conservation of biological diversity, including those containing threatened species of outstanding universal value from the point of view of science or conservation.

Protection and management of properties also constitute important terms for the assessment of the nominated properties.

Statement-II*Details and status of proposals submitted in last three years*

Sl. No.	Year	Proposal submitted by Government to UNESCO	Submitted by	State/UT	Present Status
1	2	3	4	5	6
1.	2009	Jantar Mantar, Jaipur	Rajasthan State Government	Rajasthan	Declared as World Heritage site in 2010.
		Western Ghat serial nomination	Ministry of Environment and Forest (MoEF)	Maharashtra, Karnataka, Tamil Nadu and Kerala	Declared as World Heritage site in 2012.
		Matheran Railways	Ministry of Railways (MoR)	Maharashtra	Withdrawn by Ministry of Railway, Government of India
2.	2010	Shantiniketan (Vishwa Bharati University)	Archaeological Survey of India	West Bengal	Proposal withdrawn by Government of India
		Western Ghat serial nomination	Ministry of Environment and Forest (MoEF)	Maharashtra, Karnataka, Tamil Nadu and Kerala	Declared as World Heritage Site in 2012.
3.	2011	Qutb Shahi Monuments of Hyderabad	Hyderabad State Government	Hyderabad, Andhra Pradesh	Proposal is submitted by Government of India of World Heritage Centre.
		Great Himalayan National Park	Ministry of Environment and Forest (MoEF)	Himachal Pradesh	Proposal to be resubmitted by Government of India.
		Hill Forts of Rajasthan	Rajasthan State Government	Rajasthan	Referred with an ICOMOS* Advisory Mission.

1	2	3	4	5	6
4.	2012	Qutb Shahi monuments of Hyderabad	Hyderabad State Government	Hyderabad, Andhra Pradesh	Proposal submitted in January, 2012. ICOMOS* evaluation mission in September, 2012.
		Great Himalayan National Park	Ministry of Environment and Forest	Himachal Pradesh	Proposal submitted in January, 2012. IUCN** Evaluation Mission in September, 2012.
		Majuli Island — A Cultural Landscape	Archaeological Survey of India	Assam	Proposal to be resubmitted by Government of India.

*International Council on Monuments and Sites.

**International Union for Conservation of Nature.

[English]

Celebration of Indian Cinema

1411. SHRI S.S. RAMASUBBU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government has any proposal to celebrate the centenary of Indian Cinema; and

(b) if so, the details thereof and the activities proposed to be undertaken during the celebration?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Yes, Madam.

(b) The activities proposed to be undertaken during the Celebrations are given below:—

- (i) National Student's Film Festival and National Students' Film Award — this will be conducted by Film and Television Institute of India, Pune (FTII) and Satyajit Ray Film and Television Institute, Kolkata (SRFTI) jointly. The festival to include other Film schools of the country.
- (ii) Film Festivals at different State Capitals — Exhibition of 100 landmark films in film festivals along with exhibition of posters and photographs to be held at major State Capitals for a duration of three days at each location. This would be a combined effort of Directorate of Film Festivals (DFF) and National Film Archives of India (NFAI).
- (iii) A set of DVDs of silent films to be released by NFAI for sale.
- (iv) Launching of Website by NFAI which will seek contributions from public in 500 to 1000 words as People's tribute to 100 years of Indian cinema. Selected contribution would be pub-

lished in three volumes and also will carry a token reward.

- (v) A Tableau to commemorate Centenary of Indian Cinema during Republic Day 2013.
- (vi) Launch functions of Films Commission and National Film Heritage Mission.
- (vii) Film festivals abroad including places like United National Headquarters and in select countries having sizeable population of Indian cinema lovers.
- (viii) An interactive multimedia DVD on the role of FTII and SRFTI in the growth of Indian Cinema.
- (ix) Production/release by Films Division of documentaries on early studios and theaters, Film technicians, cinematographers, art directors, early bill board painters etc. and evolution of Indian documentaries.
- (x) Release of commemorative postage stamp through Department of Posts on the occasion of Centenary Year to Indian Cinema.
- (xi) Various events in International Film Festival, Goa, 2012 highlighting the Centenary of Indian Cinema.
- (xii) Activities in Cannes Film Festivals, 2013 to be centered around Centenary Year of Indian Cinema.

Ban on Export of Sugar

1412. SHRI HARIBHAU JAWALE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal to impose ban on export of sugar during the current year in view of the likely decline in production due to drought like conditions;

(b) if so, the details thereof;

(c) whether the Government has also imposed import duty on sugar; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No such proposal is under consideration of the Government at present.

(b) Does not arise.

(c) and (d) The Central Government vide Department of Revenue's Notification No. 45/2012-Customs dated 13th July, 2012 has imposed 10% import duty on import of raw sugar, white/refined sugar and raw sugar if imported by a bulk consumer.

Trifurcation of MCD

1413. SHRI MOHAN JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that trifurcation of the Municipal Corporation of Delhi (MCD) has only worsened the provision of civic amenities due to non-availability of proper infrastructure, funds and staff; and

(b) if so, the details thereof along with the steps proposed to check wasteful spendings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) The civic amenities in the NCT of Delhi have improved after the trifurcation of the erstwhile Municipal Corporation of Delhi (MCD). The monolithic structure of the MCD was a huge impediment in providing better civic services to the people.

Lichi Production

1414. SHRI MANOHAR TIRKEY:

SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the specific areas/States in the country where lichis are produced;

(b) the total production of lichis in various areas/States of the country during the last two years and the current year;

(c) whether the Government has worked out some specific schemes to encourage production and export of lichis; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The major litchi producing areas/States are as under:—

State	Areas
Uttarakhand	Dehradun, Udham Singh Nagar, Haridwar, Champawat, Nanital, etc.
Assam	Bongoigaon, Kamrup, Sonitpur, Golpara, Jorahat, Golaghat, Cachar.
West Bengal	Murshidabad, Malda, 24-Parganas South, Uttar Dinajpur, Hubli, etc.
Tripura	West Tripura, North Tripura, South Tripura, Dhalai Tripura.
Punjab	Gurdaspur, Hoshiarpur.
Odisha	Sundergarh, Sambalpur, Angul, Deogarh.
Bihar	Muzaffarpur, Vaishali, Samastipur, Sitamarhi, East Champaran, etc.

(b) A Statement showing State-wise production of

litchi in the country during the last two years and the current year is enclosed.

(c) and (d) The Department of Agriculture and Co-operation is implementing two Centrally Sponsored Schemes namely, Horticulture Mission for North East and Himalayan States (HMNEH) and National Horticulture Mission (NHM) for holistic development of horticulture including litchi. Under these missions, assistance is provided for setting up of nurseries, area expansion, rejuvenation of senile plantations, mechanization, creation of water resources, Integrated Pest and Nutrient Management, organic farming, technology dissemination, human resource development, creation of post harvest management and marketing infrastructure.

Statement

Production of Litchi (000'MT)

States	2009-10	2010-11	2011-12*
Bihar	215.10	227.00	237.00
West Bengal	82.40	85.10	85.27
Assam	39.20	40.50	41.47
Jharkhand	51.10	35.90	57.54
Punjab	22.40	23.90	24.23
Chhattisgarh	17.80	21.40	27.08
Odisha	17.10	19.20	20.05
Uttarakhand	15.70	18.70	19.38
Tripura	17.00	16.60	16.56
Others	5.50	9.10	10.17
Total	483.30	497.40	538.75

Source: Indian Horticulture Database 2011.

*Provisional 2nd estimates, Department of Agriculture and Co-operation.

Improvement in Infrastructure under JNNURM

1415. SHRI DILIP SINGH JUDEV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government is aware that the concerned agencies have failed to improve the infrastructure in the various cities of Chhattisgarh under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) if so, the details thereof along with the reasons therefor;

(c) whether the Union Government is considering to introduce Public Private Partnership for development of cities in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) No, Madam. Under Urban Infrastructure and Governance Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the total allocation for the State of Chhattisgarh is Rs. 24803.00 lakh, out of which project worth Rs. 30364.00 lakh has been approved with the Additional Central Assistance (ACA) commitment of Rs. 24291.20 lakhs.

Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) of JNNURM, the total allocation for the State of Chhattisgarh is Rs. 13478.00 lakh which has been fully committed for the four projects approved for the State of Chhattisgarh.

(c) and (d) JNNURM encourages urban local bodies to use public private partnership which can play a significant role in supplementing Government's efforts of development of cities.

Multi-Cropping Methods

1416. SHRI P. BALRAM NAIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is encouraging the farmers to adopt multi-cropping methods and innovative drive with constant experimentations in the field of agriculture;

(b) if so, the details thereof; and

(c) the funds spent for the purpose during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Yes, Madam: Indian Council of Agricultural Research (ICAR), Institutes like Project Directorate for Farming System Research (PDFSR), Central Rice Research Institute (CRRI), Directorate of Maize Research (DMR) and Directorate of Wheat Research (DWR) etc. are working on development of sustainable and profitable multiple cropping systems and

innovative production methodologies for the systems.

Indian Council of Agricultural Research (ICAR), is continuously working on development of sustainable and profitable rice based multiple cropping systems for rice growing areas of the country. Preference for rice-based multiple cropping systems in different parts is based on location advantages that include ecology, land topography, soil type, and availability of water and marketing facilities. After a number of on-station and on-farm experiments, this institute recommends the following rice based multiple cropping systems for different ecologies i.e. Rainfed uplands, irrigated medium land, rainfed lowland.

The State-wise funds spent for multiple cropping system under development schemes in the country i.e. National Food Security Mission, Rashtriya Krishi Vikas Yojana (RKVY) and Macro Management of Agriculture (MMA) for the last three years are given in the enclosed Statements-I, II, III respectively.

Statement-I

Name of the Scheme: National Food Security Mission

(Rs. in crore)

(Rice, Wheat, Pulses and A3P)

Sl. No.	Year States	2009-10 Release	2010-11 Release	2011-12 Release	2012-13 Release
1	2	3	4	5	6
1.	Andhra Pradesh	123.81	119.42	88.87	71.6
2.	Arunachal Pradesh	0.00	0.00	0.00	7.36
3.	Assam	36.16	66.58	36.58	23.98
4.	Bihar	44.14	51.56	74.87	28.56
5.	Chhattisgarh	21.16	19.54	55.25	33.54
6.	Gujarat	15.08	23.89	28.31	28.56

1	2	3	4	5	6
7.	Haryana	28.65	35.75	27.07	4.73
8.	Himachal Pradesh	0.00	0.00	0.00	17.75
9.	Jammu and Kashmir	0.00	0.00	2.69	1.93
10.	Jharkhand	4.93	16.49	12.2	12.24
11.	Karnataka	47.65	72.52	73.26	55.76
12.	Kerala	2.78	2.10	2.28	0
13.	Madhya Pradesh	59.33	160.72	146.82	50.41
14.	Maharashtra	107.40	147.12	135.85	114.77
15.	Manipur	0.00	0.00	0.00	11.45
16.	Meghalaya	0.00	0.00	0.00	3.75
17.	Mizoram	0.00	0.00	0.00	3.8
18.	Nagaland	0.00	0.00	0.00	2.97
19.	Odisha	63.41	58.53	64.76	56.18
20.	Punjab	61.22	37.57	35.18	11.43
21.	Sikkim	0.00	0.00	0.00	0
22.	Rajasthan	39.15	76.05	79.28	54.62
23.	Tamil Nadu	30.58	30.08	34.54	24.17
24.	Tripura	0.00	0.00	3.63	10.79
25.	Uttar Pradesh	226.28	177.57	244.96	90.46
26.	Uttarakhand	0.00	0.00	0.00	15.45
27.	West Bengal	71.65	33.94	38.58	17.99
Total		983.38	1129.43	1184.98	754.25

Statement-II*Allocation release and expenditure of the State under RKVY as on 31.07.2012*

(Rs. in crore)

Sl. No.	Name of the State/ UT	2007-08			2008-09		
		Allocation	Release	Utilization	Allocation	Release	Utilization
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	93.13	61.08	61.08	316.57	297.17	296.01
2.	Arunachal Pradesh	2.85	1.90	1.90	6.88	0.00	0.00
3.	Assam	23.77	0.00	0.00	142.62	144.12	142.62
4.	Bihar	64.02	57.77	57.77	148.54	148.54	148.54
5.	Chhattisgarh	60.54	52.96	52.96	116.48	117.45	117.45
6.	Goa	2.29	1.70	1.70	6.91	0.00	0.00
7.	Gujarat	53.71	49.81	49.81	243.39	243.39	243.39
8.	Haryana	23.12	21.52	21.52	74.00	39.50	39.49
9.	Himachal Pradesh	17.39	16.17	16.17	15.11	15.11	15.11
10.	Jammu and Kashmir	6.85	0.00	0.00	16.17	1.20	1.20
11.	Jharkhand	61.66	55.68	55.68	58.62	29.31	29.31
12.	Karnataka	171.97	154.30	154.30	316.57	314.14	314.14
13.	Kerala	61.41	55.40	55.40	60.11	30.06	30.06
14.	Madhya Pradesh	110.01	101.62	101.62	146.05	146.05	146.05
15.	Maharashtra	142.20	128.20	128.20	269.63	261.77	261.77
16.	Manipur	1.35	0.00	0.00	4.14	0.90	0.90
17.	Meghalaya	7.00	6.37	6.37	13.53	6.77	6.77
18.	Mizoram	1.05	0.00	0.00	4.29	0.80	0.80
19.	Nagaland	9.45	3.19	0.00	13.89	6.95	6.95
20.	Odisha	46.59	39.30	39.30	115.44	115.44	115.44

2009-10			2010-11			2011-12			2012-13		
Allocation	Release	Utilization	Allocation*	Release*	Utilization*	Allocation	Release	Utilization	Allocation	Release	Utilization
9	10	11	12	13	14	15	16	17	18	19	20
410.00	410.00	410.00	*393.45	432.29	432.29	727.74	734.2	661.20	601.98	257.35	-
16.10	15.98	15.98	39.08	28.95	28.95	8.26	10.68	4.13	40.31	0.00	-
79.86	79.86	79.86	*256.87	216.87	216.87	227.77	227.77	112.39	399.57	67.05	-
110.79	110.79	110.79	380.94	415.10	415.10	506.82	506.82	459.08	724.01	416.97	-
131.78	136.14	136.14	461.00	503.44	503.42	230.57	212.61	165.44	581.12	224.11	-
11.87	0.00	0.00	11.31	7.07	7.07	49.55	24.78	24.78	62.43	14.11	-
386.19	386.19	386.19	353.45	388.63	388.63	515.48	515.48	515.48	586.87	334.24	-
112.77	112.77	112.75	204.74	226.80	225.63	168.92	176.87	119.94	199.49	99.93	-
33.02	33.03	33.03	94.85	94.85	94.85	99.93	99.93	67.43	73.48	11.27	-
42.05	42.85	42.85	*162.16	96.42	95.44	103.03	63.03	27.03	112.08	8.79	-
70.13	70.13	70.13	160.96	96.90	91.37	168.56	*174.56	165.47	241.55	37.07	-
410.00	410.00	410.00	284.03	284.03	284.03	595.9	595.9	574.06	586.52	126.02	-
110.92	110.92	110.92	192.35	149.65	149.65	173.93	182.89	178.46	282.26	156.10	-
247.44	247.44	247.44	589.09	559.18	559.18	398.37	398.37	304.53	448.13	97.14	-
407.24	404.39	404.39	653.00	653.00	653.00	727.67	*735.44	614.20	1025.81	521.56	-
5.86	5.86	5.86	24.81	15.50	15.50	22.25	22.25	11.13	52.94	10.75	-
24.68	24.68	24.68	46.12	46.12	27.38	14.66	20.44	7.33	105.34	22.68	-
4.15	0.00	0.00	7.49	3.75	3.75	34.61	36.63	36.63	200.91	39.89	-
20.38	20.38	20.38	13.24	13.25	13.25	37.54	37.54	37.54	85.75	17.75	-
121.49	121.49	121.49	274.40	274.40	274.40	356.96	356.96	272.61	503.1	165.15	-

1	2	3	4	5	6	7	8
21.	Punjab	39.85	36.05	36.05	87.52	87.52	87.52
22.	Rajasthan	71.68	55.76	55.76	233.75	233.76	233.76
23.	Sikkim	2.77	2.77	2.77	11.37	5.68	5.68
24.	Tamil Nadu	188.21	153.60	153.60	140.38	140.38	140.38
25.	Tripura	4.69	4.16	4.16	34.02	16.08	16.08
26.	Uttar Pradesh	116.15	103.90	103.90	316.57	316.57	316.57
27.	Uttarakhand	30.54	28.25	28.25	20.60	10.30	10.30
28.	West Bengal	60.87	54.93	54.93	147.38	147.38	141.85
Total States		1475.12	1246.39	1243.20	3080.53	2876.34	2868.14
29.	Andaman and Nicobar Islands	9.52			6.43	2.26	0.01
30.	Chandigarh	0.22			2.20	0.14	
31.	Dadra and Nagar Haveli	0.25			0.61	0.00	
32.	Daman and Diu				1.42	0.26	
33.	Delhi	0.56	0.10		1.83	0.00	
34.	Lakshadweep	0.92			12.08	6.14	
35.	Puducherry	3.13	0.40		6.67	0.00	
Total UTs		14.58	0.50	0.00	31.24	8.80	0.01
District Agri. Plan					53.90		
NIRD, ISEC, IEG, IIM, CMA & Admn. Contingency						1.66	
Grand Total		1489.70	1246.89	1243.20	3165.67	2886.80	2868.15

*This includes two new sub-Schemes of RKVY viz. (i) Extending Green Revolution to Eastern India and (ii) Special Initiative for Pulses and Oilseeds in Dryland Areas.

*Allocation of Rs. 35.00 crore Green Revaluation in Eastern India for Assam, Rs. 39.44 crore for saffron Mission for Jammu and Kashmir and increased allocation of Rs. 82.26 crore in respect of Andhra Pradesh is to be met from savings from overall allocation of Rs. 6755.00 crore., *Rs. 7.77 crore additional release for the Maharashtra and Rs. 6.00 crore for the Jharkhand., *Rs. 7.00 crore has been allocated to NCT of Delhi Under Vegetable Cluster.

9	10	11	12	13	14	15	16	17	18	19	20
43.23	43.23	43.23	179.12	179.12	179.12	138.87	145.87	35.62	146.93	0.00	-
186.12	186.12	186.12	572.47	628.01	628.01	685.04	692.08	586.46	363.09	155.15	-
15.29	15.29	15.29	6.56	6.56	6.56	20.08	24.64	9.01	29.47	3.93	-
127.90	127.90	127.90	225.71	250.03	250.03	333.06	333.06	260.17	659.68	388.44	-
31.28	31.28	31.28	116.86	116.48	116.48	17.99	25.63	21.81	56.43	17.61	-
390.97	390.97	390.97	635.92	695.36	695.36	757.26	762.83	487.21	432.26	69.26	-
71.36	71.46	71.46	2.61	1.31	1.31	131.77	128.84	39.71	44.36	0.00	-
147.38	147.38	147.38	476.15	335.98	335.98	476.65	486.65	172.41	464.81	37.34	-
3770.25	3756.53	3756.51	6662.00	6719.05	6692.61	7729.24	7732.75	5971.26	9110.68	3299.66	-
12.21	1.28		Being done by MHA			DAPs+NIRD+ Monitoring					
3.70	0.42										
0.29											
0.30											
2.36	0.24										
10.12	1.09										
0.69	0.00					81.63	*61.34		106.00		
29.67	3.03	0.00									
6.82											
	1.37		60.00	1.03							
3806.74	3760.93	3756.51	6722.00	6720.08	6692.61	7810.87	7794.09	5971.26	9217.00	3299.66	0.00

Statement-III*Allocation and Release of funds under Macro Management of Agriculture*

(Rs. lakhs)

Name of State/UT	2009-10			2010-11			2011-12	
	Allocation	Release	Expenditure	Allocation	Release	Expenditure	Allocation	Release
1	2	3	4	5	6	7	8	9
Andhra Pradesh	6535.00	6253.22	3559.28	6307.19	3676.390	5027.47	5335.59	5335.591
Arunachal Pradesh	2050.00	2250.00	2070.93	3021.00	3221.000	3201.58	1722.50	2022.500
Assam	1625.00	812.50	-	2337.00	1168.500	-	1332.50	-
Bihar	3900.00	3814.75	4279.92	3857.48	3305.400	3470.98	3263.25	3263.250
Chhattisgarh	2170.00	2170.00	2258.99	2081.71	2081.710	2069.35	1761.03	1761.030
Goa	100.00	100.00	100.67	45.51	45.510	45.68	38.50	38.500
Gujarat	3645.00	3830.30	3650.73	3657.56	3919.130	4229.07	3094.12	4188.120
Haryana	1690.00	2690.00	2685.78	1608.04	1334.410	1305.05	1360.33	1360.330
Himachal Pradesh	2000.00	2000.00	1925.95	2015.79	2290.790	2330.84	1705.26	1705.260
Jammu and Kashmir	3660.00	3090.50	2989.233	3716.06	1582.730	1238.67	3143.61	2501.710
Jharkhand	1065.00	876.48	817.83	1076.45	887.860	1063.755	910.63	1097.933
Karnataka	5025.00	5025.00	5031.32	4789.57	4789.570	4885.91	4051.75	4051.750
Kerala	1275.00	1275.00	1278.13	1183.85	1183.850	1287.73	1001.48	1001.480
Madhya Pradesh	6285.00	6170.58	6674.70	6165.40	6915.400	6945.49	5215.64	5515.640
Maharashtra	9275.00	9275.00	8639.29	8910.17	-	11490.17	7537.59	8100.537
Manipur	2050.00	2350.00	2350.00	3021.00	4721.000	4721.00	1722.50	2072.500
Mizoram	2325.00	1801.63	1424.79	3420.00	4009.250	4129.25	1202.50	1617.500
Meghalaya	1425.00	1425.00	2476.63	2109.00	2109.000	1054.50	1950.00	1950.000

1	2	3	4	5	6	7	8	9
Nagaland	2325.00	2475.00	2475.00	3420.00	3671.000	3671.00	1950.00	2200.000
Odisha	3280.00	2353.63	3389.32	3199.44	3873.890	3871.06	2706.58	2706.580
Punjab	1750.00	1875.00	1707.23	1627.27	813.635	1533.07	1376.59	688.295
Rajasthan	5750.00	4791.48	5918.87	5585.15	5585.150	5470.99	4724.77	4724.770
Sikkim	1850.00	1745.54	1948.58	2736.00	2836.000	2547.23	1560.00	1577.050
Tamil Nadu	3460.00	2935.04	2987.55	3283.01	4608.010	4581.23	2777.27	3777.270
Tripura	1850.00	1080.25	1875.48	2736.00	3628.650	3681.36	1560.00	1560.000
Uttar Pradesh	11310.00	12060.00	12512.70	10879.01	-	10138.25	9203.14	9203.140
Uttarakhand	2300.00	2236.34	2428.16	2322.54	2322.540	2199.20	1964.76	1964.760
West Bengal	4425.00	5077.68	3936.80	4288.79	3844.840	1917.07	3628.11	1814.055
Delhi	40.00			50.00	-	-	25.00	12.500
Puducherry	40.00	0.00	9.09	50.00	25.000	-	25.00	25.000
Andaman and Nicobar Islands	8.00	8.00	4.00	8.00	4.000	-	4.00	2.000
Chandigarh								
Dadra and Nagar Haveli	6.00	6.00	1.81	6.00	6.000	-	3.00	8.000
Lakshadweep	6.00	0.00	-	6.00	-	-	3.00	-
Daman and Diu	-	-	-	6.00	3.000	-	-	-
Total	94500.00	91853.92	91408.763	99526.00	-	98106.96	77860.00	-
Direct Funded Component	500.00	290.78	290.78	474.00	487.00	487.00	140.00	138.84
DVC	0.00	0.00		0.00				
Grand Total	95000.00	92144.70	9169954	-	99989.40	98593.96	78000.00	-

Monitoring Cable Services

1417. SHRI P.R. NATARAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any mechanism to monitor the cable service providers and addressability in the system;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government is considering a comprehensive proposal to amend the existing Cable Act for the purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) to (e) The Cable Television Network (Regulation) Act, 1995 as amended from time to time and the rules thereunder provide for an adequate mechanism to monitor cable service providers through digital addressable system under section 4A of the Act. Moreover under section 11 of the said Act the Authorised Officers are empowered to take cognizance of the violations/contraventions if any of the provisions of the Cable Act. The Authorised Officers can take appropriate action as envisaged under Chapter-IV Section 16, 17 and 18 of the Cable Act, 1995.

[Translation]

Implementation of RRTS

1418. SHRI SURENDRA SINGH NAGAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has prepared any proposal for Regional Rapid Transit System (RRTS) for movement of people living in and around the adjoining cities of the National Capital Region;

(b) if so, the details thereof along with the areas where the RRTS is proposed to be set up;

(c) whether the National Capital Region Transport Corporation has been set up for the implementation of the RRTS;

(d) if so, the details thereof; and

(e) the details of the amount proposed to be spent thereon and the proposed share of the Centre and States therein?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) As per the study, the following eight Regional Rapid Transit System (RRTS) corridors have been identified to connect various towns/areas of National Capital Region:—

(i) Delhi – Ghaziabad – Meerut

(ii) Delhi – Gurgaon – Rewari – Alwar

(iii) Delhi – Faridabad – Ballabgarh – Palwal

(iv) Ghaziabad – Khurja

(v) Delhi – Sonipat – Panipat

(vi) Delhi – Bahadurgarh – Rohtak

(vii) Delhi – Ghaziabad – Hapur

(viii) Delhi – Shahadra – Baraut

The following three corridors have been prioritized in consultation with the respective State Governments for implementation:—

(i) Delhi – Ghaziabad – Meerut (90.2 km.)

(ii) Delhi – Sonipat – Panipat (111.2 km.)

(iii) Delhi – Gurgaon – Rewari – Alwar (180 km.)

- (c) No, Madam.
 (d) and (e) Does not arise.

Jail Monitoring Committee

1419. SHRI BHAUSAHEB RAJARAM WAKCHAURE:
 Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has constituted a Jail Monitoring Committee and included members from Non-Governmental Organizations and Public representatives in the Committee in order to prevent the alleged inhuman treatment meted out to the prisoners in the jails; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) 'Prison' is a State subject under Entry 4 of List-II of the Seventh Schedule to the Constitution and, therefore, Prison Administration is primarily the responsibility of the State Governments. However an advisory dated 18th February, 2011 has been issued by the Government on "Advisory for appointment and working of Non-Official Visitors for Prisons" for all States/UTs for compliance. This enjoins upon the States/UTs to appoint Non-Official Visitors (NOVs) for all prisons without delay. It is ensured that the system of appointment is transparent and democratic with prescribed criteria. The members being selected as NOVs have knowledge and/or expertise in areas such as prison reforms, legal rights, counseling, social work, criminology, adult education, vocational training courses for adult populations, diet and nutrition, child care, music, yoga etc. Minimum number of NOVs to each category of prisons are clearly mandated. Women visitors are also appointed as Non-official Visitors to look into the issues of women prisoners. The State Human Rights Commission suggestions on appointment of Non-Official Visitors are taken into consideration by the State Government. The terms of reference for the panel of NOVs includes monitoring of prison conditions, implementation

of prison reforms, legal, mental and rehabilitative assistance, prisoners' grievance and staff problems.

[English]

Shortage of Manpower in FCRA Wing

1420. SHRI E.G. SUGAVANAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Foreign Contributions Regulation Act (FCRA) Wing is facing huge shortage of manpower;

(b) if so, the details of the sanctioned/actual strength of the Wing;

(c) whether any steps has been taken to improve the manpower and to fill up the vacant posts;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) Yes, Madam.

(b) Consequent upon coming into force of the Foreign Contribution (Regulation) Act, 2010, the work assigned to FCRA Wing has increased manifold. In order to have timely disposal of the work in FCRA Wing and prevention of mis-utilisation of foreign contribution in the country, some posts were created in the Wing. The details of sanctioned and actual strength of the posts in FCRA Wing as on date are as under:—

Post	Sanctioned strength	Actual strength
1	2	3
Director/DS	1	2
Under Secretary	3	3
Section Officer	3	3

1	2	3
Assistance Director	6	3
Assistant	8	7
Accountant	6	3
Private Secretary	1	1
Personal Assistant	3	0
UDC	8	6
LDC	3	1
Daftry/Peon/unskilled worker	6	4
Total	48	33

(c) Yes, Madam. A proposal to create additional manpower of 34 persons was made in October, 2011. After due consideration, Government have sanctioned five additional posts as detailed at (d) below. In addition, ten persons have been engaged as Consultants to assist the disposal of works. Four Data Entry Operators are working in FCRA Wing on a temporary basis.

(d) The Government has created the following posts in FCRA Wing to cope up with the increased workload with effect from 14.05.2012:—

Sl. No.	Post	Number of posts created
1.	Director	1
2.	Under Secretary	2
3.	Private Secretary	1
4.	Personal Assistant	1
Total		5

(e) Does not arise in view of answer given against part (d) of this question.

[Translation]

Assistance for FPIs

1421. SHRIMATI RAJKUMARI CHAUHAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has proposes to provide any support for setting up of Food Processing Industries (FPIs) for production of items like potato chips in the potato growing States including Uttar Pradesh;

(b) if so, the details thereof; and

(c) the manner in which the Government is likely to provide assistance to the State for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) Ministry of Food Processing Industries (MOFPI) under its 11th Plan scheme for Technology Upgradation/ Modernization/Establishment of Food Processing Industries extends financial assistance for setting up of new food processing units as well as technology upgradation and expansion of existing units in the country. MOFPI extends financial assistance in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakhs in general areas and @ 33.33% subject to a maximum of 75.00 lakh in difficult areas such a Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP areas.

(c) The Working Group constituted on Food Processing Sector for Ministry of Food Processing Industries for 12th Five Year Plan has recommended the

launch of a centrally sponsored scheme — National Mission on Food Processing (NMEP) w.e.f. 2012-13 through States/UTs. Government has approved Rs. 51 crores towards preparatory activities/advance action by States/UTs for implementation of National Mission on Food Processing (NMFP) during 2012-13.

The mission also envisages to provide financial assistance as per 11th Plan scheme guidelines for setting up of food processing industries in the State/UTs.

[English]

Essential Commodities Act

1422. SHRI S. PAKKIRAPPA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to amend/re-enact the Essential Commodities (Special Provisions) Act to impose punitive provisions against black marketing, hoarding, etc.;

(b) if so, the details thereof; and

(c) the time by which this legislation is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) and (c) Does not arise.

Survey on Freedom Fighters

1423. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any survey has been conducted regarding the number of dependents of mutiny veterans and other freedom fighters;

(b) if so, the amount of compensatory allowance paid to each family;

(c) the total number of cases pending for financial or other benefits from the Government; and

(d) the time by which all these cases are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No such survey regarding dependents of mutiny veterans and other freedom fighters has been conducted by the Government. However applications from the freedom fighters and their eligible dependents were invited from time to time for grant of Swatantrata Sainik Samman Pension. At present dependent family pension of Rs. 15,382/- per month is admissible to spouse of the deceased freedom fighter. After death of the spouse, the unmarried and unemployed daughters (up to maximum of three) are eligible for dependent family pension at the rate of Rs. 3645/- per month.

(c) and (d) None of the applications for sanction of samman pension alongwith the supporting documents received through the State Governments/Union Territory Administrations, except 168 re-verification reports from the Government of Andhra Pradesh which relate to applications for sanction of Samman pension for participation in Hyderabad Liberation Movement, are pending. These re-verification reports alongwith the applications for sanction of samman pension for participation in Hyderabad Liberation Movement which meet the eligibility criteria for sanction of pension are required to be considered by the Screening Committee of Eminent Freedom Fighters. Efforts are being made to process expeditiously these pending applications for sanction of samman pension for participation in Hyderabad Liberation Movement. However, no time frame can be indicated.

Shortage of Trained Personnel in CPMFs

1424. SHRI G.M. SIDDESHWARA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is shortage of trained personnel in the Central Para-Military Forces (CPMFs);

(b) if so, the details thereof;

(c) whether the Government proposes to recruit retired Armed Forces Personnel in the CPMFs; and

(d) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No, Madam. Recruitment in the Central Armed Police Forces (CAPFs) is a continuous and dynamic process and the requirements arising on account of new raisings/resignations/voluntary retirements/annual wastage, etc. are duly taken into account while making such recruitments. All the personnel so recruited are imparted proper training as per the requirements.

(c) and (d) As per the instructions/rules of Government of India, Ex-servicemen from the Armed Forces are already being recruited in Central Armed Police Forces (CAPFs) and Assam Rifles and suitable provisions have been incorporated in the Recruitment Rules. Government of India already has in place Ex-Servicemen (Re-employment in Central Civil Service and Posts) Rules, 1979, which are amended from time to time.

Enrolment for Unique Identity Cards

1425. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has identified the flaws in the enrolment process for issuing of Unique Identification numbers/cards on the basis of false affidavits; and

(b) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The Government has identified shortcomings in the enrolment process in issuance of Unique Identification Number (Aadhaar). These have been communicated to Unique Identification Authority of India (UIDAI) which is an attached office under Planning Commission, implementing the scheme. Based on the feedback of the Government, the UIDAI has introduced several measures to overcome these flaws. The inputs received from UIDAI States that "Aadhaar enrolment process is based on the Demographic Data Standards and Verification Procedure (DDSV) Committee report. In case of enrolments based on supporting documents, it lists the various documents acceptable as Proof of Identity/Proof of Address. The list of acceptable documents is given in the enclosed Statement-I. Affidavits are not recognised supporting document as per this list. In case an enrolment has been done on the basis of an affidavit, it is a case of process non-compliance, rather than process failure. Resident enrolments for Aadhaar are undertaken through Registrars, which are typically State Government departments, Public Sector Banks etc.

The roles and Responsibilities of Registrars are clearly laid down in the Aadhaar Handbook for Registrars. Verifiers play an important role in the Aadhaar enrolment process and these verifiers are appointed by the Registrar. An abstract of the Verifier's Role and Responsibilities is given in the enclosed Statement-II. To disincentivize violation of the prescribed enrolment process, UIDAI has decided to impose a financial penalty, which is 10 times the amount reimbursed to Registrars for every successful Aadhaar generation. In addition action is also initiated against the concerned operator/supervisor/Enrolment Agency. UIDAI has also decided that every resident enrolment packet will be reviewed manually by UIDAI's data quality operators before being processed for Aadhaar number. At the front end, the operators can only log in after biometric authentication now. This has been done to strengthen accountability and audit trail in the case of every enrolment."

Statement-I**Extract****ER 5.1.3 Documents for Verifying PoI, PoA, DoB and PoR****1. List of Documents in DDSVP Committee Report****Supported PoI Documents Containing Name and Photo**

1. Passport
2. PAN Card
3. Ration/PDS Photo Card
4. Voter ID
5. Driving License
6. Government Photo ID Cards/service photo identity card issued by PSU
7. NREGS Job Card
8. Photo ID issued by Recognized Educational Institution
9. Arms License
10. Photo Bank ATM Card
11. Photo Credit Card
12. Pensioner Photo Card
13. Freedom Fighter Photo Card
14. Kissan Photo Passbook
15. CGHS/ECHS Photo Card
16. Address Card having Name and Photo issued by Department of Post
17. Certificate of Identity having photo issued by Gazetted Officer or Tehsildar on letterhead

18. Disability ID Card/handicapped medical certificate issued by the respective State/UT Governments/Administrations

Supported PoA Documents Containing Name and Address

1. Passport
2. Bank Statement/Passbook
3. Post Office Account Statement/Passbook
4. Ration Card
5. Voter ID
6. Driving License
7. Government Photo ID Cards
8. Electricity Bill (not older than 3 months)
9. Water Bill (not older than 3 months)
10. Telephone Landline Bill (not older than 3 months)
11. Property Tax Receipt (not older than 3 months)
12. Credit Card Statement (not older than 3 months)
13. Insurance Policy
14. Signed Letter having Photo from Bank on letterhead
15. Signed Letter having Photo issued by registered Company on letterhead
16. Signed Letter having Photo issued by Recognized Educational Institution on letterhead
17. NREGS Job Card
18. Arms License

19. Pensioner Card
20. Freedom fighter Card
21. Certificate of Address having photo issued by MP or MLA or Gazetted Officer/Tehsildar on letter head
22. Certificate of Address issued by Village Panchayat head or its equivalent authority (for rural areas)
23. Income Tax Assessment order
24. Vehicle Registration Certificate
25. Registered Sale/Lease/Rent Agreement
26. Address Card having photo issued by Department of Post
27. Caste and Domicile Certificate having photo issued by State Government.
28. Disability ID Card/handicapped medical certificate issued by the respective State/UT Governments/Administrations.
29. Gas Connection Bill (not older than 3 months)
30. Passport of spouse
31. Passport of Parents (In case of Minor)

1. Supported Proof of DOB Documents

1. Birth Certificate
2. SSLC Book/Certificate
3. Passport
4. Certificate of Date of Birth issued by Group A Gazetted Officer on letterhead

UIDAI and Registrars shall have the authority to amend and enlarge the list of valid documents as when necessary.

2. Supported documents for PoR

To facilitate enrolment where all members are not able to show proof of identity with a photograph at the time of Aadhaar enrolment, it has been decided that the Head of Family will be enrolled on the basis of valid Pol, PoA from the list of approved documents while the dependent family members can be enrolled through any of the following relationship documents as long as the relationship revealing document (PoR) is unambiguous and both the documents (Pol, PoA of Head of Family and the Relationship documents for the dependent family members) record the same address:—

- PDS Card
- MGNREGA Job Card
- CGHS/State Government/ECHS/ESIC Medical Card
- Pension Card
- Army Canteen Card
- Passport
- Birth Certificate issued by Registrar of Birth, Municipal Corporation and other notified local Government bodies like Taluk, Tehsil etc.
- Any other Central/State Government issued family entitlement document.

As far as possible Family should come together for enrolment. In case all the members cannot make it on the same day then head of the family should always accompany the family member whenever he/she comes for the enrolment.

Statement-II

Verifier's Roles and Responsibilities

For enrolment, Resident will bring his/her original documents along with the photocopy of the documents

and filled Enrolment Form. Verifier must verify Photocopy of Documents and Enrolment Form details against original documents. Verifier also checks that the name of the documents captured in the enrolment form are correct and same as the original documents produced by the resident.

Verifier needs to be available in the enrolment center throughout the operating hours of the center. Registrars should ensure physical presence of verifiers during the enrolment.

It is verifier's responsibility to ensure that Enrolment form is filled completely and correctly as per UIDAI enrolment process. No mandatory field should be left blank and resident should be encouraged to fill optional fields like mobile number and email address. Verifier will sign and stamp the Enrolment Form after verification. If stamp is not available, the verifier can sign and put his/her Name. The resident will then go to the Enrolment Agency Operator for getting enrolled.

However, if the resident is enrolled and has come for correction for a particular demographic field, the resident need not enter all details in the Form. The resident must provide his/her original Enrolment Number, Date and Time (together known as EID), his/her Name and the field which needs correction. Verifier will only verify if it is one of the fields requiring verification of documents. Verifier will use the same UIDAI verification guidelines as used during resident enrolment.

Where hard copy of documents is being stored, the photocopy of documents may also be verified with Verifiers signature/thumb print and stamp/Name, except in case where copies attested/certified by a public notary/gazetted officer are being submitted.

The Verifier is physically present at the enrolment centre every day and, thus, can monitor the Enrolment Centre performance and provide immediate information

to UIDAI and Registrar on process deviations and malpractices at the enrolment centre.

[Translation]

Prices of Guar

1426. SHRI ARJUN RAM MEGHWAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the prices of guar have seen an unprecedented rise during the last year;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Commodity Exchanges have decided to inquire into the unprecedented rise in the prices of guar seed and guar gum;

(d) if so, the details thereof and the time by which this inquiry is likely to be completed;

(e) whether the Forward Market Commission has decided to ban all trading in guar in view of this price-rise;

(f) if so, the details thereof;

(g) whether the Government proposes to announce Minimum Support Price (MSP) for guar; and

(h) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The spot prices polled by National Commodity and Derivative Exchange Ltd. (NCDEX), for guar seed rose from Rs. 2334.30 per quintal on 01.01.2011 to Rs. 6789.45 per quintal on 31.12.2011 and reached its highest price Rs. 30812.40 per quintal on 03.05.2012.

Similarly, for guar gum, polled spot prices rose from Rs. 6364.30 per quintal on 01.01.2011 to Rs. 22568.45 per quintal on 31.12.2011 and reached its highest price Rs. 106488 per quintal on 18.05.2012. The main reasons for price-rise appear to be relatively lower production of guar seeds in 2011-12 and very high level of export demand as seen from the following table:—

Year	Production of guar seeds (in MT)	Exports of guar gum in (MT**)	Value of export of guargum (Rs. crores)
2010-11	15,46,000	4,41,611.00	2,938.69
2011-12	12,10,000*	7,06,966.00	16,356.74

* As per Rajasthan Government's second advance estimate.

**Source of export data is APEDA.

(c) and (d) The Government had asked the Forward Markets Commission, Regulator of commodity markets to inquire into the unprecedented rise in the prices of Guar seed and Guar gum FMC has since submitted a Report which is under consideration of the Government.

(e) and (f) Forward Markets Commission directed the Exchanges on 27th March, 2012 to close out all futures contracts in Guar gum and Guar seed traded on the Exchanges w.e.f. 27th March, 2012. Further, the Exchanges were directed not to launch any fresh contract of guar seed and guar gum without the prior approval of the FMC. Though futures trading in the Guar complex (guarseed and guargum) has not been banned, the FMC has not given approval for launch of any new contract.

(g) and (h) There is no proposal to announce the MSP of Guar.

Disaster Management Training Centre

1427. SHRI HANSRAJ G. AHIR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the proposal for setting up of National Disaster Response Training Academy at Nagpur has been finalised; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Ministry of Home Affairs has accorded in principal approval to the proposal of National Disaster Management Authority for setting up of National disaster Response Training Academy at Nagpur. The NDMA has been asked to prepare a Detailed Proposal for obtaining the administrative and financial approval for the said training academy.

[English]

Levy Sugar

1428. SHRI TARA CHAND BHAGORA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the matter of revision of levy sugar margins of Rajasthan is still pending even though the State Government has submitted the requisite year-wise comprehensive proposals;

(b) if so, whether the delay in taking the decision has led to acute financial crisis for the co-operative institutions of Rajasthan handling levy sugar;

(c) if so, the details thereof and the remedial steps taken in this regard;

(d) whether the Food Corporation of India (FCI) has withheld the Levy Sugar Price Equilisation Fund claims related to transport charges and commission on the grounds that the Department of Food has not revised levy sugar margin for 2010-11; and

(e) if so, the details thereof and the remedial steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The Government of Rajasthan has submitted the proposals for revision of the levy sugar margins for the years 1999-2000 to 2010-11. In respect of the margin proposals for the years 1999-2000 to 2006-07, certain supportive documents from the State Government have not been received. As regards, proposals for revision of the levy sugar margins for the years 2007-08 to 2010-11, the Central Government, as an interim measures, on adhoc basis, has allowed 85% of the transportation charges claimed by the State Government, the major component of the wholesaler's margins for the years 2007-08 to 2009-10 and the same have already been released by FCI on 06.07.2011 for these years.

(d) and (e) The Government of Rajasthan vide letter dated 19th June, 2012 had intimated that the FCI, Jaipur has withheld the entire transportation charges and commission amount of approx. Rs. 27.00 crores, against the reimbursement proposals of the years 2010-11 and 2011-12. The Central Government vide letters dated 3rd August, 2012 and 14th August, 2012 has advised FCI to continue to make payment of transportation charges against the reimbursement proposals for the years 2010-11 and 2011-12 to the Government of Rajasthan on the basis of the last fixed rate, till the margins for these years are finalized.

Hike in Vegetables and Fruits Prices

1429. SHRI M. VENUGOPALA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the increase in the export quota of vegetable and fruits has contributed to the rise in the prices of such produce;

(b) if so, the details thereof; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) There is no quota for export of vegetables and fruits. Export of vegetables and fruits is free.

There is no significant increase in export of vegetables and fruits. Export of vegetables and fruits constitutes 1.5% and 0.82% of their total production, respectively, and are unlikely to have any significant effect on domestic prices of vegetables and fruits.

Establishment of Museums

1430. SHRI JAYARAM PANGI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has any national policy or criteria for the establishment of museums in memory of the leaders having National or State/regional significance;

(b) if so, the details thereof including the funds and assistance given for the purpose during the last three years, State/UT-wise including the NCT of Delhi; and

(c) the details of the proposals received from Odisha Government in this regard along with the action taken/proposed to be taken by the Government thereon?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No, Madam. There is no specific scheme for the establishment of museums in memory of the leaders having National or State/regional significance.

(b) Does not arise.

(c) A proposal from Government of Odisha regarding development of Gandhi Memorial Swaraj Ashram, Cuttack for 100% Central Government assistance was received. The State Government of Odisha was informed

that the proposal is not covered under the scheme of financial assistance for "Development and Maintenance of National Memorials" implemented by the Ministry.

Dairy Venture Capital Fund

1431. SHRI A.K.S. VIJAYAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the aims and objectives of the Dairy Venture Capital Fund for promoting entrepreneurship and self-employment in rural areas;

(b) the details of loans provided to people under the scheme in Tamil Nadu during each of the last three years and the current year;

(c) whether the National Bank for Agricultural and Rural Development (NABARD) is helping to promote the above scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI CHARAN DAS MAHANT): (a) Dairy Venture Capital Fund (DVCF) was modified after evaluation and renamed

as Dairy Entrepreneurship Development Scheme (DEDS) with effect from 1st September, 2010. Dairy Venture Capital Fund/Dairy Entrepreneurship Development Scheme aims at promoting entrepreneurship and self-employment in rural areas by providing credit assistance to agricultural farmers, individual entrepreneurs and groups of unorganized sector and organized sector including self-help groups, dairy cooperative societies, Milk unions, and Milk federations etc. The objectives of the scheme are:—

- (1) To promote setting up of modern dairy farms for production of clean milk.
- (2) To bring structural changes in the un-organized sector processing and marketing of pasteurized milk at village level.
- (3) to bring about up-gradation of quality and traditional technology to handle milk on a commercial scale.

(b) The details of financial assistance provided under Dairy Venture Capital Fund/Dairy Entrepreneurship Development Scheme year-wise during the last three years and current year in Tamil Nadu is given below:—

Sl. No.	Year	Dairy Venture Capital Fund*		Dairy Entrepreneurship Development Scheme#	
		No. of Dairy Units/ No. of beneficiaries	Amount (Rs. in lakh)	No. of Dairy Units/ No. of beneficiaries	Amount (Rs. in lakh)
1.	2009-10	63	72.10	Nil	Nil
2.	2010-11	48	37.52	267	46.07
3.	2011-12	Nil	Nil	2602	443.37
4.	2012-13	Nil	Nil	1037	192.23

*DVCF upto 31.08.2010.

#DEDS from 01.09.2010 upto 30.06.2012.

(c) National Bank for Agriculture and Rural Development (NABARD) was implementing the Dairy Venture Capital Fund scheme and is presently implementing and promoting the Dairy Entrepreneurship Development Scheme.

(d) NABARD helps to promote schemes by issuing guidelines of the scheme and communicating it to financing banks, conducting State level workshops for the stakeholders, conducting meetings of bankers to discuss the scheme at State, district and block levels, conducting district level workshop to promote Government sponsored programmes including this scheme, printing and distribution of brochures and giving coverage in Potential Linked Plans of NABARD.

Child Pornography

1432. SHRI VARUN GANDHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of child pornography have been reported in the country;

(b) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year, State-wise;

(c) whether the Government has taken any steps to curb such crime;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) Some reports on child pornography have been reported in the country.

As per information provided by National Crime Records Bureau (NCRB), data regarding child pornography is not maintained centrally by NCRB. However cases registered and persons arrested under obscene publication/transmission in electronic form (Sec. 67 of IT Act, 2000) for the period 2009 - 2011 are enclosed as Statement. Data regarding the current year is not available with NCRB.

Ministry of Home Affairs has issued a detailed advisory on Preventing and Combating Cyber Crime against Children dated 04th January, 2012, wherein it has advised the States/UTs to specifically combat the crimes in forms of cyber stalking, cyber bullying, child pornography and exposure to sexually explicit material etc.

Statement

Cases Registered and Persons Arrested under Obscene publication/transmission in electronic form for the period 2009-2011

Sl.No.	State/UTs	Obscene publication/transmission in electronic form					
		Cases Registered			Persons Arrested		
		2009	2010	2011	2009	2010	2011
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7	9	52	3	13	61
2.	Arunachal Pradesh	0	0	3	0	0	5
3.	Assam	0	5	4	0	0	0
4.	Bihar	0	0	5	0	0	2

1	2	3	4	5	6	7	8
5.	Chhattisgarh	1	1	0	2	2	0
6.	Goa	4	10	6	0	1	2
7.	Gujarat	3	9	6	4	12	5
8.	Haryana	0	0	4	0	0	5
9.	Himachal Pradesh	2	4	4	0	5	1
10.	Jammu and Kashmir	0	0	1	0	0	0
11.	Jharkhand	0	0	0	0	0	0
12.	Karnataka	6	45	37	3	46	17
13.	Kerala	44	103	136	37	92	80
14.	Madhya Pradesh	8	21	40	11	42	43
15.	Maharashtra	25	61	62	46	84	79
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	3	0	0	1
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	1	4	3	0	1	1
21.	Punjab	11	19	36	8	15	19
22.	Rajasthan	11	0	40	9	5	68
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	3	9	9	3	9	9
25.	Tripura	0	0	0	0	0	0
26.	Uttar Pradesh	4	10	25	9	26	37
27.	Uttarakhand	3	6	1	3	3	1
28.	West Bengal	2	9	10	1	3	3
Total (States)		135	325	487	139	359	439

1	2	3	4	5	6	7	8
Union Territories:							
29.	Andaman and Nicobar Islands	0	0	0	0	0	0
30.	Chandigarh	4	2	2	2	2	1
31.	Dadra and Nagar Haveli	0	0	1	0	0	0
32.	Daman and Diu	0	0	0	0	0	0
33.	Delhi	0	1	6	0	0	3
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0
Total (UTs)		4	3	9	2	2	4
Total (All India)		139	328	496	141	361	443

New Procurement Policy

1433. SHRI P. VISWANATHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to bring procurement for Public Distribution System under the new procurement policy being envisaged for Government purchases; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. There is no proposal to bring procurement for public Distribution System under the new procurement policy being envisaged by the Government. As per the existing procurement policy, the Central Government extends price support to paddy and wheat through the FCI and State Agencies.

All the foodgrains conforming to the prescribed specifications offered for sale at specified centers are bought by the public procurement agencies at the Minimum Support Price (MSP). The farmers have the option to sell their produce to FCI/State Agencies at the MSP or in the open market as is advantageous to them.

(b) In view of (a) above, does not arise.

Amendment in Law Relating to Crime against Women

1434. SHRI P.T. THOMAS:
SHRIMATI SUMITRA MAHAJAN:
PROF. RAM SHANKAR:
SHRI GOPINATH MUNDE:
SHRI GANESH SINGH:
SHRI CHANDRAKANT KHAIRE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to

make amendment in the existing laws relating to crime against women to make it more effective in order to check the crime against women;

(b) if so, the details thereof;

(c) whether the Government has set up Special Courts to ensure speedy trials along with relief and rehabilitation of rape victims and victims of criminal injuries like burns and acid attacks on women in the country; and

(d) if so, the details thereof and the total number of Special Courts set up so far in the country, State-wise including Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) A High Powered Committee (HPC) constituted under the chairmanship of Union Home Secretary examined the recommendations of all concerned including Ministry of Women and Child Development, Ministry of Law and Justice and has prepared the draft Criminal Law (Amendment) Bill 2012. Approval of the cabinet has been sought for introduction of the said bill in Parliament. The highlight of the Bill inter-alia include to substitute of the sections 375, 376, 376A and 376B by replacing the existing sections 375, 376, 376A, 376B, 376C and 376D of the Indian Penal Code 1860, replacing the word 'rape' wherever it occurs by the words 'sexual assault', to make the offence of sexual assault gender neutral and also widening the scope of the offence sexual assault. The age has been raised from 16 years to 18 years in sexual assault with or without consent of other person. However it is proposed that the sexual intercourse by a man with own wife being under sixteen years of age is not sexual assault. Enhancement of punishment under sections 354 and 509 of IPC. Insertion sections 326A and 326B in the IPC for making acid attack a specific offence.

At present, there is no proposal to set up Special Courts to ensure speedy trials along with relief and rehabilitation of rape victims and victims of criminal injuries like burns and acid attacks on women in the country.

A new section 357A has been inserted in the Code of Criminal Procedure 1973 through the Code of Criminal Procedure (Amendment) Act, 2008 which provides for compensation to victims of crime. Under this, a Victim Compensation Scheme is required to be framed by the State Governments in co-ordination with the Central Government.

The Hon'ble High Court of Punjab and Haryana at Chandigarh in CWP No. 6319/2008 has directed vide its order dated 12.07.2010, that the States of Punjab, Haryana and the UT of Chandigarh to frame a VCS to co-ordination with Central Government and implement the VCS in their respective States. The State Governments of Arunachal Pradesh, Bihar, Chhattisgarh, Karnataka, Manipur, Mizoram, Rajasthan and Sikkim have notified their VCS, wherein they are providing compensation for sexual offences.

The Hon'ble Supreme Court has directed in respect of W.P. (Criminal) No. 129 of 2006 in the case of Laxmi (minor) to provide compensation to acid attack victims. An advisory dated 27.04.2011 has been issued to all State Governments advising them to keep in view the direction of the Hon'ble Supreme Court.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments and Union Territory Administrations. However, the Union Government attaches the highest importance to the matter of prevention and control of crime against women. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 on crimes against women to all State Governments/UTs. The advisory on women have inter-alia, advised State Governments to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, set up Fast Track Courts and Family Courts, improve the quality of investigations, minimize delays in investigations of crime against women, set up 'Crime against Women Cells' in districts, to undertake gender sensitization of the

police personnel and set up special women courts. Majority of the States/UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police Stations' at district level and 'Mahila/children help desk' at police station level.

[Translation]

Village Grain Banks

1435. SHRI GOPAL SINGH SHEKHAWAT: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to set up village grain banks in the country;
- (b) if so, the details thereof; and
- (c) the manner in which it is likely to be beneficial in providing food security to the villages particularly, poor villagers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Government has been implementing village grain bank scheme since 1996-97. Initially the scheme was launched in tribal villages by the Ministry of Tribal Affairs in 13 States and was implemented through Tribal Cooperation Marketing Federation of India Ltd. an autonomous body under the Ministry of Tribal Affairs. However, its objective was expanded in 2001-02 and it was extended to all the endemic, drought and migration prone areas with concentration of tribal population and also in other non-tribal areas. Since 24.11.2004, the scheme is being implemented by the Department of Food and Public Distribution. This Department has so far sanctioned 1,751 Village Grain Banks to 20 States.

The Village Grain Banks Scheme provides safeguards against starvation during period of lean season or natural calamity, when marginalized food insecure households do not have sufficient resources to purchase rations. Such households in need of foodgrains, can borrow foodgrains from the Village Grain Banks set up

within their villages to be subsequently returned to the Bank. The grain banks can be set up in food scarce areas like drought prone areas, hot and cold desert areas, tribal areas and the inaccessible hilly areas which remain cut off because of natural calamities like flood etc. About 30-40 Below Poverty Line/Antyodaya Anna Yojana families may form a grain bank. These villages are to be identified/notified by the concerned State Government/ Union Territory Administration. Foodgrains are loaned to BPL families @ one quintal per family under Village Grain Bank Scheme.

[English]

Child Tracking System

1436. DR. SHASHI THAROOR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a nationwide Child Tracking System on missing children has been developed under the Integrated Child Protection Scheme; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Ministry of Women and Child Development in consultation with Ministry of Home Affairs is developing a National Portal for tracking of 'missing' and 'found' children. The project envisages creating an exclusive website for tracking of missing and found children. It is designed to have two parts as 'Missing' and 'Found' section where every particular of the missing/found children; like physical attributes, place of missing/recovery, special identification marks etc. will be stored in database. The special software along with search engine, which is being developed, can match the identical parameters within its database to facilitate identification of recovered children.

[Translation]

Security to Religious Minorities

1437. SHRI UMASHANKAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken note of a report by the US Government commenting on the religious freedom and alleged persecution of the religious minorities in India;

(b) if so, the reaction of the Government thereto;

(c) whether the Government has formulated any policy towards securing religious freedom and ensuring the safety and security of the religious minorities in the country;

(d) if so, the details thereof; and

(e) the measures taken by the Government for relief and rehabilitation including compensation to the victims of communal violence in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No report from the US Government on the religious freedom and alleged persecution of the religious minorities in India has been received in the Ministry.

(b) Does not arise.

(c) and (d) The Central Government is committed to upholding the right to freedom of religion of its citizens enshrined in the Constitution of India. "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of maintaining law and order and ensuring safety and security of the people, including religious minorities, primarily rests with respective State Governments. To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing intelligence, sending alert messages, sending Central Para-Military Forces to the concerned State Governments on specific request including the composite Rapid Action Force which has been created specially to deal with communal situations and providing assistance to States for modernization of the State Police Forces. In addition, advisories are also issued from time to time. The Central Government has

also circulated revised Guidelines to promote communal harmony, to the States and Union Territories in the month of June, 2008.

(e) The responsibility of providing relief and rehabilitation to the victims of communal violence primarily rests with respective State Governments. The Central Government has also introduced a scheme in 2008 to provide assistance to, inter alia, the next of kin of civilian victims of communal violence.

Payment for Sugarcane

1438. DR. SANJAY SINGH:

SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the linkage between percentage of sugar recovery and the State Administered Price of sugarcane during the last three years, State-wise;

(b) the details of delivery cost, transportation cost and harvesting cost, separately during the said period; and

(c) the relation between sugar recovery and the Sugar Development Fund?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The Central Government has been fixing the Statutory Minimum Price (SMP)/the Fair and Remunerative Price (FRP) of sugarcane for every sugar season linked to the sugar recovery on all India basis and not State-wise. However, the States of Punjab, Haryana, Uttarakhand, Uttar Pradesh and Tamil Nadu announce the State Advised Price (SAP) of sugarcane. In all these States except Tamil Nadu, State Advised Price is not linked to sugar recovery. A Statement indicating the SMP/FRP and SAP of sugarcane in respect of said five States for the last three years is enclosed.

(b) The average transportation cost of sugarcane from field to factory, taken into account in fixation of SMP/FRP of sugarcane for the said years was Rs. 13.36 per quintal. With regard to harvesting cost, operation-wise cost details are not generated. Since sugar mills procure sugarcane from their respective cane reservation area, the question of delivery cost does not arise.

(c) Sugar recovery is dependent on many factors like cane varieties, plant and machinery of the factory, agro-climatic conditions etc. Loans from Sugar Development Fund at concessional rate of interest are provided, inter-alia, for cane development activities including varietal improvement and modernization of plant and machinery.

Statement*Statutory Minimum Price (SMP)/Fair and Remunerative Price (FRP)*

(Rs. per quintal)

Sugar Season	SMP/FRP	Basic recovery rate
2008-09 (SMP)	81.18	9.0
2009-10 (FRP)	129.84	9.5
2010-11 (FRP)	139.12	9.5

State Advised Prices

(Rs. per quintal)

State	Variety	2008-09 season	2009-10 sugar season	2010-11 sugar season
Punjab	Early varieties	165	180	200
	Mid varieties	160	175	195
	Late varieties	155	170	190
Haryana	Early varieties	170	185	220
	Mid varieties	165	180	215
	Late varieties	160	175	210
Uttar Pradesh	Early varieties	145	170	210
	Other varieties	140	165	205
	Late varieties	137.50	162.50	200
Uttarakhand	Early varieties	148	197	215
	Other varieties	143	192	210
Tamil Nadu		110 (for 9.0% recovery rate)	153.74 (for 9.5% recovery rate)	190 (for 9.5% recovery rate)

Crop damage due to cold

1439. SHRI DHARMENDRA YADAV:
 SHRI ADHALRAO PATIL SHIVAJI:
 SHRI GAJANAN D. BABAR:
 SHRI R. THAMARAISELVAN:
 SHRI ANANDRAO ADSUL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether incidents of damage to crops due to extreme cold or frost have been reported in the country in the recent years;

(b) if so, the details thereof, State-wise;

(c) whether the Government proposes to declare extreme cold or frost as natural calamity to provide financial relief from the National Disaster Response Fund (NDRF);

(d) if so, the details thereof; and

(e) the time by which it is likely to come into effect?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Government of Madhya Pradesh had submitted a memorandum to Ministry of Agriculture, Government of India seeking central assistance on account of crop damage due to frost in the year 2010-11. During March, 2012 Government of Haryana had also reported crop damage due to cold wave/frost and sought central assistant.

(c) to (e) Government of India considered suggestions made by Madhya Pradesh and Haryana for inclusion of cold wave/frost which has now been included in the list of natural calamities eligible for assistance

under State Disaster Response Fund (SDRF)/National Disaster Response Fund (NDRF).

[English]

Inclusion of Cities/Towns under IHSDP

1440. SHRI MAHESH JOSHI:
 SHRI PRATAPRAO GANPATRAO JADHAO:
 SHRI RAM KISHUN:
 SHRI HARISH CHOUDHARY:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government has received proposals from the various State Governments for inclusion of cities and towns and providing of funds for the development of cities/towns in the country under the Integrated Housing and Slum Development Programme (IHSDP) during each of the last three years and the current year;

(b) if so, the details and the present status thereof; State-wise and city/town-wise;

(c) the details of cities/towns selected and identified for inclusion under the IHSDP during each of the last three years and the current year including under the JNNURM-II;

(d) the funds sanctioned/released and utilised during the said period, State-wise and city/town-wise; and

(e) the details of the physical targets set for works undertaken under the said scheme and the achievements made during the said period, State-wise and city/town-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) Under the Integrated Housing and Slum Development Programme (IHSDP), it is upto the State Governments/Union Territories to identify/select

cities/towns for accessing central funds. The Union Government has received project proposals, from various States for accessing Central Fund under the Integrated Housing and Slum Development Programme (IHSDP) — component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during last three years and current year. Details of cities/towns selected and identified under IHSDP and funds approved during last three years are given in the enclosed Statement-I. Mission period has ended on March, 2012 and has

been extended upto March, 2014 for completion of ongoing projects sanctioned till March, 2012. No State-wise/city/town-wise physical targets were set under the IHSDP. State-wise and city/town-wise details of funds released and utilised along with Dwelling Units (DUs) approved, DUs completed and DUs progress as reported by States during each of the last three years are given in the enclosed Statement-II. No projects have been sanctioned under JNNURM-II as the scheme is not launched.

Statement-I

Integrated Housing and Slums Development Programme (IHSDP)

Total Projects Approved (2009-2010)

Sl. No.	Name of the State	No. of towns/ULBs	Total No. of Projects Approved	Total Project Cost Approved	Total number of dwelling units Approved (new+ Upgradation)	Total Central Share	Total State Share Approved
1	2	3	4	5	6	7	8
1.	Assam	Kokrajhar	1	17.92	1301	13.73	4.19
	Total	1	1	17.92	1301	13.73	4.19
1.	Bihar	Araria City	1	21.26	728	11.13	10.13
2.	Bihar	Madhepura Phase-II	1	20.32	776	9.99	10.34
3.	Bihar	Mungar	1	20.19	868	8.55	11.64
4.	Bihar	Saharsa	1	19.33	820	8.84	10.49
	Total	4	4	81.1032	3192	38.5065	42.5967
1.	Dadra and Nagar Haveli	Silvasa Phase-II	1	5.24	144	2.89	2.35
	Total	1	1	5.24	144.00	2.89	2.35

1	2	3	4	5	6	7	8
1.	Project Cancelled	Bhavnagar					
2.	Gujarat	Jamnagar MC (Scheme No. 18631) under VAMBAY	1	3.31	254	0.51	0.00
3.	Gujarat	Navsari NP (Scheme No. 18794) under VAMBAY	1	2.27	387	0.77	0.00
4.	Gujarat	Rajkot MC (Scheme No. 18881) under VAMBAY	1	11.60	1160	2.90	0.00
5.	Gujarat	Vadodara MC (Scheme No. 18020) under VAMBAY	1	0.88	86	0.22	0.00
6.	Gujarat	Vadodara MC (Scheme No. 18021) under VAMBAY	1	5.76	768	1.92	0.00
Total		6	5	23.83	2655	6.32	0.00
1.	Jammu and Kashmir	Baramulla (Phase-II)	1	3.47	0	3.12	0.35
2.	Jammu and Kashmir	DLB, Kashmir (Scheme No. 18064) under VAMBAY	1	1.58	292	0.66	0.00
3.	Jammu and Kashmir	Hajin (Phase-II)	1	0.75	0	0.68	0.08
4.	Jammu and Kashmir	Handwara (Phase-II)	1	1.77	0	1.59	0.18
5.	Jammu and Kashmir	Kulgam (Phase-II)	1	2.24	0	2.01	0.22
6.	Jammu and Kashmir	Magam (Phase-II)	1	0.84	0	0.76	0.08
7.	Jammu and Kashmir	Mattan (Phase-II)	1	0.63	0	0.57	0.06
8.	Jammu and Kashmir	Ramnagar (Phase-II)	1	2.24	0	2.02	0.22
9.	Jammu and Kashmir	Reasi (Phase-II)	1	2.72	0	1.39	1.32
10.	Jammu and Kashmir	Shopian (Phase-II)	1	1.43	0	1.29	0.14
11.	Jammu and Kashmir	Sopore (Phase-II)	1	3.41	0	3.07	0.34
12.	Jammu and Kashmir	Srinagar DA (Scheme No. 18632) under VAMBAY	1	4.64	316	0.71	0.00
Total		12	12	25.72	608	17.86	3.00

1	2	3	4	5	6	7	8
1.	Kerala	Aluva	1	0.58	90	0.43	0.16
2.	Kerala	Cherthala	1	4.82	454	3.45	1.37
3.	Kerala	Changanassery Phase-II	1	9.64	850	6.44	3.20
4.	Kerala	Chalakydy	1	3.81	534	2.65	1.16
5.	Kerala	Irinjalakuda Phase-II	1	3.78	394	2.52	1.26
6.	Kerala	Kodungalloor	1	5.69	285	3.48	2.20
7.	Kerala	Kottayam	1	7.77	831	5.34	2.43
8.	Kerala	Kanhangad Phase-II	1	5.53	855	4.13	1.40
9.	Kerala	Kalpetta	1	1.72	78	1.18	0.55
10.	Kerala	Mattanur Phase-II	1	6.76	620	4.74	2.02
11.	Kerala	North Paravur Phase-II	1	5.85	743	4.06	1.79
12.	Kerala	Ottapalam Phase-II	1	6.65	619	4.64	2.01
13.	Kerala	Payyannur	1	3.54	314	2.30	1.24
14.	Kerala	Thrissur	1	4.86	246	3.14	1.72
15.	Kerala	Varkala	1	8.72	661	6.19	2.53
16.	Kerala	Vatakara	1	0.87	62	0.61	0.26
Total		16	16	80.59	7636	55.29	25.29
1.	Madhya Pradesh	Chandameta	1	6.76	212	4.29	2.47
2.	Madhya Pradesh	Harrai	1	3.39	139	1.98	1.41
3.	Madhya Pradesh	Khargone	1	4.91	200	2.85	2.06
4.	Madhya Pradesh	Mandsaur	1	12.50	500	7.28	5.22
5.	Madhya Pradesh	Rewa	1	6.67	248	3.73	2.94
6.	Madhya Pradesh	Satna	1	7.33	270	4.44	2.89

1	2	3	4	5	6	7	8
7.	Madhya Pradesh	Singrauli	1	7.33	300	4.29	3.05
Total		7	7	48.90	1869	28.87	20.03
1.	Manipur	Kakching	1	8.64	548	6.61	2.02
2.	Manipur	Bishnupur	1	6.15	375	4.73	1.42
3.	Manipur	MUDA (Scheme No. 18884) under VAMBAY	1	1.26	140	0.32	0.00
Total		3	3	16.0435	1063	11.655	3.4436
1.	Rajasthan	Bhinmal	1	10.59	639	5.38	5.21
2.	Rajasthan	Phalodi	1	23.27	764	13.79	9.47
3.	Rajasthan	Pokran	1	21.83	787	12.20	9.63
4.	Rajasthan	Sanchor	1	9.47	390	5.31	4.16
5.	Rajasthan	Takhatgarh	1	16.69	635	9.25	7.44
Total		5	5	81.85	3215	45.94	35.91
1.	Maharashtra	Ichalkaranji	1	30.50	1488	20.19	10.30
Total		1	1	30.50	1488	20.19	10.30
1.	Nagaland	SUDA (Scheme No. 18885) under VAMBAY	1	2.39	265	0.60	0.00
Total		1	1	2.39	265	0.60	0.00
1.	Odisha	Cuttack, Phase-II	1	16.9867	456	9.45	7.54
Total		1	1	16.99	456	9.45	7.54
1.	Sikkim	Singtam	1	19.91	39	17.92	1.99
Total		1	1	19.91	39	17.92	1.99

1	2	3	4	5	6	7	8
1.	Tamil Nadu	Arupukkottai	1	20.89	879	15.30	5.58
2.	Tamil Nadu	TNSCB (Scheme No. 18496) under VAMBAY	1	20.09	1443	3.43	0.00
Total		2	2	40.98	2322	18.73	5.58
1.	Tripura	Sonamura	1	8.29	820	7.11	1.18
2.	Tripura	Udaipur	1	8.15	745	7.00	1.15
Total		2	2	16.44	1565	14.11	2.33
1.	Uttar Pradesh	Seorahi (Ambedkar Nagar) Phase-I	1	2.00	100	1.32	0.68
2.	Uttar Pradesh	Seorahi (Malviya Nagar) Phase-II	1	2.00	81	1.36	0.64
3.	Uttar Pradesh	Ballia	1	9.07	313	5.67	3.40
4.	Uttar Pradesh	Ghazipur	1	11.99	420	7.48	4.51
5.	Uttar Pradesh	Gorakhpur Phase-II	1	17.44	628	10.79	6.65
6.	Uttar Pradesh	Kisni	1	21.04	748	13.06	7.99
7.	Uttar Pradesh	Mahrajanj	1	11.42	399	7.10	4.33
8.	Uttar Pradesh	Mirzapur City	1	25.52	853	16.31	9.21
9.	Uttar Pradesh	Nuriya Husainpur, Husainpur, Distt. Pilibhit.	1	25.37	886	15.76	9.61
10.	Uttar Pradesh	Parsadepur	1	34.50	1028	21.78	12.71
Total		10	10	160.35	5456	100.63	59.73
1.	Uttarakhand	Almora	1	8.3332	217	4.22	4.11
2.	Uttarakhand	Champavat	1	3.8115	73	2.15	1.66
3.	Uttarakhand	Dineshpur	1	11.78	387	6.99	4.78

1	2	3	4	5	6	7	8
4.	Uttarakhand	Haldwani, Indira Nagar	1	13.4657	501	6.51	6.95
5.	Uttarakhand	Haldwani, Kathgodam	1	11.8547	422	5.95	5.91
6.	Uttarakhand	Jaspur Phase-I	1	6.30	192	4.06	2.24
7.	Uttarakhand	Jaspur Phase-II	1	1.57	48	0.94	0.63
8.	Uttarakhand	Kichcha	1	5.6328	159	3.42	2.21
9.	Uttarakhand	Kashipur	1	11.96	428	6.97	5.00
10.	Uttarakhand	Kaladungi	1	10.48	290	6.37	4.11
11.	Uttarakhand	Lalkuan	1	3.59	100	2.40	1.19
12.	Uttarakhand	Landaura Phase-I	1	10.10	264	6.33	3.78
13.	Uttarakhand	Landaura Phase-II	1	2.58	100	1.26	1.32
14.	Uttarakhand	Mahuakhera Ganj	1	11.87	403	6.93	4.94
15.	Uttarakhand	Mussorie	1	5.10	96	2.67	2.43
16.	Uttarakhand	Mahudabra	1	9.25	266	5.59	3.65
17.	Uttarakhand	Manglaur	1	13.45	461	6.47	6.98
18.	Uttarakhand	Pithaurgarh Nagar	1	10.96	200	6.26	4.70
19.	Uttarakhand	Vikas Nagar	1	3.34	194	2.17	1.17
Total		16	19	155.42	4801	87.66	67.77

Project Cancelled Alipurduar Phase-II

Project Cancelled Ashoknagar Kalyangarh Phase-II

Project Cancelled Baduria Phase-II

Project Cancelled Balurghat Phase-II

Project Cancelled Bankura Phase-II

1	2	3	4	5	6	7	8
	Project Cancelled	Basirhat Phase-II					
	Project Cancelled	Biranagar Phase-II					
	Project Cancelled	Contai Phase-II					
	Project Cancelled	Dainhat Phase-II					
	Project Cancelled	Dalkhola Phase-II					
	Project Cancelled	Egra Phase-II					
	Project Cancelled	Ghatal Phase-II					
	Project Cancelled	Gobardanga Phase-II					
	Project Cancelled	Haldibari Phase-II					
	Project Cancelled	Jalpaiguri Phase-II					
	Project Cancelled	Kandi Phase-II					
	Project Cancelled	Krishnanagar Phase-II					
	Project Cancelled	Memari Phase-II					
	Project Cancelled	Midnapore Phase-II					
	Project Cancelled	Nabadwip Phase-II					
	Project Cancelled	Panskura Phase-II					
	Project Cancelled	Raiganj Phase-II					
1.	West Bengal	SJDA (Scheme No. 18665)	1	0.64	75	0.15	0.00
	Project Cancelled	Taherpur Phase-II					
	Project Cancelled	Tarakeswar Phase-II					
	Project Cancelled	Tufanganj Phase-II					
	Total	1	1	0.64	75	0.15	0.00
	Grand Total	88	92	824.81	38150	490.50	292.05

Integrated Housing and Slums Development Programme (IHSDP)

Total Projects Approved (2010-2011)

Sl. No.	Name of the State	Name of Towns/ULBs	Total No. of Projects Approved	Total Project Cost Approved	Total number of dwelling units Approved (new+ Upgradation)	Total Central Share	Total State Share Approved
1	2	3	4	5	6	7	8
1.	Himachal Pradesh	Sundernagar	1	9.99	208	6.63	3.36
2.	Himachal Pradesh	Sarkaghat	1	7.39	130	5.08	2.31
Total		2	2	17.38	338	11.71	5.66
1.	Jammu and Kashmir	Budgam (Infrastructure)	1	0.75	0	0.67	0.08
2.	Jammu and Kashmir	Chenani	1	2.38	103	1.77	0.61
3.	Jammu and Kashmir	Uri	1	1.55	51	1.21	0.34
4.	Jammu and Kashmir	Arnia	1	2.81	124	2.08	0.73
5.	Jammu and Kashmir	Bhaderwah	1	2.45	103	1.83	0.62
6.	Jammu and Kashmir	Billawar	1	3.53	175	2.54	0.99
7.	Jammu and Kashmir	Chak Malal	1	2.12	92	1.57	0.55
8.	Jammu and Kashmir	Dooru Verinag	1	2.49	82	1.94	0.55
9.	Jammu and Kashmir	Kalakote	1	3.34	140	2.49	0.84
10.	Jammu and Kashmir	Kokernag	1	2.63	83	2.07	0.57
11.	Jammu and Kashmir	Leh	1	9.85	0	8.86	0.98
12.	Jammu and Kashmir	Ganderbal (Infrastructure)	1	1.34	0	1.20	0.13
13.	Jammu and Kashmir	Sumbal (Infrastructure)	1	1.66	0	1.49	0.17
Total		13	13	36.88	953	29.72	7.16

1	2	3	4	5	6	7	8
1.	Jharkhand	Chatra Phase-I	1	19.83	932	11.72	8.10
2.	Jharkhand	Mihijam	1	27.07	1391	15.48	11.59
3.	Jharkhand	Saraikela	1	27.69	1353	16.15	11.55
Total		3	3	74.59	3676	43.35	31.24
1.	Rajasthan	Anupgarh	1	16.39	592	10.75	5.65
2.	Rajasthan	Bilara	1	13.96	574	9.35	4.61
3.	Rajasthan	Bhadra	1	37.69	1332	24.25	13.44
4.	Rajasthan	Banswara	1	4.23	217	2.66	1.56
5.	Rajasthan	Chhoti Sadri	1	9.22	380	6.20	3.02
6.	Rajasthan	Chittorgarh Phase-II	1	10.93	433	7.33	3.61
7.	Rajasthan	Jaisalmer Phase-II	1	32.81	1497	21.87	10.94
8.	Rajasthan	Kaithoon	1	5.06	327	3.45	1.61
9.	Rajasthan	Kekri	1	18.60	871	12.77	5.83
10.	Rajasthan	Kota Phase-II	1	28.58	845	15.14	13.44
11.	Rajasthan	Nimbahera	1	11.06	457	7.59	3.47
12.	Rajasthan	Pindwara	1	13.26	686	8.00	5.26
13.	Rajasthan	Pilibanga	1	6.41	244	4.27	2.14
14.	Rajasthan	Rawatsar	1	30.69	1398	18.51	12.18
15.	Rajasthan	Rawatbhata	1	36.55	1439	25.16	11.38
16.	Rajasthan	Sangod	1	9.01	442	6.09	2.93
17.	Rajasthan	Sumerpur	1	10.36	529	6.64	3.72
18.	Rajasthan	Tonk Phase-II	1	9.45	384	5.97	3.48
Total		18	18	304.28	12647	196.00	108.28

1	2	3	4	5	6	7	8
1.	Punjab	Bhatinda Phase-I	1	26.32	592	9.89	16.43
2.	Punjab	Bhatinda Phase-II	1	59.85	1328	23.27	36.57
3.	Punjab	Budlada	1	17.92	384	6.90	11.02
4.	Punjab	Bhikhi (Ward-5)	1	5.02	64	2.42	2.61
5.	Punjab	Bhikhi (Ward-12)	1	15.01	302	5.91	9.10
6.	Punjab	Bareta Phase-I	1	19.75	400	7.91	11.84
7.	Punjab	Bareta Phase-II	1	12.14	240	4.86	7.28
8.	Punjab	Mansa	1	12.99	240	5.37	7.62
9.	Punjab	Mour	1	30.47	672	11.74	18.73
10.	Punjab	Sardulgarh Phase-I	1	34.52	704	14.08	20.44
11.	Punjab	Sardulgarh Phase-II	1	19.03	400	7.41	11.62
Total		11	11	253.01	5326	99.76	153.25
1.	Madhya Pradesh	Singoli	1	3.69	120	2.28	1.41
2.	Madhya Pradesh	Amarwada	1	6.57	274	3.82	2.75
3.	Madhya Pradesh	Jeerapur	1	4.00	145	2.39	1.61
4.	Madhya Pradesh	Mahidpur	1	8.38	441	5.93	2.45
5.	Madhya Pradesh	Diken	1	3.82	124	2.36	1.46
Total		5	5	26.46	1104	16.78	9.68
1.	Odisha	Patnagarh	1	4.11	159	2.72	1.38
2.	Odisha	Phulbani	1	4.06	157	2.70	1.37
Total		2	2	8.17	316	5.42	2.75
1.	Uttar Pradesh	Akrampur City	1	12.88	345	6.99	5.89

1	2	3	4	5	6	7	8
2.	Uttar Pradesh	Bachhrawan	1	11.40	284	7.02	4.39
3.	Uttar Pradesh	Bulandshahar	1	23.87	750	14.85	9.02
4.	Uttar Pradesh	Faizabad City, Phase-II	1	41.95	1197	25.31	16.64
5.	Uttar Pradesh	Ghiror	1	16.10	450	9.62	6.48
6.	Uttar Pradesh	Koeripur	1	6.08	180	3.63	2.45
7.	Uttar Pradesh	Lalganj	1	9.62	246	6.31	3.31
8.	Uttar Pradesh	Mau City	1	19.22	479	10.73	8.49
9.	Uttar Pradesh	Musafir Khana	1	15.86	534	9.91	5.95
10.	Uttar Pradesh	P.P. Ganj	1	19.02	544	11.29	7.72
11.	Uttar Pradesh	Padrauna	1	29.94	912	17.73	12.21
12.	Uttar Pradesh	Raibareli	1	37.38	1031	22.42	14.96
13.	Uttar Pradesh	Raibareli (07 Slum)	1	19.19	429	12.08	7.10
14.	Uttar Pradesh	Sandila, Hardoi	1	8.00	252	4.68	3.33
15.	Uttar Pradesh	Thakurdwara Phase-II	1	29.26	846	15.20	14.06
Total		15	15	299.77	8479	177.76	122.01
Grand Total		74	74	1177.17	38825	647.90	529.27

Integrated Housing and Slums Development Programme (IHSDP)

Total Projects Approved (2011-2012)

Sl. No.	Name of the State	No. of towns/ULBs	Total No. of Projects Approved	Total Project Cost Approved	Total number of dwelling units Approved (new+ Upgradation)	Total Central Share	Total State Share Approved
1	2	3	4	5	6	7	8
1.	Bihar	Barh Phase-II	1	20.30	500	10.69	9.61

1	2	3	4	5	6	7	8
2.	Bihar	Belsand	1	50.55	1487	20.87	29.68
3.	Bihar	Mokama	1	69.54	1950	34.25	35.29
4.	Bihar	Naubat Pur	1	49.07	1500	22.21	26.86
5.	Bihar	Nabi Nagar	1	43.67	1277	21.70	21.97
6.	Bihar	Purnea Phase-II	1	50.87	1615	22.65	28.22
7.	Bihar	Thakurganj	1	42.04	1352	18.54	23.50
Total		7	7	326.04	9681	150.91	175.12
1.	Gujarat	Anand	1	11.64	464	6.16	5.49
2.	Gujarat	Chorwad	1	28.17	1088	15.78	12.39
3.	Gujarat	Chotila	1	5.61	240	3.17	2.44
4.	Gujarat	Dehgam	1	7.45	256	4.45	3.00
5.	Gujarat	Idar	1	24.72	1056	13.99	10.73
6.	Gujarat	Kodinar	1	13.76	512	7.92	5.83
7.	Gujarat	Kutiana	1	11.90	608	6.73	5.16
8.	Gujarat	Karjan	1	12.28	512	6.52	5.77
9.	Gujarat	Morbi	1	27.52	1008	15.53	11.99
10.	Gujarat	Padra	1	4.14	168	2.25	1.89
11.	Gujarat	Santrampur	1	5.38	272	3.05	2.33
12.	Gujarat	Veraval-Patan	1	24.01	960	13.28	10.73
Total		12	12	176.58	7144	98.83	77.74
1.	Goa	Cuncolim	1	4.10	70	1.40	2.70
Total		1	1	4.10	70	1.40	2.70

1	2	3	4	5	6	7	8
1.	Himachal Pradesh	Sarkaghat Phase-II	1	2.39	89	1.30	1.09
Total		1	1	2.39	89	1.30	1.09
1.	Haryana	Ambala City Phase-II	1	5.94		4.70	1.23
2.	Haryana	Ambala Sadar Phase-II	1	6.15		4.87	1.28
3.	Haryana	Naraingarh Phase-II	1	5.19		4.11	1.08
4.	Haryana	Hisar Phase-II	1	17.93	195	12.88	5.05
5.	Haryana	Jagadhri Phase-II	1	5.94	0	4.76	1.19
6.	Haryana	Kalka Phase-II	1	0.98	0	0.71	0.27
7.	Haryana	Pinjore Phase-II	1	0.83	0	0.60	0.23
8.	Haryana	Yamunanagar Phase-II	1	6.37	0	5.10	1.27
Total		8	8	49.33	195	37.73	11.60
1.	Madhya Pradesh	Chaurai	1	5.73	266	3.98	1.76
2.	Madhya Pradesh	Jeeran	1	3.77	126	2.31	1.46
3.	Madhya Pradesh	Ratangarh	1	4.18	135	2.59	1.59
4.	Madhya Pradesh	Malhargarh	1	4.40	144	2.55	1.85
5.	Madhya Pradesh	Pandhurna	1	3.00	140	2.08	0.92
6.	Madhya Pradesh	Pipliyamandi	1	2.73	88	1.64	1.09
7.	Madhya Pradesh	Tendukheda	1	6.75	256	3.68	3.07
Total		7	7	30.56	1155	18.82	11.74
1.	Mizoram	Lawngtlai	1	6.20	200	4.01	2.19
2.	Mizoram	Saitual	1	7.30	300	5.12	2.18
3.	Mizoram	Saiha	1	3.30	100	2.14	1.16
Total		3	3	16.80	600	11.26	5.54

1	2	3	4	5	6	7	8
1.	Manipur	Thoubal-II	1	26.83	1385	19.85	6.99
	Total	1	1	26.83	1385	19.85	6.99
1.	Rajasthan	Anta	1	27.62	963	11.61	16.01
2.	Rajasthan	Begun	1	22.71	529	12.57	10.14
3.	Rajasthan	Deshnok	1	16.20	391	9.29	6.91
4.	Rajasthan	Jodhpur Phase-III	1	12.58	373	5.51	7.08
5.	Rajasthan	Kota Phase-III	1	33.91	752	13.34	20.57
6.	Rajasthan	Mangrol	1	23.40	476	12.40	11.00
7.	Rajasthan	Pipar	1	24.76	654	12.73	12.03
8.	Rajasthan	Phalodi Phase-II	1	25.45	626	11.00	14.45
9.	Rajasthan	Ramganj Mandi	1	2.69	75	1.48	1.21
10.	Rajasthan	Sardarsahar	1	49.44	1802	21.47	27.97
11.	Rajasthan	Shahpura	1	11.16	317	5.25	5.91
12.	Rajasthan	Sheoganj	1	16.03	489	7.03	9.00
	Total	12	12	265.95	7447	123.69	142.26
1.	Maharashtra	Achalpur Phase-II	1	33.24	1165	18.96	14.28
2.	Maharashtra	Ashta Phase-II	1	17.23	950	11.64	5.59
3.	Maharashtra	Ahmedpur	1	3.38	81	2.04	1.33
4.	Maharashtra	Ahmednagar Phase-I	1	13.21	480	8.12	5.08
5.	Maharashtra	Ahmednagar Phase-II	1	12.36	372	6.93	5.43
6.	Maharashtra	Bhandara Phase-II	1	38.75	1544	26.44	12.31
7.	Maharashtra	Buldhana Phase-II	1	37.11	1395	19.90	17.21
8.	Maharashtra	Balapur	1	40.38	1652	24.12	16.26

1	2	3	4	5	6	7	8
9.	Maharashtra	Chopda Phase-II	1	21.07	630	12.33	8.85
10.	Maharashtra	Chalisgaon	1	39.95	1392	23.60	16.35
11.	Maharashtra	Chikhali	1	45.94	1924	22.64	23.30
12.	Maharashtra	Digras	1	22.06	952	13.87	8.19
13.	Maharashtra	Dhule Phase-II	1	34.96	1200	20.61	14.35
14.	Maharashtra	Dondaicha-Varwade Phase-III	1	27.00	1100	16.88	10.13
15.	Maharashtra	Dondaicha-Varwade Phase-IV	1	17.47	596	10.53	6.94
16.	Maharashtra	Erandol	1	9.65	288	5.69	3.96
17.	Maharashtra	Jalgaon City	1	11.97	472	7.27	4.70
18.	Maharashtra	Kagal	1	24.10	1002	16.64	7.46
19.	Maharashtra	Khamgaon Phase-II	1	22.24	710	12.99	9.25
20.	Maharashtra	Lonar Phase-II	1	23.53	606	13.17	10.36
21.	Maharashtra	Malegaon (Phase-16)	1	55.60	1440	24.21	31.39
22.	Maharashtra	Malegaon (Phase-17)	1	53.44	1440	23.23	30.22
23.	Maharashtra	Malegaon (Phase-18)	1	51.96	1440	22.15	29.81
24.	Maharashtra	Malegaon (Phase-19)	1	53.05	1440	22.94	30.11
25.	Maharashtra	Mehkar	1	52.20	1584	28.57	23.62
26.	Maharashtra	Murtizapur Phase-II	1	21.34	620	12.53	8.80
27.	Maharashtra	Mowad	1	8.09	378	5.02	3.07
28.	Maharashtra	Nandurbar	1	27.02	1176	15.22	11.80
29.	Maharashtra	Narkhed Phase-II	1	38.66	1603	25.67	12.99
30.	Maharashtra	Narkhed Phase-III	1	26.65	1189	17.50	9.15

1	2	3	4	5	6	7	8
31.	Maharashtra	Patur	1	14.62	572	8.81	5.82
32.	Maharashtra	Panchgani	1	4.33	76	2.08	2.25
33.	Maharashtra	Rahata	1	15.98	672	9.11	6.87
34.	Maharashtra	Satara	1	36.78	1473	22.19	14.60
35.	Maharashtra	Shirdi	1	7.74	376	4.84	2.89
36.	Maharashtra	Shahada	1	33.91	1020	18.58	15.33
37.	Maharashtra	Telhara	1	27.54	945	14.59	12.96
38.	Maharashtra	Tirora (Phase-III)	1	17.95	900	11.88	6.07
39.	Maharashtra	Tirora (Phase-IV)	1	21.91	948	14.80	7.11
40.	Maharashtra	Tuljapur	1	25.06	920	13.21	11.85
41.	Maharashtra	Umri	1	16.09	656	9.34	6.75
42.	Maharashtra	Vita	1	13.77	396	6.10	7.67
43.	Maharashtra	Washim Phase-II	1	25.72	699	14.35	11.38
Total		36	43	1145.05	40474	641.20	503.86
1.	Nagaland	Tseminyu	1	15.00	320	9.97	5.04
2.	Nagaland	Medziphema	1	15.00	350	9.73	5.27
Total		2	2	30.00	670	19.69	10.31
1.	Odisha	Boudhgarh	1	3.81	149	2.51	1.31
2.	Odisha	Jagatsinghpur	1	4.19	162	2.78	1.41
3.	Odisha	Joda	1	4.87	174	3.05	1.82
4.	Odisha	Kuchinda NAC/Sambalpur	1	4.58	177	3.04	1.54
Total		4	4	17.45	662	11.37	6.08

1	2	3	4	5	6	7	8
1.	Punjab	Batala	1	11.65	383	7.65	4.01
2.	Punjab	Jalalabad	1	12.04	542	4.46	7.59
Total		2	2	23.70	925	12.10	11.59
1.	Tamil Nadu	Chinnamanur	1	15.82	950	10.48	5.34
2.	Tamil Nadu	Hosur	1	13.39	608	9.27	4.12
3.	Tamil Nadu	Kulithalai	1	7.41	306	5.34	2.08
4.	Tamil Nadu	Palani	1	16.36	874	11.11	5.25
5.	Tamil Nadu	Periyakulam	1	2.16	118	1.42	0.74
6.	Tamil Nadu	Paramakudi	1	7.15	520	4.54	2.61
7.	Tamil Nadu	Rasipuram	1	3.34	136	2.37	0.97
8.	Tamil Nadu	Sattur	1	6.58	341	4.57	2.02
9.	Tamil Nadu	Usilampatti	1	10.02	460	6.86	3.16
10.	Tamil Nadu	Vellore	1	10.94	513	6.76	4.17
Total		10	10	93.18	4826	62.71	30.46
1.	Uttar Pradesh	Bilariya Ganj	1	4.68	125	2.53	2.15
2.	Uttar Pradesh	Bugrasi Phase-II	1	9.26	239	4.99	4.27
3.	Uttar Pradesh	Duddhi	1	15.48	451	8.05	7.42
4.	Uttar Pradesh	Hastinapur Phase-II	1	13.18	306	7.66	5.53
5.	Uttar Pradesh	Khurja	1	6.89	119	4.32	2.56
6.	Uttar Pradesh	Muzaffarnagar (03 slums)	1	10.44	255	6.15	4.29
Total		6	6	59.92	1495	33.70	26.22
1.	Uttarakhand	Rudrapur	1	16.27	378	7.35	8.92
Total		1	1	16.27	378	7.35	8.92
Grand Total		113	120	2284.15	77196	1251.93	1032.22

Statement-II

IHSDP : Details of Cities/Towns selected, Fund sanctioned and Utilized and Details of Physical targets during last three years and current year (Form 2009 to 2013)

Year 2009-2010

Sl. No.	State	City/Town	Approved Date	Project Cost	Gol	Total ACA Released Amount	ACA Utilised (based on UC processed)	DU's Sanctioned	No. of DU's In-Progress	No. of DU's Completed
1	2	3	4	5	6	7	8	9	10	11
1.	Gujarat	Jamnagar MC (Scheme No. 18631) under VAMBAY	21/May/2009	3.31	0.51	0.51	0.00	254		
2.	Gujarat	Navsari MC (Scheme No. 18794) under VAMBAY	21/May/2009	2.27	0.77	0.77	0.00	387		
3.	Gujarat	Rajkot MC (Scheme No. 18881) under VAMBAY	21/May/2009	11.60	2.90	2.90	0.00	1160		
4.	Gujarat	Vadodara MC (Scheme No. 18021) under VAMBAY	21/May/2009	0.88	0.22	0.22	0.00	86		
5.	Gujarat	Vadodara MC Scheme No. 18021) under VAMBAY	21/May/2009	5.76	1.92	1.92	0.00	768		
6.	Jammu and Kashmir	DLB, Kashmir (Scheme No. 18064) under VAMBAY	21/May/2009	1.58	0.66	0.66	0.00	292		
7.	Jammu and Kashmir	Srinagar DA (Scheme No. 18632) under VAMBAY	21/May/2009	4.64	0.71	0.71	0.00	316		
8.	Manipur	Manipur MUDA (Scheme No. 18884) under VAMBAY	21/May/2009	1.26	0.32	0.32	0.00	140		

1	2	3	4	5	6	7	8	9	10	11
9.	Nagaland	Nagaland SUDA (Scheme No. 18885) under VAMBAY	21/May/2009	2.39	0.60	0.60	0.00	265		
10.	Tamil Nadu	TNSCB (Scheme No. 18496) under VAMBAY	21/May/2009	20.09	3.43	3.43	0.00	1443		1443
11.	West Bengal	Kolkata (VAMBAY)	21/May/2009	0.64	0.15	0.15	0.00	75		
12.	Rajasthan	Phalodi	15/July/2009	23.27	13.79	6.90	0.00	764	508	99
13.	Rajasthan	Pokaran	15/July/2009	21.83	12.20	6.10	0.00	787	495	77
14.	Rajasthan	Takhatgarh	15/July/2009	16.69	9.25	4.63	0.00	635	307	
15.	Jammu and Kashmir	Baramula, Phase-II	11/Nov./2009	3.47	3.12	1.56	0.00	0		
16.	Jammu and Kashmir	Hajan	11/Nov./2009	0.75	0.68	0.34	0.00	0		
17.	Jammu and Kashmir	Handwara, Phase-II	11/Nov./2009	1.77	1.59	0.80	0.00	0		
18.	Jammu and Kashmir	Kulgam, Phase-II	11/Nov./2009	2.24	2.01	1.01	0.00	0		
19.	Jammu and Kashmir	Magam, Phase-II	11/Nov./2009	0.84	0.76	0.38	0.00	0		
20.	Jammu and Kashmir	Mattan, Phase-II	11/Nov./2009	0.63	0.57	0.28	0.00	0		
21.	Jammu and Kashmir	Ramnagar, Phase-II	11/Nov./2009	2.24	2.02	1.01	0.00	0		
22.	Jammu and Kashmir	Reasi, Phase-II	11/Nov./2009	2.72	1.39	0.70	0.00	0		

1	2	3	4	5	6	7	8	9	10	11
23.	Jammu and Kashmir	Shupiyan, Phase-II	11/Nov./2009	1.43	1.29	0.64	0.00	0		
24.	Jammu and Kashmir	Sopore, Phase-II	11/Nov./2009	3.41	3.07	1.53	0.00	0		
25.	Uttar Pradesh	Sewarhi	19/Nov./2009	2.00	1.36	1.36	1.02	81	73	
26.	Uttar Pradesh	Sewarhi	19/Nov./2009	2.00	1.32	1.32	0.99	100	81	
27.	Sikkim	Singtam	18/Dec./2009	19.91	17.92	8.96	0.00	39	39	
28.	Tripura	Sonamura	18/Dec./2009	8.29	7.11	7.11	5.33	820	448	372
29.	Tripura	Udaipur	18/Dec./2009	8.15	7.00	3.50	5.25	745	159	101
30.	Rajasthan	Bhinmal	27/Jan./2010	10.59	5.38	2.69	0.00	639	393	2
31.	Rajasthan	Sanchole	27/Jan./2010	9.47	5.31	2.66	0.00	390	99	7
32.	Uttarakhand	Jaspur-I	27/Jan./2010	6.30	4.06	3.05	3.05	192	68	
33.	Uttarakhand	Landaura Phase-I	27/Jan./2010	10.10	6.33	4.74	4.74	264	95	
34.	Madhya Pradesh	Chandameta-Butaria	08/Feb./2010	6.76	4.29	2.15	0.00	212		
35.	Madhya Pradesh	Harrai	08/Feb./2010	3.39	1.98	0.99	0.00	139		
36.	Uttarakhand	Lalkuan	06/Feb./2010	3.59	2.40	1.80	1.80	100	100	
37.	Uttarakhand	Mahua Dabra Haripura	08/Feb./2010	9.25	5.59	5.59	4.19	266	93	173
38.	Uttarakhand	Pithoragarh	08/Feb./2010	10.96	6.26	6.26	4.70	200	91	120
39.	Uttarakhand	Dineshpur	08/Feb./2010	11.78	6.99	3.50	0.00	387	187	77
40.	Uttarakhand	Mahua Khera Ganj	08/Feb./2010	11.87	6.93	6.93	5.19	403	198	84

1	2	3	4	5	6	7	8	9	10	11
41.	Uttarakhand	Kashipur	08/Feb./2010	11.96	6.97	3.48	0.00	428	126	176
42.	Dadra and Nagar Haveli	Silvassa, Phase-II	16/Feb./2010	5.24	2.89	1.45	0.00	144		
43.	Kerala	Aluva	16/Feb./2010	0.58	0.43	0.43	0.32	90	10	66
44.	Kerala	Chalakydy	16/Feb./2010	3.81	2.65	1.32	0.00	534	69	312
45.	Kerala	Cherthala	16/Feb./2010	4.82	3.45	1.72	0.00	454	105	165
46.	Kerala	Vadakara	16/Feb./2010	0.87	0.61	0.30	0.00	62	12	26
47.	Kerala	Varkala	16/Feb./2010	8.72	6.19	3.09	0.00	661	35	279
48.	Uttarakhand	Mussoori	16/Feb./2010	5.10	2.67	1.33	0.00	96	34	
49.	Uttarakhand	Kaladungi	16/Feb./2010	10.48	6.37	6.37	4.78	290	136	154
50.	Madhya Pradesh	Khargone	22/Feb./2010	4.91	2.85	1.43	0.00	200	100	
51.	Madhya Pradesh	Mandsaur	22/Feb./2010	12.50	7.28	3.64	0.00	500	150	
52.	Madhya Pradesh	Rewa	22/Feb./2010	6.67	3.73	1.92	0.00	248		
53.	Madhya Pradesh	Satna	22/Feb./2010	7.33	4.44	2.22	0.00	270	270	
54.	Madhya Pradesh	Singrauli	22/Feb./2010	7.33	4.29	2.14	0.00	300	100	
55.	Odisha	Cuttack, Phase-II	22/Feb./2010	16.99	9.45	4.72	0.00	456		
56.	Uttarakhand	Champawat	22/Feb./2010	3.81	2.15	1.07	0.00	73	23	
57.	Uttarakhand	Kichha	22/Feb./2010	5.63	3.42	2.56	2.56	159	35	51
58.	Uttarakhand	Almora	22/Feb./2010	8.33	4.22	2.11	0.00	217	159	
59.	Uttarakhand	Haldwani-cum-Kathgodam	22/Feb./2010	11.85	5.95	2.97	0.00	422	158	

1	2	3	4	5	6	7	8	9	10	11
60.	Uttarakhand	Haldwani-cum-Kathgodam	22/Feb./2010	13.47	6.51	3.26	0.00	501	156	
61.	Kerala	Changanassery, Phase-II	05/Mar./2010	9.64	6.44	3.22	0.00	850	32	407
62.	Kerala	Irinjalakuda, Phase-II	05/Mar./2010	3.78	2.52	1.26	0.00	394	62	153
63.	Kerala	Kalpetta	05/Mar./2010	1.72	1.18	0.59	0.00	78	8	48
64.	Kerala	Kanhangad, Phase-I	05/Mar./2010	5.53	4.13	2.06	0.00	855	561	7
65.	Kerala	Kodungallur	05/Mar./2010	5.69	3.48	1.74	0.00	285	81	74
66.	Kerala	Kottayam	05/Mar./2010	7.77	5.34	2.67	0.00	831	94	249
67.	Kerala	Mattannur, Phase-II	05/Mar./2010	6.76	4.74	2.37	0.00	620	120	342
68.	Kerala	Ottappalam, Phase-II	05/Mar./2010	6.65	4.64	2.32	0.00	619	92	392
69.	Kerala	North Paravur, Phase-II	05/Mar./2010	5.85	4.06	4.06	3.05	743	123	418
70.	Kerala	Payyannur	05/Mar./2010	3.54	2.30	1.15	0.00	314	33	82
71.	Kerala	Thrissur	05/Mar./2010	4.86	3.14	1.57	0.00	246		
72.	Tamil Nadu	Aruppukkottai	05/Mar./2010	20.89	15.30	15.30	11.48	879	218	661
73.	Uttar Pradesh	Ballia	05/Mar./2010	9.07	5.67	2.83	0.00	313	135	
74.	Uttar Pradesh	Ghazipur	05/Mar./2010	11.99	7.48	3.74	0.00	420	78	
75.	Uttar Pradesh	Gorakhpur (Phase-II)	05/Mar./2010	17.44	10.79	5.40	0.00	628	150	
76.	Uttar Pradesh	Kishni	05/Mar./2010	21.04	13.06	6.53	0.00	748	403	
77.	Uttar Pradesh	Mahrajanj	05/Mar./2010	11.42	7.10	3.55	0.00	399	183	
78.	Uttar Pradesh	Mirzapur City	05/Mar./2010	25.52	16.31	16.31	12.24	853	426	318

1	2	3	4	5	6	7	8	9	10	11
79.	Uttar Pradesh	Nuriya Husainpur	05/Mar./2010	25.37	15.76	15.76	11.82	886	238	200
80.	Uttar Pradesh	Parsadepur	05/Mar./2010	34.50	21.78	21.78	16.34	1028	250	350
81.	Uttarakhand	Vikasnagar	05/Mar./2010	3.34	2.17	2.17	1.63	194	142	
82.	Uttarakhand	Manglaur	05/Mar./2010	13.45	6.47	3.23	0.00	461	146	
83.	Bihar	Araria	30/Mar./2010	21.26	11.13	5.56	0.00	728		
84.	Bihar	Madhepura, Phase-II	30/Mar./2010	20.32	9.99	4.99	0.00	776		
85.	Bihar	Munger	30/Mar./2010	20.19	8.55	4.28	0.00	868		
86.	Bihar	Saharsa	30/Mar./2010	19.33	8.84	4.42	0.00	820		
87.	Manipur	Bishnupur	30/Mar./2010	6.15	4.73	4.73	3.55	375	375	
88.	Manipur	Kakching Khunou	30/Mar./2010	8.64	6.61	6.61	4.96	548	548	381
89.	Uttarakhand	Jaspur-II	30/Mar./2010	1.57	0.94	0.94	0.70	48	4	44
90.	Uttarakhand	Landaura, Phase-II	30/Mar./2010	2.58	1.26	1.26	0.95	100	34	62
Year 2010-2011										
91.	Uttar Pradesh	Bulandshahar	25/May/2010	23.87	14.85	7.42	0.00	750	345	
92.	Uttar Pradesh	Lalganj	25/May/2010	9.62	6.31	3.15	0.00	246	83	60
93.	Jammu and Kashmir	Badgam	05/Aug./2010	0.75	0.67	0.34	0.00	0		
94.	Jammu and Kashmir	Ganderbal	05/Aug./2010	1.34	1.20	0.60	0.00	0		

1	2	3	4	5	6	7	8	9	10	11
95.	Jammu and Kashmir	Sumbal	05/Aug./2010	1.66	1.49	0.75	0.00	0		
96.	Jharkhand	Chatra	05/Aug./2010	19.83	11.72	5.86	0.00	932	130	
97.	Jharkhand	Seraikela	05/Aug./2010	27.69	16.15	8.07	0.00	1353		
98.	Rajasthan	Anupgarh	05/Aug./2010	16.39	10.75	5.37	0.00	592	297	
99.	Rajasthan	Banswara	05/Aug./2010	4.23	2.66	1.33	0.00	217	121	24
100.	Rajasthan	Chittaurgarh, Phase-II	05/Aug./2010	10.93	7.33	3.66	0.00	433	186	
101.	Rajasthan	Nimbahera	05/Aug./2010	11.06	7.59	3.79	0.00	457	355	
102.	Uttar Pradesh	Sandila	05/Aug./2010	8.00	4.68	2.34	0.00	252	112	
103.	Rajasthan	Kaithoon	26/Aug./2010	5.06	3.45	1.73	0.00	327	151	
104.	Rajasthan	Rawatsar	26/Aug./2010	30.69	18.51	9.26	0.00	1398	471	90
105.	Rajasthan	Sumerpur	26/Aug./2010	10.36	6.64	3.32	0.00	529	248	4
106.	Rajasthan	Jaisalmer, Phase-II	29/Sep./2010	32.81	21.87	10.94	0.00	1497	580	
107.	Rajasthan	Pilibanga	29/Sep./2010	6.41	4.27	2.14	0.00	244	163	
108.	Rajasthan	Pindwara	29/Sep./2010	13.26	8.00	4.00	0.00	686	385	
109.	Maharashtra	Murtijapur	14/Dec./2010	24.56	15.83	7.91	0.00	1003	194	
110.	Rajasthan	Kekri	14/Dec./2010	18.60	12.77	6.38	0.00	871	157	
111.	Rajasthan	Rawatbhata	14/Dec./2010	36.55	25.16	12.58	0.00	1439	580	
112.	Rajasthan	Sangod	14/Dec./2010	9.01	6.09	3.04	0.00	442	95	

1	2	3	4	5	6	7	8	9	10	11
113.	Rajasthan	Tonk, Phase-II	14/Dec./2010	9.45	5.97	2.99	0.00	384		
114.	Jharkhand	Mihijam	17/Jan./2011	27.07	15.48	7.74	0.00	1391		
115.	Rajasthan	Bhadra	17/Jan./2011	37.69	24.25	12.12	0.00	1332	808	
116.	Rajasthan	Bilara	17/Jan./2011	13.96	9.35	4.68	0.00	574	179	15
117.	Rajasthan	Chhoti Sadri	17/Jan./2011	9.22	6.20	3.10	0.00	380	73	
118.	Uttar Pradesh	Akrampur	17/Jan./2011	12.88	6.99	3.49	0.00	345	125	
119.	Uttar Pradesh	Bachhrawan	17/Jan./2011	11.40	7.02	3.51	0.00	284	78	50
120.	Uttar Pradesh	Faizabad (Phase-II)	17/Jan./2011	41.95	25.31	12.65	0.00	1197	808	149
121.	Uttar Pradesh	Koeripur	17/Jan./2011	6.08	3.63	1.82	0.00	180	65	
122.	Uttar Pradesh	Maunath Bhanjan	17/Jan./2011	19.22	10.73	5.37	0.00	479	347	
123.	Uttar Pradesh	Rae Bareli	17/Jan./2011	37.38	22.42	11.21	0.00	1031	420	181
124.	Uttar Pradesh	Thakurdwara	17/Jan./2011	29.26	15.20	7.60	0.00	846	304	120
125.	Rajasthan	Kota, Phase-II	09/Feb./2011	28.58	15.14	7.57	0.00	845	845	
126.	Punjab	Baretta, Phase-I	22/Feb./2011	19.75	7.91	3.96	0.00	400		
127.	Punjab	Baretta, Phase-II	22/Feb./2011	12.14	4.86	2.48	0.00	240		
128.	Punjab	Bathinda, Phase-I	22/Feb./2011	26.32	9.89	4.94	0.00	592		
129.	Punjab	Bathinda, Phase-II	22/Feb./2011	59.85	23.27	11.64	0.00	1328		
130.	Punjab	Bhikhi (Ward-5)	22/Feb./2011	5.02	2.42	1.21	0.00	64		
131.	Punjab	Bhikhi (Ward-12)	22/Feb./2011	15.01	5.91	2.96	0.00	302		

1	2	3	4	5	6	7	8	9	10	11
132.	Punjab	Budhiada	22/Feb./2011	17.92	6.90	3.45	0.00	384		
133.	Punjab	Mansa	22/Feb./2011	12.99	5.37	2.68	0.00	240		
134.	Punjab	Mour	22/Feb./2011	30.47	11.74	5.87	0.00	672		
135.	Punjab	Sardulgarh, Phase-I	22/Feb./2011	34.52	14.08	7.04	0.00	704		
136.	Punjab	Sardulgarh, Phase-II	22/Feb./2011	19.03	7.41	3.71	0.00	400		
137.	Himachal Pradesh	Sarkaghat	2S/Feb./2011	7.39	5.08	2.54	0.00	130		
138.	Himachal Pradesh	Sundarnagar	25/Feb./2011	9.99	6.63	3.32	0.00	208		
139.	Uttar Pradesh	Pipiganj	25/Feb./2011	19.02	11.29	5.65	0.00	544	266	
140.	Uttar Pradesh	Rae Bareli	25/Feb./2011	19.19	12.08	6.04	0.00	429	155	
141.	Uttar Pradesh	Ghiraur	04/Mar./2011	16.10	9.62	4.81	0.00	450	31	
142.	Uttar Pradesh	Musafirkhana	04/Mar./2011	15.86	9.91	4.95	0.00	534	100	
143.	Uttar Pradesh	Padrauna	04/Mar./2011	29.94	17.73	8.87	0.00	912	170	
144.	Jammu and Kashmir	Arnia	10/Mar./2011	2.81	2.08	1.04	0.00	124		
145.	Jammu and Kashmir	Bhaderwah	10/Mar./2011	2.45	1.83	0.91	0.00	103		
146.	Jammu and Kashmir	Billawar	10/Mar./2011	3.53	2.54	1.27	0.00	175		
147.	Jammu and Kashmir	Chak Malal	10/Mar./2011	2.12	1.57	0.78	0.00	92		
148.	Jammu and Kashmir	Chenani	10/Mar./2011	2.38	1.77	0.88	0.00	103		

1	2	3	4	5	6	7	8	9	10	11
149.	Jammu and Kashmir	Duru-Verinag	10/Mar./2011	2.49	1.94	0.97	0.00	82		
150.	Jammu and Kashmir	Kukernag	10/Mar./2011	2.63	2.07	1.03	0.00	83		
151.	Jammu and Kashmir	Rajauri	10/Mar./2011	3.34	2.49	1.25	0.00	140		
152.	Jammu and Kashmir	Uri	10/Mar./2011	1.55	1.21	0.60	0.00	51		
153.	Bihar	Barh	28/Mar./2011	34.66	15.42	7.71	0.00	1154		
154.	Bihar	Forbesganj	28/Mar./2011	21.53	9.02	4.51	0.00	870		
155.	Bihar	Gaya	28/Mar./2011	44.59	19.18	0.00	0.00	1747		
156.	Bihar	Jamui	28/Mar./2011	25.30	11.17	5.58	0.00	960		
157.	Bihar	Kishanganj, Phase-II	28/Mar./2011	30.55	12.62	6.31	0.00	1255		
158.	Jammu and Kashmir	Leh	28/Mar./2011	9.85	8.86	4.43	0.00	0		
159.	Madhya Pradesh	Diken	28/Mar./2011	3.82	2.36	1.18	0.00	124		
160.	Madhya Pradesh	Mahidpur	28/Mar./2011	8.38	5.93	2.97	0.00	441		
161.	Madhya Pradesh	Singoli	28/Mar./2011	3.69	2.28	1.14	0.00	120		
162.	Madhya Pradesh	Amarwara	30/Mar./2011	6.57	3.82	1.91	0.00	274		
163.	Madhya Pradesh	Jirapur	30/Mar./2011	4.00	2.39	1.19	0.00	145		
164.	Odisha	Patnagarh	30/Mar./2011	4.11	2.72	1.36	0.00	159		
165.	Odisha	Phulbani	30/Mar./2011	4.06	2.70	1.35	0.00	157		

1	2	3	4	5	6	7	8	9	10	11
Year 2011-2012										
166.	Madhya Pradesh	Chaurai	27/April/2011	5.73	3.98	1.99	0.00	266		
167.	Madhya Pradesh	Pandhurna	27/April/2011	3.00	2.08	1.04	0.00	140		
168.	Maharashtra	Ashta, Phase-II	30/May/2011	17.23	11.64	0.00	0.00	950	470	
169.	Maharashtra	Balapur	30/May/2011	40.38	24.12	12.06	0.00	1652	300	
170.	Maharashtra	Bhandara, Phase-II	30/May/2011	38.75	26.44	0.00	0.00	1544		
171.	Maharashtra	Buldana, Phase-II	30/May/2011	37.11	19.90	9.95	0.00	1395		
172.	Maharashtra	Diogras	30/May/2011	22.06	13.87	0.00	0.00	952		
173.	Maharashtra	Jalgaon City	30/May/2011	11.37	7.27	3.64	0.00	472		
174.	Maharashtra	Kagal	30/May/2011	24.10	16.64	8.32	0.00	1002	252	
175.	Maharashtra	Mowad	30/May/2011	8.09	5.02	0.00	0.00	378	162	3
176.	Maharashtra	Narkhed, Phase-II	30/May/2011	38.66	25.67	0.00	0.00	1603		
177.	Maharashtra	Narkhed, Phase-III	30/May/2011	26.65	17.50	0.00	0.00	1189		
178.	Maharashtra	Patur	30/May/2011	14.62	8.81	0.00	0.00	572		
179.	Maharashtra	Satara	30/May/2011	36.78	22.19	11.09	0.00	1473		
180.	Maharashtra	Shahada	30/May/2011	33.91	18.58	9.29	0.60	1020		
181.	Maharashtra	Shirdi	30/May/2011	7.74	4.84	2.42	0.00	376		
182.	Maharashtra	Tirora, Phase-III	30/May/2011	17.95	11.88	5.94	0.00	900	207	10
183.	Maharashtra	Tirora, Phase-IV	30/May/2011	21.91	14.80	7.40	0.00	948	213	1
184.	Uttar Pradesh	Bilaria Ganj	30/May/2011	4.68	2.53	1.26	0.00	125	123	

1	2	3	4	5	6	7	8	9	10	11
185.	Uttar Pradesh	Bugrasi, Phase-II	30/May/2011	9.26	4.99	2.50	0.00	239	35	
186.	Uttar Pradesh	Duddhi	30/May/2011	15.48	8.05	4.03	0.00	451	145	
187.	Uttar Pradesh	Hastinapur, Phase-II	30/May/2011	13.18	7.66	3.83	0.00	806	45	
188.	Uttar Pradesh	Khurja	30/May/2011	6.89	4.32	2.16	0.00	119	15	
189.	Uttar Pradesh	Mujaffamagar (03 slums)	30/May/2011	10.44	6.15	3.08	0.00	255	50	
190.	Madhya Pradesh	Jeeran	10/June/2011	3.77	2.31	1.16	0.00	126		
191.	Madhya Pradesh	Ratangarh	10/June/2011	4.18	2.59	1.29	0.00	135		
192.	Maharashtra	Chalisingaon	10/June/2011	39.95	23.60	0.00	0.00	1392		
193.	Maharashtra	Dondaicha Warwade, Phase-III	10/June/2011	27.00	16.88	0.00	0.00	1100	500	
194.	Maharashtra	Nandurbar	10/June/2011	27.02	15.22	0.00	0.00	1176	372	
195.	Maharashtra	Rahata	10/June/2011	15.98	9.11	4.55	0.00	672		
196.	Maharashtra	Chopda Phase-II	17/June/2011	21.07	12.23	6.11	0.00	630		
197.	Gujarat	Chorwad	21/Oct./2011	28.17	15.78	7.89	0.00	1088		
198.	Gujarat	Chotila	21/Oct./2011	5.61	3.17	1.59	0.00	240		
199.	Gujarat	Veraval-Patan	21/Oct./2011	24.01	13.28	6.64	0.00	960		
200.	Maharashtra	Tuljapur	21/Oct./2011	25.06	13.21	6.60	0.00	920		
201.	Maharashtra	Umri	21/Oct./2011	16.09	9.34	4.67	0.00	656	256	
202.	Goa	Cuncolim	09/Nov./2011	4.10	1.40	0.70	0.00	70		

1	2	3	4	5	6	7	8	9	10	11
203.	Gujarat	Karjan	09/Nov./2011	12.28	6.52	3.26	0.00	512		
204.	Gujarat	Kutiana	09/Nov./2011	11.90	6.73	3.37	0.00	608		
206.	Gujarat	Morbi	09/Nov./2011	27.52	15.53	7.76	0.00	1008		
206.	Gujarat	Santrampur	09/Nov./2011	5.38	3.05	1.53	0.00	272		
207.	Gujarat	Anand	24/Nov./2011	11.64	6.16	3.08	0.00	464		
208.	Gujarat	Dehgam	24/Nov./2011	7.45	4.45	2.23	0.00	256		
209.	Gujarat	Kodinar	24/Nov./2011	13.76	7.92	3.96	0.00	512		
210.	Gujarat	Padra	24/Nov./2011	4.14	2.25	1.12	0.00	168		
211.	Gujarat	Idar	29/Dec./2011	24.72	13.99	6.99	0.00	1056		
212.	Māharashtra	Ahmednagar	29/Dec./2011	13.21	8.12	4.06	0.00	480		
213.	Rajasthan	Kota, Phase-III	20/Jan./2012	33.91	13.34	6.67	0.00	752		
214.	Madhya Pradesh	Tendukheda	28/Feb./2012	6.75	3.68	0.00	0.00	256		
215.	Rajasthan	Anta	28/Feb./2012	27.62	11.61	5.81	0.00	963		
216.	Rajasthan	Deshnok	28/Feb./2012	16.20	9.29	4.65	0.00	391		
217.	Rajasthan	Jodhpur, Phase-III	28/Feb./2012	12.58	5.51	2.75	0.00	373	48	
218.	Rajasthan	Phalodi, Phase-II	28/Feb./2012	25.45	11.00	5.50	0.00	626		
219.	Rajasthan	Pipar	28/Feb./2012	24.76	12.73	6.36	0.00	654		
220.	Rajasthan	Sheoganj	28/Feb./2012	16.03	7.03	3.51	0.00	489		

1	2	3	4	5	6	7	8	9	10	11
221.	Tamil Nadu	Sattur	28/Feb./2012	6.58	4.57	2.28	0.00	341		
222.	Tamil Nadu	Rasipuram	28/Feb./2012	3.34	2.37	1.18	0.00	136		
223.	Tamil Nadu	Palani	28/Feb./2012	16.36	11.11	5.56	0.00	874		
224.	Tamil Nadu	Kulithalal	28/Feb./2012	7.41	5.34	2.67	0.00	306		
225.	Odisha	Joda	02/Mar./2012	4.87	3.05	1.52	0.00	174		
226.	Odisha	Boudhgarh	02/Mar./2012	3.81	2.51	1.25	0.00	149		
227.	Odisha	Kuchinda NAC/Sambalpur	02/Mar./2012	4.58	3.04	1.52	0.00	177		
228.	Odisha	Jagatsinghpur	02/Mar./2012	4.19	2.78	1.39	0.00	162		
229.	Rajasthan	Mangrol	02/Mar./2012	23.40	12.40	6.20	0.00	476		
230.	Rajasthan	Ramganj Mandi	02/Mar./2012	2.69	1.48	0.74	0.00	75		
231.	Rajasthan	Sardarsalar	02/Mar./2012	49.44	21.47	10.74	0.00	1802		
232.	Rajasthan	Shahpura	02/Mar./2012	11.16	5.25	2.63	0.00	317		
233.	Maharashtra	Ahmedpur	06/Mar./2012	3.38	2.04	0.00	0.00	81		
234.	Maharashtra	Ernadol	06/Mar./2012	9.65	5.69	0.00	0.00	288		
235.	Maharashtra	Vita	06/Mar./2012	13.77	6.10	0.00	0.00	396		
236.	Tamil Nadu	Chinnamanur	06/Mar./2012	15.82	10.48	5.24	0.00	950		
237.	Tamil Nadu	Uslampatti	06/Mar./2012	10.02	6.86	3.43	0.00	460		
238.	Madhya Pradesh	Malhargarh	13/Mar./2012	4.40	2.55	1.27	0.00	144		

1	2	3	4	5	6	7	8	9	10	11
239.	Maharashtra	Ahmednagar	13/Mar./2012	12.36	6.93	0.00	0.00	372		
240.	Maharashtra	Chikhali	13/Mar./2012	45.94	22.64	0.00	0.00	1924		
241.	Maharashtra	Dondaicha-Warwade	13/Mar./2012	17.47	10.53	0.00	0.00	596		
242.	Maharashtra	Lonar	13/Mar./2012	23.53	13.17	0.00	0.00	606		
243.	Maharashtra	Washim	13/Mar./2012	25.72	14.35	0.00	0.00	699		
244.	Tamil Nadu	Paramakudi	13/Mar./2012	7.15	4.54	2.27	0.00	520		
243.	Tamil Nadu	Periyakulam	13/Mar./2012	2.16	1.42	0.71	0.00	118		
246.	Tamil Nadu	Vellore	13/Mar./2012	10.94	6.76	3.38	0.00	513		
247.	Tamil Nadu	Hosur	13/Mar./2012	13.39	9.27	4.64	0.00	608		
248.	Haryana	Jagadhri, Phase-II	20/Mar./2012	5.94	4.76	0.00	0.00	0		
249.	Haryana	Yamunanagar, Phase-II	20/Mar./2012	6.37	5.10	0.00	0.00	0		
250.	Haryana	Ambala City, Phase-II	20/Mar./2012	5.94	4.70	0.00	0.00	0		
251.	Haryana	Ambala Sadar, Phase-II	20/Mar./2012	6.15	4.87	0.00	0.00	0		
252.	Haryana	Naraingarh, Phase-II	20/Mar./2012	5.18	4.11	0.00	0.00	0		
253.	Maharashtra	Khamgaon-2	20/Mar./2012	22.24	12.99	0.00	0.00	710		
254.	Maharashtra	Murtizapur	20/Mar./2012	21.34	12.53	0.00	0.00	620		
255.	Maharashtra	Panchgani	20/Mar./2012	4.33	2.08	0.00	0.00	76		
256.	Maharashtra	Talhara	20/Mar./2012	27.54	14.59	0.00	0.00	945		

1	2	3	4	5	6	7	8	9	10	11
257.	Uttarakhand	Rudrapur	20/Mar./2012	16.27	7.35	0.00	0.00	378		
258.	Maharashtra	Dhule, Phase-II	23/Mar./2012	34.96	20.61	0.00	0.00	1200		
259.	Maharashtra	Malegaon, Phase-17	23/Mar./2012	53.44	23.23	0.00	0.00	1440		
260.	Maharashtra	Malegaon, Phase-18	23/Mar./2012	51.96	22.15	0.00	0.00	1440		
261.	Maharashtra	Malegaon, Phase-19	23/Mar./2012	53.05	22.94	0.00	0.00	1440		
262.	Bihar	Barh Phase-II	28/Mar./2012	20.30	10.69	5.34	0.00	500		
263.	Bihar	Belsand	28/Mar./2012	50.55	20.87	10.43	0.00	1487		
264.	Bihar	Mokama	28/Mar./2012	69.54	34.25	17.13	0.00	1950		
265.	Bihar	Nabi Nagar	28/Mar./2012	43.67	21.70	10.85	0.00	1277		
266.	Bihar	Naubat Pur	28/Mar./2012	49.07	22.21	11.11	0.00	1500		
267.	Bihar	Purnia Phase-II	28/Mar./2012	50.87	22.65	11.33	0.00	1615		
268.	Bihar	Thakurganj	28/Mar./2012	42.04	18.54	9.27	0.00	1352		
269.	Haryana	Hisar Phase-II	28/Mar./2012	17.93	12.88	0.00	0.00	195		
270.	Haryana	Kalka Phase-II	28/Mar./2012	0.98	0.71	0.00	0.00	0		
271.	Haryana	Pinjore Phase-II	28/Mar./2012	0.83	0.60	0.00	0.00	0		
272.	Himachal Pradesh	Sarkaghat, Phase-II	28/Mar./2012	2.39	1.30	0.00	0.00	89		
273.	Madhya Pradesh	Pipliyamandi	28/Mar./2012	2.73	1.64	0.00	0.00	88		
274.	Maharashtra	Achalpur Phase-II	28/Mar./2012	33.24	18.96	0.00	0.00	1165		

1	2	3	4	5	6	7	8	9	10	11
275.	Maharashtra	Malegaon (Phase-16)	28/Mar./2012	55.60	24.21	0.00	0.00	1440		
276.	Maharashtra	Mehkar	28/Mar./2012	52.20	28.57	0.00	0.00	1584		
277.	Manipur	Thoubal Phase-II	28/Mar./2012	26.83	19.85	0.00	0.00	1385		
278.	Mizoram	Lawngtlai	28/Mar./2012	6.20	4.01	0.00	0.00	200		
279.	Mizoram	Saitual	28/Mar./2012	7.30	5.12	0.00	0.00	300		
280.	Mizoram	Saiha	28/Mar./2012	3.30	2.14	0.00	0.00	100		
281.	Nagaland	Medziphema	28/Mar./2012	15.00	9.73	0.00	0.00	350		
282.	Nagaland	Tseminyu	28/Mar./2012	15.00	9.97	0.00	0.00	320		
283.	Punjab	Batala	28/Mar./2012	11.65	7.65	3.82	0.00	383		
284.	Punjab	Jalalabad	28/Mar./2012	12.04	4.46	2.23	0.00	542		
285.	Rajasthan	Begun (Chittorgarh)	28/Mar./2012	22.71	12.57	0.00	0.00	529		
Total				4262.28	2372.25	966.85	111.23	152385	22268	8679

Illegal Construction

1441. SHRI YASHVIR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has taken note of illegal construction of around one thousand apartments in Okhla area in Delhi on protected land of Yamuna river by builders in connivance with the officials of the Delhi Development Authority (DDA); and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No illegal construction of around one thousand apartments in Okhla area in Delhi on protected land of Yamuna river by Builders has been reported on DDA acquired land.

(b) Does not arise in view of answer at (a) above.

Recovery of Historical Artifacts

1442. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of CULTURE be pleased to state:

(a) whether many valuable historical artifacts which were taken away before independence are still in the possession of the United Kingdom (U.K.) Government;

(b) if so, the details of such artifacts;

(c) whether any archaeological survey on the basis of our historical reference has been conducted recently in this regard;

(d) whether the Government has constituted a Committee to identify the artifacts to be brought back from the U.K.; and

(e) if so, the action plan of the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam.

(b) Details of such artifacts are not available with Archaeological Survey of India.

(c) and (d) No, Madam.

(e) Does not arise.

Utilisation of Funds by CPWD

1443. SHRI ABDUL RAHMAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Central Public Works Department (CPWD) spent most of its budgetary allocation only during the last quarter of every financial year;

(b) if so, the details thereof during each of the last three years; and

(c) the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) No, Madam. Only during the financial year 2010-11 more expenditure was incurred in the last quarter on account of an additional grant of Rs. 211.24 crore sanctioned in the final batch of Supplementary Demand for Grants for the year 2010-11.

Slum Dwellers and Urban Poor

1444. SHRI SANJAY DINA PATIL: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of the scheme implemented for slum dwellers and urban poor;

(b) the cities selected under these schemes;

(c) whether the funds sanctioned under these schemes has reportedly been diverted by the State Governments;

(d) if so the details thereof; and

(e) the action/steps taken by the Government and for proper utilisation of funds?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The Ministry of Housing and Urban Poverty Alleviation is implementing the following schemes for slum dwellers and urban poor across the country:—

- (i) Under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) launched on 3rd December, 2005 the Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programmes (IHSDP) are being implemented which focus on basic services to the urban poor and integrated development of slums. Under BSUP 65 select cities in the country are covered and the remaining cities are covered under IHSDP. Under BSUP scheme, 527 projects have been approved with total project cost of Rs. 30188.69 crores for construction of 1017252 Dwelling Units (DUs). Under IHSDP scheme, 1084 projects in 928 cities have been approved with total project cost of Rs. 12048.50 crores for construction of 570951 Dwelling Units (DUs).
- (ii) Swarna Jayanti Shahari Rozgar Yojana (SJSRY) aims at providing gainful employment to the urban unemployed and under-employed poor, through encouraging the setting up of self-employment ventures by the urban poor living below the poverty line skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets. This scheme is applicable to all cities and towns in the country.
- (iii) In pursuance of the Government's vision of

creating a Slum-free India, a new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. Under the Scheme financial assistance is being provided to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment and for creation of affordable housing stock. The scheme is expected to cover above 250 cities, across the entire country by the end of 12th Plan (2017). The States would be required to include all the mission cities of JNNURM, preferably cities with more than 3 lakh population as per 2001 Census; and other smaller cities, with due consideration to the pace of growth of the city, of slums, predominance of minority population, and areas where property rights are assigned. Funds have been released to 34 States/UTs under Slum Free City Planning Scheme - the preparatory phase of Rajiv Awas Yojana. The list of 185 cities in which preparatory activities are being undertaken are as per Statement-I. In addition, 8 pilot projects with total project cost of Rs. 446.22 Crores involving Central Assistance of Rs. 197.09 Crores have been approved under RAY for construction of 8400 dwelling units. The first installment of Rs. 65.69 crores has been released to the concerned States as per Statement-II.

- (iv) The Affordable Housing in Partnership Scheme, which is intended to encourage public private partnerships for the creation of affordable housing stock has been dovetailed with RAY. Under this scheme, central support will be provided at the rate of Rs. 50,000 per unit of rental/affordable dwelling unit or 25% of the cost of civic infrastructure (external and internal), whichever is lower. Under this Scheme, which is applicable to all cities covered under

RAY, 8 projects have been sanctioned with a central assistance of Rs. 7.2 crore for construction of 5776 Affordable dwelling units.

- (v) To enable the urban poor to obtain credit for home loans at affordable rates, the Interest Subsidy Scheme for Housing the Urban Poor (ISHUP), which provides 5% interest subsidy on loans upto Rs. one lakh, is being implemented. This scheme has been dovetailed with

RAY. As on date, 10,215 beneficiaries have been benefited.

(c) and (d) No, Madam.

(e) For proper utilization of funds under these schemes, this Ministry is regularly monitoring the progress through quarterly/monthly physical and financial reports, periodic review meeting at State/regional/city level and field visits by Ministry's officers and monitoring agencies.

Statement-I

List of 185 cities

Sl. No.	Name of State/UT	Amount Released (Rs. in lakhs)/ Number of cities	Cities - Fund released for SFCP
1	2	3	4
1.	Andhra Pradesh	472.72 (11 cities) 2nd Installment of 969.40 lakhs released in March, 2011	1. Greater Hyderabad Mpl. Corp. (GHMC) 2. Greater Visakhapatnam Mpl. Corp. (GVMC) 3. Vijayawada 4. Tirupathi 5. Guntur 6. Nellore 7. Kurnool 8. Rajamundry 9. Warangal 10. Kakinada 11. Ramagundam
2.	Arunachal Pradesh	111.29 (2 cities)	12. Naharlagun 13. Itanagar

1	2	3	4
3.	Assam	76.34 (1 city)	14. Guwahati
4.	Bihar	191.59 (4 cities)	15. Patna
			16. Gaya-Bodhgaya
			17. Bhagalpur
			18. Muzaffarpur
5.	Chhattisgarh	182.88 (4 cities)	19. Bilai Nagar
			20. Raipur
			21. Bilaspur
			22. Korba
6.	Delhi	981.96 (DMC)	23. Municipal Corporation of Delhi Area
7.	Goa	111.70 (3 cities)	24. Mormugao
			25. Panaji
			26. Margao
8.	Gujarat	431.64 (8 cities)	27. Ahmedabad
			28. Surat
			29. Vadodara
			30. Rajkot
			31. Jamnagar
			32. Bhavnagar
			33. Bharuch
			34. Porbandar
9.	Haryana	151.3 (3 cities)	35. Faridabad
			36. Panipat
			37. Yamunanagar

1	2	3	4
10.	Himachal Pradesh	63.84 (1 city)	38. Shimla
11.	Jammu and Kashmir	236.80 (8 cities)	39. Jammu
			40. Srinagar
			41. Anathanag
			42. Udhampur
			43. Barahmulla
			44. Kathua
			45. Leh
			46. Kargil
12.	Jharkhand	206.11 (4 cities)	47. Jamshedpur
			48. Dhanbad
			49. Ranchi
			50. Bokaro Steel City
13.	Karnataka	400.4 (10 cities)	51. Bengalure
			52. Mysore
			53. Hubli-Dharwad
			54. Mangalore
			55. Belgaum
			56. Gulbarga
			57. Davanagere
			58. Bellary
			59. Shimoga
			60. Tumkur
14.	Kerala	263.31 (6 cities)	61. Kochi

1	2	3	4
			62. Thiruvananthapuram
			63. Kozhikode
			64. Kannur
			65. Kollam
			66. Thrissur
15.	Madhya Pradesh	288.25 (16 cities)	67. Indore
			68. Bhopal
			69. Jabalpur
			70. Gwalior
			71. Ujjain
			72. Sagar
			73. Burhanpur
			74. Dewas
			75. Khandwa
			76. Ratlam
			77. Rewa
			78. Satna
			79. Singrauli
			80. Murwara (Katni)
			81. Chhindwara
			82. Neemuch
16.	Maharashtra	944.67 (18 cities)	83. Greater Mumbai U.A.
			84. Pune U.A.
			85. Nagpur

1	2	3	4
			86. Nashik
			87. Aurangabad
			88. Solapur
			89. Bhiwandi
			90. Amravati
			91. Kolhapur
			92. Sangli-Miraj Kupwad
			93. Nanded-Waghala
			94. Malegaon
			95. Akola
			96. Jalgaon
			97. Ahmednagar
			98. Dhule
			99. Chandrapur
			100. Latur
17. Manipur		55.79 (1 city)	101. Imphal
18. Meghalaya		95.63 (1 city)	102. Shilong
19. Mizoram		467.07 (8 cities)	103. Aizwal
			104. Champhai
			105. Kolasib
			106. Laungtai
			107. Lunglei
			108. Mamit
			109. Saiha

1	2	3	4
			110. Serchhip
20.	Nagaland	108.03 (2 cities)	111. Kohima
			112. Dimapur
21.	Odisha	184.12 (6 cities)	113. Bhubaneswar
			114. Puri
			115. Cuttack
			116. Raurkela
			117. Brahmapur
			118. Sambalpur
22.	Puducherry	79.01 (2 cities)	119. Puducherry
			120. Ozhukari
23.	Punjab	583.34 (5 cities)	121. Ludhiana
			122. Amritsar
			123. Jalandhar
			124. Patiala
			125. Bhatinda
24.	Rajasthan	281.15 (8 cities)	126. Jaipur
			127. Jodhpur
			128. Kota
			129. Bikaner
			130. Ajmer
			131. Udaipur
			132. Bharatpur
			133. Alwar

1	2	3	4
25.	Sikkim	62.39 (5 cities)	134. Gangtok
			135. Jorethang
			136. Namchi
			137. Rangpo
			138. Singtam
26.	Tamil Nadu	480.14 (10 cities)	139. Chennai M. Corp.
			140. Coimbatore
			141. Madurai
			142. Tiruchirappalli
			143. Salem
			144. Tiruppur
			145. Tirunelveli
			146. Erode
			147. Vellore
			148. Tuticorin
27.	Tripura	54.68 (1 city)	149. Agartala
28.	Uttar Pradesh	733.17 (21 cities)	150. Kanpur
			151. Lucknow
			152. Agra M. Corp.
			153. Varanasi
			154. Meerut
			155. Allahabad
			156. Ghaziabad
			157. Bareilly

1	2	3	4
			158. Aligarh
			159. Moradabad
			160. Gorakhpur
			161. Jhansi MB
			162. Saharanpur
			163. Firozabad
			164. Muzaffarnagar
			165. Mathura
			166. Shahjahanpur
			167. Noida
			168. Rampur
			169. Etawah
			170. Kannauj
29.	Uttarakhand	114.63 (3 cities)	171. Dehradun
			172. Nainital
			173. Haridwar
30.	West Bengal	423.27 (4 cities)	174. Kolkata UA
			175. Asansol UA
			176. Siliguri
			177. Jalpaiguri
31.	Daman and Diu	58.06 (2 cities)	178. Daman
			179. Diu
32.	Dadra and Nagar Haveli	43.45 (2 cities)	180. Silvassa
			181. Amli

1	2	3	4
34.	Andaman and Nicobar Islands (UT)	76.18 (1 city)	182. Portblair
35.	Lakshadweep	15.00 (3 cities)	183. Amini 184. Kavaratti 185. Minicoy

Statement-II

State-wise details of approved Pilot Projects under RAY

Sl. No.	State	City	Total Dwelling Units	Total Project Cost (in Rs./Lakh)	1st instalment released (in Rs./Lakh)
1.	Andhra Pradesh	Hyderabad	1198	5874.59	741.59
2.	Odisha	Bhubaneshwar	1149	4476.61	606.86
3.	Madhya Pradesh	Gwalior	934	5715.52	842.03
4.		Sagar	780	3511.32	500.89
5.		Jabalpur	740	3694.58	557.65
6.		Indore	1463	8433.55	1242.85
7.	Rajasthan	Jaipur	1104	5729.2	919.9
8.	Kerala	Thiruvananthapuram	1032	7186.94	1157.39
Total			8400	44622.31	6569.16

Security to MLAs/MLCs

1445. SHRI RUDRAMADHAB RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Members of Legislative Assemblies/ Councils (MLAs/MLCs) of Delhi have sought personal security;

(b) if so, the reaction of the Government thereto;

(c) the expenditure incurred on providing security vehicles to public representatives, bollywood stars and sportspersons during each of the last three years and the current year State-wise and UT-wise;

(d) whether the Government plans to review the

security arrangements of former public representatives and other personalities; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):
(a) and (b) Information is being collected and will be laid on the Table of the House.

(c) Provision of security cover to any individual is primarily the responsibility of the State Governments concerned in whose jurisdiction the individual happens to be. Different Central/State security agencies are also involved in this task. As there is involvement of multiple agencies, it is difficult to estimate the expenditure involved in providing security.

(d) and (e) Security provided to individuals by the Central Government is subject to periodic review by High Level Committee constituted in the Ministry of Home Affairs and based on latest assessment of threat, the security provided is continued/withdrawn/upgraded/downgraded. State Government have similar mechanisms for periodic review of security provided by them.

Import of Raw Sugar

1446. SHRI SAMEER BHUJBAL:
SHRI A.K.S. VIJAYAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total quantum of raw sugar imported during the last three years and the current year along with the mills where the same was processed;

(b) whether problems were faced in processing of the said sugar in some States including Maharashtra;

(c) if so, the details thereof and the corrective steps taken thereon;

(d) whether the delay in release of imported sugar has led to a rise in the sugar prices;

(e) if so, the details thereof and the reasons therefor; and

(f) the steps taken to improve the availability and control the prices of sugar?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The total quantum of raw sugar imported during the last three years and the current year is given in the enclosed Statement-I. The mills where the same was processed is given in the enclosed Statement-II.

(b) and (c) The Uttar Pradesh based Sugar mills had faced problem in movement and processing of the raw sugar in the State as Government of Uttar Pradesh had put restrictions on transportation of sugar in the State during 2009-10 sugar season. No problem in processing of raw sugar was reported by other States including Maharashtra.

In order to resolve the difficulties of Uttar Pradesh Sugar mills in getting imported raw sugar processed in the State, the Department of Revenue vide its circular dated 12.01.2010 had prescribed a procedure for processing raw sugar on job work basis by other mills/refineries till 30.06.2010. Further, the Department of Revenue vide circular dated 10.02.2010 had permitted such importing sugar mills/refineries to make a onetime sale till 31.12.2010 of imported raw sugar stocks to other sugar mills/refineries for raw sugar imported till 30.06.2010. Meanwhile, the restrictions imposed by Uttar Pradesh Government were lifted on 19.02.2010.

(d) and (e) The price of sugar depends upon a number of factors like cost of raw material mainly sugarcane, conversion cost, domestic demand and supply situation, market sentiments, trend of international prices and production, etc. As such, it is not possible to indicate the impact of one factor alone on the rise in sugar prices during the period of impasse in Uttar Pradesh.

(f) The Central Government, during the period of 2008-09 and 2009-10, had taken a slew of measures to augment the availability of sugar and control its prices in the domestic market as indicated in Statement-III.

Similarly, the Central Government has taken following measures to improve the availability and control the prices of sugar during the current sugar season:—

- (i) The unsold non-levy quota of about 2 lac tonnes from April to June quarter was allowed on 13.07.2012 for sale in the open market upto 14.08.2012;
- (ii) Sugar mills have been directed to sell at least 70% of July-September quota by August, 2012 vide order dated 24.07.2012;
- (iii) Additional quota of 2.66 lac tonnes has been released on 27th July, 2012 to be sold off by 31st August, 2012; and
- (iv) Another additional quota of 4 lac tonnes has been released on 7th August, 2012 to be sold off by 31st August, 2012.
- (v) In total, 213.12 lac tonnes of levy and non-levy sugar has been released for domestic consumption during 2011-12 sugar season.

Statement-I

Total quantum of raw sugar imported during last three years and current year

Sugar Season (October-September)	Quantum of Unprocessed Sugar Import (in lac tonnes)#
1	2
2008-09	11.98
2009-10	17.00
2010-11	4.52##

1	2
2011-12 (upto March, 2012)	0.49##

#Source: Directorate General of Commercial Intelligence and Statistics (DGCIS), Kolkata.

##Provisional.

Statement-II

Short name and code number of the mills where the Raw Sugar Imported during last three sugar seasons and current sugar season was processed

Sl. No.	Short Name of the factory/Code No.
1	2
1.	Manoli/50201
2.	Buralatti/58801
3.	Havalga/58501
4.	Debhog/62001
5.	Rajshree/32801
6.	Semedu/61801
7.	Mundiyapakkam/30501
8.	Mansurpur/03401
9.	Dhampur/05801
10.	Asmoli/05803
11.	Rajpura/59101
12.	Seohara/05901
13.	Polur/32603
14.	Dharani/32601

1	2
15.	NCS/23609
16.	Hargaon/06801
17.	Modakurichhi/59801
18.	Sakthi/30801
19.	Sivaganga/30802
20.	Dhankanal/30803
21.	Baba Bakala/36001
22.	Nellikuppam/30401
23.	Aranthangi/50501
24.	Pugalur/25802
25.	Jawaharpur/59401
26.	Kinnauni/55601
27.	Bhaisana/56201
28.	Thanabhawan/56101
29.	Bilai/56301
30.	Gangnauli/57601
31.	Maqsudpur/63301
32.	Barkhera/57801
33.	Khamberkhera/57701
34.	Pratappur/08401
35.	Kunderkai/60601
36.	Itai Maida/60901
37.	Warana/16101
38.	Chakli/39801

1	2
39.	Asurle/17001
40.	Ajara/38401
41.	Khatauli/03301
42.	Deoband/03001
43.	Sabitgarh/57201
44.	Chandanpur/58001
45.	Maliknarayanpur/58701
46.	Raninagal/58301
47.	Thirumandkudi/30202
48.	Thiruarooran/30201
49.	Ambika/30601
50.	Kottur/30602
51.	Brijnathpur/58601
52.	Simbhaoli/03701
53.	Chilwaria/03702
54.	Bannari Amman/30901
55.	Bas/30902
56.	Ponni/30701
57.	Rauzagaon/05802
58.	Nelavoy/55401
59.	JB Ganj/48301
60.	Chelluru/25901
61.	Chamudeshwari/28101
62.	Walterganj/08501

1	2
63.	Sameerwadi/17203
64.	Phagwara/01001
65.	Naraingarh/37701
66.	Pilibhit/06102
67.	Iqbalpur/03101
68.	Nigohi/60001 (Dalmia G)
69.	Ramgarh/41901
70.	Cauvery/30301
71.	Yamunanagar/01801
72.	Libberhari/49201
73.	Baramati/60701
74.	Harinagar/21701
75.	Kagal/16901
76.	J.K. Sugar/47501
77.	Nangamal/56801
78.	Mendrana/63401
79.	Shirol/16601
80.	Tasgaon/33601
81.	Tikola/48601
82.	Khaikher/59601
83.	Samalkot/25801
84.	Titawi/35201
85.	Nayudypeta/34401
86.	Sangareddy/44701

1	2
87.	Pawerwadi/52401
88.	Toddarpur/47701
89.	Dasuya/42001
90.	Venkateshwara/52002
91.	Khalbujarg/37201
92.	Pondar/62901
93.	Udumbiyam/64001
94.	Davangere/28701
95.	Idaikkal/64201
96.	Haidergarh/54501
97.	Kalayanallur/63701
98.	Mundargi/64401
99.	Kodia/62201
100.	Thaini/63001
101.	Mawana/02902
102.	Shermau/59701

Statement-III

Measures taken to augment domestic availability of sugar and moderate prices during 2008-09 and 2009-10 sugar seasons

- Allowed import of raw sugar under Advance Authorization scheme by sugar mills at zero duty on tonne-to-tonne basis from 17.02.2009 upto 30.09.2009.
- Allowed import of raw sugar by sugar mills at zero duty under Open General Licence (OGL) with effect from 17.04.2009 and opened up the same to private trade from 31.07.2009 for processing by domestic

factories on job basis without any cap. This facility was in force upto 30.06.2012.

- Allowed duty free import of white/refined sugar by STC/MMTC/PEC and NAFED upto 1 million tonne with effect from 17.04.2009. Further, duty free import of white/refined sugar under OGL was opened to other Central/State Government agencies and to private trade in addition to designated agencies with effect from 31.07.2009. The cap on import was removed from 27.11.2009. This facility was available till 30.06.2012.
- Levy obligation was removed in respect of all imported raw sugar and white/refined sugar. White/refined sugar was also allowed to be sold at the discretion of the importing organization, while sugar processed from imported raw sugar was subjected to accelerated releases.
- The levy obligation on sugar factories was enhanced from 10% to 20% of production for 2009-10 sugar season.
- Stockholding and turnover limits on sugar dealers were imposed vide notification dated 12.03.2009. Further, khandsari sugar was brought under the ambit of stockholding and turnover limit from 16.07.2009. The period of stockholding and turnover limits was further extended from time to time, before it was allowed to lapse on 13.08.2011 on bulk consumers and w.e.f. 01.12.2011 on recognized dealers of sugar and khandsari.

[Translation]

Rehabilitation of Pakistani Refugees

1447. YOGI ADITYA NATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that lakhs of people displaced from Pakistan since 1947 have been forced to live as refugees in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the steps being taken by the Government for the rehabilitation of the refugees from Western Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) In the wake of Pakistani aggression in 1947, about 4745 families migrated from the then West Pakistan to Jammu and Kashmir. These families are settled in the districts of Jammu, Kathua and Rajouri of Jammu and Kashmir. After their migration to Jammu and Kashmir some of these families occupied Government land and Evacuee Property land. The State Government allowed them to retain upto 08 acres of irrigated land or 12 acres of un-irrigated land subject to certain conditions. As citizens of India, these residents of Jammu and Kashmir and other residents of the State are eligible for recruitment to Central Civil Services and Posts provided they fulfil the prescribed criteria of such recruitment. In terms of the Residents of the State of Jammu and Kashmir (Relaxation of Upper Age Limit for Recruitment to Central Civil Services and Posts) Rules, 1997, the validity of which has been extended upto 31st December, 2013, the residents of Jammu and Kashmir are also eligible for relaxation in the upper age limit of five years for such recruitment if they had been domiciled in the State of Jammu and Kashmir between 01.01.1980 to 31.12.1989. Since these families settled in Jammu and Kashmir are not permanent residents of the State as per provisions of Jammu and Kashmir Constitution, they are not eligible to acquire land in the State and, therefore, are not in a position to offer land as security for obtaining credit from banks. The entrepreneurs in the Micro and Small Enterprises Sector from such families settled in Jammu and Kashmir can avail both term loans and working capital facility upto a certain limit from banks without any collateral security or third party guarantee under the Credit Guarantee Scheme launched by the Central Government.

Sports Policy of SAI

1448. SHRIMATI MEENA SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to bring changes in the present sports policies of the Sports

Authority of India (SAI), to curb a number of controversies, political interference in SAI etc.;

(b) if so, the details thereof;

(c) the time by which these policies are likely to be implemented for impartial development of sportspersons and to make their performance better; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) No, Madam.

(b) and (c) Do not arise.

(d) Steps are taken from time to time as required. Sports Authority of India (SAI) is an autonomous organization. No drastic changes in SAI's Sports policies are considered necessary.

[English]

Salwa Judum

1449. SHRI GURUDAS DASGUPTA:
SHRI BIBHU PRASAD TARAI:
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the States where Salwa Judum is still in existence;

(b) whether the movement has achieved its desired result;

(c) if so, the details thereof;

(d) the legal status of the same as on date;

(e) whether the Salwa Judum has been banned by the Supreme Court;

(f) if so, whether some States including Chhattisgarh have not complied with the said order; and

(g) if so, the details thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (g) The 'Salwa Judum' movement started in Chhattisgarh and has since run its course and ceased to exist.

The Hon'ble Supreme Court in its order dated 05.07.2011 had inter-alia given directions to the State Government of Chhattisgarh to take all appropriate measures to prevent the operation of any group, including but not limited to Salwa Judum and Koya Commandos, that in any manner or form seek to take law into private hands, act unconstitutionally or otherwise violate the human rights of any person.

On 18.08.2011, the Government of Chhattisgarh had submitted a compliance report in respect of the aforesaid order of the Hon'ble Supreme Court. The matter is still sub-judice.

Dowry Prohibition Officers

1450. SHRIMATI SUPRIYA SULE:
DR. SANJEEV GANESH NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has consolidated the data regarding appointment of Dowry Prohibition Officers in the country as per the Dowry Prohibition Act, 1961; and

(b) if so, the details and the current status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per information provided by the Ministry of Women and Child Development the process of data consolidation on Dowry Prohibition Officers is currently under process.

The latest position of Dowry Prohibition Officers appointed State-wise is given in the enclosed Statement.

Statement

Sl. No.	Name of the State	No. of Dowry Prohibition Officers (DPO) appointed	DPO with Additional/ Independent charge
1	2	3	4
1.	Andhra Pradesh	72	Additional Charge
2.	Arunachal Pradesh	Nil	Nil
3.	Assam	23	Additional Charge
4.	Bihar	38	Additional Charge
5.	Chhattisgarh	19 (Including 1 Chief DPO)	Additional Charge
6.	Goa	10	Additional Charge
7.	Gujarat	26 (Contract basis)	Independent Charge
8.	Haryana	66 (City Meg. and SDMs)	Additional Charge
9.	Himachal Pradesh	All district Wel. Officers except district Kinnaur and L&S	Additional Charge
10.	Jammu and Kashmir	—Act is not applicable—	
11.	Jharkhand	Jharkhand State Government has appointed the Superintend of Police of District H.Q. as Dowry Prohibition Officer to perform duties under this act vide its notification no. 1205 dt. 02.12.2002	Additional Charge
12.	Karnataka	29 – DROs 39 – Addl. DPOs	Additional Charge
13.	Kerala	3	Independent Charge
14.	Madhya Pradesh	50 (District Legal Assistance Officers)	
15.	Maharashtra	Spl. I.G. of Police, District Police, Superintendents/ Police Commissioners Police Inspector/Police Sub-Inspector	Additional Charge
16.	Manipur	9 (DSWO)	Additional Charge
17.	Meghalaya	7	Additional Charge

1	2	3	4
18.	Mizoram	Dowry Prohibition Officer has not been appointed in the State of Mizoram as there is no dowry system	NA
19.	Nagaland	There is no system of Dowry in the State of Nagaland. As such no Dowry Prohibition Officer have been appointed	Does not arise
20.	Odisha	51 (SDMs)	Additional Charge
21.	Punjab	77 (SDMs)	Additional Charge
22.	Rajasthan	All district level Officers	Additional Charge
23.	Sikkim	Nil	Nil
24.	Tamil Nadu	31	Additional Charge
25.	Tripura	17	Additional Charge
26.	Uttar Pradesh	71 (District Prohibition Officers)	Additional Charge
27.	Uttarakhand	DSWOs and DPOs	Additional Charge
28.	West Bengal	19	Additional Charge
29.	NCT of Delhi	10	Additional Charge

[Translation]

Extension of NCR

1451. SHRI NARENDRA SINGH TOMAR:
SHRI SURENDRA SINGH NAGAR:
SHRI RATAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the laid down norms regarding extension of the National Capital Region;

(b) the basis on which the NCR council selected any area or land for inclusion in the NCR;

(c) whether any scheme/request to extend the NCR up to other cities/areas including Gwalior and Bharatpur are pending with the Union Government.

(d) if so, the details and the present status thereof; and

(e) the time by which this work is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) National Capital Region Planning Board (NCRPB) has informed that there are no norms for extension of NCR.

(b) NCRPB has also informed that the Study

Group on Policy Zones, Demographic Profile the Settlement Pattern, constituted for preparation of Regional Planning-2021 (RP) examined the matter of inclusion of additional areas in the National Capital Region (NCR) and recommended that the area of NCR needs to be extended to the extent its boundary coincides with the district boundaries as prevailing in 2001 and further recommended for the inclusion of the total area of Alwar District.

The Study Group further recommended that the area of NCR may not be further extended at least upto the year 2021 as the existing area of NCR has not developed as envisaged and any extension will amount to spreading of scarce financial resources thinly.

(c) to (e) NCRPB has further informed that Special Area Development Authority, Gwalior has already been identified as Counter Magnet Areas.

Board has received a request from Government of Rajasthan for inclusion of Bharatpur District in NCR.

Board has received requests for inclusion of Mahendragarh, Bhiwani and Mathura Districts, besides Narnaul town.

Board has requested the Government of Haryana and Uttar Pradesh for their views and comments.

The matter of inclusion of additional areas will be examined by a Study Group constituted for Review and Revision of RP-2021 for NCR. The matter will be considered by the Board after the examination by the Study Group.

Lower Procurement of Foodgrains

1452. SHRI PRATAPRAO GANPATRAO JADHAO:
SHRI IYARAJ SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is able to procure

only a small quantity of foodgrains directly from the farmers;

(b) if so, the details thereof and the reasons therefor indicating the total production of foodgrains in the country during the last three years and the quantum of foodgrains out of the above which the Government has failed to procure; and

(c) the remedial steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. As per the existing procurement policy, the Central Government extends price support to paddy and wheat through the FCI and State Agencies. All the foodgrains conforming to the prescribed specifications offered for sale at specified centers are bought by the public procurement agencies at the Minimum Support Price (MSP). The farmers have the option to sell their produce to FCI/State Agencies at the MSP or in the open market as is advantageous to them.

(b) and (c) The total production and procurement of foodgrains in the country during the last three years is given below:—

Sl. No.	Crop Year	Total Production (in lakh tonnes)		Total Procurement (in lakh tonnes)	
		Rice	Wheat	Rice	Wheat
1.	2009-10	890.93	808.00	320.34	225.14
2.	2010-11	959.80	868.74	341.98	283.35
3.	2011-12	1034.06	902.32	347.96	381.48
				As on 14.08.2012	As on 14.08.2012

It can be seen that the procurement of foodgrains in absolute terms as well as in proportion to production is increasing over the years. Steps taken to increase

procurement of foodgrains is given in the enclosed Statement.

Statement

1. Sufficient number of procurement centres are opened by FCI/State Government agencies in mutual consultation before onset of procurement season, keeping in view the procurement potential and geographical spread of the State concerned. Review is made from time to time on the need for additional procurement centres, if any, during the procurement season and required additional procurement centres are also opened.
2. Before the start of every marketing season, Department of Food and Public Distribution convenes a meeting of State food secretaries, Food Corporation of India and other stake holders to prepare a detailed action plan for making the arrangements of procurement in the coming marketing season. Details of number of procurement centres to be opened and arrangements like purchase of packaging material and storage space are discussed in the meeting.
3. The Commission charges for procurement by cooperative societies and self-help groups has been increased to 2.5% of Minimum Support Price (MSP) since 2009-10 to encourage procurement from small and marginal farmers especially in States where marketing infrastructure is not well developed. This measure will increase the reach of MSP to farmers particularly for small and marginal farmers.
4. State Governments are encouraged to adopt Decentralised Procurement (DCP) system of procurement so as to maximise procurement and increase the reach of MSP operations. Under this system, State Governments undertake procurement and distribution of foodgrains by themselves. Procured quantities in excess of State's requirement is taken in the Central Pool for distribution elsewhere, while shortfall is met from the Central Pool. The DCP system was introduced in the year 1997. Chhattisgarh, Odisha, West Bengal, Tamil Nadu, Uttarakhand,

Kerala, Karnataka, Andaman and Nicobar Islands and Madhya Pradesh are DCP States for paddy/Rice and Madhya Pradesh, Uttarakhand, Gujarat, Chhattisgarh and West Bengal are DCP State for Wheat.

5. Instructions have been issued to FCI and States to open procurement centres at locations convenient to farmers where they could bring their produce for Government procurement.
6. During RMS 2011-12, the Government had announced MSP of wheat at Rs. 1120 per quintal. In addition, a bonus of Rs. 50 was also approved, which resulted in procurement of 283.35 lakh tonnes of wheat, which was a record procurement. The MSP of wheat for RMS 2012-13 was further enhanced to Rs. 1285 per quintal. A record quantity of 381.48 lakh tonnes of wheat has been procured during RMS 2012-13.
7. For KMS 2010-11, MSP of Rs. 1000 and 1030 per quintal for Common and Grade 'A' variety of paddy was fixed. The procurement of rice in KMS 2010-11 was 341.80 lakh tonnes. The MSP of Paddy for common and Grade 'A' variety of Paddy was further enhanced to Rs. 1080 and Rs. 1110 per quintal respectively for KMS 2011-12. The estimated procurement of rice in KMS 2011-12 is 353 lakh tonnes. For KMS 2012-13, MSP of paddy, common, in Rs. 1250 per quintal and for paddy, Grade 'A' is Rs. 1280 per quintal. Procurement during KMS 2012-13 is estimated to the 401.31 lakh tonnes.

Irregularities In Procurement

1453. SHRI VILAS MUTTEMWAR:
SHRI BASU DEB ACHARIA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether complaints have been received regarding irregularities in the procurement process, cheating with farmers and payment of prices lower than the

Minimum Support Price for procurement of wheat and rice in various States;

(b) if so, the details thereof and the reaction of the Government thereto indicating the number of complaints received during each of the last three years and the current year, State-wise; and

(c) the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Six (06) complaints have been received pertaining to alleged

irregularities in foodgrains management, procurement, transportation and storage of wheat from Madhya Pradesh during Rabi Marketing Season (RMS) 2012-13, wherein a demand for inquiry by the Union Government were raised. The details are given in Statement-I. The complaints have been forwarded to FCI and the State Government for seeking their comments on the complaints.

(c) A number of steps have been taken by the Government to ensure that the farmers are able to sell their produce at Minimum Support Price (MSP). The details of the steps taken are given in the Statement-II.

Statement-I

Sl. No.	Name of the Complainant	Subject of the Complaint and date	Action Taken/Present Status
1.	Shri Premchand Guddu, MP (LS)	A request letter dated 14.16.2012 for ordering CBI enquiry in purchase of poor quality of foodgrains etc. under support price in Madhya Pradesh.	Madhya Pradesh is a DCP State and the procurement operations are undertaken by the State Government. However, on receipt of the complaints, factual reports were sought for from FCI and State Government of Madhya Pradesh.
2.	Shri Bhagwan Singh Rajput, MLA, Udaipura, Bareilly (Madhya Pradesh)	Request letter dated 10.05.2012 for conducting CBI enquiry in procurement of old wheat.	
3.	Shri Pavan Ghuwara, General Secretary Distt. Congress Committee	Request to investigate Scam in procurement of wheat in Madhya Pradesh.	
4.	Shri Yadavendra Singh, MLA, Tikamgarh	Request to investigate the matter of procurement of wheat at MSP.	
5.	Shri Digvijay Singh, Ex-CM, Madhya Pradesh	Request to investigate the matter in delay in supply of gunny bags and recycling of PDS wheat.	
6.	Shri Uday Pratap Singh, M.P. (LS), Hosangabad (Madhya Pradesh)	Request to investigate the matter relating to disappearance of trucks, allegations of recycling of PDS wheat from other States for sale in Madhya Pradesh and inadequate storage space for foodgrains etc.	

Statement

1. Sufficient number of procurement centres are opened by FCI/State Government agencies in mutual consultation before onset of procurement season, keeping in view the procurement potential and geographical spread of the State concerned. Review is made from time to time on the need for additional procurement centres, if any, during the procurement season and required additional procurement centres are also opened.
2. Before the start of every marketing season, Department of Food and Public Distribution convenes a meeting of State food secretaries, Food Corporation of India and other stake holders to prepare a detailed action plan for making the arrangements of procurement in the coming marketing season. Details of number of procurement centres to be opened and arrangements like purchase of packaging material and storage space are discussed in the meeting.
3. The Commission charges for procurement by cooperative societies and self-help groups has been increased to 2.5% of Minimum Support Price (MSP) since 2009-10 to encourage procurement from small and marginal farmers especially in States where marketing infrastructure is not well developed. This measure will increase the reach of MSP to farmers particularly for small and marginal farmers.
4. State Governments are encouraged to adopt Decentralised Procurement (DCP) system of procurement so as to maximise procurement and increase the reach of MSP operations. Under this system, State Governments undertake procurement and distribution of foodgrains by themselves. Procured quantities in excess of State's requirement is taken in the Central Pool for distribution elsewhere, while shortfall is met from the Central Pool. The DCP system was introduced in the year 1997. Chhattisgarh, Odisha, West Bengal, Tamil Nadu, Uttarakhand, Kerala, Karnataka, Andaman and Nicobar Islands and Madhya Pradesh are DCP States for paddy/Rice and Madhya Pradesh, Uttarakhand, Gujarat, Chhattisgarh and West Bengal are DCP State for Wheat.
5. Instructions have been issued to FCI and States to open procurement centres at locations convenient to farmers where they could bring their produce for Government procurement.
6. During RMS 2011-12, the Government had announced MSP of wheat at Rs. 1120 per quintal. In addition, a bonus of Rs. 50 was also approved, which resulted in procurement of 283.35 lakh tonnes of wheat, which was a record procurement. The MSP of wheat for RMS 2012-13 was further enhanced to Rs. 1285 per quintal. A record quantity of 381.48 lakh tonnes of wheat has been procured during RMS 2012-13.
7. For KMS 2010-11, MSP of Rs. 1000 and 1030 per quintal for Common and Grade 'A' variety of paddy was fixed. The procurement of rice in KMS 2010-11 was 341.80 lakh tonnes. The MSP of Paddy for common and Grade 'A' variety of Paddy was further enhanced to Rs. 1080 and Rs. 1110 per quintal respectively for KMS 2011-12. The estimated procurement of rice in KMS 2011-12 is 353 lakh tonnes. For KMS 2012-13, MSP of paddy, common, in Rs. 1250 per quintal and for paddy, Grade 'A' is Rs. 1280 per quintal. Procurement during KMS 2012-13 is estimated to the 401.31 lakh tonnes.

[English]

Classical Languages

1454. SHRI ANTO ANTONY: Will the Minister of CULTURE be pleased to state:

- (a) the criterion for declaration of a language as a Classical Language;
- (b) the details of application received from various State Governments and pending before the Union Government for declaration as Classical Languages; and
- (c) the response of the Government thereto?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The criteria for declaration of a language as a Classical Language are as under:—

- (i) High antiquity of its early texts/recorded history over a period of 1500-2000 years;
- (ii) A body of ancient literature/texts, which is considered a valuable heritage by generations of speakers;
- (iii) The literary tradition should be original and not borrowed from another speech community;
- (iv) The classical language and literature being distinct from modern, there may also be a discontinuity between the classical language and its later forms or its offshoots.

(b) and (c) Classical Language status has already been conferred upon Tamil, Sanskrit, Telugu and Kannada.

Subsequently, a Memorandum on this subject was submitted by a delegation led by the then Chief Minister of Kerala to Prime Minister in May, 2010. Another memorandum which, inter-alia, requests for giving the status of classical language to Malayalam has been

received from the present Chief Minister of the State in August, 2012. The Report of the Committee of Linguistic Experts on the subject of according Malayalam classical status is under consideration of the Government.

[Translation]

Issue of Arms Licences

1455. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:
SHRI PRALHAD JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has carried out any assessment/study to ascertain the link between easy availability of legal/illegal arms and rise in crimes in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether there is any proposals to amend the related provisions of the Arms Act, 1959 governing the enquiry before the issue of licence for arms;
- (d) if so, the details thereof and the time by which the amendment is likely to be done;
- (e) whether there is any proposal to issue licences of arms on priority basis to the people living in the terrorist/naxalite affected areas of the country; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) No, Madam.

(b) Does not arise.

(c) Yes, Madam.

(d) A bill to amend the related provision of the Arms Act, 1959 to make police verification mandatory

before issue of arms licenses has been introduced in Parliament.

(e) and (f) No, Madam. There is no proposal to issue arms license to people residing in terrorist/naxal affected areas on priority basis, except in accordance with the extant legal provisions.

Artificial Ripening of Fruits and Vegetables

1456. SHRI DATTA MEGHE:

SHRI NILESH NARAYAN RANE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether some farmers are using certain chemicals to ripen the fruits and vegetables artificially and to give them fresh look which is injurious to health;

(b) if so, the details thereof;

(c) whether these chemicals are banned in other countries;

(d) if so, the details thereof; and

(e) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Madam, Plant growth regulators (PGRs), which fall under the definition of 'insecticide' under Section 3 (c) of the Insecticides Act, 1968 are registered for use in the country. These are basically used for better fruit setting, breaking bud dormancy, alternate bearing, for enhancing yield by increasing the fruit size. For post harvest treatment for uniform ripening the following PGR is registered:—

Ethephon 39% SL:

Mango – to breaking alternate bearing and to increase yield, post harvest treatment for uniform ripening.

Coffee (Arabica and Robusta) – for uniform ripening of berries.

Tomato – post harvest treatment for uniform ripening.

(c) No, Madam. Ethephon is not banned in other countries.

(d) and (e) Do not arise.

[English]

Villages along Indo-Bangladesh Border

1457. SHRI NRIPENDRA NATH ROY:

SHRI NARAHARI MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in accordance with the Indira-Mujib Agreement of 1974, the South Berubari areas were dissolved and some villages falling under the jurisdiction of Jalpaiguri district were permanently declared as integral part of India;

(b) if so, the details thereof;

(c) whether these villages are depicted on the Indian map; and

(d) if not, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) In accordance with the Land Boundary Agreement, 1974, India has retained the southern half of South Berubari Union No. 12 and the adjacent enclaves, measuring an area of 2.64 Square miles approximately. This area has become integral part of India.

Security Arrangement at Monuments

1458. SHRI NISHIKANT DUBEY: Will the Minister of CULTURE be pleased to state:

(a) the steps taken by the Government to provide security to temples and monuments in the country, State-wise and UT-wise including Jharkhand;

(b) the details of work undertaken to provide various facilities to the visitors of temples during the last three years; and

(c) the details of the amount spent thereon during the above period?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The available strength of regular watch and ward staff of centrally protected monuments/sites including temples under the Archaeological Survey

of India has been augmented by way of deploying State Armed Police Guards, Home Guards, Central Industrial Security Force (at Taj Mahal, Agra and Red Fort, Delhi) and trained private security guards. Employees on muster roll are also assigned with vigil work at respective monuments/sites.

State/UT/Circle-wise strength of security related personnel including Jharkhand is enclosed in the Statement-I.

(b) and (c) In addition to conservation, preservation, maintenance and development of environs in and around centrally protected monuments including temples, Archaeological Survey of India also provides visitors' facilities like toilets, drinking water, ramp for physically challenged, pathways, cultural notice boards/signage, vehicle parking, cloak rooms, etc., as per need, availability of resources and feasibility. The details of the amounts spent on all the above during the last three years are enclosed in Statement-II.

Statement-I

Deployment of Watch and Ward Staff

Sl. No.	Name of State	Circle/Branch	Monument Attendants/ other Gr.D*/ T.S.**	Private Security Guards	CISF Personnel	State Armed Guards
1	2	3	4	5	6	7
1.	Uttar Pradesh	Agra Circle	254	122	279	—
	Uttar Pradesh	Lucknow Circle	152	40	—	—
2.	Maharashtra	Aurangabad Circle	105	100	—	—
	Maharashtra	Mumbai Circle	51	108	—	—
3.	Karnataka	Bengaluru Circle	246	117	—	10
	Karnataka	Dharwad Circle	121	111	—	10

1	2	3	4	5	6	7
4.	Madhya Pradesh	Bhopal Circle	240	126	-	14
5.	Odisha	Bhubaneswar Circle	137	22	-	-
6.	West Bengal, Sikkim	Kolkata Circle	70	57	-	-
7.	Tamil Nadu, Puducherry	Chennai Circle	101	22	-	9
8.	Punjab, Haryana	Chandigarh Circle	119	-	-	-
9.	Himachal Pradesh	Shimla Circle	101	-	-	-
10.	Delhi	Delhi Circle	294	386	317	-
11.	Goa	Goa Circle	21	28	-	-
12.	N.E. States, except Sikkim	Guwahati Circle	47	-	-	-
13.	Rajasthan	Jaipur Circle	162	6	-	15
14.	Andhra Pradesh	Hyderabad Circle	179	80	-	10 and (62 Home Guards)
15.	Bihar and Uttar Pradesh (Part)	Patna Circle	111	65	-	12
16.	Jammu and Kashmir	Srinagar Circle Mini Circle Leh	71 00	-	-	-
17.	Kerala	Thrissur Circle	36	-	-	-
18.	Gujarat	Vadodara Circle	72	70	-	4
19.	Uttarakhand	Dehradun Circle	26	-	-	10
20.	Chhattisgarh	Raipur Circle	34	-	-	-
21.	Jharkhand	Ranchi Circle	06	15	-	-
Total			2756	1475	596	156

*Grade-D.

**Temporary Status.

Statement-II

*Expenditure incurred on conservation, preservation and maintenance of protected monuments
under Archaeological Survey of India during the last three years*

(Rs. in lakhs)

Sl. No.	Name of the State	Circle/Branch	Expenditure 2009-10	Expenditure 2010-11	Expenditure 2011-12
1	2	3	4	5	6
1.	Uttar Pradesh	Agra Circle	738.00	758.00	544.49
2.	Uttar Pradesh	Lucknow Circle	1371.00	1706.99	1208.00
3.	Maharashtra	Aurangabad Circle	590.00	315.00	310.7
4.	Maharashtra	Mumbai Circle	500.00	389.99	359.00
5.	Karnataka	Bengaluru Circle	1200.00	1245.95	1041.00
6.	Karnataka	Dharwad Circle	619.46	981.88	943.98
7.	Madhya Pradesh	Bhopal Circle	674.33	654.87	607.9
8.	Odisha	Bhubaneswar Circle	276.49	261.36	289.98
9.	West Bengal, Sikkim	Kolkata Circle	435.23	504.59	446.28
10.	Tamil Nadu, Puducherry	Chennai Circle	460.50	530.00	530.00
11.	Punjab, Haryana	Chandigarh Circle	694.46	687.04	529.99
12.	Himachal Pradesh	Shimla Circle	70.87	79.8	62.81
13.	Delhi	Delhi Circle	1747.00	1849.84	927.39
14.	Goa	Goa Circle	120.61	110.00	110.00
15.	N.E. States, except Sikkim	Guwahati Circle	135.08	159.01	213.32
16.	Rajasthan	Jaipur Circle	275.55	350.00	445.49
17.	Andhra Pradesh	Hyderabad Circle	610.00	664.86	640.00
18.	Bihar and Uttar Pradesh (Part)	Patna Circle	314.99	364.99	383.96

1	2	3	4	5	6
19.	Jammu and Kashmir	Srinagar Circle	338.44	283.29	270.00
20.	Kerala	Thrissur Circle	300.01	337.01	301.5
21.	Gujarat	Vadodara Circle	459.98	509.93	574.97
22.	Uttarakhand	Dehradun Circle	130.52	147.18	139.99
23.	Chhattisgarh	Raipur Circle	332.00	341.00	303.58
24.	Jharkhand	Ranchi Circle	64.75	64.98	62.58
25.		Mini Circle Leh	00.00	52.15	85.00
Total			12459.27	13349.71	11331.91

Shortage of Police Personnel

1459. SHRI P. KARUNAKARAN:

SHRI BASU DEB ACHARIA:

SHRI N. CHELUVARAYA SWAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an acute shortage of police personnel against the sanctioned strength in the country;

(b) if so, the details thereof, State-wise;

(c) the total number of posts of police personnel sanctioned for the purpose of internal security along with the details of the actual strength and ratio to the population, cadre-wise;

(d) the number of vacant posts out of the total sanctioned posts and the reasons for the vacancy;

(e) whether the number of police personnel working in the posts sanctioned and filled-up is sufficient for the internal security and safety of the lives and property of the people;

(f) whether Government has any proposal to

formulate a policy to fill up the vacant posts within a prescribed time frame; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (d) As per the data complied by the Bureau of Police Research and Development (BPR&D), the State-wise, rank-wise sanctioned and actual strength and vacancy position of total Police Force (Civil and Armed), as on 1.1.2011, is given in the Statement-I. The State-wise police-population ratio, as on 1.1.2011, (Sanctioned and Actual) is given in the Statement-II.

The posts in State Police Forces remain vacant due to various reasons such as retirement, resignation, lengthy recruitment process, promotion of police personnel, etc.

(e) to (g) "Police" being a State subject as per VIIIth Schedule to the Constitution of India, it is the responsibility of the State Governments to fill up the vacancies in police forces. The policy to fill the vacant posts is also to be formulated by States. However, the State Governments have been advised from time to time in various fora by the Ministry of Home Affairs to fill up the existing vacancies in the State Police Forces.

Statement-I

Sanctioned and Actual strength and vacancy of Total (Civil + Armed) Police Force, as on 1.1.2011

Sl. No.	States/UTs	DGP/Spl. DGP			Adl. DG			IGP			DIG		
		Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
1.	Andhra Pradesh	6	5	1	29	26	3	42	33	9	44	28	16
2.	Arunachal Pradesh	1	1	0	0	0	0	2	2	0	6	4	2
3.	Assam	3	3	0	8	8	0	14	12	2	12	6	6
4.	Bihar	3	4	0	9	14	0	22	21	1	25	24	1
5.	Chhattisgarh	1	1	0	3	2	1	8	8	0	7	4	3
6.	Goa	1	1	0	0	0	0	1	1	0	1	1	0
7.	Gujarat	2	0	2	20	19	1	30	19	11	34	24	10
8.	Haryana	6	3	3	8	9	0	20	18	2	14	13	1
9.	Himachal Pradesh	1	5	0	8	6	2	22	17	5	15	9	6
10.	Jammu and Kashmir	2	1	1	4	4	0	13	13	0	24	24	0
11.	Jharkhand	1	2	0	7	7	1	14	18	0	15	12	3
12.	Karnataka	5	5	0	22	15	7	33	29	4	21	18	3
13.	Kerala	1	1	0	9	7	2	13	13	0	11	7	4
14.	Madhya Pradesh	3	5	0	13	19	0	41	56	0	25	32	0
15.	Maharashtra	3	3	0	19	20	1	35	44	2	36	34	2
16.	Manipur	1	1	0	4	2	2	10	7	3	10	1	9

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
17.	Meghalaya	1	0	1	0	0	0	5	3	2	7	4	3
18.	Mizoram	1	1	0	1	1	0	1	1	0	7	4	3
19.	Nagaland	1	1	0	2	2	0	8	5	3	12	5	7
20.	Odisha	1	2	0	6	4	2	18	21	0	17	16	1
21.	Punjab	3	2	2	9	9	1	18	25	0	25	27	1
22.	Rajasthan	3	4	0	8	21	0	24	36	0	21	20	1
23.	Sikkim	1	1	0	2	6	0	4	8	0	4	3	1
24.	Tamil Nadu	3	3	0	23	23	0	38	32	6	30	23	7
25.	Tripura	1	1	0	1	1	0	7	6	1	11	8	3
26.	Uttar Pradesh	10	11	0	36	25	11	63	44	19	73	53	20
27.	Uttarakhand	1	4	0	2	2	0	5	4	1	10	2	8
28.	West Bengal	7	7	0	20	19	1	35	24	11	49	26	13
29.	Andaman and Nicobar Islands	1	1	0	0	0	0	2	1	1	2	1	1
30.	Chandigarh	0	0	0	0	0	0	1	1	0	1	1	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	1	1	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	1	1	0
33.	Delhi	11	11	1	0	0	0	20	17	3	19	13	7
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	1	1	0	0	0	0	0	0	0	1	1	0
All India		86	91	11	273	271	35	569	539	86	591	460	142

Note: In vacancy columns, the States where the Rank-wise police personnel are surplus is taken as "0".

Sl. No.	States/UTs	AIGP/SSP/SP			Addl. SP/Dy. Comn.			ASP/Dy. SP		
		Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy
(1)	(2)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1.	Andhra Pradesh	127	91	36	210	81	129	636	527	109
2.	Arunachal Pradesh	47	24	23	25	23	2	89	72	17
3.	Assam	84	77	7	88	79	9	406	185	221
4.	Bihar	102	91	11	21	1	20	489	430	59
5.	Chhattisgarh	57	49	8	70	40	30	312	202	110
6.	Goa	12	13	2	0	0	0	45	24	21
7.	Gujarat	0	0	0	113	86	27	390	207	183
8.	Haryana	66	44	22	21	11	10	213	192	22
9.	Himachal Pradesh	54	55	1	58	54	4	189	93	96
10.	Jammu and Kashmir	224	205	19	0	0	0	552	459	105
11.	Jharkhand	60	55	5	35	14	21	389	35	354
12.	Karnataka	84	192	2	1	4	0	469	491	11
13.	Kerala	68	58	10	16	16	0	339	330	9
14.	Madhya Pradesh	77	64	13	135	123	12	683	556	127
15.	Maharashtra	237	223	14	0	0	0	690	532	158
16.	Manipur	42	36	6	61	22	39	196	131	65
17.	Meghalaya	26	25	1	20	15	5	75	49	26
18.	Mizoram	29	29	0	42	42	0	100	63	37

(1)	(2)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
19.	Nagaland	39	38	1	64	61	3	143	113	30
20.	Odisha	138	64	74	93	47	46	554	363	191
21.	Punjab	195	35	160	0	0	0	417	232	185
22.	Rajasthan	154	94	60	29	23	6	776	650	126
23.	Sikkim	47	33	14	10	17	6	76	53	23
24.	Tamil Nadu	263	239	24	0	0	0	781	725	56
25.	Tripura	49	36	13	51	42	9	347	97	250
26.	Uttar Pradesh	190	144	46	279	251	28	1,030	737	293
27.	Uttarakhand	22	22	2	40	28	12	121	74	47
28.	West Bengal	110	87	23	76	46	30	358	274	84
29.	Andaman and Nicobar Islands	4	3	1	0	0	0	17	19	1
30.	Chandigarh	5	3	2	3	0	3	22	10	12
31.	Dadra and Nagar Haveli	1	1	0	1	1	0	1	1	0
32.	Daman and Diu	2	2	0	0	0	0	2	2	0
33.	Delhi	52	26	26	54	56	14	348	255	93
34.	Lakshadweep	1	1	0	0	0	0	1	1	0
35.	Puducherry	4	2	2	0	0	0	22	21	1
All India		2,672	2,161	628	1616	1,183	465	11,278	8,205	3,122

Note: In vacancy columns, the States where the Rank-wise police personnel are surplus. Is taken as '0'.

Sl. No.	States/UTs	Inspector			S.I.			A.S.I.		
		Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy
(1)	(2)	(24)	(25)	(26)	(27)	(28)	(29)	(30)	(31)	(32)
1.	Andhra Pradesh	2,598	1,653	945	7,637	4,225	3,412	7,526	3,851	3,675
2.	Arunachal Pradesh	103	92	11	502	351	151	286	189	103
3.	Assam	795	614	181	3,646	3,297	349	2,231	1,873	358
4.	Bihar	948	750	198	9,549	7,294	2,255	4,941	3,513	1,428
5.	Chhattisgarh	731	548	183	2,002	1,001	1,001	2,508	1,880	628
6.	Goa	75	54	21	224	190	34	219	182	37
7.	Gujarat	1,220	884	336	3,462	2,648	814	9,801	8,468	1,333
8.	Haryana	804	662	142	1,952	671	1,281	4,787	3,499	1,291
9.	Himachal Pradesh	266	237	29	672	577	95	1,113	1,041	72
10.	Jammu and Kashmir	933	849	84	3,068	2,554	514	3,900	3,636	264
11.	Jharkhand	816	664	152	4,927	2,995	1,932	4,402	3,063	1,339
12.	Karnataka	1,273	1,133	140	3,417	2,521	896	4,712	4,173	539
13.	Kerala	513	500	13	2,241	2,110	131	1,683	1,590	93
14.	Madhya Pradesh	1,404	1,279	125	4,543	2,831	1,712	5,619	5,258	361
15.	Maharashtra	3,096	3,412	49	8,692	6,833	1,859	16,763	14,017	2,746
16.	Manipur	403	347	56	1,424	888	536	1,130	368	762
17.	Meghalaya	180	164	16	838	741	97	254	177	77
18.	Mizoram	220	219	1	684	671	13	505	475	30

(1)	(2)	(24)	(25)	(26)	(27)	(28)	(29)	(30)	(31)	(32)
19.	Nagaland	204	167	37	764	764	0	417	417	0
20.	Odisha	1,121	753	368	2,655	2,325	330	4,983	4,277	706
21.	Punjab	1,017	964	66	2,654	2,307	347	4,878	4,246	632
22.	Rajasthan	1,052	878	174	3,770	2,651	1,119	5,328	4,290	1,038
23.	Sikkim	90	70	27	265	201	64	273	222	51
24.	Tamil Nadu	2,813	2,636	183	9,842	7,884	1,974	0	0	0
25.	Tripura	537	435	102	1,729	1,244	485	919	845	74
26.	Uttar Pradesh	3,044	1,229	1,815	20,470	8,940	11,530	0	0	0
27.	Uttarakhand	182	162	20	1,047	958	89	36	0	36
28.	West Bengal	974	862	112	5,825	3,933	1,892	12,552	8,090	4,462
29.	Andaman and Nicobar Islands	58	62	6	247	192	55	291	220	80
30.	Chandigarh	71	71	0	367	350	17	275	207	68
31.	Dadra and Nagar Haveli	3	1	2	14	8	6	8	4	4
32.	Daman and Diu	4	1	3	13	12	1	13	13	0
33.	Delhi	1,319	1,357	0	5,305	4,993	312	6,783	6,613	170
34.	Lakshadweep	5	4	1	20	2	18	28	9	19
35.	Puducherry	75	72	3	266	224	42	89	75	14
All India		28,947	23,785	5,601	114,733	79,386	35,363	109,253	86,781	22,490

Note: In vacancy columns, the States where the Rank-wise Police Personnel are surplus is taken as '0'.

Sl. No.	States/UTs	H. Constable			Constable			Total		
		Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy	Sanctioned	Actual	Vacancy
(1)	(2)	(33)	(34)	(35)	(36)	(37)	(38)	(39)	(40)	(41)
1.	Andhra Pradesh	21,981	15,639	6,342	90,263	64,344	25,919	131,099	90,503	40,596
2.	Arunachal Pradesh	1,724	950	774	9,170	5,174	3,996	11,955	6,882	5,073
3.	Assam	8,312	7,682	630	46,550	40,937	5,613	62,149	54,773	7,376
4.	Bihar	12,028	7,420	4,608	57,802	42,938	14,864	85,939	62,500	23,439
5.	Chhattisgarh	8,159	6,498	1,661	37,011	31,403	5,608	50,869	41,636	9,233
6.	Goa	1,131	806	325	4,399	3,865	534	6,108	5,137	971
7.	Gujarat	13,418	11,879	1,539	59,387	40,142	19,245	87,877	64,376	23,501
8.	Haryana	9,724	6,111	3,613	43,692	33,121	10,571	61,307	44,354	16,953
9.	Himachal Pradesh	2,863	2,321	542	11,926	8,990	2,936	17,187	13,405	3,782
10.	Jammu and Kashmir	13,194	12,234	960	55,550	53,016	2,534	77,464	72,995	4,469
11.	Jharkhand	11,154	6,149	5,005	51,185	38,057	13,128	73,005	51,071	21,934
12.	Karnataka	21,164	21,123	296	60,055	52,138	7,917	91,256	81,842	9,414
13.	Kerala	9,189	8,650	539	35,311	32,680	2,631	49,394	45,962	3,432
14.	Madhya Pradesh	15,488	13,626	1,862	55,493	51,893	3,600	83,524	75,742	7,782
15.	Maharashtra	38,298	34,292	4,006	85,279	78,416	6,863	153,148	137,826	15,322
16.	Manipur	4,467	3,226	1,241	23,333	17,909	5,424	31,081	22,938	8,143
17.	Meghalaya	1,435	1,225	210	9,427	7,723	1,704	12,268	10,126	2,142
18.	Mizoram	1,896	1,839	57	7,760	7,218	542	11,246	10,563	683

(1)	(2)	(33)	(34)	(35)	(36)	(37)	(38)	(39)	(40)	(41)
19.	Nagaland	2,903	2,903	0	19,669	19,669	0	24,226	24,145	81
20.	Odisha	6,113	3,707	2,406	37,592	31,866	5,726	53,291	43,445	9,846
21.	Punjab	12,865	10,877	01,988	57,484	49,609	7,875	79,565	68,333	11,232
22.	Rajasthan	9,297	8,172	1,125	59,092	54,187	4,905	79,554	71,026	8,528
23.	Sikkim	573	651	83	4,076	2,667	1,409	5,421	3,932	1,489
24.	Tamil Nadu	13,317	38,789	0	93,331	51,943	41,418	120,441	102,297	18,144
25.	Tripura	10,088	7,558	2,530	30,570	26,374	4,196	44,310	36,647	7,663
26.	Uttar Pradesh	65,142	16,113	49,029	277,923	121,621	156,302	368,260	149,168	219,092
27.	Uttarakhand	3,132	2,478	654	16,177	12,086	4,091	20,775	15,820	4,955
28.	West Bengal	0	0	0	52,992	46,360	6,632	72,998	59,738	13,260
29.	Andaman and Nicobar Islands	855	615	240	2,940	2,317	623	4,417	3,431	986
30.	Chandigarh	1,618	1,013	605	5,510	4,487	1,023	7,873	6,143	1,730
31.	Dadra and Nagar Haveli	78	53	25	218	214	4	325	284	41
32.	Daman and Diu	55	54	1	191	178	13	281	263	18
33.	Delhi	20,817	20,887	398	46,739	48,590	563	81,467	82,818	0
34.	Lakshadweep	64	62	2	230	146	84	349	225	124
35.	Puducherry	688	504	184	2,795	2,055	740	3,941	2,955	986
All India		343,230	276,106	93,480	1,451,222	1,084,333	369,233	2,064,370	1,563,301	5,02,420

Note: In vacancy columns, the States where the Rank-wise Police Personnel are surplus is taken as '0'.

Statement-II

State-wise Police-Population ratio as on 1.1.2011
(Sanctioned and Actual)

Sl. No.	States/UTs	Total Police per lakh of population	
		Sanctioned	Actual
1	2	3	4
1.	Andhra Pradesh	155.45	107.32
2.	Arunachal Pradesh	965.67	555.90
3.	Assam	199.91	176.18
4.	Bihar	88.11	64.08
5.	Chhattisgarh	206.52	169.03
6.	Goa	347.84	292.54
7.	Gujarat	150.53	110.27
8.	Haryana	248.45	179.75
9.	Himachal Pradesh	256.48	200.04
10.	Jammu and Kashmir	574.79	541.63
11.	Jharkhand	235.23	164.56
12.	Karnataka	154.82	138.84
13.	Kerala	140.93	131.14
14.	Madhya Pradesh	115.35	104.61
15.	Maharashtra	138.74	124.86
16.	Manipur	1146.90	846.42
17.	Meghalaya	468.78	386.93
18.	Mizoram	1112.36	1044.81
19.	Nagaland	1073.37	1069.78

1	2	3	4
20.	Odisha	130.21	106.16
21.	Punjab	291.03	249.95
22.	Rajasthan	118.09	105.43
23.	Sikkim	885.78	642.48
24.	Tamil Nadu	177.75	150.97
25.	Tripura	1223.70	1012.07
26.	Uttar Pradesh	184.22	74.62
27.	Uttarakhand	210.91	160.61
28.	West Bengal	80.69	66.03
29.	Andaman and Nicobar Islands	1017.74	790.55
30.	Chandigarh	695.49	542.67
31.	Dadra and Nagar Haveli	114.44	100.00
32.	Daman and Diu	139.80	130.85
33.	Delhi	441.01	448.32
34.	Lakshadweep	478.08	308.22
35.	Puducherry	351.56	263.60
All India		173.51	131.39

[Translation]

Cash for Foodgrains

1460. SHRI R.K. SINGH PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the State Governments distribute foodgrains to the Below Poverty Line (BPL) families in

the States at subsidised rates with the assistance of the Union Government;

(b) if so, the details thereof and along with the price of the said foodgrains, State-wise;

(c) whether there are reports that the poor quality of foodgrains which are not lifted by the BPL families are picked up by the middlemen at subsidised rates and resold to the Food Corporation of India (FCI) at a much higher rates;

(d) if so, the details thereof and the reaction of the Union Government thereto;

(e) whether in view of such irregularities the Union Government proposes to provide cash subsidy to the BPL families in lieu of foodgrains; and

(f) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Central Government allocates foodgrains (rice and wheat) under Targeted Public Distribution System (TPDS) to States/ Union Territories (UTs) for distribution to Below Poverty Line (BPL) category at highly subsidized Central Issue Prices (CIPs) of Rs. 5.65 per kg. for rice and Rs. 4.15 per kg. for wheat. Some State/UT Governments further subsidise the foodgrains being distributed to TPDS beneficiaries in the respective States/UTs. State/UT-wise details of the end retail price of foodgrains (rice and wheat) being distributed by them under TPDS are given in the enclosed Statement.

(c) and (d) No such instance has come to the notice.

(e) and (f) Proposals have been received by the Government from State Governments namely Bihar, Delhi, Haryana, and Uttar Pradesh for direct disbursement of food subsidy in cash to Below Poverty Line (BPL)/ Antyodaya Anna Yojana (AAY) families on pilot basis

instead of distribution of foodgrains and sugar to them under Targeted Public Distribution System (TPDS). Under the proposed scheme, Government will allocate funds directly to district authorities for disbursement of cash subsidy based upon the number of AAY and BPL ration cards in the selected pilot districts. The district authorities will open an exclusive account for this purpose in the treasury bank branch. The district offices will disburse the amount of food subsidy to the respective bank/post office accounts of AAY and BPL ration cardholders on the basis of their entitlements. The draft scheme is under preparation to test the feasibility of this alternative mode of transfer of food subsidy to BPL/AAY families under TPDS.

Statement

State/UT-wise details of the end retail price of foodgrains (rice and wheat) being distributed under Targeted Public Distribution System (TPDS) at fair price shops to Below Poverty Line (BPL) families

(As reported by States/UTs upto 30.06.2012)

(Rs. per kg.)

Sl. No.	States/UTs	BPL	
		Wheat	Rice
1	2	3	4
1.	Andhra Pradesh	7.00	1.00
2.	Arunachal Pradesh	4.65	6.15
3.	Assam	—	7.00
4.	Bihar	5.22	6.78
5.	Chhattisgarh	2.00	2.00
6.	Delhi	4.80	6.30
7.	Goa	—	6.15

1	2	3	4
8.	Gujarat	Rs. 2.00 for 13 kg. Rs. 7.50 for 16 kg.	Rs. 3.00 for 3 kg. (Max) Rs. 7.00 for 3 kg. (Max Rice Spl.)
9.	Haryana	4.88	—
10.	Himachal Pradesh	5.25	6.85
11.	Jammu and Kashmir	4.80 5.35 (Atta)	6.40
12.	Jharkhand	—	1.00
13.	Karnataka	3.00	3.00
14.	Kerala	2.00	1.00
15.	Madhya Pradesh	3.00	4.50
16.	Maharashtra	5.00	6.00
17.	Manipur	—	6.15
18.	Meghalaya	—	6.15-7.50
19.	Mizoram	—	6.15
20.	Nagaland	6.25 (Atta)	6.15
21.	Odisha	—	2.00
22.	Punjab	4.57	—
23.	Rajasthan	—	2.00
24.	Sikkim	—	4.00
25.	Tamil Nadu	7.50	Free of cost
26.	Tripura	10.00 (Atta)	6.15
27.	Uttar Pradesh	4.65	6.15
28.	Uttarakhand	2.00	3.00

1	2	3	4
29.	West Bengal	4.65	2.00
30.	Andaman and Nicobar Islands	4.45	6.05
31.	Chandigarh	4.65	6.15
32.	Dadra and Nagar Haveli	4.65	6.00
33.	Daman and Diu	4.80	6.40
34.	Lakshadweep	9.00	6.15
35.	Puducherry	Free of cost	

Centrally Protected Monuments

1461. KUMARI MEENAKSHI NATARAJAN:
SHRI LALUBHAI BABUBHAI PATEL:
SHRI DANVE RAOSAHEB PATIL:
SHRI JAGDANAND SINGH:
SHRI DILIP SINGH JUDEV:
SHRI GAJANAN D. BABAR:
SHRI ANANDRAO ADSUL:
SHRI RAM SINGH KASWAN:
SHRI DHARMENDRA YADAV:

Will the Minister of CULTURE be pleased to state:

(a) the criteria for declaring a monuments as State or Centrally protected one;

(b) the details of the Centrally protected monuments and sites in the country, State/UT-wise along with their State of preservation and conservation;

(c) the details of funds allocated and utilised for maintenance of the said monuments/sites during each of the last three years and the current year, State/UT-wise;

(d) the steps taken to provide security and various facilities to visitors at the said monuments/sites during the aid period along with the amount spent for the purpose;

(e) the amount of revenue earned from these protected monuments/sites during each of the last three years and the current year;

(f) whether the Government has received proposals from various States for protection of more monuments;

(g) if so, the details along with the status thereof; and

(h) the steps taken for maintenance of these monuments/sites including protecting them from encroachment and indicating the schemes in vogue for the purpose?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Ancient and historical monuments and sites are declared centrally protected as of national importance by the Central Government. The criterion of such declaration as laid down under the Ancient Monuments and Archaeological sites and Remains Act, 1958 is that it is of historical, archaeological or artistic interest and which has been in existence for not less than one hundred years.

The State Governments also declare monuments as protected under their respective Acts.

(b) to (d) There are 3,677 monuments/sites declared as of national importance in the country. The State-wise/UT-wise list is given in the enclosed Statement-I. These monuments/sites are in a fairly good State of preservation.

The expenditure incurred on conservation, preservation and environmental development, including providing of tourist amenities on centrally protected monuments/sites in the country, during the last three years and the allocation for the current year is given in the enclosed Statement-II. In addition to conservation, preservation, maintenance and development of environs in and around centrally protected monuments, providing amenities (e.g. drinking water, toilets, facilities for physically challenged, pathways, culture notice boards/signals, vehicle parking,

cloak rooms, etc.) to the tourists visiting the monuments and sites are also regular activities which the Archaeological Survey of India undertakes, as per needs and resources. Basic public facilities are available at all World Heritage Sites and ASI's ticketed monuments, as also at the majority of those protected monuments that are visited by large numbers of tourists. Archaeological Survey of India has deployed regular watch and ward staff, and has engaged the services of private security guards and State Police personnel for the safety and protection of centrally protected monuments and the tourists visiting the monuments/sites. In addition, CISF personnel have been deployed at Taj Mahal, Agra and Red Fort, Delhi. The expenditure incurred towards security at centrally protected monuments/sites during the last three years and current year is as under:—

	(Rupees in lakhs)
2009-10	2691.29
2010-11	1718.37
2011-12	3932.00
2012-13 (upto July, 2012)	1136.00

(e) The revenue earned through entry fee on centrally protected monuments/sites during each of the last three years are as under:—

	(Rupees in crores)
2009-10	78.58
2010-11	85.72
2011-12	93.14
2012-13	23.76*

*Provisional.

(f) No such proposal has been received recently from the State Governments.

(g) Does not arise.

(h) The conservation, preservation and maintenance of centrally protected monuments/sites is a continuous process as per archaeological norms and subject to availability of resources. As and when an encroachment is noticed by the field office at Archaeological Survey of India, FIR is lodged with the local police followed by Show Cause Notice by the Archaeological Survey of India to the offender. As all the Superintending Archaeologist of the Circles are also vested with the powers of Estate Officer, action is also initiated under Public Premises (Eviction of Un-authorized occupants) Act, 1971, wherever applicable. Non-compliance of the Show Cause Notice is followed by demolition order to the offender as well as the District Collector/Magistrate to cause removal of such encroachment within a specified period. In certain specific cases, ASI also avails of the last option to file litigation against the encroachers before the appropriate Court of Law.

Statement-I

List of Centrally Protected monuments under the Archaeological Survey of India (State-wise)

Sl. No.	Name of State	No. of Monuments
1	2	3
1.	Andhra Pradesh	137
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman and Diu (UT)	12
7.	Goa	21

1	2	3
8.	Gujarat	202
9.	Haryana	90
10.	Himachal Pradesh	40
11.	Jammu and Kashmir	69
12.	Jharkhand	12
13.	Karnataka	507
14.	Kerala	26
15.	Madhya Pradesh	292
16.	Maharashtra	285
17.	Manipur	01
18.	Meghalaya	08
19.	Nagaland	04
20.	NCT Delhi	174
21.	Odisha	78
22.	Puducherry (UT)	07
23.	Punjab	33
24.	Rajasthan	162
25.	Sikkim	03
26.	Tamil Nadu	413
27.	Tripura	08
28.	Uttar Pradesh	742
29.	Uttarakhand	042
30.	West Bengal	134
Total		3677

Statement-II

Expenditure incurred on conservation, preservation and maintenance of protected monuments under Archaeological Survey of India during the last three years and allocation for the current financial year

(Rs. in lakhs)

Sl. No.	Name of the State	Circle/Branch	Expenditure 2009-10	Expenditure 2010-11	Expenditure 2011-12	Allocation 2012-13
1	2	3	4	5	6	7
1.	Uttar Pradesh	Agra Circle	738.00	758.00	544.49	615.00
2.	Uttar Pradesh	Lucknow Circle	1371.00	1706.99	1208.00	950.00
3.	Maharashtra	Aurangabad Circle	590.00	315.00	310.7	305.00
4.	Maharashtra	Mumbai Circle	500.00	389.99	359.00	350.00
5.	Karnataka	Bengaluru Circle	1200.00	1245.95	1041.00	980.00
6.	Karnataka	Dharwad Circle	619.46	981.88	943.98	880.00
7.	Madhya Pradesh	Bhopal Circle	674.33	654.87	607.9	692.50
8.	Odisha	Bhubaneshwar Circle	276.49	261.36	289.98	460.00
9.	West Bengal, Sikkim	Kolkata Circle	435.23	504.59	446.28	430.00
10.	Tamil Nadu, Puducherry	Chennai Circle	460.50	530.00	530.00	525.00
11.	Punjab, Haryana	Chandigarh Circle	694.46	687.04	529.99	625.00
12.	Himachal Pradesh	Shimla Circle	70.87	79.8	62.81	80.00
13.	Delhi	Delhi Circle	1747.00	1849.84	927.39	1005.00
14.	Goa	Goa Circle	120.61	110.00	110.00	110.00
15.	N.E. States, except Sikkim	Guwahati Circle	135.08	159.01	213.32	140.00
16.	Rajasthan	Jaipur Circle	275.55	350.00	445.49	500.00
17.	Andhra Pradesh	Hyderabad Circle	610.00	664.86	640.00	685.00
18.	Bihar and Uttar Pradesh (Part)	Patna Circle	314.99	364.99	383.96	325.00

1	2	3	4	5	6	7
19.	Jammu and Kashmir	Srinagar Circle	338.44	283.29	270.00	260.00
20.	Kerala	Thrissur Circle	300.01	337.01	301.5	310.00
21.	Gujarat	Vadodara Circle	459.98	509.93	574.97	500.00
22.	Uttarakhand	Dehradun Circle	130.52	147.18	139.99	155.00
23.	Chhattisgarh	Raipur Circle	332.00	341.00	303.58	340.00
24.	Jharkhand	Ranchi Circle	64.75	64.98	62.58	60.00
25.		Mini Circle Leh		52.15	85.00	85.00
26.		Science Branch Dehradun	655.45	507.46	485.40	535.00
27.		C.H. Agra	2185.71	1796.70	1580.44	1880.00
28.		DG Office	00	00	00	352.50
Total			15300.43	15653.87	13397.75	14135.00

Fake Stamp Papers Racket

1462. SHRI JAGDISH SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints with regard to involvement of persons in fake stamp papers racket in the country;

(b) if so, the details thereof and the total number of such persons arrested and the action taken against them along with the value of fake stamp papers recovered during the last one year and the current year, State-wise including Bihar;

(c) whether the Government has taken any steps to apprehend the masterminds of the said racket; and

(d) if so, the details thereof and the steps taken to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No specific information is maintained separately in respect of involvement of persons in fake stamp papers racket in the country. However, the data on counterfeiting including fake stamp paper and number of cases registered cases charge-sheeted and persons convicted under counterfeiting during the last one year are attached as Statement. The data regarding the current year is not available with NCRB.

(c) and (d) 'Police' and 'Public order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and the prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches

highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused

attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.

Statement

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Counterfeiting during the year of 2011

Sl. No.	State	2011					
		CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	224	86	11	284	194	32
2.	Arunachal Pradesh	2	3	0	2	3	0
3.	Assam	60	57	5	130	88	10
4.	Bihar	64	84	6	91	129	11
5.	Chhattisgarh	65	25	3	61	58	2
6.	Goa	31	9	1	27	21	1
7.	Gujarat	256	52	2	69	63	4
8.	Haryana	18	14	14	26	31	24
9.	Himachal Pradesh	4	5	0	11	16	0
10.	Jammu and Kashmir	39	31	0	69	67	0
11.	Jharkhand	22	11	6	20	12	3
12.	Karnataka	105	52	6	79	100	22
13.	Kerala	56	31	12	40	75	14
14.	Madhya Pradesh	12	10	10	23	24	6
15.	Maharashtra	351	78	11	247	202	15
16.	Manipur	12	1	0	1	1	0
17.	Meghalaya	13	7	0	23	7	0

1	2	3	4	5	6	7	8
18. Mizoram		2	1	1	2	1	3
19. Nagaland		5	5	6	10	8	18
20. Odisha		10	16	3	26	27	6
21. Punjab		58	49	52	109	103	132
22. Rajasthan		56	39	6	87	86	28
23. Sikkim		3	0	1	6	0	3
24. Tamil Nadu		275	82	7	120	98	18
25. Tripura		9	4	3	14	6	3
26. Uttar Pradesh		270	93	114	218	163	208
27. Uttarakhand		26	9	5	21	21	13
28. West Bengal		207	140	6	271	186	19
Total State		2255	994	291	2087	1790	595
29. Andaman and Nicobar Islands		0	2	0	0	2	0
30. Chandigarh		0	1	1	0	2	2
31. Dadra and Nagar Haveli		2	0	0	0	0	0
32. Daman and Diu		2	0	0	0	0	0
33. Delhi UT		44	26	15	43	35	22
34. Lakshadweep		0	0	0	0	0	0
35. Puducherry		4	1	1	0	4	2
Total UT		52	30	17	43	43	26
Total All India		2307	1024	308	2130	1833	621

Source: Crime in India.

[English]

Funds for Construction of Roads

1463. SHRI PREM DAS RAI: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the funds allocated and spent on the construction of roads in the North East States under the Special Accelerated Road Development Programme in the North East (SARDP-NE) during the last one year and the current year, State-wise and project-wise;

(b) whether the pace of road construction has slowed primarily due to heavy rain fall and landslides;

(c) if so, the details thereof; and

(d) the steps taken by the Government to expedite the construction of roads under the SARDP-NE?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) to (d) Funds for Special Accelerated Road Development Programme in North East (SARDP-NE) are allotted by Ministry of Road Transport and Highways for entire programme, which are not State/Project-wise. Allocation and expenditure of funds, under SARDP-NE, during last and current year is given below:—

Year	Allocation (Rs. in crore)	Expenditure (Rs. in crore)
2011-12	1950	1940
2012-13	2000	379
		(upto end July, 2012)

Pace of road construction is adversely affected due to rainfall, landslides and other such natural phenomenon but it is not possible to quantify affect of these on road construction activity.

In order to accelerate construction of roads under SARDP-NE, periodical review of projects with executing agencies is being taken regularly. Boarder Roads Organisation. (BRO) has been instructed to switch over to execution of roads construction, through Contract from current practice of Departmental Execution, since BRO was failing to meet time schedules of road construction.

National Innovation Council

1464. SHRI K. SUGUMAR:

SHRI R. THAMARAISELVAN:

SHRI SURESH ANGADI:

SHRI A.T. NANA PATIL:

Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

(a) whether the National Innovation Council, in its report submitted to the Government, has recommended for bringing out a National Media Policy that addresses the new media landscape and changing societal need;

(b) if so, the reasons extended by the Council in support of its above recommendation along with the reaction of the Government thereto;

(c) the details of other recommendations made by the Council in its said report; and

(d) the response of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) to (d) The Government of India has declared 2010-2020 as the 'Decade of Innovation', with a focus on inclusive growth. Accordingly, the Government set up a National Innovation Council with Shri Sam Pitroda, as its Chairman and 16 other distinguished Members. The national Innovation Council, as part of its initiative to create an institutional framework for innovation in Government, has facilitated setting up of Sectoral Innovation Councils in different sectors of the Union Government. The Sectoral Innovation

Council on Media and Entertainment in the Ministry of Information and Broadcasting, set up on 28th July, 2011, was one such initiative by the Government. The Sectoral Innovation Council submitted its report on 26th July, 2012. One of the recommendations of the Council was that there is a ground for bringing out a National Media Policy that addresses the new media landscape and changing societal needs.

The Sectoral Innovation Council, in its report, has observed that media and entertainment sector of the economy has developed over the last few decades in separate and independent segments. For meeting requirements of different segments of the sector, the Governments has brought out independent set of statutes, policy guidelines and regulations from time to time. The sector has also seen significant development in technology, which have implications on the inter and intra segments of the industry. In view of this, there is a ground for having a fresh look at the set of independent policies that have been designed during that past few decades and to make them relevant to the emerging needs of technology and society. A comprehensive policy that integrates all existing media segments addresses the emergent issues and adjusts the regulating directions to the new ground realities has become a necessity.

The Council, in its report, has covered six broad areas of Media and Entertainment sector, namely, Broadcasting; Film; Animation, Gaming and VFX; Print Media; Advertising and Media Education. The Council has given, in total, 64 recommendations in its report. The number of recommendations with respect to each sector are given as under:—

Area	Number of recommendations
1	2
Broadcasting	19
Film	12

1	2
Animation, Gaming and VFX	05
Print Media	03
Advertising	08
Media Education	09
Other Issues	08
Total	64

The report of the Council is in the public domain and is available on the website of Ministry of Information and Broadcasting and also on the website of National Innovation Council.

The report of the Sectoral Innovation Council is a road-ramp for innovation in Media and Entertainment sector. The recommendations are required to be examined by the Ministry for implementation.

Tribal Reserve

1465. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 5 km. from high tide line from Constance Bay in South Andaman to Lewis Inlet Bay in Middle Andaman, has been declared as Tribal Reserve;

(b) if so, the reasons therefor;

(c) whether any fishermen who go for fishing in this area would be punished as per the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation, 2012; and

(d) if so, the quantum of the punishment?

THE MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) Yes, Madam. In order to increase the resource base of Jarawas, Notification dated 15th September, 2004 was issued by the Andaman and Nicobar Administration declaring certain land areas in South and Middle Andaman and coastal waters upto a distance of 5 kilometer as Reserved Area.

(c) and (d) Whoever enters into the reserved area for the purpose of encroaching, hunting or poaching from the said area shall be punished under Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Amendment Regulation, 2012 with imprisonment which may extend to three years and with fine which may extend to Rupees ten thousand.

Drinking Water Supply in Urban Areas

1466. SHRI RAJEN GOHAIN:

KUMARI SAROJ PANDEY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any assessment has been made regarding shortage of drinking water in the urban areas and metropolitan cities including slum areas;

(b) if so, the details thereof and the reasons for the shortage, State-wise and city-wise;

(c) whether the Union Government proposes to formulate any integrated and comprehensive plan for adequate supply of water in the urban areas and metropolitan cities including in slum areas;

(d) if so, the details thereof;

(e) whether the Union Government has received proposals from the State Governments seeking Central assistance in view of the shortage of water in the respective States; and

(f) if so, the details thereof and the steps taken/ being taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (f) Provision of water supply is the responsibility of the States/Urban local bodies as per the constitution of India. Ministry is not keeping the State-wise and city-wise data as it is a function of the ULBs/State Governments. However, there are no specific reports of shortage of drinking water but the quantity of water supply varies seasonally and subject to availability of water resources to the cities/urban areas.

Water supply is one of the admissible components of infrastructure development for providing financial assistance under Urban Infrastructure Scheme for Small and Medium Towns (UIDSSMT). So far 452 water supply projects have been sanctioned at a cost of Rs. 8891.54 crore involving central commitment of Rs. 7184.48 crore, out of which an amount of Rs. 5978.74 crore has been released to the States so far.

The Ministry of Urban Development (MoUD) is implementing the North Eastern Region Urban Development Programme (NERUDP) with the financial assistance from Asian Development Bank (ADB) covering capital cities of 5 North Eastern States viz. Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland), and Shillong (Meghalaya) which is enclosed as Statement-I.

The details of the proposals for water supply scheme under 10% Lumpsum Provision Scheme for NER including Sikkim during last three years and Urban Infrastructure Development Scheme in Satellite Towns around seven mega-cities during last three years are enclosed as Statement-II and III respectively.

Under Urban Infrastructure and Governance (UIG) Sub-Mission of JNNURM, Water Supply is one of the admissible component of grant of Additional Central Assistance (ACA). So far 157 projects on Water Supply Sector have been approved with approved cost of Rs. 2048589.03 lakh and ACA commitment of Rs. 1008819.48 lakh for various Mission cities during the Mission period i.e. 2005-2012.

Statement-I

Under the North Eastern Region Urban Development Programme (NERUDP) water supply projects are under execution in this region as follows

Sl.No.	City/State	Water Supply Projects	
		Tranche-I (Sanctioned and under execution) (2009-2015)	Tranche-II proposed (2010-2013)
1.	Agartala (Tripura)	Water Supply (Rs. 6.44 crore)	Water Supply (Rs. 111.2 crore)
2.	Aizwal (Mizoram)	Water Supply (Rs. 11.24 crore)	Water Supply (Rs. 62.7 crore)
3.	Gangtok (Sikkim)	Water Supply (Rs. 23.20 crore)	Water Supply (Rs. 37.8 crore)
4.	Kohima (Nagaland)	Water Supply (Rs. 6.02 crore)	Water Supply (Rs. 57.0 crore)

Statement-II

The details of the proposals for water supply scheme received and sanctioned under 10% Lumpsum Provision Scheme for NER including Sikkim during last three years is as under

Sl. No.	Name of Project	Sanctioning Year	Sanctioned Cost (in lakh)	Gol Share (in lakh)	Fund released (in lakh)
1	2	3	4	5	6
1.	Augmentation of water supply at Soreng Town, Sikkim	2009-10	815.29	733.76	244.59
2.	Augmentation of water supply at Chakung Town, Sikkim	2009-10	1018.53	916.67	611.12
3.	Augmentation of water supply at Ravangla Bazar, South Sikkim	2009-10	449.52	404.57	269.72
4.	Water supply scheme at Longding Township, Arunachal Pradesh	2010-11	2240.45	2016.40	201.64
5.	Mayang water supply scheme, Manipur	2010-11	2319.21	2087.29	118.03
6.	Renewal and Augmentation of greater Saiha water supply scheme, Mizoram	2010-11	2070.20	1863.18	186.31

1	2	3	4	5	6
7.	Augmentation and renewal of Tlabung water supply scheme, Mizoram	2010-11	441.00	396.90	39.69
8.	Greater Khawzawl water supply scheme, Mizoram	2011-12	2497.00	2447.30	224.73
9.	Augmentation of Simsagiri water supply scheme, Meghalaya	Forwarded to State Government for revising DPR			
10.	Augmentation of Resubelpara water supply scheme, Meghalaya	Forwarded to State Government for revising DPR			
11.	Augmentation of water supply at Pfutsero Town in Phek District	Forwarded to State Government for revising DPR			
12.	Water supply to Gangtok, Sikkim	Return to State on 25.4.2011, due to Gangtok already covered under JNNURM and hence not eligible under this scheme.			
13.	Water supply to Namthang, Sikkim	Return to State on 25.4.2011 as the town is not notified as census town as per 2001 Census record and hence not eligible under this scheme.			

Statement-III

The details of the proposals for water supply scheme received and sanctioned under Urban Infrastructure Development Scheme in Satellite Towns around seven mega-cities during last three years is as under

Sl. No.	Name of Project	Sanctioning Year	Sanctioned Cost (in lakh)	Gol Share (in lakh)	Fund released (in lakh)
1	2	3	4	5	6
1.	Re-organization of Water Supply Scheme for Pilkhuwa Town, Uttar Pradesh	2009-10	2167.55	1734.04	1322.70
2.	Augmentation of Water Supply for Sonapat by Ranney Well, Haryana	2010-11	6958.00	5566.40	1391.6
3.	Water Supply Improvement Scheme, Vikarabad, Andhra Pradesh	2010-11	7009.00	5607.20	1402.00
4.	Water Supply System of Sanand Town, Gujarat	2010-11	3320.86	2656.69	664.17

1	2	3	4	5	6
5.	Comprehensive Water Supply Scheme for Sriperumbedur	2011-12	4071.00	3256.80	814.20
6.	24x7 Water Project for Jyoti Basu Nagar (New Town) Kolkata	Funds not released due to ULB not being in place and assurance on cost recovery not being furnished.			
7.	200 MLD Water Supply Scheme for Vasai-Virar Sub-Region	State has exhausted their share under UIDSSST.			

Millets Cultivation

1467. SHRIMATI ANNU TANDON:
SHRI BADRI RAM JAKHAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched the Initiative for Nutritional Security through Intensive Millets Promotion (INSIMP) Scheme to encourage the farmers for cultivation of millets in views of its high nutritional value in comparison to rice and wheat;

(b) if so, the details thereof along with the production and consumption of millets during the current year, State-wise;

(c) whether the area of millets cultivation lacks nutritional security in the country;

(d) if so, the details thereof and the reasons therefor; and

(e) the follow up action taken/being taken by the Government to promote cultivation of millets in adverse climatic condition by discouraging the excessive use of chemicals, fertilisers and pesticides?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) Initiative for Nutritional Security through Intensive Millets Promotion – a sub-scheme of RKVY has been launched from 2011-12 with aim to demonstrate the improved production and post-harvest technologies in an integrated manner with an allocation of Rs. 300 crores in 16 States. As regards, the production and consumption of millets during current year is concerned, it is too early to make an assessment for current year at this stage, when sowings are in progress. However, it is stated that millet grains are used as traditional food including fermented products like rabri in their areas of cultivation, value added bakery products, in Urban areas, feed for live stock including birds. National Sample Survey Organization (NSSO), Household Consumption Expenditure Survey 2009-2010 indicates per capita consumption of coarse cereals, which includes millets, maize and barley @ 8.74 kg./annum at National level and 10.34 kg./annum in Rural household and 4.6 kg./annum in Urban household.

(c) and (d) Millets are largely grown under rainfed condition and can thrive with rain fall of 300 mm, wherein major cereals like wheat and rice cannot be grown. Therefore, millets supplement the nutritional security of both human as well as live stocks in such areas.

(e) Besides, the INSIMP the cultivation of millets is also supported by the Government through other programmes like Macro Management in Agriculture (MMA), which provides support for organizing demonstrations of improved package of practices, supply of certified seeds, seed minikits and supply of micro-nutrients,

gypsum and farmers training for production and productivity improvement of coarse cereals including millets.

Millets are the hardy crops against the disease/pests and also grown as trap crops in Oilseed and Pulses for control of disease and pest management. Therefore, they require lesser support for chemicals, fertilizers and pesticides. The operational guidelines of INSIMP provides flexibility to the States, to modify the contents of the input kits as per local situations in consultation with their State Agriculture Universities/ICAR institutions.

Storage and Post Harvest Management

1468. SHRI PRALHAD JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is providing technological intervention in storage and post harvest management in agricultural practices;

(b) if so, the current status thereof;

(c) whether the Government has made any assessment of the scheme in various States including Karnataka; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) The Government provides technological support in storage and post-harvest management in agricultural practices through the scheme of 'Post Harvest Technology and Management', under which, technologies developed by 'Indian Council of Agricultural Research' and 'Council of Scientific and Industrial Research' for primary processing, value addition and low cost scientific storage and promoted. Technological interventions for storage and post harvest management are also provided through various schemes, such as Grameen Bhandaran Yojana', 'Development/ Strengthening of Agricultural Marketing Infrastructure,

Grading and Standardization', 'National Horticulture Mission' and 'Horticulture Mission for North East and Himalayan States'.

No State-wise assessment of the schemes is done. However, evaluation of the schemes are taken up as and when required.

[Translation]

Condition of Government Quarters

• 1469. SHRI MAHABALI SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the houses/quarters built for Government employees have become extremely dilapidated in many cities including Delhi and regular repair work is not being carried out despite complaints;

(b) if so, whether the Government has undertaken any survey/study to identify such houses/colonies which are in dilapidated condition;

(c) if so, the details and the number of such houses, State-wise and city-wise;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government for maintaining and repairing such houses/colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Some of the Quarters in Government colonies are in dilapidated condition due to their age. However, repair works are done on routine basis as and when required. The inspection and survey are also carried from time to time to identify the structural soundness of the houses.

(c) The approximate number of houses identified to be in dilapidated condition city-wise is given below:—

(i)	Delhi	—	5268 nos.
(ii)	Mumbai	—	704 nos.

(iii) Kolkata — 40 nos.

(iv) Nagpur — 8 nos.

(d) Does not arise.

(e) Repair and Rehabilitation works are carried out on regular basis depending upon the condition of quarters and availability of budget.

[English]

Processed Food Products

1470. SHRI BHAKTA CHARAN DAS:
SHRI SURESH ANGADI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to give the status of priority sector lending for the projects involved in processing of perishable food items;

(b) the details guidelines adopted by the policy of the Government towards domestic consumption vs exports of processed food items in the country;

(c) the steps taken by the Government to tap the export potential of the agricultural and processed food products of the country;

(d) the present food processing capacity available in the country; and

(e) the funds allocated for the purpose during each of the last three years and the current year along with the new initiatives taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) As per the Press Release of RBI dated 20th July, 2012, loans to food and agro processing units form a part of Priority Sector Lending (PSL). In the detailed circular issued on the

same date by RBI, loans for food and agro processing are eligible to be classified under PSL in the category of "Micro and small enterprises".

(b) With the huge production base of agricultural and allied commodities, India can become the leading processed food supplier to the world and also meet the growing demands of domestic market. Adequate processing facilities of agro and allied produces would increase shelf life, reduce losses, increase returns of the farmers, ensure adequate supply of processed food products to the domestic and export market. Keeping this in view, Government has been implementing a number of schemes supporting the food processing sector.

(c) Promotional measures for increasing exports of agricultural and processed food products include implementation of Focus Product Scheme (FPS), Focus Market Scheme (FMS), Vishesh Krishi and Gram Udyog Yojana (VKGUY) Scheme, Market Linked Focused Product (MLFPS) Scheme, Agricultural Infrastructure Incentive Scrip (AIIS) Scheme etc. In the Annual Supplement to Foreign Trade Policy announced on 5th June, 2012, the two per cent Interest Subvention Scheme has also been extended to Processed Agricultural Products.

(d) As per the Annual Survey of Industries (ASI) data, 2009-10, there were 27,271 registered units in food processing sector in the country with a total invested capital of Rs. 1,93,850 crore.

(e) The Budget allocation for the food processing sector during 2009-10 to 2012-13 are as under:—

Year	Budget Estimate (Rs. crore)
2009-10	340.00
2010-11	400.00
2011-12	600.00
2012-13	660.00

Ministry of Food Processing Industries has launched a new Centrally Sponsored Scheme-National Mission on Food Processing (NMFP) – on 1.4.2012 for decentralization in the implementation of schemes for infrastructure development and other related schemes to ensure substantial participation of State Governments/UTs.

[Translation]

Illegal Constructions

1471. SHRI MAHABAL MISHRA:
SHRI MANIKRAO HODLYA GAVIT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal construction leading to loss of lives have been rising day-by-day in the National Capital Territory (NCT) of Delhi;

(b) if so, the number of persons killed due to collapse of such illegal constructions along with the details of compensation paid to the family members of the deceased during each of the last three years and the current year;

(c) the action taken against the land owners and negligent officials of MCD/NDMC in this regard during the said period; and

(d) the remedial steps proposed to be taken by the Government to prevent illegal constructions in the NCT of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) The New Delhi Municipal Council and the Delhi Cantonment Board have informed that there is no such case during the last three years. The Directorate of Local Bodies has informed that 103 persons were killed in building collapses in the jurisdiction of North, South and East Delhi Municipal Corporation as detailed below:—

Year	Number of persons killed
2010	71
2011	22
2012 (till date)	10

In such cases, Government of NCT of Delhi provides ex-gratia relief of the families of the dead and injured. As per the scheme of the ex-gratia relief of the Government of NCT of Delhi, in the case of death of a major in fire and other accidents caused by individual or natural calamities, an amount of Rs. 2 lakh is granted. In the case of minor, this amount is Rs. 1 lakh in each case.

(c) The steps taken against the persons found guilty for the collapse of buildings include registration of FIRs, arrest of accused persons and taking departmental action against the officials found guilty for involvement/negligence.

(d) Whenever any unauthorized/illegal construction is noticed, action against it is taken by the Building Department of the respective Zone as per provisions of the Delhi Municipal Corporation Act, 1957. Recently, the infrastructure for detection and control of unauthorized/illegal constructions in Delhi has been revamped. In this context, a number of measures have been taken which include restructuring and strengthening of Central Control Room, Zonal Control Room, Demolition Squad etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/illegal constructions.

[English]

Threat of CBR Attack

1472. SHRI ANAND PRAKASH PARANJPE:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI N.S.V. CHITTHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has an institutional mechanism exist to deal with the threats of Chemical, Biological and radiological (CBR) attack from terrorists;

(b) if so, details thereof; and

(c) if not, the steps the Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) Yes, Madam.

(b) and (c) Out of the 10 Battalions, 04 Battalions of the National Disaster Response Force (NDRF), which is a specialized Force to deal with disasters, have been trained and equipped to deal with Chemical, Biological, Radiological and Nuclear (CBRN) threats/disasters.

The Ministry of Home Affairs has formulated Standard Operating.

Procedures (SOPs) for terrorist attack using chemical weapons, radioactive material and biological agents and have circulated them to the stakeholders and the States/UTs for implementation and formulation of their own SOPs.

The National Disaster Management Authority (NDMA) has issued guidelines on Nuclear and Radiological Emergencies, chemical Terrorism, Biological disasters and Chemical Industrial disasters to all the stakeholders.

The National Institute of Disaster Management (NIDM) has conducted workshops for helping the States/UTs on drawing their SOPs especially with respect to CBRN matters in August, 2008 and January, 2009.

[Translation]

Sugar Price

1473. SHRI ANANT KUMAR HEGDE:

SHRI ARJUN ROY:

SHRI N. CHELUVARAYA SWAMY:

PROF. RAM SHANKAR:

SHRI C.R. PATIL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the prices of sugar have soared with the onset of festivals in the country despite imposition of stock limits and other steps taken to control the same;

(b) if so, the details thereof and the reasons therefor indicating wholesale price and consumer retail price of sugar in June, July and August this year;

(c) the quota of sugar released by the Government in the open market in view of the increased demand during the festival season and the extent to which it was higher than the average monthly allocation, State-wise;

(d) whether the Government proposes to increase/provide additional Public Distribution System sugar quota for the States;

(e) if so, the details thereof indicating the average monthly allocation and additional/increased quota of sugar, State-wise; and

(f) the other steps taken/proposed to be taken to control the price of sugar?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The market price of sugar remained stable upto June, 2012 but started showing an upward trend from July, 2012 onwards. This recent increase in sugar prices is possibly on account of deficient monsoon leading to market's expectation of lower production in the ensuing 2012-13 sugar season and fluctuations in international sugar prices, etc. Further, the Government has not imposed stock limits in the current sugar season. The range of wholesale price and consumer retail price of sugar in four metropolitan cities in June, July and August this year is given in the Statement-I.

(c) The non-levy quota of sugar released by the Government in the open market during 2011-12 and 2010-11 sugar seasons, month-wise is enclosed as Statement-II. The non-levy quota released for open market is on all India basis and not State-wise.

(d) and (e) No such proposal is under consideration of the Government at present.

(f) The Government has recently taken following measures to control price of sugar:—

(i) The unsold non-levy quota of about 2 lac tonnes from April to June quarter was allowed

for sale in the open market upto 14.08.2012 on 13.07.2012;

(ii) Sugar mills have been directed to sell at least 70% of July-September quota by August, 2012 vide order dated 24.07.2012;

(iii) Additional quota of 2.66 lac tonnes has been released on 27th July, 2012 to be sold off by 31st August, 2012; and

(iv) Another additional quota of 4 lac tonnes has been released on 7th August, 2012 to be sold off by 31st August, 2012.

Statement-I

Retail and Wholesale Prices of Sugar of four metropolitan cities

Centres	Range of Retail Prices (Rs. per kg.)			Range of Wholesale Prices (Rs. per quintal)		
	June	July	August	June	July	August
Delhi	34-35	34-38	38-39	3210-3260	3240-3600	3600-3700
Mumbai	33	33-40	40-45	3027-3232	3082-3556	3532-3776
Kolkata	33-34	34-36	37-41	3160-3190	3180-3540	3560-3930
Chennai	32	32-37	37-41	3000-3010	3010-3600	3600-3850

Source: Price Monitoring Cell, Department of Consumer Affairs.

Statement-II

Statement showing sugar season-wise, month-wise releases of sugar for domestic consumption

(Qty. in lac tonnes)

Sugar season 2010-11

Month	Levy	Non-levy	Total
1	2	3	4
October, 10	2.48	16.50	18.98

	1	2	3	4
November, 10		2.15	14.00	16.15
December, 10		2.08	15.00	17.08
January, 11		2.18	17.00	19.18
February, 11		2.16	13.23	15.39
March, 11		2.02	13.34	15.36
April, 11		2.07	16.00	18.07

1	2	3	4
May, 11	2.13	15.50	17.63
June, 11	2.07	16.50	18.57
July, 11	2.12	12.60	14.72
August, 11	2.22	17.03	19.25
September, 11	2.31	15.00	17.31
Grand Total	25.99	181.7	207.69

Sugar season 2011-12

Month	Levy	Non-levy	Total
October, 11	2.47	17.50	19.97
November, 11	2.14	17.01	19.15
December, 11	2.07	17.01	19.08
January, 12	2.16	14.00	16.16
February, 12	2.12	12.50	14.62
March, 12	2.10	12.50	14.60
April, 12	2.82		
May, 12	1.77	45.00	51.36
June, 12	1.77		
July, 12	2.80		
August, 12	1.83	51.66	54.18
September, 12	1.89		
Grand Total	25.94	187.18	213.12

[English]

Bollworm Attack on Plants

1474. SHRI KHAGEN DAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether bollworm which normally attacks cotton crop has found new hosts in other varieties of plants such as tomato, pigeon pea, chickpea, sorghum, maize, etc., thereby putting farmers at risk;

(b) if so, the details thereof; and

(c) the efforts the Government has made so far to find out the reasons therefor and to contain bollworm attack on plants?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Bollworm has already been reported in several crops and these are not new hosts. There are three types of Bollworm viz., Pink bollworm, spotted bollworm and American bollworm which are found attacking/feeding on cotton crops. Out of these, the spotted bollworm and American bollworm are also found attacking tomato, pigeon pea, chickpea, sorghum, maize, etc. Apart from these crops these pests have also been reported on more than 200 host crops with varying degree of damage to these hosts. The spotted bollworm and American bollworm are the polyphageous pests in nature attacking several field crops. The Integrated Pest Management (IPM) approach is available and is being implemented in the country to control bollworm attack on plants.

[Translation]

Birth Anniversary of Swami Vivekanand

1475. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of CULTURE be pleased to state:

(a) whether the Union Government has decided to celebrate the year-2012 as the 150th Birth Anniversary of Swami Vivekanand;

(b) if so, whether any plan has been prepared for the same;

(c) if so, the details of the funds allocated for this purpose, State-wise; and

(d) if so, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam. The period of the commemoration is from 12th January, 2013 to 12th January, 2014, the preparatory activities for which had started in 2010.

(b) A National Committee under the chairmanship of Hon'ble Prime Minister and a National Implementation Committee have been constituted for guiding and supervising the various activities being undertaken under the commemoration.

(c) and (d) The fund allocation to Ministry of Culture for this commemoration is as under:—

2010-11	:	Rs. 12.40 crores
2011-12	:	Rs. 25.00 crores
2012-13	:	Rs. 20.00 crores

Funds are not allocated State-wise but for the commemoration as a whole.

Misuse of Parole Rules

1476. SHRI GANESHRAO NAGORAO DUDHGAONKAR:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether misuse of parole rules has been reported in the country;

(b) if so, the details thereof and the manner in which the rules of parole have been misused;

(c) whether several prisoners released on parole from Tihar Jail are still missing;

(d) if so, the details thereof and the steps taken to arrest these prisoners;

(e) whether the Government proposes to bring amendment in the prevailing rules of parole in order to check the misuse of the same; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) There are no reports of misuse of parole rules.

(c) and (d) 26 prisoners released on parole from Tihar Jail during last two years are still missing and have not surrendered on the due date before the jail. The Delhi Prison Department has sent Wireless Messages to DCP and SHO of Police Station in whose jurisdiction the crime was committed and also to DCP/SHO of the area where the prisoner used to reside. The SHO of Hari Nagar, and S.P. Badli Police Station and concerned trial court are informed about non-surrender by the convict. The Registrar General of Delhi High Court and Home Department of GNCT of Delhi are informed for taking necessary action.

(e) and (f) There is no reported proposal to bring in any amendment to the parole rules.

Promoting Sports and Youth Activities

1477. SHRI GHANSHYAM ANURAGI:
SHRI SOMEN MITRA:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI A.T. NANA PATIL:
SHRI MANIKRAO HODLYA GAVIT:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of various schemes/programmes/projects implemented by the Government for promoting sports and youth affairs activities in the country including in rural areas, scheme/programme/project-wise and State-wise;

(b) the details of targets set and achievements made under the various schemes/programmes during each of the last three years and the current year, State-wise and scheme/programme project-wise;

(c) the funds allocated/expenditure incurred for the purpose during the said period, State-wise and scheme/programme/project-wise;

(d) the steps taken to ensure that the set targets are achieved in time; and

(e) the manner in which the youth are given information about the said schemes/programmes/projects run by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) The details of various schemes/programmes/projects implemented by the Government for promoting sports and youth affairs activities in the country including in rural areas, scheme/programme/project-wise and State-wise are as under:—

Department of Youth Affairs:

- (i) Nehru Yuva Kendra Sangathan (NYKS)
- (ii) National Service Scheme (NSS)
- (iii) Rajiv Gandhi National Institute of Youth Development (RGNIYD)
- (iv) National Youth Corps (NYC)
- (v) National Programme for Youth and Adolescent Development (NPYAD)

Department of Sports:

- (vi) Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)
- (vii) Urban Sports Infrastructure Scheme
- (viii) Scheme of Assistance to National Sports Federations

- (ix) National Sports Development Fund (NSDF)
- (x) Scheme of Talent Search and Training
- (xi) Scheme of Special Cash Awards
- (xii) Scheme of National Sports Awards — Rajiv Gandhi Khel Ratna, Arjuna Awards, Dronacharya Awards and Dhyanchand Awards
- (xiii) National Welfare Fund for Sportspersons
- (xiv) Scheme of Sports and Games for persons with disabilities
- (xv) Grant-in-aid to Sports Authority of India (SAI)
- (xvi) Grant-in-aid to Lakshmbai University of Physical Educations (LNUPE), Gwalior
- (xvii) Grant-in-aid to Dope Testing Laboratory (NDTL)
- (xviii) Grant-in-aid to National Anti-Doping Agency (NADA)

(b) and (c) The details of targets set and achievements made under the various schemes/programmes during each of the last three years is enclosed as Statement.

(d) At the beginning of the financial year, an Annual Action Plan is prepared with the approval of the competent authority. The physical and financial targets are fixed and programmes/activities are carried out keeping in view the target fixed. In order to ensure that the set targets are achieved, close monitoring and supervision of the programmes are done through reports like Monthly Progress Reports, Quarterly Progress Reports and Annual Reports and half-yearly Results Framework Documents. In addition, meetings are held at various levels for reviewing the progress of various schemes.

(e) Information is disseminated to youth through websites of the Ministry, Subordinate Office and Autonomous Bodies. In addition, Information about the programmes/Schemes is given to youth through circulars, publications, awareness campaigns, etc.

Statement*Summary of Outlay/Expenditure year-wise and Scheme-wise*

(Rs. in crore)

Name of Schemes	2009-2010		2010-2011		2011-2012		2012-2013	
	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure (upto 31.07.2012)
Nehru Yuva Kendra Sangathan (NYKS)	127.83	127.83	123.31	121.24	133.97	133.67	134.50	130.42
National Service Scheme (NSS)	59.27	59.27	66.86	66.86	57.80	57.80	86.87	56.22
Rajiv Gandhi National Institute of Youth Development	9.10	9.10	9.90	9.90	21.91	21.91	20.90	3.94
National Youth Corp (NYC)	—	—	52.25	45.98	58.00	49.42	63.50	42.25
National Programme for Youth and Adolescent Development	24.50	22.70	27.68	26.38	23.00	22.34	23.00	0.27

Name of States/ UTs	2009-2010				2010-2011				2011-2012			
	NYKS		NSS		NYKS		NSS		NYKS		NSS	
	Allocation	Expendi- ture	Allocation	Expendi- ture	Allocation	Expendi- ture	Allocation	Expendi- ture	Allocation	Expendi- ture	Allocation	Expendi- ture
	1	2	3	4	5	6	7	8	9	10	11	12
Andaman and Nicobar Islands	153	145	03	03	132	124	05	05	178	173	05	05
Andhra Pradesh	715	727	692	692	836	795	677	677	844	793	688	688
Arunachal Pradesh	155	187	20	20	141	141	18	18	152	139	37	37
Assam	731	691	81	81	691	692	00	00	806	759	96	96
Bihar	1119	1111	103	103	1189	1154	119	119	1274	1209	90	90
Chandigarh	60	50	31	31	39	35	47	47	33	29	47	47
Chhattisgarh	268	254	164	164	311	312	189	189	315	295	162	162
Dadra and Nagar Haveli	29	27	02	02	25	22	04	04	33	29	04	04
Daman and Diu	48	44	03	03	48	42	05	05	62	57	05	05
Delhi	94	99	00	00	96	86	00	00	104	91	00	00
Goa	62	58	53	53	53	52	60	60	64	60	48	48
Gujarat	588	555	291	291	580	521	446	446	645	601	267	267
Haryana	492	489	190	190	498	457	219	219	538	500	169	169
Himachal Pradesh	371	401	215	215	390	335	149	149	400	371	154	154
Jammu and Kashmir	413	545	99	99	479	418	00	00	490	456	89	89

1	2	3	4	5	6	7	8	9	10	11	12	13
Jharkhand	519	482	00	00	531	502	00	00	582	546	80	80
Karnataka	560	560	477	477	617	560	332	332	678	630	446	446
Kerala	416	403	284	284	469	423	367	367	492	458	282	282
Lakshadweep	30	29	03	03	25	24	05	05	30	29	05	05
Madhya Pradesh	1172	1131	238	238	1162	1138	274	274	1337	1255	225	225
Maharashtra	944	922	561	561	1007	998	804	804	1038	966	520	520
Manipur	280	278	00	00	259	258	00	00	302	279	43	43
Meghalaya	161	189	49	49	153	151	59	59	170	156	50	50
Mizoram	103	99	69	69	102	102	82	82	107	97	82	82
Nagaland	255	249	21	21	209	209	25	25	238	223	19	19
Odisha	508	498	179	179	539	534	167	167	608	570	168	168
Puducherry	87	85	12	12	89	83	39	39	125	118	33	33
Punjab	451	45	203	203	524	477	312	312	534	503	241	241
Rajasthan	894	86	318	318	943	842	365	365	1011	939	302	302
Sikkim	141	121	38	38	128	129	33	33	134	124	33	33
Tamil Nadu	902	885	569	569	977	927	927	927	1049	987	606	606
Tripura	117	107	69	69	108	108	82	82	110	100	62	62
Uttar Pradesh	1731	1763	553	553	1834	1862	553	553	1982	1865	416	416
Uttarakhand	280	280	168	168	283	293	120	120	304	284	164	164
West Bengal	766	756	169	169	817	812	202	202	870	814	152	152

*Funds allocated and expenditure incurred under various Plan and Non-Plan Schemes of the
Department of Sports*

A. Plan Schemes

(Rs. in crore)

Sl. No.	Name of the Scheme	2009-2010		2010-2011		2011-2012		2012-2013 (upto 31.7.2012)	
		Funds allocated	Actual expenditure	Funds allocated	Actual expenditure	Funds allocated	Actual expenditure	Funds allocated	Actual expenditure
1	2	3	4	5	6	7	8	9	10
1.	Panchayat Yuva Krida aur Khel Abhiyan (PYKKA)	135.00	135.00	350.00	350.00	165.20	165.20	235.00	21.95
2.	Urban Sports Infrastructure Scheme	0.00	0.00	15.00	15.00	40.50	40.50	40.00	5.55
3.	Assistance to National Sports Federations (NSFs)	51.00	50.53	87.68	81.44	100.00	100.00	110.00	40.04
4.	Talent Search and Training	1.00	1.00	7.00	7.00	2.00	2.00	0.50	0.00
5.	National Sports Development Fund	8.125	8.125	20.00	20.00	0.00	0.00	5.00	0.00
6.	Promotion of sports among disabled	2.00	0.74	6.27	5.96	4.40	4.40	5.00	0.71
7.	Special Cash awards to medal winners in international sports events	5.50	5.50	34.00	34.00	14.00	11.74	5.00	0.00
8.	Pension to meritorious sportspersons	6.50	6.50	30.25	30.25	3.50	3.50	2.00	0.00

1	2	3	4	5	6	7	8	9	10
9.	Sports Authority of India	200.375	200.375	347.00	347.00	250.90	250.90	288.00	174.58
10.	Laxmibai National University of Physical Education, Gwalior	23.00	23.00	30.00	30.00	25.00	25.00	30.00	7.50
11.	National Anti Doping Agency (NADA)	1.00	1.00	2.00	2.00	0.50	0.50	1.00	0.00
12.	National Dope Testing Laboratory (NDTL)	14.00	14.00	11.50	11.50	2.50	2.50	2.50	0.20
13.	Scheme for contribution to World Anti-Doping Agency (WADA)	0.50	0.44	0.50	0.42	0.50	0.50	0.50	0.00
14.	Commonwealth Games, 2010	2268.00	2260.03	1137.43	872.29	0.00	0.00	0.50	0.00
New Schemes:									
	National Institute of Sports Sciences and Sports Medicine							5.00	0.00
	National Institute of Sports Coaching, Patiala							5.00	0.00
	Preparation of Teams for Mega Sporting Events							1.00	0.00
	National Physical Fitness Plan- Setting up of Resource Centre at LNUPE, Gwalior							5.00	0.00
Total		2716.00	2711.01	2099.95	1806.94	609.00	606.74	741.00	250.53

1	2	3	4	5	6	7	8	9	10
(B) Non-Plan Schemes									
1.	Scheme of Assistance to National Sports Federations	3.00	2.78	3.00	2.97	0.00	0.00	0.00	0.00
2.	Arjuna Award	1.10	0.84	1.00	0.92	1.10	1.03	1.10	0.00
3.	Dhyanchand Award	0.20	0.19	0.20	0.16	0.20	0.19	0.20	0.20
4.	Dronacharya Award	0.32	0.21	0.32	0.29	0.32	0.32	0.32	0.00
5.	Sports Authority of India	48.60	48.60	49.42	49.42	40.17	40.17	47.67	33.30
6.	Laxmibai National University of Physical Education	10.32	10.32	9.63	9.63	8.87	8.87	8.90	4.44
7.	National Welfare Funds for Sportspersons	1.00	1.00	1.00	1.00	0.35	0.35	1.10	0.00
8.	Grants to NCC/Physical Education	0.10	0.10	0.10	0.10	0.10	0.00	0.10	0.01
9.	Commonwealth Games 2010	615.00	615.00	807.96	663.21	0.01	0.00	0.00	0.00
Total		680.12	679.19	873.01	727.78	51.29	50.93	59.30	37.74

[English]

**Telecom service for emergency
situations**

1478. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether telephone and mobile network usually crash during occurrence of natural calamities, terrorist attacks and bomb blasts;

(b) if so, whether the Government proposes to provide special type of encrypted mobile phones to the officials, security personnel and technocrats for use during such situations; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Department of Telecommunications, Ministry of Communications and Information Technology is concerned with the subject matter. The information is being collected and will be laid on the Table of the House.

Ration Cards to Bangladeshi

1479. SHRI C.R. PATIL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is aware that many Bangladeshi immigrants have been illegally issued ration cards in the country;

(b) if so, the details thereof, State/UT-wise;

(c) whether any action has been taken by the Government against those persons who have issued these cards; and

(d) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) The information is being collected and will be laid on the Table of the House.

Solid Waste Management

1480. SHRI M.I. SHANAVAS:

SHRI P.R. NATARAJAN:

SHRI JAI PRAKASH AGARWAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the present status of the Solid Waste Management Policy;

(b) whether the Union Government has initiated any pilot project in this regard;

(c) if so, the details thereof;

(d) the number of cities and towns selected under the said project so far; and

(e) the achievements made and the funds sanctioned/released and utilised for the purpose during the each of the last three years and the current year, city/town-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The Ministry has not brought out any Policy on Municipal Solid Waste Management. However, with a view to prioritizing the issue of sanitation including solid waste management, the Ministry of Urban Development formulated the National Urban Sanitation Policy (NUSP) in 2008.

(b) to (d) (i) In order to supplement the effort of State Governments, the Ministry of Urban Development launched Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in 2005 with a view to provide financial assistance to the State Governments for creating infrastructure including municipal solid waste management with a reform oriented agenda in all the urban areas of the country. Under Urban Infrastructure and Governance (UIG) Sub-Mission of JNNURM, Solid Waste Management is one of the admissible component for grant of Additional Central Assistance (ACA). So far 44 projects on Solid Waste Management Sector have been approved with approved cost of Rs. 197286.44 lakh and ACA commitment of Rs. 102262.42 lakh for various Mission cities during the Mission period i.e. 2005-2012.

(ii) Ministry of Urban Development has also formulated a Scheme for Urban Infrastructure Development Scheme in Satellite Towns Magnets of Million Plus Cities (UIDSST). The objectives of this scheme amongst others are to develop urban infrastructure facilities such as water supply, sewerage, drainage and solid waste management etc. at Satellite towns/Counter Magnets around Seven mega-cities.

(iii) The Ministry has also launched North Eastern Region Urban Development Programme (NERUDP). The capital cities of the five States are covered in the first phase viz., Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland) and Shillong (Meghalaya).

(iv) The Ministry of Urban Development has also launched a scheme on 10% Lump-sum provision for the Development of North Eastern Region including Sikkim.

(v) Under the Central Sector Scheme of "Solid Waste Management and Drainage in 10 Selected Indian Air Force (IAF) Airfield Towns" launched by the Ministry in 2003, integrated Solid Waste Management projects including compost plants for converting garbage into organic fertilizers have been approved in 10 all airfield towns. Out of 10 solid waste management projects, 8 projects for town namely, Sirsa, Jodhpur, Gwalior, Tezpur, Adampur, Ambala, Dundigal and Pune have been completed and the remaining 2 projects for the towns, namely, Hindon and Bareilly are at different stages of implementation. An amount of Rs. 2.88 crore has been released to the Implementing Agency (NBCC) on March, 2010 (FY 2009-10) for implementation of Tezpur Airfield project, No fund has been released during FY 2010-11 and FY 2011-12 and current year under this scheme.

(e) The achievement made and the funds sanctioned/released and utilized for the purpose during each of the last three years and the current year, city/town-wise under Urban Infrastructure Scheme is enclosed as Statement-I, 10% Lumpsum provision scheme for North Eastern Region including Sikkim under UIDSST enclosed as Statement-II and NERUDP is enclosed as Statement-III.

Statement-I

*Details of funds sanctioned released utilisation for Solid Waste Management Projects under Urban
Infrastructure Governance of JNNURM*

Amount Rs. in Lakhs As on 17.08.2012

Sl. No.	Name of State	City	Project Name	Year of sanction	Approved Cost	Additional Central Assistance (ACA)	ACA released for Utilisation			
							2009-10	2010-11	2011-12	2012-13
1.	Maharashtra	Greater Mumbai	Solid Waste Management in Navi Mumbai UA of Greater Mumbai	2009-10	4,986.86	1,745.40	436.35	-	261.81	-
2.	Jharkhand	Jamshedpur	Integrated Solid Waste Management Project for Jamshedpur Urban Agglomeration	2010-11	3,336.24	1,668.12	-	417.03	-	-
3.	Uttarakhand	Nainital	Integrated Solid Waste Management in Nainital	2010-11	931.00	744.80	-	186.00	-	-
4.	Andhra Pradesh	Tirupati	Solid Waste Management in Tirupati Municipal Corporation	2011-12	2,329.00	1,863.20	-	-	-	465.80
5.	Himachal Pradesh	Shimla	Sanitary Landfill site for Solid Waste Management plant at Village Bhariyal, Tehsil Distt. Shimla	2011-12	1,050.62	840.50	-	-	-	210.13
Total					12,633.72	6,862.02	436.35	603.23	261.81	675.93

Statement-II

10% Lumpsum Provision Scheme for North Eastern Region including Sikkim under UIDSSST

Sl. No.	Name of the Project	Estimated Amount	Sanctioned Amount	Total Amount Disbursed	2009-10	2010-11	2011-12	2012-13
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10% Lumpsum Provision Scheme for NER including Sikkim

No project has been sanctioned in the last three years

Urban Infrastructure Development Scheme in Satellite Towns around seven mega-cities

1.	Integrated Solid Waste Management for Vasai Virar	3172.64	2538.12	634.53	00.00	634.53	00.00	00.00
2.	Municipal Solid Waste Management Scheme for Sonapat Town	2496.00	1996.80	499.20	00.00	499.20	00.00	00.00
3.	Municipal Solid Waste Management Scheme for Pilkhuwa Town	897.7	718.16	179.54	00.00	00.00	179.54	00.00
4.	Solid Waste Management Scheme for Sanand Nagarpalika	231.62	170.9	41.72	00.00	41.72	00.00	00.00
5.	Integrated Solid Waste Management Plan, Sripermbudur	443.77	355.02	88.75	00.00	00.00	88.75	00.00

Statement-III

*Funds released and utilized under North Eastern
Region Urban Development Programme for
Solid Waste Management Projects*

(e) Funds released and utilized

The project execution has started in Kohima (Nagaland) and funds released are as given below:—

(Rs. in crore)

	2011-12	2012-13
Nagaland (Kohima)	1.85	1.14

Proposals from Andhra Pradesh

1481. SHRI L. RAJAGOPAL: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of the proposals received from the State Government of Andhra Pradesh under Basic Services to the Urban Poor (BSUP), Integrated Housing and Slum Development Programme (IHSDP) and Rajiv Awas Yojana (RAY) during each of the last three years, scheme-wise;

(b) the action taken by the Government on each of the above proposal, scheme-wise; and

(c) the details of the pending proposals alongwith the reasons therefor, proposal-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Details of proposals received so far in the Ministry from the Government of Andhra Pradesh under Sub-mission Basic Services, to the Urban Poor (BSUP), Integrated Housing and Slum Development Programme (IHSDP) and Rajiv Awas Yojana (RAY) during last three years are as under:—

Sl. No.	Scheme	Number of proposals received
1.	BSUP	45
2.	IHSDP	109
3.	RAY	4

(b) Scheme-wise and proposal-wise details of project proposals approved under BSUP, IHSDP and RAY are enclosed as Statement-I, II and III respectively.

(c) 6 projects under BSUP and 32 projects under IHSDP from the State of Andhra Pradesh were deferred/rejected/referred back to the State due to non-conformity of project proposal to the scheme guidelines. Details are enclosed as Statement-IV and V for BSUP and IHSDP respectively.

Statement-I**JNNURM-Basic Services to the Urban Poor (Sub-Mission-II)****Total Projects Approved**

Status as on 08.8.2012

(Rs. in crores)

Sl. No.	Name of the State/UT	Mission Cities	Projects Approved	Total Project Cost Approved	Total No. of Dwelling Units Approved (N+U)	Total Central Share Approved	Total State Share Approved	1st Installment Sanctioned	2nd Installment Sanctioned	3rd Installment Sanctioned	4th Installment Sanctioned	Total ACA Released	
1.	Andhra Pradesh	Hyderabad	17	1879.59	78746	806.78	1072.80	201.70	202.58	154.65	106.53	665.47	
2.	Andhra Pradesh	Vijayawada	8	743.43	31525	366.64	376.78	91.66	91.66	56.49	44.25	284.06	
3.	Andhra Pradesh	Tirupati	2	172.27	5160	113.07	59.20	28.27	14.73	14.73	0.00	0.00	
4.	Andhra Pradesh	Visakhapatnam	12	764.22	24423	318.81	442.92	79.98	80.12	78.41	77.31	315.96	
Sub-total			4	39	3559.51	139854	1605.31	1951.71	401.60	389.09	304.29	228.09	1265.49

Total Projects Approved

Status as on 08.08.2012

Rs. in crore

Sl. No.	Name of the State/UT	Mission Cities	Projects Approved	Total Project Cost Approved	Total No. of Dwelling Units Approved (N+U)	Total Central Share Approved	Total State Share Approved	1st Installment Sanctioned	2nd Installment Sanctioned	3rd Installment Sanctioned	4th Installment Sanctioned	Total ACA Released	Date of CS&MC
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	Hyderabad	(Revised) Hyderabad Division (I to IV)	22.65	0	11.32	11.32	2.83	2.57	2.57		7.70	30-Mar.-06
2.	Andhra Pradesh	Hyderabad	(Revised) Hyderabad Division (V to VIII)	29.88	0	14.94	14.94	3.73	4.28	4.28		12.83	30-Mar.-06
3.	Andhra Pradesh	Hyderabad	(Revised) Hyderabad Division (IX to XII)	26.34	0	13.17	13.17	3.29	3.68	3.68		11.04	30-Mar.-06
4.	Andhra Pradesh	Hyderabad	Infrastructure development of houses constructed under VAMBAY in Hyderabad	49.73	0	24.86	24.86	6.22	6.22	6.22	6.22	24.86	30-Mar.-06
5.	Andhra Pradesh	Hyderabad (Ranga Reddy)	Provision of Housing and Infrastructure facilities under BSUP at Jawahamagar 7 Gachi Bowli of GHMC, Hyderabad, Andhra Pradesh	95.35	2800	47.68	47.68	11.92	11.92			23.84	24-Feb.-09
6.	Andhra Pradesh	Hyderabad (Ranga Reddy)	Provision of Housing and Infrastructure facilities under BSUP at Abdullapurment of GHMC, Hyderabad, Andhra Pradesh	95.58	2800	47.79	47.79	11.95	11.95			23.90	24-Feb.-09

1	2	3	4	5	6	7	8	9	10	11	12	13	14
7.	Andhra Pradesh	Hyderabad (Ranga Reddy)	Provision of Housing and Infrastructure facilities under BSUP at Jagatgirigutta and Kothwalguda of GHMC, Hyderabad, Andhra Pradesh	97.40	2800	48.70	48.70	12.18	12.18			24.35	24-Feb.-09
8.	Andhra Pradesh	Hyderabad (23239) Revised	Revised BSUP Project for Construction of 23239 Dus and Provision of Infrastructural facilities in GHMC area and Ranga Reddy Districts, Phase-I by Greater Hyderabad Municipal Corporation (GHMC), Hyderabad under the 49000 Dus BSUP Project	339.50	23239	116.20	223.31	29.05	29.05	29.05	29.05	209.65	30-Mar.-06
9.	Andhra Pradesh	Hyderabad (25761) Revised	Revised BSUP Project for Construction of 25761 Dwelling Units and provision of Infrastructural facilities in GHMC area and Ranga Reddy Districts, Phase-II by Greater Hyderabad Municipal Corporation (GHMC), Hyderabad under the 49000 Dus BSUP Project	414.62	25761	128.81	285.81	32.20	32.20	32.20	32.20	35.36	30-Mar.-06
10.	Andhra Pradesh	Hyderabad	Revised BSUP Project for Construction of 4550 Houses and provision of Infrastructural facilities in (GHMC), Hyderabad	120.27	4550	59.30	60.97	14.83	15.04	15.04	15.04	59.30	13-Feb.-08

1	2	3	4	5	6	7	8	9	10	11	12	13	14
11	Andhra Pradesh	Hyderabad	BSUP Scheme for Hyderabad (Phase-I) for the construction of 1976 dwelling units, Andhra Pradesh	69.32	1976	34.66	34.66	8.66	8.66	8.66		25.99	29-Dec.-08
12.	Andhra Pradesh	Hyderabad	BSUP Scheme for Hyderabad (Phase-II) for the construction of 1942 dwelling units, Andhra Pradesh	68.91	1942	34.45	34.45	8.61	8.61	8.61		25.84	29-Dec.-08
13.	Andhra Pradesh	Hyderabad	BSUP Scheme for Hyderabad (Phase-II) for the construction of 1856 dwelling units, Andhra Pradesh	65.41	1856	32.71	32.71	8.18	8.18	8.18		24.53	29-Dec.-08
14.	Andhra Pradesh	Hyderabad	BSUP Scheme for Hyderabad (Phase-II) for the construction of 1856 dwelling units, Andhra Pradesh	95.31	2624	47.54	47.77	11.88	11.88	0.00		23.77	29-Dec.-08
15.	Andhra Pradesh	Hyderabad	BSUP Project Phase-V for construction of 2784 houses and provision of infrastructural facilities in GHMC area, Hyderabad	96.26	2784	48.13	48.13	12.03	12.03	12.03	12.03	48.13	30-Jan.-09
16.	Andhra Pradesh	Hyderabad	BSUP Project Phase-VI for construction of 2814 houses and provision of infrastructural facilities in GHMC area, Hyderabad	95.95	2814	47.97	47.97	11.99	11.99	11.99	11.99	47.97	30-Jan.-09

1	2	3	4	5	6	7	8	9	10	11	12	13	14
17.	Andhra Pradesh	Hyderabad	BSUP Project Phase-VII for construction of 2800 houses and provision of infrastructural facilities in GHMC area, Hyderabad	-97.12	2800	48.56	48.56	12.14	12.14	12.14		36.42	30-Jan.-09
18.	Andhra Pradesh	Vijayawada	Rehabilitation of flood of river Krishna and Budameru Vagu in Vijayawada	258.74	15000	129.37	129.37	32.34	32.34	32.34	32.34	129.37	28-Sep.-06
19.	Andhra Pradesh	Vijayawada	Housing and infrastructural facilities for 3200 housing units in 100 blocks for the poor, opp. Alankar Industries at Jakkampudi Village in Vijayawada Municipal Corporation (Andhra Pradesh) under JNNURM Phase-II	97.97	3200	48.98	48.98	12.25	12.25			24.49	21-Feb.-09
20.	Andhra Pradesh	Vijayawada	Housing and infrastructural facilities for 3200 housing units in 100 blocks for the poor at Gollapudi, Jakkampudi Village in Vijayawada Municipal Corporation (Andhra Pradesh) under JNNURM Phase-I	97.97	3200	48.99	48.99	12.25	12.25	12.25		36.74	21-Feb.-09
21.	Andhra Pradesh	Vijayawada	Detail designs and estimation for Basic Service to Urban Poor (BSUP), Circle-I area, Vijayawada, Andhra Pradesh	3.81	0	1.85	1.96	0.46	0.46	0.46	0.46	1.85	11-Oct.-06

1	2	3	4	5	6	7	8	9	10	11	12	13	14
22.	Andhra Pradesh	Vijayawada	Detail designs and estimation for Basic Service to Urban Poor (BSUP), (Circle-II)	59.83	0	29.04	30.79	7.26	7.26	7.26	7.26	29.04	2-Feb.-07
23.	Andhra Pradesh	Vijayawada	Detail designs and estimation for Basic Service to Urban Poor in Circle-II and III area	26.48	0	12.86	13.63	3.21	3.21	3.21	3.21	12.86	2-Feb.-07
24.	Andhra Pradesh	Vijayawada	Detailed Project Report for providing G+3 Group Housing and Basic Services for Urban Poor in slums located in Circle-I of VMC, JNNURM BSUP	190.88	6752	91.68	99.20	22.92	22.92			45.84	19-Oct.-07
25.	Andhra Pradesh	Vijayawada	Detail Project Report for Repairs to dwelling units constructed under the VAMBAY in Ajit Singh Nagar, Vijayawada	7.74	3373	3.87	3.87	0.97	0.97	0.97	0.97	3.87	13-Feb.-08
26.	Andhra Pradesh	Tirupati	BSUP Project of Housing Development at Vikruthamala Layout for construction of 1800 Dus at Tirupati, Andhra Pradesh	73.03	1800	54.13	18.89	13.53					28-Mar.-12
27.	Andhra Pradesh	Tirupati (Padipera and Avilala-I)	Provision of Housing and Infrastructural facilities to slum dwellers at relocation site at Padipera and Avilala-I, Tirupati, Chittoor Distt., Andhra Pradesh	99.24	3360	58.94	40.31	14.73	14.73	14.73		0.00	20-Jan.-12

1	2	3	4	5	6	7	8	9	10	11	12	13	14
28.	Andhra Pradesh	Visakhapatnam (Revised)	Revised Detailed Project Report for "Providing 7352 houses and infrastructural facilities to 22 poor settlements under JNNURM in Greater Visakhapatnam Municipal Corporation (Package-I)"	142.28	7352	45.33	96.94	11.33	11.33	11.33	11.33	45.33	28-Sep.-06
29.	Andhra Pradesh	Visakhapatnam (Revised)	Revised Detailed Project Report for "Providing 7968 houses and infrastructural facilities to 6 poor settlements under JNNURM in Greater Visakhapatnam Municipal Corporation (Package-II)"	167.12	7968	48.29	118.83	12.07	12.07	12.07	12.07	48.29	28-Sep.-06
30.	Andhra Pradesh	Visakhapatnam	Basic infrastructure facilities at Yathapalem in Visakhapatnam, Andhra Pradesh	5.50	0	2.70	2.80	0.67	0.67	0.67	0.67	2.70	28-Sep.-06
31.	Andhra Pradesh	Visakhapatnam	Basic infrastructure facilities at Srinagar in Visakhapatnam	2.40	0	1.18	1.22	0.29	0.29	0.29	0.29	1.18	28-Sep.-06
32.	Andhra Pradesh	Visakhapatnam	DPR on basic services to Urban Poor in Steel Plant Rehabilitation Colony at Vadlapudi, Visakhapatnam	28.00	0	13.73	14.27	3.43	3.43	3.43	3.43	13.73	11-Oct.-06
33.	Andhra Pradesh	Visakhapatnam	(Revised) Providing infrastructure facilities to Pedagantyada, Gangavaram, Bhanujithaota TGR Nagar, Sebastian Colony, Chakirevukonda, Sivasakthingagar, Siddardha Nagar, AK & AS	94.83	0	46.48	46.48	11.66	11.66	11.66	11.51	46.48	27-April-07

1	2	3	4	5	6	7	8	9	10	11	12	13	14
			Colony, Aganampudi (UPG) and Rasamma Colony Poor Settlements in GVMC area										
34.	Andhra Pradesh	Visakhapatnam	For providing 3616 houses with Infrastructure facilities in Aganampudi, in GVMC area	90.71	3616	45.14	45.58	11.28	11.28	11.28	11.28	45.14	28-Feb.-09
35.	Andhra Pradesh	Visakhapatnam	For providing 1024 houses with infrastructure facilities in Kommadi, in GVMC area	27.68	1024	13.77	13.91	3.44	3.44	3.44	3.44	13.77	28-Feb.-09
36.	Andhra Pradesh	Visakhapatnam	For providing 2080 houses with infrastructure facilities in PARADESIPALEMIN SY. No. 178 Poor Settlement in GVMC area	48.79	2080	24.32	24.47	6.08	6.08	6.08	6.08	24.32	28-Feb.-09
37.	Andhra Pradesh	Visakhapatnam	(Revised) For providing 544 houses with Infrastructure facilities in PARADESIPALEMIN SY. No. 179 Poor Settlement in GVMC area	12.75	544	6.26	6.48	1.57	1.71			3.41	28-Feb.-09
38.	Andhra Pradesh	Visakhapatnam	For providing 1839 houses with infrastructure facilities in Parwada in GVMC area.	48.88	1839	24.29	24.59	6.07	6.07	6.07	6.07	24.29	28-Feb.-09
39.	Andhra Pradesh	Visakhapatnam	(Revised) providing infrastructure facilities to Aganampudi, Duvvada, Sr. No. 179 and VAMBAY Colony Madhurwada poor settlements in GVMC area	95.28	0	47.33	47.33	12.07	12.07	12.07	11.12	47.33	27-April-07
Total				3559.51	139854	1605.31	1951.71	401.60	389.09	304.29	228.09	1265.49	

Statement-II**Integrated Housing and Slum Development Programme (IHSDP)****Total Projects Approved**

Status as on 08.8.2012

Rs. in crores

Sl. No.	Name of the State	Name of District	No. of towns/ ULBs	Total No. of Projects Approved	Total Project Cost Approved	Total number of dwelling units Approved (new+ Upgradation)	Total Central Share	Total State Share Approved	Total Ist installment (50% of Central Share approved)	2nd installment approved	Total ACA released	Date of CSC Meeting
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	Kumool	Adoni (Revised)	1	4.75	0	3.80	0.95	1.90	1.98	3.80	27-Dec.-07
2.	Andhra Pradesh	Visakhapatnam	Anakapalle (Phase-I)	1	1.65	384	1.23	0.42	0.61	0.61	0.92	27-Feb.-07
3.	Andhra Pradesh	Visakhapatnam	Anakapalle (Phase-II) (Revised)	1	3.50	0	2.80	0.70	1.40	1.40	2.80	7-Nov.-07
4.	Andhra Pradesh	Guntur	Bapatla-infrastructure (Revised)	1	8.32	0	6.10	2.23	3.05	3.05	6.10	27-Dec.-07
5.	Andhra Pradesh	Visakhapatnam	Beemunipatnam	1	3.39	0	2.72	0.68	1.36	1.36	2.72	27-Dec.-07
6.	Andhra Pradesh	Nizamabad	Bodhan, Distt. Adilabad (Revised)	1	5.74	0	4.60	1.15	2.30	2.50	4.60	22-Oct.-08

1	2	3	4	5	6	7	8	9	10	11	12	13
7.	Andhra Pradesh	Nalgonda	Buvangiri-Infrastructure (Revised)	1	10.80	0	8.64	2.16	4.32	4.44	8.88	29-Oct.-07
8.	Andhra Pradesh	Guntur	Chilakaluripet (Revised)	1	15.38	0	12.00	3.38	6.00	6.00	12.00	27-Dec.-07
9.	Andhra Pradesh	Prakasam	Chirala	1	3.52	0	2.82	0.70	1.41	1.41	2.82	27-Dec.-07
10.	Andhra Pradesh	Chittoor	Chittoor	1	4.22	0	3.38	0.84	1.69	1.69	3.38	27-Dec.-07
11.	Andhra Pradesh	Kumool	Dhone, (Revised)	1	1.12	0	0.89	0.22	0.45	0.90	1.79	22-Oct.-08
12.	Andhra Pradesh	Mahbubnagar	Gadwal (Phase-I) (Revised)	1	8.30	513	5.00	3.30	2.50	2.61	3.92	27-Feb.-07
13.	Andhra Pradesh	Mahbubnagar	Gadwal-Infrastructure (Phase-II) (Revised)	1	3.88	0	2.84	1.04	1.42	1.42	1.42	27-Dec.-07
14.	Andhra Pradesh	Nellore	Gudur (Revised)	1	17.84	1536	9.53	8.30	4.77	4.80	9.61	27-Feb.-07
15.	Andhra Pradesh	Guntur	Guntur-Infrastructure (Phase-I)	1	19.83	0	15.86	3.97	7.93	7.93	11.90	29-Oct.-07
16.	Andhra Pradesh	Guntur	Guntur City (Phase-II) (Revised)	1	47.45	2432	24.47	22.97	12.24	8.12	16.24	21-Jan.-09
17.	Andhra Pradesh	Cuddapah	Indira Priyadarshini Colony, Rajampet (Revised)	1	5.63	510	4.50	1.13	2.25	0.00	1.47	11-Oct.-06
18.	Andhra Pradesh	Warangal	Jangaon (Revised)	1	14.11	0	11.29	2.82	5.85	6.40	12.80	7-Nov.-07
19.	Andhra Pradesh	Cuddapah	Kadapa-Bugga Vanka (Phase-I) (Revised)	1	6.94	600	5.55	1.39	2.77	2.72	2.83	28-Sep.-06

1	2	3	4	5	6	7	8	9	10	11	12	13
20.	Andhra Pradesh	Cuddapah	Kadapa Mtuyhunjayakunta Colony (Phase-II) (Revised)	1	8.18	534	6.54	1.64	3.27	3.27	3.05	28-Sep.-06
21.	Andhra Pradesh	Cuddapah	Kadapa-Infrastructure (Phase-III) (Revised)	1	9.38	0	7.51	1.88	3.75	4.48	8.95	29-Oct.-07
22.	Andhra Pradesh	Cuddapah	Kadapa-Azad Nagar Colony (Phase-IV) (Revised)	1	2.23	0	1.78	0.45	0.89	0.93	1.86	22-Oct.-08
23.	Andhra Pradesh	Cuddapah	Kadapa-Mamilapalli housing Colony (Phase-V) (Revised)	1	5.84	0	4.67	1.17	2.34	2.50	5.00	22-Oct.-08
24.	Andhra Pradesh	East Godavari	Kakinada (Dummulapeta) (Phase-I) (Revised)	1	10.70	662	6.32	4.39	3.16	3.34	6.69	11-Oct.-06
25.	Andhra Pradesh	East Godavari	Kakinada, Nellore (Phase-II) Revised	1	11.79	0	8.51	3.28	4.26	4.26	6.38	27-Dec.-07
26.	Andhra Pradesh	East Godavari	Kakinada City (Phase-III) (Revised)	1	67.56	3120	28.59	38.97	14.29		11.87	21-Jan.-09
27.	Andhra Pradesh	Karimnagar	Karimnagar (Revised)	1	27.11	2304	21.69	5.42	10.84	11.61	17.41	11-Oct.-06
28.	Andhra Pradesh	Nellore	Kavali (Phase-I)	1	1.53	0	1.22	0.31	0.61	0.61	1.22	27-Dec.-07
29.	Andhra Pradesh	Nellore	Kavali (Phase-II)	1	4.33	0	3.46	0.87	1.73	1.73	3.46	27-Dec.-07
30.	Andhra Pradesh	Khammam	Khammam (Polepally) (Revised)	1	11.78	1118	9.17	2.62	4.58	2.86	4.29	11-Oct.-06

1	2	3	4	5	6	7	8	9	10	11	12	13
31.	Andhra Pradesh	Khammam	Kothagudem (Revised)	1	9.37	938	7.50	1.87	3.75	3.75	7.50	11-Oct.-06
32.	Andhra Pradesh	Kurnool	Kurnool (Phase-I) (Revised)	1	21.24	2112	16.99	4.26	8.49	8.49	16.99	11-Oct.-06
33.	Andhra Pradesh	Kurnool	Kurnool (Phase-II) (Revised)	1	18.55	0	14.84	3.71	7.42	6.94	7.91	30-Jan.-09
34.	Andhra Pradesh	Guntur	Macherla (Revised)	1	16.81	0	11.99	4.81	6.00	6.00	11.99	27-Dec.-07
35.	Andhra Pradesh	Krishna	Machilipatnam (Revised)	1	9.17	0	7.34	1.83	3.67	3.49	3.85	28-Feb.-09
36.	Andhra Pradesh	Chittoor	Madanapalle (Revised)	1	4.29	0	3.43	0.86	1.72	1.90	3.80	27-Dec.-07
37.	Andhra Pradesh	Mahbubnagar	Mahbubnagar (Phase-I) (Revised)	1	9.36	525	7.48	1.87	3.74	3.63	3.86	27-Feb.-07
38.	Andhra Pradesh	Mahbubnagar	Mahbubnagar- infrastructure (Phase-II) (Revised)	1	12.22	0	9.78	2.44	4.89	5.42	10.83	12-June-07
39.	Andhra Pradesh	Adilabad	Mancherla-Infrastructure (Revised)	1	15.49	0	11.82	3.67	5.91	6.26	12.52	29-Oct.-07
40.	Andhra Pradesh	Nalgonda	Miryalaguda (Phase-I) (Revised)	1	11.69	986	6.20	5.49	3.10	3.04	6.20	27-Feb.-07
41.	Andhra Pradesh	Nalgonda	Miryalaguda Infrastructure (Phase-II) (Revised)	1	14.50	0	11.60	2.90	5.80	5.80	11.60	29-Oct.-07
42.	Andhra Pradesh	Nalgonda	Nalgonda (Phase-I) (Revised)	1	4.99	401	2.71	2.28	1.35	1.36	1.35	27-Feb.-07
43.	Andhra Pradesh	Nalgonda	Nalgonda-Infrastructure (Phase-II) Revised	1	12.28	0	9.82	2.46	4.91	5.44	10.87	29-Oct.-07

1	2	3	4	5	6	7	8	9	10	11	12	13
44.	Andhra Pradesh	Guntur	Narasaraopet- Infrastructure (Revised)	1	19.67	0	15.68	3.99	7.84	7.84	15.68	29-Oct.-07
45.	Andhra Pradesh	Mahbubnagar	Narayanpet (Revised)	1	12.58	0	10.07	2.52	5.03	5.03	10.07	27-Dec.-07
46.	Andhra Pradesh	Adilabad	Nirmal (Revised)	1	10.26	0	8.21	2.05	4.10	3.75	4.45	28-Feb.-09
47.	Andhra Pradesh	Nizamabad	Nizamabad (Revised)	1	9.48	1020	7.55	1.93	3.78	3.78	5.66	11-Oct.-06
48.	Andhra Pradesh	Prakasam	Ongole	1	2.84	0	2.27	0.57	1.14	1.14	2.27	27-Dec.-07
49.	Andhra Pradesh	Khammam	Palwancha Town, Distt. Khammam (Revised)	1	4.50	0	3.60	0.90	1.80	1.10	2.50	22-Oct.-08
50.	Andhra Pradesh	East Godavari	Peddapuram (Revised)	1	28.18	1416	15.41	12.76	7.71	7.99	15.98	21-Jan.-09
51.	Andhra Pradesh	Guntur	Ponnur (Revised)	1	13.27	0	10.62	2.65	5.31	5.10	10.62	28-Feb.-09
52.	Andhra Pradesh	Cuddapah	Pulivendula (Revised)	1	14.69	0	11.75	2.94	5.88	5.88	11.75	27-Dec.-07
53.	Andhra Pradesh	Cuddapah	Proddatur Kadapa (Revised)	1	18.12	1500	12.84	5.28	6.42	6.43	12.85	11-Oct.-06
54.	Andhra Pradesh	East Godavari	Rajahmundry (Phase-I) (Revised)	1	40.17	3023	24.52	15.65	12.26	12.82	19.23	11-Oct.-06
55.	Andhra Pradesh	East Godavari	Rajahmundry City (Phase-II) (Revised)	1	58.74	2832	29.40	29.34	14.70		12.44	21-Jan.-09
56.	Andhra Pradesh	Medak	Ramchandrapuram (Revised)	1	9.62	720	5.84	3.78	2.92	3.08	4.61	11-Oct.-06
57.	Andhra Pradesh	Cuddapah	Rayachoti (Revised)	1	11.96	1013	9.57	2.39	4.78	3.90	5.67	11-Oct.-06

1	2	3	4	5	6	7	8	9	10	11	12	13
58.	Andhra Pradesh	Guntur	Repalle, Distt. Guntur Revised	1	5.82	0	4.65	1.16	2.33	2.50	5.00	22-Oct.-08
59.	Andhra Pradesh	East Godavari	Samalkota (Phase-I) (Revised)	1	13.02	912	8.30	4.72	4.15	4.31	6.47	11-Oct.-06
60.	Andhra Pradesh	East Godavari	Samalkota Town (Phase-II) (Revised)	1	19.79	888	9.58	10.20	4.79		9.30	21-Jan.-09
61.	Andhra Pradesh	Medak	Sangareddy, Distt. Medak (Revised)	1	7.35	480	3.96	3.39	1.98	2.27	3.41	11-Oct.-06
62.	Andhra Pradesh	Guntur	Sattenapalli (Revised)	1	14.10	0	11.14	2.95	5.57	5.57	11.14	27-Dec.-07
63.	Andhra Pradesh	Medak	Siddipet	1	3.97	0	3.18	0.79	1.59	1.59	3.18	27-Dec.-07
64.	Andhra Pradesh	Karimnagar	Sricilla (Revised)	1	13.22	1111	10.57	2.64	5.29	2.89	4.33	11-Oct.-06
65.	Andhra Pradesh	Nalgonda	Suryapet (Phase-I) (Revised)	1	18.50	1556	9.82	8.68	4.91	4.84	4.98	27-Feb.-07
66.	Andhra Pradesh	Nalgonda	Suryapet-Infrastructure (Phase-II) (Revised)	1	21.18	0	16.94	4.24	8.47	9.31	18.62	29-Oct.-07
67.	Andhra Pradesh	Ranga Reddy	Tanduru (Revised)	1	12.75	0	10.20	2.55	5.10	5.53	11.06	27-Dec.-07
68.	Andhra Pradesh	Guntur	Tenali, Distt. Guntur (Revised)	1	5.16	0	4.13	1.04	2.06	2.15	4.13	22-Oct.-08
69.	Andhra Pradesh	Chittoor	Tirupathi (Phase-I)	1	55.36	4087	37.75	17.61	18.88	18.88	37.75	27-April-07
70.	Project Cancelled on 28.3.12	Chittoor	Tirupati (Phase-II)								12.83	21-Feb.-09

1	2	3	4	5	6	7	8	9	10	11	12	13
71.	Project Cancelled on 28.3.12	Chittoor	Tirupati (Phase-III)								9.19	21-Feb.-09
	Project Cancelled and Diverted to BSUP on 122nd Meeting Dated 20.01.12	Chittoor	Tirupati (Padipeta and Avilala) (Phase-IV)								36.29	21-Feb.-09
72.	Andhra Pradesh	Guntur	Vinukonda (Revised)	1	14.71	0	11.75	2.97	5.87	5.87	11.75	27-Dec.-07
73.	Andhra Pradesh	Mahbubnagar	Wanapathy (Phase-I) (Revised)	1	3.60	384	2.79	0.81	1.39	1.43	2.85	27-Feb.-07
74.	Andhra Pradesh	Mahbubnagar	Wanapathy-Infrastructure (Phase-II) (Revised)	1	11.74	0	9.39	2.35	4.70	4.70	9.39	27-Dec.-07
75.	Andhra Pradesh	Khammam	Yellandu, Distt. Khammam	1	2.86	0	2.29	0.57	1.14	0.00	1.14	22-Oct.-06
76.	Andhra Pradesh	Medak	Zahirabad, Medak (Revised)	1	5.71	328	4.57	1.14	2.28	0.00	3.84	11-Oct.-06
Total			56	74	989.68	39945	677.30	312.38	338.85	296.06	629.85	

Statement-III

Approved Pilot Projects under RAY received from Government of Andhra Pradesh and 1st installment has been released during the FY 2011-12

(Rs. in lakhs)

State	City	Name of the Project	Total Project Cost	Total Central Share	Total State Share	1st instt. (1/3rd of (Central Share)- released during 2011-12
Andhra Pradesh	Hyderabad	DPR of Kesava Nagar slum; In-situ redevelopment, GHMC under RAY pilot project	5874.59	2224.78	3649.81	741.59

Pilot Projects under RAY received from Government of Andhra Pradesh are under appraisal

Name of States	Name of the cities/towns	Remarks
Andhra Pradesh	1. Greater Visakhapatnam Municipal Corporation (Surya Teja Nagar)	A copy of the appraisal report of the said DPR received from BMTPC was sent to State Government for compliance on 4.06.2012. Revised DPR is awaited.
	2. Vijayawada Municipal Corporation (Dhall Mill Area) (Pilot Project-I)	A copy of the appraisal report of the said DPR received from BMTPC was sent to State Government for compliance on 06.07.2012. Revised DPR is awaited.
	3. Pilot Detail Project Report (DPR) for Slums of NSC Bose Nagar at Vijayawada under Rajiv Awas Yojana	A copy of the appraisal report of the said DPR received from BMTPC was sent to State Government for compliance on 18.07.2012. Revised DPR is awaited.

Statement-IV

DPR's rejected/Deferred/referred back to State under Basic Services for the Urban Poor for Andhra Pradesh

Sl. No.	Name of the States/UTs	Sl.No. of the City/ Project	Name of the City and Projects Submitted	Approval Status		Remarks
				Out-come	Date of CS & MC Meeting	
1	2	3	4	5	6	7
1.	Andhra Pradesh	1.	Hyderabad For Relocation of Slum Dwellers in Ranga Reddy District, Hyderabad			Referred Back

1.	2.	3.	4.	5.	6.	7.
	2.	For improvement of BSUP in Divns. I, II and III MCH, Hyderabad (Package-A) (Revised)				Referred Back
	3.	For improvement of BSUP in Divns. IV, V and VI, MCH, Hyderabad (Package-B) (Revised)	Rejected	21.08.07		Rejected
	4.	For improvement of BSUP in Divns. VII, VIII and IX, MCH, Hyderabad (Package-C) (Revised)				Referred Back
	5.	For improvement of BSUP in Divns. X, XI and XII, MCH, Hyderabad (Package-D) (Revised)	Rejected	21.08.07		Rejected
	6.	DPR for providing 10656 Houses with Infrastructure facilities proposed in 4 Poor settlements at Mudasarivola, Paradesipalem, Madhurwada and Gajuwaka of GVMC, Area				Referred Back

Statement-V

DPRs rejected/Deferred/Referred back to State under Integrated Housing and Slum Development Programme (IHSDP) for Andhra Pradesh

Sl. No. of the State	Name of the States/UTs	Name of District	Sl.No. of the City/Area	Name of the City	Approval Status		Remarks
					Date of Consideration by CSC	Out-come	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	Kadapa	1.	Satellite City (Kadapa)	28.9.2006	Deferred	
			2.	Priepally			Referred Back
			3.	Nellore MC			Returned Back
		East Godavari	4.	Rajamundry MC			Referred Back
		Nalgonda	5.	Bolangir			Returned Back
			6.	Medak			Returned Back

1	2	3	4	5	6	7	8
			7.	Sadasivpet			Returned Back
			8.	Sangareddy (Phase-II)			Returned Back
			9.	Zaheerabad			Returned Back
			10.	Kothagudem			Returned Back
			11.	Kurnool			Returned Back
			12.	Nandyal			Returned Back
			13.	R.C. Puram			Returned Back
			14.	Pithapuram			Returned Back
			15.	Srikakulam			Returned Back
			14.	Rajam			Returned Back
			17.	Amudalavalasa			Returned Back
			18.	Vizianagaram			Returned Back
			19.	Yemmiganoor			Returned Back
			20.	Hindupur			Referred Back
	Guntur		21.	Mangalagiri			Returned Back
			22.	Nizamabad Phase-II			Returned Back
			23.	Rayadurg			Returned Back
			24.	Nirmal Phase-II	27.2.2008	Deferred	
			25.	Narayanapet Phase-II			Referred back
			26.	Bolangir Phase-II			Referred Back
			27.	Suryapet (Phase-III)	27.2.2008	Deferred	
			28.	Piduguralla	27.2.2008	Deferred	
			29.	Bellampalli	27.2.2008	Deferred	

1	2	3	4	5	6	7	8
			30.	Miryalaguda (Phase-III)	27.2.2008	Deferred	
			31.	Nalgonda (Phase-III)	27.2.2008	Deferred	
	Prakasam		32.	Kandukur	20.3.2012	Deferred	125 CSC

[Translation]

likely to be cleared?

Sports Proposals from NGOs

1482. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of proposals received by the Government from the Non-Governmental Organisations (NGOs) engaged in the field of sports and youth activities in various parts of the country during each of the last three years and the current year, State-wise and NGO-wise;

(b) the action taken on these proposals during the said period, NGOs-wise;

(c) the number of proposal still pending for approval and the reasons for their pendency; and

(d) the time by which the pending proposals are

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Proposals received by the Government from the Non-Governmental Organizations (NGOs) engaged in the field of sports and youth activities in various parts of the country during each of the last three years and the current year i.e. 2009-10, 2010-11, 2011-12 and 2012-13, State-wise and NGO-wise and the action taken on these proposals during the said period are given in the Statement.

(c) and (d) Since, the proposals are being considered on year to year basis, no proposal remains pending after 31st March of each year. In respect of National Programme for Youth and Adolescent Development (NPYAD) scheme for the current year i.e. 2012-13, the date for calling the proposals has been extended upto 15.8.2012 (on line) with the stipulation to submit the hard copies by 22.08.2012.

Statement

A State-wise list showing details of funds provided to NGOs under the scheme of National Programme for Youth and Adolescent Development (NPYAD) during the last three years from 2009-10 to 2011-12

.2009-10

Sl. No.	Name and Address of the Grantee	Amount (in rupees)
1	2	3
Delhi		
1.	National Youth Project, New Delhi	27,13,500/-

1	2	3
2.	Spic Macay, New Delhi	17,50,000/-
3.	Rajyoga Foundation for Education and Research, New Delhi	5,75,000/-
4.	Association of Indian Universities, New Delhi	27,09,375/-
5.	Indian International Rural Cultural Centre (IIRCC), New Delhi	20,63,750/-
6.	IMF, New Delhi	83,11,000/-
7.	National Adventure Foundation, New Delhi	36,50,000/-
8.	Delhi Adventure Sports Association, New Delhi	5,07,000/-
9.	Nehru Yuva Kendra Sangathan, Delhi	6,31,40,850/-
Chandigarh		
10.	National Adventure Club, Chandigarh	3,17,500/-
West Bengal		
11.	Sea Explorer's Institute, West Bengal	5,50,000/-
Himachal Pradesh		
12.	Department of Mountaineering and Allied Sports, Manali	4,87,500/-
Jammu and Kashmir		
13.	Jawahar Institute of Mountaineering, Jammu and Kashmir	4,25,000/-
State Level NGOs		
Maharashtra		
1.	Shri Natraj Shaikshanik Sanskritik Wa Krida Sanstha, Amrawati District	64,000/-
2.	Sahiyadri Gramin Vikas Wa Bahu Uddeshiya Yuvak Kalyan Sanstha, District Nagpur	32,500/-
3.	Shri Vaishnavi Mahila Wa Adiwasi Vikas Sanstha, Amrawati District	64,000/-
4.	Rasikashraya Sanskritik Kala Va Bahuuddeshiya Sanstha, District Yavatmal	32,500/-
5.	Pragat Mahila Mandal, District Latur	64,000/-
6.	Jan Seva Education Society, District Latur	64,000/-

1	2	3
7.	Ekta Yuva Mandal, District Latur	23,000/-
	Madhya Pradesh	
8.	Pragati Manav Sewa Sansthan, District Guna	1,76,875/-
9.	Maruti Jan Kalyan Sansthan, District Morena	65,000/-
	West Bengal	
10.	Nandikar, Shyampukur, Kolkata	2,15,000/-
11.	Narayanpur Mukti Sangha, District South 24 Parganas	1,76,875/-
12.	Damdham Park Unnayani Samannay, Lake Town, Kolkata	10,350/-
13.	Mohammadpur Mahila Samiti, Durba Chakri, District Purba Medinipur	2,28,000/-
14.	Kalptaru, Nutan Bazar, West Medinipur	2,28,000/-
15.	Community for Social Work, Rabindrapalli, 24 Parganas North	64,000/-
16.	Haripur Dr. Ambedkar Janseva Mission, Nabagram, Murshidabad	1,76,875/-
17.	Vibeknagar Initiative for Development and Emancipation, Vibeknagar, Kolkata	2,28,000/-
18.	Deepalaya, AK Paul Road, Kolkata	64,000/-
19.	SHOHAN, Shyam Bazar, Distt. Kolkata	65,000/-
20.	Durbachakri Peoples Welfare Association, District Purba Medinipur	64,000/-
21.	Dam Dama Manab Kalyan Ashram (DMKA), District South 24 Parganas	86,500/-
22.	Udairampur Nivedita Mahila Samiti, District South 24 Parganas	65,000/-
	Rajasthan	
23.	Nehru Yuvak Mandal, Kareda Buzurg, District Tonk	1,76,875/-
24.	Gram Vikas Sewa Sansthan, District Jodhpur	1,46,250/-
	Tamil Nadu	
25.	Gandhigram Rural Institute, District Dindigul	86,500/-
26.	Mass Empowerment Growth Alternatives Trust, District Kanchipuram, Chennai	86,500/-

1	2	3
27.	Gandhi Darshan Kendra, District Kanchipuram, Chennai	1,46,250/-
	Manipur	
28.	New Horizon, District Thoubal	2,28,000/-
29.	Centre for Better Living, District Bishnupur	2,28,000/-
30.	Revival Foundation (Refound), District Thoubal	2,28,000/-
31.	Integrated Rural Development and Educational Organization (IRDEO), District Thoubal	2,28,000/-
32.	Out Reach Foundation, District Thoubal	1,46,250/-
33.	Huyel Langlon Thang – Ta Association, District Imphal West	1,46,250/-
34.	New Era Frontier Organization (NEFO), District Imphal West	2,28,000/-
35.	Rural Upliftment and Development Organization, District Imphal East	2,28,000/-
36.	Mayai Lambi Integrated Development, District Imphal West	2,28,000/-
37.	Islamic Social Educational and Cultural Development Organization (ISECDO), Bishnupur	1,17,000/-
	Himachal Pradesh	
38.	MDV Jeev Sewa Sansthan, District Solan	1,19,000/-
	Bihar	
39.	Rapid Action for Human Advancement Tradition (RAHAT), District Kishanganj	1,76,875/-
	Meghalaya	
40.	Nongkrem Youth Development Association, Shillong	32,500/-
	Assam	
41.	Pathari Vocational Institute, Near Court Campus, District Nagaon	86,500/-
42.	Institute of Management Resource Development, GNB Road, District Nagaon	2,28,000/-
43.	Drishti Foundation, District Nagaon	1,76,875/-
44.	Sur Sadhna, Natun Bazar, District Nagaon	1,17,000/-

1	2	3
45.	Prahar, District B.M. Road Nagaon	1,46,250/-
46.	Manglunia Charitable Trust, A.T. Road, District Nagaon	2,28,000/-
47.	Adarsha Samaj Kalyan Samiti, Beluguri Nutan Bazar, District Nagaon	1,76,875/-
48.	Jaluguti Aragami Mahila Samiti, District Morigaon	86,500/-
49.	Cosmos Mission, District Kamrup	86,500/-
50.	Sankalpa, District Sivasagar	64,000/-
51.	Parivartan, District Jorhat	2,28,000/-
52.	Ata Bhowkamari Society Development Association, District Barpeta	86,500/-
Nagaland		
53.	Kuizin Women Society, Dungki, District Paren	2,28,000/-
54.	Association for Development of Society, District Kohima	1,17,000/-
55.	Tribal Farmers Association, Ngwalwa, District Paren	64,000/-
2010-11		
Delhi		
1.	National Youth Project, New Delhi	25,00,000/-
2.	Spic Macay, New Delhi	17,50,000/-
3.	Rajyoga Foundation for Education and Research, New Delhi	5,75,000/-
4.	Association of Indian Universities, New Delhi	27,09,500/-
5.	Indian International Rural Cultural Centre (IIRCC), New Delhi	10,00,000/-
6.	IMF, New Delhi	40,00,000/-
7.	National Adventure Foundation, New Delhi	30,00,000/-
8.	Urivi Vikram Charitable Trust, New Delhi	5,00,000/-
9.	The Energy and Resource Institute, New Delhi	2,50,000/-
10.	Nehru Yuva Kendra Sangathan, New Delhi	12,44,56,166/-

1	2	3
	Bihar	
11.	Anuragh Narayan College, Boring Road, District Patna	1,50,000/-
	Himachal Pradesh	
12.	Atal Bihari Vajpayee Institute of Mountaineering and Allied Sports, Manali	7,50,000/-
	Jammu and Kashmir	
13.	Jawahar Institute of Mountaineering, Jammu and Kashmir	4,25,000/-
	Rajasthan	
14.	Foundation of Education and Development, Jaipur	22,80,000/-
	Uttarakhand	
15.	Nehru Institute of Mountaineering, Uttarkashi	5,80,000/-
	West Bengal	
16.	Sea Explorer's Institute, West Bengal	7,50,000/-
	2011-12	
	Delhi	
1.	National Youth Project, New Delhi	11,37,500/-
2.	Spic Macay, New Delhi	35,00,000/-
3.	Rajyoga Foundation for Education and Research, New Delhi	20,61,144/-
4.	Association of Indian Universities, New Delhi	27,09,500/-
5.	Indian International Rural Cultural Centre (IIRCC), New Delhi	26,50,000/-
6.	IMF, New Delhi	96,69,543/-
7.	National Adventure Foundation, New Delhi	1,03,25,000/-
8.	Delhi Adventure Sports Association, New Delhi	6,50,000/-
9.	Nehru Yuva Kendra Sangathan, Delhi	10,52,14,950/-
10.	The Energy and Resources Institute (TERI), New Delhi	13,29,450/-
11.	Sri Aurobindo Education Society, New Delhi	3,53,000/-

1	2	3
	Chandigarh	
12.	National Adventure Club, Chandigarh	5,00,000/-
	West Bengal	
13.	Sea Explorer's Institute, West Bengal	13,51,399/-
14.	Community for Social Work	64,000/-
	Jammu and Kashmir	
15.	Jawahar Institute of Mountaineering, Jammu and Kashmir	30,89,385/-
16.	Star Society to Social Development	65,000/-
	Kerala	
17.	Eramathoor Youth Movement	65,000/-
	Andhra Pradesh	
18.	NICE Youth for Culture and Education	2,28,000/-
19.	Ram Bhadra Rural Society	1,07,500/-
	Arunachal Pradesh	
20.	Jawkrong Foundation Trust	1,77,187/-
	Assam	
21.	Sur Sadhana, Nagaon	1,70,000/-
22.	Pathari Vocational Institute, Nagaon	86,500/-
23.	Cosmos Mission, Kamrup	86,500/-
24.	Dikrong Velley Environment and Rural Development Society	64,000/-
25.	S.P. Memorial Shiksha Niketan Samiti	19,86,000/-
	Maharashtra	
26.	Shri Nataraj Shaishnik Sanskritik wa Krida Sanstha	64,000/-
27.	Shri Vaishnavi Mahila wa Adiwasi Vikas Sanstha	64,000/-
	Manipur	
28.	Islamic Educational and Cultural Development Organization	1,17,000/-

1	2	3
	Nagaland	
29.	Association for Development of Society	1,17,000/-
	Rajasthan	
30.	Foundation for Education and Development	27,36,000/-
	Tamil Nadu	
31.	IDARA Gandhigram Rural Institute, Dindigul	48,118/-
	Uttar Pradesh	
32.	Gramin Vikas Sewa Sansthan	1,07,000/-
33.	Rashtriya Vikas Sansthan	1,07,000/-
	Uttarakhand	
34.	Nehru Institute of Mountaineering	5,80,000/-

National Service Scheme (NSS)

Sl.No.	Name of Organisation	Year	Amount
1.	Bharat Scouts and Guides	2009-10	1,95,00,000/-
		2010-11	2,00,00,000/-
		2011-12	1,00,00,000/-
		2012-13	96,76,000/-
		(Till July, 2012)	

Proposals received from Non-Governmental Organisations (NGOs) Schemes/Institutes for Grant under the scheme of Sports and Games for the Disabled for the last three years

Sl. No.	State	Year			Selected and Paid
		2009-10	2010-11	2011-12	
1	2	3	4	5	6
1.	Andhra Pradesh	12	-	Nil	1

1	2	3	4	5	6
2.	Assam	3	1	Nil	3
3.	Bihar	5	10	Nil	5
4.	Chandigarh	53	—	Nil	1
5.	Chhattisgarh	—	1	Nil	—
6.	Delhi	12	1	Nil	3
7.	Goa	7	1	Nil	5
8.	Gujarat	—	1	Nil	1
9.	Himachal Pradesh	5	11	Nil	5
10.	Haryana	—	3	Nil	2
11.	Jharkhand	3	6	Nil	3
12.	Jammu and Kashmir	—	2	Nil	2
13.	Kerala	4	2	Nil	3
14.	Karnataka	—	2	Nil	—
15.	Maharashtra	—	3	Nil	3
16.	Manipur	8	2	Nil	5
17.	Madhya Pradesh	1	12	Nil	5
18.	Mizoram	2	3	Nil	2
19.	Meghalaya	—	5	Nil	4
20.	Nagaland	—	1	Nil	4
21.	Odisha	2	10	Nil	4
22.	Puducherry	4	1	Nil	4
23.	Punjab	5	6	Nil	4
24.	Rajasthan	4	1	Nil	5
25.	Tamil Nadu	4	—	Nil	5

1	2	3	4	5	6
26.	Uttar Pradesh	8	6	Nil	4
27.	Uttarakhand	1	2	Nil	1
28.	West Bengal	3	1	Nil	4

[English]

Coastal Security

1483. SHRI HARIN PATHAK:

SHRI A. SAMPATH:

SHRI SURESH KALMADI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the vulnerability/gap analysis is worked out with regard to coastal security by the Government on a regular basis;

(b) if so, the details thereof;

(c) the details of the financial assistance provided and the funds utilized thereon under various heads for coastal security during the last three years and the current year;

(d) whether the Government proposed to set up more coastal police stations; and

(e) if so, the details thereof and the assistance provided thereon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) The vulnerability gap analysis of Coastal Security has been done by Coastal States/UTs along with Coast Guard. Coastal Security is reviewed by 'National Committee on Strengthening Maritime and Coastal Security against threats from the Sea' (NCSMCS) under the Chairmanship of Cabinet Secretary. The 6th Meeting of NCSMCS was held on 22.6.2012.

(c) An amount of Rs. 55 crore under the Head 'Creation of Infrastructure' and an amount of Rs. 80 crore under the Head 'Machinery and Equipment' was sanctioned/utilized during the last three years and the current year.

(d) and (e) The State/UT-wise number of Coastal Police Stations and amount sanctioned for Coastal Police Stations approved under Coastal Security Scheme Phase-II, which has commenced from 1.4.2011, are given below:—

Sl. No.	State/UT	Nos. of Coastal Police Stations sanctioned under Coastal Security Scheme Phase-II	Amount Sanctioned (Rs. in lakhs)
1	2	3	4
1.	Gujarat	12	756.00
2.	Maharashtra	7	441.00
3.	Goa	4	252.00
4.	Karnataka	4	252.00
5.	Kerala	10	630.00
6.	Tamil Nadu	30	1890.00
7.	Andhra Pradesh	15	945.00
8.	Odisha	13	819.00
9.	West Bengal	8	504.00
10.	Daman and Diu	2	126.00

1	2	3	4
11.	Puducherry	3	189.00
12.	Lakshadweep	3	225.00
13.	Andaman and Nicobar Islands	20*	700.00

*Existing PSs to be upgraded to coastal Police Stations.

Inter-State Trade in Foodgrains

1484. SHRI NITYANANDA PRADHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are suggestions and recommendations for some changes in the Inter-State trade in foodgrains to address food inflation;

(b) if so, the details thereof; and

(c) the response of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The Ministry of Agriculture has formulated a draft 'Agricultural Produce Inter-State Trade and Commerce (Development and Regulation) Bill, 2012 to promote, develop and regulate inter-State trade and commerce of agricultural produce to facilitate its barrier free movement across the country. This is intended to benefit both farmers and consumers by providing a common national level market and bringing down the marketing cost of agriculture produce. The draft bill has been sent to the States and other stake holders for their views in the matter.

[Translation]

Demolition of Flats

1485. SHRI TUFANI SAROJ: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to demolish the flats located in North Avenue and South Avenue and construct new flats for Members of Parliament;

(b) if so, the details thereof and the reasons therefor;

(c) the time by which such flats are likely to be constructed for Members of Parliament;

(d) whether the Government is required to spend huge amount on the construction of the new flats; and

(e) if so, the projected amount is likely to be spent on the construction of these flats?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam. There is proposal for re-development of North Avenue and South Avenue after demolishing all the existing structures.

(b) Redevelopment of this area is proposed to be done as the existing flats in North and South Avenues are very small, not in uniformity and lack modern amenities, facilities and security system. Servant quarters and garages are inadequate and the maintenance cost of these flats is very high.

(c) to (e) The proposal is in the concept stage at present. Hence the commencement and cost element is to be worked out.

[English]

Investigation in Blast

1486. SHRI UDAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status of the investigation in the blast of a vehicle belonging to Embassy of Israel;

(b) whether the Union Government has sought the help of some foreign countries to probe the incident;

(c) if so, the details thereof; and

(d) the time by which the probe is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The investigating agency viz. Special Cell Delhi Police arrested one person in this case on 6.3.2012. Four other persons suspected in the case are absconding. A chargesheet has been filed on 31.7.2012 in the Court. Interpol notices have also been issued against the absconders.

(b) to (d) Yes, Madam. Letters Rogatory have been moved for seeking assistance of the Governments of Iran, Israel, Georgia, Malaysia and Thailand.

[Translation]

Expenditure on Foodgrains

1487. SHRI BALIRAM JADHAV:

SHRI JOSE K. MANI:

SHRI SUDARSHAN BHAGAT:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the foodgrains procurement, transportation and storage expenses is very high and has shown an increasing trend recently;

(b) if so, the details thereof and the reasons therefor indicating the cost incurred on procurement and storage of foodgrains along with the quantum of food stocks held and quantum pilfered during each of the last three years, State-wise;

(c) the remedial steps taken to cut cost and check pilferage of foodgrains;

(d) whether the Food Corporation of India is unable to provide even the bags to the States for the wheat procured by them; and

(e) if so, the details thereof and the corrective steps taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The primary cost of procurement is the Minimum Support Price (MSP) payable to the farmers. In addition, various taxes levied by the respective State Governments are also to be paid. Such taxes are payable as a percentage of MSP. The MSP of Wheat and Paddy has increased over the years with consequential impact on the cost of procurement. Transportation of foodgrains by Food Corporation India (FCI) is primarily made through the Indian Railways. The rail freight charged by the railways on foodgrains have increased by 36.75% over the last three years. The storage operations are mainly done by hiring storage capacity from CWC and SWC. The rent payable for such capacity are determined by the Ministry of Finance.

The details of costs incurred by FCI on procurement, storage, transportation and distribution operations per quintal of wheat and rice are enclosed as Statement-I.

Statement-II showing State-wise and grain-wise stock position of foodgrains in the Central Pool as on 1st April during last three years is enclosed.

The year-wise/State-wise details of theft cases is enclosed as Statement-III.

(c) With a view to effect savings in procurement of foodgrains, the Government is implementing the scheme of Decentralised Procurement under which State Governments procure, store and distribute foodgrains under Targeted Public Distribution System (TPDS) and Other Welfare Schemes (OWS). States/UTs have also been requested to reduce the statutory taxes levied on MSP to reduce the procurement costs. In order to check pilferage of foodgrains following steps have been taken by FCI:—

- (i) Installation of barbed wires, fencing of boundary walls, provision of street lights in the godowns/complexes and proper locking of the sheds.
- (ii) Security staff of FCI as well as other agencies

like Home Guards, Special Police Officers are deployed for safety of stocks.

- (iii) Deployment of Central Industrial Security Force and State Armed Police has been done at vulnerable depots/godowns in the naxal prone areas.
- (iv) Security Inspection as well as surprise checks of the depots are being conducted from time to time at various levels to detect and plug any security lapses.
- (v) FIRs have also been lodged with the Police. Besides, departmental action including recovery of loss has been resorted to.

(d) and (e) Food Corporation of India does not provide bags to the States/Agencies for procurement operations. State Government and its agencies involved in procurement purchase their requirement of gunnies through DGS&D or open market directly.

However, in view of increasing demand for packaging material due to higher level of production, variation in the procurement periods across the States and the limited monthly production capacity of the Jute Industry, the Central Government assist the procuring States/Agencies by organizing periodical meetings with all concerned for assessing the requirement, advance planning and co-ordinating the supply so that required packaging material becomes available in time.

Statement-I

Details of Cost of Procurement, Storage and Transportation etc. — RICE

(Rate Rs./Qtl.)

	2009-10 Rate	2010-11 Rate	2011-12 (RE) Rate
	1	2	3
Pooled Cost of Grain	1346.55	1446.53	1526.03
Procurement Incidentals			
Statutory/Obligatory Cost			
Mandi Charges and Taxes	138.41	144.63	188.68
Artya Commission		0.58	
Milling Charges and Driage All	31.77	30.65	35.20
Gunny Cost	64.30	79.66	92.91
Total	234.48	255.52	316.79
Lab. and Transport Charges			
Mandi Labour	13.04	13.26	14.75

	1	2	3
Forwarding Charges	1.35	1.34	0.03
Internal Movement	5.37	3.89	0.93
Total	19.76	18.49	15.71
Storage and Interest Charges Paid to State Agencies			
Storage Charges	2.87	3.15	3.14
Interest	15.72	15.91	16.19
Pr. year Arrears Exp.	-0.23	1.03	
Total	18.36	20.09	19.33
Upgradation Charges			
		3.43	
Admin. Charge to Agencies	15.46	14.93	15.02
Other (Guarantee Fee etc.)	0.54	0.63	
Total Proc. Incidentals	288.60	313.09	366.85
Acquisition Cost	1635.15	1759.62	1892.88
Distribution Cost			
Freight	58.89	67.98	76.01
Handling Charges	42.27	46.75	54.34
Storage Charges	24.59	29.02	37.17
Interest	29.28	41.93	80.07
Shortages	6.72	11.24	17.31
Admin. Overheads	23.17	26.57	26.42
Total Distribution Cost	184.92	223.49	291.32
Economic Cost	1820.07	1983.11	2184.20

Details of Cost of Procurement, Storage and Transportation etc. — WHEAT

(Rate Rs./Qtl.)

	2009-10 Rate	2010-11 Rate	2011-12 (RE) Rate
	1	2	3
Pooled Cost of Grain	1017.36	1064.32	1127.63
Procurement Incidentals			
Statutory/Obligatory Cost			
Aritya Commission		21.01	
Mandi Charges and Taxes	118.37	101.19	137.09
Gunny Cost	45.96	41.65	75.97
Total	164.33	163.85	213.06
Lab. and Transport Charges			
Mandi Labour	10.45	11.71	12.34
Forwarding Charges	0.73	1.24	0.36
Internal Movement	16.10	18.53	23.48
Total	27.28	31.48	36.18
Storage and Interest Charges to State			
Storage Charges	0.89	0.81	0.89
Interest	5.32	4.94	5.31
Pr. Year Arrears Exp.	0.09	-1.25	
Total	6.30	4.50	6.20
Admin. Charge to Agencies	8.12	11.65	15.19
Other (Guarantee Fee etc.)	0.85	0.90	1.20
Total Proc. Incidentals	206.88	212.38	271.83

	1	2	3
Carryover Charges			
Diff. on a/c of Imp. and Ind.			
Acquisition Cost	1224.24	1276.70	1399.46
Distribution Cost			
Freight	86.66	83.72	73.28
Handling Charges	42.27	46.75	54.34
Storage Charges	24.59	29.02	37.19
Interest	21.91	30.23	59.19
Shortages	1.77	1.36	2.04
Admin. Overheads	23.17	26.57	26.43
Total Distribution Cost	200.37	217.65	252.47
Economic Cost	1424.61	1494.35	1651.93

Statement-II*State-wise and Grain-wise Stock Position of Foodgrains in the Central Pool*

(In lakh tonnes)

State	1st April, 2010 Total Central Pool Stocks			1st April, 2011 Total Central Pool Stocks			1st April, 2012 Total Central Pool Stocks		
	Rice	Wheat	Total	Rice	Wheat	Total	Rice	Wheat	Total
1	2	3	4	5	6	7	8	9	10
Bihar	3.26	2.03	5.29	2.68	1.57	4.25	13.77	1.69	15.46
Jharkhand	0.65	0.62	1.27	0.51	0.28	0.79	1.11	0.11	1.22
Odisha	14.99	0.65	15.64	14.92	1.57	16.49	19.04	1.45	20.49
West Bengal	6.73	3.78	10.51	4.62	3.61	8.23	6.70	3.75	10.45
Assam	1.20	0.42	1.62	0.74	0.35	1.09	1.35	0.31	1.66

1	2	3	4	5	6	7	8	9	10
Arunachal Pradesh	0.00	0.01	0.01	0.02	0.03	0.05	0.03	0.01	0.04
Tripura	0.20	0.12	0.32	0.38	0.06	0.44	0.20	0.05	0.25
Mizoram	0.10	0.02	0.12	0.17	0.01	0.18	0.10	0.00	0.10
Meghalaya	0.08	0.03	0.11	0.08	0.00	0.08	0.14	0.01	0.15
Manipur	0.11	0.03	0.14	0.02	0.05	0.07	0.11	0.02	0.13
Nagaland	0.20	0.07	0.27	0.11	0.04	0.15	0.20	0.00	0.20
Delhi	0.33	1.99	2.32	0.37	0.87	1.24	0.27	1.85	2.12
Haryana	12.78	38.15	50.93	15.57	29.84	45.41	18.48	50.49	68.97
Himachal Pradesh	0.09	0.14	0.23	0.04	0.07	0.11	0.04	0.09	0.13
Jammu and Kashmir	0.46	0.24	0.70	0.32	0.17	0.49	0.42	0.31	0.73
Punjab	103.65	51.97	155.62	112.04	50.84	162.88	106.41	65.01	171.42
Rajasthan	0.20	16.93	17.13	0.37	15.45	15.82	0.37	18.99	19.36
Uttar Pradesh	26.18	7.05	33.23	19.18	9.95	29.13	25.50	15.20	40.70
Uttarakhand	2.64	0.45	3.09	2.30	0.29	2.59	2.04	0.46	2.50
Andhra Pradesh	34.27	1.65	35.92	39.43	0.58	40.01	52.77	0.95	53.72
Kerala	4.65	2.47	7.12	5.65	1.27	6.92	10.20	1.31	11.51
Karnataka	4.54	0.88	5.42	2.91	1.27	4.18	4.88	0.67	5.55
Tamil Nadu	14.69	2.16	16.85	21.23	0.73	21.96	19.99	1.02	21.01
Gujarat	0.44	6.23	6.67	0.98	4.39	5.37	1.43	4.32	5.75
Maharashtra	5.28	9.48	14.76	8.90	7.17	16.07	9.76	8.06	17.82
Madhya Pradesh	2.50	8.86	11.36	3.29	20.01	23.30	7.40	19.24	26.64
Chhattisgarh	23.28	0.36	23.64	27.80	0.68	28.48	27.70	0.52	28.22
Stocks in Transit	3.62	4.46	8.08	3.57	2.49	6.06	3.08	3.63	6.71
Wheat AT Port	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total (All India)	267.13	161.25	428.38	288.20	153.64	441.84	333.50	199.52	533.02

Statement-III

State-wise quantity of wheat and rice pilfered from FCI Godowns during last three years

(Quantity in qtl.)

States	2009-10	2010-11	2011-12
Punjab	80.00	58.50	102.50
Rajasthan	15.55	28.00	38.65
Uttar Pradesh	128.20	—	—
Goa	118.00	—	—
Madhya Pradesh	—	4.00	—
Total	341.75	90.50	141.15

[English]

Immovable Property of IPS Officers

1488. SHRIMATI JYOTI DHURVE:
SHRI HARISH CHOUDHARY:
SHRI RATAN SINGH:
SHRI HANSRAJ G. AHIR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian Police Service (IPS) officers who have not submitted the details of their immovable property despite repeated reminders issued by the concerned department;

(b) whether the Government has taken any action against such officers;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has any proposal to link the promotion of such officers with the submission of details of their immovable property; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) In terms of Government of India's decision (2) under Rule 16 of All India Services (Conduct) Rules 1968, the returns of immovable property shall be submitted by the member of the Service on their first appointment to the Service within a month of such appointment and subsequently in the month of January every year. Out of 3325 IPS officers, Immovable Property Returns (IPRs) for the year 2011, from 3055 IPS officers have been received and IPRs from 270 IPS officers, as on 16.8.2012, have not been received by the Ministry of Home Affairs.

(b) to (e) Department of Personnel and Training have made suitable amendment in their guidelines on 7.9.2011 on grant of vigilance clearance of All India Service (AIS) officers stating that AIS officers who have not submitted their IPR in time shall be denied vigilance clearance. In addition to this instructions have been issued by MHA to all the State Governments/UTs on 5.5.2011, 5.9.2011, 29.9.2011, 31.10.2011, 29.11.2011, 6.6.2012 and 27.6.2012 stating that the officers who do not submit their Property Returns in time would be denied vigilance clearance and will not be considered for promotion, empanelment in Government of India and nominations for training, awards, etc.

[Translation]

**Exploitation of Children by TV/
Film Producers**

1489. SHRI REWATI RAMAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the National Commission for Protection of Child Rights has issued certain guidelines to prevent exploitation of children at the hands of TV/Film producers;

(b) if so, whether the said guidelines are not being complied with by the TV/Film producers;

(c) if so, the reaction of the Government thereto; and

(d) the measures being undertaken by the Government to ensure compliance for the said guidelines by TV/Film producers to check/stop exploitation of children?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) to (d) The National Commission for Protection of Child Rights issued certain guidelines to regulate child participation in TV serials, reality shows and advertisements on May, 2011. These guidelines were forwarded to the Indian Broadcasting Foundation (IBF), National Broadcasters Association (NBA), Multi-System Operators (MSO) Alliance and Cable Operators Federation of India (COFI) by the Min. of I&B on July, 2011 with a request to circulate these guidelines among their member channels for compliance. These guidelines were also uploaded on the website of this Ministry at *www.mib.nic*. The IBF has also issued an advisory to their member channels on 19th July, 2012 advising them to strictly adhere to and comply with the guidelines issued by the NCPCR for participation of children in TV and reality shows.

As regards Doordarshan, Prasar Bharati has informed that being public service provider, Doordarshan complies with these guidelines.

There is no pre-censorship of the programmes telecast on Television channels. However, all the channels have to comply with the Programme and Advertising Code, provided in the Cable Television Networks (Regulation) Act, 2011. Whenever any violation of such codes and guidelines are brought to the notice of the Government, action is taken as per the above Act. Government has also set up an Electronic Media Monitoring Centre to check violations on TV channels.

[English]

DAVP Advertisements

1490. SHRI M. SREENIVASULU REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the broadcasters opposed/boycott the

Directorate of Advertising and Visual Publicity policy on advertisements;

(b) if so, the details thereof;

(c) the steps being taken to resolve the issue so far?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) to (c) Some Associations/Channels have expressed their reservations on the Empanelment Policy of DAVP issued on 14.5.2012. A list of the same is enclosed as Statement. The matter is under consideration.

Statement

Representations received on the New Advertisement and Empanelment Policy

1. News Broadcasters Association (NBA)
2. Sony Entertainment Network
3. Zee Entertainment Enterprises
4. Enadu TV
5. Times Global Broadcasting Co. Ltd.
6. ABP News (MCCS)
7. Network 18
8. Raj Network
9. News X
10. NE TV Group
11. Association of Regional Broadcasters of India
12. News 24 Channel
13. Zee News Ltd. (Zee News, Zee Business, Zee Punjabi etc.)

Development of Culture

1491. SHRI NAMA NAGESWARA RAO: Will the Minister of CULTURE be pleased to state:

(a) whether any scheme is being implemented by the Government for the development of culture in the rural areas in the country including Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the people are not getting desired benefits from these schemes; and

(d) if so, the measures proposed to be taken by the Government for effective implementation of these schemes?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Ministry of Culture implements several schemes for the development of culture all over the country including Andhra Pradesh. Financial assistance/grants are provided to institutions, individuals, NGOs, and Government aided cultural organisations, who fulfil the criteria prescribed under the respective Schemes. The names of ongoing Schemes are given in the enclosed Statement.

(c) and (d) The Schemes are well-received by various organizations responsible for their implementation. There is no significant negative feedback in this regard.

Statement

Sl.No.	Name of Scheme
1	2
1.	Financial Assistance of Professional Groups and Individuals engaged for specified Performing Arts Projects.
2.	Cultural Functions Grant Scheme (CFGS)
3.	Grant in aid to Voluntary organizations for organising Centenaries/Anniversaries
4.	Financial Assistance for preservation and development of Buddhist/Tibetan Culture and Art
5.	Financial Assistance for preservation and Development of Cultural Heritage of the Himalayas

1

2

6. Cultural Heritage Youth Leadership Programme
7. Award of Scholarship to Young Artistes in Different Cultural Fields
8. Award of Fellowships to Outstanding persons in the field of Culture
9. Tagore National Fellowships for Cultural Research
10. Financial Assistance to Persons Distinguished in Letters, Arts and Such other Walks of life who may be in indigent circumstances and their dependents
11. Building Grants including Studio Theatres Scheme
12. Tagore Cultural Complexes Scheme
13. Financial Assistance for Setting Up, Promotion and Strengthening of regional and Local Museums
14. Setting up of new Science Cities and Science Centres
15. Grant in Aid to voluntary Organizations/Societies for Development and maintenance of National Memorials
16. Tagore Commemoration Grant Scheme (TCGS)

[Translation]

Employment Agencies run by NGO's

1492. SHRI RAMASHANKAR RAJBHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of Non-Governmental Employment Agencies running in the country are cheating the youth;

(b) if so, the details thereof;

(c) whether the Government has received any reports that these agencies are involved in human trafficking;

(d) if so, the details thereof along with the steps taken by the Government to clamp down such agencies;

- (e) whether the Government proposes to amend the related sections of the Juvenile Act in this regard; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Incidents of Private Placement Agencies involved in human trafficking have been reported. However, data in this regard is not maintained centrally by National Crime Records Bureau (NCREB). 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking by setting up of Anti-Trafficking Nodal Cell in Ministry of Home Affairs and implementing a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti-Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of Rs. 8/72 crores and Rs. 8.338 crores in the year 2010-11 and 2011-12 respectively for establishment of 225 AHTUs. Ministry of Labour and Employment have issued guidelines on operation of Private Placement Agencies on 30th October, 2003 which has been circulated to all the State Governments/Union Territories for necessary action.

(e) and (f) As per Ministry of Women and Child Development, some of the major proposed amendments in the Juvenile Act, 2000 are penal provision for non-registration of child care institutions under the Juvenile Justice (Care and Protection of Children) Act [JJ Act]; strengthening of the provisions relating to adoption and addition of new offences against children etc.

[English]

Development of NER

1493. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether the Government has undertaken various works under various schemes for the development of the North-Eastern Region (NER);

(b) if so, the details of the nature of works executed thereunder during the last one year and the current year;

(c) the names of the schemes and funds sanctioned for construction of roads in Assam and other parts of the NER along with the funds sanctioned to NGOs and authorised agents for the development of the region during the above period;

(d) whether the Government has also sanctioned funds from the Non-Lapsable Central Pool of Resources (NLCPR) for providing relief for flood damages in Assam; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) to (c) Ministry of Development of North Eastern Region sanctions projects for infrastructure development of various sectors under Non-Lapsable Central Pool of Resources (NLCPR) Scheme and Special BTC Package for development of North East Region (NER). All such sanctioned projects are implemented and executed by State Governments in North East Region, including Sikkim. Name and cost of roads and bridges sector projects sanctioned during 2011-12 and current year in North East Region under NLCPR Scheme and Special BTC Package is given in enclosed Statement-I and II respectively. Similarly, projects sanctioned and funds released during 2011-12 and current year from Social and Infrastructure Development Fund (SIDF) is given in the enclosed Statement-III. Details of projects sanctioned and funds released by North Eastern Council, Shillong are given in the enclosed Statement-IV, V and VI. These Statements have been put on the website of the Ministry i.e. www.mdoner.gov.in.

(d) No, Madam. No funds from NLCPR have been sanctioned for providing relief for flood damages in Assam.

(e) Does not arise.

Statement-I

*List of Road Sector Projects sanctioned during 2011-12 and 2012-13 (upto 15.08.2012)
Under NLCPR Scheme*

(Rs. in crore)

Sl.No.	NLCPR Project	Approved Cost
1	2	3
Arunachal Pradesh		
1.	Construction of road from Digi to Panimuri via Sinyumrijo	3.69
2.	Upgradation of road from Subansari bridge point to Segi CO (HQ)	19.82
3.	Construction of road from Mahadevpur Town to Krishnapur Village Lekang Circle in Lohit District (4.5 km.)	5.99
4.	Construction of Motorable Bridge over Siyom River to connect left bank at Paya (span 120 m) in West Siang District	9.69
5.	Construction of road from Rani to Oiramghat (Assam) via Sika Tode-Sika Bamin Village — Jampani and Anchalghat Camp Road (25 km.) in East Siang District	33.25
6.	Development of Pakke to Seppi Liya Road (22 km.) in East Kameng District	15.99
7.	Upgradation of Namchik-Miao-M'Pen Road. (37 km.)	20.80
8.	Improvement and Upgradation of Internal Road at Daporijo Township in Upper Subansari District	5.35
9.	Construction of Road from Magopam to Bichom via Namfri, Ditching, Sacheda, Ramu-Sutu and Uchini (Phase-II) in West Kameng District	20.52
10.	Construction of Wak Liromaba Road (78 km.) — [Phase-II: 0-26 km.] in West Siang District	22.80
Assam		
11.	Improvement of JB Road	2.97
12.	Upgradation of NT Road through Ramphalbil Bazar to all weather road with conversion of SPT bridges into RCC bridge (International Border Areas)	7.64
13.	Construction of RCC Br. No. 1/1 over River Kalang on Ghahi-Borjhora Road under Nagaon Rural Road Division (Nagaon District)	2.81

1	2	3
14.	Improvement of Chintagaon Botiamari Road in Udalguri District	8.98
15.	Construction of Road with MTBT from UT Road at Dimakuchi Donbosco School to Badlapara via Kalikhola Road, Udalguri in Assam	6.21
16.	Upgradation of Road from NH-31 (C) via Serfanguri, Nepalpara, Athiabari, Ebargaon, Thaigiriguri and No. 2 Hazarikapara to Kapuragaon	7.60
17.	Construction of RCC Br. No. 8/1 over Saral Bhanga on Dotma Balajan Road	12.02
18.	Construction of 4 Nos. Road including Box Culverts and Pucca Drainage in Lakhipur Town	14.25
19.	Construction of Flyover at the Intersection of Pramathesh Barua Road and N.F. Railway Track at Bijni Town in Assam	19.63
20.	Improvement of Rongkhang Basti to Thekerajan Road (KAADC)	14.18
21.	Construction of Road from Rangamati to Kalaigaon Road Janaram Chowka to Aola Chowka	5.75
22.	Sessa T.E. to Timona Road in Dibrugarh	4.01
23.	Construction of Maijan Thakurbari Road to Malukbari Road in Dibrugarh District	8.11
24.	Improvement of Road from 1st Km. of Demow Dehing Road to Dhaoma Pukhuri (Length - 10.125 km.) with RCC Bridge (Length - 18.75 m.) in Demow Rural Road Sub-Division	7.60
25.	Construction of RCC Bridges and Slab Culverts by Replacing Old Bridge and Slab Culverts on Kamarbondha Road upto 22nd km.	7.29
26.	Metalling and Black topping of Assalu to Diduki Road including WBM (Length 18 km.) under Mahur Road Division	6.40
27.	Construction of RCC Br. No. 29/1 (at Brg.) at Kuhimari Bordowa Road (SH-15) with RCC Bridge	5.01
Manipur		
28.	Construction of RCC Bridge over Imphal River at Moirangkhom (Old Thumbuthong) in Imphal West, Manipur	7.13
29.	Construction of RCC Bridge over Irlil River at Chingaren Mapa in Imphal East, Manipur	6.37
30.	Construction of Bridge over Challow River between Chingai (Kuingai) and Tusom in Manipur	3.02

1	2	3
Meghalaya		
31.	Construction including Metalling and Blacktopping of Bandapara-Mallangkona of Shallang Road (52 km.) Phase-1 10.00 km. West Garo Hills District in Meghalaya	10.72
32.	Construction including M & BT of a road from G.S. Road NH-40 to Nongthymmai, Umsning (4.311 km.), Ri-Bhoi District in Meghalaya	4.26
33.	Widening and Strengthening of Damara-Mendipathar-Songsak-Williamnagar Road (Conversion of SPT Bridges to RCC Bridges)	5.94
34.	Strengthening improvement including Metalling and Blacktopping of Road from Bholaganj to Nongiri, including construction of a major bridge at Tharia over River Wahrew	29.36
35.	Construction of RCC Bridges No. 3/1, 7/1, 7/2 and 8/1 on Ampati-Mankchar Road	5.00
36.	Construction of remaining length of Possengagre to Anangpara including Metalling and Blacktopping (15 km.) upto Anchenggre	6.88
37.	Reconstruction of BUG Bridge No. 9/3 and 9/4 with RCC Permanent Bridge including approaches on Rongrenggre-Simsanggre-Nengkhra Road — East Garo Hills District in Meghalaya	3.73
38.	Construction of including Metalling and Blacktopping of a Road from Sohbar to Tharia (13 km.) in Meghalaya	6.65
Mizoram		
39.	Construction of approach Road to Tuival from Mimbung and approach Road to Godown at Kawikulh, Mizoram (1995)	3.67
40.	Construction of Khanpui to Tualbung Road (2019)	1.97
41.	Construction of Jeepable Suspension Bridge over R. Chhimtuipui at Darzokai on Hnahthial to Sangau Road (2245)	2.16
Nagaland		
42.	Construction of Road from Diezephe to Razephe via Vidima — 15 km. (1984)	13.71
43.	Improvement and Upgradation of Road from Border Road to Changlanshu — 19 km. (1998)	6.11
44.	Construction of RCC T Beam Girder Double-Lane bridge over River Tezu on Lanye to Meluri, Phek District (2001)	9.00

1	2	3
45.	Construction of Road from Zero Point Sanis to Woruku Village – 27 km. (ODR) (2201)	22.99
46.	Construction of Road from Pughoboto to Satakha, Zunheboto Road, Zunheboto District (50 km.) (2203)	39.24
47.	Construction of Road from Tuophema to Pughoboto via Kasha (Kasha to Pughoboto) – 12.47 km. (2204)	14.95
48.	Construction of Road from NH-150 to Chokriba via Thipuzu (10 km.) in Phek District (2220)	11.68
Total		512.90

Statement-II

*List of Road Sector Projects sanctioned during 2011-12 and 2012-13 (upto 15.08.2012)
Under Special BTC Package*

(Rs. in crore)

Sl.No.	Name of Project	Approved Cost
1.	Construction of Khanda Road from Dawdhara to Doomni via Nawputa in Baska District (BTC Package-2)	10.75
2.	Improvement and Widening of Bishmuri Saralpara Sarbhanga Road (BTC Package-2)	26.79
3.	Improvement of Road from Bashbari to Gossaigaon via Dingdinga, Kokrajhar District (D.K. Road) (BTC Package-2)	25.00
4.	Metalling and Blacktopping Road from Lalmati to Manglajhora in Kokrajhar District (BTC Package-2)	6.00
Total		68.54

Statement-III

Details of Projects sanctioned under Social and Infrastructure Development Fund (SIDF)

Name of State	Name of Project	Project Cost	Funds released in 2011-12 and 2012-13
1	2	3	4
Arunachal Pradesh	(i) Construction of Foot Suspension Bridges (82)	Rs. 26.04 crore	Rs. 9.44 crore

1	2	3	4
	(ii) Construction of 132 KV Single Transmission line from Khuppi to Tawang	Rs. 119.88 crore	Rs. 27.98 crore
Assam	(i) Improvement of Dokrioka Dentaghat Road in Karbi Anglong District	Rs. 3.18 crore	Rs. 1.48 crore
	(ii) Improvement of Dihangi-Thaijwary-Haflong Tinali Road in Karbi Anglong District	Rs. 26.66 crore	Rs. 12.00 crore
Nagaland	(i) Development of Capital Works in Eastern Nagaland (22)	Rs. 31.95 crore	Rs. 11.35 crore
	(ii) Construction of Suspension Bridges (28)	Rs. 4.97 crore	Rs. 3.68 crore
	(iii) Construction of Roads (4)	Rs. 27.95 crore	Rs. 7.96 crore
	(iv) Construction of Link Road from Wokha Bokajan Ralan (Old and New) in Western Nagaland	Rs. 3.21 crore	Rs. 1.60 crore
Sikkim	Construction of Foot Suspension Bridges (66 Nos.)	Rs. 29.71 crore	Rs. 11.88 crore
Tripura	Upgradation of Indira Gandhi Memorial Hospital in Agartala	Rs. 38.08 crore	Rs. 37.60 crore

Statement-IV

Projects sanctioned and executed by North Eastern Council, Shillong during 2011-12 and current year

Agri and Allied Sector:

Sl.No.	Name of the Projects	State and nature of work taken up under the project
1	2	3

MH 3601

1.	Establishment of Biotechnology Research Training and Development Centre at Ziro, Arunachal Pradesh	State: Arunachal Pradesh. Infrastructural components (Civil construction/Laboratory infrastructure and equipments/working capital requirements/basic utilities) for the said institute.
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1	2	3
2.	Organic Cultivation of Kiwi and Large Cardamom at Ziro, Lower Subansiri District, Arunachal Pradesh.	State: Arunachal Pradesh. Kiwi cultivation in 72 ha., with expected yield going upto 15 MT per ha. in the 9th year of the project and cardamon cultivation in 35 ha., with expected yield going upto 3.54 MT per ha. in the 9th year of the project.
3.	Establishment of Orange Garden at Rantiwa of Mebua-III Village, Seppa Circle of East Kameng District, Arunachal Pradesh.	State: Arunachal Pradesh. Plantation of Orange over a gross area of 288 ha. with an expected return (on completion of the project of 5540 kgs of Orange per ha.
4.	Cultivation of Hi-Tech Orange garden at Lutak Area of Gensi Circle, West Siang District, Arunachal Pradesh.	State: Arunachal Pradesh. Hi-Tech Orange Plantation in 30-ha. area of community land, alongwith security tencing. Khasi Mandarin orange is to be cultivated. It is supposed to have yields over 30 years period.
5.	Compact Area Horticulture Garden with Orange, Pineapple and Banana Cultivation at Radum (Nyoya) Village under Kamporijo Circle in Lower Subansiri District, Arunachal Pradesh.	State: Arunachal Pradesh. The Wasteland in the form of Jhumlands/abandoned Jhuming sites under optimum utilisation to mitigate adverse ecological degradation and generate self-employment for rural people to achieve sustainable development through plantation activities in the project area.
6.	Establishment of Kiwi Garden at Dora Morey of Hija Village under Lower Subansiri District, Arunachal Pradesh.	State: Arunachal Pradesh. The project will evolve a holistic approach for technology demonstration for reclamation of settled cultivation areas horti-silvi model.
7.	Revival of Progeny Orchard-cum-Nurseries (Maram, Gelzang, Thawai Mahadev and Jiribam) in Manipur	State: Manipur. Same as implied by the name of the project. All these Nurseries are already in existence.
8.	Establishment of Integrated Horticulture Training Centre at Chite, Aizawl	State: Mizoram. Providing infrastructural facilities of all kinds for establishment of Integrated Horticulture Training Centre.
9.	Hill Terrace Construction at Degraded Jhum Land under Mara Autonomous District Council in Mizoram	State: Mizoram. Jhum replacement by way of terracing bunding of slopes over a total area of 410 ha. for 410 families in seven villages.
10.	Promotion and Development of Medicinal and Aromatic Plants in Nagaland.	State: Nagaland. 200 beneficiaries to cultivate indigenous MAPs in Mission Mode covering an areas of 450 ha. through formation of SHGs in cluster areas.

1	2	3
11.	Kejha Fish Production Farm Project at Metha Colony, Signal Village Dimapur, Nagaland.	State: Nagaland. Pond construction of 82223.95 CUM. And other civil works for culturing table fish over a 13.52 ha. water area aiming at a total annual fish production of 54 thousand kgs.
12.	Reclamation and Renovation of Old Ponds and Tanks in Nagaland.	State: Nagaland. Reclamation and Renovation of Old Ponds and Tanks over 250 units (1.00 ha. per unit) spread over 11 districts in Nagaland.
13.	Setting up of 1000 MT Capacity Multipurpose Cold Storage at Amarpur, Tripura.	State: Tripura. Setting up 1000 MT capacity Multipurpose cold storage to boost up production of potato, vegetables and fruits.
14.	Setting up of 1000 MT Capacity Multipurpose Cold Storage at Khowai, Tripura.	State: Tripura. Setting up 1000 MT capacity Multipurpose cold storage to boost up production of potato, vegetables and fruits.
15.	Strengthening of Veterinary Health care services through development of Infrastructure.	State: Tripura. Establishment of 90 veterinary sub centres across the State and provisioning of necessary infrastructural facilities.

(ii) 2012-2013 The Agri and Allied Sector of the NEC is yet to finalize the projects for 2012-13

Power Sector

Sl.No.	Name of the Projects	State and nature of work taken up under the project
1	2	3
2011-12		
Arunachal Pradesh		
1.	Construction of 33 kV Express Line from Khonsa to Changlang, Arunachal Pradesh	Construction of 33 kV Express Line
2.	Construction of 33 kV Express Line from Nirjuli to Kimin (43 km.) via Hoz and Potin	1. C/o 33 kV line from 2x5 MVA, 33/11 kV Nirjuli Substation to 2x1.6 MVA, 33/11 kV Kimin S/s (43 km.) and 2. Providing protection and metering equipments for this Line

1	2	3
3. Construction of System Improvement HT/LT Lines including Distribution Sub-Station in and around Daporijo Township		1. Replacement of LT Pole (80 nos.), Extension of 11 kV HT line (21 km.) and LT line (16.5 km.), 2. C/o of 11x100 kVA substation, 2x63 kVA S/s (11/415 kV), Fixing of street light (189 nos), providing HP SV fitting (81 nos.), re-conductoring of HT line (10 km.), LT line (6 km.), etc.
4. Construction of 33 kV Express line from Pistana Sub-Station to Mengio (40.4 Km.)		1. C/o 33 kV line from Pistana S/s to Mengio (40.4 km.), 2. Providing protection and metering equipments for the line.
5. System Improvement in and around Rupa Township including S/s for stability and voltage regulation of Rupa Kalaktang Areas, West Kameng		1. C/o 11 kV HTOH line (2.03 km.), 3P-5W LT OH line (2 km.), 2. C/o High Mast lighting, C/o of 2x1 MVA substation at Rupa, etc.
6. Augmentation and Improvement of existing T&D system in and around Sangram Admn Headquarter in Kurung Kumej District		1. C/o of 11 kV line with ACSR conductor, etc. (10 km.), 3P-5W LT with ACSR, etc. (6 km.), 2. Supply, installing, Testing and commissioning of distribution S/s, etc.
7. Augmentation and Improvement of Power Distribution System in and around Yangte Administrative Headquarter Kurung Kumej District, Arunachal Pradesh		1. C/o of 11 kV line with ACSR conductor, etc. (10 km.), 3P-5W LT with ACSR, etc. (6 km.), 2. Supply, installing, Testing and commissioning of distribution S/s, etc.
8. Construction of 33/11 kV, 2x1 MVA, Substation at Pania including construction of 33 kV Express Line from Palin to Pania, Arunachal Pradesh		1. C/o of 2x1 MVA, 33/11 kV S/s at Pania, 33 kV line Bay at Palin S/s, 2. C/o of 33 kV line from Palin to Pania S/s (9.5 km.).
Assam		
9. Installation of 2x25 MVA, 132/33 kV Transformer at Nazira (Garmur) along with Construction of 132 kV, S/C Nazira-Mariani transmission Line, Assam		1. 132 kV Nazira-Mariani S/C on D/C line (63.2 km.) S/C line with higher capacity conductor (AAA-panther) instead of 60 km. 132 km. Nazira-Mariani S/C line with ACSR conductor, 2. Substation at Nazira with 2x25 MVA, 132/33 kV.
Manipur		
10. Electrification of 10 tribal villages of Tousem sub-division in Tamenglong, Manipur		1. C/o 11 kV line with ACSR on steel tubular pole 8 m long (62 km.), 2. C/o of 11/4 kV distribution S/s, 3. C/o of LT line with AAC Gnat horizontal configuration on Steel Rect. Pole, etc.

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11. Electrification of 12 Tribal villages (left out) of Nungba Sub-Division in Tamenglong District, Manipur		1. C/o 11 kV line with ACSR on steel tubular pole 8 m long (62 km.), 2. C/o of 11/4 kV distribution S/s, 3. C/o of LT line with AAC Gnat horizontal configuration on Steel Rect. Pole, etc.
12. Installation of 2x5 MVA, 33 kV substation associated with 132 kV substation at Chandel, Manipur		1. Installation of 2x2.5 MVA, 33/11 kV S/s at Chandel, 2. C/o of equipments and machineries foundation footings, tower foundation footings, transformer foundation and providing of cable trench inside the switchyard for 2x5 MVA S/s of 33/11 kV S/s at Chandel.
Meghalaya		
13. Construction of 132/33 kV, 2x20 MVA S/s at Mendipathar		1. C/o of terminal equipment, civil work etc. for 2x20 MVA S/s at Mendipathar.
14. Construction of 132 kV on LILO on Mawlai-Cherra S/c Line at Mawngap		1. C/o of 132 kV D/C LILO of Mawlai-Cherra at Mawngap S/s, 2. C/o of Terminal equipments of LILO including bay extension.
15. Augmentation of 132/33 kV S/s from 1x20.0 MVA + 3x3.50 MVA (35 MVA) to 2x20 MVA + 2x5.0 MVA (50 MVA) at Rongkhon, West Garo Hills District, Meghalaya		1. Augmentation of 132/33 kV S/s from 1x20 MVA + 3x5 MVA to 2x20 MVA + 2x5 MVA.
16. Construction of 132/33 kV, 2x20 MVA S/s at Mendipathar (Phase-II), East Garo Hills District, Meghalaya		1. C/o for 2x20 MVA, 132/33 kV S/s at Mendipathar (Phase-II).
Mizoram		
17. Construction of 2x12.5 MVA, 132/33 kV Central Sub-Station at Melriat		Construction of 2x12.5 MVA Sub-Station.
18. Construction of 132 kV S/C Transmission line from Melriat Substation (14.5 km.) to Luangmual and 132 KV Bay at Luangmual, Aizawl		1. C/o 132 kV S/C Luangmual — Melriat line (14.5 km.) and 132 kV bay at 132 kV S/s.
19. Construction of 33 kV Transmission line from Serchhip Substation to Sialsuk with 33 kV Substation at Sialsuk, Mizoram		Construction of 33 kV Transmission line.

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20.	Construction of 132 kV Khumtung-I Bay at Melriat, Mizoram	1. C/o 132 kV at Khumtung Bay-1, Melriat S/s, etc.
21.	Improvement of 33 kV Sub-Station at Ngopa with associated lines, Mizoram	1. Imp. of existing 33 kV S/s with Compatible protecting device, 2. Installation of adl 3 MVA, 33/11 kV transformer, 33 kV in-coming, outgoing bays, 11 kV outgoing panels. 3. C/o of 33 kV associated line (2 km.).
22.	Construction of 33/11 kV Sub-Station at Durtlang with 9 kms 33 kV line from 132 kV Zuangtui Sub-Station	1. C/o 2x2.5 MVA, 33.11 kV S/s at Durtlang, 2. Installation of 33 kV incoming and outgoing bays, transformer bay, 11 kV outgoing panels, 3. C/o 33 kV associated line (9 km.), 11 kV associated line (1 km.).
Nagaland		
23.	Construction of 66/33/11 kV, 5 MVA Sub-Station at Mon	Construction of Sub-station.
24.	Upgradation of 66 kV to 132 kV single circle Kiphire-Tuensang-Mokokchung Transmission line, Nagaland	Conversion of 66 kV Kiphire-Tuensang-Mokokchung line with 132 kV line (105.7 km.), etc.
25.	Upgradation of 66/33/11 kV Chumukedima Substation from 10 MVA to 30 MVA, Nagaland	Upgradation and Modernization of 66/33/11 kV S/s at Chumukedima (from 10 MVA to 30 MVA), etc.
Sikkim		
26.	Conversion of existing 11 kV Transmission line and 440 V, LT Distribution Overhead Lines including service connections to underground cable systems in congested areas at Pelling, West Sikkim	Conversion of existing 11 kV Transmission line and 440 V, LT Distribution Overhead Lines.
27.	Design, Supply, Erection, Testing, Commissioning of 66 kV S/C Transmission Line from 3.3/66 kV S/s of Rongli-I HEP at Sysney in East Sikkim.	1. C/o 66 kV S/s Line from 3.3/66 kV at Rongli HEP to 66/11 kV, 2x2.5 MVA at Sundung (16.5 km.).
28.	Renovation, Improvement and Strengthening of 66 kV Switchyard and C/o of 1x7.5 MVA, 66/11 kV S/s at Lower Lagyap HP, Ranipool	Renovation, Improvement and Strengthening of 66 kV Switchyard.
29.	Electrification of Central Park along with Conversion of Existing Overhead LT Line into Underground Cable with System Improvement and Street Light and Around Namchi Bazar in South Sikkim	Conversion of existing LT line, underground cable and street lighting.

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30. Upgradation, Strengthening of HT/LT Distribution System including installation of new S/s at strategic locations of Deorali (Pani House Area) and Upp. Syari, Gangtok	1. Upgradation, Strengthening of HT & LT Distribution System including installation of new S/s at Deorali (Pani House) and Upper Syari, Gangtok.	
31. Upgradation and Strengthening of HT and LT Lines and Substations at Helipad Area, Bakthang and adjoining places in East Sikkim	1. Installation of Substation at Sibek, Bakthang and Tashi View Point, 2. Extension of HT line and provision of S/s at Khamey, Tathangchen (3.03 km.), etc.	
32. Construction of 11 kV 3-Phase Heavy Duty Transmission Line from Rabong to Borong via Deorali and construction of control room at Ralong and construction of 11 kV 3-Phase Heavy Duty Transmission line from Rabong to Namlung via Zarrong in South Sikkim	1. C/o 11 kV 3P Heavy Duty line from Rabong S/s to Ralong (33.33 km.), From Ralong to Borong (18.18 km.), From Ralong to Namlung (21 km.), From Ralong to Zarong (27.27 km.) including 11/11 kV S/s at Ralong, etc.	
Tripura		
33. Augmentation of Sub-Station Capacity by addition of 1x20/25 MV, 132/33 kV Transformer along with associated Civil work at Ambassa, Dhalai District, Tripura	Augmentation of S/s capacity by addition of 132/33 kV, 1x20/25, ONAN/ONF, MVA Transformer along with associated equipments.	
34. Augmentation by addition of 132/11 kV, 1x12.5 MVA, Transformer along with associated equipments at 132 kV Udaipur Substation, South Tripura	Augmentation of S/s capacity by addition of 132/11 kV, 1x12.5/15 MVA Transformer along with associated equipments.	
35. Augmentation by addition of 132/33 kV, 1x20/25 MVA, Transformer along with associated equipments and civil works at 132 kV Mission Tilla Substation, Dharmanagar, Tripura	Augmentation of S/s capacity by addition of 132/33 kV, 1x20/25 MVA Transformer along with associated equipments.	
RRE Projects		
1. Seven numbers of schemes in the capacity of 10 KW (5W+5SPV), Manipur	Installation of solar and wind devices.	
2. 25 kWp (each) Standalone SPV Power Plant(s) at the office(s) of Deputy Commissioners of Manipur	1. SPV power plant (25 kWp), SPV module (12 V, 125 Wp), Solar Array (20), C/o of control room and battery, laying of inverter, power condition, control panel layout, Battery Rack, Batteries, etc., 2. Protection equipments.	
3. 25 kWp SPV Power Plant at tribal Market Complex, New Lambulance, Imphal, Manipur	1. SPV power plant (25 kWp), SPV module (12 V, 125 Wp), Solar Array (20), C/o of control room and battery, etc.	

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4.	Installation of 6680 Sq. M. of Solar Thermal (Solar Water Heaters) collector area at various institutions, hospitals and individual households, Manipur.	1. Solar Power Plant (25 kW) at Tribal Market, Installation of Solar Thermal Collector Area (Solar Water Heaters).
5.	Lakhroh Mini Hydel Project (1×1500 kW), Jaintia Hills District, Meghalaya.	1. Diversion works, Power Channel, Penstock, Power House, Forebay, Anchor Blocks, Saddles, Approach road, etc.
6.	Tuiriza and Tuiching Micro Hydel Project 2×100 kW each (100 kW) in Phullen and Hriangmun, Mizoram.	1. Preliminary, Trench Weir, Power Channel, Penstock, Power House, Forebay, etc.
7.	Setting up of Noiroi Mini Hydro Electric Project Stage-I and Stage-II (4×75 kW-2 units each) in Paren District, Nagaland.	1. Diversion works, Power Channel, Penstock, Power House, Forebay, Anchor Blocks, Saddles.
8.	Synchronization of Rimbi Stage-I, Stage-II and KKHEP (DENTAM) with the 66 kV State Grid including R&M of Rimbi Stage-I, State-II and KKHEP (Phase-II), Sikkim.	Renovation of Micro hydel projects.

2012-13 (as on date)

Arunachal Pradesh

1.	System Improvement of Electrical Installation under Naharlagun Electrical Division, Nirjuli.	System improvement of Electrical Installation.
2.	System Improvement in and around Bomdila Township including Substation, West Kameng District, Arunachal Pradesh.	1. C/o 11 kV line (6 km.), 63 kVA, 200 kVA, 11/415 kV distribution, 2. C/o of 3p-5W LTOH line, High Mast lighting, panel board, imp. of 2×5 MVA substation, etc.
3.	Augmentation and Improvement of existing T&D system in and around Sangram Admn Headquarter in Kurung Kumey District.	1. C/o of 11 kV line with ACSR conductor, etc. (29 km.), 3P-5W LT with ACSR, etc. (13.8 km.), 2. Supply, installing, Testing and commissioning of distribution S/s, etc.

Mizoram

4.	Construction of 132 kV Khumtung-II Bay at Melriat, Mizoram.	1. C/o 132 kV at Khumtung Bay-11, Melriat S/s, etc.
5.	Renovation and Modernization of 132 kV S/s at Bukpuii, Serchhip.	1. Replacement of panels for incoming, outgoing and relay at 132 kV and 33 kV side, etc., 2. CT, CB, PT, LA, Isolator with earth switch and W/o Earth Switch, etc.

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6. Construction of new 132 kV Substation for shifting 132 kV Zuangtui sub-station with associated interlinking 132 kV Lines Aizawl, Mizoram.

Shifting of existing Sub-Station.

Sikkim

7. Integration of new S/s and generation stations under North District with existing Central Load Despatch Centre (CLDC) with facility for energy Auditing.

Integration of new substations and generation units under North District with existing CLDC for better monitoring and operation of Power System.

Irrigation, Flood Control and WSM Sector:

(a) (i) 2011-12

1. Anti-Erosion Work to protect Parang, Pullung, Tatpu, Yaya, Nguriangbung and Totpo Village at Papum Pare District.
2. Improvement and Augmentation of Water Supply at Swamy Camp Township Hayuliang Circle of Anjaw District.
3. Anti-Erosion Measures to protect Ranipur and its adjoining area from the erosion of river Pekua.
4. Gilabwr - Flow Irrigation Scheme (FIS).
5. Water Supply Scheme for Jawahar Navodaya, Tuinom, Churachandpur.
6. Development of Naga Nallah Drainage System in Manipur.

Arunachal Pradesh — The nature of the work is to protect the bank erosion caused by Parang river.

Arunachal Pradesh — To tap a new source of water with treated facilities like filtration, chlorination etc. and to provide safe drinking water to the hospital township and to all the neighbouring area.

Assam — Ranipur is a thickly populated area. This area has been under the grip of acute erosion by the river Pekua. The nature of the project is to protect the area from the erosion and to save the lives and properties of the people of that area.

Assam — Without proper irrigation, multiple cropping systems can not be implemented. The project location is Batabari under Chirang District. The nature of the project is to supply controlled water to the command area.

Manipur — To supply the treated drinking water to the school and boarding students of the Jawahar Navodaya Vidyalaya.

Manipur — There is no sewage system and proper drainage system in the city. To avoid massive problems caused by water logging in the city, this project has been taken up by the NEC.

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7.	Lengpui Town and Lengpui Airport Water Supply Scheme (Pumping).	Mizoram — To supply adequate treated water to the Lengpui Town and Lengpui Airport to protect the people of that area from the risk of water borne diseases.
8.	Anti-Erosion works on Chathe River for protection of Christian Institute of Health Sciences and Research Complex at 4th Mile, Dimapur.	Nagaland — To protect the Institute of Health Science and Research Complex, Dimapur from the erosion of river Chathe. The institution is situated at the left bank of river Chathe, a major tributary of Dhansiri river.
9.	Watershed Treatment for Flood Mitigation and Livelihood.	Nagaland — The nature of the project is to reverse the degradation of land and water resources and to foster natural resources management and sustainable development. The project proposal is to develop 5 micro watersheds on pilot basis.
10.	Augmentation of Water Supply Scheme at Makha Bazar in East Sikkim.	Sikkim — The nature of the project is to supply the treated water to the various Government establishments, educational institutions, pharmaceutical industries etc., of the Makha Bazar located in the East Sikkim.
11.	Jhora Training and Anti-Erosion Work outside the defined boundary of Namchi, South Sikkim.	Sikkim — Nature of the project is river training and anti-erosion works outside the defined boundary of Namchi town, South Sikkim. Anti-erosion work is to protect the land buildings and other private/public properties of the State.

(ii) 2012-2013 — The IFC and WSM Sector of the NEC is yet to finalize the projects for 2012-13

Industries Sector:

2011-2012

Sl.No.	Name of the Projects	State and nature of work taken up under the project
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Arunachal Pradesh

1.	Integrated Development of Community Sericulture Garden at Solungyar Village, Kurung Kumey District, Arunachal Pradesh	The objective of the project is to engage the farmers of the Solungyar Village in the cultivation of muga oak. This will them in going away from-Jhum cultivation, a traditional method adopted for agro based farming.
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Assam		
2.	Upgradation/Replacement of Machineries of the Spinning Unit at Tulsibari, Assam	The Assam Polyester Co-operative Society started producing yarns from the year 1989 to 1990. But due to various reasons the unit stopped production from December, 2003. The objective of the present proposal is to upgradation as well as replacement of the existing machinery in the unit to make it running.
Mizoram		
3.	Upgradation of Mizoram Handloom and Handicrafts Development Corporation Ltd.	The project basically aims at revamping the organization by introducing professionalism and run it keeping the aims and objectives of the ZHANDCO intact. To achieve this objectives, the proposal has been formulated to give a new thrust to the organization by upgrading its activities, redesign, the products, strengthen the production facilities and seek new marketing channels.
Tripura		
4.	Enhancement of Capacity of the Tea Processing Factory at Tebaria, West Tripura	<p>The objectivity of the project includes:—</p> <ul style="list-style-type: none"> (i) To provide support for the green leaf processing infrastructures for all the producers of West Tripura District; (ii) To ensure attractive remuneration for green leaf producers by creating a competitive market for the same; (iii) To establish quality manufacturing system for overall development of Tea Industry in Tripura; (iv) Utilisation of available fellow till land through tea plantation which would become a means of livelihood for Forest Dwellers; and (v) Creation of employment opportunities for small tea growers in the State.
5.	Livelihood Development through a Pilot Bamboo Enterprise for Rehabilitation of Surrendered Militants	Livelihood development of surrendered militants in Tripura by bringing them under an organised project.
6.	Integrated Development of Bamboo Handicraft Clusters in Tripura	Development of sustainable model for integrated bamboo based handicraft clusters in Tripura.

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2012-2013 (As on Date)**Meghalaya**

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| 1. Infrastructure Development of existing Industrial Estates at Shillong and Tura by the Directorate of Commerce and Industries, Government of Meghalaya | To provide the launching pad to the unemployed youth of the State to set up their own SSI units. It would enable the State to speed up the Industrialization. |
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Nagaland

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| 2. Establishment of a Livelihood Enhancement Centre at Kohima, Nagaland by the Planning and Coordination Department, Government of Nagaland | The scheme is for imparting training in preparation of different food items, art of catering/hospitality, skills of running and management of restaurant etc. Also, skill development in handloom, card making, wood works, etc. |
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Regional

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| 3. Setting up Processing Units for Cashew Nut at Tura, West Garo Hills, Ginger Dehydration Unit at Haflong, Assam and Cattle and Poultry Feed Production Unit at Ukhrlul, Manipur | Setting up of processing and production units for cashew nuts, ginger dehydration and cattle and poultry feed by NERCORMP. |
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Tourism Sector:**Arunachal Pradesh**

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| 1. Infrastructure Development for Tourism at Tippi under Bhalukpong Circle in West Kameng District, Arunachal Pradesh | Construction of Tourist Lodge, Cafeteria, Hut, Footpath and Parking Place, Boundary Wall, Internal Roads and Solid Waste Management. |
| 2. Development of Park, Angling and Picnic Spot at Basar, West Siang District, Arunachal Pradesh | Cafeteria, Railings around park, Gate with cattle trap, CC Foot Path, Chainlink Fencing, Landscaping, Site Clearance, Parking Lot, Site Development, External Water Supply, Protection Work, Picnic Hut, Kitchen Shed, Public Utility, View Hut, Approach Road, Equipments for Park and Angling, Solid Waste Management, Illumination. |

Manipur

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| 1. Construction of Circuit House Churachandpur, Churachandpur Town, Manipur | <ul style="list-style-type: none"> (i) Construction Circuit House Building. (ii) Construction Garage. (iii) Construction Compound Fencing with gate (front side). (iv) Construction Compound Fencing with gate (back side). (v) Construction of pond with path ways. (vi) Construction Barrack type quarters. (vii) Construction RCC road. |
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Nagaland

1. Renovation and Upgradation of Tourist Lodge at Dimapur, Nagaland
2. Development of Lavi Lake in Niuland at Dimapur, Nagaland
3. Development of Sungkotenem Lake at Mopungchuket in Mokukchung District, Nagaland

The project aims to renovate, refurbish and upgrade into a modern lodge.

Civil Construction of Jetty, Gazabo, boundary wall, public toilets, kiosk, approach road, campus lighting, landscaping and purchase of sport equipment.

Blacktopping of approach Road, Construction of Boundary Wall, Construction of hanging bridge, Campus lighting, construction of waiting sheds/Gazebos, Construction of jetty with ticket counter, landscaping and horticulture, main building including Ethnic food kiosk/cafeteria/conference hall, construction of parking lots, construction public toilets, signage, water body development, water sports equipment.

Tourism Sector:**2012-13****Arunachal Pradesh**

1. Construction of Tourist Lodge near Pamruk Village under Kamporijo Circle, Raga Sub-Division, Ziro Division, Lower Subansari District, Arunachal Pradesh
2. Development and Beautification of PTSO Lake in Tawang District, Arunachal Pradesh

Construction of RCC double Storied Tourist Lodge
 Site Development
 Construction of Approach Road
 Construction Slab Culvert
 Construction of RRM Retaining Wall
 Internal Electrification
 Earthing
 Internal Water Supply
 Sanitary Installation
 Provision for ordinary T&P
 Construction of Septic Tank
 Land Scaping, Gardening Parks etc.

Development of circuit namely Nameri, Bhalukpong, Tippi, etc. and development of tourist destination.

Nagaland

1. Infrastructure Development for Pilgrimage Destination at Molungyimsen, Mokukchung District, Nagaland

Construction of main rest house, construction of rest house with watch tower, machang (3 Nos.), site leveling, water supply and sanitation, electrification, construction of foot-path.

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Transport and Communication Sector: 2011-2012

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| (a) Roads and Bridges | Formation = 212.00 km. Pavement = 123.00 km. |
| (b) Const. of ISBT&ISTT | Ongoing 1 No. ISBT and 1 No. ISTT in progress. |
| (c) Improvement of 10 Nos. of Airports in NER | Part of the ongoing Airport works are in various stages of progress. |

2012-2013 (as on date)

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| (a) Roads and Bridges | Formation = 30.37 km. Pavement = 36.36 km. |
| (b) Const. of ISBT & ISTT | 1 No. ISTT in progress. |
| (c) Improvement of 10 Nos. of Airports in NER | Part of the ongoing Airport works are in various stages of progress. |

Medical and Health
2011-12
Arunachal Pradesh

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| 1. Establishment of Bio Medical Waste Management Plant in District Hospitals (6 nos.) | To set up BMWMP in 6 District Hospitals. |
| 2. Accident and Trauma Centre at Along | Civil works for ATC and Procurement of Equipment. |
| 3. Establishment of 50 bedded Hospital at Mengio (Shakiang), Papumpare District | Civil works for Hospital Building. |
| 4. Infrastructure development of 50 bedded Hospital (Phase-II) at Palin Kurung Kumey District | Civil works for essential Staff Quarters. |
| 5. Construction of 50 bedded Hospital at Pistana, Lower Subansiri District | Civil works for construction of Hospital Building. |
| 6. Establishment of 30 bedded hospital at Pareng, Sagalee Admn. Circle, Papumpare District | Civil works for construction of Hospital Building. |

Assam

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| 7. Regional Dental College, Guwahati | Civil works for academic infrastructure and procurement of equipment |
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8.	Regional College of Nursing, Guwahati	Civil works for academic infrastructure and procurement of equipment.
9.	Support for Development of additional facilities in three Medical Colleges of Assam	
(a)	Guwahati Medical College, Guwahati	Civil works for academic and hospital infrastructure and procurement of equipment.
(b)	Assam Medical College, Dibrugarh	-do-
(c)	Silchar Medical College, Silchar	-do-
10.	Establishment of a Burn Care Unit by Burn Care Foundation, Guwahati	To set up a specialized Burn Care unit with ICU facilities by procurement of equipment.
11.	Support to Government Ayurvedic College, Guwahati	For construction of Basic Science building for academic activities.
12.	Establishment of a Hospital Ship on the river Brahmaputra by C-NES, Guwahati	For Establishment of a Hospital Ship on the river Brahmaputra.
13.	Upgradation of Academic Facilities at Down Town College of Allied Health Sciences, Panikheri (near Guwahati)	Upgradation of facilities for academic activities.
14.	Upgradation of Civil Hospital, Sonari, Sivasagar District (Revised)	Upgradation of infrastructure facilities.
15.	Construction of Vertical Extension of 1st Floor (Part), 2nd and 3rd Floors of MDS building at Regional Dental College, Guwahati.	Civil construction works for MDS building.
16.	Dr. B. Borooah Cancer Institute, Guwahati	To meet the Recurring expenses at 70% and Non-recurring expenses at 50% as per the Tripartite Agreement for infrastructure development of the Institute.
17.	Establishment of Community Ophthalmology and School of Optometry and Ophthalmic Asstt. Technology at Sri Sankaradeva Nethralaya, Guwahati	For setting up Community Ophthalmology Department.
18.	Sri Sankaradeva Nethralaya, Guwahati (Phase-I Extension for Upgradation of Equipment for Vitrectomy and OCT)	For procurement of equipment for Vitrectomy and OCT.

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Manipur		
19.	Support to District Hospital, Churachandpur	Civil Construction Work for Diagnostic Centre, Maternity Ward, Labour Room and Gynae Block and OPD Block
20.	Establishment of Blood Bank by Shija Health Care and Research Institute, Langol, Imphal	To establish Blood Bank for meeting the requirement of the State.
21.	Upgradation of Government GNM School to College of Nursing, Lamphelpat, Imphal	To meet the requirement of Nursing personnel for better Health care delivery services.
22.	Support to J.N. Hospital, Imphal (Private Paying Ward) (REVISED)	To meet the committed liabilities of completed works of Private Paying ward.
23.	Support for Procurement of Advanced Medical Devices and Equipment at Chtristian Hospital, Imphal	For procurement of equipment.
24.	Establishment of Shija Regional Oxygen Plant and Generation Unit, Langol, Imphal, Manipur	For setting up of Oxygen Plant and Generation Unit.
Meghalaya		
25.	Establishment of 6 bedded ICU each at Civil Hospital, Tura and Ganesh Das Hospital, Shillong	For procurement of ICU equipment.
26.	Upgradation of Equipment Infrastructure for Dialysis Unit, Endoscopic Unit and Major OT upgradation of 10 bedded Casualty and Emergency Ward at Civil Hospital, Shillong	For procurement of equipments.
27.	Upgradation of Laboratory and Diagnostic facilities and setting up of Orthopedic Operation Theatre at Civil Hospital, Tura	Upgradation of Lab and Diagnostic facilities and setting up of Orthopedic O.T.
Mizoram		
28.	Strengthening and Improvement of CSSD in District Hospitals (5 nos.)	For procurement of equipment.
29.	Support for Development and Implementation of Hospital Management Information System (HMIS) at Civil Hospital, Aizawl	Implementation of HMIS.

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30. Establishment of Blood Bank at Bethesda Hospital and Research Centre, Aizawl		Establishment of a Blood Bank.
31. Support for Procurement of CT Scan (16 Slices) machine at Civil Hospital, Aizawl		Procurement and installation of CT Scan machine.
Nagaland		
32. Upgradation of Naga Hospital, Kohima for OPD, Casualty and Diagnostic Centre Complex		To establish separate OPD, Casualty and Diagnostic Centre.
33. Upgradation of Zion Hospital, Dimapur for Casualty and Physio-Therapy Block and Paediatric Nursing Unit		To establish separate Casualty and Physiotherapy Block and Pediatric Nursing Unit.
34. Modernization of Bethel Medical Centre, Kohima		For procurement of equipment and upgradation of facilities.
35. Establishment of 50 bedded Hospital at Mon, Mon District		For civil works and procurement of equipment.
36. Nursing School at Naga Hospital, Kohima		Upgradation of facilities for better academic activities.
37. Establishment of 5 bedded ICU, HDU, Dialysis Unit and Major OT Upgradation of Woodland Nursing Home, Mokokchung, Mokokchung District		Upgradation of equipment infrastructure.
38. Upgradation of Equipment infrastructure at Oking Hospital and Research and Clinic, Kohima		Upgradation of equipment infrastructure.
Sikkim		
39. Construction of X-Ray Block, Kitchen and Garage cum Seminar Room in selected PHCs		Civil Construction works.
40. Accident and Trauma Centre at Namchi		Civil works for ATC and procurement of equipment.
Tripura		
41. Accident and Trauma Centre at Agartala		-do-
42. Accident and Trauma Centre at Kulai		-do-
43. Upgradation of Cancer Hospital, Agartala		Vertical extension of Hospital building.

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2012-13

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| 1. Support for Procurement of an M.R.I. (1.5 T) machine at Civil Hospital, Shillong | For procurement and installation of MRI machine. |
| 2. Upgradation of Infrastructure of Impur Christian Hospital, Impur, Mokokchung District | For construction of G+2 Hospital building. |

Human Resource Development and Employment Sector:**2011-12****Assam**

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| 1. Construction of proposed R.C.C. two storied Boy's Hostel for Diphu Government College at Diphu, Assam | Construction of R.C.C. two storied Boy's Hostel |
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Arunachal Pradesh

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| 2. Improvement of General Ground with Gallery at Taliha under Upper Subansiri District | Improvement of General Ground with Gallery |
| 3. Construction of Indoor Stadium, at Toru Arunachal Pradesh | Construction of Indoor Stadium |
| 4. Construction of Mini Sports Stadium at Chambang under Kurung Kumey District, Arunachal Pradesh. | Construction of Mini Sports Stadium at Chambang |
| 5. Construction of Mini Sports Stadium at Yachuli and Yazali, Arunachal Pradesh | Construction of Mini Sports Stadium at Yachuli |
| 6. Construction of Boy's and Girl's Hostel-cum-Boundary Wall Supply at SSA ME School at Dipu Gongo-II Upper Subansiri District, Arunachal Pradesh. | Construction of Boy's and Girl's Hostel-cum-Boundary Wall |
| 7. Infrastructure Development of Government H.S. School at Lumla in Tawang, District | Construction of Boy's and Girl's Hostel at Tawang Government H.S. School. |
| 8. Construction of Boy's and Girl's Hostel for Higher Secondary School at Dirang | Construction of Boy's and Girl's Hostel at Dirang Government H.S. School. |
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| 9. Infrastructure Development of Government Secondary School and ME School under Tali Circle, Kurung Kumey District, Arunachal Pradesh | Construction of School Building, Hostel (Boys and Girls) at Tali Government Secondary School. |
| 10. Infrastructure Development of Leel Middle School, Sangram, Arunachal Pradesh | Construction of School Building, Boundary Wall, Hostel (Boy's and Girl's Hostel). |
| 11. Infrastructure Development of Industrial Training Institute (ITI) Tabarijo, Arunachal Pradesh | Construction of Residential Building (Bachelor Barrack and Boundary Wall of ITI). |
| 12. Financial assistance for construction of Boy's and Girl's Hostel in Block Quarters District, Churachandpur/Manipur | Construction of Boy's and Girl's Hostel in Block Quarters District, Churachandpur/Manipur. |
| 13. Construction of Science Lab (G+2) Block of Thoubal College, Thoubal Manipur | Construction of Science Lab (G+2) Block at Thoubal College, Thoubal Manipur. |
| 14. Construction of Science Lab (G+2) Block of United College Chandel, Manipur | Construction of Science Lab (G+2) Block at United College Chandel. |
| 15. Construction of Boy's Hostel Girl's Hostel and compound fencing of the R.K. Sanatombi Devi Vidyalaya Jiribam Bapupara, Imphal East, Manipur | Construction of Hostel (Boy's and Girl's) and Compound fencing of R.K. Sanatombi Devi Vidhyalaya, Manipur. |

Mizoram

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| 16. Construction and Establishment of Sports Centre at Phulpui Aizawl, Mizoram | Construction and Establishment of Regional Sports Training Centre. |
| 17. Construction of Multi-Sports Centre at Muallungthu | Construction of Multi-Sports Centre. |
| 18. Sports Infrastructure and Requirement of Sports Materials for Hosting of the 26th North East Games, 2012 | Purchase of Sports Materials. |
| 19. Establishment of Regional Sports Centre at Saidan at Kolasib | Establishment of Regional Sports Centre at Saidan. |

Nagaland

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| 20. Construction of Sports Complex at Tamlu Longleng, Nagaland | Construction of Sports Complex at Tamlu Longleng. |
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21.	Construction of Multipurpose Stadium at Phutsero	Construction of Multipurpose Stadium.
22.	Construction of Multipurpose Indoor Stadium at Sanis SDO HQ Wokha District, Nagaland	Construction of Multipurpose Indoor Stadium.
23.	Construction of Mini Outdoor Stadium at Wozhuro Town, Wokha District	Construction of Mini Outdoor Stadium at Wozhuro Town.
Sikkim		
24.	Construction of School Building in various location of Sikkim	Construction of School Building.
25.	Construction of Departmental Building of Science College at Soreng, West Sikkim	Construction of Departmental Building of Science College.
26.	Supply of School Furniture to 261 Nos. of Government Rural Schools in Sikkim	Supply of School Furniture.
Tripura		
27.	Development of Playground with Earth Fencing and Drainage System at Regional College for Physical Education (RCPE) Panisagar, Tripura	Improvement of Playground with Earth Fencing and Drainage System at Regional College for Physical Education (RCPE)
2012-13		
Arunachal Pradesh		
28.	Construction of Football Stadium at Jairampur under Changiang District Arunachal Pradesh	Construction of Football Stadium at Jairampur.
Assam		
29.	Construction of Titlagarh (Sonari) Sports Complex, Titlagarh, Assam	Construction of Titlagarh (Sonari) Sports Complex.
Manipur		
30.	Construction of Swimming Pool and Transit Hostel at Lamphelpat Manipur	Construction of Swimming Pool and Transit Hostel at Lamphelpat.

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Meghalaya

31. Proposal for Installation of Floodlight System at J.N. Sports Complex, Polo Ground, Shillong

Proposal for Installation of Floodlight System at J.N. Sports Complex.

Mizoram

32. Upgradation and Expansion of Government Khawpui Memorial Higher Secondary School Dwarpui Vengthar, Mizoram

Supply of Furniture, Laboratory Equipments, Computers for Classroom, Office, Library and Construction of Administrative Building and Laboratory Building.

Nagaland

33. Construction of NBCC Convention Centre at Kohima, Nagaland

Construction of NBCC Convention Centre.

34. Upgradation/Modernisation of Class Rooms for Government Colleges at Nagaland

Upgradation/Modernisation of Class Rooms for Government Colleges.

Science and Technology Sector**2011-12****MH:2552****Arunachal Pradesh**

1. Online Connectivity of Schools and Process Information Management Systems for Department of School Education, Government of Arunachal Pradesh

E-governance System for Schools.

2. Mapping Management and Analysis of Medicinal and Aromatic Plants in Arunachal Pradesh using GIS and Phyto Chemical and Molecular Technique (NERIST)

Arunachal Pradesh, Remote Sensing Applications.

Assam

3. Online Real Time Seismic Network for Disaster Mitigation in NE India

Seismicity Surveillance of NER.

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Meghalaya

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| 4. Computerization of Educational Research and Training and District Institutes of Education and Training in Meghalaya | IT Infrastructure |
| 5. Finance Assistance for Setting up of Community Information and Education Centres in NERCORMP Project Districts | IT Centres |

Mizoram

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| 6. Disaster Management System Project in Mizoram | Remote sensing application for Disaster Mitigation System. |
| 7. E-governance of Mizoram Board of School Education and Online Connectivity with selected schools in Mizoram | E-governance for Mizoram Board of School Education. |

MH:3601**2011-12****Arunachal Pradesh**

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| 1. Mapping and Monitoring of Shifting Cultivation Areas in Arunachal Pradesh for Sustainable Development Using Remote Sensing and GIS Techniques | Remote Sensing and GIS application |
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Manipur

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| 2. Setting upto 60 Seats Digital Planetarium at Manipur Science Centre | S&T Popularization |
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Mizoram

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| 3. Establishment of Rural Information Kiosks in 300 Villages in the State of Mizoram | IT enable services |
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Nagaland

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| 4. Development of School Information System in Selected High/Higher Secondary Schools in Nagaland | IT enable services |
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Sikkim		
5.	IT System for Water Supply Management (Sikkim)	IT enable services
MH:2552		
1.	Studies on Diversity, Taxonomy Population Status of Endemic and Rare Medicinal Plants for Promotion of Conservation in Arunachal Pradesh	Arunachal Pradesh, Remote Sensing and GIS Applications
2.	Office of Automation of SMELC (Social Mobilization Experimentation and Learning Centre) Building at Tura, West Garo Hills	Meghalaya IT Training Infrastructure
3.	Research Development, Conservation of Wild Edible, Aromatic and Medicinal Plants of Arunachal Pradesh and adjoining State of the region	Arunachal Pradesh, R&D Oriented Programme
MH:3601		
1.	Hill Road Alignment by Satellite Image, Remote Sensing GIS Technique	Arunachal Pradesh, Remote Sensing and GIS Applications
2.	Preparatory Equipments under Management of Natural Calamities for the State of Nagaland	Nagaland, Disaster Management related Project

Information and Public Relations Sector:

During 2011-2012

Sl.No.	Name of the Projects	Nature of work taken up under the project
1.	Protection and Preservation of Archeological Park at Itafort, Itanagar	The Project has been sanctioned Rs. 150.00 lakhs towards 2nd installment for establishing Tribal Museum in the State.

During 2012-2013

2.	Extension and Modernization Galleries of J.N. State Museum, Itanagar	The Project has been sanctioned Rs. 120.00 lakhs towards 1st installment for establishing Tribal Museum in the State.
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Statement-V

The names of the schemes and fund sanctioned for construction of roads in Assam and other parts of NER

(A) ROADS

Sl. No.	Name of the Project/Schemes	State to which it pertains	Approved cost (Rs. in lakhs)	Fund released during 2011-12	Fund released as on July, 2012 2012-13
1	2	3	4	5	6
Assam					
10th Plan					
1.	Silchar-Dwarbond-Gaglacheria	Assam	8581.00	1500.00	
2.	Hajo-Nalbari-Sarthebari	Assam	6631.00	0.00	
3.	Banga-Anipur-Kanaibazar	Assam	8650.00	0.00	
4.	Lanka-Garampani	Assam	4915.00	0.00	
5.	Sepakhati-Pithakuthi	Assam	1990.00	0.00	
6.	Rampur-Belsor	Assam	1641.00	0.00	
7.	Bridge over Barak at Fulertal	Assam	1438.00	0.00	
8.	Laimekuri-Nari-Telem Road	Assam	223.00	0.00	
9.	Tuensang-Longleng-Ladaigarh	Assam	1414.00	0.00	
10.	Agia-Medhipara-Phulbari-Tura	Assam	1998.96	0.00	
11.	Wokha-Merapani	Assam	3483.00	0.00	
12.	Pandit-Hemchandra-Goswami Path	Assam	3068.00	0.00	
13.	Na Ali	Assam	5280.00	0.00	
14.	Digboi-Pengiri-Bordumsa	Assam	4289.00	1000.00	
15.	Rymbai-Jalalpur-Borsora	Assam	2333.00	0.00	
16.	Silchar-Kalain Road	Assam	492.84	0.00	

1	2	3	4	5	6
11th Plan New Project					
17.	Mankachar-Mahendraganj	Assam	1212.00	500.00	
18.	Silchar-Kalain	Assam	5925.00	0.00	
19.	Mairang-Ranigodown-Azra	Assam	2494.00	0.00	2000.00
20.	Jowai-Nartiang-Khanduli-Baithalangso	Assam	7100.00	1050.00	850.00
Total Assam			73158.80	4050.00	2850.00
Arunachal Pradesh					
10th Plan					
1.	Pasighat-Koyu-Ego	Arunachal Pradesh	4636.00	344.21	
2.	Laimekuri-Nari-Telem	Arunachal Pradesh	5983.80	0.00	
3.	Digboi-Pengiri-Bordumsa-Mahadevpur	Arunachal Pradesh	4943.00	500.00	
4.	Seppa-Chyangtajo	Arunachal Pradesh	9051.00	2000.00	
5.	Motum-Tinali	Arunachal Pradesh	471.00	0.00	
6.	Harmoti-Doimukh	Arunachal Pradesh	490.58	0.00	
11th Plan New Project					
7.	Longding-Nokjan	Arunachal Pradesh	3016.00	1500.00	
8.	Tamen-Dolongmukh	Arunachal Pradesh	13962.00	0.00	2000.00
Total Arunachal Pradesh			42553.38	4344.21	2000.00
Manipur					
10th Plan					
1.	Singhat-Sinzawl	Manipur	8251.79	0.00	
2.	Churachandpur-Singhat	Manipur	2732.00	0.00	
11th Plan New Project					
3.	Tamenglong-Tamei	Manipur	6686.00	0.00	

1	2	3	4	5	6
4.	Kangpokpi-Tamei	Manipur	8700.00	1300.00	
Total Manipur PWD			26369.79	1300.00	
BRO					
5.	Mahadev-Tolloi	Manipur	7412.00	500.00	
6.	Tamenglong-Khongsang	Manipur	1299.19	0.00	
Total Manipur			35080.98	1800.00	
Meghalaya					
9th Plan					
1.	Sonapur-Umden-Nongpoh	Meghalaya	4260.00	300.00	
10th Plan					
2.	Barapani-Umroi-Mawlasnai	Meghalaya	2218.00	0.00	
3.	Agia-Medhipara-Phulbari-Tura	Meghalaya	6565.00	500.00	
4.	Rymbai-Bataw-Borsora-Jalalpur	Meghalaya	4031.49	0.00	
5.	Cherra-Mawsmat-Shella	Meghalaya	3646.00	0.00	
11th Plan New Project					
6.	Mankachar-Mahendraganj	Meghalaya	2867.00	500.00	
7.	Agia-Medhipara-Phulbari-Tura	Meghalaya	9064.00	1200.00	
8.	Mairang-Ranigodown-Azra	Meghalaya	10000.00	0.00	
9.	Jowai-Nartiang-Khanduli-Baithalansu	Meghalaya	6736.00	1000.00	2000.00
Total Meghalaya			49387.49	3500.00	2000.00
Mizoram					
10th Plan					
1.	Mamit-Bhairabi	Mizoram	3675.00	250.00	
2.	Saitual-Phullen	Mizoram	5795.00	750.00	

1	2	3	4	5	6
3.	Saitual-Saichal-NE Bualpui	Mizoram	4097.00	800.00	
4.	Bhairabi-Zamuang	Mizoram	3768.00	250.00	
5.	Silchar-Dwarbond-Gaglacherra-Phaisen	Mizoram	968.00	0.00	
6.	Keitum-Artahkawn	Mizoram	3230.00	200.00	
7.	Tiabung-Kwarpuichhuah	Mizoram	1473.00	0.00	
8.	Chalfilh (Vanzau) Tourist Centre	Mizoram	345.33	0.00	
9.	Vaikhawtlang-Khuangphah Road	Mizoram	486.00	0.00	
10.	Lengpui Airport	Mizoram	1492.00	0.00	
	11th Plan New Project				
11.	Thanlon-Singhat (Ngopa-Tuivai)	Mizoram	6767.00	0.00	
12.	Sherkhan-Bhagabazar	Mizoram	14603.00	2200.00	
	Total Mizoram		46699.33	4450.00	
	Nagaland				
	10th Plan				
1.	Medziphema-Jalukie-Athebong	Nagaland	4466.00	0.00	
2.	Pukhungri-Avanku-Layshi	Nagaland	1042.00	0.00	
3.	Wokha-Merapani	Nagaland	4445.00	0.00	
4.	Tuensang-Longleng-Ladaigarh	Nagaland	5150.00	0.00	
5.	Cheiphobozou-ToupHEMA Via Chiethu	Nagaland	448.00	0.00	
6.	Khaghoboto-Vishiyi-Luzhoto-Ghohito	Nagaland	422.00	0.00	
7.	Yimchenkimong-Woromong	Nagaland	231.92	0.00	
	11th Plan New Project				
8.	Longding-Nokjan	Nagaland	4913.00	2500.00	
9.	Viswema-Kidima-Zuketsa	Nagaland	6527.00	2600.00	
	Total Nagaland		27644.92	5100.00	

1	2	3	4	5	6
Tripura					
10th Plan					
1.	Manu-Chamanu-Gobindabari	Tripura	980.00	0.00	
2.	Agartala-Mohanpur-Chebri	Tripura	5623.00	0.00	
3.	Dharmanagar-Tilthai-Damcherra	Tripura	6625.00	0.00	
4.	Nidaya-Radhanagar	Tripura	416.00	0.00	
5.	Jayasree-Thumcharai	Tripura	394.42	0.00	
6.	Kowaifung-Ailmara	Tripura	313.75	0.00	
11th Plan New Project					
7.	Bishalgarh-Boxonagar	Tripura	19597.00	3900.00	
Total Tripura			33949.17	3900.00	
Sikkim					
10th Plan					
1.	Kimbubotey-Sokpey	Sikkim	1180.89	0.00	600.00
2.	Road from 10 Mile Legship-Kewzing to Tingmoo Village	Sikkim	468.29	56.76	1500.00
3.	Chakung-Khaniserbong	Sikkim	486.36	0.00	2100.00
4.	Samboria-Hilley	Sikkim	845.68	375.62	
5.	Ralang-Phamtam	Sikkim	1183.00	300.00	
6.	Replacement of suspension Bridge with 102 M Span Steel Bridge over Rabi Khola River on 9th km. on Melli Phong	Sikkim	497.30	42.87	
7.	Marchak-Tumlabong	Sikkim	1023.00	0.00	
8.	Assam-Pakyong	Sikkim	750.76	0.00	
9.	Strengthening of Sankalang-Bye-Sakyang Road in Tingvong High School	Sikkim	401.38	0.00	

1	2	3	4	5	6
10.	Sumin Wooden Suspension Bridge by 50 M Span Steel Bridge on Sankhola-Sumin	Sikkim	285.40	0.00	
11.	Const. of Steel Bridge over River Takcham Chu	Sikkim	476.74	0.00	
12.	Replacement of Ringyang Suspension Bridge on Soreng-Samboria	Sikkim	332.02	12.52	
13.	Const. of 2 Nos. Steel Bridge on (a) Namchi-Vok Road (b) Pabong-Yangyang Road	Sikkim	294.84	0.00	
14.	Bernick-Legship Road	Sikkim	449.46	53.91	
15.	Makha Bridge over River Tistakhola at Tanak Makha-Lingi-Yangyang-Rabongla	Sikkim	495.25	0.00	
11th Plan					
16.	Sangkhola-Sumin	Sikkim	1405.00	0.00	
17.	Sangkhola-Zingla-Martam	Sikkim	2357.00	500.00	
18.	Simchuthang-Pabong-Yangyang	Sikkim	6284.00	950.00	
Total Sikkim			19216.37	2291.68	

Statement-VI

The funds sanctioned to NGOs and authorized agents for the development of the region during the last one year and the current year

Industries Sector

(Rs. in lakhs)

Sl.No.	Name of the NGO	Grants-in-aid provided to the NGO		Total
		2010-2011	2011-2012	
1.	Income Generation of Rural Poor Women through Handloom Development Programme, Manipur. M/s Segal Road Maning Takhel Leikai, Khadi and Village Association, Imphal, Manipur	0.99	0.00	0.99

Medical and Health Sector

Sl. No.	Name of the Project	State	Funds Sanctioned and Released	
			2011-12	2012-13
1.	Establishment of a Burn Care Unit by Burn Care Foundation, Guwahati	Assam	80.00	
2.	Upgradation of Academic Facilities at Down Town College of Allied Health Sciences, Panikheri (near Guwahati)	Assam	100.00	
3.	Establishment of Blood Bank by Shija Health Care and Research Institute, Langol, Imphal	Manipur	100.00	
4.	Establishment of Shija Regional Oxygen Plant and Generation Unit, Langol, Imphal, Manipur	Manipur	120.00	
5.	Establishment of Blood Bank at Bethesda Hospital and Research Centre, Aizawl	Mizoram	75.00	
6.	Upgradation of Zion Hospital, Dimapur for Casualty and Physio-Therapy Block and Paediatric Nursing Unit	Nagaland	93.44	
7.	Modernization of Bethel Medical Centre, Kohima	Nagaland	100.00	
8.	Establishment of 5 bedded ICU, HDU, Dialysis Unit and Major OT Upgradation of Woodland Nursing Home, Mokokchung, Mokokchung District	Nagaland	100.00	
9.	Upgradation of Equipment infrastructure at Oking Hospital and Research and Clinic, Kohima	Nagaland	320.00	
10.	Upgradation of Infrastructure of Impur Christian Hospital, Impur, Mokokchung District	Nagaland		175.00
11.	Establishment of Community Ophthalmology and School of Optometry and Ophthalmic Asstt. Technology at Sri Sankaradeva Nethralaya, Guwahati	Assam	98.20	
12.	Sri Sankaradeva Nethralaya, Guwahati (Phase-I Extension for Upgradation of Equipment for Vitrectomy and OCT)	Assam	101.80	

[Translation]

NGOs Run by Retired Civil Servants

1494. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 650 dated 22 May, 2012 and state:

(a) whether the Government has undertaken any inquiry regarding the number of voluntary organisations which are being run by retired civil servants in the country;

(b) if so, the number of such organisations being run by wives and other family members of serving civil servants;

(c) the quantum of funds received from foreign countries by the above organisations;

(d) whether the Government proposes to take any action by conducting an inquiry into the affairs of such organisations; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) No, Madam.

(c) to (e) The question does not arise due to (a) and (b).

Development of Pilgrimage Places

1495. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether foreign and domestic visitors and devotees numbering in lakhs throng the five dhams (pilgrimage place) of Amarnath, Gangotri, Yamunotri, Badrinath and Kedarnath;

(b) if so, whether they face enormous difficulties in traveling, lack of lodging facilities and cleanliness and if so, the details thereof;

(c) whether the Government has any scheme for the development of major cultural centres and ancient places and to provide facilities for such people; and

(d) if so, the details including the facilities provided by the Government through various schemes to the visitors and devotees at these places/sites?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Amarnath, Gangotri, Yamunotri, Badrinath and Kedarnath are not declared as monuments of national importance and as such do not fall within the jurisdiction of the Archaeological Survey of India. The Ministry of Tourism, Government of India has informed that it also does not compile data on number of tourist visits to above mentioned pilgrimage places. However, the number of domestic and foreign tourists to the States of Jammu and Kashmir and Uttarakhand are as under:—

(Figures in lakhs)

State	2009		2010		2011 (Provisional)	
	Domestic	Foreign	Domestic	Foreign	Domestic	Foreign
Jammu and Kashmir	92.35	0.54	99.73	0.48	130.72	0.72
Uttarakhand	219.35	1.06	302.06	1.27	259.46	1.25

(b) to (d) Ministry of Tourism provides Central Financial Assistance to the State Governments/UT Administration/Central Government Agencies for the development of tourism infrastructure for better facilities to the visiting tourists under the following schemes:—

- (i) Product/Infrastructure Development for Destinations and Circuits
- (ii) Large Revenue Generating Project
- (iii) Assistance to Central Agencies for Infrastructure Development
- (iv) Computerisation and Information Technology
- (v) Capacity Building for Service Providers

Further, Ministry of Tourism, Government of India has made efforts for improving the facilities for foreign and domestic tourists which include, creation/upgradation of tourism infrastructure, wayside amenities, providing last mile connectivity, increasing the availability of budget accommodation and trained manpower.

[English]

Universal PDS

1496. Sk. SAIDUL HAQUE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has taken any initiative to universalise the Public Distribution System in the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Targeted Public Distribution System (TPDS) was launched in 1997 with a view to specifically target poor sections of society. There

is no proposal at present to universalize the Public Distribution System as the focus on poor will get diluted.

Further, procurement of huge quantities of wheat and rice to meet the requirement of Universal Public Distribution System would result in lower availability of foodgrains in the market, leading to rise in open market prices. If the same quantity of foodgrains is distributed equally among all, then the scale of issue will have to be reduced.

Also, in order to manage the level of food subsidy, the issue prices of rice and wheat may have to be increased substantially from the present Central Issue Prices (CIPs) which have not been revised for the Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families since 2000 and for Above Poverty Line (APL) families since 2002. This would mean that TPDS beneficiaries would have to pay higher end retail prices of foodgrains.

[Translation]

Employment to Farmers

1497. SHRI UDAY PRATAP SINGH: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the National Commission on Farmers has recommended to provide employment opportunities to the farmers in the country;
- (b) if so, the details thereof; and
- (c) the follow up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) National Policy for Farmers (NPF) 2007 based on the recommendations of the National Commission on Farmers (NCF) has envisaged to provide appropriate opportunities in adequate measure for non-farm employment for the farm

households. The National Policy for Farmers further States that 'Efforts are needed to increase job opportunities in the farm sector through increased investment in irrigation, watershed development, wasteland development, land reclamation. In addition, there has to be a greater focus on the accelerated development of the rural non-farm sector and development of clusters around towns/market centers. A growing farm sector, better rural infrastructure and connectivity, skill development, adequate power supply and easy availability of credit would help in the creation of more employment opportunities in the rural non-farm sector and, in turn, enhance the income of farm households'.

(c) Various programmes and schemes are under implementation like the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS); Swarnajayanti Gram Swarozgar Yojana (SGSY); Prime Minister's Employment Generation Programme (PMEGP) which are launched to create additional employment in rural non-farm sector.

Important programmes implemented in agriculture sector like Macro Management of Agriculture (MMA), National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojana (RKVY), Gramin Bhandaran Yojana, Development of Agricultural Marketing Infrastructure, Micro Irrigation, Integrated Scheme of Oilseed, Pulses, Oil Palm and Maize (ISOPOM) and National Horticulture Mission (NHM), Bringing Green Revolution in Eastern India (BGREI) also contribute to the creation of on-farm and non-farm employment.

Terrorist Activities

1498. SHRI GANESH SINGH:

SHRIMATI YASHODHARA RAJE SCINDIA:

SHRI P.C. GADDIGOUDAR:

SHRI C. SIVASAMI:

SHRI P. KUMAR:

DR. KIRODI LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorist incidents which occurred in the country during the last three years and the current year;

(b) the number of civilians and security personnel killed in the said incidents, State-wise; and

(c) the policy and security measures taken by the Government to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Details of incidents of Terrorist Incidents reported in the country during the last three years and the current year and number of civilians and security personnel killed is given in enclosed Statement.

(c) The Government is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cause, genuine or imaginary can justify terrorism or violence. As Law and Order and Police is a State subject, the primary responsibility to serve the urban areas remains with the State Governments. Government of India has continuously supplemented State Police capacities through the Modernisation of State Police Forces Scheme under which, inter alia, modern weaponry, fleet augmentation, upgradation of State Intelligence Units and training infrastructure are permissible heads of expenditure. At the National level, in order to deal with the menace of extremism and terrorism the Government has taken various measures which, inter alia, include augmenting the strength of Central Armed Police Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance and

patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financial at various multi-lateral and bilateral fora.

Statement

Year	No. of Incidents	No. of SFs Killed	No. of Civilians Killed
1.	2	3	4
(i) Jammu and Kashmir			
2009	499	64	78
2010	488	69	47
2011	340	33	31
2012 (upto July, 2012)	133	6	7
(ii) North-Eastern States			
2009	1297	42	264
2010	773	20	94

1	2	3	4
2011	627	32	70
2012 (upto July, 2012)	666	7	49
(iii) LWE effected States			
2009	2258	317	591
2010	2212	285	718
2011	1745	142	464
2012 (upto July, 2012)	911	84	183

(iv) There was no major terrorist incident in the hinterland in the year 2009. However in 2010 and 2011 terrorist action was responsible for the following incidents of bomb blast in the hinterland:—

Sl. No.	Incidents	No. of Persons Killed
1.	2	3
1.	16.10.2009 : Bomb blast in Margao, Goa	2
2.	13.02.2010 : Bomb blast at German Bakery, Pune	17
3.	29.3.2010 : Bomb blast at Mehrauli, New Delhi	Nil
4.	17.04.2010 : Bomb blasts, at M.C. Chinnaswamy Cricket Stadium, Bengaluru	Nil
5.	19.09.2010 : Firing and bomb blast near Jama Masjid, Delhi	Nil

1	2	3
6.	7.12.2010 : Bomb blast at Sheetla Ghat, Varanasi, Uttar Pradesh	2
7.	25.05.2011 : Bomb blast in parking place outside High Court, New Delhi	Nil
8.	13.07.2011 : Serial bomb blasts in Mumbai	27
9.	7.9.2011 : Bomb blast at Delhi High Court	15
10.	13.2.2012 : Blast in a car of Embassy of Israel	Nil
11.	1.8.2012 : Serial Bomb blast in Pune	Nil

Foodgrains for Welfare Organisations

1499. SHRI BHUDEO CHOUDHARY:
CHAUDHARY LAL SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the schemes being implemented for supply of foodgrains to welfare organisations, like orphanages, old age homes, Scheduled Castes, Scheduled Tribes, Other Backward Classes hostels etc. alongwith the quantum and price of foodgrains allocated during each of the last three years and the current year;

(b) the details of the funds allocated, released, spent and lying unspent under the said schemes during the said period, State-wise;

(c) whether the Government has evaluated/assessed the impact/success of the said scheme; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF

CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government of India allocates foodgrains to welfare organisations under Welfare Institutions and SC/ST/OBC Hostels scheme. Allocation under Welfare Institutions are made to State Governments/Union Territory Administrations (UTs) to meet the requirements of beggar homes, orphanages, homes for nari-niketans etc. sponsored by the State Governments/UTs. Under SC/ST/OBC Hostels scheme all the residents of the hostels having 2/3rd students belonging to SC/ST/OBC are eligible to get 15 kg. foodgrains per resident per month. In such hostels, foodgrains are provided for all the resident students, including those who belong to other categories. Under both the schemes, only foodgrains are allocated at BPL prices and there is no provision for release of funds under these schemes. During the last three years viz. 2009-10, 2010-11, 2011-12 and 2012-13 (till date), this Department has allocated 3.12 lakh tonnes, 3.83 lakh tonnes, 3.34 lakh tonnes, 1.75 lakh tonnes (till date) of foodgrains respectively under these schemes at BPL prices i.e. wheat for Rs. 415 per quintal and rice for Rs. 565 per quintal.

(c) No, Madam.

(d) Does not arise in view of (c) above.

[English]

Investment in Agriculture

1500. SHRI SURESH ANGADI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether investment in the agriculture sector has declined since the Green Revolution;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to increase public and private sector investment in the agriculture sector as well as to encourage more people to participate in agricultural activities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. Investment in agriculture sector has increased over the years since the Green Revolution.

(c) Transfer of latest crop production technologies to farmers, providing incentive to small and marginal farmers under various schemes such as National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojana (RKVY) and remunerative prices for 25 crops through Minimum Support Prices (MSP), aim at making the agriculture sector attractive. Private investment has increased from Rs. 82,486 crore (at 2004-05 prices) in 2007-08 to Rs. 120,754 (at 2004-05 prices) crore in 2010-11, as has public investment, from Rs. 8,090 crore in 2007-08 to Rs. 25,338 crore in 2012-13.

Amarnath Yatra

1501, SHRI CHANDRAKANT KHAIRE:

SHRI LAL CHAND KATARIA:

SHRI PRADEEP MAJHI:

SHRI A.T. NANA PATIL:

SHRI KISHANBHAI V. PATEL:

SHRI A.K.S. VIJAYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who took Amarnath pilgrimage during each of the last three years and the current year;

(b) the number of pilgrims who died in the course of the pilgrimage/journey during the said period;

(c) the reasons for the deaths of the pilgrims during the current year;

(d) the remedial measures taken by the Government to minimise such incidents;

(e) whether any committee/panel has recommended to limit the number of pilgrims per year; and

(f) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The number of persons who took Amarnath pilgrimage during each of the last three years and the current year is as under:—

2009	3,92,653
2010	4,51,710
2011	6,35,611
2012	6,21,145

(b) The number of pilgrims who died in the course of the pilgrimage is as under:—

2009	45
2010	77
2011	106
2012	93

(c) Specific reason for the deaths are not maintained in the Ministry. However, it is ascertained that the reasons identified, related to high altitude ailments of:—

- (i) Acute Mountain Sickness (AMS)
- (ii) High Altitude Cerebral Oedema (HACO)
- (iii) High Altitude Pulmonary Oedema (HAPO)

(d) Government of Jammu and Kashmir had established 15 medical camps along the route. These were supplemented by 32 medical camps set up by the Army, CRPF and BSF. A total of 33 medical ambulances

were provided at the base camps and more than one thousand oxygen cylinders were kept on the yatra route. In addition to the above, 37 medical aid centres were set up along the national highway in Jammu and Kashmir. A total of 98 Doctors were deputed. For yatis developing serious medical complications, arrangements were made to evacuate them by helicopters/dandies to base camps for onward transfer to Medical College Hospital in Srinagar for specialized treatment.

(e) and (f) In 1996, Nitish K. Sengupta Committee Report had recommended a figures of 10,000 yatis to be permitted along Chandanwari-Holy cave route, in the content of the assessment in 1996 i.e. available track capacity along the traditional route i.e. Chandanwari-Holy cave. For Yatra 2012, the Shrine Board had approved 7500 pilgrims per day per route plus about 1400-1600 per day who travel by helicopter services.

[Translation]

Maintenance of Green Cover by DMRC

1502, SHRI SYED SHAHNAWAJ HUSSAIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Metro Rail Corporation (DMRC) has axed large number of trees in all its ongoing projects and future projects are also likely to face such a scenario;

(b) if so, the details thereof and whether there are difference between the State Government, Forest Department and DMRC over the issue;

(c) if so, whether the DMRC has taken any steps to solve the disputes amicably and to plant large number of trees as replacement and to maintain the green coverage;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) Delhi Metro Rail Corporation Ltd. (DMRC) has informed that a total of 14,701 number of trees are proposed to felled for Delhi MRTS Phase-III project. DMRC has further informed that there are no differences between the Government of National Capital Territory of Delhi (GNCTD), Forest Department and DMRC. Forest Department considers the tree felling permissions on case to case basis.

(c) DMRC is depositing necessary security for compensatory plantation and maintenance of trees with the Forest Department, GNCTD and has requested them to take up the compensatory plantation on behalf of DMRC.

(d) DMRC is adhering to the policy of Forest Department, GNCTD for raising ten trees against felling of one tree.

(e) Does not arise.

Funds for Fishermen Welfare Scheme

1503. SHRI VIRENDRA KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received a proposal for sanction of funds worth Rs.75.26 lakh under the Centrally Sponsored Scheme of saving-cum-relief scheme for fishermen and also for sanction of recapitalization funds of Rs. 6.09 lakh;

(b) if so, the details thereof; and

(c) the time by which the funds are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) A proposal from Government of Madhya Pradesh was received during

2012-13 for release of Rs. 75.26 lakh of Central Share and revalidation of Rs. 6.09 lakh that was unspent during 2011-12, under saving-cum-relief component of the Centrally Sponsored Scheme — 'National Scheme for Welfare of Fishermen'. A sum of Rs. 40 lakh as first installment and revalidation of Rs. 6.09 lakh unspent balance with the State has been approved.

[English]

Financial Hardships faced by Athletes

1504: SHRIMATI SUSMITA BAURI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there are reports in the media that some top Indian athletes had to face financial hardships/lack of funds to help them qualify for the London Olympic, 2012;

(b) if so, the reasons therefor and the reaction of the Government thereto;

(c) whether the Government proposes to take any action in this regard;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government has any schemes to promote sports in the country by extending financial assistance to the sportspersons; and

(f) if so, the reasons for denying help to the said athletes?

THE MINISTER OF STATE OF THE MINISTRY OF YOUR AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) No, Madam. With a view to prepare athletes and teams for London Olympics, 2012 the Ministry had launched 'Operation Excellence for London Olympics 2012' (OPEX 2012) project in March, 2011. Under OPEX 2012, 732 core probables were identified and were provided comprehensive and intensive training, both within the country and abroad and competition exposure

in international sports competitions as per the approved Annual Calender of Training and Competitions (ACTC) under OPEX 2012. Funding was provided under the Schemes "Assistance to National Sports Federations" and the "National Sports Development Fund". Under these schemes, an amount of Rs. 142.43 crore approximately has been spent on preparation of athletes for London Olympics, 2012 till 25.07.2012.

The details in this regards are given below:—

Sl. No.	Purpose	Expenditure incurred
1.	Coaching Camp	Rs. 61.56 Crore
2.	Foreign Exposure	Rs. 70.55 Crore
3.	Assistance under NSDF	Rs. 10.32 Crore
Grand Total		Rs. 142.43 Crore

(c) and (d) Question does not arise.

(e) and (f) Apart from the schemes mentioned above, the following schemes are also being implemented by the Government for promotion of sports under which financial assistance is extended to the sportspersons either directly or through concerned National Sports Federations:—

- (i) Scheme of Special Awards to Medal Winners in International Sports Events and their Coaches.
- (ii) Scheme of Talent Search and Training.
- (iii) Scheme of Pension to Meritorious Sportspersons.

Further, recently the Government has approved the Scheme for Out of Turn Promotion for Sportspersons. Under this scheme the medalist of following regular disciplines are eligible for a maximum of three out of turn promotions in the entire service career:—

- (i) Olympic Games;
- (ii) Commonwealth Games;
- (iii) Asian Games;
- (iv) World Championships; and
- (v) Record breaking medal winning performance in National Games conducted by Indian Olympic Association in the regular disciplines of Olympics, Commonwealth Games, Asian Games and World Championships.

The Scheme will also cover differently abled sportspersons for equivalent events/games organized to them.

Kidnapping of Children

1505. SHRI INDER SINGH NAMDHARI:
SHRI GOPINATH MUNDE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether more than three hundred children have been kidnapped within two months from the National Capital Region (NCR) area;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make provision for strict punishment in the Indian Penal Code in order to check such cases; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):
(a) to (d) As per information provided by the National Crime Records Bureau (NCRB) there is no recent data available pertaining to last two months of 2012. However details of Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR),

Persons Chargesheeted (PCS) and Persons Convicted (PCV) for kidnapping of children in Delhi for the year 2011 is given below:—

CR	CS	CV	PAR	PCS	PCV
3528	379	113	439	551	119

There are several existing stringent provisions in Indian Penal Code for kidnapping and abduction of children and there is no proposal under consideration for amendment of IPC on these offences.

National Citizens Register

1506. SHRI RAJNATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of updating the National Citizens Register in the North Eastern States;
- (b) whether the Government has any plans to update the National Citizens Register in the North Eastern States like Assam in the near future;
- (c) if so, the details thereof; and
- (d) if not, the manner in which the Government is planning to identify and verify the increasing numbers of illegal immigrants in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) At present, there is no proposal for updating of National Citizens Register in the North Eastern States. However, in the tripartite meeting held on 5.5.2005 to review the implementation of Assam Accord, the Government of Assam agreed to updation of National Register of Citizens (NRC), 1951. Pursuant to the above, the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules 2003 was amended based on modalities received from the Government of Assam for updation of National Register of Citizens (NRC) 1951 in Assam based on relevant records. An amount of

Rs. 5.02 crore was released to the Government of Assam during the period 2005-06 to 2008-09 for this purpose. Pilot Projects for updating of NRC in two block (one each in Kamrup and Barpeta districts) were initiated. However, due to law and order problems in Barpeta district, the work of updating the NRC was stopped. The State Government constituted a Cabinet Sub-Committee to look into the issues, and to give recommendations on the guidelines/procedure to be followed for updation work. The State Cabinet Sub-Committee has submitted its report to the State Government.

(d) The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act, 1946. Thirty Six (36) Foreigners Tribunals including additional, four (4) Foreigners Tribunals sanctioned in August, 2009 are set up for detection of foreigners/illegal migrants in the State of Assam.

In order to control the illegal infiltration, Government has taken steps for strengthening of the Border Security force and equipping them with modern equipments, reduction of gaps between the border posts and intensified patrolling along Indo-Bangladesh border. The border fence along the Bangladesh border is being strengthened and a scheme for flood lighting along the border is being implemented. The issue of illegal migrants from Bangladesh is regularly taken up at various for a and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling, identifications of vulnerable gaps, strengthening of riverine patrolling etc. Government of Bangladesh has also been urged to take effective steps to check the illegal movement of their nationals into India, especially through vulnerable and riverine areas. The strengthening of security and erection of fencing along Indo-Bangladesh border has helped in curbing illegal migration from Bangladesh to India effectively.

[Translation]

Amendment in IPC

1507. SHRI NARAYANSINGH AMLABE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether bribery cases in the working of the private sector comes under penal provisions;

(b) if so, the details thereof; and

(c) if not, the measures taken by the Government to amend the relevant portions of the Indian Penal Code (IPC) to accommodate the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Presently, the Indian Penal Code, 1860 does not provide penalty provision for bribery in private sector. However, as India is a signatory to the United Nations Convention against Corruption (UNCAC) and Article 12 of the UN Convention against Corruption relates to corruption in private sector, therefore in order to bring the domestic laws in conformance with the Article 12 of UNCAC, there is a proposal to amend the Indian Penal Code, 1860 to make bribery in private sector a criminal offence. Since the Criminal Law and the Criminal Procedure fall in the Concurrent List to the Seventh Schedule to the Constitution of India, taking a view on the proposal is subject to receipt of the comments from all the State Governments/UT Administrations.

[English]

Killing of Civilians

1508. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is an increasing trend of killing civilians by the para-military forces in Jammu and Kashmir;

(b) if so, the number of persons so far killing particularly during the last six months;

(c) the number of cases where action was taken against the para-military forces of such killings in the name of terrorists;

(d) whether any fresh guidelines have been issued to the para-military forces to restrain themselves from such untoward instances; and

(e) if so, the details thereof and steps taken/being taken by the Government to ensure that innocent people are not killed by the para-military forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam. Law and Order is a State subject. The Central Government supports the Government of Jammu and Kashmir by providing Central Para-Military Forces for tackling law and order situations and for other security operations. These para-military forces operate under the control and in aid of the State Police.

(b) and (c) During the last 6 months, there has been no report of any civilian death caused by para-military forces during action in Jammu and Kashmir. However, one person died in an incident of firing by para-military (CISF) personnel while dispersing a mob of agitators in front of the NHPC gate at Boniyar in Baramulla District of Jammu and Kashmir on 2nd January, 2012. A Criminal prosecution has been launched against 5 personnel of the concerned Unit.

(d) and (e) The para-military forces are regularly sensitized to the human rights subject and the policy of zero tolerance to human rights violation. The para-military forces are strictly instructed to follow the prescribed Standard Operating Procedure. They are also imparted training in modern crowd control techniques and the use of non-lethal weapons.

Citizenship for Pakistani Migrants

1509. SHRI BAIJAYANT PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistanis who entered into the country on long-term visa since 2004;

(b) whether there is any proposal to ease the citizenship rules for the said immigrants; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per information furnished by the High Commission of India in Islamabad, 212 long-term visas were issued by them to Pakistani nationals from 2007 to 2012 (till 16.8.12). Details of long-term visas issued prior to 2007 are not available with the High Commission of India in Islamabad.

(b) and (c) There is no proposal to amend/modify the citizenship rules for the Pakistani nationals living in India on Long-Term Visa.

Underutilization of Funds in Prasar Bharati

1510. SHRI S. SEMMALAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there has been under utilisation of funds by the Prasar Bharati under Plan and Non-Plan heads against the allocation made during the last three years;

(b) if so, the details thereof and the reasons therefor; and

(c) the amount of allocation surrendered/utilized during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Evidence of Mumbai Attack

1511. SHRI LALUBHAI BABUBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has handed over some evidence in connection with the Mumbai attack to the Government of Pakistan;

(b) if so, the details thereof; and

(c) the reaction of the Pakistani Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Madam. The Government of India has given a total of 15 dossiers to the Government of Pakistan as on date as evidences in connection with the Mumbai Attack. Subsequently, a Judicial Commission from Pakistan visited India on 14-21 March, 2012 and recorded the Statements/evidences of four Indian witnesses in connection with trial of 7 accused/perpetrators of the said terror attack, who were arrested and are under trial in Pakistan.

[English]

Shortage of Manpower in DD/AIR

1512. SHRI LAXMAN TUDU:

SHRI S. ALAGIRI:

SHRI IYARAJ SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether in the absence of maintenance and operational staff and spare parts for transmitters in Doordarshan (DD) and All India Radio (AIR), the transmitters set up in various parts of the country are not functioning/operating smoothly;

(b) if so, the details thereof and the reaction of the Government thereto, DD/AIR-wise and location-wise;

(c) whether the Government has made efforts for posting of required staff and procurement of spare parts for the said transmitters;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Heritage Sites in North Eastern States

1513. SHRI JOSEPH TOPPO: Will the Minister of CULTURE be pleased to state:

(a) the number and locations of the cultural heritage centres and heritage sites identified in the North Eastern States, particularly in Assam;

(b) the arrangement made for their protection and conservation by the Union Government;

(c) the details of funds allocated/spent during the last three years and the current year for the maintenance of such sites, State-wise;

(d) whether any fresh proposal has been received from the State Government of Assam for heritage conservation in Majuli Island; and

(e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) There is no provision under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 to declare or recognize cultural heritage centres and heritage sites. However, Archaeological Survey of India looks after 82 monuments/sites that are declared as of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 in the North Eastern States, out of

which 55 monuments/sites are in Assam. The list is enclosed as Statement.

(Rupees in lakhs)

(b) The conservation, preservation and maintenance of monuments is an ongoing process. Every year review of the status of monuments/sites of the ASI declared as of national importance is taken up. A number of monuments are identified for taking up structural repairs of special nature. The conservation programme is drawn up accordingly and funds are provided for the same. For sustained preservation of the remaining sites/monuments, routine maintenance comprising removal of vegetation, maintenance, minor repair works such as patch plastering, pointing, water-tightening, masonry, etc. is also taken up.

(c) The expenditure incurred on conservation, preservation and maintenance of centrally protected monuments/sites in north-eastern States (State-wise) during the last three years and the current year is as under:—

Name of State	2009-10	2010-11	2011-12	2012-13 (upto July, 2012)
Assam	117.60	141.77	200.52	26.08
Arunachal Pradesh	0.70	6.65	11.75	2.55
Meghalaya	4.71	1.90	1.60	—
Tripura	27.23	36.75	42.44	4.79
Nagaland	1.50	2.87	1.00	—
Manipur	0.60	—	0.50	—
Sikkim	84.90	66.04	22.41	2.19

(d) No, Sir.

(e) Does not arise.

Statement

List of centrally protected monuments/sites under the Archaeological Survey of India in North Eastern States

Sl. No.	Name of the monument/site	Taluka	District
1	2	3	4

Arunachal Pradesh

1.	Remains in Bishmaknagar	Mishmi	District Dibang Valley
2.	Ruins, Bhalukpong	Bhalukpong	West Kamena
3.	Ruins of Copper Temple	Tamereswari Temple, Near Paya	District Lohit

Assam

1.	Cachari ruins:	Khaspur	District Cachar
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(i) A small unfinished dwelling house

1	2	3	4
	(ii) Baradwari		
	(iii) East Wall		
	(iv) Singh Darwaza		
	(v) Temple of Ranahandi and 7&8 two small Temples		
2.	Idgah	Rangamati Hill	District Dhubri
3.	Rangamati Mosque	Rangamati Hill	District Dhubri
4.	Sri Suryapahar Ruins	Dasabhuja Devasthan	District Goalpara
5.	Monument over the grave of Mr. B.J. Stow	Goalpara	District Goalpara
6.	Tomb of Lt. Cresswell	Goalpara	District Goalpara
7.	Ancient Caves	Jogighopa	District Bongaigaon
8.	Monoliths, Kasomari Pathar	Kasomari Pathar	District Golaghat
9.	Sivadol, Neghriting	Neghriting	District Golaghat
10.	Carvings, Inscription and Pillar on the	Urvasi Island, Guwahati	District Kamrup
11.	Rock-cut sculptures representing Vishnu Janardan	Guwahati	District Kamrup
12.	Stone inscription inside the "Poa Mecca Mosque"	Hajo	District Kamrup
13.	Sri Kedar Temple	Hajo	District Kamrup
14.	Sri Ganesh Temple, Hajo	Hajo	District Kamrup
15.	Sri Kameswar Temple	Hajo	District Kamrup
16.	Duargaril a Rock inscription	Kamakhya Hill	District Kamrup
17.	Rock-cut figures	Kamakhya Hill	District Kamrup
	(i) Dancing Bhairava		
	(ii) Figures of Ganesa-2		

1	2	3	4
	(iii) Figure of Narakasur		
	(iv) Four-handed Bhairavi		
	(v) Miniature Sikhara Shrine		
	(vi) Sivalingas-12		
	(vii) Stone Gateway		
	(viii) Two-handed Bhairavi		
18.	Rock-cut Temple	Maibong	District North Cachar Hills
19.	Two Inscribed Stones	Maibong	District North Cachar Hills
20.	Bolosaon Group Monoliths	North Cachar Hills	District North Cachar Hills
21.	Derebara Group Monoliths	North Cachar Hills	District North Cachar Hills
22.	Khartong Group of Monoliths	North Cachar Hills	District North Cachar Hills
23.	Kobak Group of Monoliths	North Cachar Hills	District North Cachar Hills
24.	Group of four Maidams	North Cachar Hills, Charaideo	District Sibsagar
25.	Ahom Raja's Palace	Garhgaon	District Sibsagar
26.	Vishnudol, Gaurisagar	Gaurisagar	District Sibsagar
27.	Devidol, Gaurisagar	Gaurisagar	Sibsagar
28.	Sivadol, Gaurisagar	Gaurisagar	Sibsagar
29.	Gaurisagar Tank, Gaurisagar	Gaurisagar	Sibsagar
30.	Vishnudol, Joysagar	Joysagar	Sibsagar
31.	Devidol, Joysagar	Joysagar	Sibsagar
32.	Ghanashyam's House, Joysagar	Joysagar	Sibsagar
33.	Golaghar or Magazine House, Joysagar District Sibsagar	Joysagar	Sibsagar
34.	Karengghar of the Ahom Kings, Joysagar	Joysagar	Sibsagar

1	2	3	4
35.	Ranghar Pavallions, Joysagar,	Joysagar	Sibsagar
36.	Sivadol, Joysagar	Joysagar	Sibsagar
37.	Rangnathdol, Meteka	Meteka	Sibsagar
38.	Vishnudol, Sibsagar	Sibsagar	Sibsagar
39.	Devidol, Sibsagar	Sibsagar	Sibsagar
40.	Eight Cannons of the Ahom period on the bank of the Sibsagar Tank, Sibsagar	Sibsagar	Sibsagar
41.	Sivadol, Sibsagar	Sibsagar	Sibsagar
42.	Bardol Temple, Bishwanath	Bishwanath	District Sonitpur
43.	Grave of Lt. Lewis Van Sadan, Bishwanath	Bishwanath	District Sonitpur
44.	Grave of Lt. Thomas Kennedy, Bishwanath	Bishwanath	District Sonitpur
45.	Rock known as "Sakreswar on the Island Umatumani, Bishwanath	Bishwanath	District Sonitpur
46.	Rock known as "Bishwanath" Sivalinga", Bishwanath	Bishwanath	District Sonitpur
47.	Dhandi Temple, N.C. Kamdayal	N.C. Kamdayal	District Sonitpur
48.	Ruins, Singri Hill	Singri Hill	District Sonitpur
49.	Masonry remains on the Bamuni Hills, Tezpur	Tezpur	District Sonitpur
50.	Mound and ruins of the Stone Temple, Dahparbatia	Dahparbatia	District Sonitpur
51.	Rock Inscription on the bank of the Brahmaputra, Tezpur	Tezpur	District Sonitpur
52.	Sculptures in the Chummery Compound, Tezpur	Tezpur	District Sonitpur
53.	Hayagriva Madhava Temple, Hazo	Hazo	District Kamrup
54.	Gun of the Emperor Sher Shah Sadia	Sadia	District Tin Sukhia
55.	Two Swivel guns belonging to the Mughal Nawwara, Sadia	Sadia	District Tin Sukhia

Manipur

Sl. No.	Name of the Monument/Site, Location and District	Taluka	District
1	2	3	4
1.	Temple of Vishnu, Bishenpur	Bishenpur	District Bishenpur

Meghalaya

1.	Megalithic Bridge on the Um-Nyakaneth, between Jaraem and Syndai	Um-Nyakaneth,	District Jaintia Hills
2.	Megalithic Bridge known as Thulum-wi between Jowai and Jarain, Maput	Maput	District Jaintia Hills
3.	Megalithic Bridge on the Um-Kumbeh	Um-Kumbeh	District Jaintia Hills
4.	Stone memorial of U-Mawthawdur-briew, Nartiang	Nartiang	District Jaintia Hills
5.	Tank, Syndai	Syndai	District Jaintia Hills
6.	Stone memorial of U-Mawthawdur, Bhoi Country	Bhoi Country	District East Khasi Hills
7.	Scott's Memorials, Cherapunji	Cherapunji	District East Khasi Hills
8.	Manipur Memorial, Shillong	Shillong	District East Khasi Hills

Nagaland

1.	Remains of a fort (Dimapur Ruins), Dimapur	Dimapur	District Kohima
2.	Memorials of Mr. G.H. Damant, Major Cook and Subedar Nurbir Sahi, Khonoma	Khonoma	District Kohima
3.	Stone Cairn to the memory of Mr. Damant, Kohima	Kohima	District Kohima
4.	Lt. H. Forbeb's Grave, Suchima	Suchima	Kohima

Tripura

1.	Sculptures and rock-cut relief of Unakuti Tirtha, Unakuti Range	Unakuti Range	District North Tripura
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1	2	3	4
2.	Ancient Remains, Baxanagar	Baxanagar	District West Tripura
3.	Gunavati Group of Temples, Radha Kishorpur	Radha Kishorpur	District South Tripura
4.	Temple of Chaturdasa Devata, Radha Kishorpur	Kishorpur	District South Tripura
5.	Bhubaneswari Temple, Rajnagar	Rajnagar	District South Tripura
6.	Thakurani Tilla, Paschim Pillak	Pillak	District South Tripura
7.	Ancient Mound called Shyamsundar Ashram Tilla, Baikhora Jolaibari	Baikhora Jolaibari	District South Tripura
8.	Ancient Mound known Puja Khola, Paschim Pillak	Paschim Pillak	District South Tripura
Sikkim			
1.	Dubdi Monastery, Kheochod Phalvi	Kheochod Phalvi	Kheochod Phalvi
2.	Coronation Throne of Norbugang near Yuksam, Kheochod Phalvi	Kheochod Phalvi	Kheochod Phalvi
3.	Radbentse site of ancient capital of Sikkim, Forest area of Pemayongtse Monastery Estate, Forest area of Pemayongtse Monastery Estate	Pemayongtse Monastery Estate	Pemayongtse Monastery Estate

[Translation]**Visa of Pakistani Nationals**

1514. SHRIMATI ASHWAMEDH DEVI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani nationals visited the country during the last three years; and

(b) the number of those whose visa period was extended alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) Details of the number of Pakistani nationals who arrived in India during the last three years are given below:—

Year	Number of Pakistani nationals who arrived in India during the year
2009	53,137
2010	51,739
2011	48,640

(b) Details of the number of Pakistani nationals

whose visa period was extended are not centrally maintained. The visa of a Pakistani national is normally extended for short duration on medical grounds, to attend marriage of relatives, to stay with close relatives of more time, for business purpose and to enable certain specific eligible categories to apply for Long-Term Visa (LTV).

[English]

Setting up of Indian Reserve Battalion

1515. SHRI K.P. DHANAPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to set up Indian Reserve Battalion in Kerala; and

(b) if so, the details thereof and the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Government of India vide order dated 31.03.2008 has already sanctioned one India Reserve Battalion to the Government of Kerala. As per the approved scheme, the Government of India reimburses 75% of the standard cost of raising of Rs. 17 crores along with 50% cost of infrastructure subject to a ceiling of Rs. 15 crore. The sanctioned IR Battalion has already been raised by the State Government. At present, Government of India have no plan to sanction any more India Reserve Battalions.

Cotton Seeds

1516. SHRI PRADEEP KUMAR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the efforts made by the Union Government to frame the rules for cotton seeds distribution and price regulation under the Essential Commodities Act;

(b) whether the Union Government permits the State Governments to have their own Act to regulate the cotton seeds trade in the interest of cotton growing farmers;

(c) if so, the details thereof;

(d) whether the Union Government excluded cotton seeds from the purview of the Essential Commodities Act; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The Seeds (Control) Order, 1983 issued under the Essential Commodities Act, 1955 covers production, supply, distribution and quality of all seeds including cotton seeds. However, it does not cover price regulation.

(b) and (c) No, Madam.

(d) and (e) The cotton seed was excluded from the purview of Essential Commodities Act, 1955 vide S.O. 184(E) dated the 12th February, 2007 by Ministry of Consumer Affairs, Food and Public Distribution. However, the same has now been re-introduced in the Essential Commodities Act, 1955 by notifications issued by Department of Consumer Affairs on 22.12.2009, 18.06.2010 and 22.12.2010.

DMS Booths

1517. SHRI MANSUKHBHAI D. VASAVA:
SHRI S. ALAGIRI:

Will the Minister of AGRICULTURE be pleased to state:

(a) The total number of the Delhi Milk Scheme (DMS) booths working as on date;

(b) The average sale of milk and other milk products by each DMS booth during 2010-11 and 2011-12;

(c) whether it is a fact that the allottees of DMS booth are not taking interest in selling milk and milk

products instead selling other products like cigarette, bidi, gutkha and other grocery items;

(d) if so, the reaction of the Government thereto; and

(e) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The total number of Delhi Milk Scheme booths working as on 16.08.2012 are 551.

(b) The average sale of milk per day of each booth during the year 2010-11 and 2011-12 is given in the enclosed Statement-I. Average sale of milk product for the year 2010-11 and 2011-12 is given in the enclosed Statement-II and III respectively.

(c) to (e) Allottees of DMS booth are taking interest in selling milk and milk products. Sale of cigarette, bidi, gutkha and other grocery items is prohibited in DMS booths. Regular inspection of the booths are conducted by designated field officers of DMS and action as per procedure is taken against any booth allottee found selling prohibited items.

Statement-I

Delhi Milk Scheme: Milk Sale Report 2010-11 and 2011-12

Sl.No.	Booth No.	Booth-wise Total Milk Sale and Average per day Sale			
		2010-2011		2011-2012	
		Total Milk Sale (Liters)	Average Milk Sale/Day (Liters)	Total Milk Sale (Liters)	Average Milk Sale/Day (Liters)
1	2	3	4	5	6
1.	1	66830	183	1090	3
2.	4	74870	205	52730	144
3.	6	89710	246	79710	218
4.	8	71570	196	111740	306
5.	11	2250	6	0	0
6.	14	70120	192	54830	150
7.	15	88150	242	84680	232
8.	18	147780	405	137688	377
9.	20	61300	168	56930	156
10.	21	30030	82	19010	52

1	2	3	4	5	6
11.	23	75580	207	58540	160
12.	25	48810	134	39910	109
13.	27	25640	70	23410	64
14.	30	66710	183	61170	168
15.	33	107810	295	97600	267
16.	41	23850	65	20050	55
17.	46	178330	489	143980	394
18.	50	134810	369	130480	357
19.	54	54050	148	54220	149
20.	56	70450	193	43470	119
21.	57	94460	259	84800	232
22.	61	21210	58	30320	83
23.	64	80510	221	45030	123
24.	68	66100	181	70690	194
25.	69	37000	101	31610	87
26.	72	121460	333	113710	312
27.	78	115530	317	100605	276
28.	82	104910	287	112181	307
29.	84	56290	154	55920	153
30.	85	49989	137	43290	119
31.	87	41400	113	31760	87
32.	89	44610	122	29140	80
33.	94	167022	458	152430	418
34.	96	102770	282	96340	264

1	2	3	4	5	6
35.	98	113990	312	120620	330
36.	101	42720	117	20680	57
37.	103	22480	62	25910	71
38.	106	117010	321	115390	316
39.	107	4930	14	15510	42
40.	109	20080	55	21090	58
41.	118	73070	200	63960	175
42.	122	73080	200	72739	199
43.	126	168970	463	139940	383
44.	133	13410	37	7150	20
45.	136	212610	582	212320	582
46.	142	56800	156	54640	150
47.	144	49340	135	58920	161
48.	151	58000	159	50460	138
49.	153	53180	146	47710	131
50.	156	120940	331	109940	301
51.	157	55480	152	50060	137
52.	161	48170	132	44003	121
53.	164	99150	272	108170	296
54.	166	131190	359	121300	332
55.	170	68300	187	67565	185
56.	173	69910	192	64450	177
57.	175	60489	166	62600	172
58.	178	123840	339	109600	300

1	2	3	4	5	6
59.	179	85870	235	92674	254
60.	189	24230	66	22007	60
61.	192	28990	79	25080	69
62.	193	7840	21	0	0
63.	199	42940	118	43620	120
64.	201	25720	70	21050	58
65.	204	95400	261	98010	269
66.	205	30390	83	30560	84
67.	208	101300	278	99400	272
68.	212	36090	99	32840	90
69.	215	117360	322	121628	333
70.	220	115730	317	115540	317
71.	221	34610	95	0	0
72.	223	66590	182	70540	193
73.	225	84370	231	81370	223
74.	229	35440	97	28160	77
75.	232	32020	88	52570	144
76.	234	58420	160	50410	138
77.	235	17520	48	1780	5
78.	237	25940	71	13900	38
79.	240	91490	251	81430	223
80.	241	39400	108	31950	88
81.	246	126810	347	121660	333
82.	247	141550	388	119550	328

1	2	3	4	5	6
83.	250	131840	361	124560	341
84.	252	86580	237	109060	299
85.	253	41030	112	44650	122
86.	256	160090	439	178290	488
87.	258	82250	225	81850	224
88.	260	109820	301	109420	300
89.	262	90320	247	89020	244
90.	265	54730	150	46850	128
91.	267	25390	70	23660	65
92.	269	23550	65	10070	28
93.	271	35830	98	52470	144
94.	275	42580	117	41740	114
95.	280	285430	782	294640	807
96.	286	78090	214	73750	202
97.	287	28030	77	35180	96
98.	289	68760	188	67100	184
99.	292	76920	211	66480	182
100.	295	9130	25	20590	56
101.	300	182590	500	172810	473
102.	301	31420	86	31830	87
103.	303	38080	104	36400	100
104.	307	25910	71	40185	110
105.	311	48750	134	37040	101
106.	313	26030	71	25620	70

1	2	3	4	5	6
107.	319	24210	66	26400	72
108.	321	35390	97	37740	103
109.	323	98790	271	100950	277
110.	325	43730	120	36850	101
111.	327	18460	51	14810	41
112.	333	101740	279	87850	241
113.	336	107930	296	104790	287
114.	338	114180	313	103078	282
115.	346	68760	188	64020	175
116.	347	147910	405	100920	276
117.	350	200100	548	197520	541
118.	351	25530	70	30800	84
119.	353	73520	201	74859	205
120.	356	152100	417	157760	432
121.	357	5780	16	0	0
122.	367	61830	169	70250	192
123.	371	8960	25	17450	48
124.	374	189041	518	172130	472
125.	378	73229	201	70830	194
126.	379	15280	42	29170	80
127.	384	112200	307	108890	298
128.	386	94910	260	71170	195
129.	387	35060	96	50970	140
130.	392	147900	405	155350	426

1	2	3	4	5	6
131.	394	235870	646	236111	647
132.	396	451650	1237	460600	1262
133.	398	112650	309	45980	126
134.	399	68200	187	45250	124
135.	401	89130	244	78220	214
136.	404	41530	114	35860	98
137.	405	80580	221	56450	155
138.	411	76360	209	104990	288
139.	416	59150	162	32890	90
140.	417	38860	106	40700	112
141.	419	98690	270	101560	278
142.	421	25610	70	30770	84
143.	423	52840	145	49630	136
144.	428	39770	109	36220	99
145.	431	48300	132	40230	110
146.	435	78680	216	76270	209
147.	439	73350	201	73630	202
148.	441	48430	133	45370	124
149.	444	191820	526	238707	654
150.	447	64720	177	59290	162
151.	450	110280	302	124140	340
152.	452	167500	459	163560	448
153.	453	32690	90	28570	78
154.	456	104730	287	109640	300

1	2	3	4	5	6
155.	465	31850	87	27790	76
156.	470	22750	62	17260	47
157.	472	104490	286	105630	289
158.	473	65460	179	59050	162
159.	475	27680	76	29360	80
160.	477	190	1	0	0
161.	479	77590	213	51150	140
162.	484	147610	404	155670	426
163.	486	55020	151	74240	203
164.	487	47850	131	57470	157
165.	489	38350	105	29190	80
166.	492	223870	613	198850	545
167.	495	80520	221	66910	183
168.	497	16360	45	31270	86
169.	499	59920	164	57660	158
170.	502	123360	338	100390	275
171.	504	103040	282	95960	263
172.	505	34160	94	36130	99
173.	507	17740	49	15700	43
174.	509	155380	426	152250	417
175.	512	54890	150	54350	149
176.	513	53060	145	43400	119
177.	515	36810	101	33890	93
178.	518	52510	144	50720	139

1	2	3	4	5	6
179.	523	17500	48	17200	47
180.	526	191680	525	146870	402
181.	528	141720	388	127940	351
182.	533	61250	168	59310	162
183.	535	9450	26	12060	33
184.	537	24340	67	22220	61
185.	546	104890	287	100030	274
186.	550	98560	270	92790	254
187.	553	21250	58	24980	68
188.	555	78700	216	56360	154
189.	558	178300	488	187878	515
190.	564	101440	278	104640	287
191.	565	46480	127	52840	145
192.	569	64060	176	78850	216
193.	571	26800	73	26600	73
194.	573	93680	257	79550	218
195.	575	96600	265	104780	287
196.	581	70170	192	53740	147
197.	583	13690	38	0	0
198.	585	46400	127	44210	121
199.	587	35790	98	37250	102
200.	592	134480	368	114230	313
201.	593	95670	262	87640	240
202.	598	69770	191	57830	158

1	2	3	4	5	6
203.	599	16260	45	0	0
204.	601	30	0	0	0
205.	604	165200	453	152490	418
206.	606	65630	180	45600	125
207.	608	120890	331	124690	342
208.	609	87230	239	111510	306
209.	613	37350	102	36880	101
210.	617	49340	135	43050	118
211.	620	70160	192	52610	144
212.	621	53500	147	65300	179
213.	625	36760	101	34980	96
214.	628	76690	210	59350	163
215.	630	182160	499	166050	455
216.	631	38840	106	41930	115
217.	633	35880	98	29520	81
218.	635	28390	78	54200	148
219.	637	12040	33	16530	45
220.	639	41920	115	35000	96
221.	644	133380	365	150376	412
222.	645	51509	141	60490	166
223.	647	104560	286	100830	276
224.	651	55860	153	66310	182
225.	653	41310	113	41840	115
226.	655	30430	83	24010	66

1	2	3	4	5	6
227.	659	64090	176	75000	205
228.	662	85440	234	89340	245
229.	664	440209	1206	418035	1145
230.	666	114140	313	73770	202
231.	668	62350	171	81250	223
232.	670	17920	49	25670	70
233.	671	57230	157	54060	148
234.	675	27800	76	30610	84
235.	677	47500	130	25830	71
236.	679	42880	117	36870	101
237.	681	23400	64	28220	77
238.	684	127100	348	130010	356
239.	685	35300	97	34540	95
240.	688	90950	249	59860	164
241.	689	116196	318	98850	271
242.	692	130970	359	123600	339
243.	693	0	0	20530	56
244.	696	71980	197	63360	174
245.	699	35320	97	35990	99
246.	702	58250	160	54340	149
247.	704	144670	396	133240	365
248.	706	46570	128	56027	153
249.	707	72820	200	79770	219
250.	709	91430	250	102470	281

1	2	3	4	5	6
251.	711	42524	117	48360	132
252.	713	32060	88	43350	119
253.	715	36100	99	34390	94
254.	721	37550	103	50510	138
255.	724	88100	241	74720	205
256.	726	102430	281	92260	253
257.	732	81800	224	91180	250
258.	733	33790	93	30200	83
259.	735	33199	91	31570	86
260.	737	25190	69	43290	119
261.	739	33390	91	20140	55
262.	747	18380	50	18470	51
263.	750	0	0	8380	23
264.	756	94550	259	100730	276
265.	758	88830	243	45730	125
266.	760	168490	462	212730	583
267.	762	90260	247	94130	258
268.	763	80830	221	133248	365
269.	766	160490	440	151750	416
270.	767	106800	293	103120	283
271.	770	226330	620	226900	622
272.	771	35100	96	21830	60
273.	775	54880	150	66860	183
274.	777	71640	196	58950	162

1	2	3	4	5	6
275.	782	102293	280	91730	251
276.	786	127220	349	74260	203
277.	787	68920	189	73830	202
278.	789	22970	63	21620	59
279.	791	3300	9	17280	47
280.	794	109620	300	94990	260
281.	796	392010	1074	281170	770
282.	798	194800	534	186050	510
283.	800	45150	124	39510	108
284.	804	112960	309	101218	277
285.	808	228250	625	244350	669
286.	809	69710	191	64930	178
287.	812	146670	402	142680	391
288.	818	124670	342	120250	329
289.	820	114900	315	97910	268
290.	821	45510	125	51860	142
291.	826	347670	953	403660	1106
292.	828	200650	550	232440	637
293.	832	60790	167	102610	281
294.	833	8990	25	0	0
295.	836	68400	187	50320	138
296.	844	269690	739	279970	767
297.	847	29150	80	36560	100
298.	850	57910	159	46340	127

1	2	3	4	5	6
299.	851	76980	211	75130	206
300.	853	33250	91	31020	85
301.	855	51760	142	56320	154
302.	859	107960	296	75010	206
303.	862	27920	76	55920	153
304.	868	96390	264	110830	304
305.	869	45800	125	43470	119
306.	872	38910	107	36540	100
307.	875	37580	103	35010	96
308.	877	94500	259	218190	598
309.	879	50480	138	53440	146
310.	882	66620	183	51420	141
311.	883	70500	193	63860	175
312.	888	89700	246	85410	234
313.	890	55710	153	53137	146
314.	894	81920	224	80250	220
315.	900	88870	243	81590	224
316.	902	98430	270	101210	277
317.	904	89630	246	69660	191
318.	908	346370	949	342920	940
319.	912	158480	434	166542	456
320.	914	275950	756	392273	1075
321.	917	8210	22	0	0
322.	920	231920	635	234930	644

1	2	3	4	5	6
323.	921	35070	96	33080	91
324.	924	227924	624	147280	404
325.	928	41280	113	43911	120
326.	940	52740	144	60810	167
327.	942	94340	258	62260	171
328.	950	81715	224	129550	355
329.	952	127190	348	124490	341
330.	953	88350	242	76260	209
331.	956	100050	274	74812	205
332.	961	57474	157	43260	119
333.	964	72730	199	52880	145
334.	966	114140	313	8550	23
335.	971	68530	188	65290	179
336.	974	69280	190	61830	169
337.	978	94090	258	93690	257
338.	979	35370	97	28430	78
339.	982	89539	245	72710	199
340.	983	86120	236	76600	210
341.	986	148170	406	135590	371
342.	988	532216	1458	544880	1493
343.	991	25180	69	25740	71
344.	993	90610	248	80000	219
345.	995	25240	69	33160	91
346.	1002	184060	504	181620	498

1	2	3	4	5	6
347.	1004	61180	168	43510	119
348.	1005	35830	98	33540	92
349.	1014	49680	136	52600	144
350.	1016	44465	122	50970	140
351.	1018	67190	184	56520	155
352.	1022	146940	403	142150	389
353.	1026	130910	359	101320	278
354.	1029	95560	262	95490	262
355.	1032	143670	394	168980	463
356.	1037	90620	248	82600	226
357.	1041	107980	296	89200	244
358.	1043	95390	261	93570	256
359.	1051	113540	311	110420	303
360.	1054	80170	220	78260	214
361.	1055	45330	124	42800	117
362.	1059	81360	223	78470	215
363.	1067	53100	145	73490	201
364.	1069	31100	85	32300	88
365.	1071	55960	153	53970	148
366.	1074	135130	370	114310	313
367.	1081	104988	288	113310	310
368.	1084	122210	335	146547	401
369.	1085	48630	133	42680	117
370.	1090	133560	366	116650	320

1	2	3	4	5	6
371.	1094	131780	361	117890	323
372.	1095	36520	100	10780	30
373.	1097	31780	87	30300	83
374.	1099	74340	204	67270	184
375.	1101	19320	53	30110	82
376.	1103	100270	275	95830	263
377.	1108	90520	248	83140	228
378.	1110	198650	544	162640	446
379.	1112	99777	273	85400	234
380.	1113	64070	176	63970	175
381.	1116	191500	525	164830	452
382.	1117	50990	140	36690	101
383.	1120	80080	219	82800	227
384.	1123	198640	544	140330	384
385.	1125	4120	11	7520	21
386.	1127	20910	57	14720	40
387.	1130	90110	247	95535	262
388.	1133	53510	147	47610	130
389.	1136	54120	148	53340	146
390.	1141	22470	62	21210	58
391.	1144	236590	648	216630	594
392.	1145	20320	56	25260	69
393.	1148	8320	23	10760	29
394.	1153	21350	58	16560	45

1	2	3	4	5	6
395.	1156	166790	457	145820	400
396.	1158	76920	211	79248	217
397.	1160	181700	498	132380	363
398.	1162	134769	369	150585	413
399.	1166	71460	196	92800	254
400.	1168	72560	199	56900	156
401.	1171	63080	173	59600	163
402.	1175	49630	136	26920	74
403.	1178	104380	286	87640	240
404.	1180	53130	146	11650	32
405.	1181	51370	141	53290	146
406.	1183	50464	138	37700	103
407.	1187	47370	130	21040	58
408.	1191	53650	147	43380	119
409.	1194	67200	184	57610	158
410.	1197	74840	205	68260	187
411.	1200	51780	142	89130	244
412.	1201	30921	85	19270	53
413.	1204	190620	522	170871	468
414.	1205	14580	40	0	0
415.	1207	21380	59	31240	86
416.	1215	17110	47	35080	96
417.	1217	41580	114	43060	118
418.	1219	48560	133	53630	147

1	2	3	4	5	6
419.	1224	49640	136	64150	176
420.	1225	46690	128	38964	107
421.	1228	186818	512	169776	465
422.	1230	162070	444	133850	367
423.	1234	100950	277	100492	275
424.	1238	162460	445	151825	416
425.	1240	112137	307	99040	271
426.	1242	389630	1067	435162	1192
427.	1246	119280	327	163160	447
428.	1247	45870	126	37290	102
429.	1250	90940	249	96958	266
430.	1258	86820	238	84320	231
431.	1260	55730	153	52560	144
432.	1264	96870	265	106750	292
433.	1270	93260	256	110020	301
434.	1272	73780	202	68560	188
435.	1275	74460	204	75670	207
436.	1278	59840	164	47540	130
437.	1280	202800	556	177884	487
438.	1282	110320	302	121878	334
439.	1284	107330	294	89460	245
440.	1286	81430	223	76530	210
441.	1288	95090	261	98040	269
442.	1289	6070	17	22090	61
443.	1292	59990	164	58450	160
444.	1294	18180	50	12210	33

1	2	3	4	5	6
445.	1296	86040	236	68090	187
446.	1298	59120	162	47427	130
447.	1300	48770	134	43080	118
448.	1302	195259	535	172920	474
449.	1304	48020	132	17010	47
450.	1306	72180	198	76600	210
451.	1308	115730	317	71640	196
452.	1312	139580	382	143890	394
453.	1314	192420	527	175350	480
454.	1315	71710	196	67510	185
455.	1322	164180	450	129180	354
456.	1323	21860	60	21490	59
457.	1325	88350	242	67460	185
458.	1328	76770	210	60150	165
459.	1338	175220	480	132770	364
460.	1339	152970	419	174910	479
461.	1341	2150	6	0	0
462.	1347	3600	10	0	0
463.	1350	276370	757	256640	703
464.	1352	132460	363	140670	385
465.	1356	192990	529	272030	745
466.	1361	17090	47	10140	28
467.	1363	1460	4	33890	93
468.	1367	37880	104	205895	564
469.	1370	101340	278	95170	261
470.	1372	141690	388	232880	638

1	2	3	4	5	6
471.	1378	156440	429	33410	92
472.	1382	30810	84	52690	144
473.	1384	52920	145	27160	74
474.	1385	33890	93	182770	501
475.	1388	194880	534	53220	146
476.	1393	56290	154	119880	328
477.	1396	135810	372	166510	456
478.	1400	165570	454	140780	386
479.	1408	165160	452	116150	318
480.	1414	120190	329	231335	634
481.	1422	208180	570	66868	183
482.	1430	73379	201	10190	28
483.	1438	189330	519	143150	392
484.	1439	98940	271	77700	213
485.	1457	36470	100	33580	92
486.	1466	116580	319	102520	281
487.	1482	94140	258	104480	286
488.	1486	109580	300	109400	300
489.	1493	94150	258	70100	192
490.	1504	216690	594	210250	576
491.	1511	84490	231	76790	210
492.	1513	82110	225	83770	230
493.	1531	41200	113	49560	136
494.	1538	87310	239	88250	242
495.	1551	39160	107	33200	91
496.	1558	139460	382	132680	364

1	2	3	4	5	6
497.	1559	51010	140	53860	148
498.	1567	25830	71	16200	44
499.	1572	86390	237	96579	265
500.	1578	144360	396	144130	395
501.	1581	280	1	0	0
502.	1592	204570	560	198720	544
503.	1595	24210	66	29470	81
504.	1600	222620	610	216200	592
505.	1606	51919	142	46600	128
506.	1611	41510	114	0	0
507.	1613	32900	90	31780	87
508.	1615	27970	77	69717	191
509.	1621	69860	191	19830	54
510.	1623	18190	50	37620	103
511.	1627	90	0	70020	192
512.	1658	71850	197	318240	872
513.	1660	272480	747	86140	236
514.	1661	24890	68	103370	283
515.	1668	105430	289	143620	393
516.	1671	169590	465	3000	8
517.	1678	106280	291	100470	275
518.	1684	96910	266	71970	197
519.	1685	62560	171	62960	172
520.	1706	85540	234	71540	196
521.	1724	97280	267	94810	260

1	2	3	4	5	6
522.	1728	160180	439	150360	412
523.	1736	153070	419	139080	381
524.	1749	80599	221	83350	228
525.	1755	9260	25	0	0
526.	1775	78840	216	72370	198
527.	1777	105330	289	109100	299
528.	1784	131540	360	117440	322
529.	1786	128190	351	103460	283
530.	1788	751340	2058	573946	1572
531.	1810	45000	123	53410	146
532.	1822	244430	670	245230	672
533.	1828	46647	128	40610	111
534.	1845	46390	127	68510	188
535.	1850	167800	460	140970	386
536.	1852	130940	359	135980	373
537.	1856	256370	702	224188	614
538.	1858	102130	280	90850	249
539.	1876	149220	409	147500	404
540.	1882	104925	287	110320	302
541.	1931	90	0	140	0
542.	1937	16040	44	12920	35
543.	1939	28680	79	23590	65
544.	1953	17520	48	5970	16
545.	1964	58670	161	49130	135
546.	1965	670	2	0	0

1	2	3	4	5	6
547.	1968	184040	504	192690	528
548.	1986	191670	525	241399	661
549.	1993	46370	127	37369	102
550.	1996	70500	193	61730	169
551.	1997	48000	132	45740	125
552.	2016	180290	494	347549	952
553.	2022	94570	259	90960	249
554.	2023	29740	81	15850	43
555.	2027	41740	114	77040	211
556.	2030	57880	159	72490	199
557.	2048	122040	334	103500	284
558.	2050	222830	610	181810	498
559.	2058	97060	266	96390	264
560.	2089	26820	73	36440	100
561.	2167	40790	112	17400	48
562.	2506	223680	613	201550	552
563.	3136	82650	226	79170	217
564.	3155	8040	22	0	0
565.	3257	730	2	0	0
566.	3344	100650	276	51750	142
567.	3361	37500	103	31480	86
568.	3416	214990	589	215810	591
569.	3544	72660	199	226980	622
570.	3547	29210	80	29810	82
571.	086A	91340	250	82366	226

Statement-II**Delhi Milk Scheme : Booth-wise Products Sale Report 2010-11**

Sl. No.	Booth No.	Total Products Sale 2010-11									
		Sweet Curd 100 g cullar	Plain Curd 100 g cullar	Flavored Milk Bottle 200ml	Ghee Pkt. 1 Ltr.	Table Butter 500 g Pkt.	White Table Butter 500 g Pkt.	Paneer 200 g Pkt.	Chhach 200ml Pkt.	Sweet Curd 100 g cup	Plain Curd 200 g cup
1	2	3	4	5	6	7	8	9	10	11	12
1.	0004	60	184	276	500	70	55	395	920	77	55
2.	0006	0	0	216	950	60	85	0	0	0	0
3.	0008	0	0	240	580	5	25	195	120	264	308
4.	0014	0	0	0	150	0	0	0	0	0	0
5.	0016	0	0	0	20	0	0	0	0	0	0
6.	0018	0	43	192	650	50	75	219	80	0	154
7.	0020	0	0	264	170	5	5	60	60	0	0
8.	0030	0	0	48	100	0	5	0	0	0	0
9.	0046	0	0	24	250	20	15	10	0	0	0
10.	0050	0	0	384	820	40	40	915	300	11	44
11.	0054	135	11	1548	600	0	10	190	720	77	44
12.	0056	0	20	36	100	5	5	5	20	0	0
13.	0062	0	0	120	0	0	0	0	0	0	0
14.	0064	0	0	156	500	32	22	30	0	0	0
15.	0068	0	0	3444	460	15	35	70	20	11	22
16.	0072	0	0	168	730	30	130	972	600	55	33
17.	0078	0	0	48	290	15	45	200	0	0	0

Average Products Sale per day 2010-11

Sweet Curd 100 g collar	Plain Curd 100 g collar	Flavored Milk Bottle 200ml	Ghee Pkt. 1 Ltr.	Table Butter 500 g Pkt.	White Table Butter 500 g Pkt.	Paneer 200 g Pkt.	Chhach 200ml Pkt.	Sweet Curd 100 g cup	Plain Curd 200 g cup
13	14	15	16	17	18	19	20	21	22
0.2	0.5	0.8	1.4	0.2	0.2	1.1	2.5	0.2	0.2
0.0	0.0	0.6	2.6	0.2	0.2	0.0	0.0	0.0	0.0
0.0	0.0	0.7	1.6	0.0	0.1	0.5	0.3	0.7	0.8
0.0	0.0	0.0	0.4	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.1	0.5	1.8	0.1	0.2	0.6	0.2	0.0	0.4
0.0	0.0	0.7	0.5	0.0	0.0	0.2	0.2	0.0	0.0
0.0	0.0	0.1	0.3	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	0.7	0.1	0.0	0.0	0.0	0.0	0.0
0.0	0.0	1.1	2.2	0.1	0.1	2.5	0.8	0.0	0.1
0.4	0.0	4.2	1.6	0.0	0.0	0.5	2.0	0.2	0.1
0.0	0.1	0.1	0.3	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.4	1.4	0.1	0.1	0.1	0.0	0.0	0.0
0.0	0.0	9.4	1.3	0.0	0.1	0.2	0.1	0.0	0.1
0.0	0.0	0.5	2.0	0.1	0.4	2.7	1.6	0.2	0.1
0.0	0.0	0.1	0.8	0.0	0.1	0.5	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
18.	0082	0	20	120	200	20	25	195	80	0	22
19.	0084	0	0	0	40	0	0	0	0	0	0
20.	0094	0	0	0	1180	35	85	781	0	0	44
21.	0096	0	0	840	2090	25	45	185	480	0	0
22.	0098	0	30	48	250	0	0	10	20	0	0
23.	0106	0	0	0	50	0	0	0	0	0	0
24.	0118	0	0	0	20	0	0	0	0	0	0
25.	0122	0	0	300	410	10	25	15	100	0	0
26.	0126	30	489	624	890	126	156	3565	80	44	989
27.	0136	0	0	48	960	70	85	295	60	11	22
28.	0142	0	0	48	60	0	0	0	0	0	0
29.	0144	0	0	24	10	0	0	0	0	0	0
30.	0156	0	0	48	1760	70	55	535	140	0	0
31.	0164	0	31	132	510	10	55	160	140	0	44
32.	0166	0	0	216	650	0	20	35	0	0	0
33.	0170	0	30	228	570	40	50	130	180	33	77
34.	0178	15	0	48	540	20	20	5	0	0	0
35.	0192	15	40	24	70	0	5	0	120	44	11
36.	0204	330	380	1188	1510	135	205	65	1200	209	220
37.	0208	2535	2475	3540	2730	220	320	0	7620	2238	1892
38.	0212	0	30	0	0	0	0	5	120	0	0
39.	0220	0	0	288	380	5	40	10	60	0	0
40.	0232	0	0	0	30	0	0	0	0	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.1	0.3	0.5	0.1	0.1	0.5	0.2	0.0	0.1
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	3.2	0.1	0.2	2.1	0.0	0.0	0.1
0.0	0.0	2.3	5.7	0.1	0.1	0.5	1.3	0.0	0.0
0.0	0.1	0.1	0.7	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.8	1.1	0.0	0.1	0.0	0.3	0.0	0.0
0.1	1.3	1.7	2.4	0.3	0.4	9.8	0.2	0.1	2.7
0.0	0.0	0.1	2.6	0.2	0.2	0.8	0.2	0.0	0.1
0.0	0.0	0.1	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	4.8	0.2	0.2	1.5	0.4	0.0	0.0
0.0	0.1	0.4	1.4	0.0	0.2	0.4	0.4	0.0	0.1
0.0	0.0	0.6	1.8	0.0	0.1	0.1	0.0	0.0	0.0
0.0	0.1	0.6	1.6	0.1	0.1	0.4	0.5	0.1	0.2
0.0	0.0	0.1	1.5	0.1	0.1	0.0	0.0	0.0	0.0
0.0	0.1	0.1	0.2	0.0	0.0	0.0	0.3	0.1	0.0
0.9	1.0	33	4.1	0.4	0.6	0.2	3.3	0.6	0.6
6.9	6.8	9.7	7.5	0.6	0.9	0.0	20.9	6.1	5.2
0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.3	0.0	0.0
0.0	0.0	0.8	1.0	0.0	0.1	0.0	0.2	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
41.	0234	0	0	48	230	25	30	10	0	0	0
42.	0240	0	0	132	270	10	10	10	20	0	0
43.	0246	45	228	3264	2100	95	270	470	900	154	132
44.	0250	165	147	372	640	90	90	190	340	110	110
45.	0252	675	856	960	700	40	95	515	960	400	605
46.	0254	15	11	48	50	15	10	0	0	0	0
47.	0256	60	0	1608	980	0	50	65	1420	253	176
48.	0258	15	51	240	290	30	35	15	240	44	33
49.	0260	15	92	828	910	45	65	10	160	22	22
50.	0262	675	220	2064	1790	85	165	1225	3260	543	418
51.	0280	0	0	168	910	30	25	0	0	55	77
52.	0286	0	0	0	150	20	15	10	0	0	22
53.	0292	0	253	216	660	10	40	480	220	77	638
54.	0300	0	723	6192	3510	70	326	615	1600	0	616
55.	0336	0	0	0	40	0	0	0	0	0	0
56.	0338	0	0	372	850	95	105	45	0	0	0
57.	0346	0	0	12	20	0	0	0	0	0	0
58.	0350	180	22	888	1130	36	51	1279	1280	59	132
59.	0356	1230	11	708	4360	270	289	1050	60	1404	0
60.	0374	0	11	360	190	0	15	5	40	0	0
61.	0378	0	0	24	1210	5	40	60	0	11	0
62.	0384	0	0	96	1310	36	56	55	0	0	0
63.	0386	0	0	0	10	0	0	10	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12
64.	0392	0	0	120	270	26	26	100	0	0	143
65.	0394	0	0	96	2080	55	110	330	0	0	0
66.	0396	0	0	516	3870	195	205	595	0	0	0
67.	0404	0	0	144	220	5	0	25	0	0	0
68.	0412	0	0	72	290	15	70	185	40	66	77
69.	0416	0	0	540	60	0	5	0	0	0	22
70.	0444	0	0	168	1450	125	180	475	0	11	77
71.	0450	0	0	24	190	0	20	0	0	0	0
72.	0452	0	0	120	940	85	110	85	200	11	165
73.	0456	15	0	720	560	115	115	880	200	11	0
74.	0468	0	0	408	650	20	25	130	120	44	55
75.	0470	30	61	1164	0	0	0	10	260	33	0
76.	0472	0	0	252	360	0	15	10	80	0	0
77.	0484	135	137	864	710	60	65	50	700	147	264
78.	0486	0	0	48	200	0	0	10	0	0	0
79.	0502	0	20	48	10	0	10	10	20	0	0
80.	0504	0	30	96	240	36	36	60	40	0	33
81.	0518	0	0	0	230	0	0	0	0	0	0
82.	0526	0	0	132	260	0	5	30	0	0	0
83.	0528	0	81	96	390	0	0	50	280	0	22
84.	0546	0	11	492	780	60	75	0	360	0	0
85.	0550	0	0	156	950	80	60	0	0	0	0
86.	0558	0	0	0	5280	202	244	540	0	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.0	03	0.7	0.1	0.1	03	0.0	0.0	0.4
0.0	0.0	0.3	5.7	0.2	03	0.9	0.0	0.0	0.0
0.0	0.0	1.4	10.6	0.5	0.6	1.6	0.0	0.0	0.0
0.0	0.0	0.4	0.6	0.0	0.0	0.1	0.0	0.0	0.0
0.0	0.0	0.2	0.8	0.0	0.2	0.5	0.1	0.2	0.2
0.0	0.0	1.5	0.2	0.0	0.0	0.0	0.0	0.0	0.1
0.0	0.0	0.5	4.0	0.3	0.5	1.3	0.0	0.0	0.2
0.0	0.0	0.1	0.5	0.0	0.1	0.0	0.0	0.0	0.0
0.0	0.0	0.3	2.6	0.2	0.3	0.2	0.5	0.0	0.5
0.0	0.0	2.0	1.5	03	0.3	2.4	0.5	0.0	0.0
0.0	0.0	1.1	1.8	0.1	0.1	0.4	0.3	0.1	0.2
0.1	0.2	3.2	0.0	0.0	0.0	0.0	0.7	0.1	0.0
0.0	0.0	0.7	1.0	0.0	0.0	0.0	0.2	0.0	0.0
0.4	0.4	2.4	1.9	0.2	0.2	0.1	1.9	0.4	0.7
0.0	0.0	0.1	0.5	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.1	0.1	0.0	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.1	0.3	0.7	0.1	0.1	0.2	0.1	0.0	0.1
0.0	0.0	0.0	0.6	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.4	0.7	0.0	0.0	0.1	0.0	0.0	0.0
0.0	0.2	0.3	1.1	0.0	0.0	0.1	0.8	0.0	0.1
0.0	0.0	1.3	2.1	0.2	0.2	0.0	1.0	0.0	0.0
0.0	0.0	0.4	2.6	0.2	0.2	0.0	0.0	0.0	0.0
0.0	0.0	0.0	14.5	0.6	0.7	1.5	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
87.	0564	0	0	0	2180	170	20	5	120	11	0
88.	0592	0	0	36	130	0	5	0	0	0	0
89.	0598	0	44	480	510	0	0	130	0	0	22
90.	0604	0	0	24	670	25	125	55	80	0	0
91.	0606	0	0	72	260	0	0	15	0	0	0
92.	0608	0	82	264	390	70	95	45	100	11	22
93.	0610	0	0	0	160	5	5	15	0	0	0
94.	0620	0	0	72	110	0	0	0	0	0	0
95.	0630	0	0	168	330	35	50	0	40	0	88
96.	0644	0	0	0	1170	75	87	125	0	22	0
97.	0662	0	0	24	210	0	0	0	0	0	0
98.	0664	480	3600	2484	5950	349	1238	7956	8160	301	3531
99.	0666	15	33	420	520	25	55	161	140	0	88
100.	0670	0	0	24	40	0	0	0	0	0	0
101.	0684	60	0	1308	210	0	5	0	160	66	11
102.	0688	0	0	168	70	10	10	20	0	0	22
103.	0692	0	0	84	120	0	5	0	0	0	0
104.	0696	0	10	120	530	85	80	220	80	11	44
105.	0702	0	0	0	180	0	0	0	0	0	0
106.	0704	15	72	1104	860	15	75	200	420	0	0
107.	0706	0	0	120	250	25	40	210	60	0	0
108.	0724	0	0	96	500	15	85	500	200	11	110
109.	0726	0	0	48	190	20	40	145	0	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.0	0.0	6.0	0.5	0.1	0.0	0.0	0.0	0.0
0.0	0.0	0.1	0.4	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.1	1.3	1.4	0.0	0.0	0.4	0.0	0.0	0.1
0.0	0.0	0.1	1.8	0.1	0.3	0.2	0.2	0.0	0.0
0.0	0.0	0.2	0.7	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.2	0.7	1.1	0.2	0.3	0.1	0.3	0.0	0.1
0.0	0.0	0.0	0.4	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.2	0.3	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.5	0.9	0.1	0.1	0.0	0.1	0.0	0.2
0.0	0.0	0.0	3.2	0.2	0.2	0.3	0.0	0.1	0.0
0.0	0.0	0.1	0.6	0.0	0.0	0.0	0.0	0.0	0.0
1.3	9.9	6.8	163	1.0	3.4	21.8	22.4	0.8	9.7
0.0	0.1	1.2	1.4	0.1	0.2	0.4	0.4	0.0	0.2
0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.2	0.0	3.6	0.6	0.0	0.0	0.0	0.4	0.2	0.0
0.0	0.0	0.5	0.2	0.0	0.0	0.1	0.0	0.0	0.1
0.0	0.0	0.2	0.3	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.3	1.5	0.2	0.2	0.6	0.2	0.0	0.1
0.0	0.0	0.0	0.5	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.2	3.0	2.4	0.0	0.2	0.5	1.2	0.0	0.0
0.0	0.0	0.3	0.7	0.1	0.1	0.6	0.2	0.0	0.0
0.0	0.0	0.3	1.4	0.0	0.2	1.4	0.5	0.0	0.3
0.0	0.0	0.1	0.5	0.1	0.1	0.4	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
110.	0732	0	22	192	790	85	100	450	20	11	121
111.	0756	0	10	1044	490	0	52	5	100	11	0
112.	0758	0	0	0	160	0	5	0	0	0	0
113.	0760	0	0	120	1250	101	125	220	0	0	44
114.	0762	0	0	24	1270	105	160	395	0	0	0
115.	0766	0	0	0	920	45	55	25	0	0	0
116.	0770	0	0	24	140	5	0	0	0	0	- 0
117.	0776	0	0	0	20	20	0	0	0	0	0
118.	0782	0	0	72	1570	60	191	915	480	11	0
119.	0786	0	0	0	270	0	5	5	20	11	11
120.	0794	0	0	0	540	30	35	0	0	0	0
121.	0796	0	0	456	2430	195	402	1255	20	0	143
122.	0798	225	150	756	690	5	25	100	380	55	165
123.	0800	0	0	24	30	0	0	0	0	0	0
124.	0804	0	0	0	70	0	0	0	0	0	0
125.	0808	0	0	300	5890	281	429	3650	460	0	11
126.	0812	0	0	828	580	30	55	960	40	0	0
127.	0818	0	0	72	220	5	10	0	0	0	0
128.	0820	0	0	0	30	0	0	0	0	0	0
129.	0826	0	0	0	2460	41	46	5	0	0	0
130.	0828	60	0	1884	4620	297	517	411	80	88	209
131.	0832	0	0	48	530	30	35	35	60	0	0
132.	0844	0	0	960	1250	70	201	85	140	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.1	0.5	2.2	0.2	0.3	1.2	0.1	0.0	0.3
0.0	0.0	2.9	1.3	0.0	0.1	0.0	0.3	0.0	0.0
0.0	0.0	0.0	0.4	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.3	3.4	0.3	0.3	0.6	0.0	0.0	0.1
0.0	0.0	0.1	3.5	0.3	0.4	1.1	0.0	0.0	0.0
0.0	0.0	0.0	2.5	0.1	0.2	0.1	0.0	0.0	0.0
0.0	0.0	0.1	0.4	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.2	4.3	0.2	0.5	2.5	1.3	0.0	0.0
0.0	0.0	0.0	0.7	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.0	0.0	1.5	0.1	0.1	0.0	0.0	0.0	0.0
0.0	0.0	1.2	6.7	0.5	1.1	3.4	0.1	0.0	0.4
0.6	0.4	2.1	1.9	0.0	0.1	0.3	1.0	0.2	0.5
0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.8	16.1	0.8	1.2	10.0	1.3	0.0	0.0
0.0	0.0	2.3	1.6	0.1	0.2	2.6	0.1	0.0	0.0
0.0	0.0	0.2	0.6	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	6.7	0.1	0.1	0.0	0.0	0.0	0.0
0.2	0.0	5.2	12.7	0.8	1.4	1.1	0.2	0.2	0.6
0.0	0.0	0.1	1.5	0.1	0.1	0.1	0.2	0.0	0.0
0.0	0.0	2.6	3.4	0.2	0.6	0.2	0.4	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
133.	0850	0	20	60	20	0	10	0	40	22	0
134.	0862	0	0	108	20	0	10	10	0	22	11
135.	0868	0	0	24	20	5	15	0	20	11	0
136.	086A	0	0	720	680	46	101	174	300	0	0
137.	0872	0	0	0	50	0	0	10	0	0	11
138.	0882	0	0	0	10	0	0	0	0	0	0
139.	0884	0	0	0	30	0	0	0	0	0	0
140.	0888	0	0	24	270	0	0	35	0	0	11
141.	0890	0	0	696	970	50	95	0	120	0	0
142.	0900	0	0	0	40	0	0	0	0	0	0
143.	0902	30	0	1872	3830	253	324	365	200	198	198
144.	0904	0	0	336	200	0	10	15	20	0	0
145.	0908	0	20	624	1120	103	108	305	280	0	0
146.	0912	0	0	96	300	0	0	10	100	0	0
147.	0914	135	0	120	1200	0	0	85	360	48	22
148.	0920	75	21	480	1920	140	495	1448	440	77	341
149.	0924	0	0	48	10	0	0	0	0	0	0
150.	0928	0	0	552	280	15	70	250	520	11	11
151.	0940	0	0	96	0	0	0	0	0	0	0
152.	0942	0	0	0	580	5	25	0	0	0	0
153.	0950	0	0	0	140	10	20	5	0	0	0
154.	0952	15	145	384	430	10	35	105	40	77	154
155.	0956	0	0	144	120	15	15	30	0	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.1	0.2	0.1	0.0	0.0	0.0	0.1	0.1	0.0
0.0	0.0	0.3	0.1	0.0	0.0	0.0	0.0	0.1	0.0
0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.0	2.0	1.9	0.1	0.3	0.5	0.8	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	0.7	0.0	0.0	0.1	0.0	0.0	0.0
0.0	0.0	1.9	2.7	0.1	0.3	0.0	0.3	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.1	0.0	5.1	10.5	0.7	0.9	1.0	0.5	0.5	0.5
0.0	0.0	0.9	0.5	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.1	1.7	3.1	0.3	0.3	0.8	0.8	0.0	0.0
0.0	0.0	0.3	0.8	0.0	0.0	0.0	0.3	0.0	0.0
0.4	0.0	0.3	3.3	0.0	0.0	0.2	1.0	0.1	0.1
0.2	0.1	1.3	5.3	0.4	1.4	4.0	1.2	0.2	0.9
0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	1.5	0.8	0.0	0.2	0.7	1.4	0.0	0.0
0.0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	1.6	0.0	0.1	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.4	0.0	0.1	0.0	0.0	0.0	0.0
0.0	0.4	1.1	1.2	0.0	0.1	0.3	0.1	0.2	0.4
0.0	0.0	0.4	0.3	0.0	0.0	0.1	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
156.	0974	0	0	0	10	0	0	0	20	0	0
157.	0978	0	0	0	80	0	5	20	0	0	0
158.	0982	0	0	2820	130	5	10	0	0	0	22
159.	0986	0	33	348	550	50	59	405	80	33	77
160.	0988	30	0	216	3130	341	109	193	120	88	33
161.	1014	0	11	444	70	5	10	105	460	0	0
162.	1016	0	0	0	10	0	0	0	0	0	0
163.	1018	0	0	72	250	15	25	63	0	0	0
164.	1022	0	0	0	790	66	20	0	0	0	22
165.	1026	0	0	492	1140	0	24	55	0	0	0
166.	1032	0	158	408	780	10	190	190	280	0	253
167.	1044	0	0	24	30	0	0	10	0	11	11
168.	1054	0	0	24	230	6	16	5	0	0	22
169.	1074	0	0	192	240	5	5	0	0	0	0
170.	1082	0	0	144	1010	5	5	0	40	52	0
171.	1084	0	0	0	550	10	25	137	20	0	0
172.	1090	0	0	108	340	5	20	35	0	0	0
173.	1094	0	66	324	610	65	90	170	20	77	77
174.	1108	0	0	0	60	0	0	10	0	0	0
175.	1110	0	0	0	80	5	0	0	0	0	0
176.	1112	0	0	252	420	20	25	105	0	0	0
177.	1116	0	20	480	410	30	40	85	120	22	231
178.	1120	0	0	96	130	12	12	5	0	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.0	0.0	0.2	0.0	0.0	0.1	0.0	0.0	0.0
0.0	0.0	7.7	0.4	0.0	0.0	0.0	0.0	0.0	0.1
0.0	0.1	1.0	1.5	0.1	0.2	1.1	0.2	0.1	0.2
0.1	0.0	0.6	8.6	0.9	0.3	0.5	0.3	0.2	0.1
0.0	0.0	1.2	0.2	0.0	0.0	0.3	1.3	0.0	0.0
0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.2	0.7	0.0	0.1	0.2	0.0	0.0	0.0
0.0	0.0	0.0	2.2	0.2	0.1	0.0	0.0	0.0	0.1
0.0	0.0	1.3	3.1	0.0	0.1	0.2	0.0	0.0	0.0
0.0	0.4	1.1	2.1	0.0	0.5	0.5	0.8	0.0	0.7
0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	0.6	0.0	0.0	0.0	0.0	0.0	0.1
0.0	0.0	0.5	0.7	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.4	2.8	0.0	0.0	0.0	0.1	0.1	0.0
0.0	0.0	0.0	1.5	0.0	0.1	0.4	0.1	0.0	0.0
0.0	0.0	0.3	0.9	0.0	0.1	0.1	0.0	0.0	0.0
0.0	0.2	0.9	1.7	0.2	0.2	0.5	0.1	0.2	0.2
0.0	0.0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.7	1.2	0.1	0.1	0.3	0.0	0.0	0.0
0.0	0.1	1.3	1.1	0.1	0.1	0.2	0.3	0.1	0.6
0.0	0.0	0.3	0.4	0.0	0.0	0.0	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
179.	1130	0	11	120	130	0	0	25	20	0	0
180.	1136	0	0	0	100	10	10	20	0	0	0
181.	1144	120	0	312	1140	150	130	60	220	55	110
182.	1156	0	0	396	450	5	45	15	140	33	33
183.	1158	300	462	696	390	60	75	435	1060	110	165
184.	1160	0	0	24	260	0	0	0	0	0	0
185.	1162	30	0	288	1150	42	62	385	80	44	99
186.	1166	0	0	0	80	0	0	0	0	0	0
187.	1168	0	0	24	660	5	0	0	0	0	0
188.	1178	0	44	120	220	15	20	50	40	0	22
189.	1180	0	0	0	20	5	5	0	0	0	0
190.	1182	0	0	120	20	10	10	55	120	33	110
191.	1194	0	0	120	80	5	10	5	60	0	11
192.	1200	0	0	24	310	20	20	0	0	0	0
193.	1204	0	0	240	780	75	25	105	0	0	0
194.	1224	0	0	48	110	5	15	5	0	0	0
195.	1228	0	11	576	1400	196	385	910	400	33	00
196.	1230	0	0	120	1610	125	150	785	0	0	0
197.	1234	0	0	0	300	0	10	5	0	0	0
198.	1238	0	0	0	4080	176	401	1083	360	0	33
199.	1240	30	0	48	760	60	100	20	20	0	0
200.	1242	1800	0	1236	7800	935	984	1594	1080	2326	0

13	14	15	16	17	18	19	20	21	22
0.0	0.0	0.3	0.4	0.0	0.0	0.1	0.1	0.0	0.0
0.0	0.0	0.0	0.3	0.0	0.0	0.1	0.0	0.0	0.0
0.3	0.0	0.9	3.1	0.4	0.4	0.2	0.6	0.2	0.3
0.0	0.0	1.1	1.2	0.0	0.1	0.0	0.4	0.1	0.1
0.8	1J	1.9	1.1	0.2	0.2	1.2	2.9	0.3	0.5
0.0	0.0	0.1	0.7	0.0	0.0	0.0	0.0	0.0	0.0
0.1	0.0	0.8	3.2	0.1	0.2	1.1	0.2	0.1	0.3
0.0	0.0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	1.8	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.1	0.3	0.6	0.0	0.1	0.1	0.1	0.0	0.1
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.3	0.1	0.0	0.0	0.2	0.3	0.1	0.3
0.0	0.0	0.3	0.2	0.0	0.0	0.0	0.2	0.0	0.0
0.0	0.0	0.1	0.8	0.1	0.1	0.0	0.0	0.0	0.0
0.0	0.0	0.7	2.1	0.2	0.1	0.3	0.0	0.0	0.0
0.0	0.0	0.1	0.3	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	1.6	3.8	0.5	1.1	2.5	1.1	0.1	0.0
0.0	0.0	0.3	4.4	0.3	0.4	2.2	0.0	0.0	0.0
0.0	0.0	0.0	0.8	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	11.2	0.5	1.1	3.0	1.0	0.0	0.1
0.1	0.0	0.1	2.1	0.2	0.3	0.1	0.1	0.0	0.0
4.9	0.0	3.4	21.4	2.6	2.7	4.4	3.0	6.4	0.0

1	2	3	4	5	6	7	8	9	10	11	12
201.	1246	0	0	0	750	10	100	0	0	0	0
202.	1250	1170	41	3408	3910	365	492	2415	3460	1416	1188
203.	1258	0	0	48	30	10	0	0	0	0	0
204.	1260	0	0	132	90	0	20	30	0	22	0
205.	1264	15	0	24	360	0	0	0	60	114	0
206.	1270	0	0	228	730	50	35	140	0	0	22
207.	1272	0	0	60	270	20	20	5	20	0	0
208.	1278	0	0	48	20	0	0	0	0	0	0
209.	1280	0	0	744	980	100	125	689	800	0	22
210.	1284	0	0	0	20	0	0	0	0	0	0
211.	1286	0	0	36	30	0	0	0	20	0	0
212.	1288	0	0	168	110	15	15	20	0	0	0
213.	1292	0	0	0	860	5	5	90	20	0	0
214.	1296	0	0	0	20	0	0	0	0	0	0
215.	1298	15	0	84	0	0	0	0	0	0	0
216.	1300	0	0	0	50	0	0	0	0	0	0
217.	1302	15	137	2112	1930	216	230	1240	1760	88	528
218.	1304	0	0	0	50	5	0	15	0	0	0
219.	1306	0	0	492	320	69	74	110	60	11	55
220.	1314	30	105	360	1070	140	180	395	360	22	121
221.	1322	0	0	48	320	20	5	65	0	0	0
222.	1328	0	0	168	170	0	0	0	0	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.0	0.0	2.1	0.0	0.3	0.0	0.0	0.0	0.0
3.2	0.1	9.3	10.7	1.0	1.3	6.6	9.5	3.9	33
0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.4	0.2	0.0	0.1	0.1	0.0	0.1	0.0
0.0	0.0	0.1	1.0	0.0	0.0	0.0	0.2	0.3	0.0
0.0	0.0	0.6	2.0	0.1	0.1	0.4	0.0	0.0	0.1
0.0	0.0	0.2	0.7	0.1	0.1	0.0	0.1	0.0	0.0
0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	2.0	2.7	0.3	0.3	1.9	2.2	0.0	0.1
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	0.1	0.0	0.0	0.0	0.1	0.0	0.0
0.0	0.0	0.5	0.3	0.0	0.0	0.1	0.0	0.0	0.0
0.0	0.0	0.0	2.4	0.0	0.0	0.2	0.1	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.4	5.8	5.3	0.6	0.6	3.4	4.8	0.2	1.4
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	1.3	0.9	0.2	0.2	0.3	0.2	0.0	0.2
0.1	0.3	1.0	2.9	0.4	0.5	1.1	1.0	0.1	0.3
0.0	0.0	0.1	0.9	0.1	0.0	0.2	0.0	0.0	0.0
0.0	0.0	0.5	0.5	0.0	0.0	0.0	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
223.	1338	0	0	24	330	0	5	0	0	0	0
224.	1350	0	0	48	650	15	10	5	0	0	0
225.	1352	0	53	192	420	15	20	50	120	22	11
226.	1356	390	0	216	3280	275	164	260	180	242	0
227.	1370	0	0	1020	840	30	95	635	0	0	11
228.	1372	0	62	672	1590	170	305	1263	100	22	407
229.	1378	0	0	0	840	0	0	0	0	0	0
230.	1382	150	95	336	820	10	15	140	980	99	33
231.	1384	120	21	600	60	5	0	15	800	44	0
232.	1388	0	0	288	2470	135	205	490	0	0	0
233.	1396	0	0	312	1470	130	250	285	0	0	0
234.	1400	0	0	372	1410	85	140	530	0	0	0
235.	1408	0	0	96	570	20	70	0	0	0	0
236.	1414	0	0	0	200	15	35	20	0	0	11
237.	1422	0	0	0	330	0	0	0	0	0	0
238.	1430	0	0	0	350	5	5	50	0	0	0
239.	1438	0	0	0	70	0	0	0	0	0	0
240.	1466	0	0	348	50	0	0	0	0	0	0
241.	1482	0	0	96	340	47	47	110	20	11	0
242.	1486	0	0	132	380	22	17	10	0	15	0
243.	1504	0	0	0	400	0	0	0	0	0	0
244.	1538	0	0	720	960	50	75	135	320	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.0	0.1	0.9	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.1	1.8	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.1	0.5	1.2	0.0	0.1	0.1	0.3	0.1	0.0
1.1	0.0	0.6	9.0	0.8	0.4	0.7	0.5	0.7	0.0
0.0	0.0	2.8	2.3	0.1	0.3	1.7	0.0	0.0	0.0
0.0	0.2	1.8	4.4	0.5	0.8	3.5	0.3	0.1	1.1
0.0	0.0	0.0	2.3	0.0	0.0	0.0	0.0	0.0	0.0
0.4	0.3	0.9	2.2	0.0	0.0	0.4	2.7	0.3	0.1
0.3	0.1	1.6	0.2	0.0	0.0	0.0	2.2	0.1	0.0
0.0	0.0	0.8	6.8	0.4	0.6	1.3	0.0	0.0	0.0
0.0	0.0	0.9	4.0	0.4	0.7	0.8	0.0	0.0	0.0
0.0	0.0	1.0	3.9	0.2	0.4	1.5	0.0	0.0	0.0
0.0	0.0	0.3	1.6	0.1	0.2	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.5	0.0	0.1	0.1	0.0	0.0	0.0
0.0	0.0	0.0	0.9	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	1.0	0.0	0.0	0.1	0.0	0.0	0.0
0.0	0.0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	1.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.3	0.9	0.1	0.1	0.3	0.1	0.0	0.0
0.0	0.0	0.4	1.0	0.1	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	1.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	2.0	2.6	0.1	0.2	0.4	0.9	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
245.	1558	0	153	504	1520	105	115	1704	380	0	33
246.	1572	0	0	48	90	0	0	0	0	0	0
247.	1578	0	0	348	700	5	5	0	0	0	0
248.	1592	0	0	180	1220	95	180	1837	180	0	0
249.	1600	0	0	0	300	25	25	80	0	0	11
250.	1606	45	0	360	980	5	65	65	40	22	0
251.	1658	0	0	24	320	0	15	0	0	0	0
252.	1660	0	0	156	700	45	70	360	40	0	0
253.	1668	90	31	1140	590	114	209	315	560	88	110
254.	1678	0	0	0	590	35	75	70	40	22	0
255.	1684	0	0	0	40	0	0	0	0	0	0
256.	1706	0	0	0	160	0	20	0	0	0	0
257.	1726	0	0	0	180	5	10	5	0	0	0
258.	1728	0	0	240	630	105	185	2435	800	0	44
259.	1736	0	0	96	1510	100	140	300	20	0	0
260.	1750	0	0	0	30	0	5	5	20	33	33
261.	1784	0	0	0	120	0	5	0	0	0	0
262.	1786	15	0	96	1820	35	40	35	0	11	0
263.	1788	60	0	108	1260	20	25	75	0	33	0
264.	1810	0	0	0	10	0	0	5	20	0	33
265.	1822	0	0	96	740	20	50	70	0	0	0
266.	1828	0	0	24	280	5	15	20	20	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.4	1.4	4.2	0.3	0.3	4.7	1.0	0.0	0.1
0.0	0.0	0.1	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	1.0	1.9	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.5	3.3	0.3	0.5	5.0	0.5	0.0	0.0
0.0	0.0	0.0	0.8	0.1	0.1	0.2	0.0	0.0	0.0
0.1	0.0	1.0	2.7	0.0	0.2	0.2	0.1	0.1	0.0
0.0	0.0	0.1	0.9	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.4	1.9	0.1	0.2	1.0	0.1	0.0	0.0
0.2	0.1	3.1	1.6	0.3	0.6	0.9	1.5	0.2	0.3
0.0	0.0	0.0	1.6	0.1	0.2	0.2	0.1	0.1	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.4	0.0	0.1	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.5	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.7	1.7	0.3	0.5	6.7	2.2	0.0	0.1
0.0	0.0	0.3	4.1	0.3	0.4	0.8	0.1	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.1	0.1	0.1
0.0	0.0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.3	5.0	0.1	0.1	0.1	0.0	0.0	0.0
0.2	0.0	0.3	3.5	0.1	0.1	0.2	0.0	0.1	0.0
0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.1	0.0	0.1
0.0	0.0	0.3	2.0	0.1	0.1	0.2	0.0	0.0	0.0
0.0	0.0	0.1	0.8	0.0	0.0	0.1	0.1	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12
267.	1850	0	0	264	660	25	65	110	20	0	0
268.	1852	0	20	708	1010	92	265	1290	160	0	0
269.	1856	15	1108	1644	3160	301	651	3567	2060	0	1100
270.	1858	0	0	0	70	5	10	5	0	0	0
271.	1876	0	0	252	720	35	35	196	0	22	11
272.	1882	0	0	288	550	41	49	235	0	11	77
273.	1902	0	0	0	30	0	0	0	0	0	0
274.	1968	0	0	0	280	0	35	0	0	0	0
275.	1976	0	0	0	160	0	0	0	0	0	0
276.	1986	0	0	0	390	15	10	0	0	0	0
277.	1996	0	0	72	370	5	30	60	20	0	0
278.	2016	0	0	0	750	15	15	135	40	0	0
279.	2022	0	0	0	180	0	0	0	0	0	0
280.	2028	0	0	0	40	0	0	0	0	0	0
281.	2030	0	0	456	800	50	70	535	180	33	165
282.	2048	60	0	528	1470	100	185	770	260	22	0
283.	2050	60	81	984	2500	190	370	2355	1520	66	484
284.	2058	0	0	516	1160	15	95	400	160	0	77
285.	2506	0	213	396	1910	192	342	2674	40	0	187
286.	3344	0	0	96	90	10	20	20	0	0	0
287.	3416	0	0	444	1240	79	84	50	0	0	0
288.	3588	0	0	5460	0	0	0	0	0	0	0

13	14	15	16	17	18	19	20	21	22
0.0	0.0	0.7	1.8	0.1	0.2	0.3	0.1	0.0	0.0
0.0	0.1	1.9	2.8	0.3	0.7	3.5	0.4	0.0	0.0
0.0	3.0	4.5	8.7	0.8	1.8	9.8	5.6	0.0	3.0
0.0	0.0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.7	2.0	0.1	0.1	0.5	0.0	0.1	0.0
0.0	0.0	0.8	1.5	0.1	0.1	0.6	0.0	0.0	0.2
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.8	0.0	0.1	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.4	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	1.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.2	1.0	0.0	0.1	0.2	0.1	0.0	0.0
0.0	0.0	0.0	2.1	0.0	0.0	0.4	0.1	0.0	0.0
0.0	0.0	0.0	0.5	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
0.0	0.0	1.2	2.2	0.1	0.2	1.5	0.5	0.1	0.5
0.2	0.0	1.4	4.0	0.3	0.5	2.1	0.7	0.1	0.0
0.2	0.2	2.7	6.8	0.5	1.0	6.5	4.2	0.2	1.3
0.0	0.0	1.4	3.2	0.0	0.3	1.1	0.4	0.0	0.2
0.0	0.6	1.1	5.2	0.5	0.9	7.3	0.1	0.0	0.5
0.0	0.0	0.3	0.2	0.0	0.1	0.1	0.0	0.0	0.0
0.0	0.0	1.2	3.4	0.2	0.2	0.1	0.0	0.0	0.0
0.0	0.0	15.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0

Statement-III**Delhi Milk Scheme : Booth wise Products Sale Report 2011-12**

Sl. No.	Booth No.	Total Products Sale 2011-12								Average Products Sale per day 2011-12							
		Flavored Milk Bottle 200ml	Ghee Pkt. 1 Ltr.	Table Butter 500 g Pkt.	White Table Butter 500 g Pkt.	Paneer 200 g Pkt.	Chhach 200ml Pkt.	Sweet Curd 100 g cup	Plain Curd 200 g cup	Flavored Milk Bottle 200ml	Ghee Pkt. 1 Ltr.	Table Butter 500 g Pkt.	White Table Butter 500 g Pkt.	Paneer 200 g Pkt.	Chhach 200ml Pkt.	Sweet Curd 100 g cup	Plain Curd 200 g cup
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1.	0004	108	290	70	35	100	80	0	11	03	0.8	0.2	0.1	0.3	0.2	0.0	0.0
2.	0006	108	1130	115	80	0	0	0	0	03	3.1	03	0.2	0.0	0.0	0.0	0.0
3.	0008	168	430	0	5	20	260	132	110	0.5	1.2	0.0	0.0	0.1	0.7	0.4	03
4.	0014	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
5.	0016	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
6.	0018	84	920	135	100	294	20	0	242	0.2	2.5	0.4	03	0.8	0.1	0.0	0.7
7.	0022	420	0	0	0	0	40	0	0	1.2	0.0	0.0	0.0	0.0	0.1	0.0	0.0
8.	0030	60	850	20	0	0	0	0	0	0.2	2.3	0.1	0.0	0.0	0.0	0.0	0.0
9.	0046	48	190	0	0	0	0	0	0	0.1	0.5	0.0	0.0	0.0	0.0	0.0	0.0
10.	0050	204	570	20	15	1212	120	0	0	0.6	1.6	0.1	0.0	3.3	0.3	0.0	0.0
11.	0054	636	610	10	40	220	540	44	253	1.7	1.7	0.0	0.1	0.6	1.5	0.1	0.7

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
12.	0056	12	220	0	0	0	0	0	0	0.0	0.6	0.0	0.0	0.0	0.0	0.0	0.0
13.	0064	24	300	0	0	30	20	0	11	0.1	0.8	0.0	0.0	0.1	0.1	0.0	0.0
14.	0068	1680	570	20	45	120	100	66	99	4.6	1.6	0.1	0.1	0.3	0.3	0.2	0.3
15.	0072	192	570	90	125	1000	340	22	550	0.5	1.6	0.2	0.3	2.7	0.9	0.1	1.5
16.	0078	60	630	70	95	135	0	22	165	0.2	1.7	0.2	0.3	0.4	0.0	0.1	0.5
17.	0082	132	630	75	50	265	100	0	99	0.4	1.7	0.2	0.1	0.7	0.3	0.0	0.3
18.	0084	0	130	0	0	10	40	11	44	0.0	0.4	0.0	0.0	0.0	0.1	0.0	0.1
19.	0086	24	80	0	5	5	0	0	0	0.1	0.2	0.0	0.0	0.0	0.0	0.0	0.0
20.	0094	72	1310	50	130	1151	0	0	11	0.2	3.6	0.1	0.4	3.2	0.0	0.0	0.0
21.	0096	528	2370	125	120	162	280	0	11	1.4	6.5	0.3	0.3	0.4	0.8	0.0	0.0
22.	0098	132	550	20	25	50	20	11	22	0.4	1.5	0.1	0.1	0.1	0.1	0.0	0.1
23.	0106	12	90	10	0	0	0	0	0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
24.	0118	0	130	0	0	5	20	0	0	0.0	0.4	0.0	0.0	0.0	0.1	0.0	0.0
25.	0122	132	490	35	50	230	180	0	22	0.4	1.3	0.1	0.1	0.6	0.5	0.0	0.1
26.	0126	252	880	192	160	5145	720	0	3168	0.7	2.4	0.5	0.4	14.1	2.0	0.0	8.7
27.	0136	288	1440	115	140	745	40	374	594	0.8	3.9	0.3	0.4	2.0	0.1	1.0	1.6
28.	0142	72	70	0	0	5	20	11	22	0.2	0.2	0.0	0.0	0.0	0.1	0.0	0.1
29.	0144	24	0	0	0	0	0	0	0	0.1	0.0	0.0	0.0	0.0	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
30.	0156	156	2050	100	75	1011	1020	0	44	0.4	5.6	0.3	0.2	2.8	2.8	0.0	0.1
31.	0164	216	770	95	95	50	60	0	132	0.6	2.1	0.3	0.3	0.1	0.2	0.0	0.4
32.	0166	228	960	50	50	65	20	0	77	0.6	2.6	0.1	0.1	0.2	0.1	0.0	0.2
33.	0170	132	810	20	55	5	40	0	11	0.4	2.2	0.1	0.2	0.0	0.1	0.0	0.0
34.	0178	12	640	20	15	0	0	0	11	0.0	1.8	0.1	0.0	0.0	0.0	0.0	0.0
35.	0192	480	70	0	0	0	200	0	11	1.3	0.2	0.0	0.0	0.0	0.5	0.0	0.0
36.	0204	660	2220	230	365	75	2520	968	1540	1.8	6.1	0.6	1.0	0.2	6.9	2.7	4.2
37.	0208	1320	2800	275	285	20	9720	5225	6127	3.6	7.7	0.8	0.8	0.1	26.6	14.3	16.8
38.	0220	72	540	0	20	0	40	0	22	0.2	1.5	0.0	0.1	0.0	0.1	0.0	0.1
39.	0226	96	260	60	45	70	20	0	0	0.3	0.7	0.2	0.1	0.2	0.1	0.0	0.0
40.	0232	12	40	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
41.	0234	12	70	0	0	5	0	0	11	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
42.	0240	24	380	0	10	0	60	11	22	0.1	1.0	0.0	0.0	0.0	0.2	0.0	0.1
43.	0242	180	60	0	0	0	80	0	11	0.5	0.2	0.0	0.0	0.0	0.2	0.0	0.0
44.	0246	1320	2690	170	305	560	1360	110	308	3.6	7.4	0.5	0.8	1.5	3.7	0.3	0.8
45.	0250	60	540	110	75	85	80	55	88	0.2	1.5	0.3	0.2	0.2	0.2	0.2	0.2
46.	0252	552	900	105	130	767	1300	803	2321	1.5	2.5	0.3	0.4	2.1	3.6	2.2	6.4
47.	0254	36	70	10	10	20	60	55	165	0.1	0.2	0.0	0.0	0.1	0.2	0.2	0.5

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
48.	0256	384	1150	0	10	5	1080	319	627	1.1	3.2	0.0	0.0	0.0	3.0	0.9	1.7
49.	0258	504	790	80	90	40	900	33	858	1.4	2.2	0.2	0.2	0.1	2.5	0.1	2.4
50.	0260	492	2340	165	165	0	120	0	154	1.3	6.4	0.5	0.5	0.0	0.3	0.0	0.4
51.	0262	900	2060	135	200	1095	3420	1342	1606	2.5	5.6	0.4	0.5	3.0	9.4	3.7	4.4
52.	0280	36	1010	55	120	30	0	0	99	0.1	2.8	0.2	0.3	0.0	0.0	0.0	0.3
53.	0286	0	380	45	15	20	0	0	0	0.0	1.0	0.1	0.0	0.1	0.0	0.0	0.0
54.	0288	48	370	40	45	30	320	198	231	0.1	1.0	0.1	0.1	0.1	0.9	0.5	0.6
55.	0292	72	290	5	10	65	60	99	693	0.2	0.8	0.0	0.0	0.2	0.2	0.3	1.9
56.	0300	972	3560	165	225	732	1760	44	1551	2.7	9.8	0.5	0.6	2.0	4.8	0.1	4.2
57.	0336	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
58.	0338	156	480	65	55	0	0	0	11	0.4	1.3	0.2	0.2	0.0	0.0	0.0	0.0
59.	0346	36	290	5	15	20	0	11	110	0.1	0.8	0.0	0.0	0.1	0.0	0.0	0.3
60.	0350	156	660	10	10	650	100	11	99	0.4	1.8	0.0	0.0	1.8	0.3	0.0	0.3
61.	0356	288	2950	250	142	320	220	1595	44	0.8	8.1	0.7	0.4	0.9	0.6	4.4	0.1
62.	0374	180	300	0	15	0	320	0	0	0.5	0.8	0.0	0.0	0.0	0.9	0.0	0.0
63.	0378	48	1240	5	55	0	0	0	0	0.1	3.4	0.0	0.2	0.0	0.0	0.0	0.0
64.	0384	24	1770	50	125	135	0	0	0	0.1	4.8	0.1	0.3	0.4	0.0	0.0	0.0
65.	0386	24	0	0	0	0	0	0	0	0.1	0.0	0.0	0.0	0.0	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
66.	0392	192	530	30	45	165	20	0	88	0.5	1.5	0.1	0.1	0.5	0.1	0.0	0.2
67.	0394	264	3880	150	225	577	0	0	33	0.7	10.6	0.4	0.6	1.6	0.0	0.0	0.1
68.	0396	168	3970	240	185	362	0	0	11	0.5	10.9	0.7	0.5	1.0	0.0	0.0	0.0
69.	0404	12	330	0	0	0	0	0	0	0.0	0.9	0.0	0.0	0.0	0.0	0.0	0.0
70.	0412	36	880	80	155	240	80	0	11	0.1	2.4	0.2	0.4	0.7	0.2	0.0	0.0
71.	0416	816	30	5	5	45	160	0	121	2.2	0.1	0.0	0.0	0.1	0.4	0.0	0.3
72.	0444	144	1970	265	270	735	0	0	198	0.4	5.4	0.7	0.7	2.0	0.0	0.0	0.5
73.	0450	72	550	35	40	85	0	0	44	0.2	1.5	0.1	0.1	0.2	0.0	0.0	0.1
74.	0452	84	1440	215	200	75	180	0	781	0.2	3.9	0.6	0.5	0.2	0.5	0.0	2.1
75.	0456	636	720	180	145	1160	460	0	55	1.7	2.0	0.5	0.4	3.2	1.3	0.0	0.2
76.	0468	396	1430	180	170	600	0	0	88	1.1	3.9	0.5	0.5	1.6	0.0	0.0	0.2
77.	0472	168	300	0	25	40	20	0	0	0.5	0.8	0.0	0.1	0.1	0.1	0.0	0.0
78.	0484	192	1240	75	35	45	820	33	891	0.5	3.4	0.2	0.1	0.1	2.2	0.1	2.4
79.	0486	12	840	0	0	0	0	0	0	0.0	2.3	0.0	0.0	0.0	0.0	0.0	0.0
80.	0502	84	80	10	5	5	0	0	0	0.2	0.2	0.0	0.0	0.0	0.0	0.0	0.0
81.	0504	132	550	35	20	105	0	11	22	0.4	1.5	0.1	0.1	0.3	0.0	0.0	0.1
82.	0518	60	180	0	0	0	0	0	0	0.2	0.5	0.0	0.0	0.0	0.0	0.0	0.0
83.	0526	96	540	5	15	5	20	0	44	0.3	1.5	0.0	0.0	0.0	0.1	0.0	0.1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
84.	0528	96	540	0	5	95	280	0	451	0.3	1.5	0.0	0.0	0.3	0.8	0.0	1.2
85.	0546	60	660	35	50	20	40	0	0	0.2	1.8	0.1	0.1	0.1	0.1	0.0	0.0
86.	0550	396	1410	125	125	25	120	88	11	1.1	3.9	0.3	0.3	0.1	0.3	0.2	0.0
87.	0558	24	4120	340	320	631	0	0	0	0.1	11.3	0.9	0.9	1.7	0.0	0.0	0.0
88.	0564	72	3830	440	75	25	40	44	0	0.2	10.5	1.2	0.2	0.1	0.1	0.1	0.0
89.	0582	72	1460	100	70	85	0	0	176	0.2	4.0	0.3	0.2	0.2	0.0	0.0	0.5
90.	0592	12	300	0	0	0	0	0	0	0.0	0.8	0.0	0.0	0.0	0.0	0.0	0.0
91.	0598	132	940	40	15	65	20	0	33	0.4	2.6	0.1	0.0	0.2	0.1	0.0	0.1
92.	0604	72	1190	122	237	20	0	0	0	0.2	3.3	0.3	0.6	0.1	0.0	0.0	0.0
93.	0606	12	490	25	15	25	0	0	22	0.0	1.3	0.1	0.0	0.1	0.0	0.0	0.1
94.	0608	72	610	125	105	5	40	22	99	0.2	1.7	0.3	0.3	0.0	0.1	0.1	0.3
95.	0610	132	250	25	25	35	20	0	55	0.4	0.7	0.1	0.1	0.1	0.1	0.0	0.2
96.	0620	48	430	5	20	55	20	0	11	0.1	1.2	0.0	0.1	0.2	0.1	0.0	0.0
97.	0622	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
98.	0628	12	30	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
99.	0630	324	1080	75	55	10	80	22	550	0.9	3.0	0.2	0.2	0.0	0.2	0.1	1.5
100.	0644	36	1140	195	115	155	60	0	44	0.1	3.1	0.5	0.3	0.4	0.2	0.0	0.1
101.	0662	120	700	10	40	50	80	33	121	0.3	1.9	0.0	0.1	0.1	0.2	0.1	0.3

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
102.	0664	1332	7210	506	1831	8861	9850	781	8228	3.6	19.8	1.4	5.0	24.3	27.0	2.1	22.5
103.	0666	168	190	35	45	100	120	0	132	0.5	0.5	0.1	0.1	0.3	0.3	0.0	0.4
104.	0668	192	230	25	25	65	0	11	22	0.5	0.6	0.1	0.1	0.2	0.0	0.0	0.1
105.	0672	0	30	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
106.	0684	228	310	45	15	0	140	0	132	0.6	0.8	0.1	0.0	0.0	0.4	0.0	0.4
107.	0688	24	20	0	0	0	0	0	0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
108.	0692	36	130	0	0	0	0	0	0	0.1	0.4	0.0	0.0	0.0	0.0	0.0	0.0
109.	0696	12	200	30	25	15	20	0	22	0.0	0.5	0.1	0.1	0.0	0.1	0.0	0.1
110.	0702	12	270	15	25	15	0	0	0	0.0	0.7	0.0	0.1	0.0	0.0	0.0	0.0
111.	0704	252	880	35	160	55	20	0	0	0.7	2.4	0.1	0.4	0.2	0.1	0.0	0.0
112.	0706	48	330	45	50	45	60	0	0	0.1	0.9	0.1	0.1	0.1	0.2	0.0	0.0
113.	0710	36	90	30	20	50	80	0	165	0.1	0.2	0.1	0.1	0.1	0.2	0.0	0.5
114.	0722	36	280	0	5	0	40	22	77	0.1	0.8	0.0	0.0	0.0	0.1	0.1	0.2
115.	0724	96	800	15	115	407	40	0	209	0.3	2.2	0.0	0.3	1.1	0.1	0.0	0.6
116.	0726	96	580	70	95	435	0	0	374	0.3	1.6	0.2	0.3	1.2	0.0	0.0	1.0
117.	0732	132	520	40	95	455	40	11	242	0.4	1.4	0.1	0.3	1.2	0.1	0.0	0.7
118.	0750	72	220	20	15	385	180	55	352	0.2	0.6	0.1	0.0	1.1	0.5	0.2	1.0
119.	0756	96	400	10	20	40	20	11	0	0.3	1.1	0.0	0.1	0.1	0.1	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
120.	0758	0	50	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
121.	0760	144	2200	205	235	365	0	0	22	0.4	6.0	0.6	0.6	1.0	0.0	0.0	0.1
122.	0762	144	2300	180	340	789	0	0	0	0.4	6.3	0.5	0.9	2.2	0.0	0.0	0.0
123.	0766	60	1010	35	95	15	0	0	0	0.2	2.8	0.1	0.3	0.0	0.0	0.0	0.0
124.	0770	12	60	0	0	0	0	0	0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
125.	0782	0	1670	30	130	415	180	0	0	0.0	4.6	0.1	0.4	1.1	0.5	0.0	0.0
126.	0786	36	260	0	0	0	0	0	11	0.1	0.7	0.0	0.0	0.0	0.0	0.0	0.0
127.	0794	120	880	55	60	10	0	0	11	0.3	2.4	0.2	0.2	0.0	0.0	0.0	0.0
128.	0796	396	2900	380	455	1010	0	0	77	1.1	7.9	1.0	1.2	2.8	0.0	0.0	0.2
129.	0798	492	670	0	20	30	680	99	396	1.3	1.8	0.0	0.1	0.1	1.9	0.0	1.1
130.	0800	0	10	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
131.	0804	12	230	0	0	5	0	0	0	0.0	0.6	0.0	0.0	0.0	0.0	0.0	0.0
132.	0808	60	5790	345	460	2771	20	0	0	0.2	15.9	0.9	1.3	7.6	0.1	0.0	0.0
133.	0812	288	630	115	75	719	0	0	0	0.8	1.7	0.3	0.2	2.0	0.0	0.0	0.0
134.	0818	156	320	20	104	15	20	0	44	0.4	0.9	0.1	0.3	0.0	0.1	0.0	0.1
135.	0820	180	300	10	15	55	20	0	11	0.5	0.8	0.0	0.0	0.2	0.1	0.0	0.0
136.	0826	0	1210	40	69	0	0	0	0	0.0	3.3	0.1	0.2	0.0	0.0	0.0	0.0
137.	0828	1740	2500	169	262	255	40	22	198	4.8	6.8	0.5	0.7	0.7	0.1	0.1	0.5

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
138.	0832	408	1110	60	115	350	300	22	0	1.1	3.0	0.2	0.3	1.0	0.8	0.1	0.0
139.	0844	192	2070	110	145	125	60	110	220	0.5	5.7	0.3	0.4	0.3	0.2	0.3	0.6
140.	0846	24	40	0	0	0	0	0	0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
141.	0848	108	670	80	165	133	20	0	88	0.3	1.8	0.2	0.5	0.4	0.1	0.0	0.2
142.	0852	60	330	40	65	45	0	11	22	0.2	0.9	0.1	0.2	0.1	0.0	0.0	0.1
143.	0862	216	110	0	25	0	20	0	44	0.6	0.3	0.0	0.1	0.0	0.1	0.0	0.1
144.	086A	312	680	85	115	472	280	0	110	0.9	1.9	0.2	0.3	13	0.8	0.0	0.3
145.	0872	12	30	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
146.	0878	12	80	0	0	0	0	0	0	0.0	0.2	0.0	0.0	0.0	0.0	0.0	0.0
147.	0882	12	50	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
148.	0884	108	430	20	10	45	20	0	33	0.3	1.2	0.1	0.0	0.1	0.1	0.0	0.1
149.	0888	36	420	20	25	35	0	0	0	0.1	1.2	0.1	0.1	0.1	0.0	0.0	0.0
150.	0890	132	1170	70	100	0	0	0	0	0.4	3.2	0.2	0.3	0.0	0.0	0.0	0.0
151.	0894	72	20	10	0	0	60	11	22	0.2	0.1	0.0	0.0	0.0	0.2	0.0	0.1
152.	0900	24	180	17	27	30	0	0	11	0.1	0.5	0.0	0.1	0.1	0.0	0.0	0.0
153.	0902	1152	2280	92	208	235	40	0	176	3.2	6.2	0.3	0.6	0.6	0.1	0.0	0.5
154.	0904	36	30	0	0	10	0	0	22	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.1
155.	0908	396	1600	160	110	340	240	0	33	1.1	4.4	0.4	0.3	0.9	0.7	0.0	0.1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
156.	0912	48	260	0	0	0	120	0	0	0.1	0.7	0.0	0.0	0.0	0.3	0.0	0.0
157.	0914	24	2670	60	35	115	0	11	11	0.1	7.3	0.2	0.1	0.3	0.0	0.0	0.0
158.	0920	444	2530	200	592	1676	800	44	880	1.2	6.9	0.5	1.6	4.6	2.2	0.1	2.4
159.	0924	108	60	0	0	0	0	0	0	0.3	0.2	0.0	0.0	0.0	0.0	0.0	0.0
160.	0928	156	90	0	20	55	300	88	154	0.4	0.2	0.0	0.1	0.2	0.8	0.2	0.4
161.	0942	24	170	0	0	0	0	0	0	0.1	0.5	0.0	0.0	0.0	0.0	0.0	0.0
162.	0950	204	620	65	99	95	260	132	297	0.6	1.7	0.2	0.3	0.3	0.7	0.4	0.8
163.	0952	108	540	0	25	35	60	0	154	0.3	1.5	0.0	0.1	0.1	0.2	0.0	0.4
164.	0956	72	320	5	25	0	0	0	22	0.2	0.9	0.0	0.1	0.0	0.0	0.0	0.1
165.	0964	24	0	0	0	0	0	0	0	0.1	0.0	0.0	0.0	0.0	0.0	0.0	0.0
166.	0974	72	60	0	20	0	0	0	0	0.2	0.2	0.0	0.1	0.0	0.0	0.0	0.0
167.	0978	48	30	0	40	35	0	0	11	0.1	0.1	0.0	0.1	0.1	0.0	0.0	0.0
168.	0982	720	210	25	25	5	0	0	11	2.0	0.6	0.1	0.1	0.0	0.0	0.0	0.0
169.	0986	0	570	60	60	245	0	11	0	0.0	1.6	0.2	0.2	0.7	0.0	0.0	0.0
170.	0988	60	3820	259	75	285	80	11	33	0.2	10.5	0.7	0.2	0.8	0.2	0.0	0.1
171.	1002	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
172.	1014	372	430	50	55	205	300	0	110	1.0	1.2	0.1	0.2	0.6	0.8	0.0	0.3
173.	1016	144	130	0	0	5	40	0	44	0.4	0.4	0.0	0.0	0.0	0.1	0.0	0.1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
174.	1018	24	270	5	10	10	0	0	0	0.1	0.7	0.0	0.0	0.0	0.0	0.0	0.0
175.	1022	96	1180	85	90	0	140	11	55	0.3	3.2	0.2	0.2	0.0	0.4	0.0	0.2
176.	1026	192	1630	75	70	90	20	44	110	0.5	4.5	0.2	0.2	0.2	0.1	0.1	0.3
177.	1032	24	1100	20	295	20	0	0	132	0.1	3.0	0.1	0.8	0.1	0.0	0.0	0.4
178.	1044	276	940	120	80	110	140	748	913	0.8	2.6	0.3	0.2	0.3	0.4	2.0	2.5
179.	1054	216	870	42	67	40	0	0	11	0.6	2.4	0.1	0.2	0.1	0.0	0.0	0.0
180.	1074	168	650	30	25	50	0	0	0	0.5	1.8	0.1	0.1	0.1	0.0	0.0	0.0
181.	1082	12	580	0	5	0	40	22	0	0.0	1.6	0.0	0.0	0.0	0.1	0.1	0.0
182.	1084	24	380	5	35	20	0	0	0	0.1	1.0	0.0	0.1	0.1	0.0	0.0	0.0
183.	1090	0	800	45	35	45	0	0	0	0.0	2.2	0.1	0.1	0.1	0.0	0.0	0.0
184.	1094	144	660	60	60	170	20	0	88	0.4	1.8	0.2	0.2	0.5	0.1	0.0	0.2
185.	1108	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
186.	1110	24	470	15	10	0	80	0	0	0.1	1.3	0.0	0.0	0.0	0.2	0.0	0.0
187.	1112	132	770	95	105	222	40	0	0	0.4	2.1	0.3	0.3	0.6	0.1	0.0	0.0
188.	1116	252	740	90	65	295	300	44	715	0.7	2.0	0.2	0.2	0.8	0.8	0.1	2.0
189.	1120	120	330	5	30	15	0	0	11	0.3	0.9	0.0	0.1	0.0	0.0	0.0	0.0
190.	1136	84	270	25	45	20	0	0	11	0.2	0.7	0.1	0.1	0.1	0.0	0.0	0.0
191.	1144	84	1860	100	105	5	140	0	44	0.2	5.1	0.3	0.3	0.0	0.4	0.0	0.1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
192.	1148	12	30	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
193.	1156	156	400	0	50	125	0	22	33	0.4	1.1	0.0	0.1	0.3	0.0	0.1	0.1
194.	1158	204	570	45	20	55	540	22	836	0.6	1.6	0.1	0.1	0.2	1.5	0.1	2.3
195.	1160	48	450	25	20	40	0	0	0	0.1	1.2	0.1	0.1	0.1	0.0	0.0	0.0
196.	1162	144	2510	210	260	785	100	374	264	0.4	6.9	0.6	0.7	2.2	0.3	1.0	0.7
197.	1166	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
198.	1168	180	230	0	0	0	160	209	0	0.5	0.6	0.0	0.0	0.0	0.4	0.6	0.0
199.	1178	24	210	5	10	50	0	11	44	0.1	0.6	0.0	0.0	0.1	0.0	0.0	0.1
200.	1182	12	0	0	0	0	80	0	22	0.0	0.0	0.0	0.0	0.0	0.2	0.0	0.1
201.	1194	156	260	0	0	5	40	0	66	0.4	0.7	0.0	0.0	0.0	0.1	0.0	0.2
202.	1200	12	410	30	40	0	0	0	0	0.0	1.1	0.1	0.1	0.0	0.0	0.0	0.0
203.	1204	192	1180	180	125	150	0	0	0	0.5	3.2	0.5	0.3	0.4	0.0	0.0	0.0
204.	1224	12	50	0	0	10	20	0	0	0.0	0.1	0.0	0.0	0.0	0.1	0.0	0.0
205.	1228	276	2260	352	517	873	20	0	253	0.8	6.2	1.0	1.4	2.4	0.1	0.0	0.7
206.	1230	36	2320	205	145	577	0	0	11	0.1	6.4	0.6	0.4	1.6	0.0	0.0	0.0
207.	1234	36	890	25	30	0	0	0	0	0.1	2.4	0.1	0.1	0.0	0.0	0.0	0.0
208.	1238	168	2590	184	343	582	240	77	121	0.5	7.1	0.5	0.9	1.6	0.7	0.2	0.3
209.	1240	48	1870	210	235	255	0	0	22	0.1	5.1	0.6	0.6	0.7	0.0	0.0	0.1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
210.	1242	768	11350	1489	1265	1799	1560	5500	11	2.1	31.1	4.1	3.5	4.9	4.3	15.1	0.0
211.	1246	132	1540	5	115	0	0	0	0	0.4	4.2	0.0	0.3	0.0	0.0	0.0	0.0
212.	1250	1884	3650	315	470	2257	3760	2959	2497	5.2	10.0	0.9	1.3	6.2	10.3	8.1	6.8
213.	1258	84	580	35	30	45	0	0	11	0.2	1.6	0.1	0.1	0.1	0.0	0.0	0.0
214.	1260	24	20	0	0	10	0	0	0	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.0
215.	1264	24	210	0	0	0	20	0	0	0.1	0.6	0.0	0.0	0.0	0.1	0.0	0.0
216.	1270	324	1030	75	65	60	40	66	11	0.9	2.8	0.2	0.2	0.2	0.1	0.2	0.0
217.	1272	108	320	15	5	10	0	0	0	0.3	0.9	0.0	0.0	0.0	0.0	0.0	0.0
218.	1280	432	1050	145	175	840	440	0	297	1.2	2.9	0.4	0.5	2.3	1.2	0.0	0.8
219.	1282	48	30	0	0	0	0	0	22	0.1	0.1	0.0	0.0	0.0	0.0	0.0	0.1
220.	1284	12	200	5	5	0	0	0	0	0.0	0.5	0.0	0.0	0.0	0.0	0.0	0.0
221.	1286	36	60	0	0	0	0	0	0	0.1	0.2	0.0	0.0	0.0	0.0	0.0	0.0
222.	1288	108	80	0	5	5	0	0	0	0.3	0.2	0.0	0.0	0.0	0.0	0.0	0.0
223.	1292	48	420	15	20	10	0	0	11	0.1	1.2	0.0	0.1	0.0	0.0	0.0	0.0
224.	1296	0	120	0	0	5	0	0	0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0
225.	1300	0	40	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
226.	1302	636	1650	90	145	550	1260	33	429	1.7	4.5	0.2	0.4	1.5	3.5	0.1	1.2
227.	1304	72	0	0	0	0	240	0	0	0.2	0.0	0.0	0.0	0.0	0.7	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
228.	1306	228	no	5	30	115	200	55	44	0.6	0.3	0.0	0.1	0.3	0.5	0.2	0.1
229.	1308	12	40	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
230.	1312	12	0	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
231.	1314	168	1060	150	120	354	540	11	165	0.5	2.9	0.4	0.3	1.0	1.5	0.0	0.5
232.	1322	48	550	45	45	95	0	0	0	0.1	1.5	0.1	0.1	0.3	0.0	0.0	0.0
233.	1328	12	110	0	0	0	0	0	0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0
234.	1350	120	940	20	80	0	0	0	0	0.3	2.6	0.1	0.2	0.0	0.0	0.0	0.0
235.	1352	312	990	105	145	306	100	22	352	0.9	2.7	0.3	0.4	0.8	0.3	0.1	1.0
236.	1356	48	4410	364	264	162	120	297	0	0.1	12.1	1.0	0.7	0.4	0.3	0.8	0.0
237.	1370	408	860	40	40	540	240	0	220	1.1	2.4	0.1	0.1	1.5	0.7	0.0	0.6
238.	1372	264	1730	215	350	1355	180	0	374	0.7	4.7	0.6	1.0	3.7	0.5	0.0	1.0
239.	1378	24	1110	0	0	0	0	0	0	0.1	3.0	0.0	0.0	0.0	0.0	0.0	0.0
240.	1382	84	510	0	40	80	40	33	33	0.2	1.4	0.0	0.1	0.2	0.1	0.1	0.1
241.	1384	72	330	15	10	0	40	0	0	0.2	0.9	0.0	0.0	0.0	0.1	0.0	0.0
242.	1388	72	2950	210	220	505	0	0	11	0.2	8.1	0.6	0.6	1.4	0.0	0.0	0.0
243.	1396	96	1690	310	395	290	0	0	0	0.3	4.6	0.8	1.1	0.8	0.0	0.0	0.0
244.	1400	120	2370	200	290	676	0	0	0	0.3	6.5	0.5	0.8	1.9	0.0	0.0	0.0
245.	1408	156	940	0	110	0	0	0	0	0.4	2.6	0.0	0.3	0.0	0.0	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
246.	1414	36	480	115	55	80	20	0	0	0.1	1.3	0.3	0.2	0.2	0.1	0.0	0.0
247.	1422	24	730	0	90	175	0	0	0	0.1	2.0	0.0	0.2	0.5	0.0	0.0	0.0
248.	1430	12	120	0	0	0	0	0	0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0
249.	1438	12	270	0	0	10	0	0	0	0.0	0.7	0.0	0.0	0.0	0.0	0.0	0.0
250.	1466	120	50	0	0	0	0	0	0	0.3	0.1	0.0	0.0	0.0	0.0	0.0	0.0
251.	1482	0	250	30	10	55	0	0	0	0.0	0.7	0.1	0.0	0.2	0.0	0.0	0.0
252.	1486	12	300	0	0	10	0	0	0	0.0	0.8	0.0	0.0	0.0	0.0	0.0	0.0
253.	1504	12	400	10	10	0	0	0	0	0.0	1.1	0.0	0.0	0.0	0.0	0.0	0.0
254.	1538	0	670	65	75	70	0	0	0	0.0	1.8	0.2	0.2	0.2	0.0	0.0	0.0
255.	1558	168	1310	135	110	1722	140	0	33	0.5	3.6	0.4	0.3	4.7	0.4	0.0	0.1
256.	1572	36	120	0	0	150	0	0	0	0.1	0.3	0.0	0.0	0.4	0.0	0.0	0.0
257.	1578	96	870	15	0	0	0	0	44	0.3	2.4	0.0	0.0	0.0	0.0	0.0	0.1
258.	1592	240	1490	185	210	1953	60	0	77	0.7	4.1	0.5	0.6	5.4	0.2	0.0	0.2
259.	1600	0	410	50	55	165	0	0	0	0.0	1.1	0.1	0.2	0.5	0.0	0.0	0.0
260.	1606	84	1050	5	50	0	0	0	0	0.2	2.9	0.0	0.1	0.0	0.0	0.0	0.0
261.	1658	24	500	40	30	0	0	0	0	0.1	1.4	0.1	0.1	0.0	0.0	0.0	0.0
262.	1660	192	890	120	90	200	0	0	0	0.5	2.4	0.3	0.2	0.5	0.0	0.0	0.0
263.	1668	492	960	240	220	270	360	55	33	1.3	2.6	0.7	0.6	0.7	1.0	0.2	0.1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
264.	1678	0	1010	20	45	60	0	0	0	0.0	2.8	0.1	0.1	0.2	0.0	0.0	0.0
265.	1684	0	50	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
266.	1706	0	120	0	5	0	0	0	0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0
267.	1726	0	120	5	5	0	0	0	0	0.0	0.3	0.0	0.0	0.0	0.0	0.0	0.0
268.	1728	108	890	202	232	2509	1180	0	1089	0.3	2.4	0.6	0.6	6.9	3.2	0.0	3.0
269.	1736	144	1990	175	195	445	0	0	22	0.4	5.5	0.5	0.5	1.2	0.0	0.0	0.1
270.	1750	492	260	20	10	60	600	1793	1408	1.3	0.7	0.1	0.0	0.2	1.6	4.9	3.9
271.	1784	12	550	20	20	25	0	0	22	0.0	1.5	0.1	0.1	0.1	0.0	0.0	0.1
272.	1786	60	1110	10	12	0	0	0	0	0.2	3.0	0.0	0.0	0.0	0.0	0.0	0.0
273.	1788	48	1950	35	25	140	0	0	0	0.1	5.3	0.1	0.1	0.4	0.0	0.0	0.0
274.	1810	24	250	0	0	0	20	0	110	0.1	0.7	0.0	0.0	0.0	0.1	0.0	0.3
275.	1822	36	1130	80	130	270	20	0	0	0.1	3.1	0.2	0.4	0.7	0.1	0.0	0.0
276.	1828	48	370	5	5	15	0	0	66	0.1	1.0	0.0	0.0	0.0	0.0	0.0	0.2
277.	1850	120	710	30	75	110	0	0	11	0.3	1.9	0.1	0.2	0.3	0.0	0.0	0.0
278.	1852	372	1590	55	390	1763	20	0	44	1.0	4.4	0.2	1.1	4.8	0.1	0.0	0.1
279.	1856	576	2900	309	623	3652	1800	33	4092	1.6	7.9	0.8	1.7	10.0	4.9	0.1	11.2
280.	1858	0	10	0	0	0	0	0	0	0.0	0.0	0.0	0.0	0.0	0.0	0.0	0.0
281.	1876	0	760	0	30	90	20	11	11	0.0	2.1	0.0	0.1	0.2	0.1	0.0	0.0
282.	1882	96	470	80	80	100	60	0	0	0.3	1.3	0.2	0.2	0.3	0.2	0.0	0.0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
283.	1964	0	30	0	0	0	0	0	0	0.0	0.1	0.0	0.0	0.0	0.0	0.0	0.0
284.	1968	12	470	15	25	20	0	0	0	0.0	1.3	0.0	0.1	0.1	0.0	0.0	0.0
285.	1976	12	340	0	55	70	0	0	11	0.0	0.9	0.0	0.2	0.2	0.0	0.0	0.0
286.	1986	96	830	190	120	165	0	0	0	0.3	2.3	0.5	0.3	0.5	0.0	0.0	0.0
287.	1996	36	510	10	35	25	0	0	22	0.1	1.4	0.0	0.1	0.1	0.0	0.0	0.1
288.	1998	60	130	15	5	0	0	11	33	0.2	0.4	0.0	0.0	0.0	0.0	0.0	0.1
289.	2016	12	480	5	5	40	0	0	0	0.0	13	0.0	0.0	0.1	0.0	0.0	0.0
290.	2022	0	130	0	20	0	0	0	0	0.0	0.4	0.0	0.1	0.0	0.0	0.0	0.0
291.	2028	252	760	115	125	40	460	0	0	0.7	2.1	0.3	0.3	0.1	1.3	0.0	0.0
292.	2030	264	1130	135	175	620	260	22	176	0.7	3.1	0.4	0.5	1.7	0.7	0.1	0.5
293.	2048	288	1310	120	165	715	560	22	132	0.8	3.6	0.3	0.5	2.0	1.5	0.1	0.4
294.	2050	372	2960	285	530	2621	1020	11	1463	1.0	8.1	0.8	1.5	7.2	2.8	0.0	4.0
295.	2058	300	1240	20	110	385	100	11	242	0.8	3.4	0.1	0.3	1.1	0.3	0.0	0.7
296.	2090	0	280	20	10	30	0	22	11	0.0	0.8	0.1	0.0	0.1	0.0	0.1	0.0
297.	2506	432	2280	280	460	2787	0	22	385	1.2	6.2	0.8	1.3	7.6	0.0	0.1	1.1
298.	3136	24	1540	120	120	662	0	0	0	0.1	4.2	0.3	0.3	1.8	0.0	0.0	0.0
299.	3344	72	180	0	30	0	40	0	0	0.2	0.5	0.0	0.1	0.0	0.1	0.0	0.0
300.	3416	120	1570	95	115	260	100	66	22	0.3	4.3	0.3	0.3	0.7	0.3	0.2	0.1
301.	3544	276	820	45	95	745	20	88	385	0.8	2.2	0.1	0.3	2.0	0.1	0.2	1.1
302.	3588	600	0	0	0	0	0	0	0	1.6	0.0	0.0	0.0	0.0	0.0	0.0	0.0

[Translation]

Storage of Wheat

1518. SHRIMATI YASHODHARA RAJE SCINDIA:
SHRI REWATI RAMAN SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether various State Governments had made demand with the Union Government for providing bags for the storage of wheat during the year 2012;

(b) if so, the details thereof and the reaction of the Government thereto, State-wise;

(c) the number of occasions on which the said bags were provided by the Union Government to various State Governments;

(d) whether unnecessary delay was caused in providing bags to various States including Madhya Pradesh as a result of which a number of problems were faced in procurement of rabi crops during the year 2012 leading to farmers agitation at some places;

(e) if so, the names of people/agencies responsible for the same and the action taken/proposed to be taken against them;

(f) whether the Government proposes to permit storage in plastic bags as a short-term measure; and

(g) if so, the details thereof and if not, the other steps proposed to be taken to ease the problem of procurement and storage?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The Union Government does not directly provide bags to the States/Agencies for procurement of foodgrains. The States/their Agencies can purchase required packaging material either through Director General of Supplies and Disposals

(DGS&D) or from the private market at rates not exceeding the DGS&D rates. However, the Department of Food and Public Distribution assists the procuring States/Agencies by organizing periodical coordination meetings with concerned States, Ministry of Textiles and DGS&C etc.. for assessing the requirement, advance planning and co-ordinating the supply so that required packaging material becomes available in time. Such meetings for RMS 2012-13 were held on 22.11.2011, 6.3.2012 and 30.3.2012.

(d) and (e) For Rabi Marketing Season 2012-13 (April, 2012-June, 2012), initially a net requirement of only 7.82 lakh bales of jute bags was projected by the States/Agencies, for procurement through DGS&D, to be supplied during December, 2011 to April/May, 2012. Government of Madhya Pradesh projected a total requirement of 2.88 lakh bales and further informed that 1.44 lakh bales would be procured through DGS&D while the remaining 1.44 lakh bales would be purchased by them from private sources/market through tender system. This Projected requirement of 7.82 lakh bales subsequently increased to about 11.8 lakh bales due to revised procurement estimates and failure of the Government of Madhya Pradesh to procure bags from the open market. This increase in demand and resultant additional indents placed with DGS&D at belated stage, place additional burden on supply of bags. However, the problem in availability of packaging material for RMS 2012-13 was resolved by relaxing prevailing norms for mandatory packaging of foodgrains in jute material and permitting use of 1.6 lakh bales of plastic bags by the procuring agencies of different States alongwith permission for use of 68,000 bales of old jute bags in case of Punjab and available/required number of old jute bags in case of Madhya Pradesh.

(f) and (g) Prevailing norms for mandatory use of jute material for packaging of foodgrains are relaxed on case to case basis to the required extent, to permit use of non-jute packaging material in case of need for doing so due to disruption or shortage in supply of jute packaging material. During RMS 2012-13, 1.6 lakh bales of plastic bags were permitted for packaging foodgrains. Permission

for use of 3.5 lakh bales of plastic bags during KMS 2012-13, has already been granted in relaxation of prevailing jute norms.

Accidents Involving School Buses

1519. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of students killed/injured in accidents involving schools buses/vans/RTVs in the National Capital Territory (NCT) of Delhi during each of the last three years and the current year, school-wise;

(b) the action taken by the Government against the school administrations/bus-owners/drivers in this regard;

(c) the details of instructions issued to the various schools with regard to plying of school buses in the NCT to Delhi; and

(d) the other measures taken to ensure safety of the school going children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) The details of students killed/injured in accidents involving school buses/vans/RTVs (school-wise) in the National Capital Territory (NCT) of Delhi during the years 2009, 2010, 2011 and 2012 (upto 31.07.2012) are given below:—

2009

Name of the School	Number of children injured/died
1	2
Rishi School, Alipur, Delhi	10 injured
Hooda Modern Public School, New Jafrabad	01 injured
DPS, Safdarjung	04 injured

1	2
St. Francis Desals School, Janak Puri, Delhi	08 injured
Mother's International School, Aurbindo Marg	04 injured
Vivekanand Public School, Anand Vihar	01 injured
Adarsh Sr. Secondary School, Vikas Puri	01 injured
DPS, Mathura Road	10 injured
2010	
Government Sr. Sec. School, West Azad Krishna Nagar	01 injured
2011	
Navy Children School, Chankya Puri	06 injured
Rao Mohar Singh Senior Secondary School, Paprawat Road, Najafgarh	10 injured
New Solanki Model School, Jai Vihar, Najafgarh	01 died
Bharti Public School, Swasthya Vihar	01 injured
Ryan Public School	01 died and 01 injured
Pvt. School	01 injured
Raisina Bangali School, Mandir Marg	40 injured
2012 (upto 31.07.2012)	
St. Angel Public School, Sector 16, Rohini	02 injured

1	2
Vikas Bharti Public School, Sector-24, Rohini	05 injured
Hansraj Model School, Punjabi Bagh	01 died
Central School, Tagore Garden	02 injured
Government Sr. Sec. School	19 injured
Ryan Public School	01 injured

(b) The details of prosecution undertaken by Delhi Traffic Police against school buses/vans/RTVs violating the directions of the Supreme Court for the years 2009, 2010, 2011 and 2012 (upto 31.07.12) are given below:—

Year	Drivers arrested	Vehicles impounded
2009	109	260
2010	34	145
2011	54	732
2012 (upto 31.07.2012)	12	282

(c) Supreme Court of India in CWP No. 13029/85 – M.C. Mehta Vs. UOI and Ors. has issued directions regarding plying of school buses in the NCT of Delhi. These directions have been incorporated in Delhi Motor Vehicles (Amendment) Rules, 1998 and Government of National Capital Territory of Delhi have issued guidelines for safety of school going children on 18.11.2005, 18.05.2011 and 06.08.2012 respectively.

(d) The other measures taken by Delhi Police to ensure safety of the school going children are as follows:—

- (i) Road Safety Cell of Traffic Unit of Delhi Police have adopted various methodologies to ensure

safety of school children such as interactive lectures, classroom mode of teaching, film shows, display of mobile exhibition vans, organizing quiz/painting/debate competitions, practical training at five Traffic Training Parks etc. so that they automatically work as a traffic cop among their family members, friends and social circles.

- (ii) Regular road safety awareness programmes/workshops are organized in school/educational institutions by the Road Safety Cell as well as the local traffic staff.
- (iii) As part of Road Safety Club, various workshops are organised for school bus drivers.
- (iv) Road Safety Cell of Traffic Unit also organizes enlightening and motivation lecture from time to time for the students on road safety and traffic management and also gives them tips on safe use of road and transportation.
- (v) Road safety literature and pamphlets are distributed among school bus drivers, parents, teachers for ensuring safety of school children.

[English]

Sanitation Facilities

1520. SHRIMATI BOTCHA JHANSI LAKSHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has studied the sanitation facilities that are in vogue in different parts of the country, particularly in metro and other major cities;

(b) if so, the details thereof;

(c) whether the Union Government provides funds to the various State Governments, Non-Governmental Organisations (NGOs), Charitable Trusts/Institutions for the construction of community toilets and sanitation facilities in various States, including semi-urban areas of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) The Ministry of Urban Development has conducted survey on sanitation in 423 Class-I cities including mega and metros cities in the country for rating of cities.

Under the rating exercise, cities were classified under Four color categories, Red, Black, Blue and Green. The exercise reveals that No city falls under Green category (more than 90 marks), 419 cities falls under Black and Red categories which have scored less than 67 marks and 4 cities, viz., Chandigarh, Mysore, New Delhi Municipal Council and Surat falls under Blue category which have scored above 66 but less than 90 marks out of 100. Almost all cities report complete elimination of manual scavenging. More than 50 cities reported 90% or above safe collection of human excreta. The study helps them to improve the status of sanitation through various ongoing programme and innovative initiatives.

(c) and (d) The Ministry of Urban Development does

not provide funds to the Non-Government organizations and Charitable trusts for construction of Community toilets and Sanitation facilities. However, in order to supplement the effort of State Government, the Ministry of Urban Development launched Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in 2005 with a view to provide financial assistance for creating infrastructure facilities in all the urban areas of the country including sanitation with a reform oriented agenda. Under Urban Infrastructure and Governance (UIG) Sub-Mission of JNNURM, Sanitation (Sewerage, Drainage and Solid Waste Management) is the admissible component of grant of Additional Central Assistance (ACA). So far 229 projects on Sanitation (Sewerage, Drainage and Solid Waste Management) Sector have been approved with approved cost of Rs. 2535296.10 lakh and ACA Commitment of Rs. 1162638.37 lakh for various Mission cities during the Mission period i.e. 2005-2012.

The Ministry of Urban Development has also launched a scheme on 10% Lumpsum provision for the Development of North Eastern Region including Sikkim details are enclosed as Statement-I and Sewerage projects sanctioned under Urban Infrastructure Development Scheme in Satellite Towns around seven mega cities (UIDSST) are enclosed as Statement-II.

Statement-I

The Projects sanctioned under 10% Lumpsum Provision Scheme for North Eastern Region including Sikkim

Sl. No.	Name of Project	Sanctioned amount	Status
1.	Construction of 155 Two Seater Pay and Use Toilets in Urban Areas of Manipur	26.32	Completed
2.	Construction of Pay and Use Toilets at Kohima, Nagaland	14.62	Completed
3.	Construction of Sanitation and Waste Box at Mokokchung Town, Nagaland	78.91	Completed

Statement-II

Sewerage projects have been sanctioned under Urban Infrastructure Development Scheme in Satellite Towns around seven mega-cities

State	Project Name	Approved cost	Gol Share	Status
Maharashtra	Underground Sewerage Scheme for Vasai-Virar Sub-Region STP-2	6622.63	5298.10	Ongoing
Andhra Pradesh	Under Ground Sewerage Scheme for Vikarabad	6474	5179	Ongoing
Uttar Pradesh	Pilkhuwa Sewerage Scheme	3687.51	2950.01	Ongoing
Gujarat	Sewerage System for Sanand Town	5848.68	4678.94	Ongoing
Tamil Nadu	Under Ground Sewerage Scheme, Sriperumbudur	5622.00	4497.6	Ongoing
Karnataka	Underground Sewerage Scheme for Hoskote Town	4075.84	2767.12	Ongoing

**Intelligent Transport System
under JNNURM**

1521. SHRI SURESH KALMADI:
SHRI RAMEN DEKA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a total of approximately 15, 260 modern buses/semi-low floor buses enabled with Intelligent Transport System (ITS) had been sanctioned for 61 cities under the Jawaharlal Nehru National Urban Renewal

Mission (JNNURM); and

(b) if so, the numbers of modern ITS enabled buses provided so far to various cities throughout the country under the JNNURM, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) As per the information available with the Ministry States (Cities) have so far procured 12937 buses. State-wise details are enclosed as Statement.

Statement*Updated status of Delivery of Buses*

Sl. No.	State	City	Total Fleet sanctioned	Supply Status upto 31.7.2012
1	2	3	4	5
1.	Andhra Pradesh	Hyderabad	1000	939

1.	2.	3.	4.	5.
		Tirupati	50	50
		Vijayawada	240	240
		Visakhapatnam	250	250
2.	Arunachal Pradesh	Itanagar	25	23
3.	Assam	Guwahati	200	182
4.	Bihar	Bodhgaya	25	0
		Patna	100	0
5.	Chhattisgarh	Raipur	100	0
6.	Delhi	Delhi	1500	1500
		DMRC Feeder	100	0
7.	Goa	Panaji	50	50
8.	Gujarat	Ahmedabad	730	362
9.	Haryana	Faridabad	150	150
10.	Himachal Pradesh	Shimla	75	75
11.	Jammu and Kashmir	Jammu	75	75
		Srinagar	75	74
12.	Jharkhand	Dhanbad	100	50
		Jamshedpur	50	50
		Ranchi	100	70
13.	Karnataka	Bengaluru	1000	1000
		Mysore	150	150
14.	Kerala	Kochi	200	128
		Trivendrum	150	115

1	2	3	4	5
15.	Madhya Pradesh	Bhopal	225	125
		Indore	175	125
		Jabalpur	75	25
		Ujjain	50	39
16.	Maharashtra	MMR-BEST	1000	1000
		MMR-Navi Mumbai	150	150
		MMR-Thane	200	200
		MMR-Mirabhayandar	50	50
		MMR-Kalyan Dombivili	50	30
		Nagpur	300	240
		Nanded	30	30
		PMPML-Pune	650	502
		PMPML-Pimpri Chinchwad		
		Nashik	100	100
17.	Manipur	Imphal	25	11
18.	Meghalaya	Shillong	120	60
19.	Mizoram	Aizwal	25	14
20.	Nagaland	Kohima	25	25
21.	Odisha	Bhubneshwar	100	100
		Puri	25	
22.	Punjab	Amritsar	150	0
		Ludhiana	200	10
23.	Rajasthan	Ajmer	35	35
		Jaipur	400	270

1	2	3	4	5
24.	Sikkim	Gangtok	25	25
25.	Tamil Nadu	Chennai	1000	1000
		Coimbatore	300	300
		Madurai	300	300
26.	Tripura	Agartala	75	38
27.	Uttar Pradesh	Agra	200	170
		Allahabad	150	130
		Kanpur	304	270
		Lucknow	300	260
		Mathura	60	60
		Meerut	150	120
		Varanasi	146	130
28.	UT	Chandigarh	100	100
29.	UT	Puducherry	50	26
30.	Uttarakhand	Dehradun	60	60
		Haridwar	60	60
		Nainital	25	25
31.	West Bengal	Asansol	100	93
		Kolkata	1200	1096
Total			15260	12937

[Translation]

Production of Pulses

1522: SHRI LALCHAND KATARIA:
SHRI ANANDRAO ADSUL:
SHRI FRANCISCO SARDINHA:

SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of AGRICULTURE be pleased to
state:

(a) whether the cultivation of pulses crop is suitable for rainfed areas as it needs little irrigation;

(b) if so, the details thereof;

(c) whether the Government has launched a special programme to achieve higher rate of pulses production and increase in crop area by promoting intercropping during the current Kharif season;

(d) if so, the details thereof alongwith the provision of financial and technical assistance thereunder; and

(e) the details of subsidy given to farmers on pulses seeds for encouraging cultivation of pulses during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. The water requirement of different short duration pulses is less (22-25 cm) except long duration Pigeonpea (30-05 cm) as compared to other crops such as Rice (95-100 cm), Wheat (25-40 cm for North India and 50-60 cm for Central India), Maize (40-45 cm), Cotton (60-75 cm), Groundnut (60-65) and Sugarcane (>200 cm) etc. More than 87% areas of Pulses are rainfed in the major pulse growing States of the country such as Madhya Pradesh, Rajasthan, Maharashtra, Karnataka, Uttar Pradesh, Andhra Pradesh, Chhattisgarh, Odisha, Gujarat, Tamil Nadu, Bihar, Jharkhand and West Bengal.

(c) to (e) Government of India has launched a Special Plan to achieve 19 + Million Tonnes of Pulses production during Kharif, 2012 in 16 States viz. Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal

with an allocation of Rs. 15354.00 lakhs comprising Rs. 10730.00 lakhs for activities to be undertaken under NFSM and Rs. 4624.00 lakhs for activities to be undertaken within National Mission on Micro Irrigation Scheme. The Plan basically envisages utilization of new areas through intercropping, improving planting techniques and irrigation use efficiency for inclusive water management and use of important critical but low cost inputs like sulphur and weedicides and productivity boosters. Besides, the Special regular programmes under NFSM-Pulses are promoted to farmers with incentives to use better quality of seeds and adoptions of recommended crop management practices. Details of subsidy given to farmers on seeds of pulses under NFSM-Pulses for the past three years and the allocation for the current year are given below:—

Year	Subsidy/Expenditure (Rs. in crores)
2009-10	74.92
2010-11	65.60
2011-12	74.35
2012-13*	105.49

*Allocation

[English]

Subsidy on Coconut Oil

1523. SHRI JOSE K. MANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to provide subsidy to coconut oil;

(b) if so, the details thereof;

(c) whether the Government proposes to distribute

coconut oil through the Public Distribution System; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. Government has no proposal to provide subsidy to coconut oil.

(c) and (d) There is no proposal for distribution of coconut oil through Public Distribution System.

Ban on Contractors In FCI

1524. SHRI BASU DEB ACHARIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Ministry of Labour has issued notification with regard to prohibition of engagement of contractors for handling works in a number of depots of the Food Corporation of India (FCI);

(d) if so, whether the Government has implemented the said orders;

(c) if so, the details thereof;

(d) whether direct payment system has been introduced in a number of depots of FCI where engagement of contractors has been prohibited; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. Government of India, has issued notifications for prohibition of contract labour system in 95 depots owned or hired by Food Corporation of India (FCI) under Contract Labour (R&A) Act between the years 2001 to 2011.

(b) and (c) It has been decided to implement the notifications in respect of depots owned by FCI. Out of 76 owned depots of FCI, order has already been implemented in 68 depots while it is under implementation in 5 depots. In 3 depots, the matter is subjudice before Hon'ble Courts/Tribunal.

(d) and (e) Direct payment through No Work No Pay System has already been introduced in 68 depots owned by FCI while it is under implementation in 5 depots.

Strength of CPMFs/CPOs

1525. SHRI MANISH TEWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names and strength of Central Para Military Forces (CPMFs)/CPOs that are under the direct charge of the Home Ministry or report to it under any other statutory enactment or remit;

(b) the details of statutory remit of each of these CPMFs/CPOs and Special Frontier Force (SFF) and whether they are also under the organisational charge of the Ministry of Home Affairs;

(c) The number of new battalions/companies raised and added to each of these CPMFs/CPOs between 01 April, 2007 to 01 July, 2012;

(d) The number of such CPMFs currently deployed for internal security duties as on 01 July, 2012, force-wise and unit-wise;

(e) whether these CPMFs/CPOs are sufficient to meet the internal security challengers; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The details are given below:—

Sl. No.	Central Armed Police Forces (CAPFs)/ Central Police Organizations (CPOs)	Sanctioned strength	Statutory remit/responsibilities of CAPFs
1.	Assam Rifles (AR)	66412	Border Guarding and internal security duties.
2.	Border Security Force (BSF)	243139	Border Guarding and internal security duties.
3.	Central Industrial Security Force (CISF)	133107	Protection of industrial establishments, Government Public Sector Undertakings and Private Organizations in Priority Sectors, Airports.
4.	Central Reserve Police Force (CRPF)	296804	Counter Insurgency (Ops) and Maintains Law and Order.
5.	Indo Tibetan Border Police (ITBP)	77022	Border Guarding and internal security duties.
6.	National Security Guard (NSG)	19319	Combating terrorist activities.
7.	Sashastra Seema Bal (SSB)	80697	Border Guarding and internal security duties.
8.	Bureau of Police Research and Development (BPR&D)	690	Research and Development.
9.	North Eastern Police Academy (NEPA)	260	Training.
10.	Sardar Vallabhbhai Patel National Police Academy (SVPNPA)	693	Training.
11.	LNJN National Institute of Criminology and Forensic Science (NICFS)	122	Training, Research and Development.

(c) The details are given below:—

As on 01.08.2012			1	2	3
Sl. No.	Force	New battalions/companies raised and added between 01.04.2007 to 01.07.2012			
1	2	3	3.	CISF	04 Reserve Bns
			4.	CRPF	21 Bns (including 10 CoBRA Bns)
			5.	ITBP	14 Bns
			6.	NSG	04 Regional Hubs have been established in June, 2009 one each at Kolkata, Chennai, Hyderabad and Mumbai with a
1.	AR@	-			
2.	BSF	16 Bns			

1	2	3
		strength of 241 personnel in each hubs.
7.	SSB	16 Bns
8.	IB	6261 posts

@Out of 46 Bns in AR, 5 Bns were created by culling out from existing Bns and hence not counted as new raising as manpower already exists.

(d) to (f) Deployment of CAPFs in various States embattling internal security threats depends upon the specific requirements/needs of the States, sensitivity of the situation, overall security scenario and the availability of CAPFs etc. Keeping in view such factors, CAPFs have been deployed in various States of the country. Further, the level of deployment of CAPFs in any State is dynamic and keep undergoing changes depending upon the developing security situation at a particular time. However, the level of deployment of CAPFs is not disclosed in the interest of National Security.

[Translation]

Fake Products

1526. SHRI SHAILENDRA KUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether trade in fake products has increased manifold during the last few years; and

(b) if so, the details thereof along with the measures being taken to check this practice?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The information is being collected and will be laid on the Table of the House.

[English]

Modernisation of SAI

1527. SHRI ASHOK TANWAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to modernise the functioning of the Sports Authority of India (SAI) across the country;

(b) if so, the details thereof and the total funds allocated for this purpose during each of the last three years and the current year;

(c) whether the Government also proposes to construct SAI centres in backward districts of the country to cater to the Scheduled Caste/Tribe students; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Modernisation of functioning of Sports Authority of India (SAI) is an ongoing process. The total funds provided to SAI for implementation of various schemes/programmes including modernization during last three years and current year is as under:—

2009-2010	Rs. 254.75 crore
2010-2011	Rs. 296.44 crore
2011-2012	Rs. 291.07 crore
2012-2013 (upto July, 2012)	Rs. 207.88 crore

(c) and (d) New training centres of SAI would be opened depending on availability of resources both financial and manpower. Priority is being given to strengthen/consolidate the existing centre.

Quantity of Packaged Goods

1528. SHRI PRADEEP MAJHI:
SHRI KISHANBHAI V. PATEL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it has been observed that manufacturers in the country often reduce the quantity of packaged products by small fractions without making a change in the price to the product;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Union Government proposes to introduce new metrology rules in the country;
- (d) if so, the details and the salient features thereof; and
- (e) the details of the packaged products for which the new rules would be applicable?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam, it has been observed that some manufacturers in the country are reducing quantity of packaged products by small fractions without making a change in the price of the product.

(b) to (d) Madam, some complaints were received regarding such unfair reduction in the quantity of packaged products from some consumer organizations. Government after due examination of the issue amended the Legal Metrology (Packaged Commodities) Rules, 2011 vide GSR 784(E) dated 24th October, 2011 and vide GSR 426(E) dated 5th June, 2012. As per this amendment all manufacturers of 19 commodities mentioned in Second Scheduled of the said Rule will have to mandatorily pack items in standards sizes only and any unfair reduction of quantity will not be permitted. This order will be implemented w.e.f. 1st November, 2012, after which it will be mandatory for all the manufacturers and packers to pack the commodities mentioned in the second schedule of the said rule in the prescribed pack sizes only and the reduction of

the quantity of packaged products by small fractions will not be allowed.

- (e) Madam, new rules will be applicable in following 19 commodities mentioned in the second schedule of the Legal Metrology (Packaged Commodities) Rules, 2011 viz. Baby food, Weaning food, Biscuits, Bread including brown bread but excluding bun, Uncanned packages of butter and margarine, Cereals and Pulses, Coffee, Tea, Materials which may be constituted or reconstituted as beverages, Edible Oils Vanaspati, ghee, butter oil, Milk Powder, Non-soapy detergents (powder), Rice (powdered), flour, atta, rawa, and suji, salt, soaps (Laundry Soap, Non-soapy detergent cakes/bars, Toilet Soap including all kinds of bath soap, cakes), Aerated soft drinks, non-alcoholic beverages, Mineral water and drinking water, Cement in bags, Paint varnish etc. [Paint (other than paste paint or solid paint) varnish, varnish stains, enamels, Paste paint and solid paint, Base paint].

[Translation]

Pending Pension Cases

1529. DR. PADMASINHA BAJIRAO PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of pension cases of freedom fighters who fought for independence of the country, pending with the Government;
- (b) the reasons for not solving the problems and the number of cases in which clarification is sought by the Government;
- (c) the number of cases in which the applicants have satisfied the Government regarding age anomalies; and
- (d) the time by which a decision on the pending cases is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) None

of the applications for sanction of Samman pension alongwith supporting documents received through the State Governments/Union Territory Administrations except 168 re-verification reports from Government of Andhra Pradesh which relate to applications for sanction of samman pension for participation in Hyderabad Liberation Movement, are pending. These re-verification reports alongwith applications for sanction of samman pension for participation in Hyderabad Liberation Movement which meet the eligibility criteria for sanction of pension are required to be considered by the Screening Committee of Eminent Freedom Fighters. The minimum age of 15 years at the time of participation in the freedom struggle for being eligible for Central Samman Pension was prescribed only on the 06th October, 2009. The data of freedom fighters who were below 15 years of age at the time of participation in the freedom struggle and have been sanctioned samman pension prior to the 06th October, 2009 have not been maintained.

[English]

Parking Arrangements during CWG

1530. SHRI RAMKISHUN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the parking arrangements, temporary and permanent made by the Delhi Development Authority (DDA) during the Commonwealth Games (CWG), 2010;

(b) the details of the expenditure incurred on parking arrangements made by the DDA during the said games; and

(c) the names of the companies which have been assigned the said work?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) A Statement is enclosed.

Statement

Packing Arrangements during CWG

Sl. No.	Details off Parking Arrangements, Temporary and Permanent by DDA during CWG	Expenditure incurred (Rs. in crores)	Name of the company	Nature of Parking
1	2	3	4	5
1.	Temporary Parking in Hockey Practice Ground at Siri Fort Sports Complex with cement concrete Paver Blocks.	1.50	M/s Kirpal Singh Ahluwalia	Temporary 10 Buses and 170 Cars.
2.	Construction of temporary parking by spreading of red bajri at Play Grounds in Sadiq Nagar and adjoining Sarvodya Vidhalaya during CWG-2010 for Park and Walk facilities near Siri Fort Sports Complex.	0.225	Shri Gursharanjit Singh	Temporary (a) for 15 Buses and 1700 Cars.
3.	Existing parking opposite of Siri Fort Stadium and BHEL Complex beautified	3.00	M/s Walia Construction Company	Existing – 250 Cars.

1	2	3	4	5
	during CWG-2010 including electrical lighting work.			
4.	Upgradation of Temporary Parking at Vivek Vihar.	0.875	M/s Sandeep Construction	Existing – 300 Cars. Temporary 100 Buses and 1000 Cars.
5.	Commonwealth Games Village near Akshardham Temple.	2.45	M/s. Satya Prakash Brothers Private Limited	Existing Parking No. 1 – 100 Cars. Parking No. 2 – 150 Cars. Parking No. 3 – 50 Cars. Parking No. 4 – 450 Cars.
6.	Parking and Walk at R.K. Khanna Stadium.	0.60	M/s S. Kumar and Company	Temporary for 12 Buses and 4000 Cars.

Setting up of Soil Testing Laboratories

1531. SHRIMATI PARAMJIT KAUR GULSHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received any proposal for setting up of soil testing laboratories in the country;

(b) if so, the details thereof; and

(c) the action taken/being taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Setting up of soil testing laboratories is one of the components under the National Project on Management of Soil Health and Fertility (NPMSH&F). So far 242 soil testing laboratories (124 static + 118 mobile) have been sanctioned under

the scheme. State-wise details are enclosed as Statement.

Statement

State-wise number of sanctioned Soil Testing Laboratories (STLs) to be set up under the Scheme — National Project on Management of Soil Health and Fertility (NPMSH&F)

Sl. No.	Name of States	New STL	New MSTL	Total
1	2	3	4	5
1.	Andhra Pradesh	5	3	8
2.	Karnataka	17	1	18
3.	Kerala	3	7	10
4.	Rajasthan	24	16	40
5.	Madhya Pradesh	3	3	6

1	2	3	4	5
6.	Punjab	0	3	3
7.	West Bengal	1	7	8
8.	Odisha	6	5	11
9.	Arunachal Pradesh	2	3	5
10.	Maharashtra	12	8	20
11.	Himachal Pradesh	0	2	2
12.	Mizoram	1	3	4
13.	Jharkhand	8	3	11
14.	Bihar	15	15	30
15.	Meghalaya	0	3	3
16.	Tamil Nadu	0	13	13
17.	Tripura	2	1	3
18.	Haryana	4	3	7
19.	Sikkim	2	2	4
20.	Chhattisgarh	2	2	4
21.	Gujarat	0	2	2
22.	Fertilizer Companies	17	13	30
Total		124	118	242

STL: Soil-Testing Laboratories.

MSTL: Mobile Soil Testing Laboratories.

Prasar Bharati Employees

1532. SHRI P.K. BIJU:

SHRI LALUBHAI BABUBHAI PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of posts under various categories lying vacant in Prasar Bharati (PB) along with the reasons therefor, All India Radio (AIR)/Doordarshan (DD)-wise;

(b) the time since when these posts are lying vacant, DD/AIR-wise;

(c) whether the functioning of Prasar Bharati is being affected due to shortage of staff in the Prasar Bharati;

(d) if so, the details thereof and the steps being taken to fill up such vacant posts at the earliest;

(e) the time by which proposals of Prasar Bharati Recruitment Board and Recruitment Regulation for the Prasar Bharati employees are likely to be cleared; and

(f) the steps taken by the Government to regularize the temporary and contractual staff working in DD and AIR stations including technical staff?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) There are approximately 8,469 posts vacant in All India Radio and 5,753 posts vacant in Doordarshan in various categories. These vacancies have arisen due to retirement, resignation and death of officers/staff. The vacancies of direct recruitment, especially in Group 'A' have remained unfilled since the establishment of Prasar Bharati as an autonomous corporation in 1997.

(c) The shortage of staff has affected the functioning of Prasar Bharati.

(d) and (e) The proposals for setting up of Prasar Bharati Recruitment Board for recruiting employees in Prasar Bharati and for framing Recruitment Regulations Rules in respect of Prasar Bharati employees are under inter-ministerial consultation. Prasar Bharati recruitment can commence as soon as these are approved. The vacancies falling under promotional quota are filled up by holding DPCs periodically which is a continuous process.

(f) Pursuant to the observation of the Standing Committee on Labour that keeping in view the special circumstances prevailing in Kashmir, the case of the casual labourers in AIR/Doordarshan Kendras in Kashmir have to be given a separate dispensation, the Department of Personnel and Training (DOPT) has been approached to relax the provisions contained in the DoPT's OM No. 51016/2/90-Estt. (C), dated 10.9.93 to enable regularization and posting of the temporary status workers engaged in Kashmir, to the available vacancies in other stations.

Rice Production

1533. SHRI JAGDANAND SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether India is the second largest producer and consumer of rice in the world whereas its share in the global rice trade is very less;

(b) if so, the details thereof;

(c) whether rice is prime cereal and occupies nearly one-fourth of the total cropped acreage whereas its yield is 26.7 quintal per acre as compared to the world average of 35.5 quintal per acre;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken/being taken by the Government to improve their position in the global trade and yield?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (e) Yes, Madam. India is the second largest producer and consumer of rice in the world. Rice is the staple food for two third population of the country. Its trade in the global market during 2011-12 was about 7 million tonnes (provisional). Rice occupies about 22.4 per cent of the gross cropped area in the country. As per the report of Food and Agriculture

Organization (FAO) for the year 2010, the productivity of rice in terms of paddy is 3264 kg. per hectare in India against world's average productivity of 4374 kg. per hectare. The major reasons for less productivity of paddy in India is due to small and fragmented land holdings, lack of irrigation facilities, improper use of nutrients and pest management, low replacement rate of seed, low mechanization etc. For increasing the productivity and production of rice in the country and consequent improving in global trade, Government of India has been implementing several crop development programmes such as National food Security Mission – Rice (NFSM-Rice), Integrated Cereals Development Programme in Rice Based Cropping Systems Areas under Macro Management of Agriculture, Bringing Green Revolution in Eastern India – a sub scheme of Rashtriya Krishi Vikas Yojana (RKVY). Besides, Indian Council of Agricultural Research (ICAR) also undertakes research programmes to increase the production and productivity of rice through development of high yielding varieties and hybrids having high yield potential and tolerance to abiotic and biotic stresses.

Organic Farming

1534. SHRI P.C. GADDIGUDAR:

SHRI BHOOPENDRA SINGH:

SHRI PRALHAD JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the late several farmers in the country are switching over to organic farming from chemical based farming;

(b) if so, the extent thereof during each of the last three years and the current year, State-wise;

(c) the details of the Centrally Sponsored Schemes launched by the Government for promotion of organic farming in the country; and

(d) the funds earmarked or allocated and utilised by the States during the current year for promoting organic farming, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) There is no report of any mass switch over to organic farming from chemical based farming but gradually farmers are switching over to organic farming.

(b) State-wise area under organic farming for last 3 years is given in the enclosed Statement.

(c) A Centrally Sector Scheme – National Project on Organic Farming (NPOF) launched in 2004-05. The

project, inter-alia, provides financial assistance for setting up commercial organic inputs production units for nutrient mobilization and plant protection through Capital Investment Subsidy for fruit and vegetable waste/agro-waste compost production units, bio-fertilizer, bio-pesticides production units, development and implementation of quality control regime and technical support for organic and biological inputs, human resource development through trainings, capacity building for low cost alternative certification.

(d) Under National Project on Organic Farming (NPOF) scheme funding to the States has been discontinued since 2010.

Statement

State-wise area under Organic (including wild harvest)

Sl. No.	State	2007-08	2008-09	2009-10	2010-11
1	2	3	4	5	6
1.	Andhra Pradesh	18233.46	38599.93	44395.67	14350.72
2.	Arunachal Pradesh	1490.1	1200.66	1897.27	243
3.	Assam	3863.815	3188.898	6223.12	2047.33
4.	Andaman and Nicobar Islands	0	0	0	334.68
5.	Bihar	0	0.7	1096.3	1303.62
6.	Chhattisgarh	809.3	409.3	29084.97	8448.94
7.	Delhi	19186.88	43733.05	12734.36	265.82
8.	Goa	19161.36	10979.77	13175.72	13303.7
9.	Gujarat	135229.4	195407	102488.4	48518.91
10.	Haryana	7685.84	18293	21951.6	14763.61
11.	Himachal Pradesh	1356.75	15435.57	683697.85	631901.99

1	2	3	4	5	6
12.	Jammu and Kashmir	33050.1	32584.57	32687.11	776.48
13.	Jharkhand	0	0	100	24300
14.	Karnataka	70548.139	27787.822	121507.56	88728.64
15.	Kerala	11350.814	14240.414	15372.62	6597.65
16.	Lakshadweep	0	0	0	12.13
17.	Madhya Pradesh	411766.6	54512.7793	2829248.99	2866571.188
18.	Maharashtra	102000.2	295083.1627	35449.98	177345.48
19.	Manipur	12228.342	10818.072	10871.3	2792.03
20.	Meghalaya	261.45	1935.084	2254.12	2419.67
21.	Mizoram	9232.29	34903.13	38674.62	12544.13
22.	Nagaland	18584.98	20556.65	29715.28	1603.54
23.	Odisha	57054.21	76976.278	92452.47	24417.55
24.	Punjab	3534.91	1203.77	5264.23	6025.78
25.	Rajasthan	34436.77	31053.33	260827.88	217712.19
26.	Sikkim	349.72	1654.31	7393.09	1726.34
27.	Tamil Nadu	10976.574	9372.122	78442.9	34878.09
28.	Tripura	56.37	0	281.06	348.39
29.	Uttar Pradesh	12144.938	2340167.92	26567.68	111644.83
30.	Uttarakhand	24652.7494	27651.08	33181.3	105465.98
31.	West Bengal	11065.31	14409.62	14861.22	6125.72
Total		1030311.375	3812769.992	4551898.69	4427519
Million hectares		1.03	3.81	4.55	4.42

Source: Data provided by APEDA Accredited Certification Agencies.

Fake Currencies

1535. SHRI C. SIVASAMI:

SHRI MANGANI LAL MANDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of cases and the amount of fake currencies seized during the last three years and the current year, State-wise;

(b) whether the connivance of foreigners and neighbouring foreign countries have been reported in circulation of Fake Indian currency notes in the country

(c) if so, the details thereof and the number of foreigners arrested in such cases during the said period, country-wise and State-wise;

(d) the measures taken by the Government to curb the said menace; and

(e) the extent to which the National Investigation Agency (NIA) has contributed to check the circulation of Fake Indian currency notes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The number of cases and amount of fake currency seized during the last three years and the current year, State-wise is given in the enclosed Statement-I.

(b) and (c) The involvement/connivance of foreign nationals has been found in some cases of circulation of Fake Indian Currency Notes (FICN) in the country. The number of foreigners arrested in such cases during the period 2009 – 2012 (Upto June) country-wise is given in the enclosed Statement-II.

(d) To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, Ministry of Home Affairs, Security and Intelligence Agencies of the Centre and States, Central Bureau of Investigation (CBI) etc., are working in tandem to thwart the illegal activities related to FICNs.

Further, one special FICN Co-ordination Group (FCORD) has been formed in MHA to share the intelligence/information amongst the different security agencies of State/Centre to counter the menace of circulation of Fake Currency within the country. The security features in the High Value currency notes are being constantly upgraded. RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.

Directorate of Revenue Intelligence (DRI) is also actively involved in booking cases and co-ordinating with other agencies to nab the consignment of FICN and major operators across Indo-Pak, Indo-Nepal, Indo-Bangladesh borders and through other routes.

(e) NIA has been empowered by the National Investigation Agency Act to investigate and prosecute such offences. The Government has also constituted a Terror Funding and Fake Currency Cell in National Investigation Agency (NIA) in 2010 to focus on investigation of Terror Funding and Fake Currency Cases. National Investigation Agency is investigating six cases relating to fake Indian currency notes recovery during the last three years.

Statement-I

Statistics from 01.01.2009 to 31.12.2009

Sl. No.	States/UT	Total No. of Notes Seized	Total Value (in Rs.)
1	2	3	4
States			
1.	Andhra Pradesh	28870	11023760
2.	Arunachal Pradesh	494	302200
3.	Assam	5449	2594000
4.	Bihar	4588	1244340
5.	Chhattisgarh	3126	1403150

1	2	3	4
6.	Goa	1771	974150
7.	Gujarat	15212	4251200
8.	Haryana	1864	932905
9.	Himachal Pradesh	185	47330
10.	Jammu and Kashmir	3395	1528020
11.	Jharkhand	693	433950
12.	Karnataka	8043	3339935
13.	Kerala	19879	9109800
14.	Madhya Pradesh	1395	692800
15.	Maharashtra	16046	6251092
16.	Manipur	3	2500
17.	Meghalaya	174	109000
18.	Mizoram	784	639000
19.	Nagaland	650	262600
20.	Odisha	3021	625530
21.	Punjab	27413	12535350
22.	Rajasthan	1671	698050
23.	Sikkim	51	16250
24.	Tamil Nadu	15300	5899970
25.	Tripura	1772	697200
26.	Uttar Pradesh	35468	6748390
27.	Uttarakhand	3271	707530
28.	West Bengal	34989	15145010
Total		235577	88215012

1	2	3	4
Union Territories			
29.	Andaman and Nicobar Islands	2	1500
30.	Chandigarh	172	61620
31.	Dadra and Nagar Haveli	6	600
32.	Daman and Diu	13	2500
33.	Delhi	6090	2935100
34.	Lakshadweep	0	0
35.	Puducherry	12	6200
Total		6295	3007520
Grand Total		241872	91222532

Source: National Crime Record Bureau.

Figures are provisional and subject to continuous updation.

Statistics from 01.01.2010 to 31.12.2010

Sl. No.	States/UT	Total No. of Notes Seized	Total Value (in Rs.)
1	2	3	4
States			
1.	Andhra Pradesh	12412	5483130
2.	Arunachal Pradesh	0	0
3.	Assam	3247	1663150
4.	Bihar	6830	1891165

1	2	3	4
5.	Chhattisgarh	1026	250910
6.	Goa	738	429500
7.	Gujarat	9095	4021140
8.	Haryana	3506	1920950
9.	Himachal Pradesh	550	282600
10.	Jammu and Kashmir	1694	1199910
11.	Jharkhand	7425	4379800
12.	Karnataka	3545	1224960
13.	Kerala	4040	2918600
14.	Madhya Pradesh	962	216595
15.	Maharashtra	14861	6419145
16.	Manipur	8	6000
17.	Meghalaya	343	198000
18.	Mizoram	2240	1595000
19.	Nagaland	117	54900
20.	Odisha	3631	1170550
21.	Punjab	11227	7398500
22.	Rajasthan	6074	3899360
23.	Sikkim	172	39100
24.	Tamil Nadu	18593	9485090
25.	Tripura	102	65000
26.	Uttar Pradesh	71110	31137095
27.	Uttarakhand	889	504350
28.	West Bengal	41242	22185944
Total		225679	110040444

1	2	3	4
Union Territories			
29.	Andaman and Nicobar Islands	0	0
30.	Chandigarh	392	23050
31.	Dadra and Nagar Haveli	0	0
32.	Daman and Diu	0	0
33.	Delhi	5013	1171100
34.	Lakshadweep	0	0
35.	Puducherry	10	3400
Total		5415	1197550
Grand Total		231094	111237994

Source: National Crime Record Bureau.

Figures are provisional and subject to continuous
updatation.

Statistics from 01.01.2011 to 31.12.2011

Sl. No.	States/UT	Total No. of Notes Seized	Total Value (in Rs.)
1	2	3	4
States			
1.	Andhra Pradesh	16118	7155440
2.	Arunachal Pradesh	21	11000
3.	Assam	1856	1069200
4.	Bihar	17045	1672705
5.	Chhattisgarh	1028	278150

1	2	3	4
6.	Goa	1122	687340
7.	Gujarat	13931	8044810
8.	Haryana	1493	227360
9.	Himachal Pradesh	207	140500
10.	Jammu and Kashmir	4585	3140340
11.	Jharkhand	466	265910
12.	Karnataka	1688	696300
13.	Kerala	5487	2419430
14.	Madhya Pradesh	1287	251850
15.	Maharashtra	9355	5095990
16.	Manipur	33	26000
17.	Meghalaya	46	32000
18.	Mizoram	6	3000
19.	Nagaland	221	128900
20.	Odisha	0	0
21.	Punjab	4690	1770600
22.	Rajasthan	2704	1709405
23.	Sikkim	104	61500
24.	Tamil Nadu	0	0
25.	Tripura	158	77700
26.	Uttar Pradesh	9876	3217860
27.	Uttarakhand	342	188600
28.	West Bengal	12377	6855211
Total		106246	45227101

1	2	3	4
Union Territories			
29.	Andaman and Nicobar Islands	0	0
30.	Chandigarh	0	0
31.	Dadra and Nagar Haveli	3	2500
32.	Daman and Diu	0	0
33.	Delhi	15730	3585640
34.	Lakshadweep	0	0
35.	Puducherry	19	9600
Total		15752	3597740
Grand Total		121998	48824841

Source: National Crime Record Bureau.

Figures are provisional and subject to continuous updation.

Statistics from 01.01.2012 to 30.06.2012

Sl. No.	States/UT	Total No. of Notes Seized	Total Value (in Rs.)
1	2	3	4
States			
1.	Andhra Pradesh	6125	3536200
2.	Arunachal Pradesh	0	0
3.	Assam	555	288050
4.	Bihar	0	0
5.	Chhattisgarh	670	260500

1	2	3	4
6.	Goa	16	10300
7.	Gujarat	5014	2535290
8.	Haryana	2081	488600
9.	Himachal Pradesh	11	5500
10.	Jammu and Kashmir	1733	323100
11.	Jharkhand	0	0
12.	Karnataka	0	0
13.	Kerala	46	40500
14.	Madhya Pradesh	90	46500
15.	Maharashtra	4850	2782060
16.	Manipur	2	1500
17.	Meghalaya	55	55000
18.	Mizoram	537	418000
19.	Nagaland	0	0
20.	Odisha	0	0
21.	Punjab	488	488000
22.	Rajasthan	0	0
23.	Sikkim	42	20600
24.	Tamil Nadu	0	0
25.	Tripura	44	26000
26.	Uttar Pradesh	2529	1449240
27.	Uttarakhand	1	500
28.	West Bengal	3088	2335200
Total		27977	15110640

1	2	3	4
Union Territories			
29.	Andaman and Nicobar Islands	0	0
30.	Chandigarh	0	0
31.	Dadra and Nagar Haveli	0	0
32.	Daman and Diu	0	0
33.	Delhi	58422	32720660
34.	Lakshadweep	0	0
35.	Puducherry	326	190500
Total		58748	32911160
Grand Total		86725	48021800

Source: National Crime Record Bureau.

Figures are provisional and subject to continuous updation.

Statement-II

Number of Foreign Nationals arrested in the cases of Seizure of Fake Indian Currency Notes by Police from various States during the years from 2009 to 2011 and 2012 (upto June)

Year 2009

Sl. No.	Country	Number of Persons Arrested
1.	Bangladesh	12
2.	Iran	1
3.	Nepal	2
Total (A)		15

Year 2010

Sl. No.	Country	Number of Persons Arrested
1.	Bangladesh	12
2.	Malaysia	1
3.	Myanmar	2
4.	Nepal	1
Total (B)		16

Year 2011

Sl. No.	Country	Number of Persons Arrested
1.	Bangladesh	7
2.	Nepal	7
3.	Oman	1
Total (C)		15

Year 2012

Sl. No.	Country	Number of Persons Arrested
1.	Belgium	1
2.	Pakistan	1
Total (D)		2

Number of Persons
Arrested

Grand Total (A+B+C+D) 48

Source: National Crime Record Bureau.

Funds under Centrally Sponsored Scheme

1536. SHRI ADAGOORU H. VISHWANATH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the funds allocated/released under the Centrally sponsored schemes of the Ministry of Karnataka during each of the last three years and the current year, scheme-wise and year-wise; and

(b) the funds utilised so far by the State Government of Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No funds have been released under centrally sponsored schemes of the Ministry to Karnataka during each of the last three years and the current year.

(b) Does not arise.

Fish Production

1537. SHRI P.L. PUNIA: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the fish production registered in the country during each of the last three years and the current year, State-wise;

(b) whether the Government has taken any steps to regulate illegal fishing using trawlers, double fishing nets in the coastal water by fishermen;

(c) if so, the details thereof; and

(d) if not, the steps taken by the Government to check such illegal fishing activities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The State-wise fish production during the last three years 2008-09, 2009-10 and 2010-11 is given in the enclosed Statement.

(b) to (d) Fishing in the coastal waters, i.e., upto 12 nautical miles from the coastline falls under the purview of coastal State Governments/UTs concerned. Regulation of all fishing related matters including illegal fishing are governed by respective State Governments/UTs through their Marine Fisheries Regulation Acts (MFRA).

Statement

Fish Production during 2008-09 to 2010-11

(In tonnes)

Sl. No.	States/UTs	2008-09	2009-10	2010-11 (P)
1	2	3	4	5
1.	Andhra Pradesh	1252777	1305864	1368202
2.	Arunachal Pradesh	2880	2650	3035
3.	Assam	206150	218822	227242
4.	Bihar	300650	297400	299910
5.	Goa	86214	85364	93270
6.	Gujarat	765902	771516	774902
7.	Haryana	76285	100464	96195
8.	Himachal Pradesh	7793	7847	7381
9.	Jammu and Kashmir	19270	19300	19700
10.	Karnataka	361854	420061	499841
11.	Kerala	685992	698857	699873
12.	Madhya Pradesh	68466	66119	56451
13.	Maharashtra	523101	550362	595249
14.	Manipur	18800	19200	20200
15.	Meghalaya	3959	4332	4557

1	2	3	4	5
16.	Mizoram	2891	3246	2901
17.	Nagaland	6175	6360	6585
18.	Odisha	374822	382548	400765
19.	Punjab	86207	122860	97040
20.	Rajasthan	24100	26908	23708
21.	Sikkim	168	168	180
22.	Tamil Nadu	534165	582927	614809
23.	Tripura	36000	42285	49231
24.	Uttar Pradesh	349274	392926	417479
25.	West Bengal	1484000	1517008	1633574
26.	Andaman and Nicobar Islands	32492	33159	33921
27.	Chandigarh	244	236	242
28.	Dadra and Nagar Haveli	50	50	50
29.	Daman and Diu	14141	15880	16975
30.	Delhi	715	715	820
31.	Lakshadweep	12592	12372	12372
32.	Puducherry	40300	41949	41949
33.	Chhattisgarh	158698	174246	228207
34.	Uttarakhand	3163	3488	3818
35.	Jharkhand	75800	70500	71886
Total		7616090	7997989	8422520

P = Provisional.

[Translation]

Quality of PDS Foodgrains

1538. SHRIMATI SUMITRA MAHAJAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has received number of complaints from the States regarding storage and supply of rotten and sub-standard quality of foodgrains;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether any system is in place to ensure quality of foodgrains before and during storage for the purpose of supplying to various States including Madhya Pradesh under the Public Distribution System;

(d) if so, the details thereof along with the reasons behind the failure to check such cases; and

(e) the remedial steps taken by the Government for proper upkeep and quality check of foodgrains?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No complaint regarding storage and supply of rotten and sub-standard quality of foodgrains has been received from any State Government during 2012-13. However, during 2011-12 some States had given complaints.

State Governments of Goa and Odisha and complained about supply of poor quality of wheat under Wheat Based Nutrition Programme under Integrated Child Development Scheme of the Ministry of Women and Child Development. Food Corporation of India (FCI) investigated the complaints and had found that only fair average quality (FAQ) stocks of wheat were issued to the representatives of these State Governments and before taking delivery, as per the laid down procedure, these representatives had

taken the samples and satisfied themselves about quality, issued certificates to FCI to that effect and so the complaint about quality was baseless. Accordingly the States were informed.

A complaint regarding supply of inferior quality of rice received from Chhattisgarh for distribution under PDS was given by Government of West Bengal in November, 2011. The complaint was got investigated through FCI who informed that few rakes of rice received from Chhattisgarh in West Bengal were the cause for complaint. Although the stock was within issuable range under C category, but keeping in view the insistence of State Government, FCI had moved out these stocks and issued them other stocks.

Also, UT Administration of Chandigarh and complained in January, 2012 about supply of sub-standard rice under Mid-Day-Meal Scheme. The complaint was got investigated through FCI and not found correct. However, CMD, FCI had been requested to issue instructions to all concerned field officers to be vigilant about ensuring supply of good quality foodgrains under TPDS and other welfare schemes including Mid-Day-Meal Scheme.

(c) and (d) For all States including Madhya Pradesh, there is an elaborate procedure to ensure good quality of foodgrain from procurement till distribution to the consumers.

Before the commencement of Rabi and Kharif Marketing Season, uniform specifications are formulated by the Government for procurement of foodgrains under Central Pool. The foodgrains procured by the field functionaries as per these specifications are subjected to supervisory checks/inspections in FCI to ensure prescribed standards of quality.

During storage, prescribed code of storage practices are followed to maintain the quality. FCI has a regular monitoring mechanism under which inspections at all levels are carried out for this purpose. Fortnightly inspection of stocks on 100% basis are done by Technical Assistants for declaring categorization of stocks followed by monthly

inspections of 1/3rd of stocks by Manager (QC) and also there are further periodic inspections by senior officers as well.

Foodgrains (wheat and rice) are issued from FCI depots to State Governments/Union Territory Administrations for distribution under Public Distribution System (PDS) and other welfare schemes through a well defined procedure of joint sampling of the stock before issue. Only after the States/UTs through their technically qualified officers are satisfied about quality, the stock is to be issued to State Governments/UT Administrations alongwith joint sealed samples. A certificate duly signed by the representatives of State/UTs about quality and quantity of the stock is kept by FCI in their records for all such issues.

After having received the stocks from FCI, it is the responsibility of the concerned States/UTs and their officers to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications and are not damaged or pilfered.

(e) Steps taken for safe and scientific storage and preservation of foodgrain are given in the enclosed Statement.

Statement

Steps taken for safe and scientific storage and preservation of foodgrains

The following precautionary and remedial steps are mandated to be followed by F.C.I. and State Government agencies for proper upkeep and quality to check damages to central pool stocks of foodgrains:—

- (i) All godowns are to be constructed as per specifications.
- (ii) Foodgrains are to be stored by adopting proper scientific code of storage practices.
- (iii) Adequate dunnage materials such as wooden crates, bamboo mats, polythene sheets are to

be used to check migration of moisture from the floor to the foodgrains.

- (iv) Fumigation covers, nylon ropes, nets and insecticides for control of stored grain insect pests are to be provided in all the godowns.
- (v) Prophylactic (spraying of insecticides) and curative treatments (fumigation) are to be carried out regularly and timely in godowns for the control of stored grain insect pests.
- (vi) Effective rat control measures, both in covered godowns as well as in CAP storage are to be used.
- (vii) Foodgrains in 'Cover and Plinth' (CAP) storage are to be stored on elevated plinths and wooden crates are to be used as dunnage material. Stacks are to be properly covered with specifically fabricated low-density black polythene water-proof covers and tied with nylon ropes/nets.
- (viii) Regular periodic inspections of the stocks/godowns are to be undertaken by qualified and trained staff and all senior officers.
- (ix) The principle of "First in First Out" (FIFO) is to be followed to the extent possible so as to avoid longer storage of foodgrains in godowns.
- (x) Only covered rail wagons are to be used for movement of foodgrains so as to avoid damage during transit.

[English]

Preservation of records by DDA

1539. SHRI UDAYAN RAJE BHONSLE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any rules were framed by the Delhi Development Authority (DDA) after introduction of DDA

Act, 1957 for preservation of records especially architectural and structural construction workings/drawings of building constructed by the DDA;

(b) if so, the details thereof; and

(c) the list of the permanent and non-permanent records as determined by the DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) DDA has informed that no such rules have been framed by it.

(c) DDA has also informed that the Architectural Layout plans and Working Drawings are maintained by the respective Zonal Senior Architects. The list of categories of Architectural drawings maintained are as follows:—

A. Housing:

1. Group Housing Schemes.
2. HIG/MIG/LIG Housing.
3. Self-Finance Housing Schemes.
4. Multistorey Housing Schemes.
5. EWS Housing Schemes.

B. Commercial:

1. Schemes for District Centers.
2. Schemes for Community Centers.
3. Schemes for Local Shopping Centers.
4. Schemes for Convenient Shopping.

C. Social Infrastructures:

1. Community Halls.
2. Sports Complexes.

[Translation]

Wastage of Wheat

1540. SHRI A.T. NANA PATIL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Lucknow bench of the Allahabad High Court has recently directed the Union Government to compensate the loss caused by rotting of wheat by deducting salaries of the negligent officers;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the number and details of the cases reported wherein wheat had reportedly rotted due to negligence of the officers;

(d) whether the Government has taken any action against the negligent officers in light of the said orders of the High Court; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Lucknow bench of Hon'ble High Court Allahabad has passed an Order dated 27.06.12 wherein following directions have been given to FCI and Central Government:—

(i) For taking disciplinary action against the Offices responsible for storage, safety and security of the foodgrains and for recovery of loss caused from their salary due to negligence.

(ii) For taking remedial measures immediately so that the foodgrains stored in the godowns and others appropriate places and not in open space leading to any loss and damage.

The directions of the Hon'ble High Court have been communicated to all field Offices of FCI for taking necessary measures to comply with the said order.

(c) and (d) There are no separate details available for Wheat rotten due to negligence. However, the details of wheat rotten due to various reasons including natural calamity and negligence etc. are as under:—

Year	Quantity in tonnes
2009-10	2010
2010-11	1997
2011-12	2402
2012-13	780
(upto 1.7.2012)	

The following are the details of action initiated against the officials responsible for rotten/damage of foodgrains:—

Year	No. of Officials proceeded against for rotting/damage of foodgrains
2009-10	28
2010-11	20
2011-12	59
2012-13	10
(upto June'12)	
Total	117

After passing of the orders of Hon'ble High Court, no such case of negligence in preservation of stocks has been reported from the field formations of FCI.

(e) Does not arise.

Promotion of Animal Husbandry

1541. DR. BHOLA SINGH:

SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage of rural population engaged in animal husbandry profession, State-wise;

(b) the schemes which are presently under implementation in various States for promotion of animal husbandry, State-wise; and

(c) the financial assistance/subsidy provided by the Union Government to various States during the last three years and the current year State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Estimates of number per 1000 of households reporting owning livestock and poultry in 2002-03 in rural areas, State-wise, as available from the National Sample Survey Office, Ministry of Statistics and Programme Implementation is given in enclosed Statement-I.

(b) The schemes of the Department of Animal Husbandry, Dairying and Fisheries are basically intended to assist the States in the development of infrastructure and provide policy directive for promotion of Animal Husbandry, Dairying and Fisheries sectors. The funds are released under the Centrally Sponsored Schemes and Central Sector Schemes of this Department to the State Governments/Implementing Agencies based on the viable proposals received from the States as per norms of schemes. The name of schemes administered by the Department of Animal Husbandry, Dairying and Fisheries for promotion of Animal Husbandry and Dairying sector is given in enclosed Statement-II.

(c) The State-wise financial assistance/subsidy

provided by the Union Government to various States for promotion of Animal Husbandry and Dairying sector during

the last three years and the current year is given in enclosed Statement-III.

Statement-I

State-wise number per 1000 of households reporting owning of livestock and poultry of different types in 2002-03 in rural areas

State/UT	Cattle			Buffalo	Other large heads	Ovine	Fowl, duck	Other birds	Pigs, rabbits
	Cross-breed	Non-descript	All						
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	25	133	155	171	2	51	144	3	3
Arunachal Pradesh	27	357	382	6	355	288	744	16	566
Assam	30	559	583	27	2	247	679	87	79
Bihar	36	315	347	206	2	150	53	12	7
Chhattisgarh	20	557	568	138	4	123	215	10	26
Delhi	7	0	8	30	12	0	1	0	0
Goa	37	46	81	48	0	29	137	0	24
Gujarat	26	285	301	362	9	106	60	5	0
Haryana	70	174	227	589	30	22	17	4	3
Himachal Pradesh	162	390	491	322	9	196	37	12	1
Jammu and Kashmir	215	540	716	287	33	183	389	5	0
Jharkhand	12	509	519	71	1	299	256	24	41
Karnataka	74	331	392	192	0	92	122	4	4
Kerala	113	54	165	10	1	55	247	2	5
Madhya Pradesh	19	536	550	240	3	127	60	5	5
Maharashtra	71	294	340	140	1	135	130	4	3

1	2	3	4	5	6	7	8	9	10
Manipur	41	109	143	38	0	22	583	1	227
Meghalaya	6	234	240	12	1	108	673	4	274
Mizoram	1	45	47	2	14	38	631	5	462
Nagaland	14	5	19	17	0	29	767	0	531
Odisha	35	453	473	24	0	131	239	5	10
Punjab	178	169	325	568	8	27	32	1	0
Rajasthan	31	426	448	411	39	415	40	7	1
Sikkim	56	486	540	9	0	295	472	5	166
Tamil Nadu	95	106	195	42	0	112	112	2	1
Tripura	76	343	408	12	0	168	504	15	118
Uttar Pradesh	37	337	366	443	5	197	30	8	6
Uttarakhand	30	626	643	355	8	180	60	0	1
West Bengal	52	378	423	23	0	219	326	8	17
Andaman and Nicobar Islands	55	229	278	40	0	99	422	0	45
Chandigarh	16	28	44	91	0	0	0	0	0
Dadra and Nagar Haveli	34	356	390	8	0	42	250	0	0
Daman and Diu	0	34	35	23	0	21	34	0	0
Lakshadweep	0	90	90	0	0	390	360	0	0
Puducherry	129	80	202	0	0	54	88	0	0
All India	51	319	361	214	5	152	143	9	11

Source: NSS Report No. 493 (NSS 59th Round), NSSO, Ministry of Statistics and Programme Implementation.

Statement-II

Name of the Schemes administered by the Department of Animal Husbandry, Dairying and Fisheries for promotion of Animal Husbandry and Dairying Sector

Sl. No.	Name of the Scheme
1	2

1. Livestock Health and Disease Control

- (i) Assistance to States for Control of Animal Diseases
- (ii) Foot and Mouth Disease Control Programme
- (iii) Professional Efficiency Development
- (iv) National Project on Rinderpest Eradication
- (v) National Animal Disease Reporting System (NADRS)
- (vi) National Control Programme of Peste des Petits Ruminants (PPR)
- (vii) Establishment of Veterinary Hospitals and Dispensaries
- (viii) National Control Programme on Brucellosis

2. Directorate of Animal Health

- (i) Central/Regional Disease Diagnostic Laboratories
- (ii) Veterinary Biological Products Quality Control Centre
- (iii) Animal Quarantine Certification Services

3. Control and Containment of Avian Influenza**4. Food Safety and Traceability**

1	2
5.	Establishment of Veterinary Drug Control Authority.
6.	Upgradation/Strengthening of Infrastructure of Veterinary College
7.	Central Cattle Development Organisation
	(i) Central Cattle Breeding Farms
	(ii) Central Frozen Semen Production and Training Institute
	(iii) Central Herd Registration Scheme
8.	National Project for Cattle and Buffalo Breeding
9.	National Programme on Bovine Breeding
10.	Assistance to Co-operatives
11.	Dairy Entrepreneurship Development Scheme
12.	Intensive Dairy Development Programme and Clean Milk Production
	(i) Intensive Dairy Development Programme
	(ii) Strengthening Infrastructure for Quality and Clean Milk Production
13.	National Dairy Plan
14.	Delhi Milk Scheme
15.	Secretariat and Economic Services
16.	Poultry Development
	(i) Assistance to State Poultry/Duck Farms
	(ii) Rural Backyard of Poultry Development
	(iii) Establishment of Poultry Estates
17.	Conservation of Threatened Livestock Breeds
18.	Centrally Sponsored Fodder and Feed Development

1	2
19. Central Poultry Development Organizations	
(i) CPDO	
(ii) CPPTC	
20. Central Sheep Breeding Farm	
21. Central Fodder Development Organisation	
(i) Regional Stations for Forage Production and Demonstration	
(ii) Minikit Testing on Fodder Crops	
(iii) Central Fodder Seed Production	
22. Establishment/Modernisation of Rural Slaughter Houses	
23. Integrated Development of Small Ruminants and Rabbits	

1	2
24. Pig Development	
25. Salvaging and Rearing of Male Buffalo Calves (New)	
26. Utilization of Fallen Animals	
27. Poultry Venture Capital Fund	
28. Livestock Insurance Scheme	
29. Livestock Extension and Delivery Services	
30. Managing Livestock	
31. Integrated Sample Survey	
32. Livestock Census	

Statement-III

State-wise Releases of funds under various schemes administered by Department of Animal Husbandry, Dairying and Fisheries for promotion of Animal Husbandry and Dairying Sector

(Rs. in lakh)

Sl. No.	States	Year 2009-10	Year 2010-11	Year 2011-12	Year 2012-13 (as on 31.05.2012)
		Released	Released	Released	Released
1	2	3	4	5	6
1.	Andhra Pradesh	2959.25	5668.74	3077.08	250.00
2.	Bihar	535.05	1451.50	2691.33	
3.	Chhattisgarh	436.41	745.00	2284.22	
4.	Goa	128.49	144.75	1102.71	51.44
5.	Gujarat	2356.05	3484.16	3172.91	100.00
6.	Haryana	2228.82	2102.04	2840.45	
7.	Himachal Pradesh	752.88	1574.89	1487.92	365.93

1	2	3	4	5	6
8.	Jammu and Kashmir	853.22	1070.44	2351.61	
9.	Jharkhand	226.18	1684.45	990.80	
10.	Karnataka	2090.20	3020.08	3611.86	470.00
11.	Kerala	2027.85	2780.47	3740.64	350.00
12.	Madhya Pradesh	1123.75	2562.25	4592.63	50.00
13.	Maharashtra	2838.63	4054.57	3680.12	181.36
14.	Odisha	1800.79	1676.62	1962.75	86.49
15.	Punjab	1648.64	3335.67	2630.74	
16.	Rajasthan	1938.24	592.57	2253.03	
17.	Tamil Nadu	3394.65	3620.83	3159.91	300.00
18.	Uttar Pradesh	3394.81	2989.00	1528.40	20.40
19.	Uttarakhand	177.23	875.47	1448.47	113.17
20.	West Bengal	3053.86	4949.64	1481.58	84.00
21.	Arunachal Pradesh	345.52	717.04	894.92	150.00
22.	Assam	987.44	1363.91	3052.45	50.00
23.	Manipur	755.80	575.75	983.44	
24.	Meghalaya	169.80	274.61	207.40	
25.	Mizoram	236.22	782.75	931.90	154.00
26.	Nagaland	378.56	724.88	1304.77	150.00
27.	Sikkim	629.98	371.56	504.40	
28.	Tripura	42.14	728.51	143.56	7.93
29.	Andaman and Nicobar Islands	41.00	36.00	20.00	
30.	Chandigarh	19.50	28.90	19.00	

1	2	3	4	5	6
31.	Dadra and Nagar Haveli	6.80	0.00	18.17	
32.	Daman and Diu	5.22	2.10	1.00	
33.	Delhi	1.00	2.50	0.00	500.00
34.	Lakshadweep	76.00	56.10	43.03	
35.	Puducherry	15.00	36.50	47.00	
Total		37674.98	54084.23	58260.18	3434.72

[English]

Setting up of Krishi Vigyan Kendra

1542. SHRI M. ANANDAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government/Indian Council of Agricultural Research (ICAR) has proposed to set up 100 more Krishi Vigyan Kendras (KVKs) across the country in the XIIth Five Year Plan period with an aim to bring about the second green revolution through adoption of effective scientific agricultural methods;

(b) if so, the details and the status thereof, State-wise; and

(c) the time by which the proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) In order to strengthen assessment, refinement and demonstration of technologies generated by National Agriculture Research System, the ICAR has created a network of Krishi Vigyan Kendras in the country. For the purpose, the Government has approved for establishment of 667 Krishi Vigyan Kendras (KVKs) till Xith Plan. So far, 630 KVKs

have been sanctioned. Therefore, ICAR has a proposal for establishment of 37 more KVKs during XII Plan, as a spill-over from the XI Plan. The State-wise details of these approved districts for setting up of new KVKs are given in the enclosed Statement.

(c) Setting up of new KVKs depends on the availability of suitable sites and host organizations.

Statement

State-wise numbers and names of districts identified for setting up of new KVKs during XII Plan

Name of the State/Union Territory	Number of new KVKs proposed to be set up	Names of districts for location of KVKs
1	2	3
Arunachal Pradesh	3	1. Dibang Valley, 2. Kurung Kumey, 3. Anjaw
Assam	4	1. Morigaon, 2. North Cachar Hills, 3. Baska, 4. Chirang
Dadra and Nagar Haveli	1	1. Silvassa
Daman and Diu	2	1. Daman, 2. Diu

1	2	3
Gujarat	1	1. Banaskantha
Haryana	2	1. Panchkula, 2. Mewat
Jammu and Kashmir	7	1. Reasi, 2. Samba, 3. Ramban, 4. Kishtwar, 5. Gandarabal, 6. Bandipura, 7. Leh
Jharkhand	2	1. Ramgarh, 2. Khunti
Karnataka	1	1. Chikkaballapur
Madhya Pradesh	1	1. Anuppur
Maharashtra	1	1. Yavatmal
Meghalaya	2	1. South Garo Hills, 2. East Garo Hills
Nagaland	2	1. Paren, 2. Kaiphire
Puducherry	1	1. Mahe
Uttar Pradesh	3	1. Sharavasti, 2. Jyotiba Phulenagar, 3. Allahabad
West Bengal	4	1. East Midnapur, 2. South 24 Paraganas, 3. Murshidabad, 4. Bardhaman

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Listeners of Air

1543. SHRI FRANCISCO COSME SARDINHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of listeners of All India Radio programmes during each of the last three years and the current year; and

(b) the steps proposed to be taken by the

Government to encourage generation of own funds by radio stations in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Prasar Bharati has informed that the listenership details of various channels of All India Radio during the last consecutive three years as per Radio Audience Survey conducted by Audience Research Unit, DG:AIR, New Delhi, are as follows:—

Year	Listenership (%)			
	Vividh Bharati	*Primary Channel	FM Rainbow	FM Gold
2009-2010	52.1	53.0	47.5	30.7
2010-2011	40.7	49.0	37.7	18.9
2011-2012	NA	51.0	38.5	17.8

*(Regional Stations and Local Radio Stations).

(b) Following steps have been taken by All India Radio to encourage self-earning of radio stations:—

- In order to encourage self-earning of radio stations, booking of commercials has since been decentralized. All the AIR Stations across the country have now been authorized to book commercial locally under intimation to their concerned CBS (Commercial Broadcasting Service) Centres.
- All AIR Stations have been allowed to enroll Canvassers locally under intimation to their concerned CBS Centres, who will bring business for their respective Stations.
- All the 15 main CBS Centres across the country and Central Sales Unit, AIR, Mumbai have been asked for arranging meetings from time to time at their level with their local Advertising Agencies/clients for which they are provided extra funds towards hospitality as per their requirements.

[Translation]

Income earned by Akashwani/DDKs

1544. SHRI ASHOK KUMAR RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the income earned by Akashwani and Doordarshan Kendras (DDKs) from advertisements, serials and other programmes during each of the last three years and the current year, Akashwani/DDK-wise;

(b) the amount of profit in the said total income during the said period;

(c) whether some private companies owe certain amount of funds to Akashwani/Doordarshan;

(d) if so, the details thereof Akashwani/DDK-wise; and

(e) the steps taken or proposed to be taken to recover the due amount, company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

Maintenance of Interceptor Boats

1545. SHRI BALKRISHNA KHANDERAO SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of centres for servicing and repairing of interceptor boats in the State of Gujarat;

(b) whether there is any proposal to open more centres for servicing and repairing of interceptor boats in the State;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Goa Shipyard Limited (GSL), Goa has been assigned Annual Maintenance Contract (AMC) for maintenance of interceptor boats involved in providing security along the coast of Gujarat. Goa Shipyard Limited has opened service centres at Bhavnagar, Veraval and Jamnagar in Gujarat. There is no proposal with the Government of India at present to open more centres in the State of Gujarat. The existing centres are fully equipped with trained manpower capable of handling defects of routine nature. Senior technicians and expertise are deputed on need basis for defects of major nature, if any.

[Translation]

Financial Structures of Terrorist Outfits

1546. SHRI SUDARSHAN BHAGAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formulated any plan to identify the financial structures including the sources of funding of terrorist outfits all over the country;

(b) if so, the details thereof;

(c) whether the Government has identified the terrorist outfits involved in hawala rackets and money laundering activities in the country;

(d) if so, the details thereof; and

(e) the action taken against thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Central Intelligence/Security and Investigation agencies are continuously updating the understanding of the financial structures of terrorists outfits including the sources of funding all over the country.

(c) to (e) Available inputs indicate that most outfits receive funds through a combination of hawala, bank accounts and Money Transfer Service Schemes, debit cards and Fake Indian Currency Notes. The Central Intelligence/Security agencies work in close co-operation with their counterparts in the States to counter the financing of terrorism and keeps constant watch on suspicious channels of funding. Currently, NIA is investigating 08 cases relating to financing of terrorism.

Funds to NGOs

1547. SHRI HARISH CHOUDHARY:
SHRI DILIP SINGH JUDEV:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has provided funds to various Non-Governmental Organisations under various

schemes of the Ministry;

(b) if so, the details thereof during each of the last three years and the current year, NGO-wise;

(c) the names of those NGOs found to have been involved in financial irregularities; and

(d) the punitive action taken by the Government against such errant NGOs?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (d) No funds were released to any Non-Governmental Organisation in the year 2009-10. In the current year 2012-13 also, no funds have been released yet. The details of the funds released in the financial year 2010-11 and 2011-12 under 1% of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) are as under:—

Sl. No.	Name of Non-Governmental Organisation (NGO)	Year	Amount Released
1.	Association of Municipalities and Development Authorities (AMDA), New Delhi	2010-11	Rs. 5.00 lakhs
2.	Council for Sustainable Development, New Delhi	2011-12	Rs. 2.00 lakhs
3.	Association of Municipalities and Development Authorities (AMDA), New Delhi	2011-12	Rs. 2.00 lakhs

Except JNNURM, funds are not released to NGOs directly by the Ministry. Data on assistance provided to each NGO is not maintained in this Ministry, since the selection and engagement of NGO is the responsibility of State Government and Ministry does not monitor their activities.

Fodder Production

1548: SHRI RAM SINGH KASWAN:
SHRIMATI ANNU TANDON

Will the Minister of AGRICULTURE be pleased to state:

(a) whether due to severe drought conditions prevailing in various parts of the country, the production of fodder has shown a declining trend thereby affecting the livestock population;

(b) if so, the exact shortfall in fodder production reported, State/UT-wise

(c) whether these State Governments have sought special assistance from the Union Government to tide over the crisis;

(d) if so, the assistance sought and provided to the States/UTs so far;

(e) whether the Government proposes to ensure fodder security to the livestock population on the lines of the food security for human beings; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) Preliminary reports indicate a decline in area under cultivation of coarse cereals to the extent of 4.03 million hectare which is likely to have an adverse impact on availability of feed and fodder.

(c) and (d) The States of Gujarat, Haryana, Karnataka, Maharashtra, Punjab and Rajasthan have sought assistance to the tune of Rs. 43,461.73 crore for drought mitigation across various sectors, including feed and fodder.

(e) and (f) There is no such proposal under consideration, a Central and Centrally Sponsored Schemes are available for development of feed and fodder.

[English]

Computerisation of PDS

1549. SHRI NARANBHAI KACHHADIA:

SHRIMATI ANNU TANDON:

SHRI NISHIKANT DUBEY:

SHRIMATI JYOTI DHURVE:

SHRI K.J.S.P. REDDY:

SHRIMATI SHRUTI CHOUDHRY:

SHRI GANESH SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has taken steps for computerisation of the Public Distribution System (PDS) including Fair Price Shops to bring transparency in the system;

(b) if so, the details thereof and the success achieved therein;

(c) whether the Government is also considering to adopt Information Technology including Radio Frequency Identification and Biometric devices to monitor the distribution of foodgrains and food products under the Public Distribution System (PDS); and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) All States/UTs have been requested to undertake end-to-end computerization of Public Distribution System (PDS). End-to-end Computerization of PDS includes Fair Price Shop (FPS) Automation, Computerization of Supply-Chain, Digitization of Ration Card database, SMS/E-mail alerts on dispatch and delivery of foodgrains, setting up of Transparency Portal, Toll-free number of grievance redressal etc.

Among various measures taken by the Government, detailed guidelines for end-to-end Computerization of PDS have been issued to all States/UTs covering various aspects such as the components of computerization, software options, institutional mechanism, action plans of States, financial support, etc. Details of PDS application software have been sent by the Department to all States/UTs. The application software prepared by National Informatics Centre (NIC) has been shared by it with State Information Officers (SIOs) of NIC. Detailed directions to all States/UTs have also been conveyed for achieving prescribed milestones. Infrastructural and financial support would also be provided to States/UTs for end-to-end Computerization of PDS.

(c) and (d) End-to-end Computerisation of PDS inter-alia envisages use of biometric Information of the beneficiaries for their identification for issuance of foodgrains, weeding out of bogus and ineligible ration cards/units, etc. However, there is no specific proposal for use of Radio Frequency Identification devices.

Naxal Affected Districts

1550: SHRI PULIN BIHARI BASKE:
 PROF. RANJAN PRASAD YADAV:
 SHRI BHUDEO CHOUDHARY:
 SHRI K.D. DESHMUKH:
 SHRI KAUSHALENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Left Wing Extremism affected districts in the affected districts is enclosed at Statement-I country, State-wise.

(b) whether the Government has launched any scheme/action plan for the development of such districts in the country;

(c) if so, the details thereof;

(d) whether the Union Government has received various received proposals regarding development of naxal affected districts from various States including Madhya Pradesh; and

(e) if so, the details of such proposals received and the response of the Government thereto, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The State-wise details of 106 LWE affected districts is given in the enclosed Statement-I.

(b) and (c) The Planning Commission is implementing the Integrated Action Plan (IAP) for 82 Selected Tribal and Backward Districts, inter-alia, including 71 LWE affected districts for accelerated development of these districts. The implementation of the IAP was started in 60 Selected Tribal and Backward Districts with a block grant of Rs. 25 crore and Rs. 30 crore per district during 2010-11 and 2011-12 respectively for which the funds were placed at the disposal of the Committee headed by the District Collector and consisting of the Superintendent of Police of the

district and the District Forest Officers. Later, the coverage of the IAP was extended to 82 districts based on the request received from the State Government. The list of 82 districts covered under the IAP is given in the enclosed Statement-II.

(d) and (e) Initially the Central Government had received proposals from the States of Andhra Pradesh, Bihar, Jharkhand, Odisha, Uttar Pradesh and West Bengal to include 22 additional districts under the IAP. However, after consideration only 18 additional districts were included under the IAP on 07.12.2011. Subsequently, further requests were received and 04 more districts including Chhindwara and Singrauli of Madhya Pradesh were added to the IAP on 14.06.2012.

Statement-I

List of 106 districts covered under the SRE Scheme

Andhra Pradesh

1. Anantapur
2. Adilabad
3. East Godavari
4. Guntur
5. Karimnagar
6. Nizamabad
7. Kurnool
8. Medak
9. Mehboobnagar
10. Nalgonda
11. Prakasam
12. Srikakulam

13. Visakhapatnam

14. Vizianagaram

15. Warangal

16. Nizamabad

Bihar

17. Arwal

18. Aurangabad

19. Bhojpur

20. East Champaran

21. Gaya

22. Jamui

23. Jehanabad

24. Kaimur

25. Munger

26. Nalanda

27. Nawada

28. Patna

29. Rohtas

30. Sitamarhi

31. West Champaran

32. Muzaffarpur

33. Sheohar

34. Vaishali

35. Banka

36. Lakhisarai

37. Begusarai

38. Khagaria

Chhattisgarh

39. Bastar

40. Bijapur

41. Dantewada

42. Jashpur

43. Kanker

44. Korea (Baikunthpur)

45. Narayanpur

46. Rajnandgaon

47. Sarguja

48. Dhanbari

49. Mahasamund

50. Gariyaband

51. Balod

52. Sukma

53. Kondagaon

54. Balrampur

Jharkhand

55. Bokaro

56. Chatra

57. Dhanbad

58. East Singhbhum

59. Garhwa

- | | |
|-------------------------|----------------------|
| 60. Giridih | 82. Ganjam |
| 61. Gumla | 83. Keonjhar |
| 62. Hazaribagh | 84. Koraput |
| 63. Koderma | 85. Malkangiri |
| 64. Latehar | 86. Mayurbhanj |
| 65. Lohardaga | 87. Navrangpur |
| 66. Palamu | 88. Rayagada |
| 67. Ranchi | 89. Sambhalpur |
| 68. Simdega | 90. Sundargarh |
| 69. Saraikela-Kharaswan | 91. Nayagarh |
| 70. West Singhbhum | 92. Kondhamal |
| 71. Khunti | 93. Deogarh |
| 72. Ramgarh | 94. Jajpur |
| 73. Dumka | 95. Dhenkanal |
| 74. Deoghar | 96. Kalahandi |
| 75. Pakur | 97. Nuapada |
| Madhya Pradesh | 98. Bargarh |
| 76. Balaghat | 99. Bolangir |
| Maharashtra | Uttar Pradesh |
| 77. Chandrapur | 100. Chandauli |
| 78. Gadchiroli | 101. Mirzapur |
| 79. Gondia | 102. Sonebhadra |
| 80. Aheri | West Bengal |
| Odisha | 103. Bankura |
| 81. Gajapati | 104. West Midnapore |

105. Purulia

106. Birbhumi

18. Sitamarhi#

19. West Champaran#

Statement-II

*List of 82 Districts covered under the Integrated
Action Plan for Selected Tribal and
Backward Districts*

Andhra Pradesh (8 districts)

1. Adilabad
2. Khammam
3. Visakhapatnam*
4. East Godavari*
5. Warangal*
6. Karimnagar*
7. Srikakulam*
8. Vizianagaram*

Bihar (11 districts)

9. Arwal
10. Aurangabad
11. Gaya
12. Jamui
13. Jehanabad
14. Nawada
15. Rohtas
16. Munger*
17. Kaimur*

Chhattisgarh (10 districts)

20. Bastar
21. Bijapur
22. Dantewada
23. Jashpur
24. Kanker
25. Korea (Baikunthpur)
26. Narayanpur
27. Rajnandgaon
28. Sarguja
29. Kawardha

Jharkhand (17 districts)

30. Bokaro
31. Chatra
32. East Singhbhum
33. Garhwa
34. Gumla
35. Hazaribagh
36. Koderma
37. Latehar
38. Lohardaga
39. Palamu
40. Simdega

41. Saraikela-Kharaswan

42. West Singhbhum

43. Ramgarh

44. Khunti*

45. Ranchi*

46. Giridih*

Madhya Pradesh (10 districts)

47. Balaghat

48. Anuppur

49. Dindori

50. Mandla

51. Seoni

52. Shahdol

53. Sidhi

54. Umaria

55. Chhindwara#

56. Singrauli#

Maharashtra (2 districts)

57. Gadchiroli

58. Gondia

Odisha (18 districts)

59. Gajapati

60. Keonjhar

61. Koraput

62. Malkangiri

63. Mayurbhanj

64. Navrangpur

65. Rayagada

66. Sambhalpur

67. Sundargarh

68. Kandhamal

69. Deogarh

70. Bolangir

71. Kalahandi

72. Nuapada

73. Sonapur

74. Ganjam*

75. Nayagarh*

76. Jajpur*

Uttar Pradesh (3 districts)

77. Sonbhadra

78. Chandauli*

79. Mirzapur*

West Bengal (3 districts)

80. Midnapore

81. Bankura*

82. Purulia*

71 Districts covered under the SRE Scheme have been shown in bold letters.

*18 districts included under IAP on 07.12.2011.

#4 districts included under IAP on 14.06.2012.

Tunnel along Indo-Pak Border

1551. SHRI S.R. JEYADURAI:
 SHRI KODIKKUNNIL SURESH:
 SHRI ARVIND KUMAR CHAUDHARY:
 SHRI D.B. CHANDRE GOWDA:
 SHRI YASHVIR SINGH:
 SHRI ABDUL RAHMAN
 SHRI RUDRAMADHAB RAY:
 SHRI N.S.V. CHITTHAN:
 SHRI A. GANESHAMURTHI:
 SHRI NAMA NAGESWARA RAO:
 SHRI NEERAJ SHEKHAR:
 SHRI C. RAJENDRAN:
 SHRI BRIJBHUSHAN SHARAN SINGH:
 SHRI PRADEEP MAJHI:
 SHRI VIJAY BAHADUR SINGH:
 SHRI K. SUGUMAR:
 SHRI KISHANBHAI V. PATEL:
 SHRI C. SIVASAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a tunnel running across the Indo-Pak border in the State of Jammu and Kashmir was detected recently;

(b) if so, the details thereof;

(c) whether the said tunnel could not be detected by the security forces despite heavy security along the said border;

(d) if so, the reasons therefor; and

(e) the reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) A tunnel (approx. 5 feet height and 2.5 – 3 feet width) was detected by the Border Security Force (BSF) in the Area of Responsibility (AoR) of Border Out

Post (BOP) Chilliyari, behind border fence in Samba Sector of Jammu and Kashmir on 27th July, 2012. This tunnel is opposite to Border Post No. 170 and is 340 metres away from the international boundary.

(c) to (e) The tunnel has been detected at a depth of approx. 25 feet with dead end at Indian side. However, the other end towards Pakistan side could not be ascertained due to lack of expertise and requisite equipments for assessing the dimension of this tunnel in BSF. Since the digging of tunnel has been carried out at deep inside the earth, the detection of such tunneling is not feasible within the human capabilities. However, the spontaneous and prompt action by BSF on notice of subsidence of land at 3 places in linear fashion led to the detection of above mentioned tunnel and subsequently thwarted the nefarious designs of anti-national elements.

[Translation]

Criminal Cases against Police Personnel

1552. SHRI ANURAG SINGH THAKUR:
 SHRI KODIKKUNNIL SURESH:
 SHRI PRATAP RAO GANPATRAO JADHAO:
 SHRI S.R. JEYADURAI:
 SHRI HARISH CHOUDHARY:
 SHRIMATI RAMA DEVI:
 SHRI ANJAN KUMAR M. YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of corruption, criminal offences and misuse of power by the State Police Personnel including Indian Police Service officers have been reported in the country;

(b) if so, the details thereof and the total number of such cases reported along with the action taken against the guilty during each of the last three years and the current year, crime-wise and State-wise including the NCT of Delhi;

(c) whether the Supreme Court has urged the Government to formulate guidelines with regard to police functioning and conduct in a recent judgment;

(d) if so, the details thereof and the reaction of the Union/State Governments in this regard; and

(e) the details of the advisories issued by the Union Government to the State Governments to curb such cases alongwith the other measures taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Centralised data of such cases is not maintained by the Ministry of Home Affairs. However, as per the information available, 27 IPS Officers have been placed under suspension and chargesheets have been issued to 132 IPS Officers in various cases of disciplinary proceedings. The details are given in the enclosed Statement-I and II.

(c) to (e) The Supreme Court in its judgment dated 22.09.2006 in the case of Prakash Singh and others Vs. Union of India and others concerning Police reforms, inter-alia, directed separation of investigation from Law and Order, creation of Police Establishment Board at the State level to deal with posting transfer and other service related matters of police officers, constitution of Police Complaint Authority at the State and District level to look into the complaints against police officers.

The State Governments and Union of India filed interlocutor applications before the Supreme Court seeking directions by way of clarification/modification in implementation of the directions in the above case. The Apex Court constituted a Committee under the Chairmanship of Justice K.T. Thomas, former retired Judge of the Supreme Court. The Committee submitted its final report to the Apex Court in August, 2010. The said report was circulated to the State Government/UTs by the Registry, of the Supreme Court on 04.10.2010.

Statement-I

IPS Officers under suspension (as on 17.08.2012)

Sl. No.	Name	Cadre	Batch	Remarks
1	2	3	4	5
1.	Umesh Kumar	Andhra Pradesh	1977	Under suspension w.e.f. 19.06.2012
2.	J.G. Murali	Andhra Pradesh	1995	Under suspension w.e.f. 03.05.2007
3.	H.N. Deva	Bihar	1993	Under suspension w.e.f. 05.04.2007
4.	D.G. Vanzara	Gujarat	1987	Under suspension w.e.f. 05.05.2007
5.	Sanjeev Bhatt	Gujarat	1988	Under suspension w.e.f. 21.10.2011. Deemed suspension w.e.f. 30.09.2010
6.	Pandya Raja Kumar S. (Dr. S. Pandya Raja Kumar)	Gujarat	1996	Under suspension w.e.f. 05.05.2007

1	2	3	4	5
7.	A.D. Chudasama	Gujarat	1999	Under suspension w.e.f. 28.04.2010
8.	Vipul Aggarwal	Gujarat	2001	Under suspension w.e.f. 03.05.2010
9.	Ved Prakash	Haryana	1987	Under suspension w.e.f. 22.08.1996
10.	Saji Mohan (Dr.)	Jammu and Kashmir	1995	Under suspension w.e.f. 24.01.2009
11.	C.S. Pulikeshi	Kerala	1977	Under suspension w.e.f. 18.02.2009
12.	A.K. Jain	Maharashtra	1982	Under suspension w.e.f. 17.06.2000
13.	Prakash D. Pawar	Maharashtra	1984	Under suspension w.e.f. 14.06.2012
14.	Ashok Deshbhartar	Maharashtra	1997	Under suspension w.e.f. 21.03.2011
15.	V.N. Salve	Maharashtra	1998	Under suspension w.e.f. 03.01.2010
16.	Jawahar Singh	Maharashtra	1986	Under suspension w.e.f. 25.04.2011
17.	M. Sushil Kumar Singh	Maharashtra	1989	Under suspension w.e.f. 08.12.2000
18.	Arvind Kumar Jain	Rajasthan	1978	Under suspension w.e.f. 03.06.2011
19.	A Ponnuchamy Muthusamy	Rajasthan	1991	Under suspension w.e.f. 15.5.2011
20.	M.N. Dinesh	Rajasthan	1995	Under suspension w.e.f. 24.04.2007
21.	Ajai Singh	Rajasthan	2009	Under suspension w.e.f. 21.06.2012
22.	M.S. Jaffar Sait	Tamil Nadu	1986	Under suspension w.e.f. 01.08.2011
23.	Pramod Kumar	Tamil Nadu	1989	Under suspension w.e.f. 10.05.2012
24.	Ramendra Vikram Singh	Uttar Pradesh	1989	Under suspension w.e.f. 04.04.2008
25.	O.P. Sagar	Uttar Pradesh	1998	Under suspension w.e.f. 26.06.2012
26.	Akramol HQ	Uttar Pradesh	2000	Under suspension w.e.f. 31.12.2008
27.	D.K. Rai	Uttar Pradesh	2000	Under suspension w.e.f. 14.06.2011

Statement-II

Chargesheets issued to IPS Officers in Disciplinary Proceeding cases (as on 17.08.2012)

Sl. No.	State	No. of Officers
1	2	3
1.	Arunachal Pradesh, Goa, Mizoram, Union Territory	1
2.	Andhra Pradesh	3
3.	Assam and Meghalaya	8
4.	Bihar	3
5.	Chhattisgarh	0
6.	Gujarat	8
7.	Haryana	2
8.	Himachal Pradesh	4
9.	Jammu and Kashmir	2
10.	Jharkhand	3
11.	Karnataka	6
12.	Kerala	2
13.	Maharashtra	14
14.	Manipur and Tripura	4
15.	Madhya Pradesh	6
16.	Nagaland	0
17.	Odisha	10
18.	Punjab	0

1	2	3
19.	Rajasthan	3
20.	Sikkim	1
21.	Tamil Nadu	6
22.	Uttarakhand	1
23.	Uttar Pradesh	35
24.	West Bengal	10
Total		132

Drought Resistant Seeds

1553. SHRI DINESH CHANDRA YADAV:

SHRI RAJENDRA AGRAWAL:

DR. P. VENUGOPAL:

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

SHRI M. SREENIVASULU REDDY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently released drought resistant seeds of various crops to combat the drought like situation in the country;

(b) if so, the details thereof, crop-wise; and

(c) the agricultural universities/institutes involved in developing such seeds and the seeds released during the last one year, crop-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) National Agricultural Research System has

recently released 37 drought resistant varieties of different crops namely, paddy 7, wheat 3, maize 2, barley 1, pearl millet 3, small millets 3, sorghum 1, linseed 2, groundnut 4, chickpea 2, mungbean 3, cluster bean 2, forages 3 and mesta 1 during the last three years.

(c) In the last one year, the agricultural universities/institutes involved in development of drought resistant varieties of different crops are, Wheat: CCSHAU, Hisar; PAU, Ludhiana and IARI, New Delhi; Paddy: IGKVV, Raipur; Maize: VPKAS, Almora; Pearl Millet: SKRAU, Bikaner; Linseed: CSAUA&T, Kanpur and JNKVV, Jabalpur; Groundnut: SKRAU, Bikaner and MPUA&T, Udaipur; Sugarcane: CSSHAU, Hisar; Lentil: VPKAS, Almora; Chickpea: RVSKVV, Gwalior and CCSHAU, Hisar and Horsegram: IGKVV, Raipur and SDAU, SK Nagar.

[English]

Urban Sports Infrastructure Scheme

1554. SHRI SANJAY BHOI:

SHRI BHASKARRAO BAPURAO PATIL
KCHATGAONKAR:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI ANAND PRAKASH PARANJPE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has launched a new scheme called Assistance for creation of Urban Sports Infrastructure;

- (b) if so, the salient features of the scheme;
- (c) the funds allocated under the scheme during the current year, State-wise;
- (d) whether the Government has identified the entities eligible to receive the said assistance; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Madam.

(b) The Scheme which has been under implementation on pilot basis since 2010-11, seeks to:—

- Promote and support a mechanism at national and State level to encourage, assist and preserve community playfields;
- Incentivize the utilization of infrastructure already available in the States at all levels by filling up critical gaps;
- Create new need-based infrastructure subject to fulfilling all requirements for its optimal utilization, including financial viability; and
- Promote capacity building among coaches, including community coaches.

The projects and grants admissible under the scheme are as follows:—

Sl.No.	Project	Estimated Cost/Grant
1.	Synthetic Athletic Track	Rs. 5.50 crore with normal lighting
2.	Synthetic Hockey Field	Rs. 4.50 crore (Rs. 5.00 crore with normal lighting)
3.	Synthetic Turf Football Ground	Rs. 4.50 crore with normal lighting
4.	Multi-purpose Hall (of size 60m × 40m)	Rs. 6.00 crore

Convergence with MPLAD Scheme

Members of Parliament can now contribute for

creation/upgradation of sports infrastructure projects in States/UTs from their annual allocation under MPLAD Scheme. The M.P.(s) will contribute at least 50% of the

grant admissible for a USIS projects; balance being met from the budgetary provision of USIS. In this arrangement, the restriction of one project for one State in one year will not apply; maximum of two additional projects per State/UT in a year would be allowed.

(c) Each State/UT shall get not more than two projects in a year. Total fund allocation during current year is Rs. 40.00 crores.

(d) Yes, Madam.

(e) The following entities are eligible to receive assistance for creation of sports infrastructure under this scheme:—

- (i) State Governments;
- (ii) Local Civic Bodies;
- (iii) Schools, Colleges and Universities under Central/State Governments; and
- (iv) Sports Control Boards.

Maintenance of Food Stocks

1555. SHRI PRABODH PANDA:
SHRIMATI BHAVANA GAWALI PATIL:
DR. SANJAY SINGH:
SHRI SURESH KASHINATH TAWARE:
KUMARI SAROJ PANDEY:
SHRI PREMCHAND GUDDU:
SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI:
SHRIMATI USHA VERMA:
SHRI P. KARUNAKARAN:
SHRI MAHENDRASINH P. CHAUHAN:
SHRIMATI SUSHILA SAROJ:
SHRI M.B. RAJESH:
SHRI PRALHAD JOSHI:
SHRI MAHABALI SINGH:
SHRI N.S.V. CHITTHAN:
SHRI PRATAP SINGH BAJWA:

- DR. KIRIT PREMJBHAI SOLANKI:
SHRI MAROTRAO SAINUJI KOWASE:
SHRI HARIN PATHAK:
SHRI NITYANANDA PRADHAN:
SHRI REWATI RAMAN SINGH:
SHRI GANESH SINGH:
SHRI HANSRAJ G. AHIR:
SHRI YASHBANT LAGURI:
SHRI RAMESH BAIS:
SHRI PRADEEP KUMAR SINGH:
SHRI KAMESHWAR BAITHA:
SHRI ASHOK TANWAR:
SHRIMATI SEEMA UPADHYAY:
SHRI P.K. BIJU:
SHRI PREMDAS:
CHAUDHARY LAL SINGH:
SHRI MANGANI LAL MANDAL:
SHRI K. SHIVAKUMAR ALIAS J.K. RITHEESH:
SHRI MAHESHWAR HAZARI:
SHRI FRANCISCO COSME SARDINHA:
SHRI DILIPKUMAR MANSUKHLAL GANDHI:
SHRI LALJI TANDON:
SHRI R. DHROVANARAYANA:
SHRI ADHIR CHOWDHURY:
SHRI A. SAMPATH:
SHRI RAJAI AH SIRICILLA:
SHRI RAVNEET SINGH:
SHRI RAMKISHUN:
SHRI DILIP SINGH JUDEV:
SHRI E.G. SUGAVANAM:
SHRIMATI RAJKUMARI CHAUHAN:
SHRI G.M. SIDDESHWARA:
SHRI HEMANAND BISWAL:
DR. KRUPARANI KILLI:
SHRIMATI JAYSHREEBEN PATEL:
SHRI S. SEMMALAI:
SHRI SHAILENDRA KUMAR:
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether incidents of damage to foodgrain stocks due to various reasons including shortage of storage space, storage in open, poor maintenance of stock and transit losses have been reported during the last three years and the current year;

(b) if so, whether all the foodgrains have since been moved to safe and covered godowns;

(c) if so, the details thereof indicating the total production, procurement stock and quantum of foodgrains damaged during the said period along with the corrective action taken including private participation in creation of godowns in this regard;

(d) whether all cases of poor maintenance of foodgrain stocks in godowns detected by the Government are examined and remedial action is taken thereon;

(e) if so, the number of such cases examined during the last three years along with the outcome thereof and the action taken thereon; and

(f) the number of such cases which did not come to the notice of the Government and thereby led to rotting of foodgrains during the last three years along with the number of persons against whom action was taken for negligence in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes, Madam, Food Corporation of India (FCI) has informed that a quantity of 6702 tonnes, 6346 tonnes, 3338 tonnes and 1160.78 tonnes of foodgrains got damaged/become non-issuable in FCI during 2009-10, 2010-11, 2011-12 and 2012-13 (as on 1.7.2012) respectively due to various reasons such as storage pest attack, leakages in godowns, procurement of poor quality stocks, spillage during movement and handling of stocks, exposure to rains in case of unscientific storage because of lack of storage space, floods, negligence on the part of concerned persons in taking precautionary measures etc.

Foodgrains under Central Pool are stored in scientific godowns and prescribed code of storage practices are followed to maintain the quality and to avoid damage. In view of shortage of covered storage space, wheat is also stored in Cover and Plinth (CAP) which is also a scientific form of storage. Sometimes, when even CAP is not available, wheat has to be temporarily stored in kutcha plinths, which is vulnerable. As on 1.6.2012 a quantity of 66.91 lakh tonnes wheat was stored in kutcha/vulnerable plinths. FCI has prepared an action plan for evacuation of vulnerable wheat stocks lying in unscientific/kutcha plinths in a time bound manner to avoid damage. The position of wheat stock in vulnerable plinths as on 24.7.2012 as compared to stock on 1.6.2012 is as under:—

Stock of wheat as on 1.6.2012	—	66.91 lakh tonnes
Wheat receipt	—	03.76 lakh tonnes
Wheat moved/evacuated	—	25.83 lakh tonnes
Stock of wheat as on 24.7.2012	—	44.84 lakh tonnes

Production of wheat and rice during the last 3 years is as under:—

(Figure in lakh tonnes)

Crop year	Wheat	Rice
2009-10	808.00	890.90
2010-11	868.70	959.80
2011-12*	939.03	1043.22

*As per 4th Advance estimates of Department of Agriculture and Co-operation.

Procurement of foodgrains under Central Pool during the last 3 years is as under:—

(Figure in lakh tonnes)

Year	Wheat (RMS)	Rice (KMS)
2009-10	253.82	320.34
2010-11	225.14	341.98
2011-12	283.35	347.47*
2012-13	381.48	—

*As on 14.8.2012.

Stock position of wheat and rice during last 3 years under Central Pool is as under:—

(Figure in lakh tonnes)

Date	Wheat	Rice
1.7.2010	335.84	242.96
1.7.2011	371.49	268.57
1.7.2012	498.08	307.08

Details of region-wise stocks of foodgrains accrued as damaged/non-issuable in FCI during last three years and current year is given in the enclosed Statement-I. Steps taken for safe and scientific storage of foodgrains to avoid damages are given in the enclosed Statement-II.

To create additional storage capacity, the Government is implementing a Private Entrepreneurs Guarantee (PEG) Scheme for construction of storage godowns through private entrepreneurs. Under the scheme, the Food Corporation of India gives a guarantee of ten years for assured hiring. A capacity of 181.08 lakh tonnes has been approved for construction of godowns at various locations in 19 States, out of which a capacity of 122.07 lakh tonnes has already been sanctioned/allotted to Private Investors/Central Warehousing Corporation (CWC)/State

Warehousing Corporations (SWCs) for construction. Out of this, 18.62 lakh tonnes storage capacity has already been created by the private sector for use of FCI as on 30.7.2012.

(d) to (f) Foodgrains procured by the field functionaries are subjected to supervisory checks/inspections in FCI, to see and ensure that procured stocks are within prescribed specifications. During storage, prescribed code of storage practices are to be followed to maintain the quality. FCI has a regular monitoring mechanism under which inspections are carried out to assess the quality of foodgrains stored. Fortnightly inspection of stocks on 100% basis are done by Technical Assistants for declaring categorization of stocks followed by monthly inspections of 1/3rd of stocks by Manager (QC) and supervisory inspections by all senior officers.

As a result of such regular as well as surprise inspections in FCI, all cases relating to procurement/poor maintenance of stocks in godowns leading to sub-standard/damaged stocks were detected and deterrent action taken against the delinquents. Disciplinary action taken by FCI against such officials during the last three and current years are as under:—

Year	No. of officials proceeded against for rotting/damage of foodgrains
2009-10	28
2010-11	20
2011-12	59
2012-13 (upto June'12)	10
Total	117

Since all the stocks are inspected, as such all the cases of damages to foodgrains are detected and action is taken against the delinquents.

Statement-I*Region-wise Stock accrued as Damaged/Non-Issuable with FCI for the last three years*

(Figures in tonnes)

Sl. No.	Region	2009-10	2010-11	2011-12	2012-13 (as on 1.7.2012)
1	2	3	4	5	6
1.	Bihar	726	200	0	319.3
2.	Jharkhand	17	39	29	-
3.	Odisha	0	18	36	1
4.	West Bengal	1357	922	477	11
5.	Assam	38	49	442	49
6.	North East Frontier (NEF)	77	175	0	195
7.	Nagaland and Manipur	0	1	0	-
8.	Delhi	5	1	10.9	5.13
9.	Haryana	0	53	0	-
10.	Himachal Pradesh	0	0	0	-
11.	Jammu and Kashmir	11	0	0	-
12.	Punjab	2273	182	37	-
13.	Rajasthan	12	21	30	103.23
14.	Uttar Pradesh	14	520	258	-
15.	Uttarakhand	0	1338	72	221
16.	Andhra Pradesh	0	3	4.33	-
17.	Kerala	19	99	200	-
18.	Karnataka	70	17	0	-
19.	Tamil Nadu	1	12	29	16.66

1	2	3	4	5	6
20.	Gujarat	814	2595	226	195
21.	Maharashtra	245	97	1473	38
22.	Madhya Pradesh	49	2	0	—
23.	Chhattisgarh	974	2	13.78	6.46
Total		6702	6346	3338.01	1160.78

Statement-II*Steps taken by Government for Safe and Scientific Storage and Preservation of Foodgrains*

The following precautionary and remedial steps are mandated to be followed by F.C.I. and State Government agencies to check damages to central pool stocks of foodgrains:—

- (i) All godowns are to be constructed as per specifications.
- (ii) Foodgrains are to be stored by adopting proper scientific code of storage practices.
- (iii) Adequate dunnage materials such as wooden crates, bamboo mats, polythene sheets are to be used to check migration of moisture from the floor.
- (iv) Fumigation covers, nylon ropes, nets and insecticides for control of stored grain insect pests are to be provided in all the godowns.
- (v) Prophylactic (spraying of insecticides) and curative treatments (fumigation) are to be carried out regularly and timely in godowns for the control of stored grain insect pests.
- (vi) Effective rat control measures, both in covered godowns as well as in CAP storage are to be used.

(vii) Foodgrains in 'Cover and Plinth' (CAP) storage are to be stored on elevated plinths and wooden crates are to be used as dunnage material. Stacks are to be properly covered with specifically fabricated low-density black polythene water-proof covers and tied with nylon ropes/nets.

(viii) Regular periodic inspections of the stocks/godowns are to be undertaken by qualified and trained staff including senior officers.

(ix) The principle of "First In First Out" (FIFO) is to be followed to the extent possible so as to avoid longer storage of foodgrains in godowns.

(x) Only covered rail wagons are to be used for movement of foodgrains so as to avoid damage during transit.

Diversion of Funds to NGOs

1556. SHRI RAMEN DEKA:

SHRIMATI BHAVANA PATIL GAWALI:

SHRI GANESHRAO NAGORAO DUDHGAONKAR:

SHRI INDER SINGH NAMDHARI:

SHRI DEVJI M. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether certain Non-Governmental Organisations (NGOs) receiving funds from foreign countries were found

to be involved in mobilizing the public against setting up of a Nuclear plant in Tamil Nadu;

(b) if so, the details of such NGOs;

(c) the total funds received by these NGOs during each of the last three years and actual funds diverted for mobilizing the support against Nuclear plant; and

(d) the punitive action taken by the Government against these NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (d) There are reports about some organisation diverting funds purposes other than the permitted use of foreign funds. These matters are being investigated.

BIS Guidelines for Food Items

1557. SHRI S. ALAGIRI:

RAJKUMARI RATNA SINGH:

DR. SANJAY SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Bureau of Indian Standard (BIS) has formulated standards for food items including packaged food products;

(b) if so, the details thereof;

(c) whether the said standards are being complied with by the manufacturers of those food items;

(d) if not, the number of cases of non-compliance detected during each of the last two years and the current year, State-wise; and

(e) the details of the punitive action taken during the said period, case-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Bureau of Indian

Standards (BIS) has formulated 460 Indian Standards on specifications for food items. These standards cover the sectors of sugar, apiary, stimulant foods, food additives, spices and condiments, processed fruits and vegetables, fisheries, oilseeds, drinks and carbonated beverages, foodgrains, starches, ready-to-eat foods, meat, dairy products, specialized foods and drinking water. The list of these 460 Indian Standards on specifications for food items is enclosed as Statement.

(c) to (e) Manufacturers having BIS licence for product certification normally meet the requirements of relevant Indian Standards. However, non-compliances are also observed when samples are tested. Information in this regard for the last two years and current year is being compiled and will be Laid on the Table of the House.

Statement

List of specifications for food items

I. FAD 2 SUGAR INDUSTRY

1. IS 873:1974 Specification for liquid glucose (first revision)
2. IS 874:1992 Dextrose monohydrate (third revision)
3. IS 1151:2003 Refined sugar - Specification (second revision)
4. IS 1152:2003 Icing sugar - Specification (second revision)
5. IS 1162:1958 Specification for cane molasses
6. IS 1168:1973 Specification for cube sugar (first revision)
7. IS 5975:2003 Raw sugar - Specification (first revision)
8. IS 5982:2003 Plantation white sugar - Specification (first revision)

9. IS 8847:1978 Specification for dried glucose syrup
10. IS 12923:1990 Cane GUR (jaggery) - Specification
11. IS 12924:1990 BURA - Specification
12. IS 13952:1994 Palm jaggery (GUR) - Specification
13. IS 13953:1994 Khandsari - Specification
14. IS 14400:1996 Palm sugar - Specification
15. IS 12906:1990 MISRI - Specification

II. FAD 3 APIARY INDUSTRY

1. IS 1504:1996 Beeswax, crude and refined - Specification (third revision)
2. IS 4941:1994 Extracted honey - Specification (second revision)

III. FAD 6 STIMULANT FOODS

1. IS 612:1992 Roasted chicory powder - Specification (third revision)
2. IS 1163:1992 Chocolates - Specification (second revision)
3. IS 1164:1986 Specification for Cocoa powder (third revision)
4. IS 1263:1986 Specification for Cocoa butter (third revision)
5. IS 2791:1992 Soluble coffee powder - Specification (third revision)
6. IS 3077:1992 Roasted and ground coffee - Specification (second revision)
7. IS 3309:1992 Soluble coffee chicory powder - Specification (second revision)

8. IS 3581:1982 Green coffee (second revision)
9. IS 3633:2003 Black tea (second revision)
10. IS 3802:1992 Roasted coffee-chicory powder - Specification (first revision)
11. IS 4074:1981 Specification for Grading for monsooned coffee (second revision)
12. IS 6762:1986 Specification for Drinking chocolate (sweetened cocoa powder) (second revision)
13. IS 8865:2003 Cocoa beans - Specification (first revision)/ISO 2451:1973
14. IS 11923:1986 Specification for Cocoa mass
15. IS 15342:2003 Instant tea in solid form - Specification
16. IS 15344:2003 Green tea - Specification

IV. FAD 8 FOOD ADDITIVES

1. IS 253:1985 Specification for Edible common salt (third revision)
2. IS 594:1981 Specification for common salt for fish curing (second revision)
3. IS 1694:1994 Tartrazine, food grade - Specification (second revision)
4. IS 1695:1994 Sunset yellow, food grade - Specification (second revision)
5. IS 1697:1994 Erythrosine, food grade - Specification (second revision)
6. IS 1698:1994 Indigo Carmine, food grade - Specification (second revision)
7. IS 2557:1994 Annatto colour for food products - Specification (first revision)

8. IS 2558:1994 Ponceau 4R, food grade - Specification (second revision)
9. IS 2697:1976 Specification for ammonium bicarbonate for food industry (first revision)
10. IS 2923:1995 Carmoisine, food grade - Specification (second revision)
11. IS 3827:2008 Riboflavin, food grade - Specification (first revision)
12. IS 3841:2008 β -carotene food grade - Specification (first revision)
13. IS 4359:1967 Specification for KATTHA
14. IS 4446 (Part-1):2008 Chlorophyll - Specification: Part-1 Magnesium Complex (second revision)
15. IS 4446 (Part-2): 2008 Chlorophyll, food grade-Specification : Part-2 Copper Complex (second revision)
16. IS 4447:1994 Sodium benzoate, food grade - Specification (first revision)
17. IS 4448:1994 Benzoic acid, food grade - Specification (first revision)
18. IS 4467:1996 Caramel - Specification (second revision)
19. IS 4750:1996 Sorbitol, powder, food grade - Specification (first revision)
20. IS 4751:1994 Potassium metabisulphite, food grade - Specification (first revision)
21. IS 4752:1994 Sodium metabisulphite, food grade - Specification (first revision)
22. IS 4753:2008 Potassium nitrate, food grade - Specification (second revision)
23. IS 4818:1996 Sorbic acid, food grade - Specification (first revision)
24. IS 5055:1996 Lecithin, food grade - Specification (first revision)
25. IS 5057:1997 Potassium nitrite, food grade - Specification (first revision)
26. IS 5058:1996 Sodium citrate, food grade - Specification (first revision)
27. IS 5191:1993 Sodium alginate, food grade - Specification (first revision)
28. IS 5306:1996 Sodium carboxymethyl cellulose, food grade - Specification (second revision)
29. IS 5342:1996 Ascorbic acid, food grade - Specification (first revision)
30. IS 5343:1996 Butylated hydroxyanisole, food grade - Specification (first revision)
31. IS 5345:1996 Sodium saccharin, food grade - Specification (second revision)
32. IS 5346:1994 Synthetic food colour - Preparations and mixtures - Specification (second revision)
33. IS 5707:1996 Agar, food grade - Specification (first revision)
34. IS 5708:1996 Sodium tartrate, food grade - Specification (first revision)
35. IS 5709:1997 Calcium saccharin, food grade - Specification (second revision)
36. IS 5719:2005 Gelatin, food grade - Specification (first revision)
37. IS 6022:1994 Fast green FCF, food grade - Specification (second revision)
38. IS 6030:1997 Sodium propionate, food grade - Specification (first revision)

39. IS 6031:1997 Calcium propionate, food grade - Specification (first revision)
40. IS 6385:1997 Saccharin, food grade - Specification (second revision)
41. IS 6386:1971 Specification for Beta-APO-8 - carotenal, food grade
42. IS 6405:1971 Specification for Canthaxanthine, food grade
43. IS 6406:1994 Brilliant blue, FCF, food grade - Specification (second revision)
44. IS 6793:1996 Fumaric acid, food grade - Specification (first revision)
45. IS 6794:1997 Dodecyl gallate, food grade - Specification (first revision)
46. IS 6795:2007 Acacia (Arabic) gum, food grade - Specification (first revision)
47. IS 6796:1997 Propyl gallate, food grade - Specification (first revision)
48. IS 6797:1972 Specification for Methyl ester of Beta-apo-8 carotenoic acid
49. IS 6798:1997 Octyl gallate, food grade - Specification (first revision)
50. IS 7224:2006 Iodized Salt, Vacuum Evaporated Iodized Salt and Refined Iodized Salt - Specification (second revision)
51. IS 7237:1997 Carob bean gum, food grade - Specification (first revision)
52. IS 7238:1997 Tragacanth gum, food grade - Specification (first revision)
53. IS 7239:2007 Gum ghatti, food grade - Specification (first revision)
54. IS 7260:1974 Specification for Ethyl ester of Beta-apo-8 'carotenoic acid' food grade
55. IS 7905:1996 Calcium Alginate, food grade - Specification (first revision)
56. IS 7908:1997 Sulphur dioxide, food grade - Specification (first revision)
57. IS 7928:1993 Alginic acid, food grade - Specification (first revision)
58. IS 8356:1993 Titanium dioxide, food grade - Specification (first revision)
59. IS 9504:2007 L (+) - Tartaric Acid, food grade - Specification (first revision)
60. IS 9505:2007 Monosodium L-glutamate, food grade - Specification (first revision)
61. IS 9605:1992 Alpha-amylase, food grade - Specification (first revision)
62. IS 9953:1981 Specification for Glyceryl monostearate, food grade
63. IS 9970:1981 Specification for Dicalcium phosphate, food grade
64. IS 9971:1981 Specification for Lactic acid, food grade
65. IS 10502:1993 Guar gum, food grade - Specification (first revision)
66. IS 10508:2007 Specification for Phosphoric acid, food grade (first revision)
67. IS 10563:1983 Specification for Mineral oil, food grade
68. IS 11686:1997 Iso-propyl alcohol, food grade - Specification (first revision)
69. IS 11909:1986 Specification for Sweet orange oil, cold pressed, food grade
70. IS 11910:1986 Specification for Spearmint oil, food grade

71. IS 11911:1986 Specification for Caffeine, food grade
72. IS 11912:1986 Specification for Lime oil, distilled food grade
73. IS 11913:1986 Specification for Tert-Butylhydroquinone (TBHQ)
74. IS 12342 (Part 1):1988 Specification for Raw Seaweeds: Part 1 Agarophytes
75. IS 12342 (Part 2): 1988 Specification for Raw Seaweeds: Part 2 Alginophytes
76. IS 12408:1988 Specification for Gum Karaya, food grade
77. IS 12981:1991 Common salt - Iron fortified - Specification
78. IS 13186:1991 Citric acid, food grade - Specification
79. IS 13462:1992 Ascorbyl palmitate, food grade - Specification
80. IS 13657:1993 Aspartame, food grade - Specification
81. IS 13658:1993 Polyglycerol esters of fatty acids, food grade - Specification
82. IS 13659:1993 Polyglycerol esters of interestrified ricinoleic acid, food grade - Specification
83. IS 13702:1993 Propylene glycol, food grade - Specification
84. IS 13704:1993 Glycerol ester of wood rosin (ester gums), food grade - Specification
85. IS 14123:1994 Sodium ascorbate, food grade - Specification
86. IS 14124:1994 Malic acid, food grade - Specification

87. IS 14125:1994 DL-Tartaric acid, food grade - Specification
88. IS 15694:2006 Potassium iodate, food grade - Specification

V. FAD 9 SPICES AND CONDIMENTS

1. IS 1798:2010 Specification for Black pepper, whole and ground (second revision)
2. IS 1907:1984 Specification for Cardamom (capsules and seeds) (second revision)
3. IS 1908:2008 Spices and Condiments - Ginger, whole and ground - Specification (third revision)
4. IS 1909:1992 Spices and Condiments - Indian curry powder - Specification (first revision)
5. IS 2322:2010 Spices and Condiments - Chillies, whole and ground (powdered) - Specification (third revision)
6. IS 2323:2011 Specification for Mustard, whole and ground (first revision)
7. IS 2443:2008 Spices and Condiments - Coriander, whole and ground (third revision)
8. IS 2447:2010 Spices and Condiments - Cumin (safed jeera), whole - Specification (third revision)
9. IS 3576:2010 Spices and Condiments - Turmeric, whole and ground - Specification (third revision)
10. IS 3795:2010 Spices and Condiments - Fenugreek, whole and ground - Specification (second revision)
11. IS 3796:2011 Spices and Condiments - Fennel seeds, whole - Specification (second revision)
12. IS 3797:2011 Spices and Condiments - Celery seeds - Specification (second revision)

13. IS 4403:2010 Specification for Ajowan (second revision)
 14. IS 4404:2010 Cloves, whole and ground - Specification (third revision)
 15. IS 4452:2009 Dehydrated onion - Specification (first revision)
 16. IS 4811:1992 Cinnamon, whole - Specification (first revision)
 17. IS 5452:2008 Dehydrated garlic - Specification (second revision)
 18. IS 5453 (Part 1):1996 Saffron : Part 1 Specification (second revision)/ISO 3632-1:1993
 19. IS 5832:1984 Specification for Black pepper oleoresin (second revision)
 20. IS 5955:1993 Spices and Condiments - Tamarind concentrate - Specification (first revision)
 21. IS 6364:1993 Spices and Condiments - Tamarind pulp - Specification (second revision)
 22. IS 7826:1984 Specification for Ginger oleoresin (first revision)
 23. IS 9486:2011 Specification for Dehydrated green pepper (first revision)
 24. IS 10925:1984 Specification for Turmeric oleoresin
 25. IS 11300:2011 Specification for Caraway seeds (first revision)
 26. IS 13242:1991 Spices and Condiments - Amchur, raw mango [MANGIFERA INDICA (LINN)] powder
 27. IS 13446:2009 Spices and Condiments - Large Cardamom - Capsules and Seeds - Specification (second revision)
 28. IS 13474:2011 Green pepper canned in brine - Specification (first revision)
 29. IS 13545:1992 Garam Masala - Specification
 30. IS 13644:1992 Dry Kokum - Specification
 31. IS 13663:1993 Chillies oleoresin - Specification
 32. IS 13895:1994 Spices and Condiments - Tamarind powder - Specification
 33. IS 15460 (Part-1):2004 Vanilla [Vanilla Fragrans (Salisbury) Ames] : Part-1 Specification/ISO 5565-1:1999
- VI FAD 10 PROCESSED FRUITS AND VEGETABLE PRODUCTS**
1. IS 2867:1964 Specification for canned mangoes
 2. IS 2868:1964 Specification for canned pineapples
 3. IS 2869:1964 Specification for canned orange segments
 4. IS 3245:1965 Specification for canned peas
 5. IS 3246:1976 Specification for canned okra (BHINDI) (first revision)
 6. IS 3247:1976 Specification for canned bitter gourd (KARELA) (first revision)
 7. IS 3248:1993 Canned tomatoes - Specification (first revision)
 8. IS 3500:1966 Specification for mango chutney
 9. IS 3501:1966 Specification for pickles
 10. IS 3543:1966 Specification for papain
 11. IS 3547:1976 Specification for mango nectar (first revision)
 12. IS 3880:1976 Specification for canned mango pulp (first revision)

13. IS 3881:1993 Tomato juice - Specification (first revision)
14. IS 3882:1966 Specification for tomato ketchup
15. IS 3883:1993 Canned Tomato Concentrate - Tomato puree - Specification (first revision)
16. IS 3884:1993 Canned Tomato Concentrate - Tomato paste - Specification (first revision)
17. IS 4624:1978 Specification for dehydrated peas (first revision)
18. IS 4625:1968 Specification for dehydrated carrots
19. IS 4626:1978 Specification for dehydrated potatoes (first revision)
20. IS 4627:1968 Specification for dehydrated cabbage
21. IS 4628:1978 Specification for dehydrated okra (BHINDI) (first revision)
22. IS 4935:1968 Specification for synthetic syrups
23. IS 4936:1968 Specification for fruit squashes
24. IS 5800:2003 Orange juice preserved exclusively by physical means - Specification (first revision)
25. IS 5861:1993 Jams, jellies and marmalades - Specification (first revision)
26. IS 7732:2003 Apple juice preserved exclusively by physical means - Specification (first revision)
27. IS 7749:1975 Specification for walnuts
28. IS 7750:1975 Specification for cashew kernels
29. IS 8713:2003 Mango juice preserved exclusively by physical means - Specification (first revision)
30. IS 8786:1978 Specification for okra (BHINDI) canned in tomato sauce
31. IS 9789:1981 Specification for canned apricot
32. IS 9790:1981 Specification for canned french beans
33. IS 9791:1981 Specification for canned Tinda
34. IS 9811:1981 Specification for canned Kundri
35. IS 9812:1981 Specification for canned spinach
36. IS 9822:1981 Specification for canned Parwal
37. IS 9823:1981 Specification for canned potatoes
38. IS 10252:1982 Specification for canned carrot in brine
39. IS 10253:1982 Specification for canned papaya in syrup
40. IS 14266:1995 Canned mushrooms - Specification
41. IS 14267 (Part-1):1995 Quick frozen vegetables - Specification : Part-1 Quick frozen peas
42. IS 14267 (Part-2): 1995 Quick frozen vegetables - Specification : Part-2 Quick frozen cauliflower
43. IS 14267 (Part-3): 1995 Quick frozen vegetables : Part-3 Quick frozen spinach
44. IS 14267 (Part-4): 1995 Quick frozen vegetables : Part-4 Quick frozen beans
45. IS 14703:1999 Vinegar - Specification
46. IS 15088:2001 Lemon juice preserved exclusively by physical means - Specification
47. IS 15089:2002 Pineapple juice preserved exclusively by physical means - Specification

48. IS 15095:2002 Concentrated pineapple juice preserved exclusively by physical means - Specification
49. IS 15688:2006 Canned bamboo shoot - Specification
50. IS 15689:2006 Bamboo shoot in brine - Specification
51. IS 15690:2006 Dry salted bamboo shoot - Specification
52. IS 15698:2006 Dehydrated bamboo shoot - Specification
53. IS 15273:2003 Concentrated orange juice preserved exclusively by physical means - Specification
10. IS 5734:1970 Specification for Sardine oil
11. IS 6121:1985 Specification for LACTARIUS sp canned in oil (first revision)
12. IS 6122:1997 Seer Fish (Scomberomorus Sp.) - Frozen - Specification (first revision)
13. IS 6123:1971 Specification for Seer Fish (scomberomorus sp.), Fresh
14. IS 7143:1973 Specification for Crab meat, canned in brine
15. IS 7582:1975 Specification for Crab meat, solid packed
16. IS 8076:2000 Frozen Cuttle Fish and Squid - Specification (first revision)

VII FAD 12 FISH FISHERIES AND AQUACULTURE

1. IS 2168:1971 Specification for Pomfret canned in oil (first revision)
2. IS 2236:1968 Specification for Prawns/shrimp caned in brine (first revision)
3. IS 2237:1997 Prawns (Shrimps) - Frozen - Specification (third revision)
4. IS 2885:1975 Specification for Frozen frog legs (first revision)
5. IS 3336:1965 Specification for Shark liver oil for veterinary use
6. IS 3892:1975 Specification for Frozen lobster tails (first revision)
7. IS 4304:1976 Specification for Tuna canned in oil (first revision)
8. IS 4780:1978 Specification for Pomfret, fresh (first revision)
9. IS 4793:1997 Whole Pomfret - Frozen - Specification (second revision)
17. IS 9808:1981 Specification for Fish protein concentrate
18. IS 10059:1981 Specification for Edible fish powder
19. IS 10760:1983 Specification for Mussels canned in oil
20. IS 10762:1983 Specification for TUNA canned in curry
21. IS 10763:1983 Specification for Frozen minced fish meat
22. IS 14513:1998 Beche-de-mur - Specification
23. IS 14514:1998 Clam meat - Frozen - Specification
24. IS 14515:1998 Fish Pickles - Specification
25. IS 14517:1998 Fish Processing Industry - Water and Ice - Technical Requirements
26. IS 14890:2001 Sardines - Fresh, Frozen and Canned - Specification

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| 27. IS 14891:2001 Mackerel - Fresh, Frozen and Canned - Specification | 13. IS 4427:1967 Grading for groundnut kernels for oil milling and for table use |
| 28. IS 14892:2001 Threadfin - Fresh and Frozen - Specification | 14. IS 4428:1967 Grading for mustard seeds for oil milling |
| 29. IS 14949:2001 Accelerated freeze dried prawn (Shrimp) - Specification | 15. IS 4429:1967 Grading for sesame seeds for oil milling |
| 30. IS 14950:2001 Fish - Dried and dry-salted - Specification | 16. IS 4617:1968 Grading for linseed for oil milling |

VIII. FAD 13 OILS AND OILSEEDS

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| 1. IS 75:1973 Specification for Linseed oil, raw and refined (second revision) | 18. IS 5292:1969 Grading for safflower seeds for oil milling |
| 2. IS 542:1968 Specification for Coconut oil (second revision) | 19. IS 5293:1969 Grading for niger seeds for oil milling |
| 3. IS 543:1968 Specification for Cottonseed oil (second revision) | 20. IS 6220:1971 Grading of copra for table use and for oil milling |
| 4. IS 544:1968 Specification for Groundnut oil (second revision) | 21. IS 7797:1975 Grading for soyabeans for oil milling |
| 5. IS 546:1975 Specification for Mustard oil (second revision) | 22. IS 7798:1975 Grading for sunflower seeds for oil milling |
| 6. IS 547:1968 Specification for Sesame oil (second revision) | 23. IS 8323:1977 Specification for Palm oil |
| 7. IS 3448:1984 Specification for Rice bran oil (second revision) | 24. IS 8361:1977 Specification for Palmolein |
| 8. IS 3490:1965 Specification for Nigerseed oil | 25. IS 9037:1979 Specification for Peanut butter |
| 9. IS 3491:1965 Specification for Safflower oil | 26. IS 10633:1999 Vanaspati - Specification (second revision) |
| 10. IS 4055:1966 Specification for Maize (corn) oil | 27. IS 10634:1983 Specification for Bakery shortening (first revision) |
| 11. IS 4276:1977 Specification for Soybean oil (first revision) | 28. IS 11069:1984 Refined, bleached, hydrogenated, winterized and deodorized (RBHWD) Soybean oil |
| 12. IS 4277:1975 Specification for Sunflower oil (first revision) | 29. IS 12067:1987 Specification for Palm fatty acids |

30. IS 12068:1987 Specification for Rice bran fatty acids
31. IS 12069:1987 Specification for Coconut fatty acids
32. IS 12361:1988 Specification for Partially hydrogenated rice bran fatty acids
33. IS 12451:1988 Specification for Margarine
34. IS 13680:1993 Imported rapeseed oil - Specification
35. IS 14309:1995 Blended edible vegetable oils - Specification

IX. FAD 14 DRINKS AND DRINKING WATER

1. IS 2346:1992 Carbonated beverages - Specification (second revision)
2. IS 3811:2005 Alcoholic drinks - Rum - Specification (third revision)
3. IS 3865:2001 Beer - Specification (third revision)
4. IS 4100:2005 Alcoholic drinks - Gin - Specification (second revision)
5. IS 4449:2005 Alcoholic drinks - Whiskies - Specification (fourth revision)
6. IS 4450:2005 Alcoholic drinks - Brandies - Specification (third revision)
7. IS 5286:2005 Alcoholic drinks - Vodka - Specification (second revision)
8. IS 5287:2005 Alcoholic drinks - Country spirit (distilled) - Specification (third revision)
9. IS 7058:2005 Table wines - Specification (second revision)
10. IS 8538:2004 Alcoholic drinks - Toddy - Specification (second revision)

11. IS 12544:1988 Carbonated beverages - Non-alcoholic beer - Specification
12. IS 13019:1991 Soft drink concentrate [Earlier title - Non-alcoholic beverage bases (concentrates) for domestic use] - Specification
13. IS 13428:2005 Packaged Natural Mineral Water - Specification (second revision)
14. IS 14326:2005 Cashew fenny - Specification (first revision)
15. IS 14327:2005 Coconut fenny - Specification (first revision)
16. IS 14398:2005 Fortified wines - Specification (first revision)
17. IS 14543:2004 Packaged drinking water (other than natural mineral water) - Specification (first revision)
18. IS 3957:1966 Quality tolerances for water for ice manufacture
19. IS 4251:1967 Quality tolerances for water for processed food industry
20. IS 10500:1991 Drinking water - Specification (first revision)

X. FAD 16 FOODGRAINS, STARCHES AND READY TO EAT FOODS

1. IS 899:1971 Specification for Tapioca sago (SABOODANA) (first revision)
2. IS 966:1999 Desiccated coconut - Specification (second revision)
3. IS 1005:1992 Edible maize starch (corn flour) - Specification (third revision)
4. IS 1006:1984 Specification for Arrowroot starch (second revision)

5. IS 1007:1984 Specification for Custard powder (second revision)
6. IS 1008:2004 Sugar boiled confectionery (second revision)
7. IS 1009:1979 Specification for wheat flour (MAIDA) for general purposes (second revision)
8. IS 1010:1968 Specification for SUJI or RAVA (Semolina) (first revision)
9. IS 1011:2002 Biscuits - Specification (fourth revision)
10. IS 1155:1968 Specification for Wheat ATTA (second revision)
11. IS 1156:1957 Specification for Pearl barley
12. IS 1157:1957 Specification for Barley powder
13. IS 1158:1973 Specification for Corn flakes (first revision)
14. IS 1159:1981 Specification for Baking powder (first revision)
15. IS 1317:1969 Specification for Edible tapioca chips (first revision)
16. IS 1318:1969 Specification for Edible tapioca flour (first revision)
17. IS 1319:1983 Specification for Edible tapioca starch (second revision)
18. IS 1483:1988 Specification for White bread (third revision)
19. IS 1484:1974 Specification for Rolled oats (quick cooking type) (first revision)
20. IS 1485:1993 Macaroni, spaghetti, vermicelli and egg noodles - Specification (second revision)
21. IS 1668:1975 Specification for Lozenges (second revision)
22. IS 1960:1979 Specification for Wheat meal bread (second revision)
23. IS 2234:1989 Ready IDLI mix - Specification (first revision)
24. IS 2397:1988 Specification for Wafers (second revision)
25. IS 2400:1976 Specification for BESAN (first revision)
26. IS 2404:1993 Malt extract - Specification (second revision)
27. IS 2639:1999 PAPAD - Specification (third revision)
28. IS 2650:1975 Specification for BOMBAY HALWA (first revision)
29. IS 3137:1974 Specification for High protein mixes for use as food supplements (first revision)
30. IS 3155:1965 Specification for MAKHANNA products
31. IS 3838:1966 Specification for Self-raising flour
32. IS 3839:1989 Food yeast - Specification (first revision)
33. IS 4684:1975 Specification for Edible groundnut flour (expeller pressed) (first revision)
34. IS 4876:1986 Specification for Edible cotton-seed flour (solvent extracted) (first revision)
35. IS 6108:1971 Specification for Edible sesame flour (solvent extracted) (first revision)
36. IS 6109:1971 Specification for Edible sesame flour (expeller pressed)

37. IS 6360:1971 Specification for Lacto bonbon
38. IS 6747:1981 Specification for Chewing gum and bubble gum (first revision)
39. IS 6894:1993 Malting barley - Specification (first revision)
40. IS 6895:1973 Specification for Barley malt
41. IS 7021:1973 Specification for Protein rich food supplements for infants and preschool children
42. IS 7463:2004 Wheat flour (maida) for use in bakery industry - Specification (second revision)
43. IS 7487:1986 Specification for Protein enriched biscuits (first revision)
44. IS 7592:1989 Peanut Chikki (candy) - Specification (first revision)
45. IS 7835:1975 Specification for Edible medium-fat soya flour
46. IS 7836:1975 Specification for Edible low-fat soya flour
47. IS 7837:1975 Specification for Edible full-fat soya flour
48. IS 8211:1976 Specification for Edible soya protein isolate
49. IS 8212:1976 Specification for Edible groundnut protein isolate
50. IS 8220:1976 Protein rich concentrated nutrient supplementary foods
51. IS 8555:1988 Specification for Bread rusks (first revision)
52. IS 8556:1988 Specification for Bun (first revision)
53. IS 8664:1977 Specification for Edible coconut flour (expeller pressed)
54. IS 8665:1977 Specification for Protein fortified bread
55. IS 8676:1977 Specification for Edible coconut flour (solvent extracted)
56. IS 8677:1977 Specification for Edible sunflower seed flour (solvent extracted)
57. IS 8678:1977 Specification for Vegetable protein-based yoghurt (vegetable curds)
58. IS 9039:1979 Specification for Edible sunflower seed grits
59. IS 9095:1979 Specification for Protein chewy candy
60. IS 9130:1979 Specification for Edible spray dried potato flour
61. IS 1320:1988 Specification for Baker's yeast (third revision)
62. IS 9487:1980 Specification for 'Ready-to-Eat' protein-rich extruded foods
63. IS 9488:1980 Specification for Edible coconut protein concentrates
64. IS 9629:2004 Maize atta, maize maida and maize suji - Specification (first revision)
65. IS 9712:1981 Specification for Cakes
66. IS 10038:1981 Specification for Textured plant protein foods prepared by extrusion cooking
67. IS 10065:1981 Specification for Roasted, groundnut (peanut) kernels
68. IS 10597:1983 Specification for Soluble starch phosphate (edible grade)
69. IS 10619:1983 Specification for Seasoned, spiced and sweetened cashew nuts
70. IS 10620:1983 Specification for URAD (black gram) VADA Mix

71. IS 10621:1983 Specification for Jalebi Mix
72. IS 10622:1983 Specification for Dosa Mix
73. IS 10769:1984 Specification for Wheat porridge
74. IS 10770:1984 Specification for Beaten rice
75. IS 10898:1984 Specification for Fortified wheat ATTA
76. IS 10899:1984 Specification for Fortified wheat MAIDA
77. IS 10900:1984 Specification for Fortified barley powder
78. IS 10901:1984 Specification for PAUSHTIK wheat ATTA
79. IS 10902:1984 Specification for PAUSHTIK wheat MAIDA
80. IS 10903:1984 Specification for PAUSHTIK barley powder
81. IS 11231:1985 Milk bread
82. IS 11581:1986 Specification for Edible cottonseed flour prepared by liquid cyclone process
83. IS 12220:1987 Specification for Ready gulab jamun mix
84. IS 12230:1987 Specification for Sandwich bread moulds
85. IS 12564:1989 Fried jack fruit chips - Specification
86. IS 12566:1989 Ready-to-eat extruded snacks - Specification
87. IS 12569:1989 Potato french fries - Specification
88. IS 12574:1989 Fried banana chips - Specification
89. IS 12575:1989 Fried potato chips - Specification
90. IS 12895:1990 Alga SPIRULINA, food grade - Specification
91. IS 13046:1991 Sweet potato flour - Specification
92. IS 13264:1991 Ready khichdi mix - Specification
93. IS 13265:1991 Ready vegetable pulav mix - Specification
94. IS 13266:1991 Instant curried DAL mix - Specification
95. IS 13267:1991 Ready suji-halwa mix - Specification
96. IS 13354:1992 Ready upma mix - Specification
97. IS 13662:1993 Isabgol husk - Specification
98. IS 13678:1993 Isabgol - Specification
99. IS 14613:1998 Roasted Bengal Gram Flour (Channa Sattu)
100. IS 15271:2003 Namkeen - Specification
101. IS 4875:1975 Specification for Edible groundnut flour (solvent extracted) (first revision)
102. IS 7187:1989 Ice cream cones - Specification (first revision)
103. IS 10759:1983 Specification for Brewer's yeast
104. IS 12575:2010 Fried potato chips - Specification (First Revision)
- XI. FAD 18 SLAUGHTER HOUSE AND MEAT INDUSTRY**
1. IS 1723:1973 Specification for Pork (first revision)

2. IS 1743:1973 Specification for Mutton and goat meat canned in brine (first revision)
 3. IS 2475:1979 Specification for Smoked bacon (first revision)
 4. IS 2476:1963 Specification for Ham
 5. IS 2536:1995 Meat and Meat Products - Mutton and Goat Meat (Chevon) - Fresh, Chilled and Frozen - Technical Requirements (first revision)
 6. IS 2537:1995 Meat and Meat Products - Beef and Buffalo Meat - Fresh, Chilled and Frozen- Technical Requirements (first revision)
 7. IS 3044: 1973 Specification for Mutton and goat meat, curried and canned (first revision)
 8. IS 3060:1979 Specification for Pork sausages, canned (first revision)
 9. IS 3061:1979 Specification for Pork sausages, fresh (first revision)
 10. IS 4352:1967 Specification for Pork luncheon meat, canned
 11. IS 4674:1975 Specification for Dressed chicken (first revision)
 12. IS 4723:1978 Specification for Egg powder (first revision)
 13. IS 4950:1968 Specification for Bacon rashers, canned
 14. IS 4951:1975 Specification for Ham, canned (first revision)
 15. IS 10382:1982 Specification for Edible egg elbumen-powder
 16. IS 10697:1983 Specification for Chicken, canned in brine
 17. IS 11746:1986 Specification for Luncheon beef, canned
 18. IS 11747:1986 Specification for Corned beef, canned
 19. IS 11748:1986 Specification for Meat Extract (Beef), Food Grade
 20. IS 11771:1986 Specification for Soup stock medium (beef)
 21. IS 12541:1988 Meat and Meat Products - Poultry - Chicken Curry, Canned - Specification
 22. IS 12542:1988 Meat and Meat Products - Canned Ham, Minced Specification
 23. IS 12543:1988 Meat and Meat Products - Poultry Products - Canned Egg Curry - Specification
 24. IS 12561:1988 Poultry Products - Pickled Quail Eggs - Specification
 25. IS 13165:1991 Meat and Meat Products - Mutton Biryani (Canned) - Specification
 26. IS 13400:1992 Meat and Meat Products - Chicken Sausages - Specification
- XII. FAD 19 DAIRY PRODUCTS AND EQUIPMENT**
1. IS 1000:1989 Milk and Milk Products - Lactose, commercial - Specification (first revision)
 2. IS 1165:2002 Milk powder - Specification (fifth revision)
 3. IS 1166:1986 Specification for Condensed milk, partly skimmed and skimmed condensed milk (second revision)
 4. IS 1167:1965 Specification for Casein (edible quality) (revised)
 5. IS 1656:2007 Milk cereal based complementary foods - Specification (fourth revision)

6. IS 1806:1975 Specification for Malted milk foods (first revision)
 7. IS 2785:1979 Specification for Natural cheese (hard variety), processed cheese, processed cheese spread and soft cheese (first revision)
 8. IS 2802:1964 Specification for Ice cream
 9. IS 4079:1967 Specification for Canned RASOGOLLA
 10. IS 4238:1967 Specification for Sterilized milk
 11. IS 4709:1968 Specification for Flavoured milk
 12. IS 4883:1980 Specification for KHOA (first revision)
 13. IS 4884:1968 Specification for Sterilized cream
 14. IS 5162:1980 Specification for CHHANA (first revision)
 15. IS 5550:1970 Specification for BURFI
 16. IS 7839:1975 Specification for Dried ice cream mix
 17. IS 9532:1980 Specification for Chakka and Shrikhand
 18. IS 9584:1980 Specification for Cheese powder
 19. IS 9617:1980 Specification for DAHI
 20. IS 10484:1983 Specification for PANEER
 21. IS 10501:1983 Specification for KULFI
 22. IS 11536:2007 Processed cereal based complementary foods - Specification (second revision)
 23. IS 11602:1986 Specification for Packed GULAB JAMUNS
 24. IS 12176:1987 Specification for Sweetened Ultra High Temperature (UHT) treated condensed milk
 24. IS 12299:1998 Dairy Whitener - Specification (first revision)
 25. IS 12898:1989 Dairy Products - Yoghurt - Specification
 26. IS 13334 (Part-1):1998 Skimmed Milk Powder - Specification - Part-1 : Standard Grade (first revision)
 27. IS 13334 (Part-2): 1992 Skim Milk Powder - Specification - Part-2 : Extra Grade
 28. IS 13688:1999 Packaged Pasteurized Milk - Specification (first revision)
 29. IS 13689:1992 Butter oil (Butter fat) - Specification
 30. IS 13690:1992 Pasteurized butter - Specification
 31. IS 14433:2007 Infant-milk substitutes - Specification (first revision)
 32. IS 14542:1998 Partly skimmed milk powder - Specification
 33. IS 15757:2007 Follow-up formula - Complementary foods - Specification
- XIII. FAD 24 SPECIALIZED PRODUCTS**
1. IS 7482:1989 Protein-based beverages - Specification (first revision)
 2. IS 8222:1976 Specification for Edible leaf protein concentrate
 3. IS 9038:1979 Specification for Re-constitutable protein beverage food

[Translation]

Smuggling

1558. DR. KIRODI LAL MEENA:
 RAJKUMARI RATNA SINGH:
 SHRI MANSUKHBHAI D. VASAVA:
 SHRI KULDEEP BISHNOI:
 SHRI PRATAP SINGH BAJWA:
 SHRI R. THAMARAISELVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of smuggling of various items including narcotic drugs, fake currencies, foodgrains and cattle etc. within and across the country;

(b) if so, the details of such cases reported and the quantum of items seized during each of the last three years and the current year, State-wise and border-wise;

(c) the number of persons arrested during the said period, State-wise and border-wise; and

(d) the steps taken by the Government to curb smuggling within and across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):
 (a) and (b) A Statement-I is enclosed.

(c) A Statement-II is enclosed.

(d) The Government have adopted a multi-pronged approach to contain cross-border infiltration which, inter-alia, includes round the clock surveillance and patrolling on the borders and establishment of observation posts; construction of border fencing and flood lighting; introduction of modern and hi-tech surveillance equipment; upgradation of intelligence set up and co-ordination with the State Governments and concerned intelligence agencies.

Statement-I

Details of smuggling of narcotic drugs, fake currencies, foodgrains and cattle etc. during each of the last years and the current year, border-wise and State-wise

Indo-Bangladesh Border

Year	Items	West Bengal	Assam	Meghalaya	Mizoram	Tripura	Total
1	2	3	4	5	6	7	8
2009	Narcotic drugs (in kg.)	2256	947	212	Nil	6134	9549
	Fake Indian currency notes (in Rs.)	2521300	107590	3000	211500	Nil	2843390
	Foodgrains (in kg.)	24941	430	5407	Nil	18733.30	49511.30
	Cattle (in number)	84512	24808	4930	18	522	114790
2010	Narcotic drugs (in kg.)	1734	551	121	03	6883	9292
	Fake Indian currency notes (in Rs.)	2200900	558500	95000	354000	18500	3226900

1	2	3	4	5	6	7	8
	Foodgrains (in kg.)	12949.90	2021	28750	Nil	72344	116064.90
	Cattle (in number)	77611	18296	4675	Nil	799	101381
2011	Narcotic drugs (in kg.)	1245	201	89	48	7015	8598
	Fake Indian currency notes (in Rs.)	3951300	436500	98500	Nil	Nil	4486300
	Foodgrains (in kg.)	25468	1550	Nil	Nil	18323	45341
	Cattle (in number)	130258	3599	969	Nil	465	135291
2012	Narcotic drugs (in kg.)	529	118	48	Nil	1652	2347
(upto 31st July, 2012)	Fake Indian currency notes (in Rs.)	559000	237200	333500	300000	5000	1434700
	Foodgrains (in kg.)	855	6865	150	Nil	3552	11422
	Cattle (in number)	66921	390	326	Nil	341	67978

Indo-Pakistan Border

Year	Items	Jammu and Kashmir	Punjab	Rajasthan	Gujarat	Total
1	2	3	4	5	6	7
2009	Narcotic drugs (in kg.)	Nil	148	Nil	Nil	148
	Fake Indian currency notes (in Rs.)	Nil	6393000	30500	Nil	6423500
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil
2010	Narcotic drugs (in kg.)	Nil	107	39	Nil	146
	Fake Indian currency notes (in Rs.)	Nil	13783500	Nil	Nil	13783500
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil

1	2	3	4	5	6	7	8
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil	Nil
2011	Narcotic drugs (in kg.)	05	68	02	Nil	75	
	Fake Indian currency notes (in Rs.)	Nil	4171500	273000	1000	4445500	
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil	Nil
2012	Narcotic drugs (in kg.)	Nil	205	25	Nil	230	
(upto 31st July, 2012)	Fake Indian currency notes (in Rs.)	Nil	4048000	Nil	Nil	4048000	
	Foodgrains (in kg.)	Nil	Nil	Nil	07	07	
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil	Nil

Indo-China Border

Year	Items	Jammu and Kashmir	Uttarakhand	Himachal Pradesh	Sikkim	Arunachal Pradesh	Total
1	2	3	4	5	6	7	8
2009	Narcotic drugs (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Fake Indian currency notes (in Rs.)	Nil	Nil	Nil	Nil	Nil	Nil
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil	Nil
2010	Narcotic drugs (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Fake Indian currency notes (in Rs.)	Nil	Nil	Nil	Nil	Nil	Nil
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil	Nil

1	2	3	4	5	6	7	8
2011	Narcotic drugs (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Fake Indian currency notes (in Rs.)	Nil	Nil	Nil	Nil	Nil	Nil
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil	Nil
2012 (upto 31st July, 2012)	Narcotic drugs (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Fake Indian currency notes (in Rs.)	Nil	Nil	Nil	Nil	Nil	Nil
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil	Nil

Indo-Nepal Border

Year	Items	Uttarakhand	Uttar Pradesh	Bihar	West Bengal	Total
1	2	3	4	5	6	7
2009	Narcotic drugs (in kg.)	Nil	697.498	24536.386	61.00	25294.884
	Fake Indian currency notes (in Rs.)	Nil	Nil	204800	40500	244561
	Foodgrains (in kg.)	2723	116343	123025	2470	244561
	Cattle (in number)	05	382	163	47	597
2010	Narcotic drugs (in kg.)	68.342	172.05	30147.191	327.5	30715.083
	Fake Indian currency notes (in Rs.)	Nil	Nil	592850	Nil	592850
	Foodgrains (in kg.)	1257	268019.2	518498	1165	788939.2
	Cattle (in number)	Nil	116	709	04	829
2011	Narcotic drugs (in kg.)	4.3	316.314	11959.87	124.8	12405.284
	Fake Indian currency notes (in Rs.)	Nil	Nil	74500	Nil	74500
	Foodgrains (in kg.)	900	156636	341872	Nil	499408
	Cattle (in number)	Nil	72	2807	24	2903

1	2	3	4	5	6	7	8
2012	Narcotic drugs (in kg.)	Nil	75.77378	5339.73		2.38	5417.883
(upto 31st July, 2012)	Fake Indian currency notes (in Rs.)	Nil	Nil	52500		Nil	52500
	Foodgrains (in kg.)	1080	10995	21145		Nil	33222
	Cattle (in number)	Nil	37	1162		Nil	1199

Indo-Bhutan Border

Year	Items	West Bengal	Assam	Arunachal Pradesh	Total
1	2	3	4	5	6
2009	Narcotic drugs (in kg.)	2.095	231.27	893	1126.365
	Fake Indian currency notes (in Rs.)	19500	57000	Nil	76500
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil
	Cattle (in number)	05	82	06	93
2010	Narcotic drugs (in kg.)	7.209	390.6	Nil	397.809
	Fake Indian currency notes (in Rs.)	Nil	6500	Nil	6500
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	16	05	21
2011	Narcotic drugs (in kg.)	Nil	710	Nil	710
	Fake Indian currency notes (in Rs.)	300000	13000	Nil	313000
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	14	Nil	14
2012	Narcotic drugs (in kg.)	02	Nil	Nil	02
(upto 31st July, 2012)	Fake Indian currency notes (in Rs.)	Nil	Nil	Nil	Nil

1	2	3	4	5	6
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	12	12	26

Indo-Myanmar Border

Year	Items	Manipur	Nagaland	Arunachal Pradesh	Mizoram	Total
2009	Narcotic drugs (in kg.)	7039	132.15	12.5	68.00	7183.65
	Fake Indian currency notes (in Rs.)	Nil	Nil	Nil	140000	140000
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil
2010	Narcotic drugs (in kg.)	13273.05	4290.30	8.12	57.43	17628.9
	Fake Indian currency notes (in Rs.)	Nil	10900	Nil	1000	11900
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil
2011	Narcotic drugs (in kg.)	7323.90	3628.60	1.000	31.98	10985.48
	Fake Indian currency notes (in Rs.)	2000	2000	Nil	3000	7000
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil
2012	Narcotic drugs (in kg.)	3458.06	635.20	2.250	436.50	4532.01
(upto 31st July, 2012)	Fake Indian currency notes (in Rs.)	Nil	500	Nil	Nil	500
	Foodgrains (in kg.)	Nil	Nil	Nil	Nil	Nil
	Cattle (in number)	Nil	Nil	Nil	Nil	Nil

Statement-II

Details of number of persons arrested during each of the last three (3) years and current year border-wise and State-wise

Indo-Bangladesh Border

Year	West Bengal	Assam	Meghalaya	Mizoram	Tripura	Total
2009	1739	146	206	323	46	2460
2010	1129	96	144	214	17	1600
2011	577	43	69	39	89	817
2012 (upto 31st July, 2012)	397	22	55	04	113	591

Indo-Pakistan Border

Year	Jammu and Kashmir	Punjab	Rajasthan	Gujarat	Total
2009	06	44	13	20	83
2010	12	50	15	42	119
2011	06	42	13	24	85
2012 (upto 31st July, 2012)	07	33	14	39	93

Indo-China Border

Year	Jammu and Kashmir (Laddakh)	Uttarakhand	Himachal Pradesh	Sikkim	Arunachal Pradesh	Total
2009	Nil	Nil	Nil	Nil	Nil	Nil
2010	11	Nil	02	Nil	Nil	13
2011	05	Nil	Nil	Nil	Nil	05
2012 (upto 31st July, 2012)	Nil	Nil	Nil	Nil	Nil	Nil

Indo-Nepal Border

Year	Uttarakhand	Uttar Pradesh	Bihar	West Bengal	Total
2009	04	120	109	29	262
2010	16	310	204	06	536
2011	Nil	218	176	05	399
2012 (upto 31st July, 2012)	Nil	30	39	02	72

Indo-Bhutan Border

Year	West Bengal	Assam	Arunachal Pradesh	Total
2009	03	13	11	27
2010	01	06	02	09
2011	01	12	Nil	13
2012 (upto 31st July, 2012)	Nil	Nil	Nil	Nil

Indo-Myanmar Border

Year	Manipur	Nagaland	Arunachal Pradesh	Mizoram	Total
2009	25	22	04	15	66
2010	17	17	01	18	53
2011	241	109	19	44	413
2012. (upto 31st July, 2012)	53	28	02	16	99

Losses of DDA

1559. SHRI GORAKH PRASAD JAISWAL:
DR. SANJAY SINGH:

Will the Minister of URBAN DEVELOPMENT be
pleased to state:

(a) whether the Delhi Development Authority (DDA) has incurred huge losses due to irregularities in execution of various projects by contractors during each of the last three years;

(b) if so, the details thereof;

(c) whether the Central Vigilance Commission (CVC) had suggested stringent measures to the DDA in this regard;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the remedial steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) DDA has informed that no case of losses due to irregularities in execution of the projects has come to notice.

(c) No, Madam.

(d) and (e) Questions do not arise in view of the reply at (c) above.

[English]

Future Trading in Agriculture Commodities

1560. SHRI MAHENDRASINH P. CHAUHAN:
SHRI DHARMENDRA YADAV:
SHRI PRABODH PANDA:
SHRI RUDRAMADHAB RAY:
SHRI N.S.V. CHITTHAN:
SHRI SAJJAN VERMA:
SHRI P. LINGAM:
DR. MURLI MANOHAR JOSHI:
SHRI ASADUDDIN OWAISI:
SHRI BAIJAYANT PANDA:
SHRI LAL CHAND KATARIA:
SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI K.D. DESHMUKH:
SHRI ANANDRAO ADSUL:
SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:

SHRI A.K.S. VIJAYAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has banned futures trade in agriculture commodities in the wake of poor monsoon this season;

(b) if so, the details of the commodities on which ban on future trade is imposed;

(c) whether the Union Government has asked exchanges to charge higher deposit money to trade in such commodities; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) and (d) The Forward Markets Commission (FMC) being the regulator of futures trading under Forward Contracts (Regulation) Act, 1952 imposes additional/special margin in respect of the commodities depending on their price volatility or trading patterns. FMC has recently increased the initial margins in a few agricultural commodities to curb excessive leverage. The initial margins were increased from 5% to 10% of the value of contract or VaR (Value at Risk) based, whichever is higher, in Chana, Soya bean, Potato, Refined Soy oil, RM Seed in April, 2012 and in Wheat and Sugar in August, 2012.

Upgradation of Security Infrastructure

1561. SHRI ANANDRAO ADSUL:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether security and intelligence agencies in the country are facing acute financial and infrastructural crunch;

(b) if so, the details thereof;

(c) whether these agencies have requested the Union Government to provide adequate funds to upgrade their security infrastructure with State of the art equipment;

(d) if so, the response of the Union Government thereto; and

(e) the steps taken/proposed to be taken by the Government to ensure better co-ordination amongst all these security and intelligence agencies in sharing intelligence inputs for better functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) No, Madam. Security and Intelligence Agencies in the country are provided with adequate funds in the Budget Estimates based upon their requirement. Any additional requirements in this regard are also considered at the Supplementary as well as Revised Estimates Stage.

(e) The Monitoring of security arrangements in the country is an ongoing process and there exist a very close and effective co-ordination amongst intelligence agencies at the Central and the State level. Intelligence inputs abouts possible designs and threats are shared with the State Governments concerned on a regular basis. Multi-Agency Centre (MAC) has been set up to share intelligence inputs at central level comprising of all Security Agencies. All intelligence inputs are shared with the Security Agencies for which there is already a mechanism in place.

Violation of Broadcasting Laws

1562. SHRI NEERAJ SHEKHAR:

SHRI YASHVIR SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the cases of violation of broadcasting laws including Cinematograph Act, 1952 by private TV channels during the last three years and the current year;

(b) whether some TV channels have reportedly shown films without necessary censor certificates during the month of January, 2012;

(c) if so, the details thereof;

(d) whether the Government has taken action against the erring TV channels including Doordarshan in this connection;

(e) if so, the details thereof, channel-wise; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Details of the cases of violation of the provisions of Programme and Advertisement Code as prescribed under Cable Television (Networks) Rules, 1994, by private TV channels, is provided in the enclosed Statement-I.

(b) to (f) Some instances of telecast of "A" certified films on private TV channels have come to the notice of the Government. Details of action taken against the erring TV channels is enclosed as Statement-II.

In so far as Doordarshan is concerned, Prasar Bharati has informed that, Hindi feature films are being telecast as per Film guidelines, 2007 duly placed on www.ddindia.gov.in in which it is clearly mentioned that the requisite censor certificate issued by the Central Board of Film Certification is mandatory for telecast of feature films.

Statement-I

Sl. No.	Name of the Channel	Date of Show Cause Notice	Reasons for issue of Show Cause Notice	Action Taken
1	2	3	4	5
Year 2009				
1.	Star News	23.03.2009	Telecast of News item on protest against the terrorist attacks in Mumbai.	An Advisory dated 11.12.2009 issued to the channel.
2.	MTV	31.03.2009	Telecast of obscene, indecent and vulgar programme titled 'MTV Rodies'.	Order dated 01.07.2009 issued to the Channel directing it to run apology scroll for three days. The channel complied with the direction.
3.	Star News	31.03.2009	Telecast of news item based on matter related to Disproportionate Assets Case against Mulayam Singh Yadav and other. The news item was alleged to containing half truths and defamatory to CBI.	No violation of Programme Code was established.
4.	CNN IBN	31.03.2009	Telecast of news item based on matter related to Disproportionate Assets Case against Mulayam Singh Yadav and other. The news item was alleged to containing half truths and defamatory to CBI.	No violation of Programme Code was established.
5.	IBN7	24.04.2009	Telecast of News item sharing a sensitive communication of Indian Intelligence Agency and by sensationalising the issue the Channel tried to create panic and fear amongst its viewers.	Letter sent to MHA for their comments.
6.	INDIA TV	20.05.2009	Telecast of News item containing visuals and words defamatory and contemptuous of a religious groups.	The Channel tendered suo-motu apology.

1	2	3	4	5
7.	MTV	02.06.2009	Telecast of the programme titled 'Vodafone MTV Splitsvilla-2' uttering unfair remark to another participant.	A Warning dated 04.01.2010 issued to the channel with the direction to run apology scroll for three days. The channel complied with the direction.
8.	Sony	16.06.2009	Telecast of the advertisement of "HDFC Standard Life Insurance".	No violation of Advertising Code was established.
9.	India TV	23.06.2009	Telecast of the advertisement of product 'Rajanigandha Pan Masala'.	No violation of Advertising Code was established.
10.	Real TV	30.06.2009	Telecast of indecent Reality Show titled 'Sarkar Ki Duniya'.	A Warning dated 16.12.2009 issued to the channel.
11.	NDTV India	30.06.2009	Telecast of a news item based on indecent Reality Show titled 'Sarkar Ki Duniya'.	A Warning dated 16.12.2009 issued to the channel.
12.	Star Plus	22.07.2009	Telecast of a obscene, vulgar and indecent Reality Game Show titled 'Such Ka Samna'.	A Warning dated 27.11.2009 issued to the channel. The channel was also directed that while formatting a programme based on international format, channel should keep in view the Indian ethos and culture as well.
13.	Star Vijay	27.07.2009	Telecast of an especial programme 'Nadandadu Enna' encouraging superstition.	Reply of the channel was found satisfactory to this Ministry.
14.	9X TV	27.07.2009	Telecast of a tele-serial titled 'Black' telecasting horrifying visuals.	A Warning dated 04.01.2010 issued to the channel.
15.	ETV Oriya	27.07.2009	Telecast of a news item containing indecent visuals.	No violation of Programme Code observed.
16.	ETV Marathi	27.07.2009	Telecast of a news item based on suicide committed by a person.	An Advisory dated 04.01.2010 issued to the channel.
17.	Mega TV	28.07.2009	Telecast of a news item containing indecent visuals.	An Advisory dated 04.01.2010 issued to the channel.

1	2	3	4	5
18.	NDTV Imagine	28.07.2009	Telecast of a tele-serial titled 'Bandini' showing indecent visuals.	An Advisory dated 01.12.2009 was issued to the channel.
19.	Bindass	29.07.2009	Telecast of an indecent serial 'Sun Yaar Chill Maar'.	An Advisory dated 29.12.2009 issued to the channel.
20.	Channel [V]	29.07.2009	Telecast of an indecent programme titled 'Launch Pad'.	A Warning dated 11.12.2009 issued to the channel.
21.	News Live	29.07.2009	Telecast of a news item offending against decency.	A Warning dated 29.12.2009 issued to the channel.
22.	Colors	29.07.2009	Telecast of a serial 'Koi Aane Ko Hain' encouraging superstition.	A Warning dated 29.12.2009 issued to the channel.
23.	Asianet News	31.07.2009	Telecast of a news Programme 'FIR' based on crime reports and showing indecent visuals.	A Warning dated 29.12.2009 issued to the channel.
24.	Amrita TV	31.07.2009	Telecast of the programme titled 'Super Talent' showing dangerous stunt scenes.	An Advisory dated 11.12.2009 issued to the channel.
25.	VH-1	19.08.2009	Telecast of the programme 'Saturday Night Live' showing indecent visuals.	Warning dated 08.12.2009 issued to the channel.
26.	Bindass	26.08.2009	Telecast of the Reality Show 'Dadagiri - Season II'.	A Warning dated 04.03.2010 issued to the channel.
27.	Sony	26.08.2009	Telecast of the Reality Show 'Iss Jungle Se Mujhe Bachao'.	A Warning dated 11.12.2009 issued to the channel.
28.	National Geographic	04.09.2009	Telecast of visuals showing wrong map.	A Warning dated 05.01.2010 issued to the channel.
29.	VH-1	11.09.2009	Telecast of the programme 'South Park'.	An Order dated 05.03.2010 issued to the channel directing it to take the programme off air. The channel complied with the direction.

1	2	3	4	5
30.	FTV	11.09.2009	Telecast of visuals of nude upper body of female models.	An Order dated 10.03.2010 issued to the channel prohibiting the transmission of channel for 9 days from 12.03.2010 to 21.03.2010.
31.	NDTV Imagine	06.10.2009	Telecast of the serial 'Pati, Patni aur Woh'.	A Warning dated 03.03.2010 issued to the channel.
32.	Sadhna TV	09.10.2009	Telecast of a News Item.	An Advisory dated 11.03.2010 issued to the channel.
33.	Sony	16.10.2009	Telecast of the programme 'Entertainment Ke Liye Kuch Bhi Karega'.	An Advisory dated 04.03.2010 issued to the channel.
34.	Star Plus	23.10.2009	Telecast of the serial 'Sapana Babul Ka Bidaai' containing dialogues against a particular community.	A Warning dated 04.03.2010 issued to the channel.
35.	Colors	26.10.2009	Telecast of the reality show 'BIG BOSS Season-3'.	A Warning dated 18.12.2009 issued to the channel.
36.	Colors	29.10.2009	Telecast of the tele-serial 'Na Aana Iss Desh Lado'.	No violation established.

Year 2010

1.	Star Annando	05.01.2010	Surrogate advertisement of liquor product through telecast of the advertisement of 'Blenders Pride Music CD's'.	A Warning dated 06.04.2010 issued to the channel.
2.	NDTV Good Times	05.01.2010	Surrogate advertisement of liquor product through telecast of the advertisement of 'Blenders Pride Music CD's'.	A Warning dated 06.04.2010 issued to the channel.
3.	Colors	22.01.2010	Telecast of tele-serial 'Bairi Piya'.	A Warning dated 18.08.2010 was issued to the channel.
4.	Bindass	02.02.2010	Telecast of reality show 'Emotional Attyachar-Season-I'.	The channel was asked to shift the timing of the reality show to 11.00 P.M. The channel shifted the programme to 11.00 P.M.

1	2	3	4	5
5.	NDTV Imagine	03.02.2010	Telecast of Reality show 'Raaz Pichhle Janam Ka'.	No violation of Programme Code was established.
6.	MTV	03.02.2010	Telecast of reality show 'Splitsvilla-3'.	A Warning dated 26.04.2010 issued to the channel with the direction to run apology scroll for three days. The channel complied with the direction.
7.	Star Annando	02.04.2010	Displaying the personal mobile number of Union Rail Minister on the channel.	An Advisory dated 30.09.2010 issued to the channel.
8.	SET Max	05.04.2010	Telecast of advertisement of products of 'Haywards-5000 Soda' and 'Kingfisher Packaged Drinking Water' in surrogate manner.	A Directive dated 17.06.2010 issued to All TV channels, NBA and IBF for compliance of the Rule prohibiting the telecast of surrogate advertisements.
9.	Star Gold	05.04.2010	Telecast of advertisement of a product of 'McDowell's Soda' in surrogate manner.	A Directive dated 17.06.2010 issued to All TV channels, NBA and IBF for compliance of the Rule prohibiting the telecast of surrogate advertisements.
10.	NDTV India	26.04.2010	Telecast of nude images of Tennis Player 'Serena William'.	A Warning dated 16.11.2010 issued to the channel.
11.	FOX History Channel	26.04.2010	Telecast programme 'Madventures' which shown visuals of a man lying naked with 'Sushi' spread on him.	A Warning dated 23.08.2010 issued to the channel.
12.	Jai Hind TV	26.04.2010	Telecast programme 'Life Sketches' which denigrate women through depiction in an obscene manner.	A Warning dated 23.08.2010 issued to the channel.
13.	Colors	02.6.2010	Telecast of an episode of the serial 'Balika Vadhu' which denigrates children.	No violation established.
14.	Zee Telugu	14.06.2010	Telecast of vulgar, indecent and obscene reality show titled 'Aata'.	An Advisory dated 16.11.2010 issued to the channel.
15.	Star Plus	30.06.2010	Telecast of the tele-serial 'Pratigya' containing remarks against a particular community.	No violation established. However, an Advisory dated 16.11.2010 issued to the channel.

1	2	3	4	5
16.	Hungama	06.07.2010	Telecast of the animated tele-serial 'Shin Chan' containing obscene and indecent content.	No violation established.
17.	TV 5	11.10.2010	Telecast of factually incorrect news item regarding the death of Dr. Y.S. Rajashekhar Reddy, Former CM of Andhra Pradesh.	A letter sent to NBA on 16.03.2011 to take appropriate action at their end.
18.	Colors	09.12.2010	Telecast of reality show "Bigg Boss-4" not suitable for unrestricted public exhibition.	An Order dated 23.12.2010 issued to the channel directing to shift the programme anytime after 11.00 p.m. and to run apology scroll. The channel obtained a stay on this order from Hon'ble Bombay High Court.
19.	Colors	29.12.2010	Telecast of a tele-serial 'Rishto Se Badi Pratha' - denigrating women and not suitable for unrestricted public exhibition.	A Warning dated 12.08.2011 issued to the channel.
20.	Imagine TV	30.12.2010	Telecast of tele-serial 'Armaanon Ka Balidaan Arakshan'.	An Advisory dated 23.02.2011 was issued to the channel.
Year 2011'				
1.	News Live	12.01.2011	Telecast of a news item defaming an individual.	A Warning dated 28.05.2012 issued to the channel.
2.	Ten Cricket	25.01.2011	The Channel violate the Rule 7(10) of Advertising Code while showing live telecast of cricket match between South Africa and India.	The channel assured IMC that they would not telecast advertisements within the screen and programming area.
3.	Bindass	22.02.2011	Telecast of the programme 'Emotional Atyachar - Season 2' containing obscene visuals and indecent and vulgar language.	An Order dated 26.07.2011 issued to the channel directing them to run apology scroll for 7 days. The channel complied with the direction.

1	2	3	4	5
4.	ESPN	16.03.2011	Telecast of advertisements interfering with the programmes.	The channel assured that they would not telecast advertisements within the screen and programming area.
5.	Star Cricket	16.03.2011	Telecast of advertisements interfering with the programmes.	The channel assured that they would not telecast advertisements within the screen and programming area.
6.	India TV	19.04.2011	Telecast of programme "TV PER SAKSHAT LAXMI" showing superstition.	An Advisory dated 23.9.2011 issued to the channel.
7.	Bindass	19.04.2011	Telecast of programme "Dadagiri-Revenge of the Sexes" showing indecent content.	A Warning dated 03.08.2011 issued to the channel.
8.	TLC	19.04.2011	Telecast of different programmes such as 'Get Out', "Bridget's Sexiest Beaches" etc. showing obscene content.	An Advisory dated 9.8.2011 issued to the channel.
9.	Sony TV	20.04.2011	Telecast of reality show 'Comedy Circus Mahasangram' showing indecent and child denigrating content.	An Advisory dated 25.07.2011 issued to the channel.
10.	Bindass	05.05.2011	Telecast of indecent Reality Show titled 'Love Lock UP'.	A Warning dated 28.07.2011 issued to the channel.
11.	Channel [V]	05.05.2011	Telecast of reality show 'Full Toss Vella Boys' showing obscene and indecent content.	A Warning dated 25.07.2011 issued to the channel.
12.	PEOPLE TV	19.05.2011	Telecast programme 'Aazhcha Kazhcha' showing obscene content.	A Warning dated 19.08.2011 issued to the channel.
13.	Bindass	27.05.2011	Telecast programme 'Meri Toh Lag Gayi Naukari' appears vulgar, obscene and indecent.	A Warning dated 20.9.2011 issued to the channel.
14.	News 9	01.06.2011	Telecast of programme 'Sheyla's Size Problems' appears vulgar, obscene and indecent. The visuals appear to degrade and denigrate women.	An Order dated 23.9.2011 issued to the channel to run apology scroll on the channel.

1	2	3	4	5
15.	Sony Pix	11.07.2011	Telecast of some English feature films, certain content of which appeared to offend good taste and decency.	Warning dated 16.05.2012 issued to the channel.
16.	FX channel	18.07.2011	Telecast of programme 'Harper's Island', 'Crash', 'Mad Men Sutra', 'Frasier', 'Saving Grace' and 'Scoundrels' showing obscene visuals.	Warning dated 18.04.2012 issued to the channel.
17.	NDTV Good Times	26.07.2011	Telecast of programme 'Life's a Beach' showing obscene and indecent visuals.	A letter has been sent to Electronic Media Monitoring Centre (EMMC) to watch the programme.
18.	Star World	27.07.2011	Telecast of programmes 'Dexter', 'the Bold and the Beautiful', 'Las Vegas', 'Two and a half man' and 'How I met Your Mother' showing obscene visuals.	An Advisory dated 14.12.2011 was issued to the channel.
19.	Fox Crime	28.07.2011	Telecast of programme 'Sleeper Cell' and '1000 ways to die' showing obscene visuals.	Warning dated 08.05.2012 issued to the channel.
20.	Channel [V]	12.09.2011	Telecast of programme 'Love Net 2' containing indecent, vulgar and obscene content.	A Warning dated 28.05.2012 issued to the channel.
21.	Zee Trendz	12.09.2011	Telecast of programme 'Bikini Destination' containing obscene, indecent and vulgar visuals.	Under Consideration.
22.	Star Cricket	13.09.2011	Telecast of advertisements violation Rule 7 (10) of the Cable Rules, 1994.	Under Consideration.
23.	MTV	14.09.2011	Telecast of programme 'Rodies 8 - Shortcut to Hell' containing obscene, vulgar, indecent portrayal.	Violation not established
24.	Sony	29.09.2011	Telecast of promotional trailer of the film "The Dirty Picture", certified 'A' by CBFC.	The channel apologizes for its mistake and assured that such incident will not recur in future. The matter is closed.

1	2	3	4	5
25.	Times Now	29.09.2011	Telecast of promotional trailer of the film "The Dirty Picture", certified 'A' by CBFC.	The channel apologizes for its mistake and assured that such incident will not recur in future. The matter is closed.
26.	FTV	03.11.2011	Telecast of programmes "Designers in high definition", 'Chantellie Ligerie, Paris' and 'Lingerie' which were obscene.	Under Consideration.
27.	Sahara Samay	11.11.2011	Telecast of a news item which contained obscene visuals.	A letter sent to the channel on 21.11.2011 directing them to run apology scroll on the channel. The channel complied with the direction.
28.	P7	11.11.2011	Telecast of a news item which contained obscene visuals.	A letter sent to the channel on 21.11.2011 directing them to run apology scroll on the channel. The channel complied with the direction.

Year 2012

1.	Enterr 10	27.01.2012	Telecast of Hindi feature film 'Musafir' and 'Plan' - 'A' certified films.	Under Consideration.
2.	Zing	18.04.2012	Telecast of Hindi feature film "Hawas" - 'A' certified film.	Under Consideration.
3.	Manoranjan TV	18.04.2012	Telecast of Hindi feature film "Topless" - 'A' certified film.	Under Consideration.
4.	MTV	24.04.2012	Telecast of the advertisement of "Axe Shower Gel"	Under Consideration.
5.	Enterr 10	24.04.2012	Telecast of Hindi feature film "Ashiq Banaya Aapne"- "A" certified film	Under Consideration.
6.	SS TV	25.04.2012	Telecast of Trailer of the film "Friends with Benefits" which was not certified by CBFC for telecast on TV channels.	Under Consideration.

1	2	3	4	5
7.	Bindass	10.05.2012	Telecast of advertisement of "Clean and Dry Intimate Wash" appearing indecent, vulgar, suggestive and obscene.	The Channel has stopped the telecast of Advt.
8.	India TV	10.05.2012	Telecast of advertisement of "Clean and Dry Intimate Wash" appearing indecent, vulgar, suggestive and obscene.	The Channel has stopped the telecast of Advt.
9.	Zee TV	10.05.2012	Telecast of advertisement of "Clean and Dry Intimate Wash" appearing indecent, vulgar, suggestive and obscene.	The Channel has stopped the telecast of Advt.
10.	MTV	10.05.2012	Telecast of advertisement of "Clean and Dry Intimate Wash" appearing indecent, vulgar, suggestive and obscene.	The Channel has stopped the telecast of Advt.
11.	Star Plus	10.05.2012	Telecast of advertisement of "Clean and Dry Intimate Wash" appearing indecent, vulgar, suggestive and obscene.	The Channel has stopped the telecast of Advt.
12.	Zing	10.05.2012	Telecast of advertisement of "Clean and Dry Intimate Wash" appearing indecent, vulgar, suggestive and obscene.	The Channel has stopped the telecast of Advt.
13.	ET Now	16.05.2012	Telecast of a promotional programme (advertisement) showing direct promotion of "Kingfisher Beer".	Under Consideration.
14.	Star Cricket	16.05.2012	Telecast of advertisement of "VB Best Cold Bear"	Under Consideration.
15.	IBN7	28.05.2012	Telecast of advertisement of "Axe Shower Gel"	Under Consideration.
16.	VH-1	28.05.2012	Telecast of advertisement of "Axe Shower Gel"	Under Consideration.
17.	Colors	28.05.2012	Telecast of advertisement of "Axe Shower Gel"	Under Consideration.

1	2	3	4	5
18.	Manoranjan TV	28.05.2012	Telecast of 'A' certified Hindi feature film "Ek Chatur Naar".	Under Consideration.
19.	FTV	05.06.2012	Telecast of programme "15th Anniversary - Top Designers".	Under Consideration.
20.	Comedy Central	22.06.2012	Telecast of programme "Stand Up Club".	Under Consideration.
21.	NEO Prime Channel	11.7.2012	Telecast of advertisement of 'Carlsberg' Beer.	Under Consideration.
22.	Sadhna TV	03.08.2012	Telecast of programme "Adhyatamik Gyan Charcha" on 03.12.2011 and 04.12.2011.	Under Consideration.

Statement-II

Sl. No.	Name of the Channel	Date of Show Cause Notice	Reasons for issue of Show Cause Notice	Action Taken
1.	Zing	18.04.2012	Telecast of Hindi feature film "Hawas" - "A" certified film on 10.01.2012.	Under Consideration.
2	Enterr 10	24.04.2012	Telecast of Hindi feature film "Ashiq Banaya Aapne"- "A" certified film on 31.01.2012.	Under Consideration.

[Translation]

Revision in Notified Disasters List

1563. SHRI PAKURI LAL:

SHRI KHILADI LAL BAIRWA:

SHRI S. PAKKIRAPPA:

SHRI ARJUN RAM MEGHWAL:

SHRI TARA CHAND BHAGORA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has revised the list of notified natural calamities recently and included frost and cold wave;

(b) if so, the details thereof;

(c) whether the Government proposes to revise the norms to release funds under the National Disaster Response Fund and the State Disaster Response Fund; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):
 (a) and (b) Yes, Madam, the Government of India has approved the inclusion of cold wave/frost in the list of eligible calamity for assistance from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) and issued the notification in this regard on 13th August, 2012.

(c) and (d) Following the implementation of recommendation of XIIIth Finance Commission with regard to its awards of grant to the States for response and relief, the Government of India taking into account various factors including price-rise etc. have recently revised the items and norms of assistance from State Disaster Response Fund (SDRF) and the National Disaster Response Fund (NDRF), on 16th January, 2012. These norms are available on the Ministry of Home Affairs website; www.ndmindia.nic.in.

Real Estate Projects

1564. SHRI IYARAJ SINGH:

SHRI ABDUL RAHMAN:

SHRI HARISH CHOUDHARY:

SHRI MANSUKHBHAI D. VASAVA:

SHRI RATAN SINGH:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the manner in which the Union Government is ensuring/monitoring the real estate projects including housing projects functioning in the country;

(b) whether the Government has set up/proposed to set up a committee or regulatory body to streamline the real estate projects, protect the interest of home buyers from unscrupulous builders and other agencies and to control sharp and rapid increase in the prices of real estate;

(c) if so, the composition and the terms of references of the said Committee;

(d) whether the Government proposes to enact a legislation for the housing segment; and

(e) if so, the details and the present status thereof along with the time by which it is likely to be implemented in the country?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) 'Land' and 'Colonisation' are State subjects, therefore it is for States for ensure/monitor real estate projects including housing projects functioning in the State.

(b) and (c) Government has not set up/proposed to set up any Committee to streamline real estate projects. However, in order to provide for a uniform regulatory environment which would protect the interest of home buyers from unscrupulous builders and other agencies, help speedy adjudication and ensure orderly growth of the real estate sector, the Ministry of Housing and Urban Poverty Alleviation is in the process of introducing a Real Estate (Regulation and Development) Bill. The said Bill proposes to set up Regulatory bodies in the States/Union Territories.

However, the proposed Regulatory bodies will not interfere with the market dynamics of demand and supply which determine the price.

(d) and (e) This Ministry is in the process of obtaining Cabinet approval for introduction of the said Bill in Parliament. No time frame for its implementation can be assigned at this juncture.

[English]

Performance in London Olympic Games

1565. SHRI K. SHIVAKUMAR ALIAS J.K. RITHEESH:

SHRI ABDUL RAHMAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether China, having almost the same level of population as India, has been able to achieve excellent result in medals tally in the London Olympic Games, 2012

whereas the sportspersons from the country could not achieve the same;

(b) if so, the details thereof and the reasons therefor; sports discipline-wise;

(c) whether the Government proposes to review the performance of the sportspersons in the said Games;

(d) if so, the details thereof; and

(e) the measures being taken/proposed to be taken by the Government to revamp the sports strategy followed in the country to achieve better results?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) and (b) The size of population of a country is not the only factor having an impact on the performance in the sports competitions in the major international sports events. There has been perceptible improvement in the performance of the Indian sportspersons in recent years. The performance of our sportspersons in major international tournaments since Beijing Olympics, 2008 has been encouraging. India won 3 medals (1 Gold and 2 Bronze) in Beijing Olympics, 2008. In Commonwealth Games, 2010, India won 101 medals (38 Gold, 27 Silver and 36 Bronze) and was 2nd in medals tally. In Asian Games, 2010 held in Guangzhou, China, India won 64 medals (14 Gold, 17 Silver and 33 Bronze) and was 6th in medals tally, which was India's best since inception of the Asian Games.

In the London Olympics, 2012, Indian sportspersons came up with a record performance by winning 6 medals. Although some of the sportspersons such as P. Kashyap, Tintu Luka, Vikas Gowda, Krishna Poonia, Irfan, Vijender Singh, Devendro Singh could not win medals but their performance was creditable.

(c) and (d) The review of performance of the sportspersons in the major international sports competitions including Olympic Games is an ongoing process, which is done in consultation with the concerned National Sports Federations (NSFs).

(e) For improving the country's performance in international sports events, the Government introduced the following Schemes/Programmes These include Schemes/Programmes which provide focussed attention to major international sporting events:—

(i) Schemes for Preparation of Indian Athletes for Commonwealth Games, 2010 and Asian Games, 2010:

For Commonwealth Games, 2010, the Ministry had undertaken a massive and unprecedented training programme for the elite sportspersons of India, to prepare the Indian contingent for CWG 2010. Scheme for Preparation of Indian Athletes for CWG 2010 with an outlay of Rs. 678 crore was put in place for providing comprehensive and intensive training and exposure to Indian sportspersons, both domestically and abroad. 170 Indian and 30 Foreign Coaches, 78 supporting technical personnel were involved in the effort.

For the Asian Games 2010 disciplines, which were not included in CWG, 2010, similar level of assistance, as provided for under the 'Scheme of Preparation of Indian Athletes for CWG 2010' was provided to athletes/teams preparing for Asian Games, 2010.

(ii) Operation Excellence for London Olympics 2010 (OPEX 2012):

With a view to preparing athletes and teams for London Olympics 2012, the Government launched Project 'Operation Excellence for London Olympics 2012' (OPEX 2012) under which Core probables were identified and were provided comprehensive and intensive training, both within the country and abroad as well as competition exposure in International Sports competitions. Keeping in view the performance of Indian teams/individuals in Commonwealth

Games, Asian Games and other international tournaments, 16 disciplines, namely, Archery, Athletics, Badminton, Boxing, Gymnastics, Hockey, Judo, Rowing, Sailing, Swimming, Shooting, Table Tennis, Taekwondo, Tennis, Weightlifting and Wrestling were identified for systematic and scientific training. Out of these 16 disciplines, Indian sportsperson have qualified for participation in 13 sports disciplines.

Funds for preparation of athletes for London Olympics were provided with further upscaling in certain areas, such as lodging, nutrition, scientific support and daily allowance. About Rs. 148 crore has been spent on the training, coaching and competition exposure of the sportspersons for London Olympics 2012.

(iii) **Widening the base: Introduction of Panchayat Yuva Krida aur Khel Abhiyan (PYKKA):**

For broad-basing of sports in the country, the Ministry introduced Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA), which is aimed at providing basic sports infrastructure and promotion sports competitions at the grass-root level. Though PYKKA is essentially aimed at participative sports, it is only through widespread sporting excellence might be progressively achieved. An exponential growth in the base of active athletes will automatically lead to a significant increase in number of high performing athletes and thus of medal prospects at the international level. PYKKA aims at spreading the base in rural areas throughout the country after which Sports Authority of India and the National Sports Federations would have a much larger pool of sportspersons to identify the talented and gifted sportspersons and nurture them into medal winning sportspersons at international sporting events.

Suicide Cases

1566. SHRI B.Y. RAGHAVENDRA:
DR. P. VENUGOPAL:
SHRI BAIJAYANT PANDA:
SHRI P.C. GADDIGOUDAR:
SHRI SHAILENDRA KUMAR:
SHRI A.T. NANA PATIL:
SHRI P.L. PUNIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of suicide cases reported during the last one year and the current year, State-wise and gender-wise;

(b) whether the Government has identified the causes/circumstances for such incidents;

(c) if so, the details thereof;

(d) whether the Government has formulated any action plan to prevent such cases; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) As per the available information, the total number of suicide cases reported during the last one year, State-wise and gender-wise are enclosed as Statement. The data regarding the current year is not available with NCRB.

(b) and (c) The causes of suicide have their origin in the social, economic, cultural, psychological and health status of an individual. Major mental health problems like depression, schizophrenia, addiction to alcohol, affective disorders, drug dependence, adjustment disorders, mood and personality problems have been identified among those committed or attempting suicides.

(d) and (e) The Government has approved implementation of the District Mental Health Programme in some of the districts of the country with added components of

suicide prevention services, work place stress managements, life skills training and counseling in schools and colleges.

Statement

Sl. No.	State/UT	2011		
		Male	Female	Total
1	2	3	4	5
States:				
1.	Andhra Pradesh	10120	4957	15077
2.	Arunachal Pradesh	99	35	134
3.	Assam	1826	900	2726
4.	Bihar	446	349	795
5.	Chhattisgarh	4527	2229	6756
6.	Goa	195	98	293
7.	Gujarat	3912	2470	6382
8.	Haryana	2464	781	3245
9.	Himachal Pradesh	269	174	443
10.	Jammu and Kashmir	144	143	287
11.	Jharkhand	825	387	1212
12.	Karnataka	8472	4150	12622
13.	Kerala	6212	2219	8431
14.	Madhya Pradesh	5240	4019	9259
15.	Maharashtra	10887	5060	15947
16.	Manipur	18	15	33
17.	Meghalaya	111	42	153
18.	Mizoram	77	13	90

1	2	3	4	5
19.	Nagaland	25	8	33
20.	Odisha	3060	2181	5241
21.	Punjab	755	211	966
22.	Rajasthan	3016	1332	4348
23.	Sikkim	107	77	184
24.	Tamil Nadu	10282	5681	15963
25.	Tripura	447	256	703
26.	Uttar Pradesh	2713	2130	4843
27.	Uttarakhand	192	125	317
28.	West Bengal	9624	6868	16492
Total (States)		86065	46910	132975
Union Territories:				
29.	Andaman and Nicobar Islands	94	42	136
30.	Chandigarh	57	48	105
31.	Dadra and Nagar Haveli	41	22	63
32.	Daman and Diu	18	15	33
33.	Delhi (UT)	1168	548	1716
34.	Lakshadweep	0	0	0
35.	Puducherry	396	161	557
Total (UTs)		1774	836	2610
Total (All India)		87839	47746	135585

Source: 'Accidental Deaths and Suicides in India'.

Leakages in PDS

1567. DR. KRUPARANI KILLI:

SHRI SANJAY DINA PATIL:

SHRI JAYANT CHAUDHARY:

SHRI UDAY SINGH:

SHRI BAIJAYANT PANDA:

DR. SANJEEV GANESH NAIK:

SHRI K.D. DESHMUKH:

SHRI SARVEY SATYANARAYANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details regarding the quantum and value of foodgrains and other Public Distribution System (PDS) items lost due to diversion/leakage and pilferage during each of the last three years;

(b) whether the Government has identified the areas/regions where such diversions/leakages are assessed to be the maximum;

(c) if so, the details and the outcome thereof, State-wise;

(d) whether the Union Government has received any suggestions/recommendations from various sources including the State Governments for revamping the PDS to make it more efficient and responsive in order to plug the loopholes and check diversion; and

(e) if so, the details thereof and the reaction of the Government thereto along with the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Evaluation studies on functioning of Targeted Public Distribution System (TPDS) are conducted by the Department from time to time. These studies have revealed certain shortcomings/deficiencies in the functioning of TPDS such as leakages/diversion of foodgrains etc.

Evaluation study on functioning of TPDS in respect of 14 States/UTs was conducted by Indian Institute of Public Administration (IIPA), for which survey was carried out by IIPA during 2007-08. State-wise details of leakages/diversion of foodgrains given in IIPA reports in respect of 6 States are given in the enclosed Statement-I and in respect of 8 States are given in the enclosed Statement-II. However, details regarding the quantum and value of foodgrains lost due to diversion/leakage, pilferage, etc. in the last three years have not been given in the said reports or maintained in the Department. The study reports received have been sent to concerned State/Union Territories (UTs) for taking necessary remedial measures.

(d) and (e) Strengthening and streamlining of the TPDS is a continuous process. In consultation with the State/UT Governments, a Nine Point Action Plan was evolved in 2006, which, inter alia includes continuous review of Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) list and to eliminate bogus/ineligible ration cards along with strict action to be taken against the guilty to ensure leakage free distribution of foodgrains. To improve functioning of TPDS, States/UTs have also been advised to ensure timely availability of foodgrains at Fair Price Shops, greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

Statement-I

Consolidated figures of leakages of foodgrains (rice and wheat) indicated in IIPA (Phase-I) concurrent evaluation of TPDS study report in respect of six States, namely Arunachal Pradesh, Manipur, Nagaland, Odisha, Tripura and West Bengal

Sl. No.	State/Foodgrains	Leakage as Percentage of offtake
1	2	3
1.	Arunachal Pradesh	14.88

1	2	3
2.	Manipur	27.00
3.	Nagaland	49.49
4.	Odisha	6.86
5.	Tripura	3.24
6.	West Bengal	26.84

Statement-II

The consolidated figures of diversion/leakages of foodgrains (rice and wheat) allocated under TPDS to AAY and BPL cardholders/beneficiaries under TPDS as indicated in IIPA (Phase-II) Report in respect of States of Jammu and Kashmir, Himachal Pradesh, Haryana, Punjab, Andhra Pradesh, Tamil Nadu, Karnataka and Chandigarh

Sl. No.	Name of State	Percentage of diversion/leakage of foodgrains (Rice and Wheat) allocated under TPDS to AAY and BPL beneficiaries
1.	Haryana	8.69
2.	Punjab	Nil*
3.	Chandigarh	13.6
4.	Tamil Nadu	13.64
5.	Andhra Pradesh	Nil*
6.	Himachal Pradesh	5.6
7.	Jammu and Kashmir	4.1
8.	Karnataka	Nil*

*Nil percentage of diversion/leakage may include diversion from one category to another category of beneficiaries (AAY/BPL/APL).

Drinking Water Supply

1568. DR. SANJEEV GANESH NAIK:
SHRI SANJAY DINA PATIL:
SHRIMATI SUPRIYA SULE:
SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has received proposals from the State Government of Maharashtra for drinking water supply schemes under the Urban Infrastructure Development Scheme for Small and Medium Towns during the last three years;

(b) if so, the details and the status thereof; and

(c) the funds sanctioned/released and utilised during the said period, city/town-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), no project for drinking water supply in State of Maharashtra has been sanctioned during last three years.

(b) and (c) Question does not arise in view of the answer to (a) above.

[Translation]

Subsidised Wheat for Bulk Consumers

1569. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:
SHRI HARSH VARDHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to allocate wheat to bulk consumers at a subsidised price, below the economic cost;

(b) if so, the details thereof and the reasons therefor indicating the Minimum Support Price (MSP), economic cost and sale price of the said wheat; and

(c) the total amount in the form of subsidy to be borne by the Government for the said allocation?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. The Government releases wheat for bulk sale under Open Market Sale Scheme (OMSS) from time to time with the objective to offload part of surplus stocks in the Central Pool and to make available wheat in the open market to stabilize wheat prices particularly during lean season. Accordingly, Government has decided to sell 3 million tonnes of wheat to Bulk Users/Roller Flour Millers/Traders through open tenders by Food Corporation of India upto March, 2013 for domestic consumption under the Scheme. Reserve price for such sale was initially fixed at Rs. 1170/- per quintal and 13.02 lakh tonnes wheat was allocated for sale in the States/UTs during the period from July, 2012 — September, 2012. The reserve price has since been increased to Rs. 1285/- per quintal. Economic cost of wheat as per budget estimate 2012-13 is Rs. 1822 per quintal. MSP of wheat for Rabi Marketing Year 2012-13 is Rs. 1285 per quintal.

(c) Maximum subsidy for allocation of 30 lakh tonnes was initially estimated to be Rs. 1956 crore (based on economic cost of wheat as per budget estimate 2012-13 i.e. Rs. 1822 per quintal), on the assumption of all the tender sales taking place at the minimum reserve price of Rs. 1170 per quintal. However, as the minimum reserve price has now been increased to Rs. 1285/- per quintal, it is expected that subsidy for current sale of wheat under OMSS (bulk sale) will be reduced from the earlier estimated level.

[English]

Quality of DD and AIR Programmes

1570. SHRI A. GANESHAMURTHI:

YOGI ADITYA NATH:

SHRIMATI J. HELEN DAVIDSON:

SHRI SANJAY BHOI:

DR. PADMASINHA BAJIRAO PATIL:

DR. P. VENUGOPAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the programmes of Doordarshan (DD) channels and All India Radio (AIR) are less popular as compared to private channel programmes;

(b) if so, the details thereof and the reasons therefor, DD/AIR-wise;

(c) whether the Government has reviewed/revamp the content and quality transmission of various DD channels and AIR programmes;

(d) if so, the deficiencies identified in this regard, DD channel/AIR-wise; and

(e) the corrective measures being taken by the Government to improve the content and quality of transmission of DD and AIR programmes?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Prasar Bharati has informed that Doordarshan and AIR do not compete with private channels as their primary mandate is public service broadcasting. However, TRP of DD and other Private Channels are reviewed on weekly basis. As per TAM report, DD National has retained its 2nd position vis-a-vis other popular Private Channels during the week from 29.07.2012 to 04.08.2012 as well as in the previous week i.e. from 22.07.2012 to 2.8.07.2012.

In so far as All India Radio is concerned, Prasar Bharati has informed that as per the Radio Audience Survey conducted by Audience Research Unit of All India Radio during the year 2011-12, listenership of primary channel (all Regional Stations and Local Radio Stations) of AIR was found to be 51%, FM Rainbow recorded 38.5% and FM Gold 17.8%. The listenership of Vividh Bharati service was 35.5% during 2010-11.

(c) to (e) Doordarshan continuously reviews the quality of serials/programmes telecast on its various channels and makes efforts to further improve the content and technical quality of the transmission by acquiring quality software from various software houses/producers through different Schemes. The studios and equipment are continuously being modernized and updated to improve technical quality of programmes. Overall quality of the in-house programmes is being improved by outsourcing better talent. The fixed point chart of all major Kendras has been revised with innovative and fresh formats and contents.

All India Radio is continuously improving its network to enhance technical quality of programmes. During 10th Plan, about 60% of studios have been partially digitalised and Studio at Delhi was fully digitalized. At present, broadcasting equipment at 207 AIR Stations is being modernized/digitalized under Digitalization Scheme and the Improvement of Facilities scheme approved under the 11th Plan and these are expected to be completed in 2013. The old Transmitters (MW/SW/FM) which have outlived their life are being replaced in a phased manner. For digitalisation and modernization of the remaining part, the schemes have been proposed under 12th Plan. In order to further enhance the quality of transmission, AIR has plans to completely digitalise the transmission network by 2017, subject to the availability of Plan Funds.

The following major steps have already been taken up by AIR for improving the technical quality of the programmes:—

- Replacement of 68 MW/SW/FM transmitters and upgradation of 11 MW/FM transmitters.
- Installation of 138 new FM transmitters across the country.
- UPS backup for FM transmitters.
- Digitalization of 98 major studio centres.
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Translation]

Subsidy to Farmers

1571. SHRI KADIR RANA:

SHRI KAPIL MUNI KARWARIA:

SHRI NAMA NAGESWARA RAO:

SHRI ASADUDDIN OWAISI:

SHRI SURENDRA SINGH NAGAR:

SHRI K. SUGUMAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to provide subsidy on diesel, seeds and other items to the farmers including small and marginal farmers to mitigate the hardships being faced by them in the country due to deficient rainfall and drought situation in the current year;

(b) if so, the details thereof;

(c) whether subsidy provided to farmers in the country is low in comparison to that of the United States of America and other developed countries;

(d) if so, the details thereof and the reasons therefor; and

(e) the corrective measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Due to deficient rainfall and drought situation in the current year, Government of India has introduced the "Diesel Subsidy Scheme" with a view to provide irrigation through diesel pumpsets to save the standing crops and to mitigate the hardships of farmers, especially that of small and marginal farmers in the country.

Ceiling on seeds subsidy has also been enhanced

from Rs. 500 per quintal to Rs. 700 per quintal in respect of cereals, from Rs. 1200 per quintal to Rs. 2000 per quintal in respect of pulses and oilseeds and from Rs. 800 per quintal to Rs. 1000 per quintal in respect of coarse cereals with a view to provide relief to farmers.

(c) to (e) The details of the support provided by the United States of America and other developed countries viz. European Union (EU) to their farmers during the last three years, as per their notifications made to World Trade Organization (WTO) and that of India are given in the enclosed Statement.

Statement

Domestic Support as Notified to the World Trade Organization

Country		Currency Unit	Year 2007	Year 2008	Year 2009
1		2	3	4	5
United States of America	Current Total AMS	US\$ millions	6,259.9	6,254.9	4,267.032
	Green Box	US\$ millions	76,162.0	86,218.0	103,214.00
European Union			2006	2007	2008
	Current Total AMS	€ millions	26,632.1	12,354.2	11,795.50
	Green Box	€ millions	56,529.7	62,610.2	62,825.40
	Blue Box	€ millions	5,696.7	5,166.1	5,347.08
Japan			2007	2008	2009
	Current Total AMS	¥ billions	416.9	520.4	564.8
	Green Box	¥ billions	1882.2	1,837.3	1,848.4
	Blue Box	¥ billions	42.4	32.4	21.8
India			2001-02	2002-03	2003-04
	Current Total AMS		Nil	Nil	Nil

1	2	3	4	5
Green Box	US\$ millions	4,002.3	5,236.8	5,883.0
Article 6.2	US\$ millions	8,254.0	7,341.1	9,025.7

Source: WTO

Notes: Current total AMS refers to the Aggregate Measurement of Support (or Amber Box Support) for the year in question; this is the component of domestic support that is supposed to be the most trade-distorting. The US, Japan and the EU had reduction commitments emanating from the Uruguay Round of trade negotiations i.e. starting from a base level, they had to reduce this category of support by a fixed percentage each year upto the year 2000. From then onwards, the level reached in the year 2000 acts as the annual ceiling. India did not have to agree to any such reduction commitments because its support levels did not count as AMS when compared with the base period.

The Green Box category of support includes the forms of support that are not considered as distorting trade.

The Blue Box category of support is considered to be less trade-distorting than Amber Box support because it is given provided the producer limits his production or the number of heads of cattle as the case may be.

Article 6.2 support refers to support that is exempted from reduction commitments under special and different treatment provisions for developing countries.

Remunerative Price for Agricultural Produce

1572. SHRI RADHA MOHAN SINGH:

SHRIMATI MEENA SINGH:

SHRI MAROTRAO SAINUJI KOWASE:

SHRI PASHUPATI NATH SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware of the fact that the farmers are not getting proper remunerative price for their produce and middlemen sold the foodgrains, fruits and vegetables at three times their cost in the market;

(b) if so, whether the Government is formulating any scheme to purchase the produce directly from the farmers so that they could get proper price for their produce;

(c) if so, the details thereof; and

(d) the details of the measures likely to be taken by the Union Government of free the farmers from the clutches of middlemen and for direct procurement by the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) To provide competitive and alternative choices to the producers for sale of their produce directly to the consumers/processing industries etc. a model Agricultural Produce Marketing (Development and Regulation) Act, 2003 has been circulated for its adoption by States/UTs. The model Act provides for direct marketing, contract farming and setting up of markets in private and cooperative sector etc. It also provides for setting up of farmers/consumers markets, special commodity markets etc.

Wholesale marketing of agricultural produce is serviced through a network of regulated markets in the

country under respective States APMC Acts. Under the Act, the market area and agricultural produce are notified by the concerned State APMCs which compels the seller to sell their produce in markets through licensed traders/commission agents.

To provide direct sale of produce by farmers to the consumers, different State Governments have set up farmers market which facilitates direct sales at remunerative prices by the producer.

National Food Security Mission

1573. SHRI SAJJAN VERMA:

SHRI BHISMA SHANKAR ALIAS KUSHAL
TIWARI:

SHRI RAMASHANKAR RAJBHAR:

SHRI VIRENDER KASHYAP:

SHRIMATI YASHODHARA RAJE SCINDIA:

SHRI ADAGOORU H. VISHWANATH:

SHRI KIRTI AZAD:

SHRI SHIVKUMAR UDASI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched various activities under the National Food Security Mission (NFSM) in all the States of the country, including Himachal Pradesh;

(b) if so, the details thereof;

(c) the amount allocated for the said activities during each of the last three years and the current year, State-wise;

(d) whether the Government has fixed any targets under this Mission; and

(e) if so, the details thereof alongwith the achievements made during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER

OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) National Food Security Mission (NFSM) has been implemented in the identified districts of major foodgrain producing States of the country during 11th Five Year Plan. From the year 2012-13, six NE States viz. Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland and Sikkim and two States viz. Himachal Pradesh and Uttarakhand have been included under NFSM-Rice and three States viz. Himachal Pradesh, Jammu and Kashmir and Uttarakhand under NFSM-Wheat. Thus, in all NFSM is now implemented in 27 States of the Country during 2012-13. Under NFSM, incentives are provided to the farmers for purchase of seed, nutrients, soil amenders, plant protection chemicals, farm machinery including pumpsets and sprinklers etc. Farmers are also availing benefit from the training and technology demonstrations conducted on the fields.

(c) A Statement indicating State-wise allocation, funds released and expenditure during the last three years and current year is enclosed.

(d) and (e) The aim of the Mission was to enhance foodgrain production by 20 million tonnes (10 million tonnes of Rice, 8 million tonnes of Wheat and 2 million tonnes of Pulses). As a result of implementation of NFSM the production of Wheat has increased from 75.81 million tonnes (in pre-NFSM year of 2006-07) to 93.90 million tonnes during 2011-12 (4th Advance Estimate) i.e. nearly, 18.09 million tonnes is achieved against the envisaged target of 8 million tonnes at the end of 11th plan period. Similarly, the total production of rice has increased from 93.35 million tonnes (in pre - NFSM year 2006-07) to 104.32 million tonnes in 2011-12 (4th Advance Estimate) with an increase of nearly 10.97 million tonnes against the target of 10 million tonnes. The total production of pulses has also increased from 14.20 million tonnes during 2006-07 to 18.24 million tonnes during 2010-11 with an increase of 4.04 million tonnes against the envisaged target of 2.0 million tonnes. The production of pulses during 2011-12 is estimated as 17.21 million tonnes (as per 4th advance estimate). Moisture stress in States of Maharashtra, Karnataka and parts of Andhra Pradesh impacted pulses production in Kharif, 2011.

Statement

NFSM — Allocation, Release of funds and amount spent under NFSM-Rice, NFSM-Wheat and NFSM-Pulses by the State during 2009-10

(Rs. in crore)

Sl. No.	State	Rice			Wheat			Pulses			Grand Total		
		Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.
1.	Andhra Pradesh	46.69	38.32	36.84	0	0.00	0.00	95.54	84.02	91.07	142.23	122.34	127.91
2.	Assam	41.3	36.11	41.07	0	0.00	0.00	0	0.00	0.00	41.30	36.11	41.07
3.	Bihar	19.83	0.00	17.13	57.54	25.00	50.94	48.26	18.34	21.67	125.63	43.34	89.74
4.	Chhattisgarh	49.88	20.66	20.09	0	0.00	0.00	42.55	0.00	13.22	92.43	20.66	33.31
5.	Gujarat	1.92	0.00	0.65	6.58	4.51	5.87	14.19	10.47	7.89	22.69	14.98	14.41
6.	Haryana	0	0.00	0.00	23.21	20.35	18.41	10.74	8.30	8.35	33.95	28.65	26.76
7.	Jharkhand	16.95	4.68	8.17	0	0.00	0.00	0	0.00	0.00	16.95	4.68	8.17
8.	Karnataka	25.05	12.48	18.81	0	0.00	0.00	39.2	34.67	39.26	64.25	47.15	58.07
9.	Kerala	3.91	2.78	2.78	0	0.00	0.00	0	0.00	0.00	3.91	2.78	2.78
10.	Madhya Pradesh	14.59	0.00	6.90	56.42	25.00	37.23	53.97	34.33	39.70	124.98	59.33	83.83
11.	Maharashtra	25.63	22.13	26.54	21.26	18.69	21.75	68.18	65.05	64.67	115.07	105.87	112.96
12.	Odisha	40.25	40.25	40.20	0	0.00	0.00	24.74	22.16	22.61	64.99	62.41	62.81
13.	Punjab	0	0.00	0.00	52.96	50.30	46.51	11.64	10.92	8.40	64.60	61.22	54.91
14.	Rajasthan	0	0.00	0.00	31.95	26.38	22.87	20.25	11.68	17.14	52.20	38.06	40.01
15.	Tamil Nadu	29.69	17.79	27.11	0	0.00	0.00	14.92	12.28	9.65	44.61	30.07	36.76
16.	Uttar Pradesh	77.16	41.17	33.41	164.27	135.92	153.37	71.08	49.19	40.88	312.51	226.28	227.66
17.	West Bengal	72.02	51.82	56.60	7.83	7.27	6.27	20.19	12.56	11.37	100.04	71.65	74.24
Total		464.87	288.19	336.30	422.02	313.42	363.22	535.45	373.97	395.88	1422.34	975.58	1095.40

NFSM – Allocation, Release of funds and amount spent under NFSM – Rice, NFSM – Wheat, NFSM – Pulses and A3P by the State during 2010-11

(Rs. in crore)

Sl.No.	State	Rice			Wheat			Pulses			A3P			Grand Total		
		Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.
1.	Andhra Pradesh	49.93	39.52	46.33	0.00	0	0	52.47	47.1	48.1	32.8	32.80	12.54	135.2	119.42	106.97
2.	Assam	59.15	58.92	28.51	0.00	0	0	6.00	5.48	5.48	2.18	2.18	1.09	67.33	66.58	35.08
3.	Bihar	18.59	15.08	16.83	35.61	29.37	30.4	15.11	1.1	11.92	6.01	6.01	6.01	75.32	51.56	65.16
4.	Chhattisgarh	37.67	5.46	14.33	0.00	0	0	17.07	5.33	7.3	8.75	8.75	5.12	63.49	19.54	26.75
5.	Gujarat	1.65	0	1.94	6.64	4.44	5.21	17.68	6.34	12.61	13.12	13.11	10.40	39.09	23.89	30.16
6.	Haryana	0.00	0	0	24.09	22.08	22.56	10.82	9.3	9.67	4.37	4.37	3.97	39.28	35.75	36.2
7.	Jharkhand	10.69	5.78	3.94	0.00	0	0	11.59	5.79	4.66	4.92	4.92	1.61	27.2	16.49	10.21
8.	Karnataka	19.53	9.63	13.54	0.00	0	0	41.82	33.92	34.12	28.97	28.97	28.66	90.32	72.52	76.32
9.	Kerala	2.62	2.1	2.1	0.00	0	0	0.00	0	0	0	0	0	2.62	2.1	2.1
10.	Madhya Pradesh	11.32	7.9	7	44.58	28	28.89	92.18	58.14	60.13	66.68	66.68	55.25	214.76	160.72	151.27
11.	Maharashtra	23.92	19.13	18.26	26.40	21.12	19.94	61.41	50.02	51.18	56.85	56.85	56.78	168.58	147.12	146.16
12.	Odisha	43.13	39.45	41.56	0.00	0	0	17.42	13.07	15	6.01	6.01	6.01	66.56	58.53	62.57
13.	Punjab	0.00	0	0	41.34	34	37.21	6.52	3.02	5.88	0.55	0.55	0.55	48.41	37.57	43.64
14.	Rajasthan	0.00	0	0	22.20	9	16.62	52.60	34.25	38.89	32.8	32.80	23.24	107.6	76.05	78.75
15.	Tamil Nadu	26.00	17.86	22.52	0.00	0	0	15.33	5.11	9.99	7.11	7.11	6.93	48.44	30.08	39.44
16.	Uttar Pradesh	80.56	10	44.22	121.62	98.77	102.31	58.05	34.91	40.16	33.89	33.89	27.25	294.12	177.57	213.94
17.	West Bengal	49.04	24.8	40.23	8.02	5.86	6.57	5.09	0	3.09	3.28	3.28	2.72	65.43	33.94	52.61
Total		433.80	255.6	301.31	330.50	252.64	269.71	481.16	312.88	358.18	308.29	308.28	248.13	1553.75	1129.43	1177.33

NFSM – Allocation, Release of funds and amount spent under NFSM – Rice, NFSM – Wheat, NFSM – Pulses and A3P by the State during 2011-12 as on 18.07.2012

(Rs. in crore)

Sl. No.	State	Rice			Wheat			Pulses			A3P			Grand Total		
		Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.	Alloc.	Amount Release	Exp.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	39.27	35.00	35.44	0.00		0.00	47.12	42.19	38.62	23.97	11.68	38.28	110.36	88.87	112.34
2.	Assam	25.24	25.24	55.57	0.00		0.00	9.49	9.49	9.44	3.02	1.85	2.93	37.75	36.58	67.94
3.	Bihar	19.26	17.79	15.39	37.47	36.10	35.06	14.96	16.44	8.14	4.72	4.54	2.93	76.41	74.87	61.52
4.	Chhattisgarh	34.48	30.00	24.97	0.00		0.00	23.68	22.45	15.11	5.13	2.80	5.04	63.29	55.25	45.12
5.	Gujarat	1.90	1.18	1.94	6.15	6.07	5.31	13.52	15.51	14.48	8.70	5.55	7.49	30.27	28.31	29.22
6.	Haryana	0.00	0.00	0.00	21.28	14.37	8.51	9.80	9.38	2.09	3.87	3.32	1.83	34.95	27.07	12.43
7.	Jammu and Kashmir	3.59	2.69	0.81	0.00		0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.59	2.69	0.81
8.	Jharkhand	8.29	0.00	9.54	0.00		0.00	16.00	11.20	8.52	2.81	1.00	7.77	27.10	12.20	25.83
9.	Karnataka	17.38	12.31	9.79	0.00		0.00	45.35	45.35	35.79	17.58	15.60	15.70	80.31	73.26	61.28
10.	Kerala	3.04	2.28	2.04	0.00		0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.04	2.28	2.04
11.	Madhya Pradesh	10.61	8.57	10.08	43.53	31.74	38.09	78.79	72.83	79.84	41.10	33.68	45.61	174.03	146.82	173.62
12.	Maharashtra	20.45	19.17	19.50	22.17	16.28	16.68	74.35	69.20	69.44	34.70	31.20	31.77	151.67	135.85	137.39

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
13.	Odisha	35.97	38.03	37.58	0.00		0.00	20.41	22.29	15.01	4.63	4.44	9.85	61.01	64.76	62.44
14.	Punjab	0.00	0.00	0.00	38.39	27.53	14.59	8.83	7.17	0.44	0.50	0.48	0.00	47.72	35.18	15.03
15.	Rajasthan	0.00	0.00	0.00	22.65	22.44	16.15	50.23	45.60	31.08	21.79	11.24	21.79	94.67	79.28	69.02
16.	Tamil Nadu	21.44	21.58	21.13	0.00	0.00	0.00	11.44	9.66	9.16	3.70	3.30	2.80	36.58	34.54	33.09
17.	Tripura	3.63	3.63	2.95	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.63	3.63	2.95
18.	Uttar Pradesh	66.55	61.34	58.63	118.51	101.21	98.57	77.69	68.39	52.65	20.97	14.02	20.25	283.72	244.96	230.10
19.	West Bengal	40.84	30.63	25.60	7.43	5.50	3.89	6.70	1.05	3.46	2.06	1.40	0.69	57.03	38.58	33.64
Total		351.94	309.44	330.96	317.58	261.24	236.85	508.36	468.20	393.27	199.25	146.10	214.73	1377.13	1184.98	1175.81

Allocation, Release of Funds and Expenditure under NFSM during 2012-13

(Rs. in crore)
as on 14.08.2012

Sl. No.	State	NFSM – Rice			NFSM – Wheat			NFSM – Pulses			Allocation A3P – Kharif			Allocation A3P – Rabi			Total NFSM+A3P		
		Alloc.	Rel.	Exp.	Alloc.	Rel.	Exp.	Alloc.	Rel.	Exp.	Alloc.	Rel.	Exp.	Alloc.	Rel.	Exp.	Alloc.	Rel.	Exp.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	47.20	26.37		0.00			58.18	23.57		21.66	21.66		15.60			142.64	71.60	
2.	Arunachal Pradesh	10.33	7.36		0.00												10.33	7.36	
3.	Assam	30.94	23.27		0.00			6.44	0.29		0.48	0.42		0.50			38.36	23.98	
4.	Bihar	25.84	21.91		47.44	5.81		17.15	0.84		0.00			7.08			97.51	28.56	
5.	Chhattisgarh	40.63	30.36		0.00			21.09			4.56	3.18		8.10			74.38	33.54	
6.	Gujarat	2.39	2.31		6.88	0.95		19.24	12.95		12.90	12.35		7.04			48.45	28.56	
7.	Haryana	0.00			24.66	4.73		9.95			1.08			8.56			44.25	4.73	
8.	Himachal Pradesh	4.95	14.00		17.04	37.5											21.99	17.75	
9.	Jammu and Kashmir	3.17	1.24		14.17	0.69											17.34	1.93	
10.	Jharkhand	8.51	5.28		0.00			12.92	6.05		1.62	0.91		2.00			25.05	12.24	
11.	Karnataka	12.08	0.88		0.00			50.55	26.89		28.20	27.99		14.00			104.83	55.76	
12.	Kerala	2.59			0.00												2.59	0.00	

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Madhya Pradesh	13.41	12.02		63.14	9.54		97.95	20.57		8.28	8.28		44.20			226.98	50.41	
14.	Maharashtra	26.51	25.98		20.63	1.13		89.95	52.26		35.40	35.40		23.52			196.01	114.77	
15.	Manipur	12.16	11.45		0.00												12.16	11.45	
16.	Meghalaya	9.30	3.75		0.00												9.30	3.75	
17.	Mizoram	6.04	3.80		0.00												6.04	3.80	
18.	Nagaland	11.64	2.97		0.00												11.64	2.97	
19.	Odisha	43.11	39.64		0.00			19.58	12.45		1.62	4.09		4.32			68.63	56.18	
20.	Punjab	0.00			47.82	11.43		7.35			0.00			5.76			60.93	11.43	
21.	Sikkim	2.08			0.00												2.08	0.00	
22.	Rajasthan	0.00			27.65			82.30	42.62		12.00	12.00		14.00			135.95	54.62	
23.	Tamil Nadu	22.63	19.10		0.00			16.88	2.26		3.48	2.81		2.40			45.39	24.17	
24.	Tripura	21.88	10.79		0.00												21.88	10.79	
25.	Uttar Pradesh	81.24	64.17		84.73	18.75		78.64	0.00		8.58	7.54		24.00			277.19	90.46	
26.	Uttarakhand	12.44	14.25		9.48	1.02											21.92	15.45	
27.	West Bengal	36.63	17.58		8.32	0.41		8.97			0.96			4.44			59.32	17.99	
Sub-Total		487.70	358.48		371.96	58.39		597.14	200.75		140.82	136.63		185.52	0.00		1783.14	754.25	

Foodgrain Distribution System

1574. SHRI RAVINDRA KUMAR PANDEY:
SHRI NISHIKANT DUBEY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to introduce a new policy for foodgrain distribution;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to make foodgrain distribution system more viable/responsive and to ensure that the benefit reaches the real beneficiaries?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) With a view to specifically target poor sections of society, Targeted Public Distribution System (TPDS) was launched in 1997. Under TPDS, foodgrains (rice and wheat) @ 35 kg. per family per month are allocated to States/Union Territories (UTs) for 6.52 crore accepted number of Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families for distribution at subsidized prices through Fair Price Shops. Allocation of foodgrains are also made to Above Poverty Line (APL) families depending upon the availability of foodgrains in Central pool and past offtake. Presently, the allocations of foodgrains to APL families range between 15 kg. to 35 kg. per family per month.

At present, there is no proposal to introduce a new policy for foodgrains distribution.

(c) Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting State/UT Governments for continuous review of lists of BPL and AAY families, ensuring timely availability of foodgrains at Fair Price Shops (FPSs), ensuring greater transparency in functioning of TPDS, improved monitoring and vigilance

at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels. States/UTs have also been advised to improve the viability of FPSs by enlarging the basket of commodities by adding non-PDS items for sale through FPSs, rationalization of commission to FPS dealers, door-step delivery of foodgrains, etc.

[English]

Border Outposts

1575. SHRI NINONG ERING:
SHRI K. SUGUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to set up new border outposts along the international borders with Pakistan and Bangladesh to check infiltration and cross border movement of terrorists;

(b) if so, the details thereof, border-wise;

(c) whether the Government is exploring the use of modern technology in border management through proper fencing, flood lighting and other latest technologies available in this field; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government has approved setting up of additional 509 Border Out Posts (BOPs) in February, 2009. The border-wise details are as under:—

Indo-Bangladesh Border

State	Nos. of BOPs to be established
1	2
West Bengal	223
Meghalaya	17

1	2
Assam	06
Tripura	64
Mizoram	73
Total	383

Indo-Pakistan Border

State	Nos. of BOPs to be established
Jammu	38
Punjab	01
Rajasthan	23
Gujarat	64
Total	126

(c) and (d) The Government has adopted a multi-pronged approach for better border management which includes infrastructures like BOPs, fencing, floodlighting, roads and also deployment of Hi-Tech surveillance equipment like Hand Held Thermal Imager (HHTI), Battle Field Surveillance Radars (BFSR), Long Range Reconnaissance and Observation System (LORROS) and Night Vision Devices.

[Translation]

Fertility of Land

1576. SHRI VIRENDER KASHYAP:

SHRI MAHABAL MISHRA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the fertility and productivity of land is

decreasing constantly in the country due to non-judicious use of pesticides and substandard fertilisers for agriculture purposes;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has identified the reasons for decline in fertility of land including use of rain water in hilly areas of Himachal Pradesh;

(d) if so, the details and the outcome thereof;

(e) whether the Government has taken steps to save the fertility of soil and to impart training to farmers for the judicious use of pesticides, chemicals and fertilisers and to promote use of bio-fertilisers; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Imbalanced use of fertilizers, low addition of organic matter and non-replacement of depleted micro and secondary nutrients over the years, has resulted in nutrient deficiencies and decrease in soil fertility in some parts of the country, particularly in intensively cultivated Indo-Gangetic plains. However, balanced and judicious use of fertilizers and registered pesticides do not affect soil adversely.

(e) and (f) The policies formulated and the measures taken by the Government to ensure soil health and fertility, inter-alia, include promotion of soil test based balanced and judicious use of chemical fertilizers, biofertilizers and locally available organic manures to maintain soil health and productivity. A new scheme, namely, National Project on Management of Soil Health and Fertility has been introduced during 2008-09 to promote soil test based balanced and judicious use of chemical fertilizers in conjunction with organic manures. All such organic eco-friendly sources of nutrients presently available can

increase fertility of the soil by supplementing chemical fertilizers by nearly 25%.

The Government is providing incentive in the form of credit linked back ended subsidy for establishment of bio-fertilizer units under National Project on Organic Farming (NPOF) @ 25% of total outlay restricted to Rs. 40 lakh per unit.

Farmers are being advised to use pesticides judiciously through Integrated Pest Management (IPM) programmes being organized by Central Integrated Pest Management Centres (CIPMCs) in different States.

Apart from above, Indian Council of Agricultural Research (ICAR) also imparts training and organizes demonstrations to educate farmers on these aspects.

[English]

Urban Development Schemes

1577. SHRI HEMANAND BISWAL:
SHRI SHIVKUMAR UDASI:
SHRI KADIR RANA:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI PRAVEEN SINGH ARON:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of urban development schemes being implemented in various States in the country, State-wise;

(b) whether various States Governments have been demanding additional grants from the Union Government under the said schemes for taking up urban development initiatives;

(c) if so, the details thereof, State-wise and city/town-wise;

(d) whether the Union Government has also received suggestions from some State Governments to contain the migration to urban areas from rural areas; and

(e) if so, the details thereof and the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) The details of Urban Development Schemes being implemented in various States in the Country are as follows:—

- (I) Jawaharlal Nehru National Urban Renewal Mission (JNNURM), a reform driven scheme was launched on 3rd December, 2005 with the objective of fast track development of cities across the country, focusing on bringing about efficiency in urban infrastructure service delivery mechanisms, community participation and accountability of Urban Local Bodies and Parastatal agencies towards citizens and to ensure sustainable development of cities during the Mission period 2005-12.

Under, Urban Infrastructure and Governance (UIG) sub-mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the Government has taken up reforms driven and fast track development of 65 selected cities across the country. Under UIG, 552 projects on various sectors have been approved with the approved cost of Rs. 62041.80 crore and Additional Central Assistance (ACA) commitment of Rs. 28698.29 crore for various Mission cities during the Mission period i.e. 2005-12.

- (II) Under, Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), one of the sub-components of JNNURM, all cities/towns as per 2001 census except cities/towns covered under UIG, were eligible to be covered. The components for assistance under the Scheme include all urban infrastructure development projects including water supply and sanitation.

Under UIDSSMT 807 projects on various sector

- have been approved with approved cost of Rs. 14020.95 crore and ACA commitment of Rs. 11240.01 crore for 672 Towns/Cities during the Mission period i.e. 2005-2012.
- (III) The Ministry of Urban Development (MoUD) is implementing the North Eastern Region Urban Development Programme (NERUDP) with the financial assistance from Asian Development Bank (ADB) in the capital cities of 5 North Eastern States viz. Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland), and Shillong (Meghalaya) covering priority urban services viz. (i) Water Supply, (ii) Sewerage and Sanitation, and (iii) Solid Waste Management sectors at an estimated cost of Rs. 1371 crore over the period from 2009-10 to 2015-16.
- (IV) 10% Lumpsum Provision Scheme for North Eastern Region including Sikkim became operational in the Ministry of Urban Development from the financial year 2001-02. It is now under implementation as per guidelines of Non-Lapsable Central Pool of Resources (NLCP) and the Ministry's instructions on the same. 10% of the Annual Plan Budget of the Ministry is earmarked for implementation of Projects/Schemes for the North-Eastern States including Sikkim. In the last 11 years, 256 projects estimated at Rs. 225759.15 lakh have been sanctioned out of which 144 projects have been completed.
- (V) The pilot scheme of Urban Infrastructure Development in Satellite Towns around Seven Mega-Cities (UIDSST), i.e. Mumbai, Kolkata, Delhi Chennai, Hyderabad, Bengaluru and Ahmedabad have been launched with the following objectives:-
- (i) To develop urban infrastructure facilities of drinking water, sewerage and solid waste management, etc. at satellite towns around the seven mega-cities and to channelize their future growth so as to reduce pressure on the mega cities;
- (ii) To implement reforms such as e-Governance, property tax, double entry accounting, creation of barrier free environment, structural safety norms in compliance with the National Building Code, water and energy audit of water and wastewater utilities and implementation of service level benchmarks;
- (iii) Strengthening implementation of reforms such as levy of reasonable user charges, earmarking of budgets for basic services and at least 10-15% of housing sites for the urban poor, formulation of bye-laws to incorporate provisions for disaster management, water harvesting and reuse and recycle of wastewater and implementation of Public Private Partnership (PPP) projects;
- (VI) The National Urban Information System (NUIS) Scheme has been launched during the Tenth Five Year Plan (March, 2006) to develop Geographic Information System (GIS) databases for 137 towns/cities in the country in two scales i.e., 1:10000 and 1:2000. In addition, utility mapping on 1:1000 will also be undertaken for 22 towns. The total number of Towns under the NUIS Scheme is 152. The NUIS comprises four major sub-components viz. (a) Mapping, (b) Establishment of NUIS Cells (c) National Urban Databank and Indicators (NUDB&I) to develop town level urban database to support development of indices and (d) Capacity Building. It covers all States except NCT Delhi, Tamil Nadu and Uttarakhand.
- (VII) The Capacity Building Scheme for Urban Local Bodies (CBULB) brought out by this Ministry

is aimed at strengthening urban Local Governments through capacity building for better governance and financial management as articulated in the 11th Plan. The scheme covers a wide range of activities with respect to Capacity Building like setting up of Centres of Excellence, addressing specific gaps in Urban Planning, Detailed Project Reports (DPRs), Implementation of Property Tax reforms, e-governance, accounting reforms, socio-economic and environmental planning, project implementation and management, preparation of detailed project reports, municipal service delivery including water supply, sewerage and sanitation, solid waste management, financial management, urban transport, cost recovery and user charges; implementation of capacity building programme in pursuance of the National Urban Sanitation Policy; Implementation of municipal reforms like property tax reforms, accounting reforms, e-Governance, public-private-partnership; training programmes for elected women representatives; etc. Under the National Urban Sanitation Policy over 124 cities in the States of Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, Kerala, Andhra Pradesh, Rajasthan, Uttarakhand and Odisha and being provided financial support in order to enable them to develop their respective City Sanitation Plans (CSPs). Under the Capacity Building Component of the CBULB scheme, funds are being released to Madhya Pradesh, Karnataka, Chhattisgarh and Odisha.

(VIII) In addition, Under the second stimulus package announced by the Government of India in January, 2009, the States, as a one-time measure, have been provided financial assistance for purchase of buses for their urban transport system under Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The financing is meant exclusively for City Bus

Service and Bus Rapid Transit System (BRTS) for all (61) mission cities. The List of these 61 mission cities are given in the enclosed Statement.

(d) No, Madam.

(e) Does not arise.

Statement

States/Cities covered under Bus funding Project under JNNURM

Sl.No.	State	City
1	2	3
1.	Andhra Pradesh	Hyderabad
2.	Andhra Pradesh	Tirupati
3.	Andhra Pradesh	Vijayawada
4.	Andhra Pradesh	Visakhapatnam
5.	Arunachal Pradesh	Itanagar
6.	Assam	Guwahati
7.	Bihar	Bodhgaya
8.	Bihar	Patna
9.	Chhattisgarh	Raipur
10.	Delhi	Delhi
	Delhi	DMRC Feeder
11.	Goa	Panaji
12.	Gujarat	Ahmedabad
13.	Haryana	Faridabad
14.	Himachal Pradesh	Shimla
15.	Jammu and Kashmir	Jammu

1	2	3	1	2	3
16.	Jammu and Kashmir	Srinagar	34.	Meghalaya	Shillong
17.	Jharkhand	Dhanbad	35.	Mizoram	Aizwal
18.	Jharkhand	Jamshedpur	36.	Nagaland	Kohima
19.	Jharkhand	Ranchi	37.	Odisha	Bhubneshwar
20.	Karnataka	Bangalore	38.	Odisha	Puri
21.	Karnataka	Mysore	39.	Punjab	Amritsar
22.	Kerala	Kochi	40.	Punjab	Ludhiana
23.	Kerala	Trivendrum	41.	Rajasthan	Ajmer
24.	Madhya Pradesh	Bhopal	42.	Rajasthan	Jaipur
25.	Madhya Pradesh	Indore	43.	Sikkim	Gangtok
26.	Madhya Pradesh	Jabalpur	44.	Tamil Nadu	Chennai
27.	Madhya Pradesh	Ujjain	45.	Tamil Nadu	Coimbatore
28.	Maharashtra	MMR-BEST	46.	Tamil Nadu	Madurai
	Maharashtra	MMR-Navi Mumbai	47.	Tripura	Agartala
	Maharashtra	MMR-Thane	48.	Uttar Pradesh	Agra
	Maharashtra	MMR-Mirabhayandar	49.	Uttar Pradesh	Allahabad
	Maharashtra	MMR-Kalyan Dombivili	50.	Uttar Pradesh	Kanpur
29.	Maharashtra	Nagpur	51.	Uttar Pradesh	Lucknow
30.	Maharashtra	Nanded	52.	Uttar Pradesh	Mathura
31.	Maharashtra	PMPML-Pune	53.	Uttar Pradesh	Meerut
	Maharashtra	PMPML-Pimpri Chinchwad	54.	Uttar Pradesh	Varanasi
32.	Maharashtra	Nashik	55.	UT	Chandigarh
33.	Manipur	Imphal	56.	UT	Puducherry

1	2	3
57.	Uttarakhand	Dehradun
58.	Uttarakhand	Haridwar
59.	Uttarakhand	Nanital
60.	West Bengal	Asansol
61.	West Bengal	Kolkata

[Translation]

**Plan Scheme for Technology Upgradation/
Modernisation/Establishment of FPI**

1578. SHRI YASHBANT LAGURI:
SHRI SHIVKUMAR UDASI:
SHRI BALIRAM JADHAV:
DR. SHASHI THAROOR:
DR. KRUPARANI KILLI:
SHRI G.M. SIDDESHWARA:
SHRI ADAGOORU H. VISHWANATH:
SHRI PRATAPRAO GANPATRAO JADHAO:
KUMARI SAROJ PANDEY:
SHRI BHOOPENDRA SINGH:
SHRI LAXMAN TUDU:
SHRIMATI JYOTI DHURVE:
SHRIMATI RAMA DEVI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government provides financial and other assistance to Micro, Small and Medium Enterprises (MSMEs) and farmers for setting up of small food processing units within their local areas under the Plan Scheme for Technology Upgradation/Modernisation/Establishment of Food Processing Industries;

(b) if so, the details thereof during each of the last three years and the current year, State-wise;

(c) whether the Government is considering raising the current loan/subsidy limit for the FPIs under the scheme;

(d) if so, the details thereof;

(e) whether there is any provision to impart training to farmers/MSMEs under the scheme; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTER OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) Ministry of Food Processing Industries (MOFPI) under its 11th Plan scheme for Technology Upgradation/Modernization/Establishment of Food Processing Industries extends financial assistance for setting up of new food processing units as well as technology upgradation and expansion of existing units in the country. MOFPI extends financial assistance in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakhs in general areas and @ 33.33% subject to a maximum of 75.00 lakhs in difficult areas. The State-wise details of the financial assistance provided under the scheme during the last three years and the current year is given in the enclosed Statement.

(c) No, Madam.

(d) Does not arise.

(e) No, Madam.

(f) Does not arise.

Statement

*Number of units assisted and financial assistance provided during the years 2009-10, 2010-11, 2011-12 and current year State-wise under the scheme for Technology Upgradation/Establishment/Modernization of FPIs**

(Rs. in lakhs)

Sl. No.	Name of the State	2009-10		2010-11		2011-12		2012-13 (as on 01.08.2012)	
		Approved	Amount released	Approved	Amount released	Approved	Amount released	No.	Amount
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	41	677.05	30	562.096	105	1904.726	79	1661.751
2.	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0
3.	Arunachal Pradesh	3	376.14	2	66.42	0	0	0	0
4.	Assam	22	418.74	26	875.701	12	242.7782	5	77.59
5.	Bihar	2	35.59	6	136.681	5	89.65674	2	36.435
6.	Chandigarh	0	0	1	25	0	0	0	0
7.	Chhattisgarh	4	45.46	27	297.574	75	841.8276	67	751.3186
8.	Delhi	2	50	3	82.6	16	410.68	5	118.25
9.	Goa	1	24.26	1	25	2	50	1	19.42
10.	Gujarat	42	665.18	52	1419.72	106	1975.034	34	623.2074
11.	Haryana	11	134.96	14	325.28	62	828.2817	61	778.855
12.	Himachal Pradesh	10	269.58	7	204.53	14	377.51	4	95.95
13.	Jammu and Kashmir	7	59.73	5	89.095	6	98.42	2	16.4269
14.	Jharkhand	3	44.09	4	85.425	1	16.57	0	0
15.	Karnataka	24	269.55	14	377.79	61	896.2926	39	598.9534
16.	Kerala	33	567.53	19	411.72	52	901.285	14	227.435

1	2	3	4	5	6	7	8	9	10
17.	Madhya Pradesh	18	273.03	14	211.294	23	376.5413	16	217.1205
18.	Maharashtra	113	1717.3	56	1006.524	202	2824.152	81	1104.978
19.	Manipur	6	163.75	1	23.975	11	189.7182	2	28.58817
20.	Meghalaya	2	123.02	2	100.045	0	0	0	0
21.	Mizoram	1	11	0	0	0	0	0	0
22.	Nagaland	1	64.99	1	6.205	0	0	0	0
23.	Odisha	6	84.4	8	200.875	9	113.5908	6	97.22077
24.	Puducherry	0	0	0	0	1	25	2	50
25.	Punjab	13	172.37	9	149.495	147	1692.902	105	1135.278
26.	Rajasthan	27	325.46	48	691.123	95	1236.563	31	457.2913
27.	Sikkim	0	0	0	0	0	0	0	0
28.	Tamil Nadu	41	672.11	24	493.582	75	1389.79	23	408.405
29.	Tripura	0	0	0	0	0	0	0	0
30.	Uttar Pradesh	32	560.63	47	1078.638	53	907.0513	27	461.2316
31.	Uttarakhand	12	307.57	6	168.523	5	138.047	3	67.505
32.	West Bengal	10	136.48	10	317.945	19	319.87	5	120.045
Total		487	8249.97	437	9432.862	1157	17846.29	614	9153.256

*Data is under reconciliation with co-ordinating bank i.e. HDFC Bank.

Action Plan for PDS

1579. SHRI ANJANKUMAR M. YADAV:
SHRI KHAGEN DAS:
SHRI YASHBANT LAGURI:
SHRI RATAN SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) The details of the Nine Point Action Plan

prepared by the Ministry in consultation with the States for effective implementation of the Targeted Public Distribution System (TPDS);

(b) the details of the action the Ministry has taken on each of the nine points for implementation, point-wise and State-wise;

(c) whether elimination of fake Below Poverty Line

and Antyodaya Anna Yojana cards is one of the objectives of the plan; and

(d) if so, the details thereof and the extent to which the Ministry has been successful in eliminating the fake/illegal cards?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) A Nine Point Action Plan for curbing the leakages/diversion of foodgrains under Targeted Public Distribution System (TPDS) was evolved in July, 2006 in consultation with the State/Union Territory (UT) Governments.

Government has been regularly monitoring the action being taken by States/UTs including issuing advisories, holding conferences etc. wherein State/UT Governments

are requested to implement the Nine Point Action Plan.

Point-wise and State/UT-wise details of the action taken under the Nine Point Action Plan as reported by the States/UTs upto 30.06.2012 are given in the enclosed Statement-I and II respectively.

(c) and (d) The Nine Point Action Plan inter-alia stipulates that States should undertake a campaign for review of Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) lists of eliminate ghost ration cards. Further, instructions were issued to all State/UT Governments to carry out an intensive campaign from October, 2009 to December, 2009 to review the existing lists of BPL/AAY families and eliminate ineligible/bogus ration cards. As a result thereof, 27 State/UT Governments have reported upto 30.06.2012, deletion of 266.80 lakh bogus/ineligible ration cards since July, 2006.

Statement-I

Details of the action taken by States/UTs as reported upto 30.06.2012 under the Nine Point Action Plan

1. States should undertake a campaign to review BPL/AAY list to eliminate ghost ration cards
2. Strict action should be taken against the guilty to ensure leakage free distribution of foodgrains
3. For sake of transparency, involvement of elected Panchayati Raj Institution (PRI) members in distribution of foodgrains be ensured. FPS licenses be given to Self Help Groups (SHGs), gram panchayats, co-operatives etc.
4. Display of BPL and AAY lists by fair price shops
5. Display of fair price shop-wise and district-wise allocations of PDS commodities on websites for public scrutiny

Implementation of the action plan has resulted in elimination of a total of 266.80 lakh bogus/ineligible ration cards in 27 States/UTs.

33 States/UTs have reported that action is being taken against the guilty to ensure leakage free distribution of foodgrains.

There is involvement of PRIs in Vigilance Committees to monitor FPS in 29 States/UTs. 31 States/UTs have reported FPS being run by Gram Panchayats, SHGs, Cooperatives etc. Out of more than 5.09 lakh FPS in operation, over 1.31 lakh FPS are being run by such organisations.

BPL lists at FPS are displayed in 31 States/UTs.

Action regarding putting up district-wise and FPS-wise allocation of foodgrains on websites and other prominent places has been initiated in 21 States/UTs.

1	2	3	4	5	6	7	8	9	10	11
2.	Arunachal Pradesh	Yes	Yes	Yes	Yes	Yes	-	-	Yes	Yes
3.	Assam	Yes	Yes	Yes	Yes	-	-	Yes	Yes	Yes
4.	Bihar	Yes	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes
5.	Chhattisgarh	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
6.	Delhi	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
7.	Goa	Yes	Yes	-	Yes	-	-	Yes	Yes	-
8.	Gujarat	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
9.	Haryana	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
10.	Himachal Pradesh	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
11.	Jammu and Kashmir	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
12.	Jharkhand	Yes	Yes	-	-	Yes	Yes	-	-	Yes
13.	Karnataka	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
14.	Kerala	Yes	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes
15.	Madhya Pradesh	Yes	Yes	Yes	Yes	Yes	Yes	Yes	-	Yes
16.	Maharashtra	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
17.	Manipur	-	-	-	-	-	-	-	Yes	Yes
18.	Meghalaya	Yes	Yes	-	Yes	Yes	-	Yes	Yes	Yes
19.	Mizoram	Yes	Yes	Yes	Yes	-	No*	Yes	Yes	Yes
20.	Nagaland	Yes	Yes	Yes	Yes	-	No*	Yes	-	Yes
21.	Odisha	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
22.	Punjab	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
23.	Rajasthan	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
24.	Sikkim	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes

1	2	3	4	5	6	7	8	9	10	11
25.	Tamil Nadu	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes	Yes
26.	Tripura	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes	Yes
27.	Uttar Pradesh	Yes	Yes	Yes	Yes	Yes	-	Yes	Yes	Yes
28.	Uttarakhand	Yes	Yes	Yes	Yes	Yes	No*	Yes	-	Yes
29.	West Bengal	Yes	Yes	Yes	-	-	-	Yes	Yes	Yes
30.	Andaman and Nicobar Islands	Yes	Yes	Yes	-	-	No*	Yes	-	Yes
31.	Chandigarh	Yes	Yes	Yes	Yes	-	-	Yes	Yes	Yes
32.	Dadra and Nagar Haveli	Yes	Yes	Yes	Yes	Yes	-	Yes	-	Yes
33.	Daman and Diu	-	-	-	Yes	-	-	Yes	-	Yes
34.	Lakshadweep	Yes	Yes	Yes	Yes	Yes	No*	Yes	Yes	Yes
35.	Puducherry	Yes	Yes	-	Yes	Yes	Yes	Yes	-	Yes
Total		33	33	29	31	21	18	32	27	34

Legend: Yes – Under implementation.

(-) – No action reported.

* – Not practical.

Cost of Agricultural Inputs

1580. SHRI DINESH CHANDRA YADAV:

SHRI HARIBHAU JAWALE:

SHRIMATI BOTCHA JHANSI LAKSHMI:

DR. MURLI MANOHAR JOSHI:

SHRI ARJUN ROY:

DR. KRUPARANI KILLI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the farmers in the country are losing interest in farming on account of the steep rise in the

cost of agricultural inputs and implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof along with the impact of increasing rate of food inflation of agricultural input cost;

(c) the details of input subsidies provided by the Union Government to the States including Andhra Pradesh during the last three years and the current year; and

(d) the steps being taken by the Union Government to bring down the input cost?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Some studies show that Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has put an upward pressure on general wage level in rural areas. At the same time, MGNREGA has made positive impact on agriculture by improving the productive capacity of land and improved access of farmers to markets. It may be added that the total number of cultivators and agricultural labourers has been increasing since 1951. Similarly, the total cropped area has also been increasing.

While food inflation itself is partly impacted by agriculture input cost, high inflation influence wages, output prices etc.

(c) Department of Agriculture and Cooperation releases funds to the State Governments under various schemes being implemented by the Department as grants in aid. State Governments disburse funds as subsidy to beneficiaries as per guidelines of the schemes. Details of funds provided by the Department under various plan schemes being implemented by Department to different States including Andhra Pradesh during 2009-10 to 2012-13 is as under:—

(Rs. in crore)

Year	Release
2009-10	10870.15
2010-11	17052.59
2011-12	16354.66
2012-13*	7355.41

*upto 13.08.2012.

(d) Government promotes various technologies and agronomic practices like Integrated Pest Management,

Integrated Nutrient Management, Mechanisation, water conservation, etc. to improve agricultural production and productivity and thereby bring down the cost of cultivation. Moreover, Government also improves the economic viability of farming through assistance to farmers under several programmes such as National Horticulture Mission, National Food Security Mission and Rashtriya Krishi Vikas Yojana.

Eradication of Hunger

1581. SHRI KAMESHWAR BAITHA:
SHRI MAHESHWAR HAZARI:
DR. SHASHI THAROOR:
SHRI NALIN KUMAR KATEEL:
SHRIMATI SEEMA UPADHYAY:
SHRIMATI USHA VERMA:
SHRIMATI SUSHILA SAROJ:
SHRI BHARTRUHARI MAHTAB:
SHRI SURENDRA SINGH NAGAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has assessed the efficacy of the Schemes being implemented for eradication of hunger and starvation;

(b) if so, the details and the outcome thereof along with the reasons for failure to control hunger/starvation despite huge stocks of foodgrains rotting under the open sky;

(c) the steps taken to check and completely eradicate hunger/starvation in the country;

(d) whether there are reports that the number of starvation deaths is being suppressed by reporting them as deaths due to diseases etc.; and

(e) if so, the details thereof and the reaction of the Government thereto along with the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

TION (PROF. K.V. THOMAS): (a) to (c) The Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution has not assessed the efficacy of the Schemes being implemented by it with specific objective of eradication of hunger and starvation. However, for eradication of hunger and starvation in the country, the Government has been providing foodgrains at highly subsidized prices to the targeted population through States Governments/Union Territory Administrations under the Targeted Public Distribution Systems (TPDS) and Other Welfare Schemes (OWS) such as Mid-Day-Meal Scheme, Wheat Based Nutrition Programme, Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG) – 'Sabla', Annapurna, Emergency Feeding Programme, etc. During 2012-13, a quantity of 571.62 lakh tonnes of foodgrains have been allocated to States/UTs under TPDS. This includes additional allocation of 50 lakh tonnes of foodgrains made for the BPL families at BPL issue prices and 15.80 lakh tonnes of additional allocation made to 16 States for distribution in the poorest districts as per order of the Hon'ble Supreme Court and 6.40 lakh tonnes of foodgrains allocated for the calamity relief, festivals etc. In addition, 28.93 lakh tonnes of foodgrains have also been allocated to States/UTs under Other Welfare Schemes. Thus, 600.55 lakh tonnes of foodgrains have been allocated by this Department under TPDS and OWS during the current year so far.

TPDS is operated under the joint responsibility of the Central Government and State Governments/UT Administrations. The Central Government is responsible for procurement, storage and its further allocation to the States/UTs. State Governments/UT Administrations are responsible for lifting the allocated foodgrains and its distribution within the States/UTs and in ensuring the allocated foodgrains reach the targeted beneficiaries, particularly, the vulnerable sections of the population and to put in place an effective mechanism to monitor the same so that no one suffers from hunger and starvation.

(d) and (e) Government has not received information regarding any incident of death due to starvation so far

from any State Governments/Union Territory Administrations.

Mega Food Parks

1582. SHRI PREMCHAND GUDDU:

SHRI S. PAKKIRAPPA:

SHRI S. SEMMALAI:

SHRIMATI YASHODHARA RAJE SCINDIA:

SHRI SHIVKUMAR UDASI:

SHRI S.S. RAMASUBBU:

SHRI CHANDRAKANT KHAIRE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the existing mega food parks in the country, State-wise;

(b) the status of project implementation of all mega food parks approved to be set up during the XI Five Year Plan;

(c) the number of mega food parks proposed to be set up during the XII Five Year Plan, State-wise along with the amount sanctioned for the purpose;

(d) the number of proposals regarding setting up of mega food parks received from various States during the last two years along with the status of the said proposals, State-wise;

(e) the manner in which the mega food parks are beneficial to the farmers as well as for employment generation; and

(f) the steps taken to encourage various States particularly the agricultural States for setting up of mega food parks?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) There are 15 Mega Food Parks existing in the country at various stages of

implementation. The State-wise details are given in the enclosed Statement-I.

(b) The Government had approved 30 Mega Food Park projects to be set up during the 11th Five Year Plan. Out of these 30 projects, 15 Mega Food Park projects have already been sanctioned and the status of the same is given in the enclosed Statement-I. The sanction for the remaining 15 Mega Food Parks is under process.

(c) Number of Mega Food Parks to be set up in the XII Plan period depends on the XII Plan allocation.

(d) The Ministry had issued Expression of Interest (Eol) notice for inviting Mega Food Park proposals twice during the last 2 years:—

- (i) The 1st Eol notice was issued on 18.12.2010 for setting up of 5 Mega Food Parks. A total of 40 proposals were received in response to the Eol. State-wise number of proposals received is given in the enclosed Statement-II which, 5 most eligible proposals were sanctioned @ one each in the States of Bihar, Gujarat, Madhya Pradesh, Odisha and Tripura. The details of the 5 sanctioned projects is also given in the enclosed Statement-II.
- (ii) The 2nd Eol notice was issued on 21.11.2011 for setting up of 15 Mega Food Parks. A total of 63 proposals were received in response to the Eol. State-wise number of proposals

received is given in the enclosed Statement-III. These proposals are under consideration of the Inter Ministerial Approval Committee (IMAC) constituted under the Scheme Guidelines.

(e) The Mega Food Park projects aim at developing adequate infrastructure facilities from farm gate to retailer outlet and effective supply chain management. The projects are expected to provide remunerative price to the farmers, minimize wastage of agri. produce and generate sufficient employment in the agriculture sector. On successful implementation, it is expected that each project on an average will have around 30-35 food processing units with a collective investment of Rs. 250 crores that would eventually lead to annual turnover of about Rs. 450-500 crores and creation of direct and indirect employment to the extent of about 30,000.

(f) To create adequate awareness among the stakeholders in the States, the Eol notice is published in various leading newspapers throughout the country. The notice is also placed on the website of the Ministry for reference of all concerned. Various steps have been taken by the Ministry to effectively involve the State Governments in the implementation of the projects. During selection process, the State Government representatives are also associated. For smooth implementation of the projects, District Coordination Committees have been constituted under the Chairmanship of concern District Collectors. In addition, State Government representatives are appointed as Ministry's Nominee Directors on the Board of SPV.

Statement-I

Status of Project Implementation of 15 Sanctioned Mega Food Parks

Sl. No.	Name	Project cost (Crore)	Date of in-principle approval	Date of final approval	Amount of grant approved (Crore)	Amount of grant released (Crore)
1	2	3	4	5	6	7
1.	Patanjali Food and Herbal Park Ltd. Uttarakhand	95.08	16.12.2008	27.03.2009	50.00	30.00

1	2	3	4	5	6	7
2.	Srini Food Park Pvt. Ltd., Andhra Pradesh	126.54	16.12.2008	27.03.2009	50.00	45.00
3.	North East Mega Food Park Ltd., Assam	75.98	16.12.2008	27.03.2009	50.00	30.00
4.	Jharkhand Mega Food Park Pvt. Ltd. Jharkhand	113.95	16.12.2008	27.03.2009	50.00	5.00
5.	Tamil Nadu Mega Food Park Ltd. Tamil Nadu	133.45	16.12.2008	16.03.2010	50.00	5.00
6.	Jangipur Bengal Mega Food Park Pvt. Ltd., West Bengal	111.04	16.12.2008	16.03.2010	50.00	15.00
7.	M/s Integrated Food Park Pvt. Ltd., Kolar, Karnataka	144.33	03.08.2010	27.03.2011	50.00	5.00
8.	M/s International Fresh Farm Products (India) Ltd., Ferozpur, Punjab	153.40	03.08.2010	25.05.2011	50.00	15.00
9.	M/s Keventer Food Park Infra Ltd., Bhagalpur, Bihar	153.30	29.04.2011	13.11.2012	50.00	5.00
10.	M/s Sikaria Infra Projects Pvt. Ltd., Agartala, Tripura	85.25	29.04.2011	30.11.2011	50.00	5.00
11.	M/s Anil Mega Food Park Pvt. Ltd., Vadodara, Gujarat	179.37	29.04.2011	30.11.2011	50.00	5.00
12.	M/s MITS Mega Food Park Ltd., Rayagada, Odisha	116.77	29.04.2011	16.04.2012	50.00	-
13.	M/s Paithan Mega Food Park Ltd., Aurangabad, Maharashtra	120.76	05.04.2011	SPV has been given extension of time upto 29.08.2012 for submitting land documents.		
14.	M/s Khargone Mega Food Park Pvt. Ltd., Khargone, Madhya Pradesh	161.75	10.10.2011	DPR has been appraised by the PMA. Technical Committee in its meeting held on 03.08.2012 has scrutinized the DPR. IMAC will consider according final approval in its meeting to be held on 21.08.2012.		
15.	M/s Aditya Birla Nuvo Ltd., Sultanpur, Uttar Pradesh	168.65	24.09.2010	SPV is required to complete the formalities for possession of requisite land in its name. SPV has been granted extension of time upto 30.09.2012.		

Statement-II

State-wise list of proposals received in response to expression of interest notice dated 28.12.2010 for setting up of 5 New Mega Food Parks

Sl. No.	Name of the State	Number of Proposals Received
1.	Chhattisgarh	3
2.	Bihar	5
3.	Haryana	3
4.	Gujarat	9
5.	Jammu and Kashmir	2
6.	Kerala	3
7.	Madhya Pradesh	7
8.	Odisha	3
9.	Rajasthan	3
10.	Tripura	2
Total		40

Details of 5 sanctioned projects out of above mentioned 40 proposals

Sl. No.	Name of the State	Name of the SPV
1	2	3
1.	Bihar	M/s Keventer Food Park Infra Ltd., Bhagalpur, Bihar
2.	Gujarat	M/s Anil Mega Food Park Pvt. Ltd., Vadodara, Gujarat
3.	Madhya Pradesh	M/s Khargone Mega Food Park Pvt. Ltd., Khargone, Madhya Pradesh

1	2	3
4.	Odisha	M/s MITS Mega Food Park Ltd., Rayagada, Odisha
5.	Tripura	M/s Sikaria Mega Food Park Pvt. Ltd., Agartala, Tripura

Note: The above mentioned 5 Mega Food Parks are already included in the Annexure-I of the reply (Sl.No. 9-12 and 14)

Statement-III

State-wise list of proposals received in response to expression of interest notice dated 21.11.2011 for setting up of 15 New Mega Food Parks

Sl. No.	Name of the State	Number of Proposals Received
1	2	3
1.	Andhra Pradesh	7
2.	Assam	1
3.	Bihar	4
4.	Chhattisgarh	3
5.	Delhi	2
6.	Goa	1
7.	Gujarat	6
8.	Haryana	4
9.	Himachal Pradesh	4
10.	Jammu and Kashmir	4
11.	Karnataka	1
12.	Kerala	1

1	2	3
13.	Madhya Pradesh	1
14.	Maharashtra	10
15.	Mizoram	1
16.	Odisha	1
17.	Puducherry	1
18.	Punjab	2
19.	Rajasthan	2
20.	Sikkim	2
21.	Uttar Pradesh	1
22.	Uttarakhand	1
23.	West Bengal	3
Total		63

[English]

Production of Milk

1583. SHRIMATI RAMA DEVI:
 SHRI NALIN KUMAR KATEEL:
 DR. MANDA JAGANNATH:
 SHRI ASHOK TANWAR:
 SHRI M. SREENIVASULU REDDY:
 SHRI ANJANKUMAR M. YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of milk production across the country during each of the last three years, State-wise;

(b) whether the Government has projected the estimated quantum of milk required in the next few years across the country, State-wise;

(c) whether the Government has launched any programme to increase the estimated quantum of milk production required by 2021;

(d) if so, the details thereof;

(e) whether the Indian Dairy Association has urged the Government to introduce better technology and policy support to increase the milk output; and

(f) if so, the action taken by the Government thereon along with the other steps proposed to be taken to increase the production of milk in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) State-wise Milk Production in the country during last three years is given in the enclosed Statement.

(b) As per assessment made by Planning Commission, the domestic demand for milk by 2021-22 is expected to be 172.20 million tonnes. State-wise estimates has not been made.

(c) and (d) Government has launched National Dairy Plan — Phase-I (NDP-I) in March, 2012 with an outlay of Rs. 2,242 crore. The objectives of the NDP-I are:—

- (i) To help increase the productivity of milch animals and thereby increase milk production to meet the rapidly growing demand for milk.
- (ii) To help provide rural milk producers with greater access to the organised milk-processing sector.

(e) Indian Dairy Association in its pre budget memorandum submitted to this Department has stated that to enhance milk production there is an imperative need of policy support from the Government on the following core areas:—

(i) Enhance milk production and milch animal productivity

(ii) Clean and quality milk production, processing and packaging

(f) In addition to the steps taken by State Governments, the Department of Animal Husbandry, Dairying and Fisheries, Government of India is implementing the following schemes to enhance the production of milk in the country including clean and quality milk:—

(i) National Dairy Plan — Phase-I

(ii) Intensive Dairy Development Programme

(iii) Strengthening Infrastructure for Quality and Clean Milk Production

(iv) Dairy Entrepreneurship Development Scheme

(v) National Project for Cattle and Buffalo Breeding

(vi) Livestock Health and Disease Control

(vii) Fodder and Feed Development Scheme

Besides the above schemes, Union Ministry of Food Processing Industries is implementing the following schemes for quality milk production, processing and packaging:—

(i) Scheme for Setting-up/Upgradation of Food Testing Laboratories.

(ii) Scheme for Technology Upgradation/Establishment/Modernisation of Food Processing Industries.

(iii) Scheme for Infrastructure Development (cold chain, value addition and preservation infrastructure).

(iv) Scheme for Quality Assurance, Codex Standards, R&D and Promotional Activities.

Statement

State-wise Milk Production in the country during last three years

(In Million Tonnes)

Sl.No.	State	2009-10	2010-11	2011-12
1	2	3	4	5
1.	Uttar Pradesh	20.20	21.03	—
2.	Rajasthan	12.33	13.23	—
3.	Andhra Pradesh	10.43	11.20	—
4.	Punjab	9.39	9.42	—
5.	Gujarat	8.84	9.32	—
6.	Maharashtra	7.68	8.04	—
7.	Madhya Pradesh	7.17	7.51	—
8.	Tamil Nadu	6.79	6.83	—
9.	Bihar	6.12	6.52	—
10.	Haryana	6.01	6.27	—
11.	Karnataka	4.82	5.11	—
12.	West Bengal	4.30	4.47	—
13.	Kerala	2.51	2.65	—
14.	Odisha	1.65	1.67	—
15.	Jammu and Kashmir	1.59	1.61	—
16.	Jharkhand	1.46	1.56	—
17.	Uttarakhand	1.38	1.38	—
18.	Chhattisgarh	0.96	1.03	—
19.	Himachal Pradesh	0.97	1.10	—

1	2	3	4	5
20.	Assam	0.76	0.79	-
21.	Delhi	0.47	0.48	-
22.	Tripura	0.10	0.10	-
23.	Manipur	0.08	0.08	-
24.	Meghalaya	0.08	0.08	-
25.	Nagaland	0.08	0.08	-
26.	Goa	0.06	0.06	-
27.	Chandigarh	0.05	0.05	-
28.	Puducherry	0.05	0.05	-
29.	Sikkim	0.04	0.04	-
30.	Andaman and Nicobar Islands	0.02	0.03	-
31.	Arunachal Pradesh	0.03	0.03	-
32.	Mizoram	0.01	0.01	-
33.	Dadra and Nagar Haveli	0.01	0.01	-
34.	Daman and Diu	0.00	0.00	-
35.	Lakshadweep	0.00	0.00	-
All India		116.43	121.85	127.29*

Source: State/UT Animal Husbandry Departments.

*Anticipated achievement, State-wise data not available.

Recognition to NSFs

1584. SHRI NILESH NARAYAN RANE:

DR. MANDA JAGANNATH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the National Sports Federations (NSFs) recognised by the Government/under consideration for recognition, State and Federation-wise;

(b) whether the Government has not given annual recognition to various National Sports Federations;

(c) if so, the details thereof and the reasons therefor during each of the last three years and the current year, NSF-wise;

(d) whether the Government has taken any action against such federations not complying with the guidelines prescribed for recognition by the Government; and

(e) if so, the details thereof during the said period, NSF-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) The Government has introduced annual recognition procedure for the National Sports Federations (NSFs) from the year 2010. The NSFs which complied with the Government guidelines and furnished complete information/documents sought by the Government have been granted annual recognition. The details of the National Sports Federations (NSFs) which were granted recognition by the Government for the year 2011 is given in the enclosed Statement. The Government does not deal with the State level Federations/Associations.

The following NSFs have not yet been granted recognition for various reasons such as non-compliance of the Government guidelines, non-submission of complete documents etc.:—

Sl.No.	Name of the Federation
1	2
1.	Judo Federation of India
2.	Aero Club of India
3.	Bridge Federation of India

1	2
4.	Board of Control for Cricket in India
5.	Korfball Federation of India
6.	Indian Polo Association
7.	Indian Triathlon Federation of India
8.	Mallakhamb Federation of India
9.	Federation of Motor Sports Club of India
10.	Indian Style Wrestling

Besides, the NSFs in the disciplines of Hockey, Netball, Throwball and Gymnastic have also not been granted annual recognition due to dispute between various factions in the management of those Federations.

(d) and (e) Compliance to the guidelines of the Government by the NSFs has been made mandatory to receive Government recognition and thereby become eligible to receive financial as well as other forms of assistance from Government of India. No National Sports Federation has been given annual recognition by the Government which has not adhered to the Government guidelines.

Statement

List of National Sports Federations which have been granted annual recognition

Sl.No.	Discipline	Name of the Federation/Address
1	2	3
1.	Weightlifting	Indian Weightlifting Federation, 32, Pandit Ravi Shankar Shukla Lane (Canning Lane), Kasturba Gandhi Marg, New Delhi-110001 Tele: No.23782084 E-mail : iwf2000@yahoo.co.in ; iwlf2008@gmail.com
2.	Archery	Archery Association of India, Room No. 49-50, 'A' Wing, 3rd Floor, Palika Palace, Panchkuian Road, New Delhi-110001 Telefax: 011-23342527
3.	Kabaddi	Amateur Kabaddi Federation of India, 2, Aakansha, Ajmer Road, Jaipur-302021 (Rajasthan) 0141-2351983, 2352135 Fax-0141-2351247
4.	Table Tennis	Table Tennis Federation of India, Basement, 56/12, Old Rajinder Nagar, New Delhi-110060 Tel- +91-11-25737900 Fax- +91-11-25737901 Official E-mail- tffi@vsnl.com / tffi@tffi.org . Website: www.tffi.org

1	2	3
5.	Shooting	National Rifle Association of India, "NRAI HOUSE" 51-B Tughlakabad Institutional Area, New Delhi-110062
6.	Tug-of-War	Tug-of-War Federation of India, Regd. Office: 301-302, Delhi Chamber Building, Delhi Gate, New Delhi-110002 Tel: 9810525689 Email: sportssports2003@yahoo.co.in Website: www.tugofwarindia.gov.in
7.	Rowing	Rowing Federation of India, rowingindia@vsnl.net
8.	Tennis	All India Tennis Association, R.K. Khanna Tennis Stadium, Africa Avenue New Delhi-110029 26179062, 26189084, 2617628085, 26173159, 26447174 Fax: 26173159 Email: montes@aitatennis.com
9.	Fencing	Fencing Association of India, 46/2, Mohalla Suigran, Patiala-147001 Telefax: 0175-2217144 Mobile: 09872614144 0175-2217144® Email: vij_ak@yahoo.com
10.	Volleyball	Volleyball Federation of India, Mobile No. 9810323218, 9899286599 Email: vasavankunnppata@gmail.com , kcln99@gmail.com
11.	Sports for the Deaf	All India Sports Council of the Deaf, 8, Northern Complex, Sri Rama Krishna Ashram Marg, New Delhi-110001 Phone: 23360624, 23232706, 22725679 Email: aiscd@vsnl.net
12.	Billiards and Snookers	Billiards and Snookers Federation of India, 5/1, Miller Tank Build Area, Jasma Bhawan Road, Bengaluru-560052 Email: bsfi@vsnl.net
13.	Ten-Pin Bowling	Ten-Pin Bowling Federation of India, 3292, 12th Main Road, HAI, 2nd Stage, Indra Nagar, Bengaluru-560008 Phone: 080-41155527

1	2	3
14.	Chess	All India Chess Federation, Hall No. 70, Jawaharlal Nehru Stadium, Periamet, Chennai-600003 044-25368698, 044-255144966, 044-65144966 E-mail: Indiachessfed@rediffmail.com
15.	Yachting	Yachting Association of India, Room No. 403, 4th Floor, Chankya Bhawan, Chankyapuri, New Delhi-110021 E-mail : yaiindia@gmail.com , Website: www.yai.org.in Phone: 011-26870354 Fax 011-26884855
16.	Kayaking and Canoeing	Kayaking and Canoeing Association of India, 9-A/1, Flat No. 203, 2nd Floor, Channa Market, W.E.A. Karol Bagh, New Delhi-110005
17.	Kho-Kho	Kho-Kho Federation of India, 6212, Hindustan Park, Kolkata-700029
18.	Sports for Mentally Challenged Sports Persons	Special Olympics Bharat, E-26, Lajpat Nagar-3, New Delhi-110024 Tel:+91-11-29841362 Fax:+91-11-29841361, Mobile:+91-9871900034
19.	Sepak Takraw	Sepak Takraw Federation of India, H.No. 110, Nangloi Extension-3, Nangloi, New Delhi-110041
20.	Carrom	Carrom (2004-2008), All India Carrom Federation, C-751 B, Sushant Lok-I, Gurgaon-122009 (Haryana)
21.	Baseball	Amateur Baseball Federation of India, B-4/317 B, Keshavpuram, Delhi-110035 Phone : 011-64501976 Fax : 011-27180043
22.	Tenni-Koit	Tenni Koit Federation of India, Room No. 159-A, Ground Floor, 3rd Cross, 2nd Main Dattatreya Extn., Bangalore-560019 Phone : 080-2550075/76 Fax : 080-26629967

1	2	3
23.	Shooting Ball	Shooting Ball Federation of India, E-134, Kamla Nagar, Delhi-7
24.	Softball	Softball Association of India, 26/1, Sikh Mohalla, Near District Court, Indore (M.P.) 09425055103, 0731-2430603 Email: <i>pravin_anaokar@yahoo.com</i>
25.	Basketball	Basketball Federation of India, Room No. 38 and 39 2nd Floor, NDMC Building, Palika Palace, Behind Ramakrishna Marg Metro Station, New Delhi-110001 E-mail: <i>harishsharma45@hotmail.com</i>
26.	Handball	Handball Federation of India C/o 27, Parade Ground, Jammu Tawi-180001, Jammu 0191-2578248, 0191-2542227 (R)
27.	Golf	Indian Golf Union, Indian Golf Union, 24 1st Floor, Adlichini New Delhi Tele/fax: 011-26525771 Fax: 011-26525770
28.	Athletics	Amateur Athletic Federation of India, Room No. 44, 2nd Floor Palika Palace, Panchkuian Road, New Delhi-110001 Tel: 91-11-23365-671, 23365672 Fax: 91-11-23365673
29.	Football	All India Football Federation, Football House, Sector 19, Phase-1, Dwarka, New Delhi-110075 011-28041430, 011-28041431, 011-28041433 Fax: 91-11-28041434 E-mail: <i>aiff@the-aiff.com, media@the-aiff.com</i> Website: <i>www.the-aiff.com</i>
30.	Boxing	Indian Amateur Boxing Federation Room No. 2 and 3, NDMC Building, Palika Place, Panchkuian Road, New Delhi-110001 Phone: 011-23743560, Fax No. 011-23743561 E-mail: <i>iabf@vsnl.com, iabf@sify.com</i>

1	2	3
31.	School Games	School Games Federation of India (SGFI)
32.	Equestrian	Equestrian Federation of India, WZ-114 D, Main Road, Radha Krishna Temple, Todapur Village, New Delhi-110002
33.	Power-lifting	Power-lifting (2005-2006), Indian Power-lifting Federation, 3/3 Meghmaller Apartment 86, Bistupur, Jamshedpur-831001
34.	Wrestling	Wrestling Federation of India, R. No. 10, 11 NDMC Building Palika Place Panchkuian Road, New Delhi-110001 23392550 (O)/23392514-Fax E-mail: IND@fila-wrestling.com
35.	Swimming	Swimming Federation of India, 27, Paraskunj Society-I, Satellite Road, Ahmedabad-380015 E-mail: nanavativirendra@yahoo.com
36.	Winter Games	Winter Games Federation of India Maharana Pratap Sports College Complex, Raipur, Dehradun-248008, Uttarakhand
37.	Badminton	Badminton Association of India, 383/384, Double Story, New Rajendra Nagar, New Delhi-110060
38.	Tennis-ball Cricket	Tennis Ball Cricket, Tennis Ball Cricket Federation of India, Near Post Office, Main Bazar, Gorakhpur, Uttar Pradesh-273001 Phone: 0551-2342347, 0551-2340784 Fax: 0551-2349378 Phone: 24367849, 24366660
39.	Amateur Soft Tennis	Amateur Soft Tennis Federation of India 818/33/1, Laxmipura, Gitamandir Road, Near Ankur Mills, Ahmedabad-380022
40.	Roller Skating	Roller Skating Federation of India, 14/2, Clive Row, Kolkata-700001 Phone : 033-22477346, 033-22477583
41.	Atya Patya	Atya Patya, Atya Patya Federation of India, Nagpur Sharmik Shikshan, Mahavidyalaya, Dr. Moonga Marg, Dhantoli, Nagpur-440012 Phone: 2426940

1	2	3
42.	Taekwondo	Taekwondo Federation of India, 14/10, 1st Floor, Mayor Krishnappa Road, R.V. Road Cross (near Minerva Circle), Bengaluru-560004
43.	Karate	All India Karate-Do Federation, No. 3, 1st Main Road, Adyar, Chennai, Tamil Nadu-600020
44.	Cycle Polo	Cycle Polo Federation of India, 20, Aurangzeb Road, New Delhi-110001
45.	Sports for physically Challenged Sports persons	Paralympic Committee of India, #2 Sports Authority of Karnataka Building, Sree Kantaveera Stadium, Kasturba Road, Bengaluru-560001
46.	Squash Racket	Squash Racket Federation of India, Khivraj Complex-II, 2nd Floor No. 480, Anna Salai, Nandanam, Chennai-600035
47.	Cycling	Cycling Federation of India, 12, Pandit Pant Marg, New Delhi-110001
48.	Ball Badminton	Ball Badminton Federation of India, Qr. No. 11/A, Street-12, Sector-10, Bhilai-490006, Chhattisgarh
49.	Wushu	Wushu Association of India, 524, WAI Chaupatiyan, R.K. Kacer Park, Lucknow-226003
50.	Jump Rope	Jump Rope Federation of India, C/o Blooming Kids Convent School, B-70, Lal Bagh, Loni, Ghaziabad (Uttar Pradesh)-201102
51.	Body Building	Indian Body Builders Federation, Pathare Gymco, 280/A, Javalkar Mansion, Dr. B.A. Road, Parel, Mumbai-400012

Allotment of Shops and Lands

1585. SHRI PURNMASI RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has allotted shops and land for operating stores in Government colonies in New Delhi including Moti Bagh against the decision of the Cabinet Committee on Accommodation;

(b) if so, the details thereof and the reasons therefor;

(c) the reasons for not evicting the outlets of the Kendriya Bhandar from the Government accommodation;

(d) the quantum of rent and electricity dues to be recovered from the Kendriya Bhandar for use of Government accommodation; and

- (e) the steps taken to recover the same?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam.

- (b) Does not arise.

(c) Eviction proceeding could not be initiated because (i) the Department of Personnel and Training moved a note for Cabinet Committee on Accommodation, seeking review of its earlier decision and (ii) Parliamentary Standing Committee on Department of Personnel and Training and Law and Justice in its 30th report recommended that Kendriya Bhandar should be allowed to continue from their outlets in Government Colonies in greater public interest.

(d) and (e) A sum of Rs. 3.7 crore has been recovered and Rs. 5.12 crore is due against the Kendriya Bhandar as on 31.7.2012 towards the arrears of rent at the Market rates of License fee. Ministry of Urban Development has been pursuing the recovery consistently by issuing demand letters at market rate from time to time to Kendriya Bhandar. The Electricity sub meters have been installed for assessing the quantum of arrears on the basis of average consumption during the first two months of installation.

Blackmarketing of Seeds

1586. SHRI SARVEY SATYANARAYANA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware of black marketing of seeds on a large scale in various States in the country including Andhra Pradesh;

(b) whether the Union Government has received complaints that spurious seeds are available on a large scale in the market;

(c) if so, the details thereof, State-wise;

(d) if so, the action taken by the Government in this regard; and

(e) the other steps taken by the Government to provide genuine/quality seeds to farmers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) No such report of black marketing of seeds has received from the States including Andhra Pradesh.

(b) to (d) The Government of Andhra Pradesh has reported to have received few complaints in Warangal, Guntur, Adilabad, Khammam and Kurnool districts during Kharif 2012. A total quantity of 567 quintals, worth Rs. 409 Lakhs of spurious seeds was seized and suitable action against culprits was taken by the Government of Andhra Pradesh. Twenty five persons were arrested and eighteen licenses of the defaulted dealers were suspended/cancelled. Seventeen cases were booked under IPC 420.

(e) For regulating the quality of seeds in the country and for curbing the sale of substandard/spurious seeds, adequate provisions are available under the Seeds Act, 1966, the Seed Rules, 1968 and the Seeds (Control) Order, 1983. The State Governments including Andhra Pradesh are fully empowered to take action in all such cases at their level. The Seed Inspectors notified under relevant provisions of these legal instruments have powers to draw the samples, seize the stock and issue 'Stop Sale' order and file prosecution in the court if the seed under reference contravenes the provisions of law.

[Translation]

Promotion of Bio-Fertilisers

1587. KUMARI SAROJ PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has prepared any action plan to promote the use of bio-fertilisers among farmers in the country;

(b) if so, the details thereof and the percentage increase registered in use of bio-fertilisers under the said action plan during the last three years and the current year;

(c) whether the Government proposes to launch an awareness programme amongst farmers to promote the use of bio-fertilisers;

(d) if so, the details thereof; and

(e) the time by which the plan is likely to be implemented in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Government is already promoting use of bio-fertilisers through a Central Sector Scheme National Project on Organic Farming (NPOF) for setting up of new or strengthening of existing bio-fertiliser production units, technology transfer and training etc. To ensure quality of bio-fertilisers — Rhizobium, Azotobacter, Azospirillum, Phosphate Solubilising Bacteria, Potash Mobilising Bacteria, Zinc Solubilising Bacteria and Mycorrhizal bio-fertilisers have been incorporated in Fertilizer Control Order, 1985.

(b) The total production of bio-fertilisers was 20,111 Metric Tonne (MT), 25,065 MT, 20,040 MT and 37,998 MT during 2007-08, 2008-09, 2009-10 and 2010-11 respectively. The trend in use of bio-fertilisers is increasing but the total area covered under bio-fertilisers about 3% of total cultivable area in the country.

(c) and (d) Awareness creation activities on use of bio-fertiliser is being addressed through training programme seminar and through advisory in package and practices for different crops under organic management. ICAR also imparts training, organizes field level demonstrations etc. to educate farmers on use of bio-fertilisers. During

2006-12, a total 320 demonstrations were conducting on various crops in different States.

(e) Application of bio-fertilisers to seed or soil is ongoing process to keep the soil healthy and to get healthy crop yield.

[English]

Food Stamps

1588. SHRI SURESH KUMAR SHETKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to issue food stamps for distribution of foodgrains under the Public Distribution System; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There is no proposal to issue food stamps for distribution of foodgrains under the existing Targeted Public Distribution System (TPDS). However, as part of reforms in TPDS, some States/Union Territories (UTs) are issuing smart cards, food coupons, barcoded ration cards, etc. for the delivery of TPDS commodities to the beneficiaries. These are at various stages of implementation.

Privatisation of PDS

1589. SHRI R. DHROVANARAYANA:
SHRI P. BALRAM NAIK:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has taken any steps to meet the food and nutrition security needs of the poor people especially the tribals in Andhra Pradesh;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether channeling of more foodgrains through private trade at prices below the Minimum Support Price has been identified as a better option for providing foodgrains to the poor; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Under Targeted Public Distribution System (TPDS) Government allocates rice and wheat @ 35 kg. per family per month for the accepted number of 40.63 lakh Below Poverty Line (BPL) including of 15.58 lakh Antyodaya Anna Yojana (AAY) families in the State of Andhra Pradesh. The BPL and AAY families covered under TPDS also include tribal population in State.

In addition to the normal allocation of foodgrains under TPDS, Government has been making adhoc additional allocation for the BPL and AAY families of Andhra Pradesh from time to time. During the year 2011-12, Government allocated a quantity of 3,83,439 tonnes of rice for the BPL families at BPL price and 44,928 tonnes of rice for the AAY families at AAY price in Andhra Pradesh. During the current year also, the Government has allocated 3,11,570 tonnes of foodgrains (wheat and rice) for additional BPL families in Andhra Pradesh and 11,584 tonnes of rice for the additional AAY families in two poorest districts of the State.

(d) and (e) Under the Open Market Sale Scheme

(Domestic) [OMSS(D)], Government has approved additional allocation of 30 lakh tonnes of wheat for tender sale to bulk consumers for the period July, 2012 to March, 2013. In addition, balance quantity from the wheat allocation of 15 lakh tonnes made for the period October, 2011 to September, 2012 had also been allowed to be sold to bulk consumers through tenders. Out of this, 13.20 lakh tonnes of wheat has been offered for sale in different States so far.

[Translation]

Urban Poverty Alleviation Scheme in Bihar

1590. SHRI KIRTI AZAD: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of the Centrally sponsored housing and urban poverty alleviation schemes implemented in Bihar; and

(b) the details of the allocation made for this purpose during each of the last three years and the current year?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The following Centrally sponsored housing and urban poverty alleviation schemes are being implemented in Bihar, by the Government of India. Details of allocation under the Schemes for the State of Bihar for the current as well as the last 3 years are as under:—

(Rupees in lakh)

Sl.No.	Name of Scheme	Year			
		2012-13	2011-12	2010-11	2009-10
1	2	3	4	5	6
1.	Swarna Jayanti Shahari Rozgar Yojana (SJSRY)	2280.22	3158.72	2001.40	1790.24

1	2	3	4	5	6
2.	Jawaharlal Nehru National Urban Renewal Mission (JNNURM)				An amount of Rs. 699.61 crore has been allocated as 7-year Additional Central Assistance Allocation (ACA) to the State of Bihar under the JNNURM from 2005-2012.
3.	Rajiv Awas Yojana (RAY)				During the year 2009-10 and 2010-11, an amount of Rs. 1.92 crore has been released to State Government of Bihar for undertaking preparatory activities.
4.	Integrated Low Cost Sanitation Scheme (ILCS)				In the year 2009-10 total Central subsidy amounting to Rs. 1.771 crore was sanctioned to the State of Bihar for conversion of dry latrines and construction of new latrines.

[English]

Missing Applications of Freedom Fighters

1591. DR. MANDA JAGANNATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters' applications received through the State Governments misplaced/missing in the Ministry till date; and

(b) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The applications for sanction of samman pension alongwith the supporting documents received through the State Governments/Union Territory Administrations except 168 re-verification reports from Government of Andhra Pradesh which relate to applications for sanction of pension for participation in Hyderabad Liberation Movement, have already been processed and decisions taken on each of the applications were communicated to the applicants. Upto the 31st July, 2012 samman pension/dependent family pension have been sanctioned to 1,71,491 freedom fighters/eligible dependents. Out of pending 168 re-

verification reports relating to claims for pension for participation in the Hyderabad Liberation Movement none of the applications for sanction of pension are missing.

[Translation]

Parking Lots

1592. RAJKUMARI RATNA SINGH:
DR. SANJAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that the parking lots in the National Capital Territory (NCT) of Delhi are without sign boards/functioning with broken sign boards;

(b) if so, the details thereof and the number of such cases reported during each of the last two years and the current year;

(c) whether responsibilities of the officers of New Delhi Municipal Council (NDMC) and Municipal Corporation of Delhi (MCD) have been fixed in this regard;

(d) if so, the details of the action taken against the irresponsible officers of NDMC/MCD in this regard so far; and

(e) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN):

(a) The New Delhi Municipal Council has informed that there is no parking lot in its area without signboard or with broken signboard. The Directorate of Local Bodies, Government of NCT of Delhi has informed that display of signboards is the responsibility of the contractor. Regular inspections are carried out and if found deficient, penalties are imposed on the contractor.

(b) to (d) During the year 2010-11, 11 cases were reported in which signboards were not in order, and during the year 2011-12, 21 such cases were noticed. Penalties were imposed in all these cases.

(e) Steps taken to check such cases include regular inspection by zonal officers, submission of fortnightly reports to the R.P. Cell for better enforcement against erring parking contractors, imposition of penalties, etc.

[English]

Research for Tomato Genome by Scientists

1593. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian scientists sequenced tomato genome which will help to boost tomato production and to have crop better equipped to tackle pests and droughts; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) A team of 24 Indian

scientists working at National Research Centre for Plant Biotechnology, IARI Campus and National Institute of Plant Genome Research, New Delhi and Delhi University South Campus were involved in International tomato genome Sequencing Programme which was completed in May, 2012.

(b) Tomato (*Solanum lycopersicum*) is a major vegetable crop plant. A high quality genome sequence of domesticated tomato and a draft sequence of its closest wild relative, *Solanum pimpinellifolium* have been deciphered and published recently.

Comparison of sequence of cultivated tomato with *S. pimpinellifolium* has revealed a wealth of information on the fruit size, texture, flavor and nutritional quality.

About 80% of the estimated 35,000 genes present on all 12 chromosomes of tomato have been annotated. Genes involved in disease and pest resistances have been identified.

The tomato genome and gene sequences will help in developing DNA markers. Specific markers can be employed by the breeders for development of high yielding, pest and disease resistance tomato varieties.

Violation of Official Language Rules

1594. SHRI N. CHELUVARAYA SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received complaints with regard to violation of Official Language Rules;

(b) if so, the number of such cases reported during each of the last three years and the current year;

(c) whether the Government has conducted any inquiry in this regard during the said period; and

(d) if so, the details thereof and the outcome of the inquiry along with the steps taken to check violation of the Official Language Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The details of complaints received in the Department of Official Language during the last three years and in the current year are given below:—

Year	No. of complaint received
2009-10	180
2010-11	167
2011-12	166
2012 (Till date)	63

(c) and (d) As per rule 12 (1) OF Official Languages (For the official purposes of the union) Rules, 1976, it is the responsibility of the administrative head of each Central Government office to ensure that the provisions of the official languages Act and official language Rules are properly complied with and to devise suitable and effective check points for this purpose. Hence, the complaints regarding the violation and non-compliance of Official Language Rules if required are sent to the concerned offices for suitable action.

Food Insecurity

1595. SHRI BHARTRUHARI MAHTAB: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether some rural areas in the State of Odisha have been identified as chronically food insecure;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Union Government has received complaints regarding improper allocation of foodgrains under the Targeted Public Distribution System (TPDS) and Antyodaya Anna Yojana (AAY) during each of the last three years and the current year;

(d) if so, the details thereof and the reasons therefor along with the action taken on such complaints; and

(e) the steps taken/being taken by the Union Government to provide adequate and nutritious food to the inhabitants of the said areas of the State of Odisha?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) As per the directions of Hon'ble Supreme Court to distribute the foodgrains to 150 poorest districts or the extremely poor and vulnerable sections of our society, the Committee headed by Justice (Retd.) D.P. Wadhwa has identified 19 districts as the poorest districts in the State of Odisha and has recommended additional allocation of foodgrains for distribution to additional Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families in these districts. Further, on the requests of the State Government of Odisha, Government is also making allocation of foodgrains under Targeted Public Distribution System (TPDS) to 17,118 Above Poverty Line (APL) families of Kandhamal district at AAY prices. In addition, 7.42 lakh APL families of districts of Koraput, Malkangiri, Nawrangpur, Rayagada, Bolangir, Sonepur, Kalahandi and Nuapada referred as KBK districts of the State are also being allocated foodgrains under TPDS at BPL prices.

(c) and (d) There have been reports about irregularities in implementation of TPDS including diversion/leakages of foodgrains, prevalence of bogus/ineligible ration cards etc. in some regions/States of the country. As and when complaints are received by the Government of India from individuals and organisation as well as press reports, these are referred to the State Governments/Union Territory (UT) Administrations concerned for inquiry and appropriate action. During the last three years i.e. 2009, 2010 and 2011, 1, 3 and 2 complaints were received respectively in respect of Odisha. During the current year 2012 (upto July, 2012), only one complaint in respect of Odisha has been received.

(e) Government is making allocation of foodgrains under TPDS @ 35 kg. per family per month for all accepted

32.98 lakh BPL (including 12.64 lakh AAY) families in Odisha and 7.42 lakh APL families of KBK districts of the State at BPL prices and 17,118 APL families of Kandhamal district at AAY prices. In addition, adhoc additional allocation of 2,52,906 tonnes of foodgrains were allocated during the current year 2012-13 for distribution to the additional BPL families at BPL prices. Further, on the recommendations of the Wadhwa Committee, an adhoc additional allocation of 1,19,901 tonnes of foodgrains have been made to Odisha during 2012-13 for distribution to the additional BPL families in the identified poorest districts of the State. Government is also making allocation @ 7.5 kg. per person per month under Emergency Feeding Programme targeted towards old, infirm and destitute persons belonging to BPL households at BPL issue prices to provide food security to 2 lakh beneficiaries in the KBK districts.

[Translation]

Underweighing of Sugarcane

1596. SHRI RAJU SHETTI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received any complaints regarding underweighing of sugarcane by the sugar mills at the time of procurement of sugarcane from the farmers;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to set up independent weighing centres to prevent exploitation of the farmers; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Central

Government has not received any complaint regarding under-weighing by sugar mills during procurement of sugarcane from the farmers in the current sugar season 2011-12. However, the Governments of Uttar Pradesh, Maharashtra and Tamil Nadu have reported that there have been cases of such nature and after investigation, action is taken as per law.

(c) and (d) No such proposal is under consideration of the Government at present. Weighing of commodities including sugarcane is governed by the statutory provisions of the Legal Metrology Act, 2009.

[English]

Earthquake Engineering Codes by BIS

1597. SHRI RAMSINH RATHWA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Bureau of Indian Standards (BIS) has laid out earthquake engineering codes for various structures, and Housing and Urban Development Corporation have published guidelines on quake safe constructions;

(b) if so, whether the Government has constituted any *ad-hoc* body to ensure that those guidelines and engineering codes have been followed by new structures in the country; and

(c) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam. Bureau of Indian Standards (BIS) has published various standards/codes on earthquake engineering. Housing and Urban Development Corporation (HUDCO) has published these guidelines on quake safe construction for greater public awareness.

(b) and (c) This Ministry has not constituted any *ad-hoc* body to ensure that BIS guidelines and engineering

codes are being followed by new structures in the country.

An Expert Committee constituted by Ministry of Home Affairs had prepared a Model Town and Country Planning Legislation, Zoning Regulation Development Control and Building Regulation/Bye-laws for safety against natural hazard with special emphasis in earthquake hazard. The committee recommended among other things amendments in Town and Country Planning Act, regulation in land use zoning and mandatory use of codes related to earthquake resistant construction to be implemented by State Governments.

With the enactment of Disaster Management Act in 2005, National Disaster Management Authority (NDMA) was set up by the Government to spearhead and implement a holistic and integrated approach to Disaster Management in India. The NDMA has issued Earthquake Guidelines envisaging State Government to review, revise the Town and Country Planning Act, land use zoning regulations, Building Bye-laws and Development Control Rules.

Building Materials Technology Promotion and Council has also organized several workshops in States/Union Territories (UTs) to disseminate the information contained in the above recommendations.

NIFTEM

1598. SHRI HAMDULLAH SAYEED: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the National Institute of Food Technology Entrepreneurship and Management (NIFTEM) is imparting education/training under the graduate and post graduate programmes;

(b) if so, the details thereof for the last three academic sessions; and

(c) the total number of students in both the streams, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam. National Institute of Food Technology Entrepreneurship and Management (NIFTEM) was declared a 'deemed-to-be-university' (under *de novo* category) by Ministry of Human Resource Development (Department of Higher Education) on 08.05.2012. The Institute is offering courses in B. Tech. (Food Technology and Management) at the undergraduate level and M. Tech. at the postgraduate level.

(b) The Institute has commenced its first academic session from 16th August, 2012. The Institute has been conducting short-term training programmes from July, 2011. So far, Nineteen (19) training programmes in different disciplines of Food Processing sector have been conducted.

(c) For the first academic session 2012-13, 116 students in B. Tech. (Food Technology and Management) and 88 students in five disciplines of M. Tech. (Food Technology and Management) have been admitted.

Special Agriculture Zones

1599. SHRI S. RAMASUBBU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Committee headed by Dr. M.S. Swaminathan had recommended preservation of farm lands and setting up of Special Agriculture Zones (SAZs) on the lines of Special Economic Zones (SEZs);

(b) if so, the details thereof along with the action taken by the Government thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The Information is being collected and will be laid on the Table of the House.

[Translation]

Revenue from FM Radio

1600. SHRI JAI PRAKASH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is earning revenue through FM Radio;

(b) if so, the details thereof during each of the last three years and the current year, State-wise; and

(c) the total expenditure likely to be incurred for setting up of an FM Radio station?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Details of revenue earned by the Government through All India Radio (AIR) FM and Private FM Radio stations during the last three years and the current year (upto June, 2012) are given in the enclosed Statement-I and II respectively.

(c) AIR has informed that the estimated capital cost involved in setting up of a All India Radio (AIR) FM Radio station varies from Rs. 5 crore to 15 crore (approximately) depending upon Power of transmitter and Studio facilities. So far as private FM Radio is concerned, the entire expenditure for establishment/operation of the FM Radio station is borne by the private FM operators themselves.

Statement-I

(Rs. in crore)

Sl. No.	State/UT	2009-10	2010-11	2011-12	2012-13 (upto June, 2012)
1	2	3	4	5	6
1.	Gujarat and UT – Daman and Diu	1.0844	0.8513	0.8671	0.1701
2.	Karnataka	2.0554	2.4791	2.2299	0.4947
3.	Madhya Pradesh and Chhattisgarh	1.4508	1.7131	1.7292	0.3144
4.	Haryana, Punjab, Himachal Pradesh	3.4724	3.7373	3.8074	0.6635
5.	Tamil Nadu and UT Puducherry	10.6698	10.4919	14.1288	4.7175
6.	Odisha	0.4759	0.4368	0.5063	0.2990
7.	Delhi	5.6030	5.7320	6.0885	1.6919
8.	Andhra Pradesh	1.0780	1.3192	1.1820	0.3031
9.	Rajasthan	0.3360	0.3909	0.4034	0.1065
10.	Uttar Pradesh and Uttarakhand	1.0497	1.0729	0.9062	0.2853

1	2	3	4	5	6
11.	West Bengal/NER/Sikkim	2.1217	2.2808	2.3826	0.4133
12.	Maharashtra and Goa	3.6705	3.3653	4.1881	1.0102
13.	Bihar and Jharkhand	0.8767	3.7779	3.7206	0.1371
14.	Jammu and Kashmir	0.4585	0.4492	0.4386	0.1090
15.	Kerala and UT – Lakshadweep	2.4839	1.6181	2.1665	0.4449
16.	Across all the States/Union Territories through central window bookings	66.4620	149.0049	151.0971	22.8780
Total		103.3487	188.7207	195.8423	34.0385

Statement-II

(Rs. in crore)

Sl. No.	State/UT	2009-10	2010-11	2011-12	2012-13 (upto June, 2012)
1	2	3	4	5	6
1.	Andhra Pradesh	3.1755	3.0707	3.6568	0.8473
2.	Arunachal Pradesh	0.0032	0.0032	0.0116	0.0033
3.	Assam	0.2556	0.1423	0.2949	0.0451
4.	Bihar	0.4454	0.3802	0.7159	0.1729
5.	Chandigarh	0.7813	0.7491	1.0319	0.2238
6.	Chhattisgarh	0.5901	0.3799	0.4253	0.1029
7.	Daman and Diu	0	0	0	0
8.	Delhi	8.6669	9.0655	11.9308	2.6389
9.	Goa	0.1121	0.1229	0.2132	0.0436
10.	Gujarat	0.9039	2.9567	4.1153	0.8988

1	2	3	4	5	6
11.	Haryana	0.2012	0.1765	0.2099	0.2272
12.	Himachal Pradesh	0.0448	0.1381	0.1669	0.0336
13.	Jammu and Kashmir	0.1398	0.1392	0.1899	0.0421
14.	Jharkhand	0.3618	0.3346	0.5522	0.1283
15.	Karnataka	4.3349	4.1619	5.8108	1.4358
16.	Kerala	2.2145	2.2111	2.5265	0.6223
17.	Madhya Pradesh	1.5728	1.4858	1.7085	0.4621
18.	Maharashtra	10.9147	10.0588	12.8194	3.3893
19.	Meghalaya	0.0165	0.3386	0.0675	0.0126
20.	Mizoram	0.0001	0.0001	0.0001	0
21.	Odisha	0.3808	0.341	0.5375	0.0989
22.	Puducherry	0.2859	0.2811	0.3637	0.0831
23.	Punjab	0.9209	0.6847	1.0083	0.2122
24.	Rajasthan	1.6565	1.6426	2.0536	0.4815
25.	Sikkim	0.0163	0.0155	0.0285	0.2129
26.	Tamil Nadu	5.2350	5.4144	6.6937	1.4936
27.	Tripura	0.0041	0.0041	0.0196	0.0041
28.	Uttar Pradesh	2.9247	2.7284	3.2134	0.7043
29.	West Bengal	2.6014	2.7238	4.0518	0.8146
Total		50.3989	49.4162	63.8653	15.3068

[English]

INFORMATION AND BROADCASTING be pleased to state:

Public Service Broadcasting Fund

1601. DR. P. VENUGOPAL: Will the Minister of

(a) whether the Government proposes to create a public service broadcasting fund;

- (b) if so the details and the objectives thereof;
- (c) whether the Government has sought suggestions, from experts in this regard;
- (d) if so, the details thereof; and
- (e) the time by which the fund is likely to be created?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) There is no proposal under consideration of the Government for creating a Public Service Broadcasting Fund and no experts have been consulted in this regard.

(c) to (e) No suggestions have been sought from experts in this regard.

Slaughter Houses

1602. SHRI DILIP SINGH JUDEV: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of authorised slaughter houses in the country and the cattle wealth slaughtered during each of the last three years, State-wise;

(b) whether it is a fact that many unauthorised slaughter houses operate in many States, slaughtering cattle wealth illegally; and

(c) if so, the details thereof and the action taken by the Government to check their activities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The number of registered slaughter houses in the country is 2336 as on 31.03.2011. State-wise information on estimated number of cattle slaughtered during 2008-09, 2009-10 and 2010-11 is given in the enclosed Statement.

(b) and (c) Data on unauthorised slaughter houses

is not available with the Department since authorization of slaughter houses is in the domain of State Governments.

Statement

State-wise information on estimated number of Cattle Slaughtered

(In thousands)

Sl. No.	States/UTs	2008-09	2009-10	2010-11
1	2	3	4	5
1.	Andhra Pradesh	—	—	—
2.	Arunachal Pradesh	67	69	71
3.	Assam	132	121	94
4.	Bihar	539	525	514
5.	Chhattisgarh	—	—	—
6.	Goa	9	12	14
7.	Gujarat	—	—	—
8.	Haryana	—	—	—
9.	Himachal Pradesh	—	—	—
10.	Jammu and Kashmir	—	—	—
11.	Jharkhand	—	—	—
12.	Karnataka	162	130	111
13.	Kerala	545	499	540
14.	Madhya Pradesh	—	—	—
15.	Maharashtra	511	353	259
16.	Manipur	71	71	73

1	2	3	4	5
17. Meghalaya		241	245	251
18. Mizoram		19	23	24
19. Nagaland		163	170	164
20. Odisha		3	—	—
21. Punjab		—	—	—
22. Rajasthan		—	—	—
23. Sikkim		—	—	—
24. Tamil Nadu		118	121	102
25. Tripura		—	—	—
26. Uttarakhand		—	—	—
27. Uttar Pradesh		—	—	—
28. West Bengal		113	114	105
29. Andaman and Nicobar Islands		0	0	0
30. Chandigarh		—	—	—
31. Dadra and Nagar Haveli		—	—	—
32. Daman and Diu		—	—	—
33. Delhi		—	—	—
34. Lakshadweep		1	2	2
35. Puducherry		19	22	22
Total		2715	2477	2344

Source: Basic Animal Husbandry Statistics 2012,
Department of Animal Husbandry, Dairying and
Fisheries.

**National Initiative on Climate Resilient
Agriculture Project**

1603. SHRI E.G. SUGAVANAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched a National Initiative on Climate Resilient Agriculture (NICRA) Project;

(b) if so, the details thereof and the names of areas in the country in which the above project is likely to be launched, State-wise;

(c) whether it is proposed to extend the project throughout the country in the near future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) The Indian Council of Agricultural Research (ICAR) launched a new scheme 'National Initiative on Climate Resilient Agriculture' (NICRA) in January, 2011 with an outlay of Rs. 350 crores for the period 2011-12. The scheme aims to assess the impact of climate change on agriculture and allied sectors in the country and evolve cost-effective adaptation and mitigation strategies. Climate resilient technologies are being demonstrated in farmers' field in 100 vulnerable districts of 27 States and one Union Territory during the XI Plan to cope with drought, floods and heat. The details are given in the enclosed Statement.

(c) and (d) During XII Five Year Plan, it is proposed to extend the project to another 25-50 districts with special emphasis on hill States including north-eastern region.

Statement*State-wise list of districts identified for technology demonstration under NICRA*

Sl.No	State	No. of districts	Name of districts
1	2	3	4
1.	Andaman and Nicobar Islands	1	Port Blair
2.	Andhra Pradesh	6	West Godavari, Srikakulam, Anantpur, Nalgonda, Kurnool, Khammam
3.	Arunachal Pradesh	3	Tirap, West Kameng, West Siang
4.	Assam	4	Sonitpur, Dibrugarh, Dhubri, Cachar
5.	Bihar	6	Saran, Supaul, Buxar, Nawada, Aurangabad, Jahanabad
6.	Chhattisgarh	3	Raipur, Bilaspur, Dantewada
7.	Gujarat	3	Valsad, Rajkot, Kutch
8.	Haryana	2	Yamunanagar, Sirsa
9.	Himachal Pradesh	4	Hamirpur, Chamba, Kullu, Kinnaur
10.	Jammu and Kashmir	2	Kathua, Phulwama
11.	Jharkhand	5	Koderma, Palamau, East Singhbhum, Gumla, Chatra
12.	Karnataka	4	Tumkur, Kolar, Davangere, Belgaum
13.	Kerala	1	Alleppey
14.	Madhya Pradesh	7	Satna, Guna, Morena, Datia, Tikamgarh, Chhatarpur, Balaghat
15.	Maharashtra	7	Nandurbar, Pune, Aurangabad, Amravati, Ratnagiri, Ahmednagar, Gondia
16.	Manipur	2	Senapati, Imphal East
17.	Meghalaya	2	Umair, West Garo Hills
18.	Mizoram	1	Lunglei

1	2	3	4
19.	Nagaland	3	Phek, Dimapur, Mokokchung
20.	Odisha	4	Kendrapara, Jharsugda, Sonepur, Ganjam
21.	Punjab	4	Ropar, Fatehgarh Shaib, Faridkot, Bathinda
22.	Rajasthan	4	Jhunjhunu, Bharatpur, Jodhpur, Kota
23.	Sikkim	1	East Sikkim
24.	Tamil Nadu	4	Villupuram, Namakkal, Nagapattinam, Ramanathapuram
25.	Tripura	1	West Tripura
26.	Uttar Pradesh	11	Bahraich, Jhansi, Khushinagar, Sonbhadra, Chitrakoot, Gonda, Gorakhpur, Hamirpur, Maharajganj, Baghpat, Muzaffarnagar
27.	Uttarakhand	2	Uttarkashi, Tehri Garhwal
28.	West Bengal	3	Coochbehar, Malda, South 24 Pargana

Agricultural Education

1604. SHRI S. PAKKIRAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has reviewed the status of agricultural education in the country;

(b) if so, the details thereof including the areas in which the country is lagging behind in agricultural education along with the proposals received from the State Governments in this regard;

(c) whether the Union Government has formulated any comprehensive scheme on the basis of the said proposals;

(d) if so, the details thereof; and

(e) the funds allocated/earmarked/provided under the scheme for agricultural education?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Planning Commission's working group on Agricultural Research and Education for XII Plan had constituted a sub-group on Agricultural Education. Adequate State Funding, University governance, faculty strength and inbreeding, faculty and students development programmes, demand-driven curriculum and its delivery, quality assurance and modern infrastructure for education and research are the areas needing attention.

(c) and (d) Agriculture including higher agricultural education is a State subject. To the extent that funds are available, Central Government assists the State Agricultural Universities in certain select areas for strengthening and developing higher agricultural education in India.

(e) During the XI Plan, Rs. 2033.37 crores has been provided to the different agricultural universities

under the Plan scheme 'Strengthening and Development of Higher Agricultural Education in India'.

XII Plan scheme formulation is in progress. As amount of Rs. 558.00 crores has been provided by the Council for the year 2012-13.

**Agricultural Assistance to
African Countries**

1605. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research (ICAR) has decided to send a team of farm experts to African countries to help them in improving their agricultural practices;

(b) if so, the details thereof;

(c) whether these farm scientists explore agricultural potential and help to train manpower in the farm sector and interact with the farm experts to get a first hand knowledge of cultivation process there;

(d) if so, the details thereof; and

(e) the manner in which this explored agricultural potential is likely to be beneficial to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (e) The Department has 4 bilateral Memoranda of Understandings (MoUs) and 2 Work Plans with 3 African countries namely Ethiopia, South Africa and Zambia under which scientists visit various African countries. In last 3 years, 16 scientists have visited 7 African countries with reference to various MoUs/Work Plans/Diplomatic requests.

The Department is also implementing Indo-Africa Forum Summit (IAFS) programme since, 2010, under which 69 students have been enrolled for the M.Sc. Programme and 31 students for the Ph.D. programme.

Besides, 4 trainings have so far been organised for 58 participants.

The above programmes are useful tools for capacity building of African scientists and would go a long way in harnessing their capabilities thereby benefitting the farmers in the long run.

[Translation]

Official accommodation for Delhi Police

1606. SHRI KAUSHALENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that most of the Delhi Police personnel have not been allotted official accommodation;

(b) if so, the details thereof and the reasons therefor; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Madam, due to the shortage of accommodation, most of Delhi Police personnel have not been allotted official accommodation. Presently, 15584 quarters are available against the sanctioned strength of 83762 of Delhi Police.

(c) 1688 staff quarters for Delhi Police personnel are under various stages of construction. Besides, Delhi Police have planned to construct 1943 staff quarters during 12th Five Year Plan and 5202 staff quarters through Public Private Partnership (PPP) mode.

[English]

Award of Contracts by National Museum

1607. SHRI P. VISWANATHAN: Will the Minister of CULTURE be pleased to state:

(a) the details of contracts awarded by the National Museum to private companies for handling, packing and transportation of antiques and art objects for exhibitions/shows during the period 2002 to 2005;

(b) whether any irregularities have been reported in awarding such contracts to the said companies;

(c) if so, the details thereof;

(d) whether any corruption cases have been reported to the Ministry against any officials of the said museum;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken in this regard including recovery of the amount lost due to irregularities in awarding the contracts?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) National Museum has informed that M/s Packwell & Co., New Delhi was awarded contract for handling, packing and transporting antique and art objects for 14 exhibitions organized by the National Museum during 2002 to 2005.

(b) and (c) Yes, Madam. A committee appointed by the then Director General to look at the way the contracts had been awarded/implemented, in its report, had found that there was non-observance of codal formalities in the assignment of contract to the Fine Art Handling Agent as also about payment of inflated bills submitted by the agency under various heads.

(d) to (f) Yes, Madam. Based on the preliminary report of the committee, National Museum referred the matter to the Ministry and after taking advice of the CVC, charge sheets have been issued to the erring officers. In addition, the Central Bureau of Investigation is also investigating the matter. National Museum has also decided to file a suit for the recovery of overpayment made to the firm.

[Translation]

Resignation of Local Representatives

1608. SHRI HANSRAJ G. AHIR:

SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that the local people's representatives are tendering their resignations due to threat from naxalites in the country including Maharashtra;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The CPI (Maoist), which is strategically opposed to the institutions of parliamentary democracy, including the Panchayati Raj at the grass-root level, has of late, been employing coercive tactics to sabotage functioning of the Panchayati Raj Institutions, particularly in its strongholds of Odisha and Maharashtra. With the twin objectives of compelling the Panchayat representatives to toe the Maoist line and implement the naxal *diktat* on developmental issues, the outfit has been issuing directives to the Panchayat representatives to attend meetings organised by them and during such meetings, issuing specific directions under the shadow of the gun. A total of 264 Panchayat functionaries tendered their resignations in Gadchiroli district of Maharashtra due to threats from the CPI (Maoist). Out of these, 165 Panchayat members withdrew their resignations subsequently. In Odisha, there are inputs of CPI (Maoist) threatening Panchayat representatives in district Malkangiri to resign, on the pretext that they have failed to solve the development related problems faced by local tribal people. However, no information has been received regarding tendering of resignation by Panchayat representatives in Odisha so far.

The process of Panchayat elections in Odisha during the beginning of this year was vitiated through use of coercive means by the Maoists to intimidate the prospective candidates and propping-up their own supporters. As a result a number of representatives were elected unopposed.

(c) In view of the threat from the CPI (Maoist) to the Panchayat functionaries, the Central Government has sensitized the State Government of Maharashtra to take all necessary preventive and precautionary measures including providing security to vulnerable Panchayat functionaries.

[English]

Supply of Pesticides

1609. SHRI MANOHAR TIRKEY:

SHRI KADIR RANA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to maximise the supply of pesticides to the farmers in various States so that there could not be any shortage of pesticides in the market;

- (b) if so, the details thereof, State-wise; and
(c) the demand and supply status of pesticides in various States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Madam, there is no report from any State Government regarding short supply of any pesticide as per information given by representative of Department of Agriculture of various States during Zonal Conferences on inputs for Rabi and Kharif during 2009-10, 2010-11 and 2011-12.

Data on demand and consumption of pesticides as furnished by various States and UTs during last three years 2009-10, 2010-11 and 2011-12 is given in the enclosed Statement-I and II.

Production data on various pesticides as furnished by Ministry of Chemical and Fertilizers during last three years 2009-10, 2010-11 and 2011-12 in India is given in the Statement-III.

Statement-I

State-wise Estimated demand of Pesticides during 2009-10 to 2012-13

M.T. Technical Grade					
Sl. No.	States/UTs	2009-10	2010-11	2011-12	Projected demand 2012-13
1	2	3	4	5	6
1.	Andhra Pradesh	1350.00	10000.00	9000	9000
2.	Bihar	1045.00	851.00	870	930
3.	Chhattisgarh	620.00	570.00	600	800
4.	Goa	9.50	8.30	8.5	9.5

1	2	3	4	5	6
5.	Gujarat	2850.00	2700.00	2850	2600
6.	Haryana	4185.00	4120.00	4085	4200
7.	Himachal Pradesh	335.00	335.00	320	315
8.	Jammu and Kashmir	2467.81	3407.85	4693.48	1738.89
9.	Jharkhand	89.00	98.55	128.44	170
10.	Karnataka	1700.00	1700.00	1750	1750
11.	Kerala	465.73	632.69	555.16	425.46
12.	Madhya Pradesh	729.00	723.00	906	879
13.	Maharashtra	2700.00	4315.00	8554	7855
14.	Odisha	810.00	810.75	532.25	706.25
15.	Punjab	6500.00	6500.00	6500	6300
16.	Rajasthan	2925.00	2875.00	2775	2725
17.	Tamil Nadu	3313.41	2472.40	2088.5	1970
18.	Uttar Pradesh	9500.00	8372.00	8571	8510
19.	Uttarakhand	235.06	225.61	296.19	291.73
20.	West Bengal	—	3550.00	3550	4000
Sub-Total		41829.51	54267.15	58633.52	55175.83
North-Eastern					
21.	Arunachal Pradesh	10.00	10.00	17.45	18.5
22.	Assam	170.00	180.00	190	201
23.	Manipur	34.47	33.82	33.82	34.45
24.	Meghalaya	6.00	10.05	9.82	9.77
25.	Mizoram	34.00	3.36	0.34	0.42

1	2	3	4	5	6
26.	Nagaland	15.30	—	19	20
27.	Sikkim	4.22	—	—	—
28.	Tripura	40.00	36.00	45	30
Sub-Total		313.99	273.23	315.43	314.14
Union Territories					
29.	Andaman and Nicobar Islands	17.83	—	—	—
30.	Chandigarh	1.00	—	—	—
31.	Dadra and Nagar Haveli	—	—	—	—
32.	Daman and Diu	—	—	—	—
33.	Delhi	55.00	50.00	50	55
34.	Lakshadweep	—	—	—	—
35.	Puducherry	46.93	46.94	46.94	44.71
Sub-Total		120.76	96.94	96.94	99.71
Grand Total		42264	54637	59046	55590

Source: States/UTs [Zonal Conference on inputs (PP) Rabi 2011].

Statement-II

*Consumption of pesticides in various States during
2009-10 to 2011-12*

(M.T. Technical Grade)

Sl. No.	States/UTs	2009-10	2010-11	2011-12
1	2	3	4	5
1.	Andhra Pradesh	1015	8869	8529
2.	Bihar	828	675	655

1	2	3	4	5
3.	Chhattisgarh	205	570	510
4.	Goa	10	9	8
5.	Gujarat	2750	2600	2540
6.	Haryana	4070	4060	4050
7.	Himachal Pradesh	328	328	315
8.	Jammu and Kashmir	1640	1818	1711
9.	Jharkhand	89	84	151

1	2	3	4	5
10. Karnataka		1647	1858	1272
11. Kerala		631	657	629
12. Madhya Pradesh		645	633	850
13. Maharashtra		4639	8317	6723
14. Odisha		1588	871	491
15. Punjab		5810	5730	5690
16. Rajasthan		3527	3623	1652
17. Tamil Nadu		2335	2361	1968
18. Uttar Pradesh		9563	8460	8527
19. Uttarakhand		222	199	233
20. West Bengal		-	3515	3730
Sub-Total		41541.8	55236.31	50235.56

North-Eastern

21. Arunachal Pradesh		10	10	17
22. Assam		19	150	160
23. Manipur		30	30	30
24. Meghalaya		6	10	9

1	2	3	4	5
25. Mizoram		39	4	0
26. Nagaland		14	-	15
27. Sikkim		4	-	-
28. Tripura		55	12	30
Sub-Total		177.31	216.05	262.13

Union Territories

29. Andaman and Nicobar Islands		14	-	-
30. Chandigarh		-	-	-
31. Dadra and Nagar Haveli		-	-	-
32. Daman and Diu		-	-	-
33. Delhi		49	48	46
34. Lakshadweep		-	-	-
35. Puducherry		39	39	40
Sub-Total		102.29	87.29	85.78
Grand Total		41821.40	55539.65	50583.47

Source: States/UTs [Zonal Conferences on Inputs (PP) Rabi 2011].

Statement-III*Production of pesticides during 2009-10 to 2011-12*

M.T. (Technical Grade)

Sl.No.	Pesticide	Group	2009-10	2010-11	2011-12
1	2	3	4	5	6
1.	Acephate	i	10833	12838	14602

1	2	3	4	5	6
2.	Alphamethrin	i	—	305	318
3.	Metasystox	i	—	—	—
4.	Carbaryl	i	—	—	—
5.	Chlorpyrifos	i	2897	3352	1876
6.	Cypermethrin	i	6225	4946	8792
7.	Dicofol	i	20	45	83
8.	DDVP	i	3121	3126	4076
9.	DDT	i	3609	3090	3616
10.	Deltamethrin	i	17	516	327
11.	Dimethoate	i	957	1127	686
12.	Endosulfan	i	2797	1731	159
13.	Ethion	i	425	655	—
14.	Fenitrothion	i	—	—	—
15.	Fenthion	i	—	—	—
16.	Fenvalerate	i	533	805	547
17.	Lindane	i	—	—	—
18.	Malathion	i	619	647	707
19.	Methyl Parathion	i	—	—	—
20.	Monocrotophos	i	5738	8600	8629
21.	Oxydemeton Methyl	i	—	—	—
22.	Phorate	i	2003	2632	2334
23.	Phosalone	i	—	—	—
24.	Phosphamidon	i	1001	285	58
25.	Quinalphos	i	989	1008	999

1	2	3	4	5	6
26.	Triazophos	i	1000	1584	723
27.	Temephos (ABATE)	i	—	—	—
28.	Captan and Captafol	f	—	—	904
29.	Carbendazim	f	189	258	156
30.	Copper Oxychloride	f	31488	26047	—
31.	Mancozeb	f	—	—	12380
32.	Calaxin	f	—	—	—
33.	Thiocarbamates	f	—	—	—
34.	Thiram	f	—	—	—
35.	Tridemorph	f	—	—	—
36.	Ziram	f	—	—	539
37.	2, 4-D	h	—	—	—
38.	Alachlor	h	—	—	—
39.	Anilophas	h	—	—	—
40.	Atrazine	h	263	248	661
41.	Butachlor	h	239	96	31
42.	Dalapon	h	—	—	—
43.	Diuron	h	126	225	—
44.	Fluchloralin	h	—	—	—
45.	Gly-phosate	h	1697	2276	960
46.	Isoproturon	h	2910	3684	2528
47.	Paraquat	h	—	—	—
48.	Aluminium Phosphide	r	2162	1788	1678

1	2	3	4	5	6
49.	Ratafin	r	—	—	—
50.	Zinc Phosphide	r	327	424	398
51.	Ethylene Diobromide	fm	—	—	—
52.	Methyl Bromide	fm	—	—	—
53.	Alpha Nephthyl Acetic acid	pg	—	—	—
54.	Cycocel	pg	—	—	—
Total			82185	82338	68767

Source: Ministry of Chemicals and Fertilizers.

I = insecticides; f = Fungicides; h = Herbicides; r = Rodenticides; fm = Fumigant; pg = Plant growth regulator

Constitution of Monitoring Committees

1610. SHRI MANICKA TAGORE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government proposes to set up Monitoring Committees and has asked the State Governments to issue notifications for constitution of District Level Review and Monitoring Committees to be headed by the Local Member of Parliament for the various urban development schemes;

(b) if so, the details thereof; and

(c) the reaction of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Yes, Madam. The Government has asked the States to issue Notification for constitution of District Level Review and Monitoring Committee to be headed by the Member of Parliament to review and monitor implementation of projects and reforms under Jawaharlal Nehru National Urban Renewal Mission (JNNURM). So far 14 States/UT

have constituted the Committee and issued Notifications in the regard.

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.01 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MADAM SPEAKER in the Chair]

...(Interruptions)

At this stage Shri Ashok Argal, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Papers to be laid on the Table.
Prof. Saugata Roy.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY):
On behalf of Kumari Selja, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7116/15/12]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7117/15/12]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year

2010-2011, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2010-2011.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7118/15/12]

MADAM SPEAKER: Nothing else will go on record.

(Interruptions)...*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) The Provisional Sugar (Price Determination for 2011-2012 Production) Order, 2012 published in Notification No. G.S.R. 125(E)/Ess.Com./Sugar in Gazette of India dated 7th March, 2012.
 - (ii) S.O. 1059(E) published in Gazette of India dated 11th May, 2012 regarding dispensing with the system of allocating mill-wise export quota and permit export of sugar without any restrictions.
 - (iii) G.S.R. 428(E)/Ess. Com./Sugarcane published in Gazette of India dated 5th June, 2012 notifying Factory-wise Fair and Remunerative Price of sugarcane for the sugar season 2011-2012.

[Placed in Library, See No. LT 7119/15/12]

*Not recorded.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:—

- (i) The Legal Metrology (Packaged Commodities) Amendment Rules, 2012 published in Notification No. G.S.R. 427(E) in Gazette of India dated 5th June, 2012 together with a corrigendum thereto (in Hindi version only) published in Notification No. G.S.R. 594(E) dated 27th July, 2012.
- (ii) The Legal Metrology (Packaged Commodities) (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 426(E) in Gazette of India dated 5th June, 2012.

[Placed in Library, See No. LT 7120/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): I beg to lay on the Table a copy of The Advisory Board for the Metro Railways (Transaction of Business) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 408(E) in Gazette of India dated 30th May, 2012 issued under sub-section (5) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.

[Placed in Library, See No. LT 7121/15/12]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, Whole-time Members and Part-time Members (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 464(E) in Gazette of India dated 20th June, 2012 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 712215/12]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Human Rights Commission, India, New Delhi, for the year 2009-2010 under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993.
- (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7123/15/12]

12.02 hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Ministry of Food Processing Industries*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): I am making this statement on the status of implementation of recommendations

*Laid on the Table and also placed in Library, See No. LT 7124/15/12.

[Dr. Charan Das Mahant]

contained in the 33rd Report of the Standing Committee on Agriculture in pursuance of the direction of Hon'ble Chairman, Rajya Sabha.

The 33rd Report of the Standing Committee on Agriculture was presented to the Parliament on 26 April, 2012. The Report relates to examination of Demands for Grants of the Ministry of Food Processing Industries for the year 2012-13.

There were 16 recommendations/observations made by the Committee in the said 33rd Report where action is called for on the part of the Government. These recommendations pertain to Scheme for Infrastructure Development, Mega Food Parks; Cold Chain, Value-Addition and Preservation Infrastructure; Establishment of new/modernization of existing abattoirs; Scheme for Technology, Upgradation, Establishment and Modernisation of Food Processing Industries; Scheme for Upgradation of Quality of Street Food; Scheme for Quality Assurance, Codex Standards and Research and Development and other Promotional Activities; Scheme for Strengthening of Institutions.

Present status of implementation of various recommendations made by the Committee and reported to the Committee is indicated in the Annexure to my statement and the same is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents given in the Annexure. I would request that this may be considered as having been read.

12.03 hrs.

MATTERS UNDER RULE 377*

[English]

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House.

*Treated as laid on the Table.

Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

- (i) **Need to check the pollution caused by cement factories in Rajsamand Parliamentary Constituency, Rajasthan**

[Translation]

SHRI GOPAL SINGH SHEKHAWAT (Rajsamand): The cement factories are located in Rabriyavas area of Jaitaran Tehsil falling under Rajsamand Parliamentary Constituency in Bihar. Along the carrying out illegal mining, these factories are spreading pollution on large scale. Due to the pollution, the local people are falling victim to various serious ailments. I would like to request the Government to ensure strict compliance of environment related norms along with conducting inquiry in regard to functioning of these cement factories.

- (ii) **Need to undertake improvement of Imphal-Jiribam road as an all-weather road in Manipur**

[English]

DR. THOKCHOM MEINYA (Inner Manipur): Without blaming on the monsoon, it's interesting to find the deplorable condition of NH 37 (Imphal-Jiribam road) during monsoon. The said NH caught the attention of the Government and the people when there is some bandh or blockade along NH 2 (Imphal-Dimapur road). The need for improving this stretch road as an all-weather second lifeline of the State, has always been felt, and accordingly, crores of rupees are being pumped in. In one of his sojourns to Imphal Hon'ble Prime Minister Dr. Manmohan Singh assured that development work along Imphal-Jiribam road would be completed by

2013. But no progress in this regard has been made so far. The topography of the land, over which the highway passes through, has often been cited as a stumbling block, but when the same excuse stretches on for years then it can no longer be taken as valid. Unfortunately, it is the common people who are suffering the most. Now to cross the Imphal-Jiribam Road of 222 km., a truck takes nearly 4 to 5 days. I, therefore, strongly urge upon the Union Government to immediately intervene and see that the assurance of the Hon'ble Prime Minister is fulfilled.

- (iii) Need to provide financial assistance in hospitals to extend timely medical assistance to children falling victim to curable diseases in the country**

[Translation]

SHRI JAI PRAKASH AGARWAL (North-East Delhi): According to the International Medical Journal Lancet, 76 lakh children under the age of five have died in the entire world in the year 2010. Half of the children out of it belong to India, Congo, Pakistan and China. It is a matter of concern that out of 76 lakh children under the age of 5 who died, 50 lakh children fell victim to diseases like pneumonia, diarrhea and malaria which can be treated by timely and ordinary treatment.

As per physicians, polio eradication like campaign is not required to control diseases like pneumonia, diarrhea and malaria or to deploy large number of specialists for this purpose.

These diseases can easily be treated in the Government hospitals and dispensaries.

Therefore, I would like to request the Union Government to post trained compounders and nurses, particularly in the dispensaries of villages for controlling the diseases like pneumonia, diarrhea, and malaria in the country and saving the children from these diseases with the help of Anganwadi workers.

- (iv) Need to provide adequate quantity of Bitumen for construction of roads in Bihar**

SHRIMATI RAMA DEVI (Sheohar): The road construction work is going on in the district Shivhar, Sitamarhi and Eastern Champaran in my Parliamentary Constituency under Pradhanmantri Gam Sadak Yojana and the Public Works Department, Bihar. There is a dearth of roads in these districts and the people in these districts could not avail basic infrastructure even after the passage of 65 years of independence. There are several villages in those districts where construction work of roads is being carried out first time after independence. But it is being noticed that the construction work of road is being delayed for want of bitumen and the construction work is not being carried out properly. As a result of which, contractors as well as common people are facing problems. Bitumen is supplied to entire north Bihar by Indian Oil Corporation situated at Barauni. As per the information received one rake of bitumen per month is supplied to Indian Oil Corporation, Barauni, whereas the demand for bitumen is 4-5 rake per month. As the I.O.C., Barauni does not get adequate quantity of bitumen, the contractors are unable to procure it one time even after the issuance of letter of order and the contractors have to wait for bitumen at Barauni with letter of order for weeks. I would like to inform you that construction work has been obstructed and delayed due to the monsoon. In such a situation the supply of bitumen is a must in public interest.

Hence, I request the Government to supply 4-5 rake bitument per month to the I.O.C., Barauni so that the construction work of roads may be kept at fast track and the people may get basic infrastructure of facilities.

- (v) Need to develop basic infrastructure facilities in National Capital Region particularly in Western Uttar Pradesh**

SHRI RAJENDRA AGRAWAL (Meerut): Sir, I would like to submit that the entire Meerut-Hapur region under my Parliamentary constituency is the part of National Capital Region. As you are aware the National Capital Region Planning Board was formulated under National

[Shri Rajendra Agrawal]

Capital Region Planning Board Act, 1985 passed by the Parliament. It was said that the formation of NCR would usher in the development of infrastructure, the construction of highways under rapid transit system, rapid railway transit system in this region. But what happened actually? The National Capital Region Planning Board was constituted 27 years ago but the work of high speed train is in its initial stage so far. The Delhi-Meerut Express highway has not come into existence. Madam Speaker, Express highway has not come into existence. Madam Speaker, out of the total daily passengers in Delhi 40 per cent are from western Uttar Pradesh only but the condition of basic infrastructure in this region, which is the part of National Capital Region, is miserable. I talked to the National Capital Region officials. They informed me that the State Government is not supporting and encouraging the schemes formulated for the development of the region. The industrial progress in Meerut-Hapur region is stand still. The two third units have been closed and unemployment is spreading. I request the Union Government to take the responsibility of the development of the basic infrastructure in Western Uttar Pradesh National Capital Region including Meerut-Hapur region and provide a special financial package for this.

- (vi) Need to provide financial assistance to drought-hit parts of Uttar Pradesh particularly to Fatehpur district of the State**

SHRI RAKESH SACHAN (Fatehpur): The plantation and sowing of paddy and other crops could not take place due to lack of rain in the month of June-July in my Parliamentary Constituency Fatehpur and Kanpur and Eastern Uttar Pradesh. The said district of Eastern Uttar Pradesh including district Fatehpur may be declared drought-hit region. In some districts the farmers had planted paddy crop with the help of other irrigation resource but that too has been destroyed for want of rain. The farmers had planted paddy crop by taking loans from banks and other sources. They have gone bankrupt and are worried as to how they will return the loan amount.

The farmers are on the verge of starvation due to drought and failure of crop.

Hence, I request the Government to provide financial assistance to the drought-hit regions of Uttar Pradesh particularly to the districts Fatehpur and Kanpur of the State so that the farmers of drought-hit region may get some relief. The bank loans of the farmers in these drought-hit regions may be waived off so that they may get rid of any tension about the repayment of loans.

- (vii) Need to set up Special Economic Zones at Sitapur, Hardoi and Kanpur in Misrikh Parliamentary Constituency, Uttar Pradesh**

SHRI ASHOK KUMAR RAWAT (Misrikh): My Parliamentary Constituency, Misrikh consists of three districts of Uttar Pradesh-Sitapur, Hardoi and Kanpur. This is the most backward area if a Special Economic Zone is set up there for the development of the area, it will help not only in the inclusive development of the area, but also in bringing the people residing there into mainstream of the nation.

Therefore, I request the Government to take steps for setting up Special Economic Zones at Sitapur, Hardoi and Kanpur for the development of the area.

- (viii) Need to declare road between Maheshkhunt to Sultanganj in Bihar as a National Highway**

SHRI DINESH CHANDRA YADAV (Khagaria): The NH-80 (Munger to Bhagalpur) is an important road of the Public Works Department. The 30 km. long stretch of this road from Maheshkhunt to Sultanganj connects NH-107 and NH-31 of Bihar. It is a link road of two National Highways connecting two districts Khagaria and Bhagalpur. The secretary of Public Works Department of the Bihar Government in his letter No. NH-31/BT-9/2002/14086 (S) Patna, dated 22.12.11 has requested the Director General (road development). Joint Additional Secretary, the Ministry of Road Transport and Highway, New Delhi to declare

the above said road as a National Highway. After the declaration of the above said road as a National Highway and construction of it, the people of many districts of North Bihar – Khagaria, Saharsa, Madhepura, Supaul and Araria will have direct road link for going to the districts of South Bihar, for example – Bhagalpur and Banka as well as Jharkhand.

Therefore, link road, NH-80 (Munger-Bhagalpur) having total length of 30 kms. from Maheshkhunt, the junction of NH-107 and NH-31 to Sultanganj should be declared as a National Highway in the public interest.

(ix) Need to enact a law for providing precedence to Muslim Personal law regarding marriage, divorce and inheritance

[English].

SHRI ABDUL RAHMAN (Vellore): As per Muslim Personal Law, the age of marriage is the age of attaining puberty. Puberty is normally attained between the age of 12 and 15. As such, the age of marriage for Muslims is around 15. However, the general law requires that the marriage be solemnized only after attaining the age of 18. There are conflicting judgements of various High Courts on the subject. Some have favoured the marriage of Muslims as per their personal law whereas others want it after the age 18 only. However, the fact remains that in the cases of marriage, divorce and inheritance Muslim Personal Law is sacrosanct for muslims and these have to be practised as per their personal law. The Muslims who want to solemnise marriage of their wards in various parts of the country are being harassed, blackmailed and tortured in the name of law that stipulates the marriageable age is 18 years. Muslims are facing a lot of difficulties. It is, therefore, imperative that the provisions of Muslim Law regarding marriage, divorce and inheritance are given precedence over other laws for which a special law needs to be passed on urgent basis. I request the Government to do the needful at the earliest.

(x) Need to set up a Central Agricultural University at Jhargram, West Bengal

SHRI PULIN BIHARI BASKE (Jhargram): After the independence and bifurcation of Bengal, the first Agricultural College in West Bengal was established at Jhargram through the facilities provided by the Malla Raja of Jhargram. This was the Nursery of Agricultural Education in the West Bengal of Independent India. Thereafter it was shifted to Rani Kuthi of Tullygunj, Kolkata as State College of Agriculture. Thereafter, it was shifted to Mohanpur, District Nadia as Birla College of Agriculture, Haringhata, later College of Agriculture, and then Faculty of Agriculture under the University of Kalyani. Many new Universities are being established in West Bengal, but revival of the Agricultural College at Jhargram in which students of the Western districts could be benefited for Agriculture including Horticulture, Animal husbandry-dairy, Veterinary and Environmental education-cum-research remains to be made. Refreshment training to the Agricultural Technologists and also to the Farmers could be imparted there. There is huge land (about 900 acre) including 1100 staff at Goaltore Jute firm of Garbeta-II Block under Paschim Medinipur District, West Bengal which ideal to set up Central Agriculture University. I urge upon the Government for establishment of one Central Agricultural University at Jhargram to provide scope to the students of the West Bengal and adjoining States Jharkhand and Odisha.

(xi) Need to utilize the National Clean Energy Fund

SHRI KALIKESH NARAYAN SINGH DEO (Bolangir): The National Clean Energy Fund (NCEF) is expected to grow to a cumulative size of around Rs. 8000 crore by 2012-13 through the levy of a Clean Energy Cess of Rs. 50 per tonne on coal produced domestically and imported to India. The Fund is meant for investment in entrepreneurial ventures and research in the field of clean energy technologies. But more than 80 per cent of the corpus of NCEF remains unutilised. On the other hand, there is great urgency for rapid utilisation of renewable

[Shri Kalikesh Narayan Singh Deo]

energy resources of the country for which the Ministry of New and Renewable Energy had made a comprehensive financial resource assessment in February, 2011.

I urge the Government to earmark at least 50 per cent of the Fund for research and development in renewable energy, for creating and funding a partial risk guarantee fund, and for viability gap funding of renewable energy projects, especially for strengthening suitable evacuation and transmission infrastructure for renewable energy.

- (xii) **Need to include Kanu, Lohar, Kumhar, Dhanuk, Mallaha, Noniya, Kahar, Beend, Tatwa, Tanti, Gangot, Kenwat, Gaderia, Turha, Nagar Castes of Bihar in the list of Scheduled Tribes**

[Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali): The Castes like Kanu, Lohar, Kumhar, Dhaunk, Mollaha, Noniya, Kahar, Beend, Tatwa, Tanti, Gangot, Kenwat, Gaderia, Turha, Nagar etc. are in the list of Most Backward Castes but their social economic and educational condition is very bad. Due to this, the Home Ministry had started the process of including these castes into the lists of Scheduled Tribes in the year 1981 but the matter got struck.

Therefore, I request the Government to take steps for including these castes into the list of Scheduled Tribes after the consultation with the State Government the institute of Social study and the Registrar General of India as per the demands of the confederations of these castes.

...(Interruptions)

MADAM SPEAKER: Shri Sushilkumar Shinde ji.

...(Interruptions)

THE MINISTER OF HOME AFFAIRS
(SHRI SUSHILKUMAR SHINDE): Madam, we are going

to have no objection to discuss any matter on this issue.
...(Interruptions)

MADAM SPEAKER: If the House agrees, we could have a discussion.

...(Interruptions)

MADAM SPEAKER: If the sense of the House is to have a discussion on this, we could have a discussion.

...(Interruptions)

[Translation]

MADAM SPEAKER: We will have discussion.

...(Interruptions)

[English]

SHRI SUSHILKUMAR SHINDE: Madam, we can discuss this issue; we have no objection. ... (Interruptions)

MADAM SPEAKER: If the House agrees, we could have a discussion on this.

SOME HON. MEMBERS: Yes.

...(Interruptions)

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, the people will be able to know the difference between truth and false from this discussion. ... (Interruptions)

[English]

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 22nd of August, 2012 at 11 a.m.

12.04 hrs.

*The Lok Sabha then adjourned till Eleven of the
Clock on Wednesday, August 22, 2012/
Sravana 31, 1934 (Saka).*

ANNEXURE-I

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